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BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE, PUNE

ORIGINAL APPLICATION NO: 51/2025

APPLICANT: KALPESH CHANDRAKANT YADAV

-VS-

NON-APPLICANTS: UNION OF INDIA & ORS

Ser. No.	Description of Exhibits/Annexures	Page No.
01	Reply Affidavit on behalf of Resp No. 13,14 & 15	01-50
02	Copy of letter No. F. 2(9)/65/D (Air-II) dated 04 Jul 66 and SRO-107 dtd 08 Mar 1967 is annexed as **ANNEXURE-"A1".**	51-55
03	Copy of the daily newspaper '*Prabhat*' dtd 14/05/2008 is annexed as **ANNEXURE "A2".**	56-60
04	Copy of letter No. 2W/2904/1/Wks dtd 22 May 2008, 12 Feb 2009, public notice issued on 09 Apr 2008 and 2W/2904/1/Wks dtd 14 Dec 2015 are annexed as **ANNEXURE-"A3".**	61-64

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05	Copy of the Govt. of Maharashtra Gazette published in accordance with MRTP Act 1966 dated 03/02/2011 is annexed as **ANNEXURE-"A4".**	65-68
06	The relevant portion of drone survey wrt petitioner property i.e. Sy. No. 214 at Vill: Lohegaon, Pune, is annexed as **ANNEXURE-"A5"**.	69
07	Copy of WODA 1903, SO-988 dtd 05/01/1988, GSR-751(E) dtd 30/09/2015, relevant policies and letters issued by PMC/ GOI and Govt. of Maharashtra with Works of Defence rules issued on 03/04/2025 is annexed as **ANNEXURE-"A6"**.	70-255
08	Copy of letter No. 2W/S 452/1/Wks (LMC) dtd 20 Oct 23 was sent to PMC for removal/ elimination of such constructions is annexed as **ANNEXURE-"A7"**.	256
09	Copies of false Appendix-F and incorrect Site Elevation Certificate, Google Map of plot/ site, 2W/4008/23/ATS BM-IV dtd 25 & 31 Jul 2025 respectively, 2W/S 452/1/Wks(LMC) dtd 05 Aug 25, Email dated 11 Sep 25, affidavit dated	257-441

	19 Sep 25 with documents, CE/9414 dtd 02 Sep 25, ground survey dtd 15 Oct 25, image of Google altimeter application indicating 620M AMSL (Approx.) with rooftop amenities like swimming pool, picnic space and community clubhouse and letters to PMC wrt illegal construction within 100/900M by AF Station Pune from 2020 to 2025 are annexed as **ANNEXURE-"A8"**.	
10	Copy of FIR, two incidents of drone instruction report, email dtd 29 Oct 25 and 05 Nov 25, are annexed as **ANNEXURE-"A9"**.	442-449
11	Copies of letter No. 2W/5004/34/AS BM-II & 2WG/2271/158/LGL BM-II dated 14 Jan 26 & 10 Mar 26 addressed to PMC, Commissioner respectively are annexed as **ANNEXURE-"A10"**.	450-463
12	Copy of the complete NOC proposal, CC and Part Occupancy Certificate and google map is marked as **ANNEXURE-"A11".**	464-494
13	Copy of Commencement Certificate vide Sl No. CC/1926/2020 dated 03 Mar 2021 & 2W/4008/25/ATS	495-505

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	BM-IV dtd 24 Jan 24 are annexed as **ANNEXURE-"A12"**.	
14	Copy of request letter No. 2W/S 452/1/Wks (LMC) dtd 07 Mar 25 is annexed as **ANNEXURE-"A13"**.	506-507

Advocate for Respondent Nos. 13, 14 & 15

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Affidavit in Reply on Behalf of Respondent No. 13, 14 & 15

Dated this day of 2026

Advocate for the Respondent Nos. 13, 14 & 15

Mobile No.

E Filing Code

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BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE, PUNE

ORIGINAL APPLICATION NO: 51/2025

APPLICANT: KALPESH CHANDRAKANT YADAV

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REPLY TO THE APPLICATION ON BEHALF OF THE RESPONDENT NOS.13, 14 & 15

The Respondent Nos. 13, 14 & 15 most humbly submit that;

In response to the Application preferred by the Applicant under the provisions of the National Green Tribunal Act, alleging the various irregularities on the part of the project proponent

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namely the Respondent No.17, the Answering Respondents make the following submissions ;

1. Answering Respondents Submit that the Works of Defence Act, 1903 [WODA] is applicable to all IAF installations across India. It empowers the Central Government for augmenting defence of the State and efficacy of implementation of this Act is directly proportional to the National security. Under the provisions of Section 3 of the Works of Defence Act, 1903 and Section 9A of the Aircraft Act, 1934 certain restrictions are imposed around the vicinity of the Air Force installations and the Aerodrome. The nature and extent of restrictions are extensively prescribed in the Acts. Further, if there is any change or variation to this effect they are being notified through the Gazette Notifications (which may be further notified by the local

administration of the area concerned for the information of the public at large).

2. It is submitted that the importance of Works of Defence Act, 1903 with respect to Air Force Station, Pune can be culled out from the following;

This Air Force establishment is a World War Vintage. This is the strategic Air Base of our country. Air Force Station, Pune has vital strategic assets which are paramount for safety of Pune and Mumbai area. It is not possible to locate the strategic installations further inwards due to the vicinity of Airfield and other important assets and installations at this Base. The assets available at this Base need to be secured in the interest of our country and the restriction of 100M/900m on the constructions around the Air Force Stations/ WSAs

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are required to be imposed for the following reasons: -

a. Obstruction Free cone for vision for the forces guarding the base.

b. To have complete freedom of operations of ground based weapons for effective handling of any ground based enemy/ Anti National Elements action without causing attrition to civilian population.

c. For denying safe hideouts to ANEs for carrying out any sabotage, physical or electronic surveillance of military activity inside the base.

d. Degradation in the performance of radars or navigational aids critical for operations at the base.

e. For avoiding possible loss of life of civilian population during enemy action or any incidents/ accident triggered directly or indirectly by ANEs/ Enemy.

f. For avoiding co-lateral damage to civilian life and property due to aircraft accident / explosion in WSA/ Bomb Dump/ Fuel storage facility.

3. The answering Respondents further submit that the Central Government legislation such as the Works of Defence Act, 1903 and the Aircraft Act, 1934 imposes certain restrictions on construction of buildings. The Central Government notifies any change in respect of such restrictions from time to time. The earlier Notifications imposing restrictions on construction of buildings remain in

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force till the publication of fresh Notification on the subject. In the light of the provisions of the Notification, the State Government's concerned Department is supposed to implement Town Planning Act.

Therefore, the actions of the State of Maharashtra under the MRTP Act, 1966 are purported to be in consonance with the Central Acts as stated supra. However, if any sanction / permit obtained by the Petitioners by any means from the State Government, it will be termed to be repugnant to the Central legislation. Further, it is submitted that the aforesaid Central Acts and the Notifications thereunder are in the best interests of the safety and security of the Nation, Airfield and the public at large.

4. It is further submitted that the Project VENKATESH LANDMARK stated in the instant matter falls within 100 Mts from outer parapet wall of AF Station Pune. The restriction had been imposed since 1966 vide GoI MoD letter no. F. 2(9)/65/D(Air-II) dated 04 Jul 66 and subsequent notification of 1975, 1988, 2001 & 2007.The copy of the of letter No. F. 2(9)/65/D(Air-II) dated 04 Jul 66 and SRO-107 dtd 08 Mar 1967 is annexed hereto and marked as **ANNEXURE-"A1"**.

5. It is a trite Law that the earlier notification remains in force till the publication of the next notification. Restriction around the airfield and the defence installation is a continuing process. The GOI MOD letter No. F 2 (9)/69/D (Air II) dated 04 Jul 1966, para 2 clearly mentions that whenever a state government /Private party has plans to

construct buildings or structures in the vicinity of an Air Force installation occupied or in unoccupied the NOC is mandatory from the Ministry of Defence.

Therefore, provisions contained therein in respect of restrictions will prevail at all the times. Citizens are duty bound to abide by the central legislation and thus central gazette notification becomes the authority for any such restrictions when the National Security is concerned.

Further the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 in pursuance with Works of Defence Act (WODA)1903 contemplates that , '*no building or structure shall be constructed, created or erected or no tree shall be planted on any land*

within the limits of 100 meters from the crest of the outer parapet except that the limit of 100 meters will extend to 900 meters from and in line with the boundary of the bomb dump at Indian Air Force Stations and Installations as given in the Annexure 'C' (Applicable to Air Force Station Pune) to this notification.'

Accordingly, public notice was issued by District Collector, Pune on 09 Apr 2008 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)].

6. It is further submitted that SRO- 12 dated 14 Feb 07, a Gazette notification was published on

03 Mar 07 and further public notification which was published by District Collector Pune on 09 Apr 2008 were upheld by the Hon'ble Bombay High Court in PIL No. 117/03, wherein it was observed that whole survey Nos. 108, 110, 111, 112, 113, 114, 115, 116, 117, 119, 120, 122, 123, 124, 125, 126, 127, 128, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 146, 147, 148, 152, 153, 154, 155, 156, 157, 162, 197, **214**, 215, 226, 236, 237, 239, 241, 245, 246, 248, 253, 135 plot-A8, plot no. B10, 135 PLOT NO, B-12, PLOT 15 & 16 Sy. No. 164 at Village Lohegaon, Pune, would construe as a **RESTRICTED ZONE**.

The project's Sy No. **214** at Village Lohegaon, Pune, is included in the map of RESTRICTED ZONE issued with public notice by District Collector Pune on 09 Apr 2008. The Collector, Pune

has already caused public notice on 09 Apr 2008 in the daily newspaper 'Prabhat' concerning the same. The planning department has also caused and accordingly the survey nos are reflected therein. The copy of the daily newspaper '*Prabhat*' dtd 14/05/2008 is annexed hereto and marked as **ANNEXURE "A2"**.

7. It is further submitted that few survey Nos are divided in two categories, out of which some portion of survey No. comes in restricted area and some part is clear from restriction. This has created confusion in the public and it is assumed that instead of part Sy No the complete Sy Nos are covered in the restricted zone, which is not correct for the Sy No. falling on the boundary of the restricted zone.

Accordingly, a letter rather a clarification was issued to District Collector for amendment of Public Notice vide letter No. 2W/2904/2/Wks dated 22 May 2008 with a reminder on 12 Feb 2009 & 14 Dec 2015. Annexed hereto and marked as **ANNEXURE-"A3"**.

8. Since, there was no restriction around the domestic area, lot of constructions have come up in that area and become a real threat to the Air Force Station Pune. Thusly, the Govt. of Maharashtra published a Gazette dated 03/02/2011 through Urban Development Department, Mantralaya, Mumbai 400032 dtd 11/01/2011 in accordance with MRTP Act 1966, wherein Schedule A has cited the Restricted Survey numbers and also has mentioned the same in subsequent DCR of Regional Plan in the vicinity of AF Stn Pune & NDA Aerodrome.

Therefore, the New - Sub - Regulation to be added in the Regulation No. 2.2 after sub–Regulation No. 2.2 (9) as sub–Regulation No. 2.2 (10) is reduced as under;

"2.2(10) (i) No building or structure shall be constructed, created or no tree shall be planted on any land within the limits of 100 meters from the crest of the outer parapet except that the limit of 100 meter will extend to 900 meters from and In line with the boundary of the bomb dump at Indian Air Force Station and Installations."

Accordingly, a communique was issued to the Municipal Commissioner, PMC Respondent to issue necessary advisories to all concerned to adhere restriction of 100 meters from Domestic Area boundary walls also vide letter No. 2W/2904/2/Wks dated 15 Feb 2012. The copy of the Govt. of

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Maharashtra Gazette published in accordance with MRTP Act 1966 on dated 03/02/2011 is annexed hereto and marked as **ANNEXURE-"A4"**.

9. It is further submitted that as per the directions of the Hon'ble Bombay High Court in the order dated 03 Apr 24 passed in PIL No. 77/2006 along with WP No. 5971/2011, the Respondent No.7 Pune Municipal Corporation had conducted the survey of all restricted zone of Air Force Station Pune including Domestic Area through M/s Monarch Surveyors & Engineering consultants Ltd, Pune.

Wherein, some part of Sy No. 214 is shown within 100M from the outer parapet wall of AF Station Pune. The relevant portion of drone survey wrt petitioner property i.e. Sy. No. 214 at Vill-

Lohegaon, Pune, is annexed hereto and marked as **ANNEXURE-"A5"**. The detailed sealed report has been submitted by Nodal Officer before The Hon'ble Bombay High Court in PIL 77/06 tagged with WP No. 5971/11.

11. Hon'ble Bombay High Court in its Land Mark judgement in PIL No. 117/ 2003 dt 08 Jun 2015, was pleased to observe that

> "21. *We have already quoted the directions issued by the notifications dated 01 October 1975, 05 January 1988 and 14 February 2007. It is obvious that no construction could have been carried out in contravention thereof. Therefore, constructions made from the date of filling of this petition which are in breach of the directions contained in the notifications dated 01 October 1975, 05 January 1988 as*

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well as the constructions made in breach of the directions in the notification dated 14 February 2007 will have to be pulled down. The breaches of the notifications issued under the said Act of 1903 pose a danger to the national security. The breach of the notification issued under the said Act of 1934 in relation to the Aerodrome at Pune amounts to causing danger to the security of the members of public. Such illegalities which compromise with the security of the defence installations cannot be tolerated. Therefore, all the concerned Authorities are under a legal obligation to remove offending structures/constructions."

12. Thusly, the restrictions Imposed by the Ministry of Civil Aviation under Section 9 (A) of

the Aircraft Act, 1934 (22 of 1934) vide its notification No. SO-988 dated the 5th January, 1988 shall continue to be applicable to this Indian Air Force Aerodrome (i.e. AF Station Pune & NDA Aerodrome) in accordance within the provisions of Gazette of India GSR 751(E) and other relevant orders on the subject issued time to time interval. Notwithstanding anything contained in the said D. C. R. of Regional Plan for building to be erected in the vicinity of aerodrome, the development permission in this area shall be considered by Collector, Pune only after the applicant produces NOC from the Directorate General of Civil Aviation/ Civil Airport Authority Pune/ appropriate Authority of Airport.

13. Before commencement of any projects, all the builders/ contractors / owners of plots / land /

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structures are bound to obtain NOC from nearest aerodrome in accordance within the provisions of Gazette of India GSR 751(E), Section 9A of Aircraft Act 1934, Works of Defence Act 1903 (WODA), SRO-12 and other relevant orders on the subject to the said NOC proposals, which states that, "*no structure shall be constructed or erected, or any tree planted or grown on any land within a radius not exceeding twenty kilometers from the Aerodrome Reference Point (ARP) of the civil and defence aerodromes*", as specified in Schedule III to Schedule VII of GSR 751(E). The copy of WODA, 1903, SO-988 dtd 05/01/1988, GSR-751(E) dtd 30/09/2015, relevant policies and letters issued by PMC/ GOI and Govt. of Maharashtra with Works of Defence rules issued on 03/04/2025 is annexed hereto and marked as **ANNEXURE-"A6"**.

14. It is further submitted that the nearest aerodromes in the instant case are Aerodrome, Pune and National Defence Academy (NDA), which are listed as IAF owned aerodrome as per Schedule-V of GSR 751(E). Also, as per the provisions of GSR 751(E), NOC in respect of defence aerodromes shall be issued by the authorized officer in accordance with Schedule I and Schedule II of GSR 751(E) read with WODA and other relevant orders on the subject. Thus, obligation to obtain NOC wrt Pune aerodrome lies with the builder/owner /developer of plot and at no point, IAF or its officials insists the builder/owner/developer of plot to obtain NOC for construction of proposed building. NOC Cell C/o AF Station Pune process all the NOC applications after receiving verified documents from PMRDA/

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PMC/ PCMC. Mandatory documents required are as follows:

a. Appendix 'C'- Performa filled and duly signed by the applicant giving the various details including location of the site bearing Survey no / Khasra No. / Plot No. and co-ordinate of the proposed site/Building in six digits of latitude and longitude.

b. Site Elevation Certificate. This Certificate is mandatory document to be submitted by applicant after countersigned and verified by local municipal corporation (i.e. PMC), wherein, the co-ordinates of plot & building with elevation of location, name of land owner with survey/ Gat number are mentioned. Thereafter, as per recommendation of NOC Cell Pune, each NOC is issued by HQ

SWAC/Air HQs mentioning the condition that, "*The NOC will be null and void if the construction is found to be in deviation from the submitted proposal and the event of non-adherence to the above mentioned conditions*". It means that, if there is a difference/deviation in the coordinate and top elevation of the structure read with survey/ Gat number mentioned in NOC issued by IAF then the NOC will be invalid ipso facto.

c. Undertaking by the applicant - Undertaking by applicant given in Appendices D1, D2, D3, E & F.

d. Appendix 'F' – If the proposal, where the entire or part of the proposal fall within a radius of 1 km from outer parapet of the IAF aerodrome then, it is

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to be submitted along with the application mentioning various details including the shortest distance between boundary of proposed site and nearest point of outer parapet wall of IAF aerodrome (AF Station Pune). Appendix 'F' is duly signed by Building Development Department (PMC).

e. It is submitted that primary responsibility for issue of Site Elevation Certificate and Appendix 'F' for further issuance of site commencement/ plinth level/ part occupancy/ occupancy/ completion certificate to the land owner/ builder/ developers lies with local municipal corporation (PMC).

It is submitted that the Project Proponent (M/s. Venkatesh Landmark) the Respondent No.17 had submitted the Appendix-F and site elevation certificate , with all NOC proposals with wrong coordinates of the plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) and distance from the outer parapet wall to petitioner's land and outer parapet wall of AF Station Pune.

15. IAF's role remains restricted to check the applicability in accordance within the provisions of Gazette of India GSR 751(E), Section 9A of Aircraft Act 1934, Works of Defence Act 1903 (WODA) and other relevant orders on the subject to the said NOC proposal. To Initial proposal of Project Proponent, the Answering Respondents had issued an NOC vide Air HQ vide Air HQ/S

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17726/4/ATS (Ty BM – MMCMVII) dated 17 July 2019 for a period of five years as per coordinate mentioned in Appendix 'C', Appendix 'F' duly countersigned and issued by PMC and Site Elevation Certificate issued by Survey of India (SOI) on basis of Co-ordinates submitted by petitioner to the SOI office with application dated 26 Mar 2018.

16. During routine visit of Land Management Cell of AF Stn Pune (respondent) in Vimananagar area, it was noted that permanent building was constructed by Oxy Beaumonde c/o M/s. Venkatesh Landmark at Sy No. 214 vill- Lohegaon, Pune within the restricted area of 100 meters from outer parapet of AF Station Pune. Accordingly, a letter vide 2W/S 452/1/Wks (LMC) dtd 20 Oct 23 was sent to PMC for removal / elimination of such

constructions. A copy of the letter dated 20/10/23 is annexed hereto and marked as **ANNEXURE-"A7"**.

17. It is submitted that While, obtaining NOC from the AF Station Pune (Respondent), Project Proponent has concealed the actual distance (i.e 17 meters from P1) from the outer parapet wall of AF Station Pune. Project Proponent had submitted a false Appendix-F with a counter signature from PMC official, incorrect Site Elevation Certificate issued by Survey of India (SOI) on basis of false Co-ordinates of the plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) submitted by Project Proponent to the SOI office with application dated 26 Mar 2018 & obtain NOC from IAF and Commencement

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Certificate, Plinth Level Certificate and Part Occupancy Certificate from PMC.

18. "A ground survey need to be conducted by PMC through joint survey, therefore letter to this effect has been sent to PMC vide 2W/4008/23/ATS BM-IV dt 25 and 31 Jul 2025. Additionally, wrt letter dated 20 Oct 23 after nil response received by this Stn, a reminder letter was forwarded to Commissioner (PMC), Dy Commissioner (PMC) and Building Permission Dept Zone-4 (PMC) vide 2W/ S 452/1/ Wks (LMC) dt 05 Aug 25 to ascertain the facts for ground survey. PMC had replied through letter no. CE/ 9414 dt 02 Sep 25, "due to non-availability of systems, PMC could not ascertain the actual coordinates of building and height of the building. PMC has conducted drone survey and it is vividly seen that the said buildings

are not getting affected by 100m restriction as per the Drone survey. However, if you further want to ascertain the co-ordinates then you are kindly requested to get survey done from concerned developers." Moreover, it is submitted that, Plinth Level Checking Certificate, Occupancy Certificate and Completion Certificate were issued without checking the actual height and coordinates of the said building."

19. Thus, in order to validate the actual co-ordinates of the site (Yashcon Development and Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav), a ground survey was conducted on 15 Oct 25 by the reps of ATC, SAS&IO, LMC and Legal Cell as a joint survey in the presence of both builders and PMC staff (Junior Engineer, Abhishek J Kusalkar). In the instant

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survey, it was revealed that two towers (building) of M/s. Yashcon Development and back site tower number "D" and "E" of Oxy Beaumonde C/o M/s. Venkatesh Landmark were protruding beyond the Area /Building bounded by the co-ordinate (Pillar No. 3 & 4) for which NOC was issued on Z 17 July 2019 (Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav). Moreover, Co-ordinates of the plot (Pillar No 1- 18.34.36.1N/ 73.54.45.8E; Pillar No. 8- 18.34.33.6N/ 73.54.46.1E) are falling within 100M restriction zone as per WODA vide SRO-12.

20. "Both the builders had constructed buildings with a height more than 620m AMSL (approx.) with rooftop amenities like swimming pool, picnic space and community clubhouse. Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul

Kondiba Satav through Email dated 11 Sep 25 and affidavit dated 19 Sep 25 with other documents and photographs states that the CC was issued to builder (M/s. Yashcon) and Completion Certificate/ Occupancy Certificate was also issued after expiry of NOC issued to Mr. Rahul Kondiba Satav. It is also informed by Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav that the NOC was misused by M/s. Yashcon Development without his knowledge and consent and withdrawal of NOC proposal by builder (M/s. Yashcon) with malafide intention and bad motive. **However, the construction made by M/s Yashcon Urban Development LLP is considered as illegal since builder has not obtained specific NOC for their project since, the NOC issued by Air HQ (VB) vide Air HQ/ S 17726/ 4/ ATS (Ty BM-**

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MMCMVII) dt 17 Jul 2019 for a height of 615.178m to specific building related to Oxy Beaumonde c/o M/s. Venkatesh Landmark through Mr. Rahul and not transferable to others

21. Due to vested interest of Building Branch Zone-4 (PMC staff) and for reasons best known to these authorities, Respondent No.7 has accepted incorrect Site Elevation Certificate issued by Survey of India (SOI) on basis of false Co-ordinates of the plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) submitted by (Oxy Beaumonde C/o M/s. Venkatesh Landmark) to the SOI office with application dated 26 Mar 2018 and issued a false Appendix-F on basis of false Co-ordinates of the plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E) submitted by Oxy Beaumonde C/o M/s. Venkatesh Landmark and also

issued Commencement Certificate, Plinth Level Certificate, and Part Occupancy Certificate to Oxy Beaumonde C/o M/s. Venkatesh Landmark proprietor Mr. Rahul Kondiba Satav, wherein the CC and plan was sanctioned including to construct building on 12m portion of existing PMC/PWD road in front of said project. The copy of false Appendix-F and incorrect Site Elevation Certificate, Google Map of plot /site, 2W/4008/23/ATS BM-IV dtd 25 & 31 Jul 2025 respectively, 2W/S 452/1/Wks(LMC) dtd 05 Aug 25, Email dated 11 Sep 25, affidavit dated 19 Sep 25 with documents, CE/9414 dtd 02 Sep 25, ground survey dtd 15 Oct 25, image of Google altimeter application indicating 620M AMSL (Approx.) with rooftop amenities like swimming pool, picnic space and community clubhouse and letters to PMC wrt illegal

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construction within 100/900M by AF Station Pune from 2020 to 2025 is annexed hereto and marked as **ANNEXURE-"A8"**.

22. During operation Sindoor in May 25, one person was found video graphing the loading of weapons with aircraft near fighter squadron and same was caught by vigilant on duty air warrior guard of this base. The FIR of the incident/ act was lodged with Police Station, Vimantal for the safety of National Interest. Moreover, two incidents of drone instruction were also stopped by vigilant on duty air warrior guard of this base, wherein after investigation by Civil police and Intelligence agencies it was revealed that, each drone was operated from the top of the illegal building of M/s. Yashcon Development and Oxy Beaumonde C/o M/s.

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Venkatesh Landmark. The copy of FIR, two incidents of drone instruction report, email dtd 29 Oct 25 and 05 Nov 25, are annexed hereto and marked as **ANNEXURE-"A9"**.

23. Subsequently, vide letter No. 2W/5004/34/AS BM-II dated 14 Jan 26, the Air Officer Commanding of Air Force Station, Lohegaon, Pune has taken up the case with the Director General of Civil Aviation, New Delhi for declaring illegal constructions made by M/s Yashcon Urban Development LLP Horizon Developers at Sy No. 214/1/4 and M/s Venkatesh Landmark at Sy No. 214/1/1 & 214/1/4 at Vill-Lohegaon, Pune for violation of GSR 751(E) as mandated in Appendix 'G' of ASI/Part III/ATS/01/2017.

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Similarly, Air Force Station, Pune has also taken up the case with PMC Commissioner, Pune for demolition of illegal constructions made by the both builders in the vicinity of Air Force Station, Lohegaon, Pune. The copies of letter No. 2W/5004/34/AS BM-II & 2WG/2271/158/LGL BM-II dated 14 Jan 26 & 10 Mar 26 respectively are annexed as **ANNEXURE-"A10"**.

24. It is further submitted that to avoid any future complication and legal action against the illegal building/ project Proponent , Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav, the Project Proponent with a malafide intention and motive has sent an email dtd 29 Oct 25 to this effect that, "*the said project has been formally handed over to the Oxy Beaumonde*

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Co-op Housing Society, as the Conveyance Deed registered via doc no.: TGD-9127-2025 dated 13/08/2025 has been executed in their favour. Henceforth, we request you to kindly address all future correspondence and communications related to the project directly to the Society at the following contact details: Email: oxybeaumondesociety@gmail.com Contact Number: 7767004435 - Santosh Pardeshi".

Meaning thereby, due to handed over all the towers/buildings to RWA of Oxy Beaumonde C/o M/s. Venkatesh Landmark, in future there is no relation with Mr. Rahul Kondiba Satav or M/s. Venkatesh Landmark wrt ownership and request to contact further with concerned RWA for any security breach or legal issues". Subsequently, vide email dtd 05 Nov 25, it was informed to Oxy

Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav that, since the case is subjudice wrt NOC granted to your project by IAF at Hon'ble NGT (WZ) Pune, handing over of project to RWA could not exempt your acts/works or construction of building by violating the norms and laws of land. Hence, this station will submit the reply before a competent Court.

25. The recommendation of M/s. Yashcon Development wrt security of this base on the basis of "AIR DEFENCE SYSTEMS" up to the height of not exceeding 24.285m AGL or 604.585m AMSL also violated by construction of illegal building by both builders two towers (building) of M/s. Yashcon Development and back site tower number "D" and "E of Oxy Beaumonde C/o M/s. Venkatesh Landmark.

26. It is submitted that NOC application for construction of building by M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav at Sy no. 214/1/1 and 214/1/4, Vill – Lohegaon, Dist – Pune, received in Jan 2019. The application was examined as per the GSR 751 (E) and then ASI Part III ATS 01/2017 and as per the laid guidelines and policies in vogue. NOC for the same was issued vide Air HQ vide Air HQ/S 17726/4/ATS (Ty BM – MMCMVII) dated 17 July 2019 for a period of five years as per coordinate mentioned in Appendix 'C', Appendix 'F' (countersigned and issued by PMC) and Site Elevation Certificate issued by Survey of India. Moreover, as per submitted appendix 'F' duly signed by Building Development Department (PMC), the shortest distance in meter between boundary of the proposed construction site and

nearest point of the perimeter of the IAF establishment is 123.90m. NOC Cell Pune processed the case as per the documents provided by the applicant/Project Proponent.

27. It is reiterated that at the relevant point of time the project proponent had affirmed that the shortest distance in meter between boundary of the proposed construction site and nearest point of the perimeter of the IAF establishment is 123.90m. The appendix 'F' duly signed by Building Development Department (PMC) on 17 Jan 2019. Due to vested interest of Building Branch Zone-4 (PMC staff) and for reasons best known to these authorities, the false Appendix-F was issued on basis of false Co-ordinates of the plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E) submitted by Project Proponent & also the CC and Part Occupancy Certificate dtd

06.06.2024 was issued it. The CC and site plan was sanctioned including to construct building on 12M portion of existing PMC/PWD road in front of said project. The copy of the complete NOC proposal, CC and Part Occupancy Certificate and google map is annexed hereto & marked as **ANNEXURE-"A11".**

28. It is further submitted that another NOC application for construction of building by M/s Yashcon Urban Development LLP Horizon Developers at Sy No. 214/1/4, Vill – Lohegaon, Tal- Haveli, Pune was received in Nov 20.

As per the NOC application, the height of the building including all projections was 37m AGL. The elevation of the proposed site and highest point of building were proposed as 580.30m AMSL and 617.30m AMSL respectively.

The case was vetted in accordance with the GSR 751 (E), ASI Part III ATS 01/17 (now superseded by ASI Part III ATS 01/23), laid guidelines and other policies in vogue. The proposal was not recommended for issue of NOC for the proposed height (37.00m). Further, it was advised that the said proposal may be recommended with reduced building height including all projection not exceeding 24.285m AGL or 604.585m AMSL.

However, based on applicant's request and Air HQ/S 17726/4/1/ATS (PC-MMMCXXVIII) dated 10 Mar 2021, the above said application was closed for further processing.

29. Further, it was revealed by Yashcon that his plot (Sy No. 214/1/4) being a sub-plot of larger plot

(Sy No. 214/1/1 & 214/1/4) for which NOC was issued in the year of 2019 to M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav. Therefore, same NOC was used by the builder (Yashcon) to gain the height of 617.30m AMSL for his plot also.

30. The said builder (Yashcon) has constructed buildings with a height more than 620m AMSL (Approx.) with rooftop amenities like swimming pool, picnic space and community club house. Due to vested interest of building branch (PMC staff) without obtaining the mandatory NOC from AF Station Pune, the CC was issued to builder (Yashcon) and OC was issued that too after expiry of NOC issued to M/s. Venkatesh Landmark. The same was affirmed by Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba

Satav through Email dated 11 Sep 25 and affidavit dated 19 Sep 25 with other documents and photohraphs. Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav has informed that, the NOC was misused by M/s. Yashcon Development without his knowledge and consent.

31. "It is reiterated that the builder (M/s Yashcon) with malafide intention and bad motive had withdrawn the NOC application and submitted the copy of NOC issued to Oxy Beaumonde C/o M/s Venkatesh Landmark through Mr. Rahul Kondiba Satav for issuance of CC for his plot. The present construction made by M/s Yashcon Development is an obstruction for the free cone wrt vision for the forces guarding the base and violation of GSR 751 (E), Aircraft Act and WODA notification

vide SRO-12 and also against the National Interest."

32. Be that as it may, without any NOC proposal by the builder/developer/owner of Sy No. 214/1/4 Vill – Lohegaon, Tal- Haveli, Pune, another Commencement Certificate vide Sl No. CC/1926/2020 dated 03 Mar 2021 was received from Building Development Department Zone-4, PMC, issued to Mr. Amey Indarkumar Jain & Others in P1 Zone of CCZM by Building Branch (PMC staff). Due to vested interest the mandatory clause of CCZM was ignored by them.

33. The said letter with CC was forwarded to AF Station Pune for regulation heights of building / structures around NDA and AF Station Pune under

the provision of gazette of India, GSR-751-E sending IAF NOC.

34. The said letter with CC was also forwarded to AF Station Pune for implementation and further action as per colour coded Zoning map (CCZM) of AF Stn Pune and NDA.

35. However, during scrutiny of the said certificate, NOC Cell, AF Station Pune found that no record is available with NOC Cell Pune i/r/o the said name for obtaining NOC from nearest aerodrome (i.e. AF Station Pune & NDA Aerodrome) in accordance within the provisions of Gazette of India GSR 751(E), Section 9A of Aircraft Act 1934, Works of Defence Act 1903 (WODA), SRO-12 and other relevant orders on the subject.

36. Thereafter, it was returned to PMC for re-verification of the commencement certificate vide 2W/4008/25/ATS BM-IV dtd 24 Jan 24 till date no response received from PMC. The copy of Commencement Certificate vide Sl No. CC/1926/2020 dated 03 Mar 2021 & 2W/4008/25/ATS BM-IV dtd 24 Jan 24 is annexed hereto and marked as **ANNEXURE-"A12"**.

37. It is submitted that in the pursuance to the representation dated 06 Jan 2025 received from Mr. Kalpesh Yadav , Applicant herein , a physical survey was carried out by Land Management Cell, Station Air Safety & Inspection Officer with M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav (Proprietor cum Owner) of the project and it was found that Pillar 1 & 8 are located at a distance of 5m and 45m respectively from the shortest

distance of outer parapet wall of IAF aerodrome (AF Station Pune) as notified by SRO 12 in accordance with WODA for restricted zone.

38. The report of the same has been forwarded to HQ SWAC (C Wks O) vide letter No 2W/S 452/1/Wks (LMC) dtd 07 Mar 25 and same are pending for further action at Cmd HQs/Air HQ.

39. Subsequently, the request letter namely 2W/S 452/1/Wks (LMC) dtd 07 Mar 25 has been forwarded to PMC for ground survey of issues mentioned in ANNEXURE-A7, above. The copy of the request letter is annexed hereto and marked as **ANNEXURE-"A13"**.

Thus, from the backdrop of these eventualities, it could be culled out from that there is an utter violation of the provisions of the Works

of Defence Act, 1903 and the various regulations and the notifications issued by the Govt from time to time. The activities of the Project proponent in connivance with the officers of the PMC, the Respondent No.7 herein pose the constant threat to the National Security. The Principle being the Nation First, these activities being illegal are to be eradicated deterrently.

Adverting to what has been stated herein above all the adverse allegations which are not specifically traversed, except which have been specifically admitted, are denied in toto.

40. The Respondent Nos. 13, 14 & 15 most humbly say and submit that without prejudice to the aforesaid, the paragraph wise reply to the present application under reply is as follows:

41. As per paragraph No. 1 and 2: The contents of these paras being matter of record need no reply.

42. As per paragraph No. 3 to 15 : The contents of these paras relate to the Environmental NOC and its violations by builders/ Project Proponents. The answering Respondents submit that as the EC was obtained by fraud and in a deceit manner with the wrong information, it is void ab inito. Rest of contents of these para not specifically traversed are denied in toto.

PUNE

DATED: 23/03/26

(सतबीर सिँह राए / Satbir Singh Rai)
एयर कमोडोर / Air Commodore
वायु अफसर कमांडिंग / Air Officer Commanding
2 विंग वायु सेना / 2 Wing, Air Force

FOR RESPONDENT NOS. 13, 14 & 15

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DIST. PUNE
Reg. No.
EXPIRY DATE
09/10/2029

SOLEMN AFFIRMATION

I **Air Cmde Satbir Singh Rai, VM** S/o **Sh. Gurmeet Singh** Aged about **51** yrs, Occupation: **Service**, R/o **Air Force Station Lohegaon, Pune-32** do hereby take oath and state on solemn affirmation:

That I am working as **Air Officer Commanding at No.2 Wing AF at Pune** with the **Ministry of Defence (GOI)** as the **Respondent No.13**, herein. I am conversant with the facts of the present case and therefore able to depose the same. I am also authorised by the **Respondent Nos.14 & 15** to depose on their behalf.

I say that the Counsel as per my instructions has drafted the above Reply. I have gone through the contents of the above said Reply and understood

the same. I say that the contents of the Reply are true to my knowledge and as per the records of the Organisation , which I believe to be true. As far as the legal submissions herein are concerned, the same are correct as advised by my counsel. The contents of the Reply are explained to me in vernacular, which I found to be correct. Hence, signed and verified at PUNE on this 13 day of MARCH 2026.

Deponent

I know & identify the Deponent

(सतबीर सिँह राए / Satbir Singh Rai)
एयर कमोडोर / Air Commodore
वायु अफसर कमांडिंग / Air Officer Commanding
2 विंग वायु सेना / 2 Wing, Air Force

(Atul J. Pathak)
Advocate

BEFORE ME

MAHENDRA ARVIND NANGARE
NOTARY, GOVT. OF INDIA
PUNE DIST. MAHARASHTRA
Regd. No. 15432 Exp. Dt. 09/10/2029

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

REGISTERED
AT SR. NO. 537/2026
DATE 13 MAR 2026

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Annx-A1/1 (51)

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Annexure- A1 (Pt1)

SECRET

No. F. 2(9) / 65 / D (Air-II)
Govt. of India,
Ministry of Defence,
New Delhi, the 4th July, 1966.

To,
The Chief Secy. To the Govt. of
Jammu & Kashmir
Punjab
Rajasthan
Uttar Pradesh
Madhya Pradesh
Maharashtra
Gujrat
Mysore
Madras
Andhra Pradesh
Bihar
Best Bengal
Assam / Nagaland
Orissa
Kerala
Himachal Pradesh
Goa

The Chief Commissioner of
Delhi
Tripura
Andaman & Nicobar Islands
Manipur

Sub : CONSTRUCTION OF BUILDINGS AND OTHER STRUCTURES IN THE VICINITY OF AIR FORCE INSTALLATIONS

Sir,

1. I am directed to state that the Air Force has its formations located at numerous places all over the country. With the introduction of jet aircraft and the rapid advancement in the field of electronics, it has become necessary for Government to have effective control over the construction of buildings or other structures in the vicinity of Air Force installations and air fields, both occupied and un-occupied in order to meet the Air Force technical requirements with reference to flying safety and the effective functioning of modern electronic equipment.

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2. A case has occurred in which a State Government commenced work on a tall structure, which being sited within the flying funnel of an adjoining airfield, would constitute a flying hazard and endanger the safety of the State as well as the Central Government's property. In order to obviate such instances in the future, I am to request that whenever a State Government / Private party have plans to put up buildings or structures in the vicinity of an Air Force installation occupied or un-occupied, this Ministry may be informed and asked to confirm that there is no objection. In the event of there being any objection in any particular case, the matter may be settled by mutual consultation between the Central Government and the State Government concerned.

3. The airfields and installations and the distances and areas within which it is desired to exercise control, together with the sizes of structures / restrictions affected in the state of, may, for the present, be taken to be those stated in the Annexure to this letter. Any clarification required may be obtained from the appropriate AF authorities mentioned in the Annexure.

4. In issuing any instructions in this regard, the State Governments are requested to notify particularly the Municipal authorities, local town planning authorities and the State Electricity Boards in addition to the District authorities concerned.

5. I am to request that receipt of this letter may be acknowledged and the action taken in the matter may be intimated to this Ministry as early as possible.

Yours faithfully,

Sd/-
(SV SAMPATH)
By Secretary to the Govt. of India

Copy forwarded to the Ministry of Home Affairs for Information, Air headquarters (Works Directorate) With enclosures.

Exhibits

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Restrictions to be imposed

Note 1

Airfields

Distance Area etc.	Particulars of Restrictions
Approach Funnel – the funnel clearance Area may defined as the area includes Between two lines laid off at an angle Of 15 degrees outwards from the Point where the outer edge of the 70 Mtrs shoulders joins which includes the Runway width plus 70 mtrs. on either Side to where they meet 1400 mtrs. line	An object is not considered dangerous unless it subtends an angle of more than 0.34' – 30" thus providing a gradient of 1 : 100 measured from the end of runway plus shoulders.
Approach circuit area – This may be Defined as an area enclosed within a Radius of 10 kilo metres from the Center of airfields.	Any object which subtends angle more than one degree and nine minutes (1:50) measured from the Edge of runway plus shoulders is considered An obstruction. However, This is not applicable in Case of approach funnel.

Note 2

Air Force Installations

Distance Area etc.	Particulars of Restriction
Within 900 metres of any Air Force Installations	No structure / construction for any height or depth No source of electrical Disturbances within this Distance.

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GOVERNMENT OF INDIA

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Annex-A1/2 (54)

Annxeure- A1 (Pt2)

New Delhi, the 4th March 1967

S.R.O. 105 – In pursuance of Sub Section (7) of Section 13 of the Cantonment Act 1924 (2 of 1924) the Central Government hereby notifies that a vacancy has occurred in the membership of the Cantonment Board, Kamptee by reason of the acceptance by the Central Government of the resignation of Shri. P. Subrahmanyam, Magistrate 1st Class.

(File No. 19/8/G/L&C/65/539-C/D(Q&C)

S.R.O. 106 - In pursuance of Sub Section (7) of Section 13 of the Cantonment Act 1924 (2 of 1924) the Central Government hereby notifies that Shri. P. A. Paranjpe, Magistrate, 1st Class has been nominated as a member of the Cantonment Board, Kamptee by the District Magistrate, Nagpur in exercise of powers conferred under section 13(3) (b) of that Act vide Shri. Subrahmanyam Magistrate 1st Class resigned.

(File No. 19/8/G/L&C/65/539-C/D(Q&C)
S. P. MADAN, Under Secretary

New Delhi the 8th March 1967

S.R.O. 107 – In exercise of the powers conferred by section 3 of the Indian Works of Defence Act, 1903 (7 of 1903) , the Central Government hereby declared that it is necessary to impose the restrictions specified in clause (c) of section of the said Act upon the use and enjoyment of the land situated in the district Poona (in the state of Maharashtra) described in the Schedule hereto annexed being land in the vicinity of the Transmitter Station, Poona, in order that subject land may be kept free from building and other obstructions.

2. A sketch of the said land may be inspected in the office of the Collector, Poona district.

THE SCHEDULE

All the land comprised in the area lying within a distance of 366 meters from the crest of the outer parapet of the Transmitter Station, Poona in the State of Maharashtra. The height of any structure of obstruction shall not exceed the height equivalent to the distance from the perimeter X .0874.

(No. F. 10(2)/64/D (GS-I)
S. S. L. KAKKAR, Jt. Secretary

New Delhi, the 13th March 1967

S.R.O. 108 – In exercise of the powers conferred by section 8 of the Army Act 1950 (46 of 1950) the Central Govt hereby makes the following amendment in the Notification of the Government of India in the Ministry of Defence No. 300 dated the 14th October 1963 namely :-

In the said notification, the following entry shall be omitted, namely:-

"11 Commandant, Hight Altitude Warfare School, Gulmarg".

(No. 41776/PS1/2436/67/D(AG)
S. DEVANATH, Dy. Secretary

NOTARY GOVERNMENT OF INDIA

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THE GAZETTE OF INDIA: APRIL 1,1967/CHAITRA 11,1889 (PART-II)

New Delhi the 8th March 1967

S.R.O. 107- In exercise of the powers conferred by section 3 of the Indian Works of Defence Act, 1903 (7 of 1903), the Central Government hereby declared that it is necessary to impose the restrictions specified in clause (c) of section of the said Act upon the use and enjoyment of the land situated in the district Poona (in the State of Maharashtra) described in the schedule hereto annexed being land in the vicinity of the Transmitter Station, Poona, in order that subject land may be kept free from building and other obstructions.

2. A sketch of the said land may be inspected in the office of the Collector, Poona district.

THE SCHEDULE

All the land comprised in the area lying within a distance of 366 meters from the crest of the outer parapet of the Transmitter Station, Poona in the State of Maharashtra. The height of any structure of obstruction shall not exceed the height equivalent to the distance from the perimeter X. 0874.

(No.F.10(2)/64/D (GS-I)
S.S.L.KAKKAR, Jt.Secretary.

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GOVERNMENT OF INDIA

Annx-A2 (56)

Annexure-A2

मूळ प्रतीवरून प्रिंट दिली आहे

प्रभात

आर.एन.आय. नं. ५६३९/५७ दिव्य. पो.व्यव./५७-२/आर.एन.पी./पी.एन.डब्ल्यू./जी/ १११/२००८/५८

१६३९, वर्ष ७७, अंक:१३४ ◆ पुणे, बुधवार, दि. १४ मे २००८ ◆ पाने १० + गुडमॉर्निंग, किंमत २.००

हवाईदल कंपाऊंडजवळील बांधकामे थांबवा

जिल्हाधिकाऱ्यांची पुणे पालिकेला सूचना

पुणे, दि.१३ (प्रतिनिधी) - हवाई दलाच्या वायव्येकडील दिशेला असलेल्या चाम्स ड्रमपासून १०० मीटर तर पश्चिम, दक्षिण आणि उत्तर दिशेला असणाऱ्या हवाई दलाच्या तार कंपाऊंडपासून १०० मीटर परिसरातील चालू बांधकामे थांबवावीत, अशी सूचना पुणे महानगरपालिकेला दिलेल्या आहेत, अशी माहिती जिल्हाधिकारी प्रभाकर देशमुख यांनी सांगितली.

नऊशे मीटर आणि शंभर मीटर परिसरात कोणत्याही प्रकारची बांधकामे, अतिक्रमणे व झाडे लावू नये अशा आशयाचा निर्णय हवाईदलाने घेतला आहे. हा निर्णय १४ फेब्रुवारी २००७ लाच घेण्यात आला. गेल्या आठवड्यात जिल्हाधिकारी देशमुख यांनी हवाई दलाच्या आदेशाची तातडीने अंमलबजावणी करावी अशा सूचना ग्रामपंचायतींना आणि संबंधित विभागाला दिलेल्या आहेत.

या संदर्भात देशमुख यांनी सांगितले की, हवाई दलाने लागू केलेल्या आदेशाची अंमलबजावणी सुरू केली आहे. त्याविषयी परिसरातील चालू असलेली बांधकामे त्वरित थांबवावीत व नवीन बांधकामांना परवानगी देऊ नये, अशा सूचना (पान १ पहा)

हवाई दलाने निर्बंध घातलेले सर्व्हे नंबर पुढीलप्रमाणे ...

बड्डमावशेरी - स.नं.४५, प्लॉट नं. १५, १६, १७, १८, १९, स.नं. ४६/५ पैकी. खराडी - स.नं.४८/१अ, ४८/१ब, ४८/अ-१, ४८/२/१, स.नं. ४८ पैकी, स.नं.४८/२ प्लॉट नं.४, स.नं.५५, ५६/२, ५६, ५६/१. लोहगाव - स.नं.१०८, ११०, ११९, ११२, ११३, ११४, ११५, ११६, ११७, ११९, १२०, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, १४०, १४६, १४७, १४८, १४९, १५३, १५४, १५५, १५६, १५७, १६२, १६४, १९७, २१४, २१५, २२६, २३६, २३८, २३९, २४१, २४५, २४६, २४८,२५३, १३५ प्लॉट नं. अ-८ प्लॉट नं. ब-१०, १३५ प्लॉट नं. अ-१२, प्लॉट १५ व १६, स.नं.१५४, भानोरी- ३२

NOTARY
MAHENDRA
ARVIND NAIK
DIST. PUNE
Reg. No.
EXPIRY
GOVERNMENT OF INDIA

दैनिक प्रभात
३०४, नारायण पेठ, पुणे-३०
फोन नं.: ०२० - २४४५४८४९
20-5-2017
Rahul Jadhav

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मूळ प्रतीवरून प्रिंट दिली आहे

प्रभात

आर.एन.आय. नं. १६३९/५७ सेंट्रल, पी.आर./एस-२/आरएनआय./पी.एन.डब्ल्यू./जी/ १९१/२००६/०८

३९, पर्व ७७, अंक :१३४ ◆ पुणे, गुरुवार, दि. १४ मे २००८ ◆ पाने १० + गुडमॉर्निंग, किंमत २.००

हवाईदल कंपाऊंडजवळील बांधकामे थांबवा

(पान १ वरून) पुणे महापालिका आणि ग्रामपंचायतींना दिलेल्या आहेत. हवाई दलाच्या बंदी आदेशाने परिसरात जमिनीचे भाव आता पत्त्याप्रमाणे कोसळतील अशी भीती शेतकऱ्यांकडून व्यक्त करण्यात आली आहे. ज्यांनी १०० मीटर परिसरात घरबांधणीसाठी एक-दोन गुंठे जागा चढ्या भावाने खरेदी केली. तिचाही भाव आता कवडीमोल होईल. ही जागा आता विकायची म्हटल्यावर कोणीही घेणार नाही. या निर्णयामुळे जनतेत मोठी चीड निर्माण झाली आहे.

दैनिक प्रभात
३०४, नारायण पेठ, पुणे-३०
फोन नं.: ०२० - २४४५४८४१

20-5-2017
Rohinizadbule

NOTARY * VIDNI * GOVERNMENT OF

YRATON * GOVERNMENT

58

English Version

PRINT GIVEN FROM MAIN COPY

PRABHAT

Pune, Wednesday, Dt 14/05/2008

Stop Construction near the Air Force Station

Notice by District Collector to Pune Mahanagar Palika

Pune dated 13 (Reporter) : That the Pune Municipal Corporation suggested to stop continuing the construction within 900 Meters from Bomb Dump on the side of Wagholi of the Air Force Station compound and also West, South and North direction in the distance of 100 meters of Air Force Station compound. The said information is given by District Collector Mr. Prabhakar Deshmukh.

That the said Air Force Station took decision about ban of any type of construction, encroachments and tree plantation in 900 meters and 100 meters area. The said decision was taken on 14th February 2007 itself. The District Collector Mr. Deshmukh had given suggestions to the concerned Gram Panchayat & concerned Department for the immediate execution of the said order of the Air Force Station.

Regarding the same Mr. Deshmukh has told that the execution of the order of the Air Force Station is started and regarding the same the suggestions are given to the PMC & Panchayats to stop the construction continued and no

NOTARY GOVERNMENT OF INDIA

(59)

permission should be given for starting new construction. The Air Force Station had banned following Survey Nos.

Wadgaon Sheri S.No.45, Plot No.15,16,17,18,19 S.No. 46/5, part Kharadi 48/1A, 48/1B, 48/A-1, 48/2/1, S.No.48Part, S.No.48/2, Plot no.4, S.No.55,56/3,56, 56/1 Lohagaon-S.No.108,110,111,112,113,114,115,116,117,119,120,122,123, 124,125,126,127,128,130,131,132.133,134,135,136,137,138, 139,140,146,147,148,152,153,154,155,156,157,162,164,197, 214,215,226,236,237,239,241,245,246,248,253,135 Plot No A-8 Plot no. B 10, 135 Plot No. B-12 Plot 15 & 16 S.No 164 Dhanori – 32.

That the farmers are under fear that due to the ban order of the Air Force Station, The market Value of the lands in these areas will be collapsed . Those persons who had purchased one or two ares land in this 100 meters area for construction of houses in the High rate that will be collapsed due to this order and said people will not get any price of the said plots and no body will purchase the said premises /plot. There is too much Aggression in the public due to this decision.

Marathi Language into English Language
Translation is done by me

20/05/2017.

K. K. THITE
B.Sc., B.Ed., M.A., LL.M
ADVOCATE & NOTARY
Flat No. 616, Vakilnagar,
Erandavana, Pune 411 004

NOTARY ★ GOVERNMENT OF INDIA ★ MAHENDRA ARVIND NAIK DIST. PUNE

(60)

जाहीर नोटीस

भारतीय संरक्षण खात्याच्या बांधकाम कायदा १९०३ (१९०३ चा ७) च्या कलम ३ आणि ७ च्या आधारे व अधिकारानुसार, मौजे लोहगांव, ता.हवेली, जि.पुणे येथील वायुसेना स्टेशनच्या बाह्य सिमा रेषेपासुन १०० मीटर अंतरापर्यंत तसेच वायुसेना स्टेशनच्या बॉम्ब गोडाऊनच्या बाह्यसिमा रेषेपासून ९०० मीटर अंतराच्या आत कोणत्याही प्रकारचे बांधकाम करण्यास, झाडे लावण्यास तसेच कोणत्याही प्रकारचे अतिक्रमण करण्यास सक्त मनाई करणेबाबत भारत राजपत्र दिनांक १५ फेब्रुवारी २००७ अन्वये आदेश प्रसिध्द झालेला आहे. त्यानुसार या जाहीर नोटीसी अन्वये तमाम जनतेस सोबतच्या परिशिष्टामध्ये नमूद केलेल्या जमीनींमध्ये कोणत्याही प्रकारचे बांधकाम करणेस, अतिक्रमण करणेस अथवा वृक्ष लावणेस सक्त मनाई करणेत येत आहे.

परिशिष्ट

अ.क्र.	गावाचे नांव	स.नं.
१)	वडगांवशेरी	स.नं. ४५ प्लॉट नं.१५,१६,१७,१८,१९ स.नं.४६/५ पैकी
२)	खराडी	स.नं.४८/१अ, ४८/१ब, ४८/अ-१, ४८/२/१, स.नं.४८ पैकी, स.नं.४८/२ प्लॉट नं.४ स.नं.५५, ५६/३, ५६, ५६/१
३)	लोहगांव	स.नं.१०८, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११९, १२०, १२२, १२३, १२४, १२५, १२६,१२७ १२८,१३०, १३१, १३२, १३३, १३४, १३५,१३६, १३७, १३८, १३९, १४०, १४६, १४७, १४८, १५२, १५३, १५४, १५५, १५६, १५७, १६२, १६४, १९७, २१४, २१५, २२६, २३६, २३७, २३९, २४१, २४५, २४६, २४८, २५३, १३५ प्लॉट नं.अ-८, १३५ प्लॉट नं.ब-१०, १३५ प्लॉट नं.ब-१२, १३५ प्लॉट ११५ व १६, स.नं.१६४
४)	धानोरी	३२

स्थळ : पुणे
दिनांक : ९/०४/२००८

जिल्हाधिकारी पुणे

जिल्हाधिकारी कार्यालय पुणे
महसूल शाखा
क्रमांक पमह/कावि/ ८३९/२००८
पुणे-१, दि. ९/०४/२००८

NOTARY

BLANK

Air Force Station
Lohegaon
Pune – 411 032

2W/2904/1/Wks

22 May, 2008

District Collector
Collectorate Compound
Pune – 01

GOVERNMENT OF INDIA ... NOTARY ... RECD. NO. ... MUMBAI

IMPOSITION OF RESTRICTIONS ON CONSTRUCTION OF BUILDINGS AND OTHERS STRUCTURES AROUND THE IAF AERODROMES AND INSTALLATIONS AT LOHEGAON, AIR FORCE STATION, PUNE

Sir,

1. Please refer public notice issued on the abovementioned subject on 09 Apr 08 by your office.

2. The public notice imposes restriction on restriction on enjoyment of land in the vicinity of Air Force Station Pune. The area around Air Force Station Pune has been divided into three different zones for this purpose as per SRO No 12 dated 14 Jul 07. The zones are 900 mtrs restricted zone, 100 mtrs restricted zone and no restricted zone. The map marking the different zones was prepared and forwarded to you along with our letter of even reference dated 24 Mar 08. It is seen that few survey Nos are divided in two categories, out of which some portion of survey No comes in restricted area and some part is clear from restriction. Whereas, as per the public notice issued by your office no part Sy Nos are covered. This has created the confusion in the public and it is assumed that instead of part Sy No., the complete Sy Nos are covered in the restricted zone which is not the case for Sy Nos falling on the boundary of the restricted zone. Due to this confusion this station is receiving numerous queries on the subject.

3. In view of the above it is requested that an amendment may be issued to make the public notice unambiguous. A copy of amended public notice in three copies may be forwarded to this station for our information and onward submission to higher formation.

NOTARY ... GOVERNMENT OF INDIA

(62) (62)

4. The public notice was required to be published in the local newspapers. Details of the same may also be forwarded to this station for records as well as for forwarding to higher formation. Request accord priority.

Yours faithfully,

(S Sachdeva)
Wing Commander
Squadron Commander
Works Squadron

Copy to :-

Divisional Commissioner
Council Hall
Pune – 411 001

Defence Estate Officer
Pune Circle
Pune – 411 001

(63)

Annexure-A3

Tele : 26699542/2203
Fax : 26687730

Air Force Station
Lohegaon
Pune – 411 032

2W/2904/1/Wks

12 February, 2009

District Collector
Collectorate Compound
Pune – 411 001

IMPOSITION OF RESTRICTIONS ON CONSTRUCTION OF BUILDINGS AND OTHERS STRUCTURES AROUND THE IAF AERODROMES AND INSTALLATIONS AT LOHEGAON, AIR FORCE STATION, PUNE

Sir,

1. Reference is made to this station letter of even reference dated 22 May 08, 29 Jul 08 and public notice issued on the above mentioned subject on 09 Apr 08 by your office.

2. The public notice imposes restriction on the enjoyment of land in vicinity of this Air Force Station, Lohegaon, Pune. The area around Air Force Station has been divided into three different zones for this purpose as per SRO No.12 dated 14 Feb 07. The zones are 100 mtrs restricted zone, 900 mtrs restricted zone and no restricted zone. The map marking the different zones was forwarded vide letter of even reference dated 24 Mar 08. It is seen that few Survey No's are divided in two categories, out of which some portion of Survey No comes under the restricted area and some part is clear from the restriction. Whereas, as per the public notice issued by your office, no part Survey No's are covered. This has created confusion among the public and assumed that instead of part Sy No., the complete Sy No. is covered in the restricted zone which is not the case for Sy No's falling on, near the boundary of the restricted zone. Due to this confusion, this Air Force Station is receiving numerous queries on the subject.

3. In view of the above, it is once again requested that an amendment may be issued to make the public notice unambiguous. The public notice is once again required to be published in the local newspapers. A copy of amended public notice and details may be forwarded to this station for our records and onward submission to higher formation.

4. Kindly treat this matter most urgent and request accord priority.

Yours faithfully,

(PK Bapat)
Group Captain
Chief Administrative Officer
For Air Officer Commanding

Copy to :-

Divisional Commissioner - For information and necessary directions please.
Council Hall
Pune – 411 001

Defence Estates Officer, Pune Circle, Pune – 411 001 - For information

NOO
HQ SWAC, IAF (C Wks O) - For information

NOTARY

Tele: 26699542/7220

Air Force Station
Lohegaon
Pune – 411 032

2W/S.2904/1/Wks

14 Dec 2015

The Municipal Commissioner
Pune Municipal Corporation
Shivaji Nagar, Pune- 411005

District Collector
Pune-01

IMPOSITION OF RESTRICTION ON CONSTRUCTION OF STRUCTURES AROUND AIR FORCE STATION AND INSTALLATION AT LOHEGAON, PUNE

1. This Station had conducted a Board of Officers during 2008 as per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump. Accordingly District Collector, Pune had issued necessary Public Notification on 09 Apr 2008 to enforce the same. The restriction imposed by District Collector was based on the joint survey based on instruction in vogue at that time. The notification essentially imposed restrictions around the Tech area and WSA of AF Station Pune.

2. However , now directions have been received from IAF Higher autnority that since the Gazette Notification of 2007 makes no distinction between Technical and Domestic area with respect to the 100 mtr restriction, the Board needs to be redone so as to include the remaining portion of the left over area which is required to be applied with the restriction as per SRO. In view of this , a fresh survey of buildings/structures is required to be done based on the relevant notifications and instructions that are located within 100 mtrs from the crest of the outer parapet of AF boundary wall (including pockets of Defence /IAF land holdings of Tech and Domestic Area) and 900 mtrs from WSA.

3. Hence, you are urged to initiate a case for re-convening of BOO delineating the restricted area based on Gazette Notification 2007.

4. Please accord highest priority.

(U Manoj)
Gp Capt
C Adm O

महापालिका आयुक्त
पुणे महानगरपालिका

शहर अभियंता कार्यालय
बांधकाम विकास विभाग
पुणे महानगरपालिका
आवक क्र. भआ/ ६२८४
दिनांक 22/12/15

महापालिका आयुक्त कार्यालय
पुणे मनपा
आवक ... 3/६०३४
दिनांक 5 JAN 2016

Sqn Ldr
Stn Wks Offr

NOTARY MAHENDRA ARVIND KAMBARE DIST. PUNE (MAH.) Regn. No. 15432 EXPIRY DATE 09/12/2020 GOVERNMENT OF INDIA

Annx-A4

821 Annexure-A4

Government of Maharashtra Gazette

Dated 3rd February, 2011

2

Urban Development Department

Mantralaya, Mumbai 400 032

Dated : 11th January 2011

Maharashtra Regional and Town Planning Act, 1966

No. TPS / 1810 / 2051 / CR-2431 / 2010 / UD-13 Whereas, the Government in Urban Development Department vide its notification No. TPS-1895/237/CR -26/95/UD-13, dated 25th November 1997 has sanctioned the Regional Plan of Pune District (hereinafter referred to as "the said of Regional Plan") alongwith its Development Control Regulations (hereinafter referred as the said D.C.R. of Regional plan); under Section 15 of the Maharashtra Regional & Town Planning Act, 1966 (hereinafter referred to as "the said Act",) which come into force with effect from 10th Feb. 1998, (hereinafter referred to as "the said Notification of the State Government".) ;

And whereas, the Government of India has imposed restrictions on the use of land for any construction or tree plantation laying in the vicinity of Air Force Station, Lohegaon, Pune vide Notification dated 14 February, 2007 published by Department of Defence under Works of Defence Act, 1903 (7 of 1903) (hereinafter referred to as "the said Notification of Government of India") ;

And whereas, Government of Maharashtra is of the opinion that it is necessary to modify the said Regional Plan and the said D. C. R. of Regional Plan by following the procedure laid down is Sub-Section 2 of Section 20 of the said Act, to impose restrictions on the use and enjoyment of land laying in the vicinity of the Air Force Station, Lohegaon, Pune Irrespective of the zoning proposed in the said Regional Plan and the said D.C.R. of Regional

NOTARY MAHENDRA ARVIND ... (MAH.) ... 10/20...

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Plan as per the above said notification of the Government of India, the details of proposed restricted lands in the said Regional Plan are as mentioned in Schedule 'A' and the proposed modification in the said D. C. R. of Regional Plan are as mentioned in Schedule 'B' attached to this Notice (hereinafter referred to as the said proposed modification) ;

B)

Now therefore as provided in the Sub-section (3) of Section 20 of the said Act, notice is hereby published for inviting suggestions & objections, if any to the said proposed modification given in Schedule 'A' & 'B' from the general Public in writing with reasons thereof, within 60 (sixty) days from the publication of this notice, suggestions / objections shall be addressed to the Deputy Director of Town Planning, Pune Division, Pune, S. No. 74/2, Sahakar Nagar, above Bank of Maharashtra, Pune 411 009, who is hereby authorised as an 'officer' for giving hearing on suggestions / objections and to submit his report to the Government.

The suggestions / objections received within the aforesaid period will only be considered by the Government.

Note : -

A) Part Plan showing the said modification bearing No. ADTP Pune / 100 / 2010 (Plan No. ¼) is kept open for inspection by the general public during the office hours on all working days at the following offices ;

1) The Deputy Director of Town Planning, Pune Division, Pune. S. No. 74/2, Sahakar Nagar, above Bank of Maharashtra, Pune 411 009.

2) The Collector, Pune 1.

4) Assistant Director of Town Planning, Pune Branch, 283, Narayan Peth, Pune – 30.

NOTARY ★ GOVERNMENT OF INDIA ★

The copies if the part plan can be obtained from the Assistant Director of Town Planning, Pune Branch, Pune by paying the relevant fee as per the rules.

B) This notice is also published on Government Web Site at www.urban.maharashtra.gov.in.

Schedule A

Accompaniment to the Notice No. TPS / 1810 / 2051 / C. R.-2431/ 2010 / UD-13

Dated – 11/01/2011.

Proposed Modification to Regional Plan, Pune.

Proposed Restricted Lands included in the Regional Plan of Pune.

Sr. No.	Name of Village	Survey Number
1	Lohegaon (Pt)	97 (P), 115 (P), 116, 117 (P), 118 (P), 119 (P), 120 (P), 123 (P), 124 (P), 125, 126, 132, 134 (P), 318 & 319.

Schedule B

Accompaniment to the Notice No. TPS / 1810 / 2051 / C. R.-2431 / 2010 / UD-13

Dated 11/01/2011

Regional Plan of Pune.

Proposed Modification to D. C. R. of Revised Plan of Pune.

Following New – Sub – Regulation shall be added in the Regulation No. 2.2 after sub Regulation No. 2.2 (9) as sub Regulation No. 2.2 (10)

2.2 (10) (i) No building or structure shall be constructed, created or no tree shall be planted on any land within the limits of 100 meters from the crest of the outer parapet except that the limit of 100 meter will extend to 900 meters from and In line with the boundary of the bomb dump at Indian Air Force Station and Installations.

(ii) The restrictions imposed by the Government of India in the Ministry of Civil Aviation Under Section 9 (A) of the Air Craft Act, 1934 (22 of 1934) vide its notification No. S. O. 988 dated the 5th January, 1988 shall continue to be applicable to this Indian Air Force Aerodrome.

(iii) Notwithstanding any thing contained in the said D. C. R. of Regional Plan for building to be erected in the vicinity of aerodrome, the development permission in this area shall be considered by Collector, Pune only after the applicant produces N. O. C. from the Directorate General of Civil Aviation / Civil Airport Authority Pune / appropriate Authority of Airport.

By Order and in the name of the Governor of Maharashtra,

Pradeep Gohil,
Deputy Secretary to the
Government of Maharashtra

NOTARY
GOVERNMENT OF INDIA

DRONE SURVEY WRT AF STN PUNE WITHIN 100M

EXHIBIT-

825

ANX-A5 (69)

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Annx-A6/1 (70)

THE WORKS OF DEFENCE ACT, 1903

ARRANGEMENT OF SECTIONS

PART I

PRELIMINARY

SECTIONS

1. Short title and extent.

2. Definitions.

2A. Construction of references to laws not in force, or any functionary not in existence, in any area.

PART II

IMPOSITION OF RESTRICTIONS

3. Declaration and notice that restrictions will be imposed.

4. Power to do preliminary Acts after publication of notice under section 3, sub-section (*2*).

5. Payment for damage.

6. Further powers exercisable after publication of notice under section 3, sub-section (*2*).

7. Restrictions.

8. Land to be marked out, measured, registered and planned.

9. Notice to persons interested.

10. Power to require and enforce the making of statements as to names and interests.

11. Application of certain sections of the Indian Penal Code.

12. Inquiry and award by Collector.

13. Award of Collector when to be final.

14. Adjournment of inquiry.

15. Power to summon and enforce attendance of witnesses and production of documents.

16. Matters to be considered and neglected.

17. Supplementary proceedings.

PART III

REFERENCE TO COURT AND PROCEDURE THEREON

18. Reference to Court.

19. Collector's statement to the Court.

20. Service of notice.

21. Restriction on scope of proceedings.

22. Proceedings to be in open Court.

NOTARY MAHENDRA ARVIND ... DIST. PUNE (MAH.) ... GOVERNMENT

SECTIONS

23. Matters to be considered in determining compensation.
24. Matters not to be considered in determining compensation.
25. Rules as to amount of compensation.
26. Form of awards.
27. Costs.
28. Collector may be directed to pay interest on excess compensation.

PART IV

APPORTIONMENT OF COMPENSATION

29. Particulars of apportionment to be specified.
30. Dispute as to apportionment.

PART V

PAYMENT

31. Payment of compensation or deposit of same in Court.
32. Investment of money deposited in respect of lands belonging to persons incompetent to alienate.
33. Investment of money deposited in other cases.
34. Payment of interest.

PART VI

MISCELLANEOUS

35. Service of notices.
36. Penalties.
37. Magistrate to enforce the terms of the Act.
38. Completion of imposition of restrictions not compulsory, but compensation to be awarded when not completed.
39. Demolition of part of house or building and imposition of restrictions on part of land.
40. Exemption from stamp duty and fees.
41. Notice in case of suits for anything done in pursuance of Act.
42. Code of Civil Procedure to apply to proceedings before Court.
43. Appeals in proceedings before Court.
44. Power to make rules.

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THE WORKS OF DEFENCE ACT, 1903

ACT NO. 7 OF 1903[1]

[20*th March*, 1903.]

An Act to provide for imposing restrictions upon the use and enjoyment of land in the vicinity of works of defence in order that such land may be kept free from buildings and other obstructions, and for determining the amount of compensation to be made on account of such imposition.

WHEREAS it is expedient to provide for imposing restrictions upon the use and enjoyment of land in the vicinity of works of defence in order that such land may be kept free from buildings and other obstructions and for determining the amount of compensation to be made on account of such imposition; It is hereby enacted as follows:—

PART I

PRELIMINARY

1. Short title and extent.—(*1*) This Act may be called the [2]*** Works of Defence Act, 1903; and

[3][(*2*) It extends to the whole of India.]

2. Definitions.—In this Act, unless there is something repugnant in the subject or context,—

(*a*) the expression "land" includes benefits to arise out of land, and things attached to the earth or permanently fastened to anything attached to the earth;

(*b*) the expression "person interested" includes all persons claiming an interest in compensation to be made on account of the imposition of restrictions upon the use and enjoyment of land under this Act; and a person shall be deemed to be interested in land if he is interested in an casement affecting the land;

[4][(*c*) the expression "District" means one of the Districts into which India is, for military purposes for the time being, divided; it includes a Brigade area which does not form part of any District, and any area which the Central Government may, by notification in the Official Gazette, declare to be a District for all or any of the purposes of this Act;

(*d*) the expression "Central Officer Commanding the District" means the officer for the time being in command of the forces in a District;]

(*e*) the expression "Commanding Officer" means the officer for the time being in command of a work of defence;

(*f*) the expression "Collector" includes any officer specially appointed by the [5][Central Government] to perform the functions of a Collector under this Act;

(*g*) the expression "Court" means a principal Civil Court of original jurisdiction, unless the [5][Central Government] has appointed (as it is hereby empowered to do) a special judicial officer within any specified local limits to perform the functions of the Court under this Act;

---

1. The Act has been extended to Goa, Daman and Diu by Reg. 12 of 1962, s. 3 and the Schedule (w.e.f. 31-1-1963) and to Pondicherry (w.e.f. 1-10-1963) by Reg. 7 of 1963, s. 3 and the First Schedule.
2. The word "Indian" omitted by Act 50 of 1974, s. 2 (w.e.f. 12-12-1974).
3. Subs. by Act 39 of 1965, s. 2, for sub-section (*2*) (w.e.f. 3-12-1965).
4. Subs. by Act 11 of 1921, s. 2, for clauses (*c*) and (*d*).
5. Subs. by the A.O. 1937, for "L.G.".

NOTARY
MAHENDRA
GOVERNMENT OF INDIA

(*h*) "maintain", with its grammatical variations and cognate expressions, does not, when used in relation to a house or other construction, include the doing of any act necessary for keeping such house or construction, until the making of the award referred to in section 12 or until the exercise, prior to the making of the award, of the powers of demolition conferred, in case of emergency, by section 6, sub-sections (*1*) and (*3*), in the state in which it was at the time of the publication of the notice referred to in section 3, sub-section (*2*);

(*i*) the following persons shall be deemed "entitled to act" as and to the extent hereinafter provided, that is to say,—

trustees for other persons beneficially interested shall be deemed the persons entitled to act with reference to any case, and that to the same extent as the persons beneficially interested could have acted if free from disability;

a married woman, in cases to which the English law is applicable, shall be deemed the person so entitled to act, and, whether of full age or not, to the same extent as if she were unmarried and of full age; and

the guardians of minors and the committees or managers of lunatics or idiots shall be deemed respectively the persons so entitled to act, to the same extent as the minors, lunatics or idiots themselves, if free from disability, could have acted:

Provided that—

(*i*) no person shall be deemed "entitled to act" whose interest in the subject-matter is shown to the satisfaction of the Collector or Court to be adverse to the interest of the person interested for whom he would otherwise be entitled to act;

(*ii*) in every case the person interested may appear by a next friend or, in default of his appearance by a next friend, the Collector or Court, as the case may be, shall appoint a guardian for the case to act on his behalf in the conduct thereof;

(*iii*) the provisions of Chapter XXXI of the Code of Civil Procedure[1] (14 of 1882) shall, mutatis mutandis, apply in the case of persons interested appearing before a Collector or Court by a next friend, or by a guardian for the case, in proceedings under this Act; and

(*iv*) no person "entitled to act" shall be competent to receive the compensation money payable to the person for whom he is entitled to act, unless he would have been competent to alienate the land upon the use and enjoyment of which restrictions are to be imposed and receive and give a good discharge for the purchase-money on a voluntary sale.

[2][**2A. Construction of references to laws not in force, or any functionary not in existence, in any area.**—Any reference in this Act to any law which is not in force in any area or any reference therein to any functionary not in existence in any area shall, in relation to that area, be construed as a reference to the corresponding law, if any, in force or to the corresponding functionary, if any, in existence, in that area.]

PART II

IMPOSITION OF RESTRICTIONS

3. Declaration and notice that restrictions will be imposed.—(*1*) Whenever it appears to the [3][Central Government] that it is necessary to impose restrictions upon the use and enjoyment of land in the vicinity of any work of defence or of any site intended to be used or to be acquired for any such work, in order that such land may be kept free from buildings and other obstructions, a declaration shall be made to that effect under the signature of a Secretary to such Government or of some officer duly authorised to certify its orders.

1. See now the Code of Civil Procedure, 1908 (5 of 1908), First Schedule, Order XXXII.
2. Ins. by Act 39 of 1965, s. 2.
3. Subs. by the A.O. 1937, for "L.G.".

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(*2*) The said declaration shall be published in the Official Gazette and shall state the district or other territorial division in which the land is situate and the place where a sketch plan of the land, which shall be prepared on a scale not smaller than six inches to the mile and shall distinguish the boundaries referred to in section 7, may be inspected; and the Collector shall cause public notice of the substance of the said declaration to be given at convenient places in the locality,

(*3*) The said declaration shall be conclusive proof that it is necessary to keep the land free from buildings and other obstructions.

4. Power to do preliminary Acts after publication of notice under section 3, sub-section (*2*).—It shall be lawful for such officer as the [1][Central Government] may, by general or special order, authorise in this behalf, and for his servants and workmen, at any time after publication of the notice mentioned in section 3, sub-section (*2*), to enter upon and survey and take levels of any land in such locality, to dig or bore into the sub-soil, to do all other acts necessary to ascertain whether any and, if so, what restrictions should be imposed on the use and enjoyment of the land, to set out the boundaries of the land upon the use and enjoyment of which restrictions are to be imposed, or of any part of such land, to mark such levels, boundaries and line by placing marks and cutting trenches, and, where otherwise the survey cannot be completed and the levels taken and the boundaries and line marked, to cut down and clear away any part of any standing crop, fence or jungle :

Provided that no person shall enter into any building or upon any enclosed court or garden attached to a dwelling-house (unless with the consent of the occupier thereof) without previously giving such occupier at least seven days' notice in writing of his intention to do so.

5. Payment for damage.—The officer so authorised shall at the time of such entry pay or tender payment for all necessary damage to be done as aforesaid, and, in case of dispute as to the sufficiency of the amount so paid or tendered, he shall at once refer the dispute to the decision of the Collector or other chief revenue officer of the district, and such decision shall be final.

6. Further powers exercisable after publication of notice under section 3, sub-section (*2*).—(*1*) Whenever a declaration has been made and public notice thereof has been given under section 3, it shall, subject to the provisions of sub-sections (*2*) to (*4*), be lawful for such officer as the [1][Central Government] may, by general or special order, authorise in this behalf, and for his servants and workmen, to enter and demolish any buildings or other constructions on the surface, to cut down or grub up all or any of the trees, to remove or alter all or any of the banks, fences, hedges and ditches, to make underground and other drains, to fill up all excavations, and demolish all buildings and other constructions below the surface, and generally to level and clear the said land and do all such acts for levelling and clearing the same as he may deem necessary or, proper but in such manner nevertheless that evidence of the boundaries of the lands held by different owners may be preserved.

(*2*) The powers conferred by sub-section (*1*) shall not be exercised,—

(*a*) save as otherwise provided by sub-section (*3*), before the making of the award hereinafter referred to in section 12, nor

(*b*) save as otherwise provided by sub-section (*4*), after the expiration of six months from the making of the said award, or any shorter period on the expiration of which the officer exercising such powers gives notice to the Collector that there will be no further exercise of them.

(*3*) In case of emergency, the [1][Central Government] [2]*** may, by notification in the Official Gazette, declare that all or any powers conferred by sub-section (*1*) may be exercised at any time within six months after the publication of the notice referred to in section 3, sub-section (*2*), and such powers may be exercised accordingly, and the said notification shall be conclusive proof of emergency.

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1. Subs. by the A.O. 1937, for "L.G.".
2. The words "with the previous sanction of the G.G. in C." omitted *ibid.*

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(*4*) Nothing in sub-section (*2*) shall be deemed to preclude any such officer or his servants or workmen from exercising at any lime the said powers for the purpose of removing, wholly or in part, any building or other obstruction maintained, created, added to, altered, planted, stacked, stored or otherwise accumulated in contravention of this Act or of any rule or order made there under or of any condition prescribed in accordance therewith.

7. Restrictions.—From and after the publication of the notice mentioned in section 3, sub-section (*2*), such of the following restrictions as the [1][Central Government] may in its discretion declare therein shall attach with reference to such land, namely:—

(*a*) Within an outer boundary which, except so far as is otherwise provided in section 39, sub-section (*4*), may extend to a distance of two thousand yards from the crest of the outer parapet of the work,—

(*i*) no variation shall be made in the ground-level, and no building, wall, bank or other construction above the ground shall be maintained, erected, added to or altered otherwise than with the written approval of the [2][General Officer Commanding the District], and on such conditions, as he may prescribe;

(*ii*) no wood, earth, stone, brick, gravel, sand or other material shall be stacked, stored or otherwise accumulated:

Provided that, with the written approval of the [3][General Officer Commanding the District] and on such conditions as he may prescribe, road-ballast, manure and agricultural produce may be exempted from the prohibition:

Provided also that any person having control of the land as owner, lessee or occupier shall be bound forthwith to remove such road-ballast, manure or agricultural produce, without compensation, on the requisition of the Commanding Officer;

(*iii*) no surveying operation shall be conducted otherwise than by or under the personal supervision of a public servant duly authorised in this behalf, in the case of land under the control of military authority, by the Commanding Officer and, in other cases, by the Collector with the concurrence of the Commanding Officer; and

(*iv*) where any building, wall, bank or other construction above the ground has been permitted under clause (*i*) of this sub-section to be maintaind, erected, added to or altered, repairs shall not, without the written approval of the [2][General Officer Commanding the District], be made with materials different in kind from those employed in the original building, wall, bank or other construction.

(*b*) Within a second boundary which may extend to a distance of one thousand yards from the crest of the outer parapet of the work, the restrictions enumerated in clause (*a*) shall apply with the following additional limitations, namely:—

(*i*) [4][no building, wall, bank or other construction of permanent materials above the ground shall be maintained otherwise than with the written approval of the General Officer Commanding the District and on such conditions as he may prescribe, and no such building, wall bank or other construction shall be erected:]

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1. Subs. by the A.O. 1937, for "L.G.".
2. Subs. by Act 11 of 1921, s. 3, for "General Officer Commanding the Division".
3. Subs. by s. 3, *ibid*., for "General Officer Commanding the Division, District or Brigade".
4. Subs. by Act 28 of 1940, s. 2, for certain words.

Provided that, with the written approval of the [1][General Officer Commanding the District] and on such conditions as he may prescribe, huts, fences or other constructions of wood or other materials, easily destroyed or removed, may be maintained, erected, added to or altered:

Provided also, that any person having control of the land as owner, lessee or occupier shall be bound forthwith to destroy or remove such huts, fences or other constructions, without compensation, upon an order in writing signed by the [2][General Officer Commanding the District]; and

(*ii*) live hedges, rows or clumps or trees or orchards shall not be maintained, planted, added to or altered otherwise than with the written approval of the [1][General Officer Commanding the District] and on such conditions as he may prescribe.

(*c*) Within a third boundary which may extend to a distance of five hundred yards from the crest of the outero parapet of the work, the restrictions enumerated in clauses (*a*) and (*b*) shall apply with the following additional limitation, namely:—

no building or other construction on the surface, and no excavation, building or other construction below the surface, shall be maintained or erected :

Provided that, with the written approval of the Commanding Officer and on such conditions as he may prescribe, [3][a building or other construction on the surface may be maintained and] open railings and dry brush-wood fences may be exempted from this prohibition.

8. Land to be marked out, measured, registered and planned.—As soon as may be after the publication of the declaration aforesaid, the Collector shall cause the land to be marked out and measured, and shall also prepare a register and a detailed plan, which shall be on a scale not smaller than six inches to the mile, showing accurately every building, tree and other obstruction.

9. Notice to persons interested.—(*1*) At any time before the expiration of—

(*a*) the period of eighteen months from the publication of the declaration referred to in section 3, or

(*b*) such other period not exceeding three years from the said publication as the [4][Central Government] [5]*** may, by notification in the Official Gazette direct in this behalf,

the Collector shall cause public notice to be given at convenient places on or near the land, stating the effect of the said declaration and that claims to compensation for all interests in such land affected by anything done or ordered in pursuance of such declaration may be made to him:

Provided that, where anything has been done in exercise of the powers conferred, in case of emergency by section 6, sub-section (*3*), the notice prescribed by this section shall be given as soon as may be thereafter.

(*2*) Such notice shall state the particulars of any damage ordered to be done or, in the case referred to in section 6, sub-section (*3*), done in exercise of any of the powers conferred by the said section, and the particulars of any restrictions attaching to the land under section 7, and shall require all persons interested in the land to appear personally or by agent before the Collector at a time and place therein mentioned (such time not being earlier than fifteen days after the date of publication of the notice), and to state the nature of their respective interests in the land and the amount and particulars of their claims to compensation for damage to such interests and their objections (if any) to the measurements made under section 8. The Collector may in any case require such statement to be made in writing and signed by the party or his agent.

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1. Subs. by Act 11 of 1921, s. 3, for "General Officer Commanding the Division".
2. Subs. by s. 3, *ibid.*, for "General Officer Commanding the Division, District or Brigade".
3. Ins. by s. 2, *ibid.*
4. Subs. by the A.O. 1937, for "L.G.".
5. The words "with the previous sanction of the G.G. in C." rep, *ibid.*

(*3*) The Collector shall also serve notice to the same effect on the occupier (if any) of such land and on all such persons known or believed to be interested therein, or to be entitled to act for persons so interested, as reside or have agents authorised to receive service on their behalf, within the revenue-district in which the land is situate.

(*4*) In case any person so interested resides elsewhere, and has no such agent the notice shall be sent to him by post in a letter addressed to him at his last known residence, address or place of business.

10. Power to require and enforce the making of statements as to names and interests.—The Collector may also require any such person to make or deliver to him, at a time and place mentioned (such time not being earlier than fifteen days after the date of the requisition) a statement containing, so far as may be practicable, the name of every other person possessing any interest in the land or any part thereof as co-proprietor, sub-proprietor, mortgagee, tenant or otherwise, and of the nature of such interest, and of the rents and profits (if any) received or receivable on account thereof for three years next preceding the date of the statement.

11. Application of certain sections of the Indian Penal Code.—Every person required to make or deliver a statement under section 9 or section 10 shall be deemed to be legally bound to do so within the meaning of sections 175 and 176 of the Indian Penal Code.

12. Inquiry and award by Collector.—On the day fixed under section 9 or on any other day to which the inquiry has been adjourned, the Collector shall proceed to inquire into the objections (if any) which any person interested has stated pursuant to a notice given under the said section to the measurements made under section 8, and into the decrease in the value of the land, and into the respective interests of the persons claiming the compensation, and shall make an award under his hand of—

(*a*) the true area of the land and the nature of the obstructions from which the land is to be kept free;

(*b*) the compensation which in his opinion should be allowed for any damage caused or to be caused under section 6 and for any restrictions imposed under section 7; and

(*c*) the apportionment of the said compensation among all the persons known or believed to be interested in the land, of whom or of whose claims he has information, whether they have respectively appeared before him or not.

13. Award of Collector when to be final.—(*1*) Such award shall be filed in the Collector's office and shall, except as hereinafter provided, be final and conclusive evidence, as between the Collector and the persons interested; whether they have respectively appeared before the Collector or not, of the true area of the land, the nature of the said obstruction from which the land is to be kept free, the damage caused or to be caused under section 6, the value of the rights restricted under section 7 and the apportionment of the compensation among the persons interested.

(*2*) The Collector shall give immediate notice of his award to such of the persons interested as are not present personally or by their representatives when the award is made.

14. Adjournment of inquiry.—The Collector may, for any cause he thinks fit, from time to time adjourn the inquiry to a day to be fixed by him.

15. Power to summon and enforce attendance of witnesses and production of documents.—For the purpose of injuries under this Act the Collector shall have power to summon and enforce the attendance of witnesses, including the parties interested or any of them, and to compel the production of documents, by the same means, and (so far as may be) in the same manner, as is provided in the case of a Civil Court under the Code of Civil Procedure[1] (14 of 1882).

1. *See* now the Code of Civil Procedure, 1908 (Act 5 of 1908).

16. Matters to be considered and neglected.—In determining the amount of compensation, the Collector shall be guided by the provisions contained in sections 23 and 24.

17. Supplementary proceedings.—Whenever the officer exercising powers conferred by section 6 considers it necessary that anything in respect of which any person is or may be entitled to compensation but of which do notice has been given or compensation awarded, under sections 9 and 12, respectively, should be done in pursuance of the said powers, the collector shall cause supplementary notice to be given, as nearly as may be, in the manner prescribed by section 9 and subject to the limit of time imposed by sub-section (*1*) of that section, and the provisions of sections 10 to 16 shall, so far as they are applicable be deemed to apply to any further inquiry and award which may be held or made in consequence of such supplementary notice.

PART III

REFERENCE TO COURT AND PROCEDURE THEREON

18. Reference to Court.—(*1*) Any person interested who has not accepted the award may, by written application to the Collector, require that the mailer be referred by the Collector for the determination of the Court, whether his objection be to the measurement of the land, the amount of the compensation, the persons to whom it is payable, or the apportionment of the compensation among the persons interested:

Provided that every such application shall be made,—

(*a*) if the person making it was present or represented before the Collector at the time when he made his award, within six weeks from the date of the Collector's award;

(*b*) in other cases, within six weeks of the receipt of the notice from the Collector under section 13; sub-section (*2*) or within six months from the date of the Collector's award, whichever period shall first expire.

(*2*) The application shall state the grounds on which objection to the award is taken.

19. Collector's statement to the Court.—(*1*) In making the reference the Collector shall state, for the information of the Court, in writing under his hand—

(*a*) the situation and extent of the land with particulars of any damage caused under section 6 or of restrictions imposed under section 7;

(*b*) the names of the persons whom he has reason to think interested in such land;

(*c*) the amount of compensation awarded under section 12; and

(*d*) if the objection be to the amount of the compensation, the grounds on which the amount of compensation was determined.

(*2*) To the said statement shall be attached a schedule giving the particulars of the notices served upon and of the statements in writing made or delivered by, the parties interested respectively.

20. Service of notice.—The Court shall thereupon cause a notice specifying the day on which the Court will proceed to determine the objection, and directing their appearance before the Court on that day, to be served on the following persons namely:—

(*a*) the applicant;

(*b*) all persons interested in the objection, except such (if any) of them as have consented without protest to receive payment of the compensation awarded; and

(*c*) if the objection is in regard to the area of the land, the nature of the obstructions or the amount of the compensation, the Collector.

21. Restriction on scope of proceedings.—The scope of the inquiry in every such proceeding shall be restricted to a consideration of the interests of the persons affected by the objection.

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22. Proceedings to be in open Court.—Every such proceeding shall take place in open Court, and all persons entitled to practise in any Civil Court in the State shall be entitled to appear, plead and act, as the case may be, in such proceeding.

23. Matters to be considered in determining compensation.—(*1*) In determining the amount of compensation to be awarded for damage caused, or to be caused, or for restrictions imposed under this Act, the Court shall take into consideration—

(*a*) the actual decrease in market value of the land owing to the publication of the declaration relating thereto under section 3 and any damage caused or to be caused under section 6;

(*b*) the damage sustained by the person interested, by reason of the removal of any standing crops in the exercise of any power conferred by section 6;

(*c*) the damage (if any) sustained by the person interested, by reason of ceasing to be able to use such land conjointly with his other land;

(*d*) the damage (if any) sustained by the person interested, by anything done or ordered under sections 6 and 7 injuriously affecting his other property, movable or immovable, in any other manner, or his earnings; and

(*e*) if, in consequence of the imposition of restrictions, the person interested is compelled to change his residence or place of business, the reasonable expenses (if any) incidental to such change.

(*2*) In addition to the amount representing the actual decrease in the market-value of the land as above provided, the Court shall in every case award a further sum of fifteen per centum on such amount.

24. Matters not to be considered in determining compensation.—In determining the amount of compensation to be awarded for damage caused, or to be caused, or for restrictions imposed under this Act, the Court shall not take into consideration—

(*a*) the degree of urgency which has led to the damage or the imposition of restrictions;

(*b*) any disinclination of the person interested to submit to damage or restrictions;

(*c*) any damage sustained by him, which, if caused by a private person, would not render such person liable to a suit;

(*d*) any increase to the value of the other land of the person interested, accruing or likely to accrue from anything done under this Act; or

(*e*) any outlay or improvements on, or disposal of, the land commenced, made or effected without the sanction of the Collector after the date of the publication of the declaration under section 3.

25. Rules as to amount of compensation.—(*1*) When the applicant has made a claim to compensation, pursuant to any notice given under section 9, the amount awarded to him by the Court shall not exceed the amount so claimed or be less than the amount awarded, by the Collector under section 12.

(*2*) When the applicant has refused to make such claim or has omitted without sufficient reason (to be allowed by the Judge) to make such claim, the amount awarded by the Court shall in no case exceed the amount awarded by the Collector.

(*3*) When the applicant has omitted for a sufficient reason (to be allowed by the Judge) to make such claim, the amount awarded to him by the Court shall not be less than, and may exceed, the amount awarded by the Collector.

26. Form of awards.—Every award under this Part shall be in writing signed by the Judge, and shall specify the amount awarded under section 23, sub-section (*1*), clause (a), and also the amounts (if any) respectively a warded under each of the other clauses of the same sub-section, together with the grounds of awarding each of the said amounts.

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27. Costs.—(*1*) Every such award shall also state the amount of costs incurred in the proceedings under this Pan, and by what persons and in what proportion they are to be paid.

(*2*) When the award of the Collector is not upheld, the costs shall ordinarily be paid by the Collector, unless the Court is of opinion that the claim of the applicant was so extravagant or that he was so negligent in putting his case before the Collector that some deduction from his costs should be made or that he should pay a part of the Collector's costs.

28. Collector may be directed to pay interest on excess compensation.—If the sum which, in the opinion of the Court, the Collector ought to have awarded as compensation is in excess of the sum which the Collector did award as compensation, the Court may direct that the Collector shall pay interest on such excess at the rate of six per centum per annum from the date of his award to the date of payment of such excess into Court.

PART IV

APPORTIONMENT OF COMPENSATION

29. Particulars of apportionment to be specified.—Where there are several persons interested, if such persons agreed in the apportionment of the compensation, the particulars of such apportionment shall be specified in the award, and as between such persons the award shall be conclusive evidence of the correctness of the apportionment.

30. Dispute as to apportionment.—When the amount of compensation has been settled under section 12, if any dispute arises as to the apportionment of the same or any part thereof, or as to the persons to whom the same or any part thereof is payable, the Collector may refer such dispute to the decision of the Court.

PART V

PAYMENT

31. Payment of compensation or deposit of same in Court.—(*1*) On making an award under section 12, the Collector shall tender payment of the compensation awarded by him to the persons interested entitled thereto according to the award, and shall pay it to them unless prevented by some one or more of the contingencies mentioned in sub-section (*2*).

(*2*) If they do not consent to receive it, or if there is no person competent to alienate the land, or if there is any dispute as to the title to receive the compensation or as to the apportionment of it, the Collector shall deposit the amount of the compensation in the Court to which a reference under section 18 would be submitted:

Provided, first, that any person admitted to be interested may receive such payment under protest as to the sufficiency of the amount:

Provided, secondly, that no person who has received the amount otherwise than under protest shall be entitled to make any application under section 18:

Provided, thirdly, that nothing herein contained shall affect the liability of any person, who may receive the whole or any part of any compensation awarded under this Act, to pay the same to the person lawfully entitled thereto.

(*3*) Notwithstanding anything in this section, the Collector may, with the sanction of the [1][Central Government] instead of awarding a money compensation in respect of any land, make any arrangement with a person having a limited interest in such land, either by the grant of other lands in exchange, or by the remission of land revenue on the same or on other lands held under the same title, or in such other way as may be equitable having regard to the interests of the parties concerned.

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1. Subs. by the A.O. 1937, for "L.G.".

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(*4*) Nothing in sub-section (*3*) shall be construed to interfere with or limit the power of the Collector to enter into any arrangement with any person interested in the land and competent to contract in respect thereof.

32. Investment of money deposited in respect of lands belonging to persons incompetent to alienate.—(*1*) If any money is deposited in Court under section 31, sub-section (*2*), and it appears that the land in respect of which the same was awarded belonged to any person who had no power to alienate the same, the Court shall order the money to be invested—

(*a*) in the purchase of other lands to be held under the like title and conditions of ownership as the land in respect of which such money was deposited is held, or

(*b*) if such purchase cannot be effected forthwith, then in such Government or other approved securities as it thinks fit;

and shall direct the payment of the interest or other proceeds arising from such investment to the person or persons who would for the time being have been entitled to the possession of the said land, and such moneys shall remain so deposited and invested until the same are applied—

(*i*) in the purchase of such other lands as aforesaid; or

(*ii*) in payment 16 any person or persons becoming absolutely entitled thereto.

(*2*) In all cases of moneys deposited to which this section applies, the Court shall order the cost of the following matters, including therein all reasonable charges and expenses incident thereto, to be paid by the Collector, namely :—

(*a*) the costs of such investment as aforesaid;

(*b*) the costs of the orders for the payment of the interest or other proceeds of the securities in which such moneys are for the time being invested, and for the payment out of Court of the principal of such moneys and the costs of all proceedings relating thereto, except such as may be occasioned by litigation between adverse claimants.

33. Investment of money deposited in other cases.—If any money is deposited in Court under this Act for any cause other than that mentioned in section 32, the Court may, on the application of any party interested or claiming an interest in such money, order the same to be invested in such Government or other approved securities as it thinks fit, and may direct the interest or other proceeds of any such investment to be accumulated and paid in such manner as will, in its opinion, give the parties interested therein the same benefit therefrom as they might have had from the land in respect of which such money was deposited or as near thereto as may be.

34. Payment of interest.—When the amount of any compensation awarded under this Act is not paid or deposited within fifteen days of making the award, the Collector shall pay the amount awarded with interest thereon at the rate of six per centum per annum from the date of the award until it is so paid or deposited.

PART VI

MISCELLANEOUS

35. Service of notices.—(*1*) Service of any notice under this Act shall be made by delivering or tendering a copy thereof signed, in the case of a notice under section 3, sub-section (*2*), by the officer therein mentioned, and, in the case of any other notice, by or by order of the Collector or the Judge.

(*2*) Whenever it may be practicable, the service of the notice shall be made on the person therein named.

(*3*) When such person cannot be found, the service may be made on any adult male member of his family residing with him and, if no such adult male member can be found, the notice may be served by fixing the copy on the outer door of the house in which the person therein named ordinarily dwells or carries on business, or by fixing a copy thereof in some conspicuous place in the office of the officer aforesaid or of the Collector or in the court-house and also in some conspicuous part of the land upon which restrictions are to be imposed:

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Provided that, if the Collector or Judge so directs, a notice may be sent by post in a letter addressed to the person named therein at his last known residence, address or place of business and service of it may he proved by the production of the addressee's receipt.

36. Penalties.—Whoever willfully—

(*a*) obstructs any person in doing any of the acts authorised by section 4, section 6 or section 8, or

(*b*) destroys, damages, alters or otherwise interferes with the ground level or any work done under section 6, or

(*c*) contravenes any of the provisions of section 7 or any condition prescribed thereunder,

shall be punishable with imprisonment for a term which may extend to one month or with fine which may extend to fifty rupees, or with both, and, in the case of a continuing offence, with an additional fine which may extend to five rupees for every day after the first in regard to which he is convicted of having persisted in the offence; and any expenses incurred in removing the effects of his offence may be recovered from him in the manner provided by the law for the time being in force for the recovery of fines.

37. Magistrate to enforce the terms of the Act.—If the Collector or officer authorised under section 6 is opposed or impeded in doing anything directed or permitted by this Act, he shall, if a Magistrate, enforce compliance, and, if not a Magistrate, he shall apply to a Magistrate [1][or (within any area for which a Commissioner of Police has been appointed) to the Commissioner of Police] and such Magistrate or Commissioner (as the case may be) shall enforce compliance.

38. Completion of imposition of restrictions not compulsory, but compensation to be awarded when not completed.—(*1*) The [2][Central Government] shall be at liberty to withdraw from the imposition of any declared restrictions before any of the measures authorised by section 6 have been taken.

(*2*) Whenever the [2][Central Government] withdraws the imposition of any declared restrictions, the Collector shall determine the amount of compensation due for the damage suffered by the owner in consequence of the notice or of any proceedings thereunder, and shall pay such amount to the person interested, together with all costs reasonably incurred by him in the prosecution of the proceedings under this Act relating to the said restrictions.

(*3*) The provisions of Part III shall apply, so far as may be, to the determination of the compensation payable under this section.

39. Demolition of part of house or building and imposition of restrictions on part of land.—(*1*) The provisions of this Act shall not be put in force for the purpose of demolishing or acquiring the right to demolish a part only of any house, manufactory or other building, if the owner desires that the whole of such house, manufactory or building shall be demolished or that the right to demolish the whole of it shall be acquired:

Provided that the owner may at any time before the Collector has made his award under section 12, by notice in writing, withdraw or modify his expressed desire that the whole of such house, manufactory or building shall be demolished, or that the right to demolish the whole of it shall be acquired ;

Provided a lop so, that if any question shall arise as to whether any building or other construction proposed to be demolished under this Act does or does not form part of a house, manufactory or building within the meaning of this section, the Collector shall refer the determination of such question to the Court, and such building or other construction shall not be demolished until after the question has been determined.

In deciding on such a reference the Court shall have regard to the question whether the building or other construction proposed to be demolished is reasonably required for the full and unimpaired use of the house, manufactory or building.

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1. Subs. by Act 50 of 1974, s. 3, for certain words.
2. Subs. by the A.O. 1937, for "L.G.".

(83)

(*2*) If, in the case of any claim of the kind referred to in section 23, sub-section (*1*), clause (*c*), by a person interested, on account of ceasing to be able to use the land, upon the use and enjoyment of which restrictions are to be imposed, conjointly with his other land, the a [1][Central Government] is of opinion that the claim is unreasonable or excessive, it may, at any time before the Collector has made his award, order the imposition of restrictions upon the whole of the land of which the land upon the use and enjoyment of which it was first sought to impose restrictions forms a part.

(*3*) In the case provided for by sub-section (*2*) no fresh declaration or other proceeding under sections 3 to 10 shall be necessary; but the Collector shall without delay furnish a copy of the order of the [1][Central Government] to the person interested, and shall thereafter proceed to make his award under section 12.

(*4*) Notwithstanding anything contained in section 7, clause (*a*), any land, upon the use and enjoyment of which restrictions are imposed under this section, may be included in the outer boundary, even though its distance from the crest of the outer parapet of the work exceeds two thousand yards.

40. Exemption from stamp duty and fees.—No award or agreement made under this Act shall be chargeable with stamp duty, and no person claiming under any such award or agreement shall be liable to pay any fee for a copy of the same.

41. Notice in case of suits for anything done in pursuance of Act.—No suit or other proceeding shall be commenced or prosecuted against any person for anything done in pursuance of this Act, without giving to such person a month's previous notice in writing of the intended proceeding, and of the cause thereof, nor after tender of sufficient amends.

42. Code of Civil Procedure to apply to proceedings before Court.—Save in so far as they may be inconsistent with anything contained in this Act, the provisions of the Code of Civil Procedure[2] (14 of 1882) shall apply to all proceedings before the Court under this Act.

43. Appeals in proceedings before Court.—Subject to the provisions of the Code of Civil Procedure[2] (14 of 1882) applicable to appeals from original decrees, an appeal shall lie to the High Court from the award or from any part of the award of the Court in any proceeding under this Act.

44. Power to make rules.—(*1*) [3][The Central Government may, by notification in the Official Gazette, make rules] for the guidance of officers in all matters connected with the enforcement of this Act.

(*2*) The power to make rules under sub-section (*1*) shall be subject to the condition of the rules being made after previous publication.

[4][(*3*) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.]

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1. Subs. by the A.O. 1937, for "L.G.".
2. See now the Code of Civil Procedure, 1908 (5 of 1908).
3. Subs. by Act 50 of 1974, s. 4, for certain words.
4. Subs. by s. 4, *ibid.*, for sub-section (*3*).

NOTARY
MAHENDRA
ARVIND MANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
GOVERNMENT OF INDIA

Annx-A6/2 (84)

A.I.C.

Telephone : 606011/252 Telegraphic Address : Aeronautical : VIRKYXAC Commercial : NATIONAIR NEW DELHI Telex : 31-66407 (NAA-IN)	I N D I A Aeronautical Information Service National Airports Authority East Block II & III R.K.Puram, New Delhi-110066	No. 5/1989 24th March 1989

(No. NAA/30-47/86-ARI)
10/3/89 AIS

The Government of India, Ministry of Civil Aviation Notification No. S. O. 988 dated 5th January 1988 is reproduced below for information and guidance. A.I.C. No. 8 of 1980 is cancelled herewith.

AIR MARSHAL C.K.S. RAJE, PVSM, AVSM
CHAIRMAN
NATIONAL AIRPORTS AUTHORITY

MINISTRY OF CIVIL AVIATION
New Delhi, the 5th January, 1988

S.O. 988. --- In exercise of the powers conferred by section 9-A of the Aircraft Act, 1934 (22 of 1934) and in supersession of the notification of the Government of India in the erstwhile Ministry of Tourism and Civil Aviation No. GSR 516, dated the 15th March, 1979, the Central Government being of opinion that it is necessary and expedient so to do for the safety of aircraft operations hereby direct that :--

i. No building or structure shall be constructed or erected, or no tree shall be planted on any land within the limits specified in Annexure I to this notification in respect of Civil and Military Aerodromes existing as listed in Annexure III to this notification, aerodromes to be constructed or developed and notified by the Competent authority in future where there is any building, structure or tree on such land, the owner or the person having control of such building, structure or tree shall demolish such building or structure or, as the case may be, cut such tree, forthwith but not later than a period of one month from the date of publication of this notification in the Official Gazette;

ii. No building or structure higher than the height specified in Annexure II to this notification shall be constructed or erected, or no tree which is likely to grow or ordinarily grows higher than the height specified in the said Annexure II, shall be planted, on any land within a radius of twenty kilometers from the aerodrome reference point (ARP) of the aerodromes listed in Annexure III to this notification excluding the land covered by Annexure I to this notification or aerodromes which would be constructed or developed and notified by the competent authority from time to time, where the height of any building or structure or tree on such land is higher than the height specified in the said Annexure II, the owner or the person having control of such building, structure, or tree shall forthwith but not later than a period of one month from the date of publication of this notification in the Official Gazette, reduce the height thereof so as not to exceed the specified height.

NOTARY GOVERNMENT OF INDIA

ANNEXURE I

1. The land enclosed in approach funnels of the runway with a maximum distance of 360 meters, measured from each runway end along extended center line of the runway.

1.1 The land comprising within the runway strip of uniform width of 150 meters on either side of the center line which extend to 60 meters beyond each extremity of the runway end along extended center line of the runway.

1.2 The land comprising within the runway strip of uniform width of 75 meters on either side of the center line which extend to 60 meters beyond each extremity of the runway or associated stopway in case of non-instrument runway.

Note---In this Annexure :--

(a) "approach funnel" --

(i) in relation to an instrument runway, means the area in the shape of an isosceles trapezium having the longer parallel side 4800 meters long (2400 meters on either side of the extended center line of the runway) and smaller parallel side 300 meters long (150 meters on either side of the extended center line of the runway) where the smaller and longer parallel sides are placed at a distance of 60 meters and 15060 meters respectively, from the end of the runway and at right angles to the extended center line.

(ii) in relation to a non-instrumental runway, means the area in the shape of an isosceles trapezium having the longer parallel side 1800 meters long (900 meters on either side of the extended center line of the runway), and smaller parallel side 180 meters long (90 meters on either side of the extended center line of the runway), where the smaller and longer parallel sides are placed at a distance of 60 meters and 6540 meters, respectively from the end of the runway and at right angles to the extended center line. Thereafter, the trapezium is followed by a contiguous rectangular area of that width for the remainder of the length upto a distance of 15060 meters from the end of runway.

(b) "instrument runway" means a runway served by visual aid or non-visual aids providing directional guidance adequate for a straight in approach and intended for the operation of aircraft using instrument approach procedures.

2 In an aerodrome where :--

(a) VOR/TVOR/DVOR/DME/VHF DF facilities are available, the land within 305 meters radius of the VOR/TVOR/DVOR/DME/VHF DF.

(b) Localizer facilities are available, the area upto 305 meters on + 35° of the localiser beam and upto 60 meters on area beyond + 35° of the localiser antenna.

(c) Guide Path facilities are available, the area bounded by the following :--

(i) A line 460 meters in the direction of the approach from the glide path facility and perpendicular to the runway.

NOTARY GOVERNMENT

(ii) A line 120 meters in the opposite direction and perpendicular to the runway.

(iii) Far edge of the runway from the glide path.

(iv) A line 120 meters in the directions away from the runway and parallel to it.

(d) Locators/Marker Beacons facilities are available, the land within a radius of 30 meters of the site of the markers and locator beacons.

(e) ASR facilities are available, the area within a radius of 305 meters of the ASR.

(f) ARSR/SSR facilities are available, the area within a radius of 610 meters of the ARSR/SSR site.

(g) Microwave Link facilities are available, the area 45 meters width on either side of the direct line of sight in the azimuth and 9 meters from the line of sight in elevation in the vertical plane.

(h) Extended Range VHF facilities are available, upto a distance of 305 meters in front of the antenna.

(i) UHF Link facilities are available, on a corridor of 90 meters on either side of the direct line of azimuth and 30 meters in vertical from the line of sight in the elevation plane.

(j) Beacon facilities are available, within a radius of 180 meters around the antenna.

(k) Remote Receiver facilities are available, within a radius of 1525 meters of the site.

ANNEXURE II

The permissible elevations are to be worked out based upon the aerodrome and ground aids, the radio navigational aids and operational requirements of minimum obstacle clearance for safety of aircraft operations. The lowest elevations thus worked out will be applicable for any structure/ building.

1. Based on Aerodrome and Ground Aids.

1.1 Take-off climb/approach areas and surfaces :-- Maximum permissible elevation is below 2 per cent slope from end of the basic strip upto a distance of 2250 meters on the extended center line of the runway.

1.2 Transitional surface :-- The maximum permissible height will be 14.3 per cent in the area which shall be measured in a vertical plane at right angles to the center line of the runway upto a distance of 465 meters for instrument runway and 390 meters for non-instrument runway.

1.3 Inner Horizontal Surface :-- The maximum permissible height of a structure below the Inner Horizontal Surface will be 45 meters above the aerodrome reference point, if the runway length is less than 1525 meters and will be 45 meters above the nearest runway end elevation, if the runway length is 1525 meters or more.

(87)

1.4 Conical Surface :--The slope in the conical surface will be measured above the Inner Horizontal Surface in the vertical plane beyond a distance of 4000 meters extending upto 6100 meters from the aerodrome reference point, if the runway length is less than 1525 meters and from the nearest runway end, if the runway is 1525 meters or more. The height applicable will be 45 meters plus 5 per cent of the slope of the distance more than 4000 meters above the aerodrome reference point.

1.5 Outer Horizontal Surface :-- Outer Horizontal Surface shall extend from 6100 meters from the aerodrome reference point upto 15240 meters and the applicable height will be 150 meters above the aerodrome reference point.
(Please see Annexure IV for Description of Surfaces).

2. Based on Navigational Aids :-- (Heights are applicable beyond the distance given in Annexure I).

2.1 VOR/TVOR/DVOR/DME/VHF DF :-- Beyond 305 meters radius of the facility, an object should not protrude an angle of elevation of one degree from the facility site.

2.2 ILS

2.2.1 Localiser :-- Beyond the area specified in sub para (b) of para 2 in Annexure I, an object should not protrude and angle of elevation of 0.75 degrees.

2.2.2 Glide Path :-- Beyond the area specified in sub para (c) of para 2 in Annexure I a building /structure should not subtend an angle of elevation more than 1 degree.

2.3 Markers/ Locators :-- Beyond the area specified in sub para (d) of para 2 in Annexure I, structure is allowed upto a height of 9 meters to a distance of 110 meters from the facility and an angle of elevation of 0.5 degree beyond 110 meters.

2.4 ASR :-- Beyond 305 meters of the facility, the structure should not subtend an angle of elevation of more than 0.5 degree.

2.5 ARSR/SSR :-- Beyond 610 meters of the facility upto 1 NM, structure is allowed upto radar antenna height. More than 1 NM structure should not form an angle of elevation more than 0.5 degree.

2.6 Extended Range VHF :-- Beyond 305 meters from the antenna front, the elevation angle permitted is 0.5 degree in the line of shoot (10 degrees on either side of the desired direction).

3. Based on Operational Criteria :-- The heights of structures shall be restricted with reference to the Obstacle Clearance Altitudes as published in Notices to Airmen and amended from time to time. The vertical clearance between the structure and the aircraft making an instrument approach to land shall be upto 150 meters.

NOTE (Definitions)

1. Basic Strip :-- A uniform strip of 150 meters on either side of the center line of the runway which extend 60 meters beyond each extremity of the runway and or associated stopway of instrument runway and 75 meters in case of non-instrument runway.

NOTARY GOVERNMENT

2. Take-off Climb and Approach Surface :-- The land enclosed in the approach funnel of all runways where distances are measured from each end of the runway along its extended center line (see Annexure I).

3. Transition Area :-- Transition area is an area which is below a specified surface sloping upwards and outwards from the edge of the approach funnel and from the line originating at the end of the inner edge of each approach area drawn parallel to the runway center line in the direction of landing and along the line at right angle to the center line of the runway.

4. Inner Horizontal Surface :-- A horizontal surface of radius 4000 meters located from the aerodrome reference point, if the runway length is less than 1525 meters and from the runway end, if the runway length is 1525 meters or more. The IHS may be of composite pattern which may consist of two or more circular patterns centered at different runway ends and then joined tangentially.

5. Conical Surface :-- Conical surface shall be projected upwards and outwards from the periphery of I.H.S. upto a distance of 6100 meters from the A.R.P./nearest runway end.

6. Outer Horizontal Surface :-- The outer horizontal surface shall extend from the periphery of conical surface up to a distance of 15240 meters from the ARP.

7. Aerodrome Reference Point :-- It is a designated point which is established in the horizontal plane at or near the geometric center of the landing area.

8. Elevation or Reduced Level :-- It is the vertical distance of a point or a level on or affixed to the surface of the earth measured from mean sea level.

9. For description of "approach funnel", "runway strip", "transitional areas", "Horizontal" and "Conical" surfaces, see diagram Annexure IV to this Notification.

Description of Communication/Navigational Facilities :

1. VOR/TVOR/DVOR :-- VHF Omni Radio Range (VOR), Terminal VHF Omni Radio Range (TVOR), and Doppler VHF Omni Radio Range operating in the VHF band of frequencies 112 to 118.0 MHz radiate signals whereby an aircraft with the help of an instrument in its cockpit when tuned to the ground equipment frequency automatically gets his direction with respect to the facility. This helps an aircraft to navigate on a predetermined course or to home to an airport served by the facility.

2. ILS :-- It is an abbreviation for "Instrument Landing System". It serves to help an aircraft to make a safe landing on the runway served by the ILS in conditions of poor visibility. It comprises of the following component facilities.

(i) Localiser :-- This facility radiates VHF signals which when picked up by an aircraft, guide it onto the centerline of the runway in the horizontal plane. Normally situated about 305 meters from the runway end.

(ii) Glide Path :-- This facility radiates UHF (Ultra High Frequency) signals. It is normally situated about 275 meters to 305 meters from the runway threshold and offset about 122 meters to 137 meters from the centerline of the runway. This provides the glide

angle information to a landing aircraft with the help of an instrument in the cockpit which when tuned to the glide path frequency indicates whether the aircraft is flying up/down/along the correct glide angle.

(iii) Outer Marker/Outer Locator :-- Outer Marker facility operating on 75 MHz in the VHF band is normally installed along the extended centerline of the runway at a distance between 3.5 and 6 nautical miles (1 nautical mile = 1853 meters).

It produces radiation pattern to indicate to the landing aircraft the predetermined distance from the threshold along the ILS glide path.

3. RADAR

(i) ASR :-- It is a radar facility serving an aerodrome to scan the air traffic within 50 to 60 nautical miles of the aerodrome.

(ii) ARSR/SSR :-- Air Routes Surveillance Radar is a high power long-range radar covering a distance of 200 nautical miles approximately. It scans air traffic to a larger distance than ASR.

4. Communication/Navigational Facilities :--

(i) Microwave Link :-- It is a radio facility whereby mostly radar intelligence is carried to the Air Traffic Control Display site.
(ii) Extended Range VHF :-- It is a VHF two way air-ground communication facility employing high power VHF transmitter. The normal VHF range of 150 to 200 nautical miles is extended to about 300 nautical miles.
(iii) UHF Link :-- A radio relay facility operating in Ultra High Frequency Band.
(iv) Beacons :-- These are radio transmitters operating in the MF band from 200 to 400 KHz radiating omnidirectionally in the horizontal plane. An aircraft equipped with a suitable cockpit instrument can get its directional automatically with respect to it.
(v) Remote Receivers :-- These are radio receiving stations (HF Band) installed at remote sites away from factory/industrial areas to avoid interference like man-made static etc.

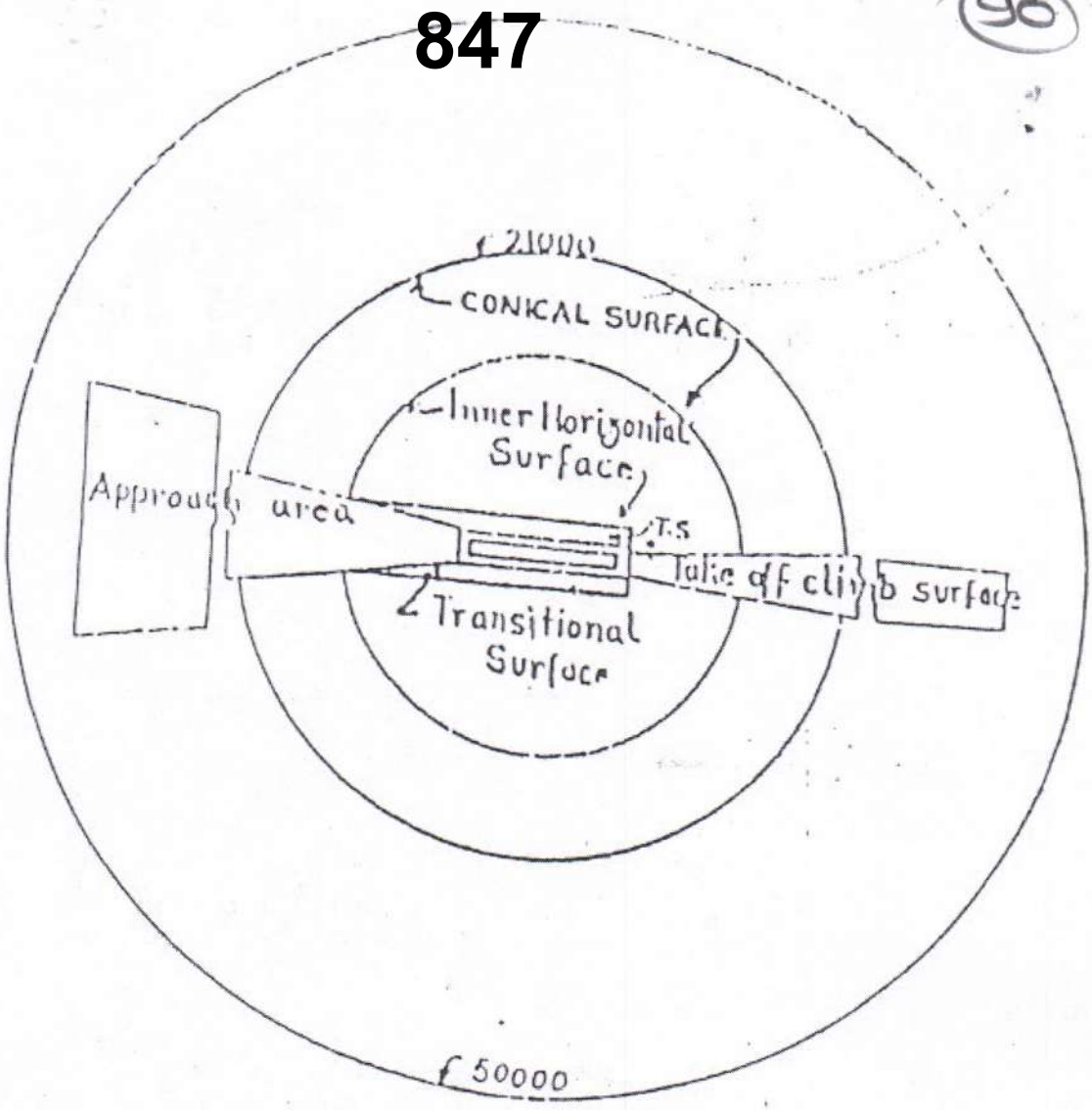
ANNEXURE III

Part I of Annexure III	:	List of Defence Aerodromes indicating elevation of ARP and runway direction.
Part II of Annexure III	:	List of aerodromes controlled by AAI indicating elevation of ARP, location (longitude/latitude), runway direction and dimensions.
Part III of Annexure III	:	List of privately owned licensed aerodromes with similar details and State Govt. aerodromes normally maintained in serviceable conditions.
Part IV of Annexure III	:	List of State Govt. aerodromes with similar details and not necessarily maintained in a serviceable condition.

ANNEXURE IV

Obstacle limitation surface diagrams.

NOTARY
MAHENDRA ARVIND NARGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA



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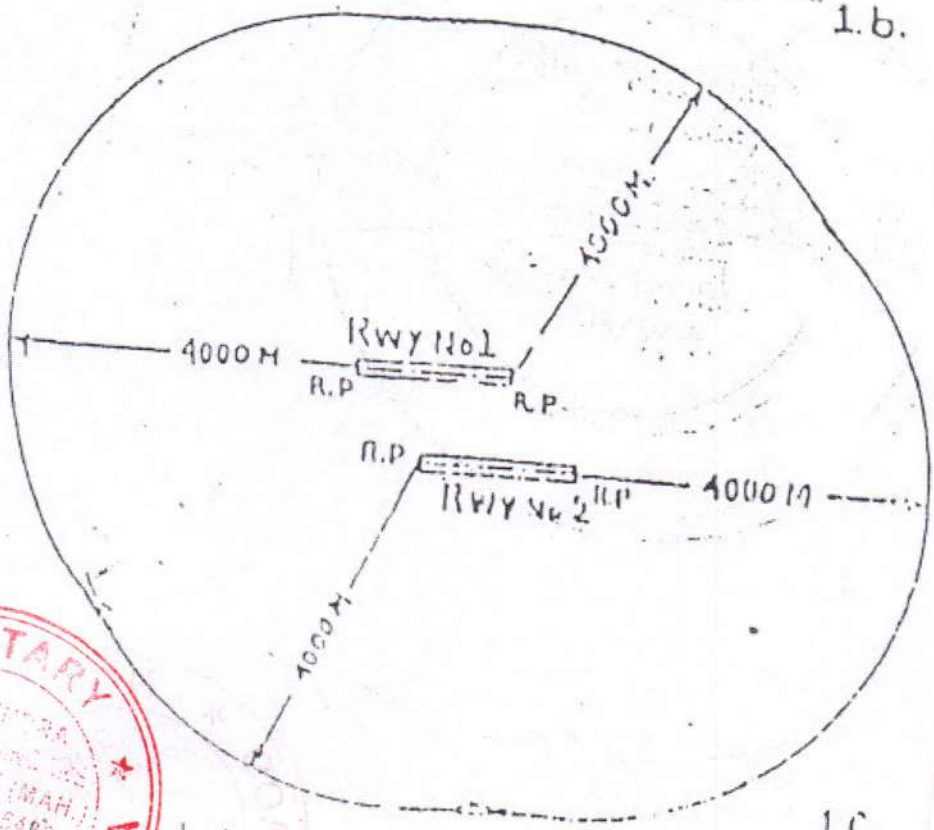
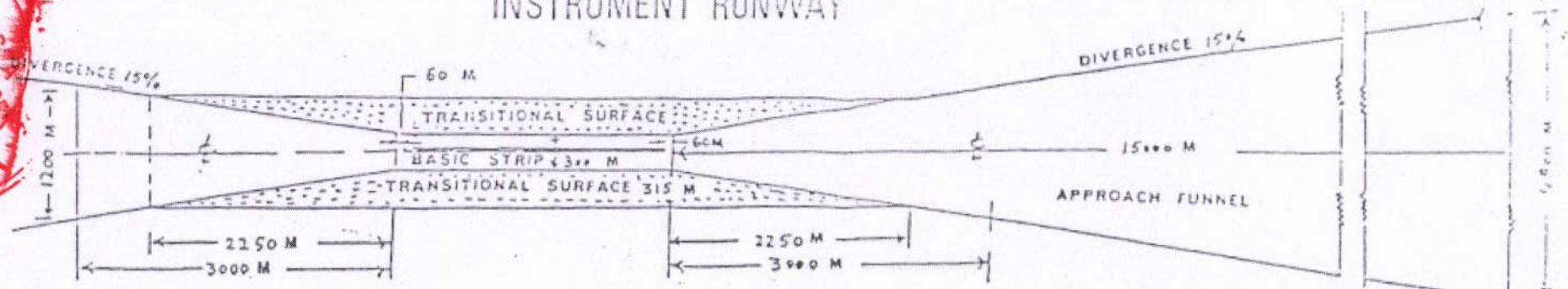


1 C.

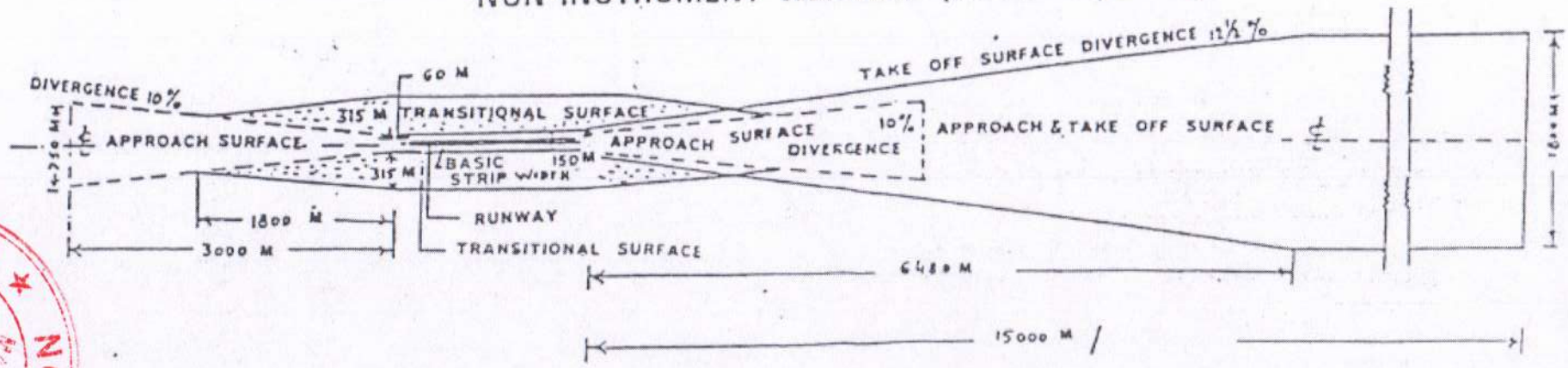
Conical Inner Horizontal Surface

NOTARY
GOVERNMENT OF INDIA

INSTRUMENT RUNWAY



NON-INSTRUMENT RUNWAY (MAIN RUNWAY)



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OBSTACLE LIMITATION SURFACES

Note.— The figure shows the obstacle limitation surfaces at an aerodrome with two runways, an instrument runway and a non-instrument runway. Both are also take-off runways.

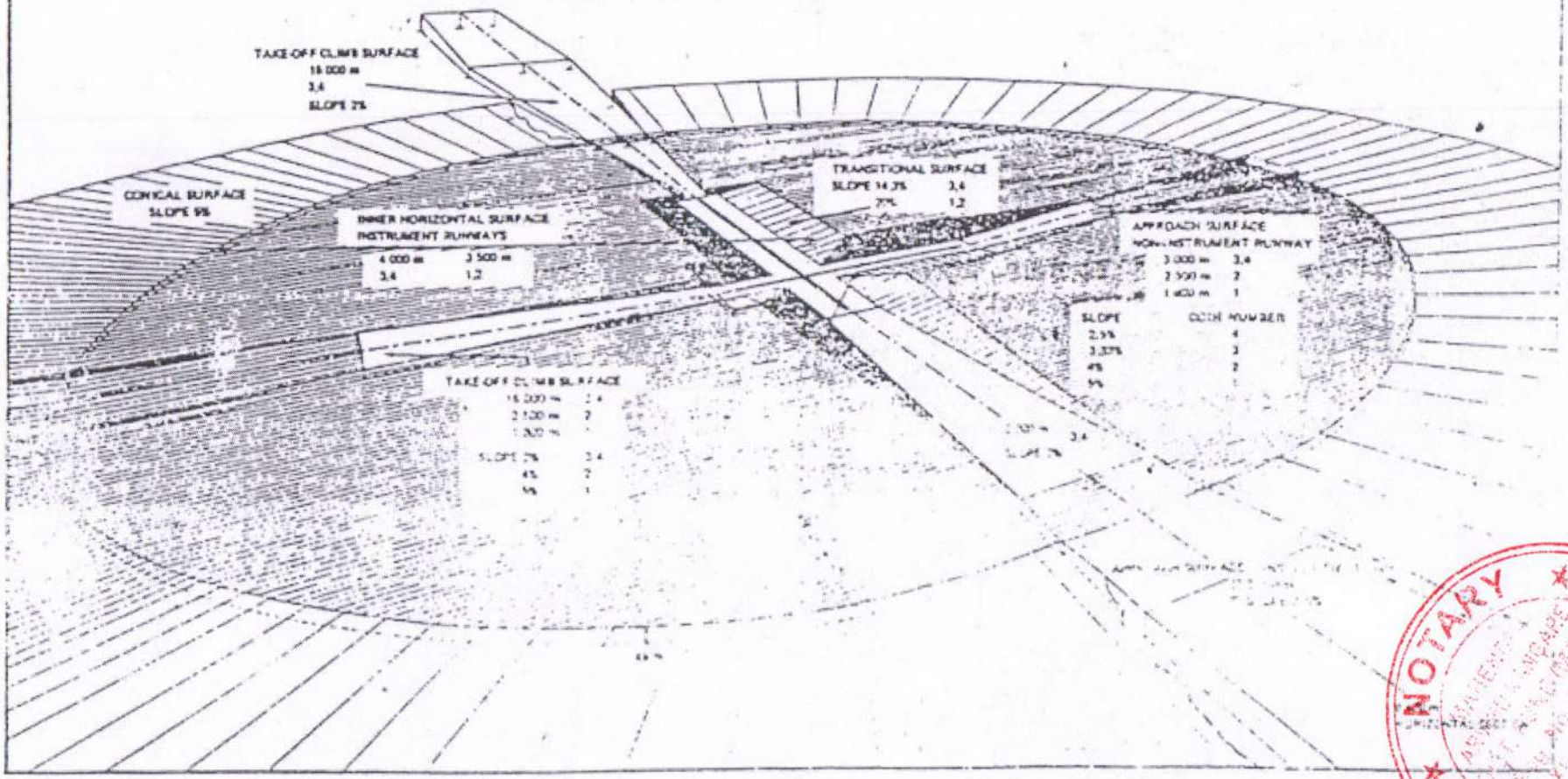

Figure II-1

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भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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नागर विमानन मंत्रालय

अधिसूचना

नई दिल्ली, 30 सितंबर, 2015

सा.का.नि. 751 (अ). — केन्द्र सरकार ने यह विचार करते हुए कि विमान प्रचालनों की संरक्षा के लिए ऐसा करना अनिवार्य और समयोचित है, एयरक्राफ्ट अधिनियम 1934 (1934 का XXII) (यहां उक्त अधिनियम के रूप में उद्धृत) की उपधारा (1) एवं धारा 9 ए के साथ पठनीय धारा 5 की उप धारा (2) के खंड (आर) तथा खंड (0) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा भारत के राजपत्र में प्रकाशित नागर विमानन मंत्रालय के दिनांक 14 जनवरी, 2010 की अधिसूचना संख्या एस.ओ.84 (ई), भाग ।।, धारा 3, उप धारा (।।) का अधिक्रमण करते हुए, उन चीजों को छोड़कर जिन्हें ऐसे अधिक्रमण से पहले किया गया है या करने के लिए छोड़ा गया है, कुछ नियमों को तैयार करने का प्रस्ताव किया है। स्टेकहोल्डर्स से एस.ओ. के मसौदे पर आपत्तियां अथवा सुझाव मंगाए गए थे तथा जिस सीमा तक ये स्वीकार्य थे, सरकार द्वारा इन पर विचार किया गया । इन नियमों को पब्लिक डोमेन में दुबारा डालने से छूट प्राप्त करते हुए लोक-हित में इन नियमों को अधिसूचित किया जाता है ।

1. **संक्षिप्त शीर्षक व प्रारम्भ –(1)** इन नियमों को नागर विमानन मंत्रालय (विमान प्रचालनों की रक्षा हेतु ऊँचाई संबंधी प्रतिबंध) नियम, 2015 कहा जायेगा।

(2) वे सरकारी राजपत्र में अंतिम रूप से प्रकाशित होने की तारीख से लागू होंगे ।

2. **लागू होना–** ये नियम अनुसूची ।।। से अनुसूची V।।, समय समय पर यथासंशोधित में शामिल-सभी सिविल एवं डिफेंस विमानक्षेत्रों पर लागू होंगे ।

3. **परिभाषाएं –** इन नियमों में संदर्भ जब तक अन्यथा अपेक्षित न हो –

(i) **"अधिनियम"** से तात्पर्य एयरक्राफ्ट अधिनियम 1934 (1934 का XXII) से है ।

NOTARY GOVERNMENT OF INDIA MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/2029

(ii) "विमानक्षेत्र" में भारत में वैमानिकी के उद्देश्य से प्रयोग किए जाने वाले सिविल व रक्षा विभाग के हवाई अड्डे, एयरस्ट्रिप्स, संचार, दिक्चालन एवं निगरानी सुविधाएं शामिल हैं।

(iii) "विमानक्षेत्र का उन्नयन"से तात्पर्य अनुसूची ।।। से अनुसची V।। में निर्धारित लैंडिंग क्षेत्र के सबसे ऊँचे बिंदु के उन्नयन से है।

(iv) "प्राधिकृत अधिकारी"से तात्पर्य इन नियमों के लिए रक्षा विभाग के प्राधिकारियों द्वारा प्राधिकृत किसी अधिकारी से है।

(v) "विमानपत्तन प्राधिकरण" से तात्पर्य भारतीय विमानपत्तन प्राधिकरण अधिनियम, 1994 (1994 का 55) की धारा 3 के अंतर्गत गठित भारतीय विमानपत्तन प्राधिकरण से है।

(vi) किसी हवाई अड्डे के "कलर कोडेड जोनिंग मानचित्र" से तात्पर्य विमानपत्तन प्राधिकरण द्वारा तैयार व प्रमाणित किए गए उस मानचित्र से है जिसमें विमानक्षेत्र रक्षा के उद्देश्य से हवाईअड्डे के आस-पास के क्षेत्रों को माध्य समुद्र स्तर के ऊपर अनुमत ऊंचाई के साथ विभिन्न रंग कोडेड ग्रिडों में दर्शाया गया हो। नवी मुंबई अंतरराष्ट्रीय हवाई अड्डे का एक मॉडल कलर कोडेड जोनिंग मानचित्र अनुसूची **IX** पर दिया गया है।

(vii) "पदनामित अधिकारी" से तात्पर्य भारतीय विमानपत्तन प्राधिकरण के अधिकारी से जो कि अनुसूची **VIII** के परिशिष्ट ड में निर्धारित अनुसार अनापत्ति प्रमाणपत्र पर कार्रवाई करने एवं उसे जारी करने के लिए जिम्मेदार है।

(viii) "अनापत्ति प्रमाणपत्र" से तात्पर्य नियम 5 के अंतर्गत जारी किए गए प्रमाण-पत्र से है।

(ix) "संरचना" में भवन, मास्ट, टॉवर, चिमनी व खम्बे ट्रांसमीशन लाइनें उत्थापित सड़कें या वायाडक्ट्स या पुल एवं उत्थापित रेलवे लाइनें, विन्ड फार्मस एवं मानव निर्मित अन्य दूसरी संरचनाएं शामिल हैं।

(x) इन नियमों में प्रयोग किए गए परन्तु पारिभाषित न किए गए शब्दों एवं अभिव्यक्तियों के अर्थ अधिनियम में उन्हें क्रमश: प्रदान किए गए अर्थ होंगे।

4 **निर्माणों, उत्थापनों, पेड़ों इत्यादि पर प्रतिबंध–** (1) अनुसूची ।।। से अनुसूची **V**।। में यथा विनिर्दिष्ट सिविल एवं रक्षा विभाग के विमानक्षेत्रों के विमानक्षेत्र संदर्भ बिन्दु से बीस कि.मी से कम के घेरे के भीतर किसी भूमि पर ऊंचाई क्लीयरेंस के लिए अनापत्ति प्रमाणपत्र प्राप्त किए बिना नियम 7 के उपनियम (2) में विनिर्दिष्ट मामलों को छोड़कर किसी संरचना का निर्माण या उत्थापन नहीं किया जाएगा अथवा कोई पेड़ लगाया या उगाया नहीं जाएगा।

(2) नागर एवं रक्षा एयरोड्रोमों की अनुसूची । में विनिर्दिष्ट और अनुसूची ।।। से अनुसूची **VII** में यथा सूचीबद्ध क्षेत्रों के भीतर किसी भी भूभाग पर, वैमानिक प्रयोजनों के लिए अपेक्षित अनिवार्य दिक्चालन सहायताओं और अन्य संस्थापनाओं को छोड़कर, किसी भी संरचना का निर्माण या उत्थापन नहीं किया जाएगा या कोई वृक्ष रोपा या उगाया नहीं जाएगा।

(3) विमानक्षेत्र संदर्भ बिन्दु से बीस कि.मी. से कम के घेरे के भीतर किसी भूमि पर अनुसूची ।। में विनिर्दिष्ट ऊंचाई से अधिक ऊंचाई वाली किसी संरचना का निर्माण या उत्थापन नहीं किया जाएगा तथा ऐसा कोई पेड़ नहीं लगाया जाएगा जिसके उक्त अनुसूचियों में विनिर्दिष्ट ऊंचाई से अधिक ऊँचा हो जाने की संभावना हो या पेड़ सामान्यत: बढ़कर उससे ऊंचा हो जाता हो।

(4) हवाईअड्डे की चार दीवारी के एक कि.मी. के भीतर लेवल सड़कों एवं लेवल रेलवे लाइनों के लिए भी अनापत्ति प्रमाणपत्र जारी किए जाएंगे।

5. **अनापत्ति प्रमाणपत्र जारी करना–** (1) सिविल विमानक्षेत्रों के संबंध में अनापत्ति प्रमाणपत्र केंद्र सरकार की ओर से सिविल विमानक्षेत्रों के संबंध में पदनामित अधिकारी द्वारा जारी किया जाएगा।

(2) रक्षा विभाग के विमानक्षेत्रों के संबंध में अनापत्ति प्रमाणपत्र अनुसूची 1 एवं अनुसूची ।। के अनुसार प्राधिकृत अधिकारी द्वारा ऐसी दूसरी शर्तों जिसे कि प्राधिकृत अधिकारी उचित समझे, के अधीन जारी किया जाएगा।

(3) नागर विमानन महानिदेशालय द्वारा लाइसेंस प्राप्त राज्य के स्वामित्व वाले एवं निजी विमानक्षेत्रों के मामले में ऐसे हवाईअड्डों पर ऑब्स्टेकल लिमिटेड सरफेसेज (ओ एल एस) की सुरक्षा के लिए अनापत्ति प्रमाण-पत्र पदनामित अधिकारी द्वारा जारी किया जाएगा तथा नागर विमानन महानिदेशालय द्वारा लाइसेंस न प्राप्त राज्य के स्वामित्व वाले एवं निजी विमानक्षेत्रों के मामले में प्रक्रिया का विनियमन नियम 13 में यथा विनिर्दिष्ट ढंग से किया जाएगा।

(4) अनापत्ति प्रमाणपत्र जारी करने के लिए आवेदक को आवेदन अनापत्ति प्रमाणपत्र आवेदन प्रणाली (एन ओ सी ए एस) के माध्यम से, जहां विमानपत्तन प्राधिकरण की वेबसाइट **www.aai.aero** से पहुंचा जा सकता है, पदनामित अधिकारी के पास करना होगा।

6 कलर कोडेड जोनिंग मानचित्र जारी करना– सिविल विमानक्षेत्रों के संबंध में कलर कोडेड जोनिंग मानचित्र (सी सी जेड एम) विमानपत्तन प्राधिकरण द्वारा जारी किए जाएंगे जिसमें विभिन्न रंग कोडेड ग्रिड्स के माध्यम से विमानक्षेत्र संदर्भ बिन्दु से बीस कि.मी. के कम दायरे के भीतर पड़ने वाले हवाई अड्डे के आस-पास के क्षेत्रों में अनुमत ऊंचाइयां दर्शाई जाएंगी। सीसीजेडएम एएआई की वेबसाइट **www.aai.aero** पर उपलब्ध है।

7 भवनों, संरचनाओं आदि के निर्माण के लिए अनुमोदन-(1) पदनामित अधिकारी द्वारा जारी किए गए अनापत्ति प्रमाणपत्र पर विचार करने के उपरांत संबंधित स्थानीय, नगर या शहर आयोजना एवं विकास प्राधिकारी विद्यमान भवन विनियमों या उप-नियमों या उस समय के लिए लागू दूसरे नियम के अनुसार अनुमोदन प्रदान करेंगे। स्थानीय, नगर या शहर आयोजना एवं विकास प्राधिकारी भवनों या संरचनाओं के निर्माण को अनुमोदित करने से पहले उस समय लागू मौजूदा भवन विनियमों या उप-नियमों या अन्य कानून पर भी विचार करेंगे।

(2) उन विमानक्षेत्रों के मामले में जहां कलर कोडेड जोनिंग मानचित्र विमानपत्तन प्राधिकरण द्वारा जारी किए गए हैं, वहाँ स्थानीय, नगर या शहर आयोजना एवं विकास प्राधिकरण ऐसे कलर कोडेड जोनिंग मानचित्रों में उपलब्ध कराए गए ऊंचाई विनिर्देशों के अनुसार संरचनाओं के निर्माण का अनुमोदन प्रदान करेंगे।

बशर्ते कि स्थानीय, नगर या शहर आयोजना व विकास प्राधिकारियों द्वारा ऐसी साइटों के लिए अनुमोदन नहीं प्रदान किया जाएगा जो किसी हवाईअड्डे के एप्रोच, टेक ऑफ एवं ट्रांजिशनल क्षेत्रों में पड़ती हैं या किसी दूसरे ऐसे क्षेत्र में पड़ती हैं जिसे कलर कोडेड जोनिंग मानचित्र में पदनामित अधिकारी या प्राधिकृत अधिकारी से अनापत्ति प्रमाणपत्र प्राप्त करने के लिए अनिवार्य रूप में चिन्हित किया गया हो।

(3) स्थानीय, नगरपालिका अथवा शहरी योजना तथा विकास प्राधिकारियों द्वारा मंजूरी योजना प्रमाणित की जाएगी कि भवन अथवा अवसंरचना का फ्लोर क्षेत्र इंडेक्स अथवा फ्लोर क्षेत्र अनुपात तथा दर्शाई गई ऊँचाई अनुमेय ऊँचाई के भीतर है जैसा कि दिए गए स्थल हेतु रंगीन कोडिड जोनिंग नक्शे में दर्शाई गई है।

(4) स्थानीय, नगरपालिका अथवा शहरी योजना तथा विकास प्राधिकारियों द्वारा उप-नियम (1) तथा उप-नियम (2) के तहत अनुमोदित अवसंरचना का विवरण संबंधित पदनामित अधिकारी या प्राधिकृत अधिकारी को अनुमोदन की तिथि से 30 दिनों की अवधि के भीतर प्रस्तुत करना होगा।

8. अचल बेतार स्टेशन के साईटिंग टॉवर की क्लियरेंस :- (1) अचल बेतार स्टेशनों के साईटिंग टॉवर संबंध में क्लियरेंस रंगीन कोडिड जोनिंग नक्शे में दर्शाई गई औसत समुद्री स्तर से ऊपर ऊँचाई को ध्यान में रखते हुए संचार मंत्रालय, भारत सरकार के रेडियो आवृत्ति आवंब्न का स्थायी परामर्शदाती समिति द्वारा जारी किया जाएगा।

(2) संचार मंत्रालय, भारत सरकार की रेडियो आवंटन (एस ए सी एफ ए) पर स्थायी परामर्शदाती समिति, उप-नियम (1) के तहत अचल बेतार स्टेशनों की साईटिंग टॉवर के विवरण अनुमोदन की तिथि से 30 दिनों की अवधि के भीतर पदनामित अधिकारी या प्राधिकृत अधिकारी को प्रस्तुत करेगी।

9. अनापत्ति प्रमाणपत्र के आवेदनों की प्रोसेसिंग - (1) सिविल विमानक्षेत्रों के संबंध में अनापत्ति प्रमाण पत्र के मामलों को द्वारा दिल्ली, कोलकाता, मुंबई, चेन्नई, गुवाहाटी, हैदराबाद, बेंगलूरू, अहमदाबाद तथा नागपुर हवाई अड्डों में से प्रत्येक हवाईअड्डे पर स्थित भारतीय विमानपत्तन प्राधिकरण के नौ कार्यालयों में संसाधित किया जाएगा।

(2) उप-नियम (1) के अंतर्गत विनिर्दिष्ट कार्यालयों में उपलब्ध पदनामित अधिकारी अपने अधिकार क्षेत्र के अंतर्गत सिविल एयरोड्रोम के संबंध में अनापत्ति प्रमाणपत्र के आवेदनों को संसाधित करने और अनापत्ति प्रमाणपत्र जारी करने के लिए

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उत्तरदायी होगा/संबंधित पदनामित अधिकारी द्वारा ऊँचाई संबंधी क्लियरेंस के लिए अनापत्ति प्रमाणपत्र जारी करने के लिए प्राधिकार-पत्र जारी करेगा।

(3) भारतीय विमानपत्तन प्राधिकरण द्वारा आवेदक द्वारा प्रस्तुत किए अनुसार साइट की ऊँचाई और समन्वयों (कॉओर्डिनेट्स) के ब्यौरे का वास्तविक सत्यापन करने के लिए चार्टर्ड इंजीनियर और सर्वेयर का पेनल सौंपा जा सकता है। इसका व्यय आवेदक द्वारा वहन किया जाएगा।

(4) दिल्ली स्थित भारतीय विमानपत्तन प्राधिकरण के मुख्यालय का प्रभारी अधिकारी क्षेत्रीय तथा स्टेशन स्तर के अधिकारियों के कार्य-कलापों का पर्यवेक्षण करेगा ।

10. पदनामित अधिकारी की ड्यूटी - (1) अनुसूची VIII के परिशिष्ट एम में विनिर्दिष्ट पदनामित अधिकारी अनापत्ति प्रमाण पत्र जारी करने के लिए उत्तरदायी होगा तथा भवन अथवा अवसंरचना के निर्माण हेतु मंजूरी देने में स्थानीय, नगरपालिका अथवा शहरी योजना तथा विकास प्राधिकारियों के साथ समन्वय करेगा ।

(2) पदनामित अधिकारी नियम के उपधारा (1) के तहत उसके द्वारा जारी अनापत्ति प्रमाण पत्रों की प्रति संबंधित हवाईअड्डा प्रचालक और संबंधित स्थानीय, निगम या नगर नियोजन और विकास प्राधिकारियों को अग्रेषित करेगा।

11. अपीलीय समिति- (1) निम्नलिखित को शामिल कर अपीलीय समिति का गठन इस प्रकार होगा:-

(क) संयुक्त सचिव (हवाईअड्डे), नागर विमानन मंत्रालय, भारत सरकार - अध्यक्ष

(ख) नागर विमानन संयुक्त महानिदेशक (विमानक्षेत्र), नागर विमानन महानिदेशालय - सदस्य

(ग) सदस्य (विमान दिक्चालन सेवाएं), भारतीय विमानपत्तन प्राधिकरण - सदस्य तथा

(घ) संचार तथा विमान यातायात प्रबंधन के क्षेत्र का ज्ञान रखने वाला एक तकनीकी विशेषज्ञ - सदस्य ।

(2) यदि कोई व्यक्ति या स्थानीय, नगरपालिका अथवा शहरी योजना तथा विकास प्राधिकारी या कोई हवाईअड्डा प्रचालक पदनामित अधिकारी के निर्णय से असंतुष्ट है तो ऐसा व्यक्ति या निकाय इन नियमों के अधीन अनुज्ञेय ऊँचाई के संबंध में अपनी/उनकी शिकायत के निवारण के लिए अपीलीय समिति के समक्ष अपील कर सकता है।

(3) उप-नियम (2) में विनिर्दिष्ट अपीलीय समिति हेतु संदर्भ के मामले भारतीय विमानपत्तन प्राधिकरण के नई दिल्ली स्थित मुख्यालय में प्राप्त और संसाधित किए जाएंगे।

12. स्थानीय प्राधिकारियों तथा हवाईअड्डे प्रचालकों के उत्तरदायित्व - (1) हवाईअड्डे के आसपास अवरोधों की प्रभावी सत्यापन, मॉनीटरिंग तथा नियंत्रण हेतु स्थानीय नगरपालिका अथवा शहरी योजना तथा विकास प्राधिकारियों की तथा हवाईअड्डे प्रचालकों की जिम्मदारी होगी कि वे यह सुनिश्चित करेंगे कि अनुमोदित भवन योजना के अनुसार संरचना की ऊँचाई एवं उसकी स्थिति हो तथा संबंधित पदनामित अधिकारी अथवा प्राधिकृत अधिकारी द्वारा ही अनापत्ति प्रमाण पत्र जारी हो ।

(2) उप नियम (1) के प्रस्तावों के अनुसार, स्थानीय, नगरपालिका तथा शहरी योजना तथा विकास प्राधिकारी तथा हवाईअड्डे प्रचालक आवश्यक प्रशिक्षण जनशक्ति एवं उपकरणों सहित उचित तंत्र का विकास करेगा ताकि अवसंरचना की ऊँचाई, स्थल की ऊँचाई तथा स्थल की स्थिति सत्यापित हो सके तथा विश्व जियोडिटिक प्रणाली 1984 (डब्ल्यू जी एस 84) में समन्वय हो ।

13. नागर विमानन महानिदेशालय द्वारा लाइसेंस न दिए गए राज्य स्वामित्व तथा प्राइवेट हवाईअड्डे की स्थिति में किए जाने वाली प्रक्रिया का पालन - (1) नागर विमानन महानिदेशालय द्वारा लाइसेंस न दिए गए राज्य के स्वामित्व अथवा प्राइवेट हवाईअड्डों के मामले में संबंधित राज्य सरकार ऐसे हवाईअड्डे पर अवरोध परिसीमन सर्फेस के बचाव के लिए उत्तरदायी होगी:

बशर्ते पदनामित अधिकारी राज्य सरकार को अवरोध सीमांकन तलों के संरक्षण के लिए के बचाव के लिए दिशा-निर्देश देगा, जब कभी भी संबंधित राज्य सरकार द्वारा ऐसा दिशानिर्देश मांगा जाएगा।

14. विमानक्षेत्र का विकास तथा अपग्रेडेशन - (1) विमानक्षेत्र का अनुमोदित मास्टर प्लान इसके विकास तथा भावी विस्तार अथवा उन्नयन को सुनिश्चित करने के लिए ड्राइंग तथा विभिन्न अवरोध परिसीमन सर्फेस हेतु विचार किया जाएगा ।

(2) पदनामित अधिकारी अथवा प्राधिकृत अधिकारी, जैसा भी मामला हो, किसी विमानक्षेत्र (इसके रनवे के आयाम) के विकास अथवा उन्नयन के संबंध में अनापत्ति प्रमाणपत्र जारी करने से पूर्व हवाईअड्डे की ऊँचाई क्लीयरेंस हेतु प्रस्तावित संचार, दिक्चालन तथा निगरानी (सी एन एस) सुविधाएं तथा विमान दिक्चालन प्रचालन (पी ए एन एस-प्रचालन) प्रक्रिया पर विचार करेगा ।

(3) मौजूदा हवाईअड्डों पर ग्रीनफील्ड हवाईअड्डे के मास्टर प्लान के विकास अथवा हवाईअड्डे के बड़े विस्तार अथवा नए संचार, दिक्चालन अथवा निगरानी सुविधाओं के प्रतिष्ठापन के समय, हवाईअड्डा विकासकर्ता, हवाईअड्डा प्रचालक अथवा विमान दिक्चालन सेवा प्रदाता, जैसा भी मामला हो संबंधित अंशाधारियों के साथ आवश्यक तौर पर सलाह मशविरा करेगा।

(4) विमानक्षेत्र विकासकर्ता अथवा प्रचालक तथा ए एन एस प्रदाता जैसा भी मामला हो, विमानक्षेत्र का अनुमोदित मास्टर प्लान तथा किसी हवाईअड्डे (इसके धावन पथ के आयाम, संचार, दिक्चालन तथा निगरानी (सी एन एस) सुविधाएं तथा विमान दिक्चालन सेवा प्रचालन (पी ए एन एस-प्रचालन) संबंधित पदनामित अधिकारी को प्रस्तुत करेगा।

15. अवहेलना के मामलों में प्रक्रिया- उल्लंघन के मामले जहाँ किसी मौजूदा भवन, संरचना अथवा किसी भूमि पर वृक्ष की ऊँचाई अनुसूची। तथा अनुसूची ।। में विनिर्दिष्ट ऊँचाई के नियम 4 में विनिर्दिष्ट ऊँचाई की सीमाओं से अधिक होगी अथवा इन नियमों के प्रावधानों की अनुपालना न करने से किसी अन्य उल्लंघन होने पर, इसे विमान (भवन और वृक्ष इत्यादि द्वारा अवरोध उत्पन्न करने पर उन्मूलन) नियम, 1994 के प्रावधानों के अनुसार इस पर कार्रवाई की जाएगी।

16. बचत - भवन के मामलो के लिए आठ वर्ष तथा मशतूल,चिमनी तथा नियंत्रक टावर इत्यादि के लिए बारह वर्षों की अनुमान वैधता अवधि के दौरान जिसके भीतर आवेदक ने अवसंरचना कार्य पूर्ण किया है तथा संबंधित प्राधिकारियों से पूर्णता प्रमाणपत्र प्राप्त किया हो उन पर भारत सरकार, नागर विमानन मंत्रालय की अधिसूचना संख्या एस.ओ. 84 ई दिनांक 14 जनवरी, 2010 एस.ओ. 1589 (ई) दिनांक 30 जून, 2008 तथा एस.ओ. 988 दिनांक 5 जनवरी, 1988 द्वारा जारी अधिसूचना के अंतर्गत विधिवत जारी अनुमानित ऊंचाई इन नियमों से प्रभावित नहीं होगी।

बशर्ते यदि निर्माण कार्य भवन हेतु आंरभिक वैधता अवधि के दौरान अथवा मस्तूल, चिमनी इत्यादि संरचनाओं हेतु सात वर्षों के भीतर आंरभ न किया गया हो, पुर्नवैधीकरण पर विचार नहीं किया जाएगा तथा ऐसे भवनों अथवा संरचनाओं की ऊंचाई को इन नियमों के अनुसार पुन:आकलन किया जाएगा।

न. ए वी. 24032/259/2015-ए.ए.आई

अरुण कुमार, संयुक्त सचिव

अनुसूची –I

प्रयोजन : अनुबंध-I, निर्माण निषेध क्षेत्र (एनसीजेड) अर्थात वैमानिक ग्राउण्ड एड्स (एजीए) तथा संचार, दिक्चालन एवं निगरानी (सीएनएस) सुविधाओं के आस-पास वह क्षेत्र जिसे विमान प्रचालन की संरक्षा तथा नियमितता के लिए सभी अवरोधों से मुक्त रखने की आवश्कता होती है, को इंगित करता है।

1. धावनपथ

1.1 धावनपट्टी : नीचे विनिर्दिष्ट भूमि क्षेत्र सभी अवरोधों से पूरी तरह से मुक्त हो जैसा कि नीचे दिया गया है (अनुसूची-। के परिशिष्ट-1 का अवलोकन करें):-

1.1.1 भूमि मध्य लाइन के दोनों ओर 150 मी0 की एक रूप चौडाई की धावनपट्टी जिसका विस्तार पथ उपकरण एप्रोच प्रक्रिया सहित कोड 3 और 4 के धावनपथ के विस्तारित मध्यलाइन के साथ धावनपथ के प्रत्येक अंतिम छोर से 60 मी0 तक परे होगी, के भीतर समाविष्ट भूमि।

1.1.2 मध्य लाइन के दोनों ओर 75 मी0 की एक रूप चौडाई की धावनपथ पट्टी के भीतर समाविष्ट भूमि जो उपकरण एप्रोच प्रक्रिया सहित धावनपथ कोड 1 और 2 के लिए तथा गैर उपकरण धावनपथ कोड 3 और 4 के लिए धावनपथ के विस्तारित मध्यलाइन के साथ-साथ धावनपथ के प्रत्येक अंतिम छोर से 60 मी0 परे तक विस्तृत होगा।

1.1.3 मध्य लाइन के दोनों ओर 40 मी0 की एक रूप चौड़ाई की धावन पथ पट्टी के भीतर समाविष्ट भूमि जो गैर उपकरण धावन पथ कोड 2 के लिए धावन पथ के विस्तारित मध्यलाइन के साथ-साथ धावन पथ के प्रत्येक अंतिम छोर से 60 मी0 परे तक विस्तृत होगा।

1.1.4 मध्य लाइन के दोनों ओर 30 मी0 की एक रूप चौड़ाई की धावन पथ पट्टी के भीतर समाविष्ट भूमि जो उपकरण धावन पथ कोड 1 के लिए धावनपथ के विस्तारित मध्य लाइन के साथ-साथ धावन पथ व अंतिम छोर से 30 मी0 परे तक विस्तृत होगा।

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
GOVERNMENT OF INDIA

1.2 एप्रोच एरिया के आन्तरिक छोर के 1500 मी0 के भीतर अतिरिक्त हाईटेंशन, हाईटेंशन लाइन्स के संस्थापन की अनुमति नहीं होगी।

2. फ्रेंजिबिलिटी अपेक्षा:

2.1 वायु दिक्चालन के प्रयोजनों के लिए अपेक्षित कोई उपकरण या संस्थापन निम्नलिखित पर अवस्थित होना चाहिए :

(क) धावनपथ पट्टी के उस प्रभाग पर जो निम्नलिखित के भीतर हो :

(i) रनवे मध्य लाइन के 75 मी0 जहां कोड नं. 3 या 4 है,

(ii) रनवे मध्य लाइन के 45 मी0 जहां कोड नं. 1 या 2 है, अथवा

(ख) धावन पथ अंत सुरक्षा क्षेत्र, टैक्सी पथ पट्टी या नागर विमानन अपेक्षा के खण्ड-4, सीरीज-ख, भाग-1 विमानक्षेत्र डिजाइन तथा प्रचालन में विनिर्दिष्ट दूरी के भीतर अथवा

(ग) ऐसे क्लीयर वे पर और जो वायु में वायुयान को खतरा पैदा करेगा, भंगुर होगा तथा उसे यथासंभव नीचा तैयार किया जाएगा।

2.2 वायु दिक्चालन प्रयोजनों के लिए अपेक्षित कोई उपकरण या संस्थापन जो उपकरण अवतरण प्रणाली के श्रेणी I, II और III के परिशुद्ध एप्रोच रनवे पट्टी के नजदीक अवस्थित होना चाहिए और जो –

(क) धावन पथ की मध्य लाइन के 77.5 मीटर के भीतर पट्टी के उस प्रभाग पर स्थित है जहां कोड नं0 4 और कोड आकार एफ है, अथवा

(ख) जो पटटी के अंत से 240 मीटर के भीतर स्थित है तथा जो –

(i) विस्तारित धावन पथ की मध्य लाइन के 60 मीटर के भीतर है जहां कोड नं0 3 या 4 है, या

(ii) विस्तारित धावन पथ की मध्य लाइन के 45 मीटर के भीतर है जहां कोड नं0 1 या 2 है, या

(iii) भीतर पहुंच सतह, भीतर परिवर्ती स्तर में या बाधित लैंडिंग सतह में प्रवेश कर जाता है।

भंगुर होगा तथा यथा संभव निचले स्तर पर लगाया जाएगा।

3. संचार, दिक्चालन एवं निगरानी सुविधाएं

3.1 अति उच्च फ्रीक्वेंसी ओमनी रेंज (वीओआर)/ कोलोकेटेड दूरी मापक उपस्कर (डीएमई) तथा अति उच्च फ्रीक्वेंसी डायरेक्शन फाइन्डर (वीएचएफ डीएफ) : सुविधा की 300 मी0 त्रिज्या के भीतर अवतरण क्षेत्र।

3.2 लोकलाइजर अथवा एलएलजेड (आईएलएस का एक उपकरण जो कि अजीमथ (azimuth) मार्गदर्शन उपलब्ध करता है): लैंड क्षेत्र निम्नलिखित से घिरे हुए हैं (परिशिष्ट एफ 5 पर दिए गए आरेख का अवलोकन करें) :-

3.2.1 रनवे की पहुंच या उसके निकटतम छोर की दिशा में, जो भी लोकलाइजर एंटेना से अधिक और रनवे से लंबवत हो, 300 मी0 की लाइन में,

3.2.2 रनवे के दोनों ओर तथा समानान्तर लोकलाइजर एंटेना की मध्यम लाइन से 60 मी0 की एक लाइन।

3.2.3 लोकलाइजर एंटेना के मध्य तथा रनवे के लंबवत एक लाइन और

3.2.4 एंटेना प्रणाली के मध्य में केन्द्र के साथ 75 मी0 त्रिज्या के गोले के भीतर क्षेत्र ;

3.3 **ग्लाइड पाथ** (आइएलएस का एक उपकरण जो कि उर्ध्व मार्गदर्शन उपलब्ध कराता है): यह क्षेत्र निम्नलिखित से घिरा हुआ होता है, (परिशिष्ट एफ 4 पर दिए आरेख का अवलोकन करें) :

3.3.1 ग्लाइड पाथ सुविधा से पहुंच दिशा में 300 मी0 की लाइन

3.3.2 एक लाइन जिसके अंतर्गत ग्लाइड पाथ एंटेना हो और जो रनवे के लंबवत हो,

3.3.3 ग्लाइड पाथ से निकट रनवे का छोर

3.3.4 रनवे से दूर तथा इसके समानान्तर दिशा में 30 मी0 की लाइन।

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3.4 **स्थान निर्धारण / चित्रांकन बीकन (संकेत दीप):** चित्रांकन और स्थान निर्धारण बीकन स्थल के 30 मी0 त्रिज्या के भीतर भूमि।

3.5 हवाई अडडा सर्विलांस राडार (एएसआर): राडार एंटेना से 500 मी0 की दूरी तक पेडेस्टल ऊंचाई के नीचे 3 मीटर के स्तर से ऊपर किसी संरचना की अनुमति नहीं होगी।

3.6 वायु मार्ग सर्विलांस राडार (एआरएसआर): राडार एंटेना से 200 मी0 की दूरी तक पेडेस्टल ऊंचाई के नीचे 5 मीटर के स्तर से ऊपर किसी संरचना की अनुमति नहीं होगी।

3.7 **मोनोपल्स सेकेण्डरी सर्विलांस राडार /सेकेण्डरी सर्विलांस राडार (एमएसएसआर / एसएसआर):** प्रचालनिक प्रयोग के आधार पर हवाई अडडा सर्विलांस राडार या वायुमार्ग सर्विलांस राडार के संबंध में दूरी तथा ऊंचाई का प्रतिबंधन समान होगा।

3.8 माइक्रोवेव लिंक : दिंगश (azimuth) की सीधी लाइन के किसी भी ओर 30 मी0 का कोई कोरीडोर और उर्ध्व प्लेन में दृष्टि की सीधी लाइन से नीचे 10 मीटर तक।

3.9 **अति उच्च आवृत्ति (यूएचएफ) लिंक :** दिंगश की सीधी लाइन के किसी भी ओर 30 मी0 का कोई कोरीडोर और उर्ध्व प्लेन में सीधी लाइन या उड़ान से नीचे 10 मीटर तक नहीं होगा ,

3.10 एन रूट बीकन: एंटेना के चारों ओर 30 मी0 की त्रिज्या के भीतर भूमि।

3.11 **रिमोट रिसीवर :** स्थल के 1525 मीटर त्रिज्या के भीतर भूमि।

3.12 **स्टैंड एलोन दूरी मापक यंत्र/ ऑटोमेटिक डिपेन्डेन्स सर्विलेंस- ब्रोडकॉस्ट (डीएमई/ एडीएस- बी) :** एंटेना से 150 मीटर की दूरी तक बेस एंटेना से नीचे 3 मीटर लेवल से ऊपर भूमि पर किसी भी संरचना की अनुमति नहीं होगी।

3.13 **सरफेस मूवमेंट राडार (एसएमआर):** राडार एंटेना से 200 मीटर की दूरी तक बेस एंटेना से नीचे 2 मीटर लेवल से ऊपर भूमि पर किसी भी संरचना की अनुमति नहीं होगी।

3.14 **एएसएमजीसीएस संदर्भ टीएक्स:** राडार एंटेना से 200 मीटर की दूरी तक बेस एंटेना से नीचे 5 मीटर लेवल से ऊपर भूमि पर किसी भी संरचना की अनुमति नहीं होगी।

3.15 **एएसएमजीसीएस मल्टी-लेटरेशन (एमएलएटी) :** राडार एंटेना से 200 मीटर की दूरी तक बेस एंटेना से नीचे 2 मीटर लेवल से ऊपर भूमि पर किसी भी संरचना की अनुमति नहीं होगी।

3.16 **जीबीएएस रेफ्रेन्स रिसीवर:** एंटेना से 100 मीटर की दूरी तक भूमि पर किसी भी संरचना की अनुमति नहीं होगी।

3.17 **जीबीएएस वीडीबी स्टेशन:** एंटेना से 300 मीटर की दूरी तक भूमि पर किसी भी संरचना की अनुमति नहीं होगी।

3.18 जीबीएएस वीडीबी मानीटरिंग स्टेशन: एंटेना से 300 मीटर की दूरी तक भूमि पर किसी भी संरचना की अनुमति नहीं होगी।

3.19 **जीपीएस स्यूडोलाइट प्रतिबंध:** किसी रनवे के एप्रोच फनल अथवा उस हवाई अडडे, जहां पर जीएनएसएस / जीबीएएस आधारित प्रचालन की योजना बनाई गयी/ विद्यमान है, के भीतर किसी भी जीपीएस स्यूडोलाइट का प्रयोग नहीं होगा।

3.20 **जीएनएसएस रिपीटर अनुदेश:** एप्रोच फनल तथा उस मूल पटटी से 500 मीटर के अन्दर जहां पर जीएनएसएस / जीबीएएस आधारित प्रचालन की योजना बनाई गयी/ विद्यमान है, किसी भी जीएनएसएस रिपीटर का संस्थापन / प्रयोग नहीं होगा।

4. परिभाषा तथा व्याख्या : अधिसूचनाओं में प्रयुक्त शब्दों की कतिपय परिभाषा नीचे दी गई है। अन्य शब्दों के लिए, नागर विमानन अपेक्षा खण्ड-4, सीरीज ख, भाग I विमानक्षेत्र डिजाइन तथा प्रचालन, इकाओ अनुबंध 14, अनुबंध 10 और दस्तावेज 8168 का संदर्भ लें।

(i) रनवे : विमान की लैंडिंग तथा टेक ऑफ के लिए विमानक्षेत्र भूमि पर तैयार किया गया निश्चित आयताकार क्षेत्र।

(ii) रनवे अन्तिम सुरक्षा क्षेत्र (आरईएसए): विस्तारित धावनपथ की केन्द्रीय रेखा के समरूप और पटटी के अंतिम छोर के आसपास का क्षेत्र जिसका मुख्य उददेश्य रनवे पर अन्डरशूटिंग या ओवररनिंग के समय विमान के नुकसान के जोखिम को कम करना होता है।

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(iii) **"रनवे स्ट्रिप"** से अभिप्राय एक विनिर्दिष्ट क्षेत्र से है जिसमें धावन पथ और स्टॉपवे शामिल है, जिसका उद्देश्य है:

(क) रनवे पर दौड़ते हुए विमान को होने वाले नुकसान के जोखिम को कम करना, और

(ख) अवतरण या उड़ान के दौरान इसके ऊपर उड़ते हुए विमान को सुरक्षित रखना।

(iv) **" रनवे कोड"** से अभिप्राय नीचे दी गई तालिका के कॉलम (2) में विनिर्दिष्ट रनवे लम्बाई के संबंध में कॉलम (1) में विनिर्दिष्ट रनवे कोड संख्या से है :-

तालिका 1.1 रनवे पट्टी की लम्बाई –चौड़ाई

रनवे		उपकरण वाले रनवे		गैर उपकरण वाले रनवे	
रनवे कोड	एरोड्रम संदर्भ फील्ड लम्बाई (एआरएफएल) मीटर में	रनवे की केन्द्रीय रेखा के दोनों ओर पार्श्विक विस्तारित चौड़ाई (मीटर)	रनवे के अंतिम छोर /स्टापवे के बाद की लंबाई (मीटर)	रनवे की केन्द्रीय रेखा के दोनों और पार्श्विक विस्तारित चौड़ाई (मीटर)	रनवे के अंतिम छोर /स्टापवे के बाद की लंबाई (मीटर)
(1)	(2)	(3)	(4)	(5)	(6)
1	<800	75	60	30	30
2	800<1200	75	60	40	60
3	1200<1800	150	60	75	60
4	1800 और अधिक	150	60	75	60

V) **'एप्रोच फनल'** निम्नलिखित के संबंध में: (परिशिष्ट -1 का संदर्भ लें)

क) उपकरण धावन पथ कोड 3 और 4 के संबंध में समद्विबाहु समलम्ब के आकार में वह क्षेत्र अभिप्रेत है जिसकी लम्बी समानातंर भुजा 4800 मीटर लम्बी (रनवे की विस्तारित मध्य लाइन के किसी भी ओर 2400 मीटर) होगी और छोटी समानांतर भुजा 300 मीटर लंबी (रनवे की विस्तारित मध्यलाइन से किसी भी ओर 150 मीटर) होगी, जहाँ छोटी और लंबी भुजाएं रनवे के छोर से तथा विस्तारित मध्य लाइन के समकोण में क्रमश: 60 मीटर और 15060 मीटर की दूरी पर होंगी ;

ख.) उपकरण वाला धावन पथ (परिशुध्दता) के कोड 1 और 2 के संबंध में

समद्विबाहु समलंब के आकार में वह क्षेत्र अभिपप्रेत है जिसकी लम्बी समांनतर भुजा 4650 मीटर लंबी (रनवे की विस्तारित मध्य लाइन से किसी भी ओर 2325 मीटर) होगी और छोटी समानांतर भुजा 150 मीटर लम्बी (रनवे की विस्तारित मध्य लाइन से दोनों ओर 75 मीटर) होगी, जहां छोटी और लंबी भुजाएं रनवे के अंत से तथा विस्तारित मध्य लाइन के समकोण पर क्रमश: 60 मीटर और 15060 मीटर की दूरी पर होंगी ;

ग.) उपकरण वाला धावन पथ (गैर- परिशुध्दता) कोड 1 और 2 के संबंध में

समद्विबाहु समलंब के आकार का वह क्षेत्र अभिप्रेत है जिसकी लंबी समानांतर भुजा 900 मीटर (रनवे के विस्तारित मध्य लाइन से किसी भी ओर 450 मीटर) तथा छोटी समानांतर भुजा 150 मीटर (रनवे के विस्तारित मध्य लाइन से किसी भी ओर 75 मीटर) होगी जहां छोटी ओर लंबी भुजाएं रनवे के अंत से तथा विस्तारित मध्य लाइन के समकोण पर 60 मीटर और 2560 मीटर दूरी पर होगी;

घ.) **गैर उपकरण वाला धावन पथ कोड 3 और 4** के संबंध में समद्विबाहु समलब आकार का क्षेत्र अभिप्रेत है जिसकी लंबी समानांतर भुजा 750 मी0 लंबी (रनवे की विस्तारित मध्य लाइन के किसी भी ओर 375 मी0) और छोटी समनांतर भुजा 150 मी0 लंबी (रनवे की विस्तारित मध्य लाइन के किसी भी ओर 75 मीटर) जहां छोटी ओर लंबी समानांतर भुजाएं रनवे में अंत से और विस्तारित मध्य लाइन के समकोण पर क्रमश: 60 मीटर और 3060 मीटर पर होगी ;

02 के संबंध में समद्विबाहु समलंब आकार का क्षेत्र अभिप्रेत है जिसकी लंबी समानांतर भुजा 580 मी0 लंबी (रनवे की विस्तारित मध्य लाइन के किसी भी ओर 290 मी0) तथा छोटी समानांतर भुजा 80 मीटर लम्बी (रनवे की विस्तारित मध्य लाइन के किसी भी ओर 40 मीटर) होगी, जहां छोटी और लंबी समानांतर भुजाएं रनवे के अंत से और विस्तारित मध्य लाइन के समकोण पर क्रमश: 60 मी0 और 2560 मी0 पर होंगी ;

च. **उपकरण रहित रनवे कोड 1** के संबंध में आईसेलेस ट्रेपिजियम आकार के क्षेत्र से
अभिप्रेत है जिसकी लंबाई 380 मी लंबी (रनवे की विस्तारित मध्य लाइन से किसी भी ओर 190 मी0) तथा चौडाई 60 मी0 लंबी (रनवे की विस्तारित मध्य लाइन के किसी भी ओर 30 मी0) जहां छोटी और लंबी समानांतर भुजाएं रनवे के अंत से और विस्तारित मध्य लाइन के समकोण पर क्रमश: 30 मी0 और 1630 मी0 पर होंगी । उपकरण रहित वाला रनवे कोड 1,2,3 और 4 तथा उपकरण रहित रनवे कोड 3 और 4 की रनवे पट्टियों तथा एप्रोच फनल का आरेख परिशिष्ट में दिखाया गया है ।

VI) **"उपकरण वाला रनवे"** का अभिप्राय ऐसे रनवे से है जिन पर सीधे एप्रोच के लिए दिशा संबंधी पर्याप्त मार्गदर्शन उपलब्ध कराने वाले दृश्य तथा अदृश्य सहायक यंत्र उपलब्ध हैं तथा जो ऐसे वायुयानों के प्रचालन के लिए निर्मित हैं, जिसमें उपकरण एप्रोच प्रक्रिया का उपयोग किया जाता है ।

VII) **नान –प्रिसिजन एप्रोच रनवे –** विजुअल एवं नान विजुअल वाला ऐसे उपकरणीय रनवे से अभिप्रेत है जो स्ट्रेट- इन एप्रोच के लिए दिशा का ज्ञान प्रदान करता है ।

VIII) **परिशुद्धता एप्रोच रनवे, श्रेणी- ।** एक उपकरणीय रनवे जहां उपकरण अवतरण प्रणाली तथा/या एम एल एस और दृशीय सहायक उपलब्ध है जो कम से कम 60 मीटर निर्णायक ऊँचाई और कम से कम 800 मीटर की दृश्यता या कम से कम 550 मीटर की रनवे विजुअल रेंज के साथ प्रचालनों के लिए बना हैं ।

IX) **परिशुध्दता एप्रोच रनवे श्रेणी-॥** एक उपकरणीय रनवे जहाँ अवतरण प्रणाली तथा अथवा एम एल एस और दृशीय सहायक उपलब्ध हैं जो 60 मीटर की निर्णायक ऊँचाई से नीचे किन्तु 30 मीटर से उपर तथा कम से कम 350 मीटर की रनवे विजुअल रेंज के साथ प्रचालनों के लिए बना है ।

X) **परिशुध्दता एप्रोच रनवे श्रेणी-॥।** एक उपकरणीय रनवे जहां उपकरण अवतरण प्रणाली तथा/अथवा रनवे की सतह के साथ एम एल एस उपलब्ध है और-

क) आईएलएस केट ॥।ए - जो 30 मीटर से नीचे की निर्णयक ऊँचाई अथवा कोई निर्णयक ऊँचाई बिना तथा कम से कम 200 मीटर की रनवे विजुअल रेंज के साथ प्रचालनों के लिए बना है ।

ख) आईएलएस केट ॥।बी जो 15 मीटर से नीचे की निर्णयक ऊँचाई अथवा कोई निर्णयक ऊँचाई बिना तथा 200 मीटर से कम किन्तु 50 मीटर से अधिक रनवे विजुअल रेंज के साथ प्रचालनों के लिए बना है ।

ग) आईएलएस केट ॥।सी जो किसी निर्णयक ऊँचाई के बिना तथा रनवे विजुअल रेंज लिमिटेशन के बिना प्रचालनों के लिए बना है ।

XI) **'गैर उपकरण वाले रनवे'** से वे रनवे अभिप्रेत हैं जो उन वायुयानों के प्रचालन के लिए निर्मित हैं जिनमें विजुअल एप्रोच प्रक्रिया का उपयोग किया जाता है ।

XII) **अति उच्च आवृति सार्वदिशिक रेडियों रेंज, टर्मिनल अति उच्च आवृति सार्वदिशिक रेडियों रेंज, तथा डोप्लर** अति उच्च आवृति सार्वदिशिक रेडियों रेंज को अति उच्च आवृति बैंड की आवृति 112 से 118 मैगाहार्टज से प्रचालित करने पर संकेत प्रसारित होते हैं जिससे

एक विमान उसके कॉकपिट में लगे उपकरणों को ट्यून करता है तो भू उपकरण आवृति से सुविधाओं संबंधी दिशा स्वत: प्राप्त करने लगता है। यह विमान को पूर्वनिर्धारित दिशा में यात्रा करने में मदद करता है या प्रारंभिक स्थान से हवाई अड्डे तक की उड़ान में ये सुविधाएं सहायता करती है।

XIII) **"उपकरण अवतरण प्रणाली" (आईएलएस)** एक विमान को कम विजिबलिटि की दशा में रनवे पर सुरक्षित उतरने में सहायता करती है। इसमें निम्नलिखित संघटीय सुविधाओं का समावेश है जैसे:

(क) **"स्थानीक" (लोकलाईजर)** सुविधा अति उच्च आवृति संकेतों को प्रसारित करती है, जब विमान इन संकेतों को पकड़ता है तो यह क्षैतिजिय स्तर में धावन पथ की केन्द्र रेखा को मार्गदर्शित करता है। यह सामान्यत: धावन पथ के अंतिम किनारे से लगभग 305 मीटर की दूरी पर स्थित होता है ;

(ख) **विसर्पण पथ (ग्लाइड पाथ)** सुविधा अति उच्च आवृति (अल्ट्रा हाई फ्रीक्वेंसी) संकेतों को प्रसारित करता है। यह सामान्यत: रनवे थ्रेशोल्ड से लगभग 275 मीटर से 305 मीटर की दूरी पर स्थित होता है और रनवे की केन्द्र रेखा से लगभग 122 मीटर से 137 मीटर की ऑफसेट दूरी पर होता है। यह कॉकपीट में लगे उपकरण की सहायता से उतरने वाले विमान को विसर्पण कोण की सूचना देता है। जब इसे विसर्पण पथ आवृति के लिए ट्यून किया जाता है तो यह बताता है कि विमान ऊँचे/नीचे/सही विसर्पण कोण के पास उड़ान भर रहा है।

(ग) **बाह्य मार्कर/लोकेटर सुविधा** अति उच्च आवृति बैंड में 75 मैगाहार्टज पर प्रचालित होने वाली सुविधाएं है जो धावनपथ की विस्तारित मध्य रेखा के साथ-साथ 3.5 और 6 समुद्री मील (एक समुद्री मील = 1853 मीटर) की दूरी के बीच सामान्यत: स्थापित होता है। उपकरण अवतरण प्रणाली विसर्पण पथ के साथ-साथ थ्रेशोल्ड से पूर्वनिर्धारित दूरी पर अवतरण करने वाले विमान को बताने के लिए रेडियेशन पैटर्न उत्पन्न करती है ;

XIV) **"रडार" में शामिल है** :-

(क) **एयर सर्विलेंस रडार** वह राडार सुविधा है जो एक हवाईअड्डे को 50 से 60 समुद्री मील की दूरी से विमान यातायात को स्कैन करने में सहायता करता है।

(ख) **विमान मार्ग निगरानी राडार** या सेकेण्डरी निगरानी एक उच्च शक्ति वाला लम्बी दूरी का राडार है। यह लगभग 200 समुद्री मील की दूरी को कवर करता है। यह ए एस आर द्वारा कवर की जाने वाले दूरी से अधिक दूरी के विमान यातायात का अवलोकन करता है।

XV) **संचार एवं दिकचालन** सुविधाओं में शामिल है:-

(क) माइक्रोविव लिंक एक रेडियों सुविधा है। इसके द्वारा अधिकांशत इंटेलीजेंस /डाटा सूचना विमान यातायात नियंत्रण डिस्पले स्थल तक ले जाई जाती है।

(ख) अति उच्च आवृति लिंक (यू एच एफ लिंक) एक रेडियों प्रसारण सुविधा है जो अति उच्च आवृति बैंड में प्रचालित होती है।

(ग) बीकनस एक रेडियों प्रसारण है। यह एम एफ बैंड पर 200से 400 किलोहार्टज पर क्षैतिजिय स्तर में सार्वदिशिक प्रसारण को प्रचालित करता है। कॉकपीट में पर्याप्त उपकरणों से युक्त विमान अपनी गंतव्यदिशा स्वत: प्राप्त करता है।

(घ) रिमोट रिसीवर्स (एच एफ बैंड) रेडियों रिसीविंग स्टेशन है। यह फैक्टी /औधोगिक क्षेत्र से दूरस्थ स्थल पर संस्थापित होते हैं जिससे कि मानव निर्मित स्टेटिक आदि से बच सके।

टिप्पणी :दिकचालन एड्स की स्थिति अन्तरराष्ट्रीय नागर विमानन संगठन के दिशा-निर्देशों के अनुलग्नक 10 के प्रावधानों के अनुरूप सुनिश्चित होगी।

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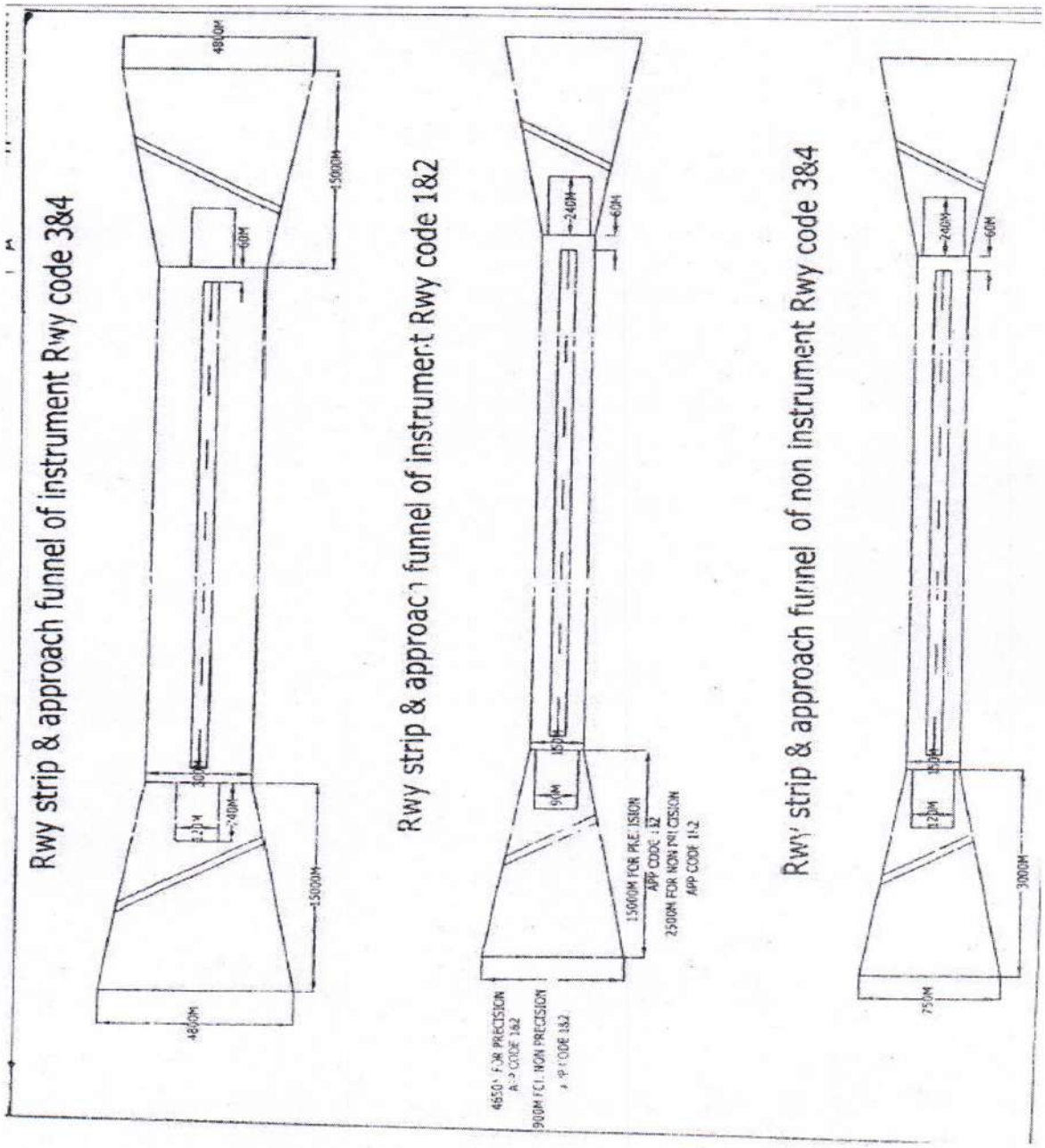
अनुसूची – I

परिशिष्ट – 1



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अनुसूची ॥

उद्देश्य

ऊँचाई अथवा अनुमत्य उन्नयन की गणना ढांचों के लिए प्रतिबंध और दूरीकरण अंतरराष्ट्रीय नागर विमानन संगठन (आईसीएओ) के आधार पर अनापत्ति प्रमाणपत्र की अनुमति की आवश्यकता होगी और रेडियो संचार, दिक्चालन और निगरानी (सीएनएस) सहायक अनुलग्नक-10 और डीओसी 8168 वाल्यूम ॥ पर प्रकाशित एवं आधारित उपकरण एप्रोच प्रक्रिया के विभिन्न खंडों के न्यूनतम उच्चता के लिए प्रचालन अपेक्षाओं के लिए परिभाषित की जाएगी ।

यह अनुलग्नक -॥ विभिन्न ओएलएस सतहों कों परिभाषित करता है। सीएनएस और पी.ए.एन -ओपीएस की अपेक्षाओं के संदर्भ में ऊँचाई क्लीयरेन्स के मामलों में एन.ओ.सी की प्रक्रिया जहाँ उचित होगी अपनाई जाएगी ।

I. वस्तु परिसीमा सतह (इकाओ अनुलग्नक 14 और महानिदेशक नागर विमानन, भारत सरकार, एरोड्रम डिजाइन और परिचालन सीएआर पर आधारित) निम्न प्रकार से है :

I.I टेक ऑफ क्लाइम्ब सर्फेस-टेक ऑफ क्लाइंब सर्फेस का आयाम नीचे दिए गए टेबल में विनिर्दिष्ट आयाम से कम नहीं होगा सिवाय इसके कि यदि रनवे टेक ऑफ के लिए तैयार है, तो टेक ऑफ क्लाईम्ब सर्फेस के लिए कम से कम लम्बाई को अपनाया जाए, परन्तु इस प्रकार की कम लम्बाई बाहर जाने वाले विमानों के लिए अपनाई गई कार्यपद्धति उपायों के अनुरूप हो अर्थात :-

सारणी 2.1 अवरोध की परीसीमा सर्फेस का आयाम और ढलान

(उड़ान भरने के लिए रनवे)

सर्फेस और आयाम	**कोड संख्या**		
(1)	1	2	3 या 4
	(2)	(3)	(4)
टेक ऑफ क्लाइम्ब			
भीतरी सिरे की लंबाई	60 मी.	80 मी.	180मी0
रनवे के अन्तिम छोर से दूरी	30 मी.	60 मी.	60 मी0
विचलन (प्रत्येक ओर)	10%	10%	12.05%
अंतिम चौड़ाई	380 मी.	580मी.	1200मी0 1800 मी0
लंबाई	1600 मी.	2500मी.	15000मी0
स्लोप	5%	4%	2%
*सभी आयामों को क्षैतिज रूप में मापा गया है। ** जब वांचित पथ पर रात्रि में आईएमसी, वीएमसी में प्रचालनों 15^0 से अधिक हैडिंग में परिवर्तन हो।			

1.2 संक्रमण सतह (सर्फेस)

1.2.1 संक्रमण सतह की बाह्य सीमा का अवधारण वायुयान के भीतरी (इनर) ऊर्ध्वाकार सर्फेस से की जाती है । संक्रमण सतह की ढलान इस प्रकार होती है :-

(I) परिशुद्ध पहुंच रनवे - 14.3% (1:7)

(II) गैर परिशुद्ध - 14.3% (1:7) कोड 3 और 4 के लिए
20% (1:5) कोड 1 और 2 के लिए

(III) गैर उपकरण वाला रनवे - 14.3% (1:7) कोड 3 और 4 के लिए
20% (1:5) कोड 1 और 2 के लिए

संक्रमण सतह का ढलान की माप धावन पथ के मध्य लाइन के समकोण पर ऊर्ध्वाकार स्तर में की जाएगी ।

1.2.2 निम्न छोर पर बिन्दु का उन्नयन निम्न रूप में होगा

(क) पहुंच सतह के पार्श्व के साथ - बिन्दु पर पहुंच सतह के समतुल्य

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(ख) पट्टी के साथ-साथ - रनवे या इसके विस्तारण के मध्य लाइन के
निकटतम बिन्दु के उन्नयन के समतुल्य

1.3 **पहुंच सतह**

1.3.1 पहुंच सर्फेस विमानों के इन्टेंडेड लैंडिंग की दिशा में प्रत्येक धावन पथ के लिए स्थापित किया जाएगा। सीमा और ढलान नीचे सारणी में दिए गए है :-

1.3.1.1 उपकरण रनवे

अप्रोच रनवे की इन्नर एज

भीतरी छोर की लंबाई - 150 मी0 कोड सं0 1 और 2 के लिए
300 मी0 कोड सं0 3 और 4 के लिए

थ्रेशोल्ड से रनवे दूरी - 60 मीटर

विचलन - 15% किसी भी ओर

पहुंच सतह की लम्बाई एवं ढलान : सारणी 2.2 में दी गई है

सारणी : 2.2 उपकरण रनवे की ढलान पहुंच सतह

रनवे		परिशुध्द पहुंच रनवे		गैर - परिशुध्द पहुंच रनवे		
कोड सं.	एरोड्रम संदर्भ फील्ड लम्बाई (मीटर)	प्रथम खण्ड लंबाई (मीटर) एवं स्लोप	द्वितीय खण्ड लम्बाई मीटर एवं स्लोप	प्रथम खण्ड लंबाई (मीटर) एवं स्लोप	द्वितीय खण्ड लम्बाई (मीटर) एवं स्लोप	ऊर्ध्वाकार खण्ड (मीटर)
1.	<800	3000 2.5%	12000** 3%	2500 3.33%	-	-
2.	800<1200	3000 2.5%	12000** 3%	2500 3.33%	-	-
3.	1200<1800	3000 2%	3600 2.5%	3000 2%	3600 2.5%	8400*
4.	1800 और ऊपर	3000 2%	3600 2.5%	3000 2%	3600 2.5%	8400*

*कोड सं. 3 और 4 परिशुध्द और गैर- परिशुध्द के लिए पहुंच सर्किल की कुल लंबाई 15000मी. होगी।

** परिशुध्द पहुंच रनवे कोड सं. 1 और 2 के लिए पहुंच सतह की कुल लंबाई 15000 मी. होगी।

1.3.1.2 गैर-उपकरण वाला रनवे

भीतरी छोर की पहुंच सतह

भीतरी छोर की लंबाई - 60 मी. कोड सं. 1 के लिए
80 मी. कोड सं. 2 के लिए
150 मी. कोड सं. 3 और 4 के लिए

थ्रेशहोल्ड से रनवे की दूरी - 30 मी. कोड सं. 1 के लिए
60 मी. कोड सं. 2,3, और 4 के लिए

विचलन 10% किसी भी ओर

पहुँच सतह की लंबाई एवं ढलान : सारणी 2.3 में दी गई है

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सारणी 2.3 - गैर उपकरण वाले रनवे की पहुंच सतह ढलान

रनवे		पहुँच सतह की लंबाई और ढलान	
कोड सं.	एरोड्रम संदर्भ फील्ड लंबाई (मीटर)	लंबाई (मीटर)	सेक्शन ढलान
1.	<800	1600	5%
2.	800<1200	2500	4%
3.	1200<1800	3000	3.33%
4.	1800 और ऊपर	3000	2.5%

1.3.1.3 हवाई अड्डा जहां एक रनवे की परस्पर व्यापन पहुँच क्षेत्र सहित एक से अधिक रनवे है तब दोनों में से सबसे कठोर वाला ही मानदंड लागू होगा।

1.3.1.4 पहुंच स्तर की अवधारणा करने के लिए रनवे के भौतिक अंतिम छोर पर ही विचार किया जाएगा तथापि विस्थापित थ्रेशोल्ड की दशा में रनवे के अंतिम छोर अथवा विस्थापित थ्रेशोल्ड जो भी सर्वाधिक अवरोधक हो के संदर्भ में अनुमत्य ऊँचाई की गणना एप्रोच तथा संक्रमण सतह के आधार पर की जाएगी।

1.3.1.5 ऐसे हवाई अड्डे पर जहां रनवे के विस्तार का प्रस्ताव है, अपेक्षित सतह का निर्धारण प्रस्तावित विस्तार के साथ-साथ विद्यमान रनवे की पट्टी/सहबद्ध क्लीयर वे जैसा कि लागू हो, होगा तथा दोनों मूल्यांक में से जो कम होगा वही अनुमत्य होगा। सहबद्ध रनवे छोर का उन्नयन/विस्थापित थ्रेशहोल्ड/रनवे का प्रस्तावित विस्तार, पहुंच सतह के लिए आधार होगा।

1.3.1.6 पहुंच सतह के ढलान माप रनवे की मध्य लाइन को अंतर्विष्ट करते हुए ऊर्ध्वाकार स्तर से की जाएगी।

1.4 भीतरी क्षैतिज सतह (आईएचएस)

1.4.1 भीतरी क्षैतिज सतह का आयाम और उसके अनुमत्य ऊँचाई नीचे सारिणी में दी गई है :-

सारणी : 2.4 भीतरी क्षैतिज सतह का आयाम और उसकी अनुमत्य ऊँचाई

रनवे		उपकरण		गैर-उपकरण	
कोड सं0	एरोड्रम संदर्भ फील्ड लम्बाई(मी0)	रेडियस (मीटर)	ऊँचाई (मीटर)	रेडियस (मीटर)	एरोड्रम एलिवेशन (मी0) ऊँचाई से ऊपर
1.	<800	3500*	45	2000*	45
2.	800<1200	3500*	45	2500*	45
3.	1200<1800	4000*	45	4000*	45
4.	1800 और ऊपर	4000*	45	4000*	45

*रनवे कोड सं. 1 और 2 के लिए आईएचएस की रेडियस की माप एरोड्रम संदर्भ बिन्दु से की जाएगी।

** रनवे कोड सं. 3 और 4 के लिए आईएचएस की रेडियस की माप रनवे के छोर से की जाएगी।

1.4.1.1 भीतरी क्षैतिज सतह के लिए संदर्भ आधार इस अधिसूचना के उपबंध (जी) में निर्दिष्ट विमानपत्तन उन्नयन होगा।

1.4.1.2 रनवे कोड सं. 3 और 4 के लिए भीतरी क्षैतिज सतह का मिश्रित पैटर्न होगा जो 4000 मीटर की त्रिज्या सहित दो अंतिम छोर पर केन्द्रीत गोलीय क्षेत्र से मिलकर बनेगा इस क्षेत्रों को दीर्घ वृतीय आकार बनाने के लिए स्पर्श रेखीय रूप में मिलाया जाएगा। जो परिशिष्ट - ए में दर्शाया गया है।

1.4.1.3 जहां दो या अधिक विस्तृत स्थान वाले लंबे रनवे को संरक्षित करना अपेक्षित है तब और अधिक जटिल पैटर्न अपनाया जाता है जिसमें चार या अधिक गोलीय क्षेत्र अंर्तग्रस्त होते है। इन क्षेत्रों को स्पार्शिक रूप से सीधी रेखा से जोड़ा जाना चाहिए और भीतरी क्षैतिज सतह (आइ.एच.एस) को परिणामी पैटर्न की बाह्य सीमा द्वारा परिभाषित किया जाना चाहिए। संदर्भ परिशिष्ट - ए 1

1.4.1.4 जब दो हवाई अड्डे एक-दूसरे से निकट होते है और उनका सर्किट एक-दूसरे से अतिलंघन करता है तब भीतरी क्षैतिज सतह को (आइ.एच.एस) इस प्रकार बनाया जाएगा, जैसा पैरा 1.4.1.3 में विहित है। इन दोनों हवाई अड्डों की भीतरी क्षैतिज सतह को एक ही आइ.एच.एस बनाने के लिए संपार्श्विक रूप से जोड़ दिया जाना चाहिए।

1.4.1.5 दो हवाई अड्डों की सेवा करने वाले एक समान क्षैतिज सतह की दशा में, आइ.एच.एस का उन्नयन वह होगा जो दोनों हवाई अड्डों में कम होगा।

1.5 **शंक्वाकर सतह**

1.5.1 शंक्वाकार सतह को भीतरी क्षैतिज सतह (आइ एच एस) की परिधि से ऊपर की ओर तथा बाहर की ओर प्रक्षेपित किया जाना चाहिए। शंक्वाकार सतह का ढलान 5 (1:20) का मापन भीतरी क्षैतिज सतह की परिधि के ऊर्ध्वाकार स्तर के लंब रूप में किया जाना चाहिए। शंक्वाकार सतह की बाहरी सीमा तथा अनुमत्य ऊँचाई नीचे की सारणी में दी गई है। इस अधिसूचना के अनुलग्नक ए-2 में दिए गए अनुसार शंक्वाकार सतह के लिए संदर्भ डेटम विमानक्षेत्र एलीवेशन होगा।

टिप्पणी : जहां भीतरी क्षैतिज सतह और शंक्वाकार सतह का एक भाग एप्रोच/टेक ऑफ क्लाइंब सतह से नीचे पड़ता है, वह अनुमत्य ऊँचाई लागू होने वाली सतह का निम्नतम होगी।

1.6 बाहरी क्षैतिज सतह (ओ एच एस)

1.6.1 विमान क्षेत्र के लिए विमान क्षेत्र संदर्भ रनवे कोड 3 ओर 4 से बाहरी क्षैतिज सतह (ओ एच एस) बिन्दु (ए आर पी) से 15000 मीटर का विस्तार होगा।

1.6.2 रनवे कोड 2 वाले विमान क्षेत्र की दशा में बाहरी क्षैतिज सतह (ओ एच एस) उपकरण रनवे के लिए विमान क्षेत्र संदर्भ बिन्दु से 14740 मीटर तथा गैर उपकरण वाले रनवे के लिए 13740 मीटर होगा।

1.6.3 जहां दो हवाई अड्डों के लिए संयुक्त बाहरी क्षैतिज सतह स्थापित है, वहां बाहरी क्षैतिज सतह उच्चतर केटेगरी के हवाई अड्डे के विमानक्षेत्र बिन्दु पर केंद्रिक होगा।

1.6.4 विमान क्षेत्र जिसकी बाहरी क्षैतिज सतह (ओ एच एस) की रनवे कोड संख्या 01 है स्थापित नही किया जाएगा।

1.6.5 बाहरी क्षैतिज सतह (ओ एच एस) इस प्रकार पारिभाषित किया जाएगा कि शंक्वाकार सतह 5 प्रतिशत ढलान से उस बिन्दु तक विस्तारित हो जहां 300 मीटर की अधिकतम अनुमत्य उंचाई (विमान क्षेत्र के उन्नयन से ऊपर) प्राप्त हो जाए व तदुपंरात यह सतह ए आर पी से 15 किलोमीटर तक बनाए रखी जाएगी। ऐसा नजदीकी निर्माण जो इन सतहों के उपर उठा हुआ है उसे साधारणत: अनुमति नहीं दी जाएगी। एरिया में विद्यमान या मौजूद बाधाओं को चिह्नित/प्रकाशित किया जाना चाहिए।

टिप्पणी : रक्षा हवाई अड्डों के मामलें में हवाई अड्डे की अधिकतम अनुमत्य ऊँचाई शंकुरूप और ओएचएस में 150 मीटर से उपर ऊँचाई (एलिवेशन) होगी।

1.6.6 सतहों में असंगत वर्टिकल परिवर्तन को रोकने के लिए एप्रोच के किनारों से 1.7 के अनुपात पर शंक्वाकार सतहों से परे सतहों की ढलान तिरछी होगी और टेक ऑफ सतह 150 से 300 मीटर की अनुमत्य उँचाई के बीच होगी। (परिशिष्ट - ए 2 का आरेख देखें)

1.6.7 यथाविनिर्दिष्ट बाहरी क्षैतिज्यिक सतह के लिए डेटम एयरडोम एलिवेशन होगी।

1.7 **भीतरी पहुंच, भीतरी परिवर्ती और बाधायुक्त लैंडिग सतह** (ओ एफ जेड)।

1.7.1 प्रिसीजन एप्रोच के लिए श्रेणी II और III प्रचालनों हेतु अवरोध मुक्त जोन स्थापित किया जाए। श्रेणी II अथवा III प्रचालन के लिए जब रनवे का उपयोग किया जाता है तो जोन विमान दिक्चालन के लिए संक्रमणीय पदार्थों से जैसे विमान और वाहनों तथा स्थिर वस्तुओं वाले अवरोधों से मुक्त रखा जाए, सिवाय हल्के भार वाली भंगुर आरूढ सुविधाएं जिन्हें कि उनकी अपनी क्रियाएं संपादित करने के लिए रनवे के पास स्थापित होना चाहिए।

टिप्पणी: रनवे कोड सं. 1 और 2 के लिए ओ एफ जेड स्थापित नहीं किए जाते है।

ओ एफ जेड (बाधा मुक्त क्षेत्र) (कोड 3 और 4) के आयाम और ढलान नीचे दिए गए है :-

1.7.1.1 भीतरी पहुंच सतह

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चौडाई	120 मीटर
थ्रेशहोल्ड से दूरी	60 मीटर
लंबाई	900 मीटर
ढलान	2%

1.7.1.2 भीतरी परिवर्ती सतह

ढलान	33.3%

1.7.1.3 बाल्कड लैंडिग सतह

भीतरी छोर की लंबाई	120 मीटर
थ्रेशहोल्ड से दूरी	1800 मीटर
विचलन	10%
ढलान	3.33%

2. संचार दिक्चालन और निगरानी सुविधाओं की विविध मात्रा की सेवा का संरक्षण (इकाओ अनुलग्नक -10 पर आधारित दिक्चालन सुविधा)

2.1 **अति उच्च आवृत्ति ओमनी रेंज/टर्मिनल अति उच्च आवृत्ति ओमनी रेडियों रेंज/और अति उच्चावृति ओमनी रेडियों रेज/दूरी मापक उपकरण -** सुविधा से 300 मीटर के अर्धव्यास से आगे के क्षेत्र में वी. ओ. आर. के केन्द्र में सुविधा के प्रतितोल के बीच में से गुजरते हुए क्षैतिज तल से 1.5 डिग्री से अधिक उर्ध्वाधर कोण बनाते हुए कोई ढांचा नहीं होना चाहिए।

2.2 **केवल एक मात्र दूरी मापक उपकरण (डीएमइ) -** दूरी मापक उपकरण के आधार से मापित 3 डिग्री के उन्नतांश कोण किसी भी स्टील टावर, पावर लाइन, मेटल बिल्डिंग से 150 मीटर आगे नहीं बढ़ पायेगा।

2.3 लोकेलाइजर

2.3.1 अनुलग्नक 1 में दिए गए विशिष्ट क्षेत्रों से परे और एन्टिना के समान वाले क्षेत्र में ±10 डिग्री के आधार दिशाकोण और एन्टिना के केन्द्र पर 0.75 डिग्री से अधिक के उन्नयन कोण के लक्ष्य को बनाये नहीं रख सकेगा।

2.3.2 अनुलग्नक 1 में दिए गए विशिष्ट क्षेत्रों से परे और एन्टिना के समान वाले

क्षेत्र में 10 डिग्री से दिगंश 35 डिग्री के अन्दर दिशाकोण एन्टिना विन्यास पर 1.1 डिग्री से अधिक का उन्नतांश कोण के लक्ष्य को बनाये नहीं रख सकेगा।

2.3.3 किसी बात के होते हुए भी पैरा 2.3.1 और 2.3.2 में सभी एयरपोर्टों पर

आई.एल.एस केट II और केट III पर विचार करना और लोकेलाइजर एन्टिना की सभी वस्तु त्रिज्या यंत्र का +_ 18 डिग्री के लिए मध्य सुराख और एन्टिना एलएलजेड +_ 15 डिग्री के लिए चौड़ा सुराख और थ्रेशहोल्ड से परे 1050 मीटर की दूरी तक और आई एल एस के निष्पादन पर बहुपथ (मल्टीपाथ) प्रभावों के लिए उनका संभावित विश्लेषण होना।

2.4 ग्लाईड पाथ

अनुलग्नक 1 में दिए गए विशिष्ट क्षेत्र से परे और विसर्पण पथ एन्टिना के सामने वाले (पहुँच दिशा में) क्षेत्र में 8 डिग्री के आधार दिशाकोण, एन्टिना आधार पर 1.1 डिग्री से अधिक का उन्नतांश कोण को भवन/संरचना कक्षान्तरित नहीं कर सकेगा।

2.5 एयरपोर्ट सर्विलेंस रडार (ए.एस.आर)

2.5.1 जिन हवाई अड्डों पर केवल एक एएसआर द्वारा सेवाएँ दी जा रही हैं।

अथवा सेवा दिए जाने का प्रस्ताव है उनके लिए निम्नलिखित मापदण्ड लागू होंगे :

2.5.1.1 विशिष्ट राडार स्थल से 500 मीटर से आगे अनुमन्य ढांचों की उंचाई को 0.05 मी. प्रति मी. की दर से उस बिन्दु तक बढाया जा सकता है जहां कि अनुमत्य ढांचे की उंचाई अधिकतम दूरी पर (राडार स्थल से) न्यूनतम सेक्टर उंचाई के 10% बिन्दु से एंटीना स्तम्भ के मध्य निर्धारित रेखा से उपर नहीं निकले। इसके लिए उस विशेष क्षेत्र में एम. एस. ए. पर भी विचार किया जाए। उपर बताए गए बिन्दु से आगे अधिकतम दूरी पर (राडार स्थल से) न्यूनतम सेक्टर उंचाई के 10% बिंदु से एंटीना स्तम्भ के मध्य निर्धारित रेखा से उपर किसी भी लम्बे वस्तु को ले जाने की अनुमति नहीं होगी। यह उस विशेष क्षेत्र में एम. एस. ए. पर निर्भर करेगा।

टिप्पणी :लम्बे वस्तु से तात्पर्य अलग-थलग या सामूहित रूप से खडे उन ढांचों से है जो राडार एंटीना पर 0.4 डिग्री या इससे अधिक के दिगंश कोण पर सम्मुख स्थित हैं। इमारतों के समूह के मामले में जहां कि आस-पास की दो इमारतों के मध्य अंतर एंटीना स्तम्भ पर 0.4 डिग्री दिगंश कोण से भी कम है, इमारतों के पूरे समूह को एक वस्तु माना जाएगा। रेखाचित्र निरूपण अनुलग्नक-बी पर उपलब्ध है।

2.5.2 जिन हवाई अड्डों को बहु रडारों (एक एएसआर से अधिक), प्रचालित तथा एकीकृत द्वारा सेवित किया जा रहा है अथवा सेवित किए जाने का प्रस्ताव है उसके लिए निम्नलिखित मापदण्ड लागू होंगे :

2.5.2.1 केवल एक एएसआर संस्थापित किए जाने तथा प्रस्तावित ए एस आर का अभी प्रचालनिक तथा एकीकृत किए जाने के मामले में मौजूदा ए एस आर पर प्रावधान 2.5.1 के प्रावधानों के अनुसार ऊँचाई की गणनाओं के लिए विचार किया जाएगा।

2.5.2.2 बहु राडार प्रणाली के प्रचालनिक तथा एकीकृत किए जाने के पश्चात एकीकृत प्रणाली में अनुमत्य अधिकतम ऊँचाई पर आवेदक के लिए ऊँचाई की गणना हेतु विचार किया जाएगा। तथापि, राडार निष्पादन आवश्यकता की दृष्टि से, संरचनाओं की जाँच-पड़ताल की जानी होती है तत्पचात यह सुनिश्चित किया जाता है कि राडार के कार्य निष्पादन में कोई कमी न हो।

I किसी भी एएसआर के एक कि.मी. के भीतर प्रणाली, संरचनाओं की जाँच-पड़ताल, ब्यौरा 2.5.1 के अनुसार, संबंधित राडारों से की जाएगी।

II एक और दो कि.मी. के बीच पैरा 2.5.1 के अनुसार संबंधित ए एस आर से मेटेलिक तथा बड़ी संरचनाओं की जाँच-पड़ताल की जाएगी।

III संरचनाएं जो कि नॉन-मैटैलिक है और बड़ी संरचनाएं नहीं है तो उसे नीचे

दिए गए पैरा । के अनुसार उच्चतर ऊँचाई के लिए अनुमति दी जा सकती है, बशर्ते कि आस-पास की अन्य संरचनाएं जाँचधीन संरचनाओं के समीप्य समूह के तौर पर न हों।

IV किसी भी एक एएसआर से दो कि.मी. से परे संरचना क होने पर, एकीकृत तथा प्रचालनिक एएसआर स्थलों के बीच उच्चतम अनुमत्य ऊँचाई को पैरा 2.5.1 के अनुसार अनुमति दी जाएगी।

टिप्पणी : उपर्युक्त मापदण्ड विन्डफार्म्स, उच्च तनाव लाईनों और हस्तक्षेप इलैक्ट्रोमैगनेटिक स्रोत के लिए लागू नहीं होगा।

2.6 एयर रूट सर्विलेंस राडार :

विशेष राडार से 200 मीटर से बाहर अनुमत्य ढांचा की उंचाई उस बिन्दु तक हर मीटर से 0.05 मीटर की दर से बढाई जा सकती है। जिस बिन्दु में एंटीना पेडस्टल पर 0.5 डिग्री से अधिक की उँचाई का एक कोण अनुज्ञेय ढांचे की उँचाई से बाहर निकला हुआ ना हो या पिछली उडान निरीक्षण के दौरान एंटीना के झुके हुए कोण के बराबर के कोण हो, इसमें से जो भी उंचा हो। उपर निर्दि ट बिन्दु से अधिक एंटीना पेडस्थल से 0.5 डिग्री के एक कोण पर खींची गई लाइन के उपर या पिछले उडान निरीक्षण के दौरान एंटीना के झुके हुए कोण के बराबर, इसमें से जो भी उँचा हो, से बाहर निकलती हुई कोई विशाल वस्तु की अनुमति नहीं दी जाएगी। विशाल वस्तु का अर्थ यह है कि राडार एंटीना पर 0.4 डिग्री या उससे अधिक का कक्षान्तरित करता हुआ दिशाकोण के कोण का ढांचा है। दो बिल्डिंग के समूह के मामलें में, जहां पर दो साथ-साथ बनी बिल्डीग के बीच अंतर एंटीना पेडस्टल पर 0.4 डिग्री से कम का कक्षान्तरित करते हुए दिशाकोण के कोण हो। इस पूरे समूह को एक ही वस्तु माना जाएगा। इसका आरेखी चित्रण अनुलग्नक-सी में दिया गया है।

2.6.1 **मोनोप्लस सेकेण्डरी सर्विलेंस राडार/सेकेण्डरी सर्विलेंस रडार (एमएसएसआर/ एसएस आर)**

प्रचालन प्रयोग के आधार पर एयर सर्विलेन्स रडार/एयर रूट सर्विलेन्स रडार के जैसा ही।

2.7 ऑटोमेटिक डिपेंडेंस सर्विलेंस – ब्रोडकास्ट (एडीएस-बी)

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
DATE
GOVERNMENT OF INDIA

150 मीटर से परे विशिष्ट एडीएस-बी स्थल पर, अनुमेय संरचना का ऊंचाइ, एडीएस-बी के एंटीना पेडिस्ट्रल के केन्द्र, जो कोई हॉलिजन के निकट हो, समान सेक्टर में विभिन्न दूरी पर दूरस्त बिंदु (एडीएस-स्थल से) या किसी अन्य नामित एमएसए पर न्युनतम क्षेत्र ऊंचाई से बिंदु 10% नीचे आरेखित रेला से ऊपर नहीं होना चाहिए।

2.8 उन्नत सतह संचलन मार्गदर्शन और नियंत्रण प्रणाली (एएसएमजीसीएस) :

हवाई अड्डे के संदर्भित क्षेत्र पर किसी संरचना का निर्माण नहीं किया जाए जिससे कि उन्नत सतह संचलन मार्गदर्शन तथा नियंत्रण प्रणाली के किसी भी संवेदकों तथा संदर्भित प्रचालन क्षेत्र के माध्य दृष्टि की रेखा में बाधा उत्पन्न हो । यदि प्रचालनात्मक अथवा सुरक्षा/ संरक्षा आवश्यकताओं के कारण हवाई अड्डे पर ऐसी संरचना बनाना जरूरी हो जिसके कारण सतह संचलन रडार/ एंटीना/ संवेदकों के मध्य दृष्टि की रेखा में बाधा हो सकती है तो भारतीय विमानपत्तन प्राधिकरण उन्नत सतह संचलन मार्गदर्शन तथा नियंत्रण प्रणाली की प्रचालनात्मक आवश्यकताओं की पूर्ति हेतु प्रणाली को संवर्धित कर सकता है।

2.8.1 सतह संचलन रडार (एसएमआर)

एसएमआर एन्टीना से 200 मीटर की दूरी से परे, उक्त एसएमआर की निर्दिष्ट कवरेज वॉल्यूम के समीपवर्ती बिन्दु से दृष्टि रेखा में कोई वस्तु अवरोध उत्पन्न नहीं करेगी।

2.8.2 एएसएमजीसीएस से संदर्भ टीएक्स से 200 मीटर के दूरी से परे उक्त रेफ टीएक्स से 5 मी.X5 मी. टीएक्स तथा एमएलएटी के बीच गलियारे तक निर्दिष्ट कवरेज वॉल्यूम के समीपवर्ती बिन्दु से दृष्टि रेखा में कोई वस्तु अवरोध उत्पन्न नहीं करेगी।

2.8.3 एएसएमजीसीएस संदर्भ टीएक्स से 200 मीटर के दूरी के परे 5 मी.X5 मी पर. रेफ टीएक्स से टीएक्स के बीच गलियारे तक नामित कवरेज मात्रा के समीपवर्ती बिन्दु से दृष्टि रेखा में कोई वस्तु अवरोध उत्पन्न नहीं करेगी।

2.9 इंडियन लैंड अपलिंक स्टेशन (आई एन एल यू एस/जी पी एस एडिड जियो ऑगमेंटिड नेविगेशन (गगन) सिस्टम का इंडियन नेशनल रेफरेंस स्टेशन (आई एन आर ई एस)

गगन प्रणाली का आई एन एल यू एस/आई एन आर इ एस वैश्विक दिक्चालन उपग्रह प्रणाली (जी एन एस एस) के आई एन एन यू एस और आई एन आई एस, गगन प्रणाली के हिस्से हैं। इसके एन्टिना के क्षैतिज्य सतह से बनने वाले 2 डिग्री कोण का उन्नतांश से बाहर निकलने वाली किसी भी संरचना को बनाने की अनुमति नहीं दी जाएगी ।

2.10 वीएचएफ/आरसीएजी- उचित व्यवस्था के बिना सुविधा के निर्दिष्ट सेवा वॉल्यूम के कवरेज के न्यूनतम दृश्य रेखा के उपर किसी भी संरचना के निर्माण की अनुमति नहीं दी जाएगी ।

2.11 विंड टर्बाइन जनरेटर/विंड फॉर्म - सभी स्थैतिक विमान रक्षा रडारों के रडार एंटीना की दृश्य रेखा में 10 किमी की दूरी तक तथा वीओआर तथा हवाईअड्डा निगरानी रडार (एएसआर) से 8 किमी तक कोई विंड टर्बाइन जनरेटर स्थापित नहीं किए जाएंगे।

2.12 विद्युत ऊर्जा प्रसारण लाइनें:

2.13.1 लोकलाइजर तथा ग्लाइड पाथ के संवदनशील क्षेत्र के माध्यम से गुजरने की किसी भी हाईटेंशन (एचटी) या लो टेंशन (एल टी) लाइन को अनुमति नहीं दी जाएगी।

2.13.2 सभी एचटी लाइनों को निम्नलिखित क्षेत्रों में अनुमति नहीं दी जाएगी जबतक कि वे स्थायी संरचना से संरक्षित न हों:

क. ± 18 डिग्री के भीतर लोकलाइजर, सभी एचटी लाइनों को लोकलाइजर से 0.5 डिग्री के उत्थान कोण तक ही अनुमति प्रदान की जाएगी। यदि ये एचटी लाइन रेडियल पर हैं तो, इन्हें 0.75 डिग्री के उत्थान पर अनुमति दी जाएगी। ∟ 18 डिग्री से ± 35 डिग्री के बीच सेक्टर में 0.75 डिग्री के उत्थान कोण पर लाइन को अनुमति प्रदान की जा सकती है।

ख. ग्लाइड पाथ, सभी एचटी लाइनों को ग्लाइड पाथ से 0.5 डिग्री के उत्थान कोण तक ही अनुमति प्रदान की जाएगी। यदि एचटी लाइन रेडियल पर है तो इसे 0.75 डिग्री के उत्थान पर अनुमति प्रदान की जा सकती है।

ग. वीओआर, एचटी लाइन को प्रतिभार पर 0.5 डिग्री से नीचे अनुमति प्रदान की जाएगी और यदि ये लाइने रेडियल पर हैं तो इन्हें 1 डिग्री तक अनुमति दी जा सकती है।

घ. 11 के.वी.ए. से ऊपर तथा 100 के.वी.ए. तक रडार पावर लाइन को 1 किमी तक तथा 100 के.वी.ए. से ऊपर के लिए 2 किमी तक अनुमति नहीं दी जाएगी।

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3. विमान दिक्कचालन सेवा प्रचालन (पीएएनएस -ओपीएस) मानदंड के लिए प्रक्रिया (इकाओ दस्तावेज 8168, खंड II पर आधारित):

3.1 विमान प्रचालन के लिए न्यूनतम संभावित मिनिमा को प्राप्त करने के क्रम में यह आवश्यक है कि अनुलग्नक 14 में दी गई अवरोध सीमा सतह को केवल संरक्षित किया जाए बल्कि हवाई संचालन सेवा परिचालन प्रक्रिया सतहों (डी ओ सी 8168) की रक्षा भी की जाए। हवाई संचालन सेवा परिचालन प्रक्रिया सतहों पर प्रभाव डालती हो तो इसके लक्ष्यों पर विचार करना चाहिए जिससे अनुलग्नक 14 में दी गई अवरोध सीमा सतह पर प्रभाव नहीं पड़ता हो। इस प्रकार की बाधाओं के परिणामस्वरूप प्रचालनात्मक दंड जैसे कि उच्चतर ओ सी ए/ एच और लम्बा एप्रोच खंड का प्रारम्भ हो सकता है। इसलिए अनापत्ति प्रमाणपत्र जारी करने के मामलों की जांच करते समय अनुलग्नक 14 और अनुलग्नक 10 के पैरा 1 व 2 में दिए गए मानदंडों पर विचार करते हुए प्रचालन मानदंडों में डी ओ सी 8168 के खंड II में दिए गए उपबंधों के आधार पर विचार करना चाहिए। यह सुनिश्चित किए जाने की आवश्यकता है कि निम्नलिखित क्षेत्रों की न्यूनतम उन्नतांश, प्रकाशित या प्रस्तावित, अतिक्रमित नहीं होनी चाहिए:

i. न्यूनतम सेक्टर उन्नतांश (एमएसए)

ii. न्यूनतम धारण उन्नतांश (एमएचए)

iii. न्यूनतम वायुपथ उन्नतांश (एमवीए)

iv. प्रारंभिक और मध्यम खंडों का न्यूनतम उन्नतांश

v. सभी श्रेणियां के विमानों के लिए (सीधे या वृत में) ओसीए/एच

vi. स्टार/ एसआईडी प्रक्रिया उन्नतांश

vii. मूल आईएलएस सतह

3.2 उपकरण प्रक्रियाओं के अभिकल्पना के लिए दस्तावेज 8168 खंड II (पीएएनएस-ओपीएस) में विनिर्दिष्ट मापदंड का उपयोग नई संरचनाओं के सृजन के लिए नहीं किया जाएगा क्योंकि पीएएनएस-ओपीएस सतह नई संरचनाओं के लिए नियोजन सतह के रूप में परिशिष्ट 14 ओएलएस को प्रतिस्थापित करने के लिए नहीं है।

3.3 परिशिष्ट 14 ओएलएस की सीमाओं के बाहर स्थित अवरोधों के लिए, यह सुनिश्चित किया जाना चाहिए कि प्रख्यापित उपकरण पहुंच प्रक्रियाओं के पीएएनएस-ओपीएस सतहों को भेदा नहीं जाना चाहिए।

नोट 1: भारत में सभी सिविल विमानक्षेत्रों के लिए उपकरण पहुंच प्रक्रियाएं "विमानक्षेत्र" खंड के अंतर्गत एआईपी इंडिया में प्रकाशित हैं। प्रकाशित प्रक्रियाओं में, उपकरण पहुंच प्रक्रियाओं के विभिन्न भागों की न्यूनतम उन्नतांश को विनिर्दिष्ट किया गया है।

नोट 2: अन्तरराष्ट्रीय नागर विमानन संगठन के डीइओसी 8168 के खंड-II के उपबंधों के अनुसार न्यूनतम अवरोध क्लियरेंस मानदंड लागू हैं। सामान्यत: सैक्टर के निम्नतम उन्नतांश, (सुविधा के लिए बनाई गई प्रक्रिया से 30 समुद्री मील तक लागू है) निम्नतम वायुपथ उन्नतांश, निम्नतम होल्डिंग उन्नतांश और प्रारंभिक एप्रोच के लिए 1000 फीट की अवरोध क्लियरेंस लागू है।

नोट 3: अति उच्च आवृत्ति ओमनी रेडियो रेंज (वीओआर)/ नॉन डायरैक्शनल बीकॅन (एनडीबी) को परिशिष्ट-घ में दर्शाया गया है।

4. परिरक्षण मापदंड

प्राकृतिक भू-भाग/ प्राधिकृत विद्यमान बाधाओं, जोकि बाधा सीमा सतहों से ऊपर निकल जाती हैं, तथा इस दस्तावेज के संबंध में यदि सक्षम प्राधिकारी द्वारा आवश्यक समझा जाए तो वैमानिक अध्ययन के अनुरूप नीचे दिए अनुसार परिरक्षण सिद्धांत नियोजित हैं।

4.1 परिरक्षण के सिद्धांत निम्नलिखित पर लागू नहीं होंगे:

i. परिवर्धन सतह क्षेत्र।

ii. एप्रोच सतह के भीतरी छोर के 4000 मीटर के भीतर, एप्रोच सतह क्षेत्र।

iii. रनवे मध्य रेखा से 2500 मीटर की दूरी के भीतर आंतरिक क्षैतिज सतह (आईएचएस)।

4.2 विद्यमान प्राकृतिक भू-भाग के संबंध में प्रस्तावित संरचना के लिए लागू परिरक्षण मापदंड के उद्देश्यों के लिए निम्नलिखित मानदंड लागू किए जाएंगे।

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4.2.1 प्रस्तावित (परिरक्षित) वस्तु धावनपथ मध्यरेखा से 2500 मीटर की दूरी से परे स्थिति:

(i) प्लाट के मध्य बिन्दु को समीपवर्ती धावनपथ छोर (धावनपथ कोड सं 3 व 4) या एआरपी (कोड 1 व द), जैसा भी मामला हो, को जोड़ते हुए एक रेखा खींचें। परिरक्षण, दोनों में से किसी साइड पर 600 मीटर की दूरी पर उपर्युक्त रेखा के सामानान्तर बनाई गई दो रेखाओं द्वारा बाउंडिड क्षेत्र के भीतर भू-भाग के संबंध में लागू होगा। अनुमेय संदर्भ (परिरक्षण) भू-भाग के उच्चतर बिंदु को काटती हुई एक रेखा जो उपर्युक्त समानान्तर रेखाओं के समवर्ती होंगी, उन्हें परिरक्षण के विभिन्न प्रकार के क्षेत्रों जैसे नेगेटिव या संदर्भ भू-भाग के शीर्ष से गुजरते हुए क्षैतिज प्लेन के समान, बनाई जाएगी। (संदर्भ परिशिष्ट ई-1 तथा ई-2)

(ii) यदि प्रस्तावित संरचना विमानक्षेत्र तथा संदर्भ भू-भाग के बीच में है तो 10% ऋणात्मक परिरक्षण लागू होगा। संदर्भ भू-भाग ऊंचाई के बराबर, क्षैतिजप्लेन के परिरक्षण लाभ, विमानक्षेत्र से परे विपरीत साइड में स्थित क्षेत्र में उपलब्ध कराया जाएगा। संदर्भ परिशिष्ट ई-। तथा ई-2।

4.3 संचार दिक्चालन निगरानी (सीएनएस) मापदंड:

सीएनएस सुविधाओं के लिए परिरक्षण परिलाभ उन ढांचों के मामले में दिया जा सकता है जहां ऐसे ढांचे स्थाई प्रकार के वर्तमान प्राधिकृत उच्चतम ढांचे/भू-भाग की छाया में हैं। इस प्रयोजन के लिए छाया का आशय उस क्षेत्र से है जोकि स्थाई प्रकार के वर्तमान प्राधिकृत ढांचे/भू-भाग की शिखर व दोनों छोरों से सुविधा तक खींची गई रेखा के नीचे व उस बाधा के पीछे से बहिर्निवेश कर रही हो।

5. वैमानिक अध्ययन तथा सिम्युलेशन अध्ययन का आयोजन

5.1 **वैमानिक अध्ययन,** जैसा कि विमानक्षेत्र अभिकल्पना और प्रचालन पर नागर विमानन अपेक्षा के खंड-4, श्रृंखला ख, भाग-। तथा इकाओ एनेक्स 14 में संदर्भ दिया गया है, का आयोजन यह निर्धारित करने के लिए किया जाएगा कि मौजूदा वस्तु या प्रस्तावित नई वस्तु निम्नानुसार इकाओ के प्रावधानों के अनुसरण में विमानों के प्रचालनों की सुरक्षा तथा नियमितता को व्यापक रूप से प्रभावित नहीं करेगी:

नोट 1: नई संरचना या मौजूदा संरचना के विस्तार को कोनिकल सतह या आंतरिक क्षैतिज सतह के ऊपर अनुमति नहीं दी जाएगी बशर्ते जब उपयुक्त प्राधिकरण के विचार से, वैमानिक अध्ययन के पश्चात यह निर्धारित किया जाए कि वह संरचना विमानों के प्रचालनों की सुरक्षा तथा नियमितता को व्यापक रूप से प्रभावित नहीं करेगी।

नोट 2: एप्रोच सतह, परिवर्ती सतह, कोनिकल सतह तथा आंतरिक क्षैतिज सतह से ऊपर मौजूदा संरचना को व्यवहारिक रूप से यथा संभव हटा दिया जाना चाहिए बशर्ते जब उपयुक्त प्राधिकरण के विचार से, वैमानिक अध्ययन के पश्चात यह निर्धारित किया जाए कि वह संरचना विमानों के प्रचालनों की सुरक्षा तथा नियमितता को व्यापक रूप से प्रभावित नहीं करेगी।

5.1.1 सदस्य (विमान दिक्कचालन सेवाओं), भारतीय विमानपत्तन प्राधिकरण द्वारा मामला दर मामला आधार पर वैमानिक अध्ययन के अनुरोध पर विचार किया जाएगा।

5.1.2 एप्रोच और ट्रांजिशन सतहों के संबंध में वैमानिक अध्ययन नहीं कराए जाने चाहिए।

5.1.3 निर्धारित दिशानिर्देशों के अनुसार वैमानिक अध्ययन भारतीय विमानपत्तन प्राधिकरण, इकाओ या इस प्रयोजन के लिए नागर विमानन मंत्रालय द्वारा स्वीकृत किसी अन्य एजेंसी द्वारा किए जाने चाहिए।

5.1.4 संशोधित ऊंचाई क्लियरेंस, यदि आवश्यक हो, सहित वैमानि अध्ययन रिपोर्ट के आधार पर भारतीय विमानपत्तन प्राधिकरण द्वारा आवेदक को सूचित किया जाएगा।

5.1.5 दिशानिर्देश वेबसाइट www.aai.aero में एनओसीएएस पर उपलब्ध हैं।

5.2 संचार दिक्चालन निगरानी (सीएनएस) सिम्युलेशन अध्ययन: यदि विमानक्षेत्र प्रचालक द्वारा विमानक्षेत्र परिसरों (एयर साइड या सिटीसाइड) के भीतर किसी प्रकार की संरचना के निर्माण, जो सीएनएस दृश्य बिंदु से अवरोध उतपन्न करता है, के मामले में, संगत सुविधा के कार्य निष्पादन पर इस संरचना के प्रभाव का पता लगाने के लिए एक सिम्युलेशन अध्ययन कराया जा सकता है और यदि अध्ययन से पता चलता है कि इससे सुविधा की प्रचालनात्मकता बाधित नहीं होगी तो, वैमानिक परिसरों के भीतर इस प्रकार की संरचना को अनुमति प्रदान की जा सकती है।

6. अधिकतम अनुज्ञेय ऊंचाई को सुनिश्चित करने की प्रक्रिया:

उन मामलों के लिए जहां भारतीय विमानपत्तन प्राधिकरण या रक्षा प्राधिकरणों से अनापत्ति प्रमाणपत्र लेने की आवश्यकता है, वहां अधिकतम अनुमेय ऊंचाई की गणना करने के लिए निम्नलिखित कदम उठाए जाएं:

6.1 इकाओ अनुलग्नक 14 अवरोध सीमा सतह मानदंड:

6.1.1 विमानक्षेत्र प्रचालक द्वारा तैयार, एयरोड्रोम में जोनिंग नक्शे पर प्रस्तावित भवन/ प्रतिष्ठापन के स्थल को दर्शाया जाए, जहां अनुबंध 14 सतह को डब्ल्युजीएस 84 सिस्टम में साइड समन्वय के आधार पर एनओसीएएस द्वारा सृजित मानचित्र पर आरेखित या तैयार किया गया है।

6.1.2 यदि स्थल एप्रोच/टेक ऑफ सतह पर है तो एप्रोच/टेक ऑफ क्लाइंबिंग सतह, परिवर्ती सतह, आन्तरिक अनुप्रस्थ सतह /शंक्वाकार सतह के लिए अनुज्ञेय लागू ऊंचाई की गणना की जाएगी।

6.1.3 यदि स्थल एप्रोच/टेक ऑफ क्लाइंबिंग क्षेत्र से बाहर है, संबद्ध सतह से संबंधित परिस्थिति के अनुसार ऊंचाई का निर्धारण किया जाएगा (परिवर्ती, आन्तरिक अनुप्रस्थ सतह, शंक्वाकार व बाहरी अनुप्रस्थ सतह)

6.2 इकाओ अनुबंध 10 - संचार, दिक्चालन और निगरानी (सीएनएस) मापदंड :

6.2.1 प्रस्तावित स्थल से प्रत्येक संचार/दिक्चालन सुविधाओं की दूरी अलग से निर्धारित की जाए व अनुलग्नक-।। के पैरा-2 में दिए गए प्रावधानों के आधार पर लागू ऊंचाई की गणना करें।

6.3 उपर्युक्त दो मापदंडों से अनुमेय ऊंचाई उपर्युक्त 6.1 तथा 6.2 के अनुसार निम्नतर होगी।

6.4 हवाई दिक्चालन सेवा प्रचालनों (पीएएन ओपीएस) की प्रक्रिया के मापदंड :

6.4.1 ओएलएस मापदंड और सीएनएस मापदंड के आधार पर संयुक्त रूप से अनुमेय ऊंचाई का निर्धारण करने के पश्चात यह सुनिश्चित किया जाए कि हवाई दिक्चालन सेवा प्रचालन (पीएएनएसओपीएस) प्रक्रिया का अतिक्रमण नहीं किया जा रहा है व उपकरण एप्रोच को प्रकाशित / प्रस्तावित भाग की न्यूनतम उंचाई की प्रक्रिया पूर्वत: सुरक्षित है। यह इस अनुबंध के पैरा 3 में भी संदर्भित है।

6.4.2 ओएलएस मापदंड और सीएनएस मापदंड एवं पीएएन - ओपीएस के आधार पर उपर्युक्त अनुसार निर्धारित निम्नतर निर्धारित ऊंचाई प्रस्तावित संरचना की अनुमेय शीर्ष ऊंचाई तक हो सकती है जिसके लिए भारतीय विमानपत्तन प्राधिकरण या रक्षा प्राधिकरणों के नामित अधिकारियों द्वारा अनापत्ति प्रमाण पत्र जारी किया जा सकता है।

6.5 सिविल हवाईअड्डों के संबंध में ऊंचाई क्लियरेंस के लिए आवेदन करने हेतु अनापत्ति प्रमाणपत्र आवेदन प्रणाली (एनओसीएएस):

6.5.1 भारतीय विमानपत्तन प्राधिकरण ने ऊंचाई संबंधी क्लियरेंस के लिए एनओसी आवेदन को ऑनलाइन प्रस्तुत करने हेतु "अनापत्ति प्रमाणपत्र आवेदन प्रणाली (एनओसीएएस)" आरंभ की है जो भारतीय विमानपत्तन प्राधिकरण की वेबसाईट www.aai.aero पर उपलब्ध है। एनओसीएएस स्थल समन्वयों और आवेदक द्वारा उपलब्ध ऊंचाई के आधार पर ओएलएस तथा सीएनएस मापदंडों के संबंध में परिकलन करता है। आवेदक के लिए यह अनिवार्य है कि वह डब्ल्यूजीएस 84 प्रणाली में सर्वेक्षण-युक्त स्थल समन्वय तथा सरकारी निकाय या सरकारी स्वीकृत एजेंसी से स्थल ऊंचाई उपलब्ध कराए। आवेदक सर्वप्रथम ऑनलाइन स्वयं को पंजीकृत करेंगे और उसके पश्चात ही वे अनापत्ति प्रमाणपत्र के लिए आवेदन कर सकते हैं। एनओसीएएस में पंजीकरण करने के पश्चात एनओसीएएस का आई.डी जनरेट किया जाता है जिसका प्रयोग आवेदन की स्थिति की जांच करने सहित भावी संदर्भों के लिए किया जा सकता है। ऊंचाई संबंधी क्लियरेंस के लिए अनापत्ति प्रमाणपत्र आवेदन को ऑनलाइन प्रस्तुत करने के दिशानिर्देश www.aai-aero पर एनओसीएएस पर उपलब्ध है।

6.6 एक हवाईअड्डे पर कोड 3 या 4 उपकरण धावनपथ की धावनपथ पट्टी से विभिन्न दूरियों के अनुबंध 14 ओएलएस मापदंड से अनुमेय ऊंचाई की तालिका परिशिष्ट एफ-6 पर उपलब्ध है। उसमें दी गई अनुमेय ऊंचाई केवल ओएलएस के संबंध में केवल सांकेतिक है और सीएनएस तथा पीएएनएस-ओपीएस मापदंड के संबंध में विस्तृत परिकलन वास्तविक अनुमेय ऊंचाई के आधार पर किया जाएगा, जो कि दर्शाई गई सीमा से कम हो सकता है।

7. परिभाषाएं और स्पष्टीकरण

इस उपबंध के प्रयोजन हेतु अनुबंध 14, बाधा सीमित सतह का विवरण नीचे दिया जाएगा और इससे संबंधित रेखाचित्र परिशिष्ट एफ-1 से एफ-5 में दिए जाएंगे।

(क) शंक्वाकार सतह -आंतरिक क्षैतिजिय सतह की परिधि से ऊपर और बाहर की और ढलाव वाली सतह।

शंक्वाकार सतह की सीमाओं में ये समाविष्ट होंगे :

(i) आंतरिक क्षैतिजिय सतह की परिधि के साथ समानुपाती निम्नतर किनारा; और

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(ii) आंतरिक क्षैतिजिय सतह के ऊपर विशिष्ट ऊंचाई पर स्थित उच्चतर किनारा।

शंक्वाकार सतह की माप आंतरिक क्षैतिजिय सतह की परिधि के समतल लम्बाकार रूप में की जाएगी।

(ख) आंतरिक क्षैतिज सतह - किसी हवाईअड्डे के ऊपर एवं इसके आस-पास किसी क्षैतिजिय प्लेन में स्थित कोई सतह । त्रिज्या या आंतरिक क्षैतिजिय सतह की बाहरी सीमा का माप संदर्भ बिन्दु या इस उद्देश्य के लिए स्थापित बिंदु से किया जाएगा।

(ग) आंतरिक एप्रोच सतह -यह थ्रेशहोल्ड के निकटस्थ पूर्वगामी एप्रोच सतह का आयातकार हिस्सा है। आंतरिक एप्रोच सतह की सीमाओं में निम्नलिखित समाविष्ट होंगे -

(i) एप्रोच सतह के आन्तरिक क्षोर के स्थल के साथ मिलने वाली आंतरिक किन्तु अपनी स्वयं की विशिष्ट लम्बाई के साथ।

(ii) आंतरिक छोर के अंत से आरंभ होने वानी दो साइडें तथा धावनपथ की मध्यरेखा वाली उर्ध्व समतल के समानान्तर विस्तारित ; और

(iii) आंतरिक छोर के समानान्तर बाहरी छोर।

(घ) आंतरिक परिवर्ती सतह - परिवर्ती सतह की तरह की एक सतह लेकिन यह धावनपथ के नजदीक होती है एवं आंतरिक परिवर्ती सतह की सीमा में निम्नलिखित समाविष्ट होंगे:

(i) आंतरिक एप्रोच सतह के अंत पर शुरु होने वाला निचला किनारा और उस सतह के आंतरिक किनारे से आंतरिक एप्रोच सतह की ओर से नीचे की ओर बढता हुआ और वहां से बाल्क्ड अवतरण से आंतरिक किनारे से धावनपथ की केन्द्र रेखा के समानान्तर पट्टी के साथ-साथ और यहाँ के बाल्क्ड अवतरण सतह के ऊपर की ओर उस बिन्दु तक जहां पर कि यह किनारा आंतरिक क्षैतिजिय सतह की ओर जाकर मिलता है; और

(ii) आंतरिक क्षैतिज सतह के समतल पड़ने वाला ऊपरी किनारा।

(ड) बाल्क्ड अवतरण सतह - आंतरिक परिवर्ती सतह के मध्य थ्रेशहोल्ड की ओर बढ़ती हुई विशिष्ट दूरी के बाद समतल पर स्थित होता है। बाल्क्ड अवतरण सतह की सीमाओं में निम्नलिखित समाविष्ट होंगे:

(i) रनवे की केन्द्रीय रेखा के क्षैतिज और अनुलम्ब एक इनर एज तथा थ्रेसहोल्ड के बाद एक दूरी पर स्थित ।

(ii) आंतरिक किनारे के अंत पर दोनों ओर से आरंभ होने वाली और धावनपथ की केन्द्र रेखा में समाहित वर्टीकल समतल से विशिष्ट दूरी पर समान रूप से मुड़ने वाले दोनों साइडें; और

(iii) आंतरिक किनारे के समानान्तर पड़ने वाला बाहरी किनारा जो कि आंतरिक क्षैतिजिय सतह के समतल में स्थित होता है।

(च) टेक ऑफ क्लाइम्ब सरफेस (परिशिष्ट 14) - टेक ऑफ के लिए एक धावनपथ की सतह का निर्माण किया जाएगा। टेक ऑफ क्लाइम्ब सरफेस की सीमाओं में ये समाविष्ट होंगे:

(i) धावनपथ की केन्द्र रेखा पर आंतरिक किनारे की क्षैतिजिय और लम्ववत और धावनपथ के अंतिम छोर से परे एक निश्चित दूरी पर स्थित और क्लीयर वे के अंत पर जब यह उपलब्ध हो तथा उसकी लंबाई विनिर्दिष्ट दूरी से ज्यादा हो:

(ii) आंतरिक किनारे के अंत से दोनों ओर आरंभ होने वाले टेक ऑफ प्वाइंट से विशिष्ट अंतिम चौड़ाई तक विशिष्ट दर पर एक समान दूरी पर मुड़ती हुई या निरन्तर उसके बाद टेक ऑफ क्लाइम्ब सतह की लंबाई के बाद शेष बची चौड़ाई तक सुलझी दोनों साइडें; और

(iii) बाहरी किनारे का क्षैतिज्य और लम्ववत आकार का विशिष्ट टेक ऑफ ट्रैक।

(छ) हवाइअड्डा उन्नतांश - अवतरण क्षेत्र के उच्चतम बिंदु का उन्नतांश।

(ज) हवाईअड्डा संदर्भ बिंदु- किसी हवाईअड्डे की अभिहित भौगोलिक अवस्थिति।

(i) **थ्रेशहोल्ड** – रनवे के उस हिस्से का प्रारम्भ जो लैंडिंग के लिए उपयोगी है ।

(ii) **विस्थापित थ्रेशहोल्ड** - रनवे के अंतिम छोर पर अ-स्थापित थ्रेशहोल्ड।

(झ) **भंगुर वस्तु** - कम मस्तूल वाली वस्तु जिसे प्रभाव को तोड़ने, विकृत करने, या खत्म करने के लिए डिजाइन किया गया हो ताकि विमान को कम से कम खतरा हो ।

(ड.) **अवरोध -** सभी स्थिर (चाहे वो स्थायी हों या अस्थायी) या चल वस्तुएं, या उनके हिस्से, जो कि सतह पर विमान संचलन के लिए अभिप्रेत क्षेत्र में हों या जो उड़ान के दौरान विमान के बचाव के लिए निर्धारित सतह तक विस्तारित हों।

(ट) **अवरोध मुक्त जोन (ओ एफ जेड) -** आंतरिक एप्रोच सतह के ऊपर का वायुक्षेत्र, आंतरिक संक्रमणीय सतह, बाल्क्ड अवतरण सतह और इन सतहों के लिए परिबद्ध पट्टी का हिस्सा जो कि विमान दिक्चालन उद्देश्यों के लिए अपेक्षित फ्रेंजिबल आरूढ़ और निम्न ऊंचाई के मास्ट के अतिरिक्त कोई स्थिर अवरोध नहीं हो जिससे कि एप्रोच सतह पर गहरा प्रभाव पड़ता हो।

(ठ) **धावनपथ (रनवे) -** विमानों के अवतरण और उड़ान के लिए हवाईअड्डे की भूमि पर बनाया गया निर्धारित आयाताकार क्षेत्र।

(ड) **धावनपथ के अंतिम किनारे पर सुरक्षा क्षेत्र (आर ई एस ए) -** विस्तारित धावनपथ की केन्द्रीय रेखा के आस पास और पट्टी के अंतिम छोर के आर-पार का संतुलित क्षेत्र जिसका मुख्य उद्देश्य रनवे पर अन्डरशूटिंग या ओवररनिंग के समय विमान में नुकसान के जोखिम को कम करना होता है।

(ढ) **धावनपथ पट्टी -** एक निर्धारित क्षेत्र में धावनपथ एवं स्टॉप-वे, यदि प्रावधान हो, शामिल होना अभिप्रेत है, जिसके उद्देश्य हैं:

(i) रनवे पर दौड़ते हुए विमान को होने वाले नुकसान के जोखिम को कम करना ; और

(ii) अवतरण या उड़ान के दौरान इसके ऊपर उड़ते हुए विमान को सुरक्षित रखना।

(ण) **क्लीयरवे -** उचित प्राधिकारी के नियंत्रण के अधीन भूमि अथवा जल पर निर्धारित किया गया एक आयताकार क्षेत्र जिसे उपयुक्त क्षेत्र के रूप में चयनित या तैयार किया गया हो, जिसके ऊपर कोई विमान एक विनिर्दिष्ट ऊंचाई तक अपनी प्रारम्भिक उड़ान का कुछ हिस्सा पूरा करता है।

(त) **स्टॉप वे-** उड़ान हेतु दौड़ने की प्रक्रिया की समाप्ति पर भूमि पर निर्धारित किया गया ऐसा आयताकार पर्याप्त क्षेत्र जहां पर उड़ान परित्यक्त करने की स्थिति में विमान को रोका जा सके।

(थ) **टेक ऑफ रनवे -** केवल उड़ान के लिए अभिप्रेत धावनपथ।

(द) **अवरोध अनुमति उन्नतांश/ऊंचाई (ओ सी ए/एच) -** संबंधित धावनपथ थ्रेशहोल्ड की ऊंचाई से ऊपर की निम्नतर ऊंचाई या निम्नतर उन्नतांश या हवाईअड्डे की ऊंचाई, जिसको उपयुक्त अवरोध क्लीयरेंस मापदंडों के अनुपालन को संस्थापित करने में प्रयोग किया जाता है।

(घ) **घोषित दूरी :**

(i) **उपलब्ध टेक ऑफ रन (टीओआरए)-** किसी उड़ान भरते हुए विमान के ग्राउन्ड रन के लिए उपलब्ध एवं उपयुक्त घोषित रनवे की लम्बाई।

(ii) **उपलब्ध टेक ऑफ दूरी (टीओडीए)-** टेक आफ रन की उपलब्ध लम्बाई तथा क्लियर वे की लम्बाई का जोड़, यदि उपलब्ध हो तो।

(iii) **उपलब्ध त्वरित स्टॉप दूरी (एएसडीए)-** उपलब्ध टेक ऑफ रन की लम्बाई तथा स्टाप वे की लम्बाई का जोड़, यदि उपलब्ध हो।

(iv) **उपलब्ध लैंडिग दूरी (एलडीए) -** लैंड करते हुए किसी विमान के ग्राउंड रन के लिए उपलब्ध एवं उपयुक्त घोषित रनवे की लम्बाई।

(v) **संकटकालीन क्षेत्र -** संकटकालीन क्षेत्र वह क्षेत्र है जो कि लोकेलाइजर और ग्लाइड पथ एंटीना के आस-पास का निर्धारित लम्बाई-चौड़ाई वाला क्षेत्र है जहां पर कि उपकरण अवतरण प्रणाली प्रचालन के दौरान वाहनों का आवागमन, जिसमें विमान का आवागमन भी शामिल है, वर्जित है। संकटकालीन क्षेत्र एक संरक्षित क्षेत्र है, क्योंकि इसकी चारदीवारी के अन्दर वाहनों तथा/अथवा विमानों की उपस्थिति उपकरण अवतरण प्रणाली के संकेतों के लिए आकाश में अवांछनीय विसंगति का कारण बन सकती हैं।

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अनुसूची -III

भारतीय विमानपत्तन प्राधिकरण एवं उद्यम कंपनियों द्वारा प्रचालित विमानक्षेत्र

क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से उँचाई (मीटर में)	रनवे	(लम्बाई x चौड़ाई) (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	अगरतला	त्रिपुरा	235326 एन 0911421 ई	14.63	18/36	2286X45	भाविप्रा
2	अगाती	लक्षदीप द्वीप (केन्द्र शासित प्रदेश)	104926 एन 0721037 ई	4	04/22	1204 x 30	भाविप्रा
3	अहमदाबाद (एसवीबीपीआई हवाई अड्डा)	गुजरात	230416.28 एन 0723735.15 ई	57.44	05/23	3505 x 45	भाविप्रा
4	ऐजवाल (तूरिअल)	मिजोरम	234443 एन 0924822 ई	334	01/19	1190x27	भाविप्रा
5	अकोला	महाराष्ट्र	204152 एन 0770332 ई	305	10/28	1219 x 45	भाविप्रा
6	अमृतसर (राजा सांसी)	पंजाब	314217 एन 0744807 ई	231	16/34	3658 x 45	भाविप्रा
7	आसनसोल	पश्चिम बंगाल	2340 एन 08701 ई	98	10/28	1826 x 45	भाविप्रा
8	औरंगाबाद (चिकल थाना)	महाराष्ट्र	195152 एन 0752351 ई	582	09/27	2835 x 45	भाविप्रा
9	बेल्लूरघाट	पश्चिम बंगाल	251547 एन 0884754 ई	24	09/27	1097x30	भाविप्रा
10	बारापानी शिलांग	मेघालय	254212 एन 0915841 ई	887	04/22	2286 x 45	भाविप्रा
11	बेहाला	पश्चिम बंगाल	223022 एन 0881748 ई	3	18/36	861 x 30	भाविप्रा
12	बेलगाम (सांबरा)	कर्नाटक	155131 एन 0743704 ई	759	08/26	1830 x 45	भाविप्रा
13	बेंगलुरू अंतरराष्ट्रीय हवाई अड्डा (बी आई ए एल) देवनहाली	कर्नाटक	131155.92 एन 0774219.70 ई	914.68	09/27	4000x45	बी आई ए एल द्वारा प्रचालित संयुक्त उद्यम हवाई अड्डा
14	भावनगर	गुजरात	214515 एन 0721126 ई	13	07/25	1920 x 45	भाविप्रा
15	भोपाल (राजभोज हवाई अड्डा)	मध्य प्रदेश	231713 एन 0772013 ई	521.82	12/30	2744 x 45	भाविप्रा
16	भुवनेश्वर बीजूपटनायक हवाई अड्डा	उड़ीसा	201448 एन 0854907 ई	42.06	14/32 05/23	2243 x 45 1379 x 45	भाविप्रा
17.	बिलासपुर	छत्तीसगढ़	220000 एन 0820400 ई	274	06/24 17/35	1448 X 45 1455 X 45	भाविप्रा
18	चकुलिया	झारखण्ड	222736 एन 0864237 ई	129	17/35	2221X45	भाविप्रा
19	चेन्नई	तमिलनाडु	125941.7 एन 0801031.8 ई	15.85	07/25 12/30	3658 X 45 2085 X 45	भाविप्रा
20	कोचीन अंतरराष्ट्रीय हवाई अड्डा लिमिटेड (सी आई ए एल)	केरल	100914 एन 0762425 ई	9.14	09/27	3400 x 45	सी आई ए एल द्वारा प्रचालित संयुक्त उद्यम हवाई अड्डा
21	कोयम्बटूर (पिलामेडु)	तमिलनाडु	110137 एन 0770230 ई	404	05/23	2990 x 45	भाविप्रा

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	(1)	(2)	(3)	(4)	(5)	(6)	(7)
22	कूच बिहार	पश्चिम बंगाल	261946.8 एन 089281.6 ई	42	04/22	1069 x 30	भाविप्रा
23	कुडप्पा	आन्ध्र प्रदेश	1431 एन 07847 ई	131	11/29	1098 x 18	भाविप्रा
24	दीसा (पालनपुर)	गुजरात	241604 एन 0721218 ई	145	06/24	1008 x 30	भाविप्रा
25	देहरादून (जौलीग्रांट)	उत्तराखण्ड	301126 एन 0781056 ई	565	08/26	2140 x 45	भाविप्रा
26	दिल्ली आई जी आई हवाई अड्डा (पालम)	दिल्ली	283407.42 एन 0770643.69 ई	236.83	10/28 09/27 11/29	3810 x 45 2813 x 45 4430 x 60	भाविप्रा ने डी आई ए एल को लीज़ पर दिया
27	डिब्रूगढ (मोहनबाड़ी)	असम	272852 एन 0950105 ई	110	05/23	2310 x 45	भाविप्रा
28	दीमापुर	नागालैण्ड	255300 एन 0934616 ई	148.43	12/30	2290 x 45	भाविप्रा
29	डोनाकोण्डा	आन्ध्र प्रदेश	1550 एन 7930 ई	142	04/23	915X30	भाविप्रा
30	गोंदिया	महाराष्ट्र	2131 एन 08020 ई	311.16	05/23	1966 x 45	भाविप्रा
31	गुवाहाटी (एल जी बी आई हवाई अड्डा)	असम	260618 एन 0913508 ई	49.38	02/20	3103 x 45	भाविप्रा
32	गया	बिहार	244453 एन 0845633	115.82	10/28	2286 x 45	भाविप्रा
33	हुबली	कर्नाटक	152147 एन 0750508 ई	661.72	08/26	1674 x 30	भाविप्रा
34	हैदराबाद (बेगमपेट)	आन्ध्र प्रदेश	172709 एन 0782750 ई	531	09/27	3103 x 45	भाविप्रा
35	हैदराबाद अंतरराष्ट्रीय हवाई अड्डा (एच आई ए एल) शमशाबाद	आन्ध्र प्रदेश	171426 एन 0782544 ई	617	09/27	4260x60	एच आई ए एल द्वारा प्रचालित संयुक्त उद्यम हवाई अड्डा
36	इम्फाल (तुलीहाल)	मणिपुर	244551 एन 0935358 ई	774.2	04/22	2746 x 45	भाविप्रा
37	इंदौर देवी अहिल्याबाई होल्कर हवाई अड्डा	मध्य प्रदेश	224324 एन 0754820 ई	563.88	07/25	2750 x 45	भाविप्रा
38	जबलपुर	मध्य प्रदेश	231100 एन 0800337 ई	495	06/24	1988 x 45	भाविप्रा
39	जलगाँव	महाराष्ट्र	205741.74 एन 0753728.43 ई	256	09/27	1700 x 45	भाविप्रा
40	जयपुर (सांगानेर)	राजस्थान	264927 एन 0754809 ई	385	09/27	3500 x 45	भाविप्रा
41	झांसी	उत्तर प्रदेश	2529 एन 07834 ई	244	15/33	1295 x 45	भाविप्रा (सेना के अधीन)
42	झारसुगुण्डा	उड़ीसा	215451 एन 0840303 ई	228	06/24	1882x45	भाविप्रा
43	जोगबानी	बिहार	2618 एन 8718 ई	59	09/27	1525X152	भाविप्रा

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	(1)	(2)	(3)	(4)	(5)	(6)	(7)
44	जुहू (मुंबई)*	महाराष्ट्र	190548 एन 0725004 ई	2.74	08/26 16/34	1133 x 30 727x20	भाविप्रा
45	कैलाशहर	त्रिपुरा	241828 एन 920033 ई	24	03/21	900X30	भाविप्रा
46	कमालपुर	त्रिपुरा	240754 एन 0914851 ई	39	01/19	1372 x 30	भाविप्रा
47	केशोद	गुजरात	211852 एन 701610 ई	51	05/23	1372 x 45	भाविप्रा
48	कांडला	गुजरात	230642 एन 0700605 ई	29	05/23	1524 x 30	भाविप्रा
49	खण्डवा	मध्य प्रदेश	215125 एन 761959 ई	329	10/28	890X30	भाविप्रा
50	खोवाई	त्रिपुरा	240342 एन 913627 ई	29	18/36	915X30	भाविप्रा
51	गग्गल(कांगडा)	हिमाचल प्रदेश	320955 एन 0761543 ई	759.6	15/33	1372 x 30	भाविप्रा
52	कानपुर (सिविल)	उत्तर प्रदेश	262625 एन 0802153 ई	125	10/28	1082 x 45	भाविप्रा
53	खजुराहो	मध्य प्रदेश	244912 एन 0795506 ई	217.4	01/19	2286 x 45	भाविप्रा
54	किशनगढ़	राजस्थान	2636 एन 07449 ई	440	05/23	1700 x45	भाविप्रा
55	कोटा	राजस्थान	250935 एन 0755056 ई	273	08/26	1220 x 38	भाविप्रा
56	कोज़हीकोडे (कालीकट)	केरल	110816 एन 0755702 ई	98.76	10/28	2860 x 45	भाविप्रा
57.	कोल्हापुर	महाराष्ट्र	163955 एन 0741729 ई	606.5	07/25	1372 x 45	भाविप्रा
58.	कोलकाता (एन एस सी बी आई हवाई अड्डा)	पश्चिम बंगाल	2239114एन 0882648 ई	7	01आर/19एल 01एल/19 आर	3627 x 45 2839 x 45	भाविप्रा
59.	कुल्लू-मानली (भुंतर)	हिमाचल प्रदेश	315237 एन 0770919 ई	1088.8	16/34	1052 x 30	भाविप्रा
60.	ललितपुर	उत्तर प्रदेश	244258 एन 0782503 ई	367	10/28	1890 x 45	भाविप्रा
61.	उत्तरी लखीमपुर (लीलाबाड़ी)	असम	271726 एन 0940549 ई	100	04/22	2286 x 45	भाविप्रा

*जुहू स्थित रनवे 26 के एप्रोच पाथ में प्रस्तावित निर्माण जोगलेकर समिति की रिपोर्ट की संस्तुतियों द्वारा संचालित किया जाएगा।

*जुहू आई एच एस के अध्ययन की रिपोर्ट के अनुसार जुहू के आई एच एस में आने वाले स्थल सांता क्रुज के आई एच एस तक माने जाएंगें।

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	(1)	(2)	(3)	(4)	(5)	(6)	(7)
62.	लखनऊ (अमौसी)	उत्तर प्रदेश	264543 एन 0805300 ई	123.14	09/27	2742 x 45	भाविप्रा
63.	लुधियाना	पंजाब	305120 एन 0755706 ई	254	12/30	1463 x 30	भाविप्रा
64.	मदुरै	तमिलनाडु	095007 एन 0780518 ई	140	09/27	2285 x 45	भाविप्रा
65.	माल्दा	पश्चिम बंगाल	250040 एन 880750 ई	24	11/29	1099X30	भाविप्रा
66.	मंगलौर (बाजपे)	कर्नाटक	125743 एन 0745323 ई	102.6	06/24	2450 x 45	भाविप्रा
67.	मुंबई (सी एस आई हवाई अड्डा)	महाराष्ट्र	190530 एन 0725158 ई	11.9	09/27 14/32	3448 x 60 2871 x 45	भाविप्रा ने हवाई अड्डा एम आई ए एल को लीज़ पर दिया ।
68.	मुजफ्फरपुर	बिहार	260701 एन 0851854 ई	53	11/29	1219 x 30	भाविप्रा
69.	मैसूर	कर्नाटक	121345 एन 0763930 ई	716	05/23 09/27	1348 x 45 1740x30	भाविप्रा
70.	नादिरगुल	आन्ध्र प्रदेश	171617.8एन 0783236.2ई	552	14/32	914 x 23	भाविप्रा
71.	नागपुर (सोनेगांव) (मिहान)	महाराष्ट्र	210531 एन 0790254 ई	314.85	14/32	3200 x 45	भाविप्रा हवाई अड्डा एम आई पी एल द्वारा प्रचालित
72.	पन्ना	मध्य प्रदेश	243915 एन 801540 ई	424	17/35	1538X18	भाविप्रा
73.	पंतनगर	उत्तराखण्ड	290156 एन 0792821 ई	233	10/28	1372 x 30	भाविप्रा
74	पासीघाट	अरूणाचल प्रदेश	2806 एन 9523 ई	157	17/35	1006X18	भाविप्रा
75.	पटना	बिहार	253537 एन 0850531 ई	51.18	07/25	1954 x 45	भाविप्रा
76.	पुडुचेरी	पुडुचेरी	115759 एन 0794843 ई	43	07/25	1222 x 30	भाविप्रा
77.	पोरबंदर	गुजरात	213901 एन 0693931 ई	7	09/27	1372 x 45	भाविप्रा
78.	रायपुर (माना)	छत्तीसगढ़	211052 एन 0814419 ई	317.30	06/24	2286 x 45	भाविप्रा
79.	राजामुंद्री	आन्ध्र प्रदेश	170631 एन 0814918 ई	45	05/23	1750 x 45	भाविप्रा
80.	राजकोट	गुजरात	221834 एन 0704646 ई	134.4	05/23	1846 x 45	भाविप्रा
81.	रांची (बिरसामुण्डा हवाई अड्डा)	झारखण्ड	231851 एन 0851916 ई	654.71	13/31	2713x45	भाविप्रा
82.	रक्सौल	बिहार	26 59 48 एन 84 49 14 ई	79	10/28	1097X30	भाविप्रा
83.	रूपसी	असम	2608 एन 8945 ई	40	05/23	1829X45	भाविप्रा

NOTARY MAHENDRA ARVIND NANGARE PUNE (MAH.) GOVERNMENT OF INDIA

क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से उँचाई (मीटर में)	रनवे	(लम्बाई x चौड़ाई) (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
84.	सफदरजंग हवाई अड्डा	दिल्ली	283500 एन 0771229 ई	212	12/30	1180 x 45	भाविप्रा
85.	सलेम	तमिलनाडु	114647 एन 0780355 ई	300	04/22	1829 x 45	भाविप्रा
86.	सतना	मध्य प्रदेश	243345 एन 0805116 ई	319	11/29	1062X30	भाविप्रा
87.	शिमला (जुबारहट्टी)	हिमाचल प्रदेश	310454 एन 0770407 ई	1540	14/32	1189 x 23	भाविप्रा
88.	शोलापुर	महाराष्ट्र	173735 एन 0755606 ई	481	15/33	1365 x 45	भाविप्रा
89.	सूरत	गुजरात	210647 एन 0724435 ई	6	04/22	2250 x 45	भाविप्रा
90.	तिरूपति	आन्ध्र प्रदेश	133759 एन 0793231 ई	106.75	08/26	2286 x 45	भाविप्रा
91.	तिरूचिरापल्ली (त्रिची)	तमिलनाडु	104556 एन 0784254 ई	87.78	09/27	2444 x 45	भाविप्रा
92.	तिरूवन्नतपुरम	केरल	082847 एन 0765511 ई	4	14/32	3398 x 45	भाविप्रा
93.	तेजू	अरूणाचल प्रदेश	27 54 एन 96 04 ई	220	04/22	1372 x 30	भाविप्रा
94.	तुतीकोरिन	तमिलनाडू	084317एन 780141 ई	26	10/28	1350x30	भाविप्रा
95.	उदयपुर (महाराणा प्रताप हवाई अड्डा)	राजस्थान	243703 एन 0735340 ई	513.28	08/26	2281 x 45	भाविप्रा
96.	वडोदरा	गुजरात	221948 एन 0731308 ई	39.32	04/22	2469 x 45	भाविप्रा
97.	वाराणसी (बाबतपुर)	उत्तर प्रदेश	252705 एन 0825131 ई	81	09/27	2745 x 45	भाविप्रा
98.	वेल्लोर	तमिलनाडु	125424 एन 0790406 ई	233	07/25	793 x 150	भाविप्रा
99.	विजयवाडा	आन्ध्र प्रदेश	163102 एन 0804812 ई	25	08/26	2286 x 45	भाविप्रा
100.	वारांगल	आन्ध्र प्रदेश	175452 एन 0793608 ई	284	09/27	1859 x 45	भाविप्रा

अनुसूची –IV, भाग-1

राज्य सरकार तथा निजी स्वामित्व द्वारा प्रचालित हवाई अड्डे

(नियंत्रित अथवा जन प्रयोग हवाई अड्डे)

क्रम सं.	हवाई अड्डा (1)	राज्य (2)	निर्देशांक (3)	विमानक्षेत्र की सतह से ऊँचाई (मीटर में) (4)	रनवे (5)	लम्बाई x चौड़ाई (मीटरों में) (6)	मालिक/ प्रचालक (7)
1	आइजवाल (लेंगपुई)	मिजोरम	235016.88 एन 0923736.38 ई	418	17/35	2500x45	राज्य सरकार
2	दियू	केन्द्र शासित प्रदेश	204247 एन 0705514 ई	4.9	05/23 13/31	1826 x 45 1069x25	केन्द्र शासित प्रदेश
3	दुर्गापुर	पश्चिम बंगाल	233727.7 एन 0871432.5 ई	85	16/34	3315x45	मैसर्स बंगाल एरोट्रोपआइल प्रोजेक्ट लिमिटेड
4	पुट्टापार्थी	आन्ध्र प्रदेश	140853 एन 0774726 ई	478.23	09/27	2224x45	निजी
5	विजय नगर	कर्नाटक	151019 एन 0763837 ई	502	13/31	1600 x 30	निजी
6	मुन्द्रा	गुजरात	225003 एन 0694552 ई	5.18	05/23	1700X30	निजी
7	जमशेदपुर	झारखण्ड	2249 एन 08610 ई	141.7	08/26	1220X45	निजी
8	बारामती	महराष्ट्र	181335.84 एन 0743522.9 ई	605	11/29	2350X45	निजी
9	ब्यास	पंजाब	313332 एन 0752000 ई	233	16/34	2552X45	निजी
10	लातूर	महाराष्ट्र	182437.9 एन 0762752.9 ई	651	05/23	2300X45	निजी
11	नांदेड़	महाराष्ट्र	191051.73 एन 0771921 ई	378	10/28	2300X45	निजी
12	औसमानाबाद	महाराष्ट्र	181643.5 एन 0760317.2 ई	689	04/22	1218X45	निजी
13	यवतमल	महाराष्ट्र	202344.3 एन 0781226.3 ई	428	08/26	2100X45	निजी

अनुसूची IV, भाग – 2

राज्य सरकार तथा निजी स्वामित्व द्वारा प्रचालित हवाई अड्डे

(अनियंत्रित अथवा निजी प्रयोग हवाई अड्डे)

क्रम सं.	हवाई अड्डा (1)	राज्य (2)	निर्देशांक (3)	विमानक्षेत्र की सतह से ऊँचाई (मीटर में) (4)	रनवे (5)	लम्बाई x चौड़ाई (मीटरों में) (6)	मालिक/ प्रचालक (7)
1	आबू रोड	राजस्थान	2423 एन 07243 ई	255	09/27	1219 X 23	राज्य सरकार
2	अकबरपुर	उत्तर प्रदेश	2627 एन 08234 ई	101	11/29	1829 X 45	राज्य सरकार
3	अलीगढ़	उत्तर प्रदेश	2753 एन 07817 ई	एन ए	11/29	1097 X 23	राज्य सरकार
4	अम्बारी	पश्चिम बंगाल	2635 एन 08832 ई	107	18/36	1219 X 24	निजी
5	अंबिकापुर (दरीमा)	छतीसगढ़	2259 एन 08312 ई	579	16/34	1372 X 15	राज्य सरकार
6	अमला	मध्यप्रदेश	2156 एन 07807 ई 2152 एन 07758 ई	746	08/26	1067 X 30	राज्य सरकार
7	अमरावती	महाराष्ट्र	2043 एन 07749 ई	341	08/26	1372 X 30	राज्य सरकार
8	अमरेली	गुजरात	2137 एन 07113 ई	137	13/31	914 X 45	राज्य सरकार
9	बलदौता कोप्पल	कर्नाटक	152137 एन 0761253 ई	522	10/28	1600x45	निजी
10	बनस्थली	राजस्थान	2642 एन 07552 ई	308	09/27	1357 X 60	निजी
11	बंगलौर (आई आई एस)	कर्नाटक	1301 एन 07734 ई	933	09/27	655 X 30	निजी
12	बेसवारा (तिलवारा)	राजस्थान	2336 एन 07420 ई	180	10/28	1250 X 15	राज्य सरकार

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क्रम सं.	हवाई अड्डा (1)	राज्य (2)	निर्देशांक (3)	विमानक्षेत्र की सतह से ऊँचाई (मीटर में) (4)	रनवे (5)	लम्बाई x चौड़ाई (मीटरों में) (6)	मालिक/ प्रचालक (7)
13	बसंत नगर	आन्ध्र प्रदेश	1842 एन 07924 ई	204	09/27	1529 X 45	निजी
14	बेतुल	मध्य प्रदेश	2151एन 7758ई	549	08/26	914x45	एसजी
15	भागलपुर	बिहार	2515 एन 08701 ई	45	09/27	1067 X 30	राज्य सरकार
16	भिलाई (नन्दानी)	छतीसगढ़	2118 एन 08123 ई	302	05/23	1524 X 30	निजी
17	भिवानी	हरियाणा	2850 एन 07611ई	217	12/30	1088 X 23	राज्य सरकार
18	बी एच यू फ्लाईंग क्लब	उत्तर प्रदेश	251513.5 एन 82 5926.3 ई	83 एम	08/26	695 X 45	बी एच यू
19	बिरलाग्राम (नागडा)	मध्यप्रदेश	2327 एन 07525 ई	469	05/23	1463 X 30	निजी
20	बीरपुर	बिहार	2632 एन 08701 ई	74	09/27	1097 X 90	राज्य सरकार
21	बीरवा	मध्यप्रदेश	2205 एन 8035 ई	552	14/32	1400 X 24	राज्य सरकार
22	बोकारो	झारखण्ड	233826 एन 0860949 ई	216	13/31	1400 X 45	निजी
23	बोरेनगाजुली	असम	2645 एन 09149 ई	122	02/20	1020 X 90	निजी
24	बुरहर (शाहडोल)	मध्यप्रदेश	2314 एन 08131ई	457	13/31	1220 X 30	निजी
25	बर्नपुर	पश्चिम बंगाल	2339 एन 08658 ई	94	ई/डब्ल्यू	914 X 90	निजी
26	बेगूसराय	बिहार	2525 एन 08605 ई	41	09/27	762 X 90	राज्य सरकार
27	बरहामपुर (कोरापुट)	उड़ीसा	191753 एन 845237ई	37	18/36	750X15	राज्य सरकार

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क्रम सं.	हवाई अड्डा (1)	राज्य (2)	निर्देशांक (3)	विमानक्षेत्र की सतह से ऊँचाई (मीटर में) (4)	रनवे (5)	लम्बाई x चौड़ाई (मीटरों में) (6)	मालिक/ प्रचालक (7)
28	चन्द्रपुर	महाराष्ट्र	1958 एन 07912 ई	244	08/26	1000 X 30	राज्य सरकार
29	छिंदवाड़ा	मध्यप्रदेश	2200 एन 07855 ई	660	11/29	1259 X 30	राज्य सरकार
30	चिल्लारी	केरल	1107 एन 07553 ई	770	10/28	1045 X 15	निजी
31	चिनयालीसुर	उत्तराखण्ड	303508 एन 0781854 ई	854	16/34	1000 X 23	राज्य सरकार
32	कटक (चारबाथिया)	उड़ीसा	2033 एन 08554 ई	41	04/22 03/31	2286 X 45 1465 X 45	ए आर सी
33	चेट्टीनांद	तमिलनाडु	1010 एन 07848 ई	107	06/24 14/32	1829 X 45 1463 X 45	राज्य सरकार
34	छपरा	बिहार	2547 एन 08446 ई	53	एल/ए	914 X 45	राज्य सरकार
35	दालतोनगंज	झारखण्ड	2400 एन 08406 ई	335	09/27	914 X 45	राज्य सरकार
36	दमोह	मध्य प्रदेश	2402 एन 07925ई	348	06/24	1509 X 76	निजी
37	देवघर	झारखण्ड	2427 एन 08647 ई	110	एल/ए	731 X 45	राज्य सरकार
38	धनबाद	झारखण्ड	2350 एन 08626 ई	260	09/27	1128 X 23	राज्य सरकार
39	धाना	मध्यप्रदेश	234507.3 एन 785142.3 ई	529	18/36	823 X 41	राज्य सरकार
40	धूलिया	महाराष्ट्र	2055 एन 07444 ई	289	05/23 09/27	1828 X 45 1372 X 30	राज्य सरकार

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
41	दुमका	झारखण्ड	2414 एन 08715 ई	137	09/27	640 X 90	राज्य सरकार
42	दुर्गापुर स्टील पलांट	पश्चिम बंगाल	233458 एन 872025 ई	88एम	12/30	1200 X 23	एन ए
43	इटावा (सैफई)	उत्तर प्रदेश	2656 एन 07904 ई	एन ए	15/33	1704 X 23	राज्य सरकार
44	फैजाबाद	उत्तर प्रदेश	2645 एन 08210 ई	314	11/29 05/23	1815 X 45 1429 X 45	राज्य सरकार
45	फुर्सतगंज	उत्तर प्रदेश	2615 एन 08123ई	108	09/27	1722 X 45	आई जी आर यू ए
46	गोचर	उत्तराखण्ड	301729 एन 790850 ई	740	12/30	1200 X 23	राज्य सरकार
47	गाजीपुर	उत्तर प्रदेश	2537 एन 08334 ई	68.5	07/25	1807 X 45	राज्य सरकार
48	गुना	मध्य प्रदेश	2439 एन 07721 ई	494	14/32	914 X 23	राज्य सरकार
49	हम्मीरगढ़	राजस्थान	2508 एन 07437 ई	419	18/36	1274 X 30	राज्य सरकार
50	हड़प्सर (ग्लाइडरोम)	महाराष्ट्र	1829 एन 07357 ई	579	ई/डब्ल्यू	1052 X 121	राज्य सरकार

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
51	होसर	कर्नाटक	1241 एन 07736 ई	930	09/27	1219x30	निजी
52	हीराकुण्ड	उड़ीसा	2135 एन 08400 ई	208	15/33	1097 X 45	राज्य सरकार
53	हिसार	हरियाणा	2911 एन 07546 ई	214	12/30	1219 X 45	राज्य सरकार
54	जगदलपुर	छत्तीसगढ़	1904 एन 08202 ई	547	06/24	1125 X 30	राज्य सरकार
55.	जक्कूर	कर्नाटक	130432 एन 0773546 ई	919	08/26	854 X 21	राज्य सरकार
56.	जशपुरनाघर	छत्तीसगढ़	2255 एन 08412 ई	457	09/27	1067 X 23	राज्य सरकार
57.	जेपोर	उड़ीसा	1853 एन 08233 ई	595	16/34	916 X 30	राज्य सरकार
58.	झबुआ (रनपेट)	मध्य प्रदेश	2247 एन 07432 ई	335	09/27	914 X 30	राज्य सरकार
59.	झिगुरा	उत्तर प्रदेश	2508 एन 08239 ई	91	09/27	1220 X 45	राज्य सरकार
60.	झुनझुनु	राजस्थान	2807 एन 07523 ई	335	10/28	1014 X 15	राज्य सरकार
61.	कानपुर (कल्याणपुर)	उत्तर प्रदेश	2633 एन 08014 ई	131	09/27	884 X 23	निजी
62.	कंकरोली	राजस्थान	250114 एन 735359 ई	532.46	12/30	1100 X 23	निजी
63.	करद	महाराष्ट्र	1717 एन 07409 ई	576	09/27	1280 X 30	राज्य सरकार
64.	कारगिल	जम्मू एण्ड कश्मीर	343133 एन 0760924 ई	2920	02/20	1829 X 30	राज्य सरकार
65.	करनाल	हरियाणा	2942 एन 07702 ई	246	13/31	1170 X 30	राज्य सरकार
66.	कसिया (कुशीनगर)	उत्तर प्रदेश	2647 एन 08353 ई	76	11/29	1722 X 23	राज्य सरकार

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
67.	क्यात्तर	तमिलनाडु	0857 एन 07749 ई	91	09/27 06/24	1463 X 45 1829 X 30	राज्य सरकार
68.	कोलपनी	असम	2648 एन 09313 ई	90	04/22	914 X 90	निजी
69.	खारगोन	पश्चिम बंगाल	2148 एन 07533 ई	269	09/27	1119 X 30	राज्य सरकार
70.	किशनगंज	बिहार	2605 एन 8756 ई	148	09/27	1006 X 90	राज्य सरकार
71	लोनावला (एम्बेवैल्ली)	महाराष्ट्र	183634 एन 732242ई	689	14/32	1199 X 30	निजी
72	लालगढ़	राजस्थान	2952 एन 07359 ई	176	एल/ए	1005 X 174	राज्य सरकार
73	मंडला	मध्यप्रदेश	2230 एन 8020 ई	489	09/27	1800 X 36	राज्य सरकार
74	मधाईगंज	पश्चिम बंगाल	233830 एन 882037 ई	एनए	15/33 05/23	1800 X 50 1400 X 50	एनए
75	मांडवी	गुजरात	22 50 22 एन 69 18 17 ई	5	08/26	1400X30	राज्य सरकार
76	मेकबपुर	असम	2651 एन 09446 ई	67	14/32	1005 X 91	निजी
77	मेरठ	उत्तर प्रदेश	2854 एन 07741 ई	एन ए	11/29	1829 X 23	राज्य सरकार
78	मीठापुर (द्वारका)	गुजरात	222440 एन 685934 ई	3.6	05/23 18/36	1372 X 45 914 X 45	निजी
79	मुईरपुर (कोरबा)	उत्तर प्रदेश	2408 एन 08305 ई	405	09/27	823 X 60	निजी
80	मधुबनी	बिहार	2619 एन 08604 ई	47	18/36	914 X 45	राज्य सरकार

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
81	मनताले	जम्मू एण्ड कश्मीर	3259 एन 07525 ई	3389	15/33	488 X 30	निजी
82	मथानिया	राजस्थान	2626 एन 07300 ई	251	05/23	1737 X 45	राज्य सरकार
83	मेहसाणा	गुजरात	233612 एन 0722230 ई	85	05/23	914 X 45	राज्य सरकार
84	मुंगेर	बिहार	2520 एन 08629 ई	41	एल/ए	732 X 91	राज्य सरकार
85	नागौर	राजस्थान	2712 एन 07343 ई	281	05/23	1170 X 30	राज्य सरकार
86	नागड़ा (बिरलागरम)	मध्य प्रदेश	2327 एन 07524 ई	366	13/31	1463 X 30	निजी
87	नैनी/सैनी पिथौरागढ़	उत्तराखण्ड	29 35 एन 08013 ई	1463	14/32	1330 X 20	राज्य सरकार
88	नारनौल	हरियाणा	2805 एन 07612 ई	295	09/27	914 X 23	राज्य सरकार
89	नीमच	मध्य प्रदेश	2425 एन 07452 ई	496	14/32	1076 X 30	सी आर पी एफ
90	न्यू लैण्डस	पश्चिम बंगाल	2639 एन 08948 ई	122	11/29	1076 X 90	निजी
91	नेयवैली	तमिलनाडु	1137 एन 07932 ई	53	05/23	914 X 30	निजी

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
92	नार्गाजुना सागर	आन्ध्र प्रदेश	1632 एन 07919 ई	259	एन ए	1654 X 30	राज्य सरकार
93	नरिया	बिहार	2554 एन 08634 ई	40	एल/ए	457 X 91	राज्य सरकार
94.	नवापाड़ा	उड़ीसा	2052 एन 08230 ई	322	05/23	1002 X 18	राज्य सरकार
95.	ओनडल	पश्चिम बंगाल	2336 एन 08713 ई	82	14/32 04/22	1829 X 45 1463 X 45	राज्य सरकार
96.	पंचमढ़ी	मध्य प्रदेश	2227 एन 07824 ई	1086	04/22	1200 X 61	राज्य सरकार
97.	पनेरी	असम	2643 एन 09154 ई	91	18/36	1060 X 90	निजी
98.	पटियाला	पंजाब	3019 एन 07622 ई	250	15/33	1097 X 45	राज्य सरकार
99.	पिलानी	राजस्थान	2819 एन 07539 ई	335	05/23	914 X 45	निजी
100.	पिंजौर	हरियाणा	3053 एन 07652 ई	500	16/34	914 X 45	राज्य सरकार
101.	पीरथीगंज	उत्तर प्रदेश	2552 एन 08201 ई	94	12/30	1829 X 45	राज्य सरकार
102	पिथौरागढ़	उत्तराखण्ड	2940 एन 08013 ई	1463	14/32	1300 X 23	राज्य सरकार
103	पदमपुर	उड़ीसा	2102 एन 08303 ई	198	18/36	914 X 54	राज्य सरकार
104	रायगढ़ (जिंदल एयरस्ट्रिप)	छत्तीसगढ़	215613 एन 832044 ई	242	10/28	2000X30	निजी
105	रायपुर (बैकुण्ठ)	छत्तीसगढ़	2131 एन 08145 ई	307	06/24	1353 X 24	निजी

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
106	राजहारा (ढल्ली)	छतीसगढ़	2032 एन 08105 ई	361	05/23	914 X 45	निजी
107	रेवा	मध्य प्रदेश	2430 एन 08113 ई	323	06/24	1189 X 30	राज्य सरकार
108	राउरकेला	उड़ीसा	2216 एन 08449 ई	210	09/27	1615 X 30	निजी
109	रतलाम	मध्य प्रदेश	22 22 52 एन 75 01 31 ई	493	09/27	1158 X 23	राज्य सरकार
110	सागर	मध्य प्रदेश	2345 एन 7851 ई	574	18/36	995 X 23	राज्य सरकार
111	सेदम	कर्नाटक	1718 एन 07718 ई	427	05/23	488 X 30	निजी
112	सीओनी	मध्य प्रदेश	2156 एन 7930 ई	633	10/28	1800 X 30	निजी
113	शाहडोल	मध्य प्रदेश	2314 एन 08130 ई	480	14/32	1224 X 15	राज्य सरकार
114	शिवपुरी (बुरहर)	मध्य प्रदेश	2524 एन 07740 ई	396	09/27	913 X 23	बी एस एफ
115	श्रावस्ती	उत्तर प्रदेश	2730 एन 08701 ई	एन ए	12/30	1829 X 23	राज्य सरकार
116	सिद्धि	मध्य प्रदेश	2424 एन 08149 ई	366	09/27	1005 X 15	राज्य सरकार
117	सिरोही	राजस्थान	24 53 32एन 72 51 0.9 ई	297.5	13/31	1830 X 18	राज्य सरकार
118	सितामनु	मध्य प्रदेश	2401 एन 07520 ई	479	एल/ए	823 X 45	राज्य सरकार
119	सुल्तानपुर (अम्हाई)	उत्तर प्रदेश	2615 एन 08202 ई	91	11/29	1829 X 45	राज्य सरकार
120	महरसा	बिहार	2553 एन 08635 ई	45	09/27	914 X 45	राज्य सरकार
121	सवाई माधोपुर	राजस्थान	2602 एन 07622 ई	266	18/36	914 X 45	राज्य सरकार

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
122	टेकनपुर	मध्य प्रदेश	2600 एन 07816 ई	213	08/26	1310 X 45	बी एस एफ
123	तूरा	मेघालय	2539 एन 09020 ई	534	16/34	1005 X 30	राज्य सरकार
124	तुश्रा	उड़ीसा	203043 एन 832653 ई	168	06/24	1214 X 45	राज्य सरकार
125	उज्जैन	मध्य प्रदेश	2306 एन 07553 ई	543	06/24	1219 X 22	राज्य सरकार
126	उमरिया	मध्य प्रदेश	2332 एन 8048 ई	451	17/35	1500 X 25	राज्य सरकार
127	उत्केला	उड़ीसा	2006 एन 08311 ई	229	04/22	914 X 45	राज्य सरकार
128	उत्तरकाशी	उत्तराखण्ड	7819 एन 08035	853	16/34	एन ए	राज्य सरकार
129	यिगिहोंग	अरूणाचल प्रदेश	2838 एन 09501 ई	500	एन ए	975 X 18	राज्य सरकार
130	जीरो	अरूणाचल प्रदेश	2735 एन 09346ई	1524	18/36	1219 X 30	राज्य सरकार

अनुसूची -V

रक्षा मंत्रालय विमानक्षेत्र

क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	आदमपुर	पंजाब	312616 एन 754526ई	247	13/31	2746X45	भारतीय वायु सेना
2	आगरा	उत्तर प्रदेश	270932 एन 775730 ई	167.7	05/23	2744X45	भारतीय वायु सेना

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
3	इलाहाबाद	उत्तर प्रदेश	252626 एन 814409 ई	97.2	12/30	2477X45	भारतीय वायु सेना
4	अम्बाला	हरियाणा	302219 एन 764850 ई	275	12/30	2815.7X46	भारतीय वायु सेना
5	आराकोनम	तमिलनाडु	130358.73 एन 0794059.98ई	85	06/24	4095X46	भारतीय नौसेना
6	अवंतिपुर	जम्मू एवं कश्मीर	335239 एन 745836 ई	1647	12/30	3200X45	भारतीय वायु सेना
7	बागडोगरा (सिलीगुडी)	पश्चिम बंगाल	264108 एन 0881948 ई	126	18/36	2744 x 45	भारतीय वायु सेना
8	बख्शी–का-तालाब	उत्तर प्रदेश	265914 एन 805336 ई	124	09/27	2743X46	भारतीय वायु सेना
9	बरेली	उत्तर प्रदेश	282519 एन 792705 ई	173	11/29	2743X46	भारतीय वायु सेना
10	बरेली	उत्तर प्रदेश	282000 एन 792706 ई	168	12/30	900X45	आर्मी
11	बैरकपोरे	पश्चिम बंगाल	224656 एन 882146 ई	06	02/20	1866X45	भारतीय वायु सेना
12	बंगलूरू (एच ए एल)	कर्नाटक	125703 एन 0773957 ई	888	09/27	3306 x 45	एच ए एल
13	भटिण्डा	पंजाब	301611 एन 744523 ई	203	13/31	2805X46	भारतीय वायु सेना
14	भटिण्डा	पंजाब	3013581 एन 750255 बीई	...	09/27 13/31	650X15 1200X50	आर्मी
15	भुज (रूद्रमाता)	गुजरात	231713 एन 0694015 ई	78	05/23	2515 x 45	भारतीय वायु सेना
16	बीदर	कर्नाटक	175429 एन 772900 ई	664	08/26	2700X45	भारतीय वायु सेना
17	बीठा	बिहार	253524 एन 845306 ई	54	10/28	2210X46	भारतीय वायु सेना
18	बिक्रम पार्क	जम्मू एवं कश्मीर	325400 एन 750600 ई	621	03/21	1148X85	आर्मी
19	कैम्पबेल बे	अण्डमान एवं निकोबार द्वीप समूह	070046.75 एन 0935524.50 ई	1	05/23	1050X30	भारतीय नौसेना
20	कार निकोबार	अण्डमान द्वीप	090915 एन 924913 ई	10.8	02/20	2713X46	भारतीय वायु सेना
21	छतुआ	असम	272742 एन 950714 ई	110	05/23	2746X46	भारतीय वायु सेना

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
22	चण्डीगढ़	केन्द्र शासित प्रदेश	3040 एन 07647 ई	314	11/29	2744 x 45	भारतीय वायु सेना
23	चारबातिया	उड़ीसा	2033 एन 08554 ई	41	04/22 03/31	2286X45 1465X45	ए आर सी
24	दमन	केन्द्र शासित प्रदेश	202559.18 एन 0725035.22 ई	10.4	03/21 10/28	1801x45 1001x25	आई सी जी
25	दरभंगा	बिहार	261137 एन 856503 ई	47	10/28	2743X46	भारतीय वायु सेना
26	दीनजन	असम	2732451 एन 9414197 ई	120	07/25	575X35	आर्मी
27	डुन्डीगल	आन्ध्र प्रदेश	173740 एन 782411 ई	613	10/28	2513X46	भारतीय वायु सेना
28	गोवा (डैबोलिम)	गोवा	152247.41 एन 0734940.05 ई	46	08/26	3430 x 45	नौसेना
29	गोरखपुर	उत्तर प्रदेश	264429 एन 0832709 ई	78	11/29	2744 x 45	भारतीय वायु सेना
30	ग्वालियर	मध्य प्रदेश	261730 एन 0781341 ई	188	06/24	2744 x 45	भारतीय वायु सेना
31	हाकीमपेट	आन्ध्र प्रदेश	173308 एन 783133 ई	613	09/27	2110X46	भारतीय वायु सेना
32	हलवारा	पंजाब	304457 एन 753751 ई	239	13/31	2743X46	भारतीय वायु सेना
33	हल्दवानी	उत्तराखंड	291452 एन 793239 ई	478	01/19	150X50	आर्मी
34	हासीमारा	पश्चिम बंगाल	264150 एन 892217 ई	109	11/29	2744X46	भारतीय वायु सेना
35	हिंडन	उत्तर प्रदेश	284223 एन 772138 ई	214	09/27	2743X46	भारतीय वायु सेना
36	जैसलमेर	राजस्थान	265323 एन 0705200 ई	236	04/22	2744 x 45	भारतीय वायु सेना
37	जलंधर	पंजाब	311750 एन 753651 ई	234	14/32	600 x 45	आर्मी
38	जम्मू	जम्मू एवं कश्मीर	234132 एन 0745024 ई	291	18/36	2042 x 45	आई ए एफ/सी ई
39	जामनगर	गुजरात	222755 एन 700337 ई	15	06/24	2514X46	भारतीय वायु सेना
40	झांसी	उत्तर प्रदेश	2529354 एन 783669 ई	...	15/33	1070X20	आर्मी
41	जोधपुर	राजस्थान	26125 एन 0730308 ई	217	05/23	2743 x 45	भारतीय वायु सेना

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क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
42	जोरहाट	असम	2644 एन 09411 ई	91	04/22	2652 x 45	भारतीय वायु सेना
43	कालेकुण्डा	पश्चिम बंगाल	222012 एन 871307 ई	61	17/35	2742X46	भारतीय वायु सेना
44	कानपुर (चकेरी)	उत्तर प्रदेश	2624 एन 08025 ई	124	09/27	2744 x 45	भारतीय वायु सेना
45	खल्सी	जम्मू एवं कश्मीर	341900 एन 765400 ई	3005	29/11	245.2X27.8	आर्मी
46	कोच्चि	केरल	095638.25 एन 0761623.89 ई	2	17/35 13/31	1830X46 1416X46	भारतीय नौसेना
47	लेह	जम्मू एवं कश्मीर	3408एन 07733 ई	3256	07/25	2922 x 45	भारतीय वायु सेना
48	लेह	जम्मू एवं कश्मीर	3407एन 07733 ई	3256	06/24	400x26	आर्मी
49	लेमाखोंग	मणिपुर	245672एन 935113 ई	841.55	01/19	350x50	आर्मी
50	ममून केंट	पंजाब	321700 एन 754300 ई	397	18/36	3234x83	आर्मी
51	मानसबाल	जम्मू एवं कश्मीर	341456 एन 743855 ई	1594	17/35	1100x50	आर्मी
52	मीसामारी	असम	264901 एन 9235515 ई	95	05/23	1521x45.72	आर्मी
53	नागरोता	जम्मू एवं कश्मीर	324700 एन 745400 ई	347	02/20	132x15	आर्मी
54	नागतलाऊ	राजस्थान	2625 एन 7307 ई	240	02/20	1400	आर्मी
55	नल (बीकानेर)	राजस्थान	280418 एन 731225 ई	215	05/23	2746X45	भारतीय वायु सेना
56	नलिया	गुजरात	231321 एन 665328 ई	42	06/24	2743X46	भारतीय वायु सेना
57	नासिक	महाराष्ट्र	195744.32एन 734831.74 ई	599	09/27	1373X46	आर्मी
58	एन डी ए	महाराष्ट्र	0734700 ई 182700 ई	610	09/27	900X15	एन डी ए
59	ओजार (नासिक)	महाराष्ट्र	2007 एन 07355 ई	598	09/27	3000 x 45	एच ए एल
60	परनापुर	जम्मू एवं कश्मीर	3456 एन 7726 ई	3081	13/31	75x25	आर्मी
61	पठानकोट	पंजाब	321402 एन 0753802 ई	312	01/19	2744 x 45	भारतीय वायु सेना
62	पानागढ़	पश्चिम बंगाल	232824 एन 87 25 46 ई	73	05/33	2544X46	भारतीय वायु सेना

NOTARY MAHENDRA ARVIND NANGARE DIST PUNE (MAH.) GOVERNMENT OF INDIA

क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
63	फलौदी	राजस्थान	270618 एन 721257 ई	244	05/23	3050	भारतीय वायु सेना
64	पटियाला	पंजाब	301855 एन 762154 ई	250	15/33	1170	आर्मी
65	पोर्टब्लेयर (वीर सावरकर हवाई अड्डा)	अण्डमान द्वीप समूह	1138549 एन 0924406 ई	5	04/22	3414 x 45	भारतीय नौसेना
66	पुणे(लोहेगांव)	महाराष्ट्र	183458 एन 0735513 ई	592	10/28	2535 x 45	भारतीय वायु सेना
67	पूर्निया	बिहार	254543 एन 872442 ई	37	09/27	2743X46	भारतीय वायु सेना
68	रमनाद	तमिलनाडु	091910.30 एन 0785823.40 ई	4	01/19	3017X30	भारतीय नौसेना
69	रांची	झारखंड	231851.3 एन 851915.8 ई	..	14/32	263 X63	आर्मी
70	रंगापहाड़	नागालेंड	255118 एन 934220 ई	182	06/24	238 X25	आर्मी
10	रत्नागिरी	महाराष्ट्र	170048 एन 0731944 ई	92.8	05/23	1800X45	आई सी जी
72	सरसवा (सहारनपुर)	उत्तर प्रदेश	295942 एन 772532 ई	271	09/27	2744X46	भारतीय वायु सेना
73	सेवोक रोड	पश्चिम बंगाल	264700 एन 882700 ई	144	16/34	883X45	आर्मी
74	शिबपुर	अण्डमान एवं निकोबार द्वीप समूह	131408.70 एन 0930259.00 ई	3	18/36	1000X30	भारतीय नौसेना
75	शरीफाबाद	जम्मू एण्ड कश्मीर	340500एन 744300 ई	1583	09/27	430	आर्मी
76	सिल्चर (खुम्बीग्राम)	असम	245448 एन 0925851 ई	103	06/24	2285 x 45	भारतीय वायु सेना
77	सिरसा	हरियाणा	293335 एन 750027 ई	199	05/23	2743X46	भारतीय वायु सेना
78	श्रीनगर	जम्मू एण्ड कश्मीर	3359 एन 07447 ई	1656.5	13/31	3658 x 45	भारतीय वायु सेना
79	सुलूर	तमिलनाडु	110047 एन 770945 ई	381	05/23	2520X46	भारतीय वायु सेना
80	सूरतगढ़	राजस्थान	292317 एन 735415ई	173	05/23	2743X46	भारतीय वायु सेना
81	तम्बारम	तमिलनाडु	125419 एन 800719 ई	27	05/23 12/30	1514X46 1815X46	भारतीय वायु सेना

GOVERNMENT OF INDIA NOTARY MAHENDRA ARVIND NANGARE PUNE (MAH.)

क्रम सं.	हवाई अड्डा	राज्य	निर्देशांक	विमानक्षेत्र की सतह से ऊँचाई (मीटर में)	रनवे	लम्बाई x चौड़ाई (मीटरों में)	मालिक/ प्रचालक
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
82	तेजपुर	असम	2643 एन 09247 ई	70	05/23	2744 x 45	भारतीय वायु सेना
83	थन्जावुर	तमिलनाडु	104311 एन 790610 ई	76	07/25 14/32	1833X45 1465	भारतीय वायु सेना
84	थोइस	जम्मू एवं कश्मीर	343914 एन 772237 ई	3065	11/29	3050X46	भारतीय वायु सेना
85	उधमपुर	जम्मू एवं कश्मीर	325411 एन 750920 ई	634	18/36	2754X46	भारतीय वायु सेना
86	उत्तरले	राजस्थान	254841 एन 712859 ई	154	02/20	2743X46	भारतीय वायु सेना
87	येलहांका	कर्नाटक	130806 एन 773636 ई	928.6	09/27	2440X45	भारतीय वायु सेना
88	विशाखापट्टनम	आन्ध्र प्रदेश	174316 एन 0831329 ई	3	05/23 10/28	1829 x 45 3048 x 45	नौसेना

अनुसूची -VI

हवाई अड्डों से दूर स्थित संचार, दिक्चालन एवं निगरानी (सी एन एस) सुविधाएं

क्रम सं.	स्टेशन	सुविधा का नाम	डब्ल्यू जी एस 84 में निर्देशांक		सुविधा का घटा हुआ स्तर (मीटर)	निकटतम हवाई अड्डा
			उत्तर	पूर्व		
1.	अलीगढ़	सी वी ओ आर /डी एम ई (एच पी)	27°49' 45.5"	78° 10' 42"	205.00	दिल्ली आई जी आई
2.	बेहरामपुर	एम एस एस आर	19° 20' 3.4"	84° 52' 0.2"	37.795	भुवनेश्वर
3.	बेल्लारी	एम एस एस आर	15° 09' 59.36"	76° 53' 2.01"	489.00	बंगलौर
4.	बेल्लारी	डी वी ओ आर /डी एम ई (एच पी)	15° 9'54.4"	76° 52' 50"	461.00	बंगलौर
5.	बीकानेर-नुक्ता 1 एल यू एस	डी वी ओ आर /डी एम ई (एच पी)	28° 33' 09.84"	73° 47' 15.61"	201.77	जयपुर

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क्रम सं.	स्टेशन	सुविधा का नाम	डब्ल्यू जी एस 84 में निर्देशांक		सुविधा का घटा हुआ स्तर (मीटर)	निकटतम हवाई अड्डा
			उत्तर	पूर्व		
6.	बीकानेर-लुंका 2 एल के ए	डी वी ओ आर /डी एम ई (एच पी)	28°11' 20.42"	74°06' 41.267"	255.42	जयपुर
7.	चिल्लार्की	सी वी ओ आर /डी एम ई (एच पी)	28° 20' 51.2"	76° 39' 57.7"	228.6	दिल्ली आई जी आई
8.	दमन 'डीएमएन'	डी वी ओ आर /डी एम ई	28° 26' 32.52"	72° 51' 15.95"	12.8	दमन (तटरक्षक)
9.	दमन 'डीएम'	एनडीबी	20° 27' 11.23"	72° 51' 09.24"	12.8	दमन (तटरक्षक)
10.	गुलबर्गा	डी वी ओ आर /डी एम ई (एच पी)	17° 18'48.8"	76° 48' 11"	454.00	बंगलौर
11.	जलालाबाद	सी वी ओ आर /डी एम ई (एच पी)	27° 41' 39.6"	79° 39' 44.7"	55.50	दिल्ली आई जी आई
12.	झारसुगुडा	एन डी बी	21° 53' 47.6"	84° 02' 19.5"	237.00	झारसुगुडा
13.	झारसुगुडा	एम एस एस आर	21°54'31.60"	84° 03' 50.40"	262.00	झारसुगुडा
14.	कांचीपुरम	डी वी ओ आर /डी एम ई (एच पी)	12° 47' 5.8"	79° 42' 47.2"	82.89	चेन्नई
15.	कटिहार	डी वी ओ आर /डी एम ई	25°36'52.65"	87°33'19.20"	31.00	कोलकाता
16.	कटिहार	एम एस एस आर	25° 34' 23.01	87° 33' 20.19"	59.00	कोलकाता
17.	खम्मामपेट	एन डी बी	17° 15' 45"	80° 08' 15"	116.50	हैदराबाद
18.	प्रतापगढ़	डी वी ओ आर /डी एम ई (एच पी)	24° 02' 13.65	74° 44' 38.16"	500.00	जयपुर
19.	राजामुंद्री	एन डी बी	17°06' 31"	81° 49' 18"	42.60	राजामुंद्री
20.	सकरस	सी वी ओ आर /डी एम ई (एच पी)	27° 50' 54.4"	77° 00' 29.6"	116.20	दिल्ली आई जी आई
21.	सम्पला	सी वी ओ आर /डी एम ई (एच पी)	28° 49' 11.1"	76° 49' 9.6"	235.90	दिल्ली आई जी आई

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क्रम सं.	स्टेशन	सुविधा का नाम	डब्ल्यू जी एस 84 में निर्देशांक		सुविधा का घटा हुआ स्तर (मीटर)	निकटतम हवाई अड्डा
			उत्तर	पूर्व		
22.	सिकंदराबाद	सी वी ओ आर /डी एम ई (एच पी)	28° 23' 36.2"	77° 42' 29.2"	203.25	दिल्ली आई जी आई
23.	सोनगढ	एन डी बी	21° 10' 2.5"	73° 33' 57.4"	121.90	अहमदाबाद
24.	तूतीकोरिन	एन डी बी	08° 43' 32.2"	78° 01' 32.5"	25.90	चेन्नई
25.	विकाराबाद	एन डी बी	17° 20' 3.8"	77° 53' 55.5"	651.50	हैदराबाद
26.	कोचीन-II	डी वी ओ आर "सी आई बी"	10° 07' 05.7"	76° 40' 42.7"	41.30	कोचीन
27.	पोर्टब्लेयर	डी वी ओ आर "पी पी बी"	11° 38' 58"	92° 44' 50"	154.43	पोर्टब्लेयर
28	विजाग	डी वी ओ आर " वी वी जेड"	17° 40' 08.6"	83° 15' 11.8"	337.226	विजाग
29	विजाग (अराडा हिल)	एम एस एस आर	17° 40' 20.0"	83° 15' 37.8"	322.00	विजाग
30	चेन्नई (पुरूर)	एम एस एस आर	13° 01' 46.42"	80° 09' 20.12"	41.00	चेन्नई
31	कोलकाता (बादू)	एम एस एस आर	22° 41' 22.76"	88° 29' 06.05"	27.00	कोलकाता
32	पोरबंदर	एम एस एस आर	21° 38' 28"	69° 39' 45.00"	32.00	पोरबंदर

अनुसूची VII

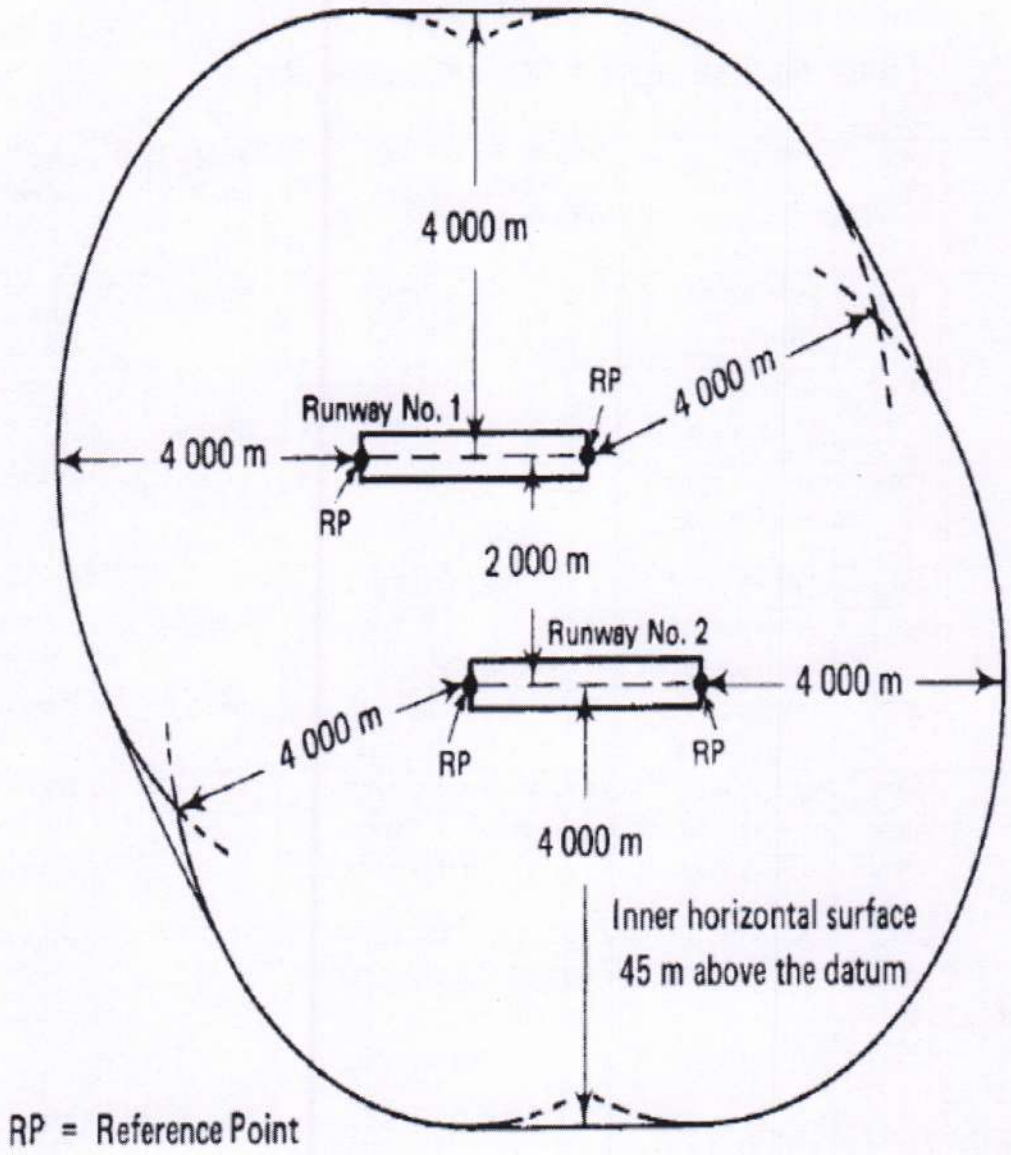
ग्रीनफील्ड हवाई अड्डे

जिनके लिए भारत सरकार ने सिद्वांतत: अनुमोदन किया है

क्रम सं.	हवाई अड्डा (1)	राज्य (2)	निर्देशांक (3)	विमानक्षेत्र की सतह से ऊँचाई (मीटर में) (4)	रनवे (5)	लम्बाई x चौड़ाई (मीटरों में) (6)	ओनर/ प्रचालक (7)
1.	डाबरा	मध्य प्रदेश	254942.8एन 078191.7ई	240	09/27	3000x45	मैसर्स ग्वालियर एग्रीकल्चरल कम्पनी लिमिटेड
2.	नवी मुंबई अंतरराष्ट्रीय हवाई अड्डा	महाराष्ट्र	18 59 39.78 एन 073 30 12.95 ई	8.00	08एल/26आर 08आर/26एल	3700x60 3700x60	सी आई डी सी ओ
3.	पेक्योंग	सिक्किम	271358.269 एन 0883518.7927 ई	1321.27	02/20	1700x30	भाविप्रा
4.	मोपा	गोवा	हवाई अड्डे की मास्टर योजना को अंतिम रूप दिया जाना है।				राज्य सरकार
5.	कन्नूर	केरल	11° 54' 56.633"**एन** 75° 32' 44.604"**ई**	**105**	07/25	3400x45	केआईएएल
6.	सिन्धुदुर्ग	महाराष्ट्र	16° 00' 12.17"**एन** 73° 31' 57.9"**ई**	**64**	09/27	3045x60	एमआईडीसी
7.	बीजापुर	कर्नाटक	हवाई अड्डे की मास्टर योजना को अंतिम रूप दिया जाना है।				राज्य सरकार
8.	हसन	कर्नाटक	हवाई अड्डे की मास्टर योजना को अंतिम रूप दिया जाना है।				राज्य सरकार
9.	गुलबर्गा	कर्नाटक	हवाई अड्डे की मास्टर योजना को अंतिम रूप दिया जाना है।				राज्य सरकार
10.	सिमोगा	कर्नाटक	हवाई अड्डे की मास्टर योजना को अंतिम रूप दिया जाना है।				राज्य सरकार
11.	कुशीनगर अंतरराष्ट्रीय हवाई अड्डा	उत्तर प्रदेश	हवाई अड्डे की मास्टर योजना को अंतिम रूप दिया जाना है।				राज्य सरकार
12.	कराईकल हवाई अड्डा	पुदुचेरी	हवाई अड्डे की मास्टर योजना को अंतिम रूप दिया जाना है।				राज्य सरकार
13.	शिरडी	महाराष्ट्र	19°41' 27.332"**एन** 74° 22' 18.35"**ई**	**581.75**	09/27	2500x45	एम ए डी सी

अनुसूची – VIII

परिशिष्ट – ए



Inner Horizontal Surface for runway code 3 & 4

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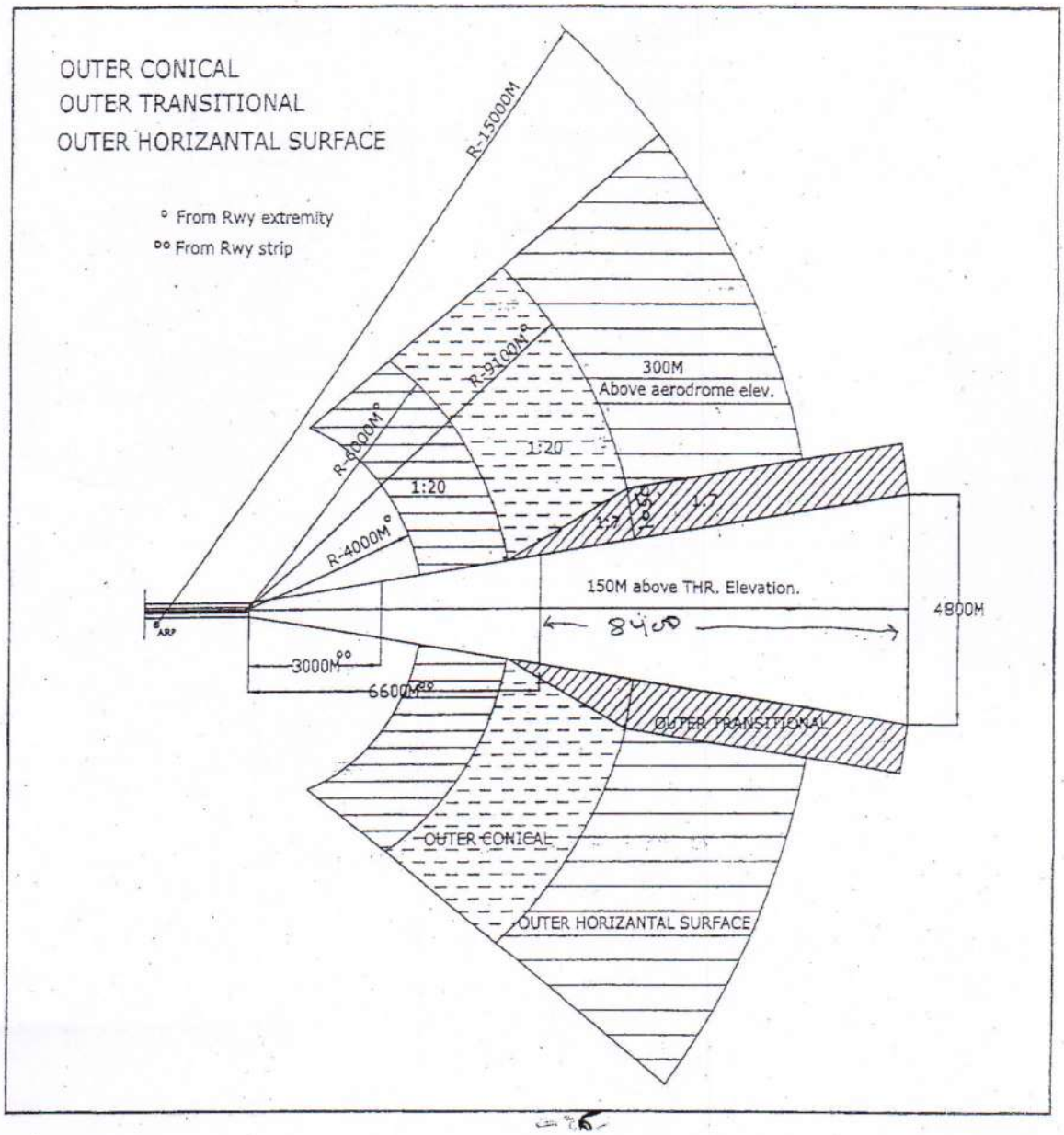
अनुसूची – VIII

परिशिष्ट – बी



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अनुसूची – VIII

परिशिष्ट – सी

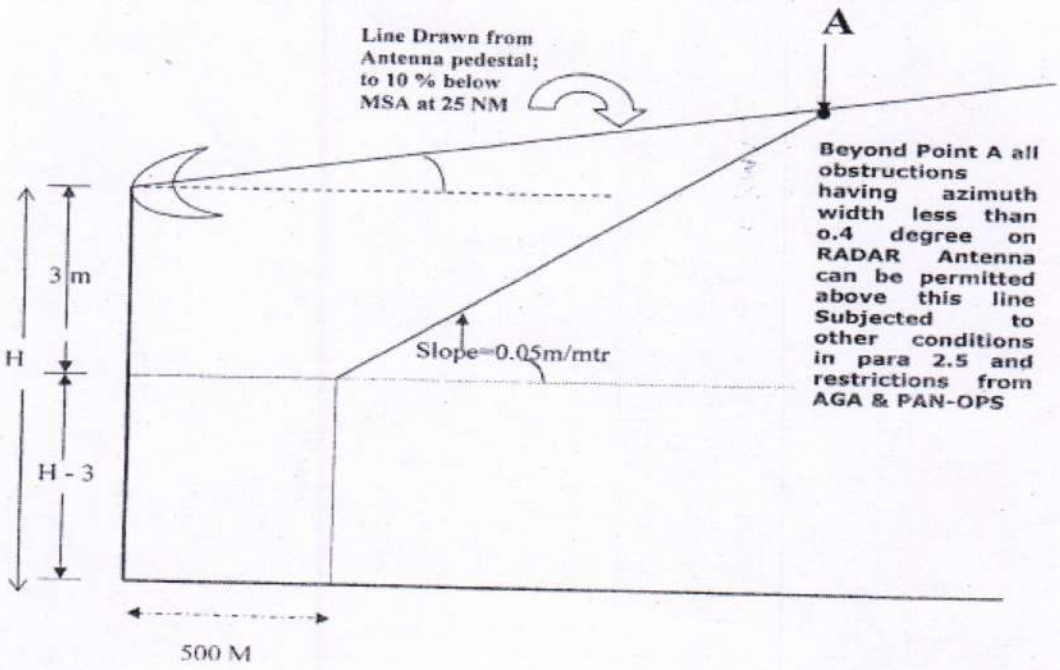

Fig 1 Criteria for height restriction with respect to ASR

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अनुसूची – VIII

परिशिष्ट – डी

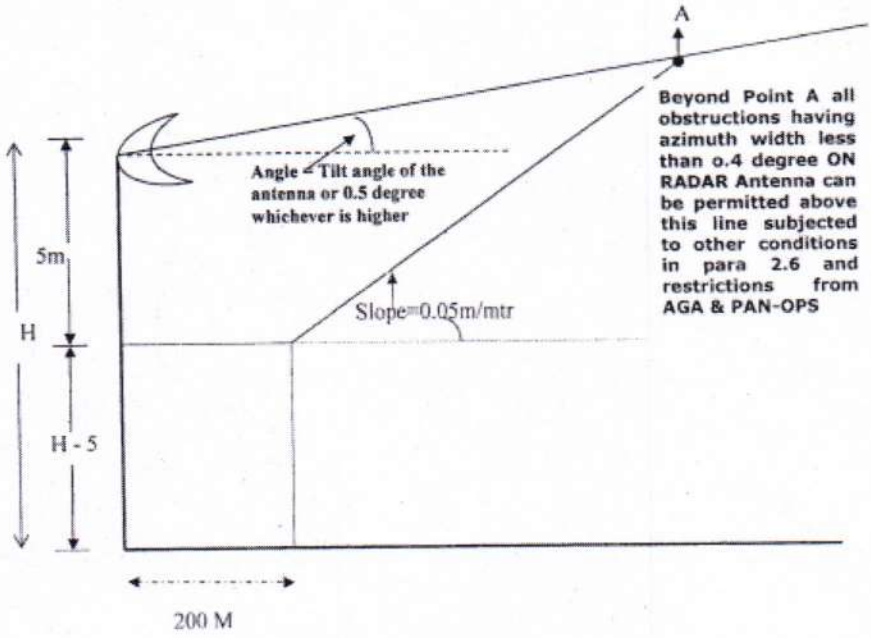

Fig 2 Criteria for height restriction with respect to ARSR

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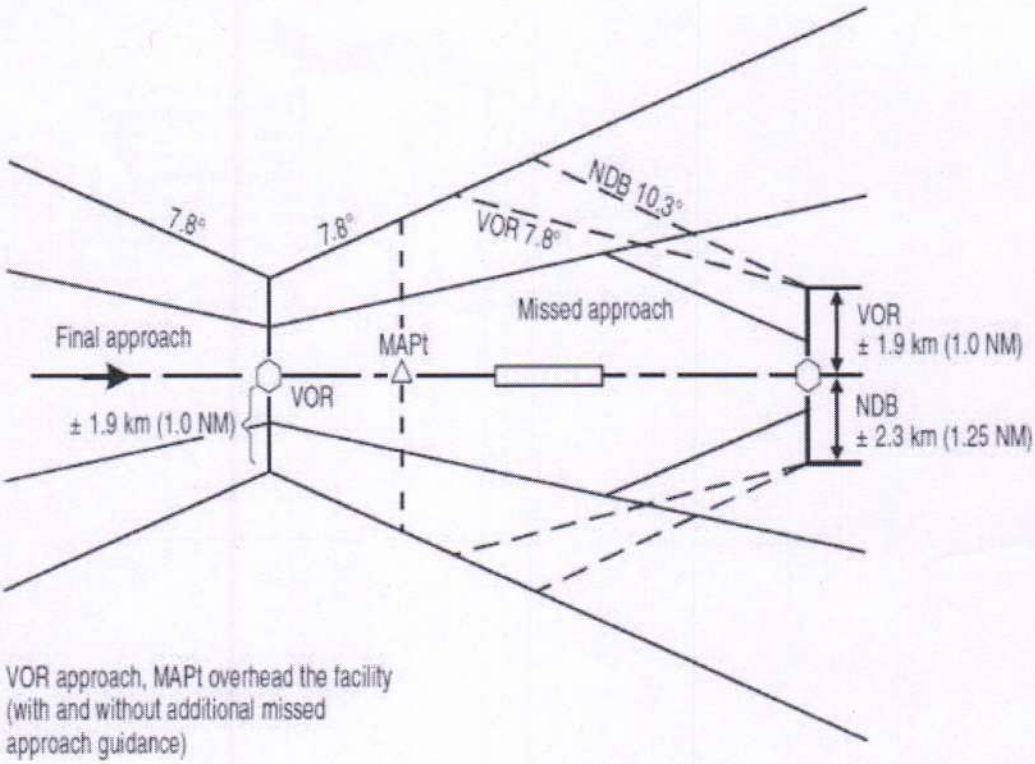
अनुसूची – VIII

परिशिष्ट – ई



VOR approach, MAPt overhead the facility (with and without additional missed approach guidance)

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अनुसूची – VIII

परिशिष्ट – एफ

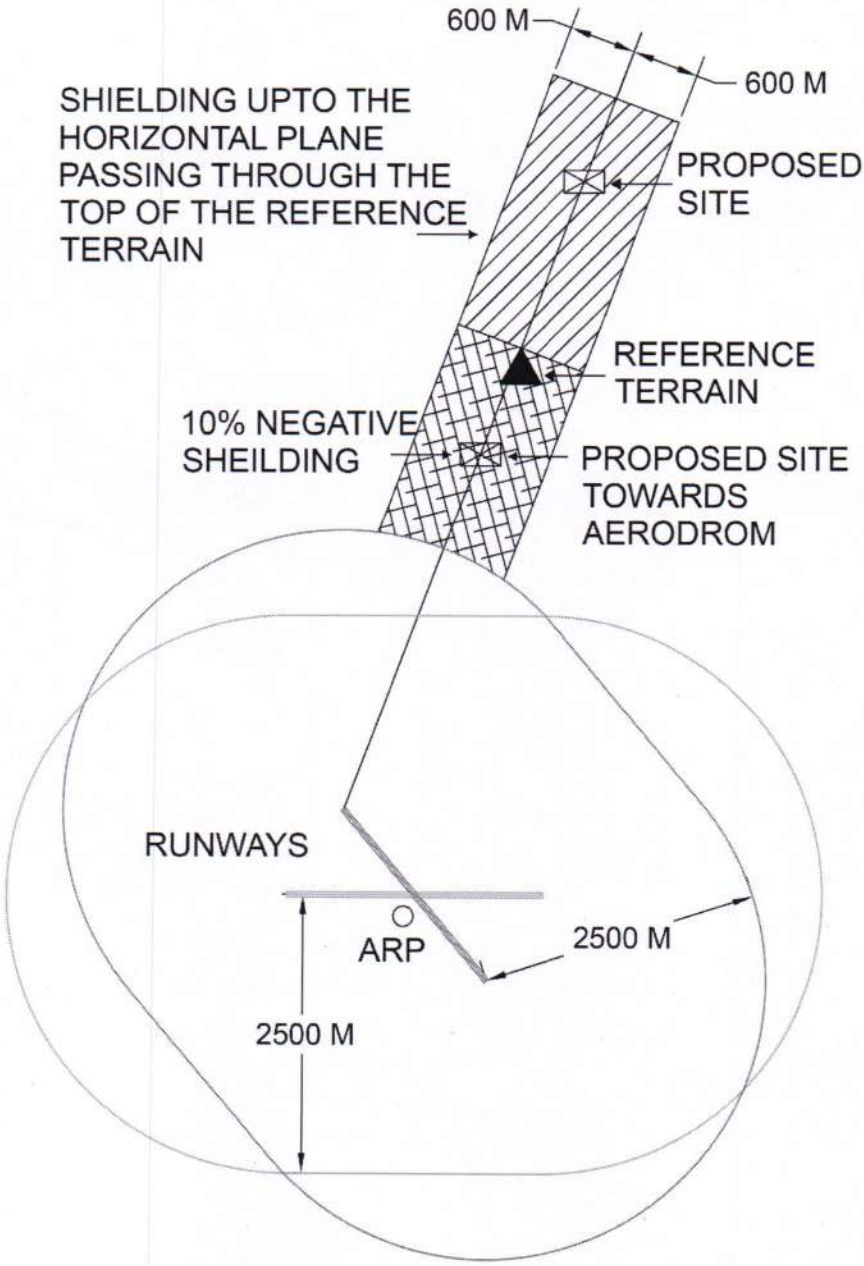

ILLUSTRATION OF SHIELDING CRITERIA FOR AIRPORT CODE NO.3 AND 4

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अनुसूची – VIII

परिशिष्ट – जी

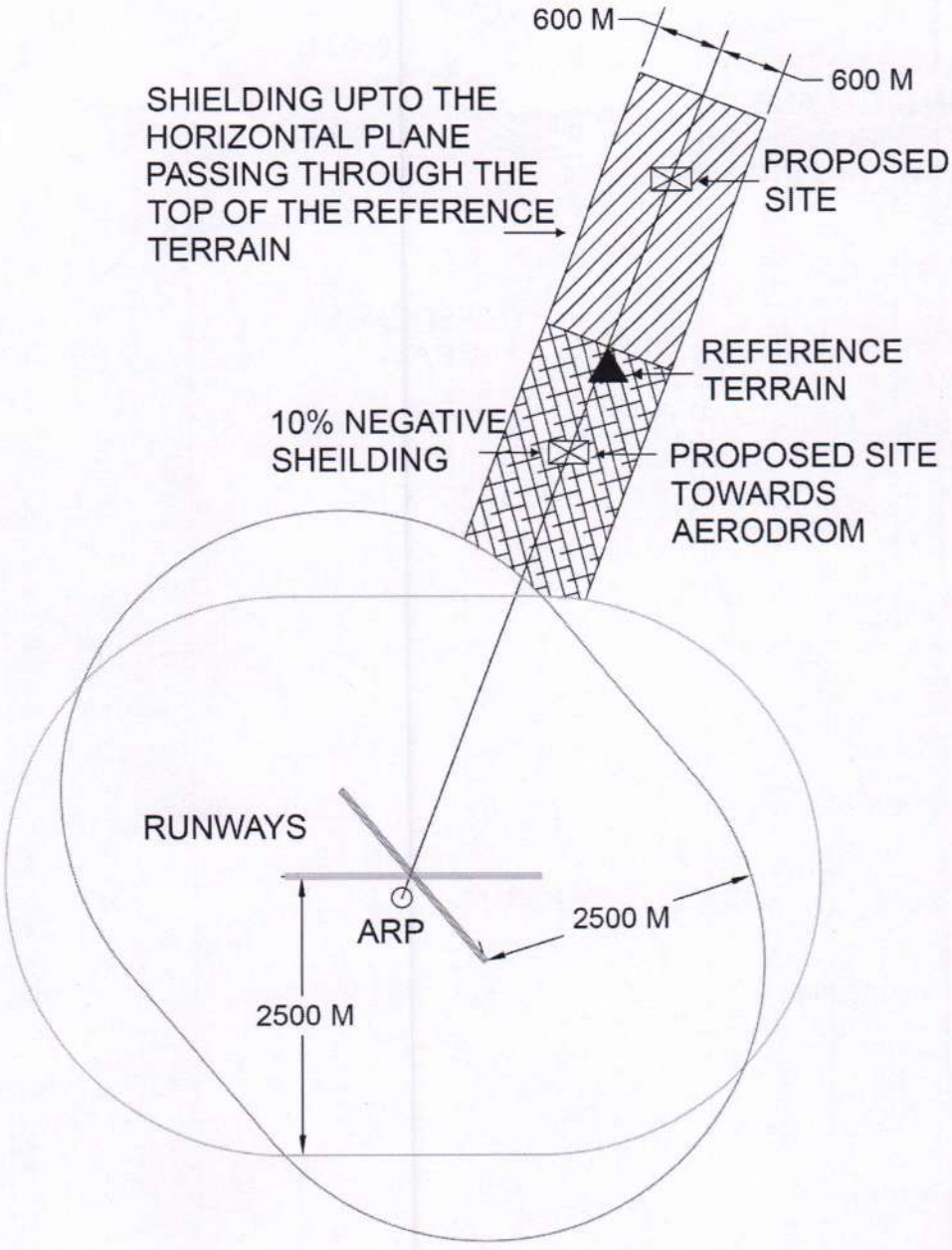

ILLUSTRATION OF SHIELDING CRITERIA FOR AIRPORT CODE NO.1 AND 2

NOTARY GOVERNMENT OF INDIA
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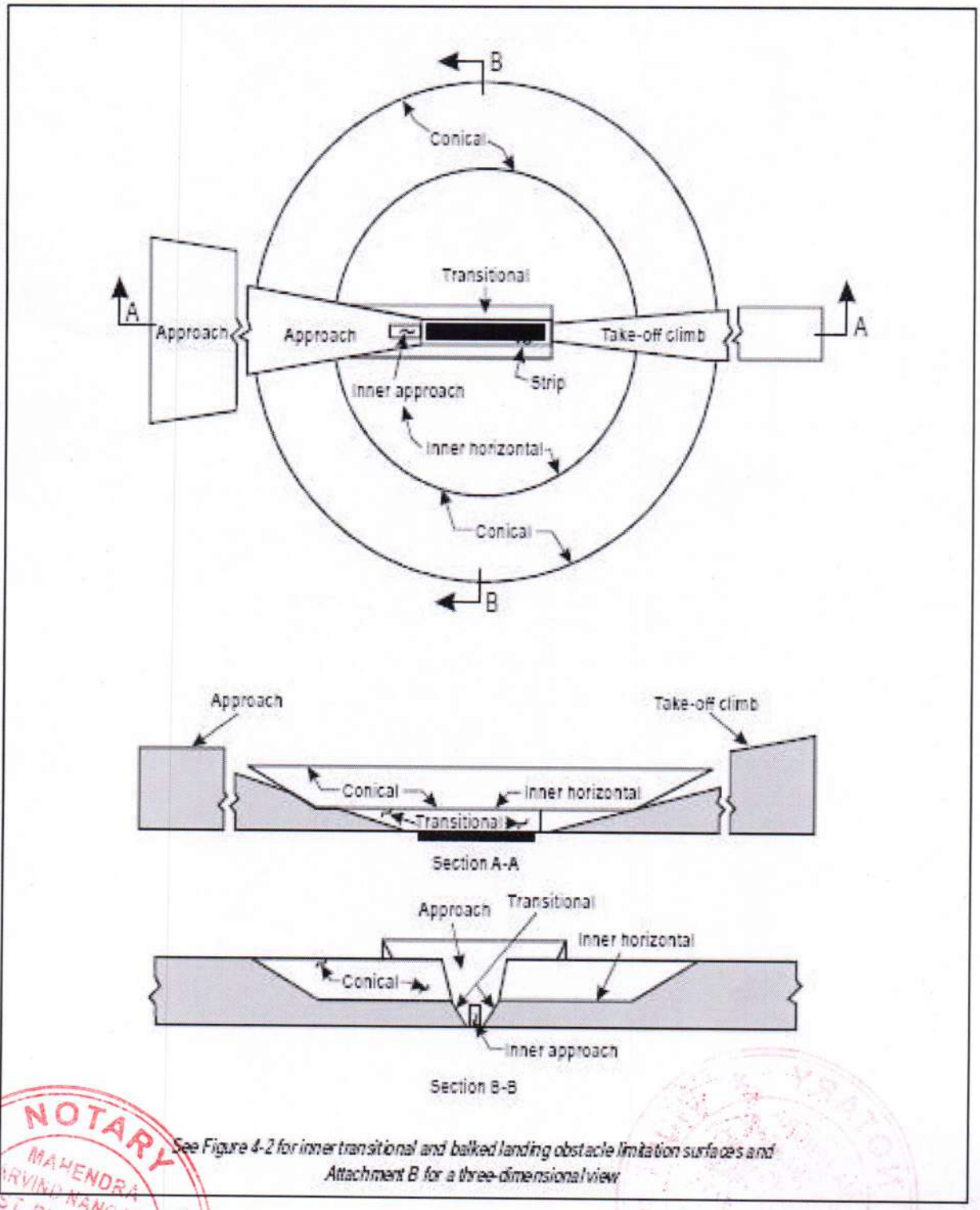
अनुसूची – VIII

परिशिष्ट – एच

ICAO Annex 14 Obstacle Limitation Surfaces (OLS)



See Figure 4-2 for inner transitional and balked landing obstacle limitation surfaces and Attachment B for a three-dimensional view

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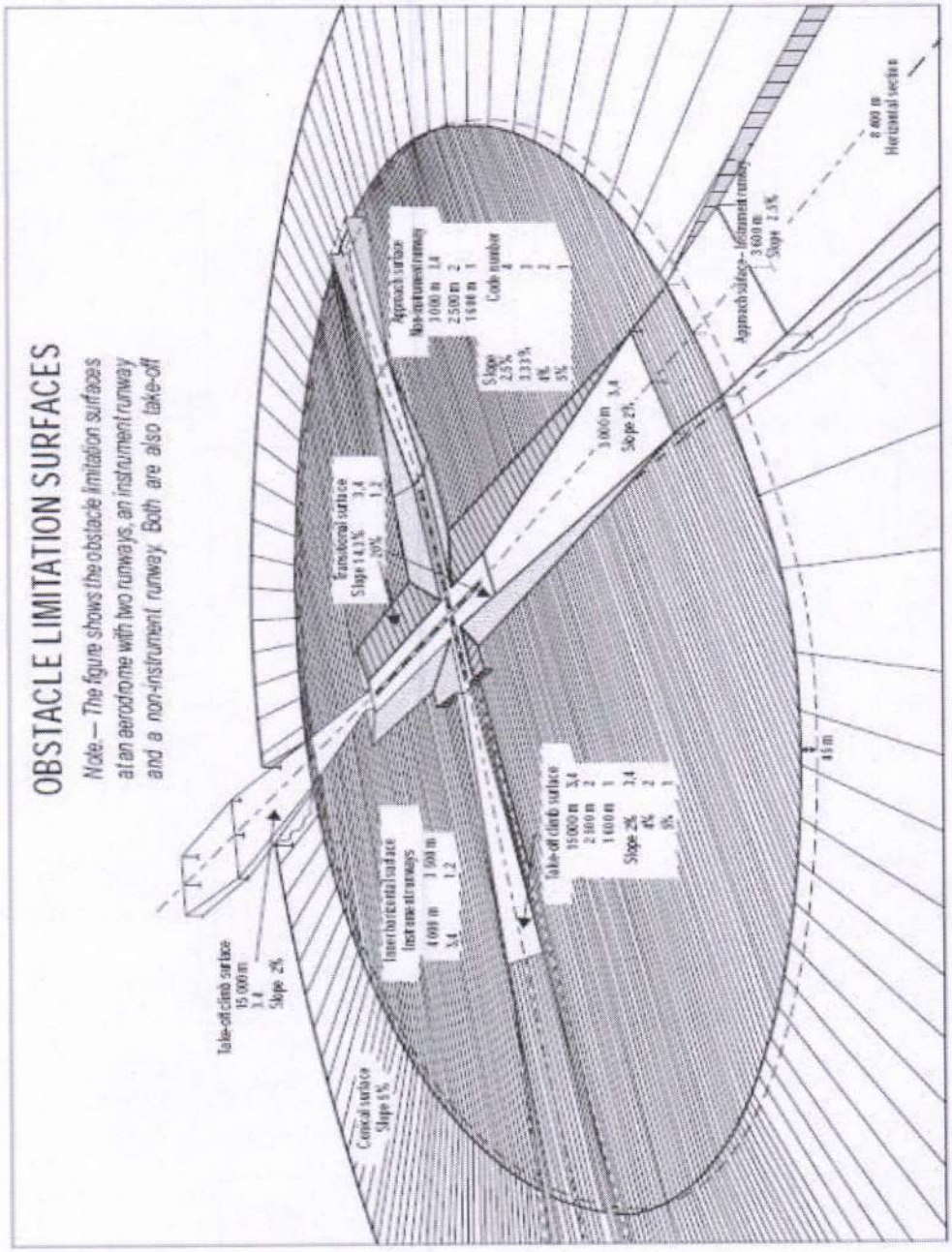
अनुसूची – VIII

परिशिष्ट – आई

Inner approach, inner transitional and balked landing obstacle limitation surfaces



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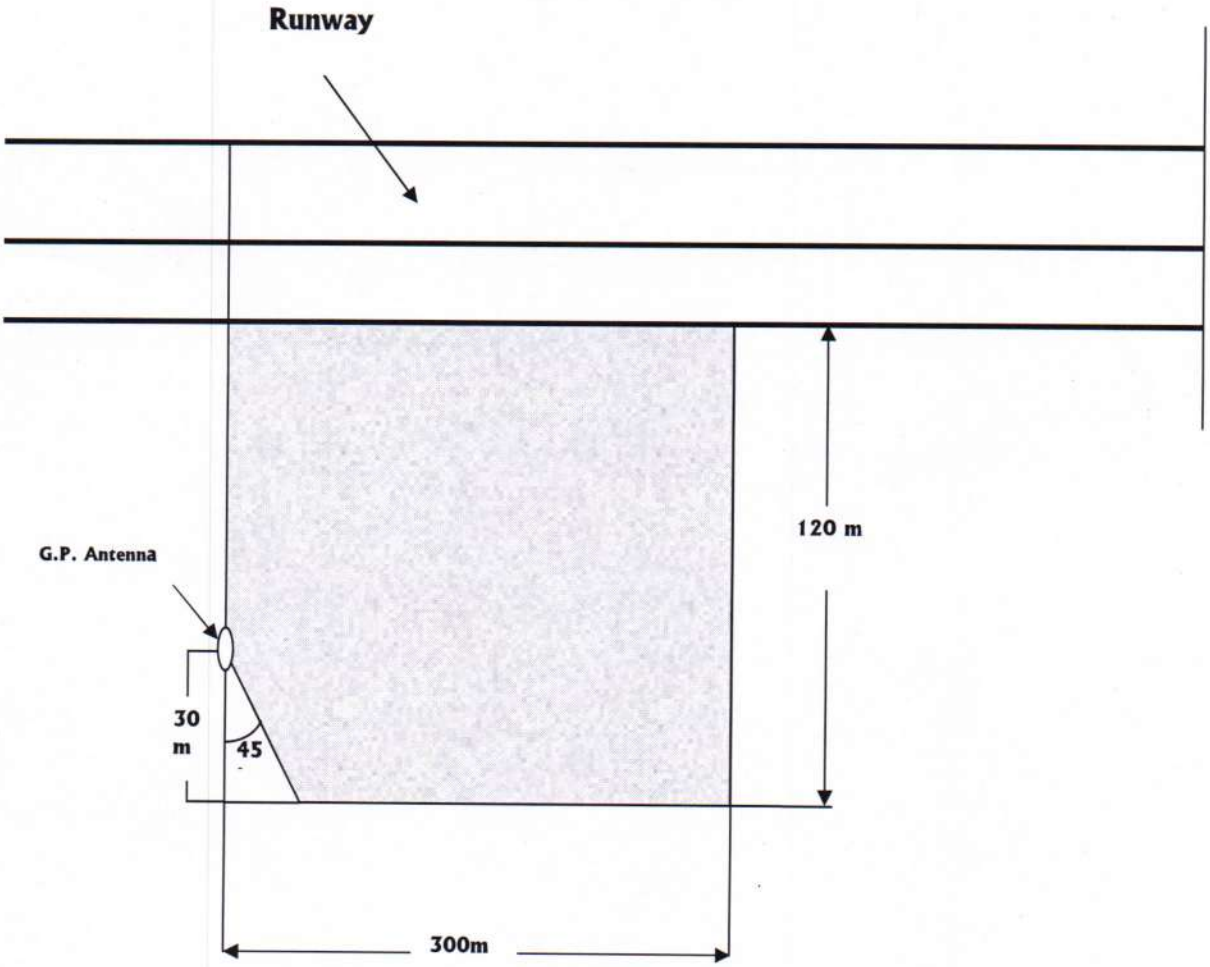
अनुसूची – VIII

परिशिष्ट – जे

Critical Area of G.P.



NOTARY
MAHENDRA ARVIND NANGARE
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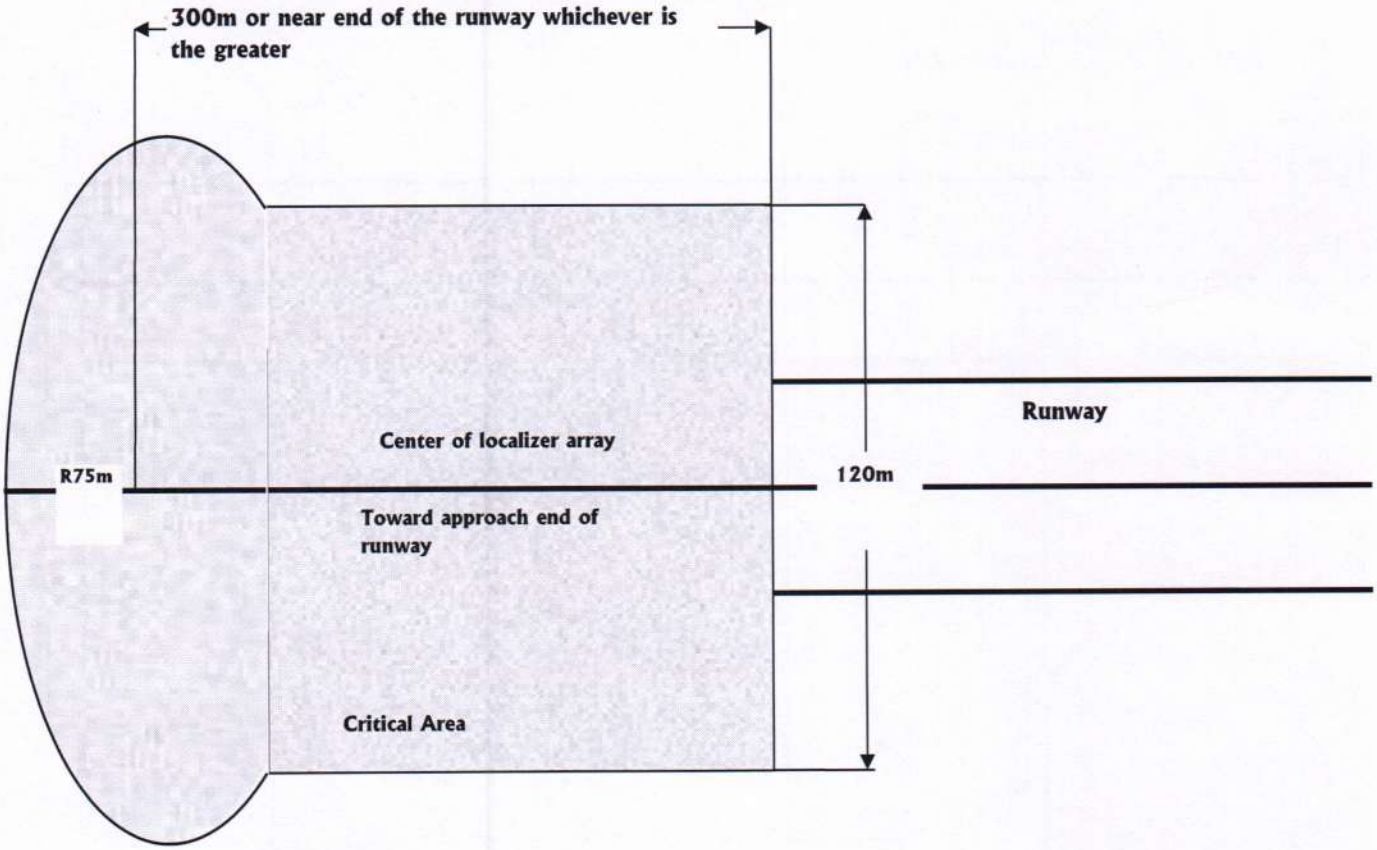
अनुसूची – VIII

परिशिष्ट – के

Critical Area of LLZ



NOTARY
MAHENDRA ARVIND NANGARE
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अनुसूची -VIII

परिशिष्ट -एल

अनुलग्नक 14 मानकों के आधार पर भवन/मस्तूल/चिमनी आदि की अधिकतम अनुपात ऊँचाई (मीटर में) (केवल कोड 3 अथवा 4 उपकरण धावनपथ हवाई अड्डों के लिए)

अनुलग्नक 10 मानकों (विभिन्न सी एन एस सुविधाओं संबंधी) तथा विभिन्न प्रक्रियाओं के लिए पी ए एन एस – ओ पी ए सतहों की सुरक्षा के लिए डी ओ वी 8168 मानकों के अनुसार भी अधिकतम अनुमत ऊँचाई को और अधिक प्रतिबंधित किया जा सकता है । भवन/मस्तूल/चिमनी आदि की अधिकतम अनुमत ऊँचाई की गणना के लिए अनुमत टॉप एलिवेशन में से साइट का साइट एलिवेशन घटाया जाएगा । निम्नलिखित तालिका केवल सांकेतिक है तथा किसी स्थल पर अनुमत ऊँचाई का किसी भी रूप में आश्वासन नहीं देती है ।

तालिका: अधिकतम अनुमत ऊँचाई (मीटर में)

इकाओ अनुलग्नक 14 सर्फेस (ऊँचाई मीटर में)	*धावनपथ पट्टी से दूरी (मीटर से)*														
	500	*1000*	*1500*	*2000*	*2500*	*3000*	*3500*	*4000*	*4500*	*5000*	*6000*	*7000*	*8000*	*9000*	*10000*
*एप्रोच सर्फेस **	*10*	*20*	*30*	*40*	*45*	*45*	*45*	*48*	*73*	*98*	*120*	*140*	*150*	*150*	*150*
*टेक ऑफ क्लाइम्ब सर्फेस **	*10*	*20*	*30*	*40*	*45*	*45*	*45*	*48*	*73*	*98*	*120*	*140*	*150*	*150*	*150*
*इनर हॉरिजेन्टल सर्फेस (आई एच एस)***	*45*	*45*	*45*	*45*	*45*	*45*	*45*	*45*	-	-	-	-	-	-	-
*कॉनिकल सर्फेस ***	-	-	-	-	-	-	-	-	*70*	*95*	*145*	*195*	*245*	*295*	*300*

* अनुमत टॉप एलिवेशन, ए एम एस एल की गणना के लिए अनुमत ऊँचाई में रनवे एंड एलिवेशन जोड़ा जाए ।

** अनुमत टॉप एलिवेशन, ए एम एस एल की गणना के लिए अनुमत ऊँचाई में एयरोड्रोम एलिवेशन जोड़ा जाए ।

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Regd. No. 15432 DATE 07/10/2029 GOVERNMENT OF INDIA

अनुसूची -VIII

परिशिष्ट - एम

भारतीय विमानपत्तन प्राधिकरण (भा.वि.प्रा.) के नामित अधिकारियों की सूची

भारतीय विमानपत्तन प्राधिकरण ने नौ एन ओ सी प्रोसैसिंग कार्यालय स्थापित किए हैं जो कि दिल्ली, कोलकाता, मुंबई, चेन्नई, गुवाहाटी, हैदराबाद, बेंगलुरू, अहमदाबाद तथा नागपुर हवाईअडडे पर स्थित हैं। इन कार्यालयों के कार्यालयध्यक्ष नामित अधिकारी होते हैं। इस अधिसूचना के प्रावधानों तथा 2013 के एटीएमसी 2, एएआई द्वारा समय-समय पर यथासंशोधित, के निर्देशानुसार एन ओ सी कार्यालय कार्य करते हैं।

नामित अधिकारियों की सूची निम्न प्रकार से है:

1. क्षेत्रीय कार्यपालक निदेशक, एएआई, उ.क्षे., दिल्ली हवाईअडडा, दिल्ली
2. क्षेत्रीय कार्यपालक निदेशक, एएआई, पू.क्षे., कोलकाता हवाईअडडा, कोलकाता
3. क्षेत्रीय कार्यपालक निदेशक, एएआई, प.क्षे., मुंबई हवाईअडडा, मुंबई
4. क्षेत्रीय कार्यपालक निदेशक, एएआई, द.क्षे., चेन्नई हवाईअडडा, चेन्नई
5. क्षेत्रीय कार्यपालक निदेशक, एएआई, पूर्वोत्तर क्षे., गुवाहाटी हवाईअडडा, गुवाहाटी
6. महाप्रबंधक-समन्वयन प्रभारी, एएआई, हैदराबाद हवाईअडडा
7. महाप्रबंधक-समन्वयन प्रभारी, एएआई, बंगलुरू हवाईअडडा
8. विमानपत्तन निदेशक, एएआई, अहमदाबाद हवाईअडडा
9. विमानपत्तन निदेशक, एएआई, नागपुर हवाईअडडा

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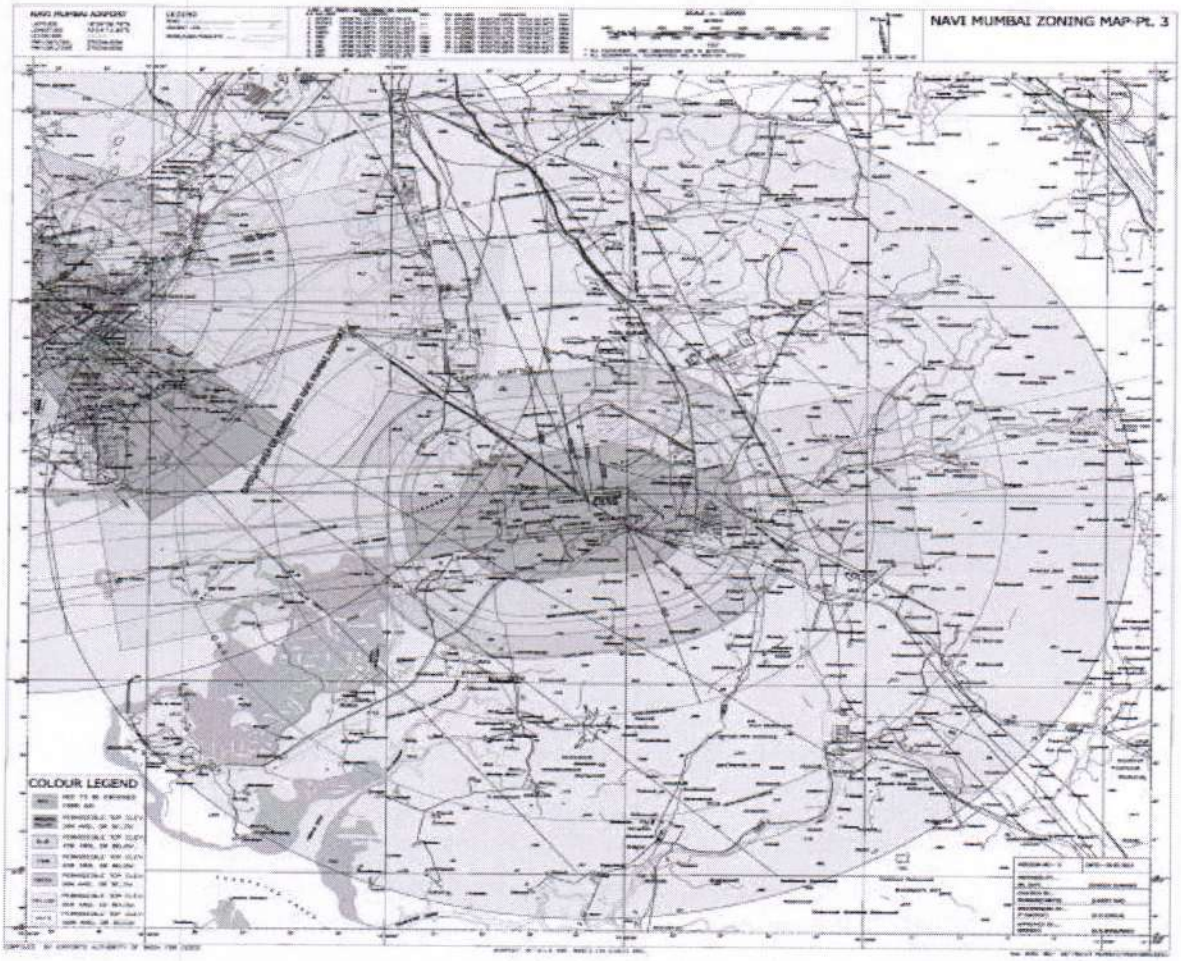
अनुसूची- IX



[सं. ए वी. 24032/259/2015-ए.ए.आई.]

अरुण कुमार, संयुक्त सचिव

NOTARY GOVERNMENT OF INDIA MAHENDRA SRIVARDHANGARE DIST. THANE (MAH.)

MINISTRY OF CIVIL AVIATION

NOTIFICATION

New Delhi, the 30th September, 2015

G.S.R.751 (E).—The Central Government, being of opinion that it is necessary and expedient to do so for the safety of aircraft operations, proposes to make the following certain rules, in exercise of the powers conferred by sub-section (1) and clause (o) and clause (r) of sub-section (2) of section 5 read with section 9A of the Aircraft Act, 1934 (XXII of 1934) (hereinafter referred to as the said Act), and in supersession of the Ministry of Civil Aviation notification number S.O.84(E), dated the 14th January, 2010 published in the Gazette of India, Part II, section 3, sub-section (ii), except as respect things done or omitted to be done before such supersession. The objections or suggestions on the draft S.O. were called from the stakeholders and are considered by the Government to the extent admissible. In the public interest the rules are notified by seeking exemption from putting the rules again in the public domain.

1. **Short title and commencement.— (1)** These rules may be called the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Application .—** These rules shall apply to all civil and defence aerodromes listed in Schedule III to Schedule VII, as amended from time to time.

3. Definitions.— In these rules, unless the context otherwise requires, —

(i) "Act" means the Aircraft Act, 1934 (XXII of 1934);

(ii) "aerodrome" includes civil and defence airports, airstrips, communication, navigation and surveillance facilities used for the aeronautical purposes in India;

(iii) "aerodrome elevation" means the elevation of the highest point of the landing area as specified in Schedule III to Schedule VII;

(iv) "Authorised officer" means the officer authorised by the defence authorities for the purposes of these rules;

(v) "Airports Authority" means the Airports Authority of India constituted under section 3 of the Airports Authority of India Act, 1994 (55 of 1994);

(vi) "Colour Coded Zoning Map" of an airport means the map, prepared and certified by the Airports Authority indicating the areas around the airport in different colour coded grids with the permissible heights above mean sea level for the purpose of aerodrome safeguarding and a model Colour Coded Zoning Map of Navi Mumbai International Airport is given at Schedule IX;

(vii) "Designated officer" means the officer of Airports Authority of India responsible for processing and/or issuance of No Objection Certificate as specified in Appendix M of Schedule VIII;

(viii) "No Objection Certificate" means the certificate issued under rule 5;

(ix) "structure" includes building, mast, tower, chimney, poles, transmission lines, elevated roads or viaducts or bridges and elevated railway lines, wind farms and all other man-made structures;

(x) Words and expressions used but not defined in these rules shall have the meanings respectively assigned to them in the Act.

4. Restrictions on constructions, erections, trees, etc.— (1) No structure shall be constructed or erected, or any tree planted or grown on any land within a radius not exceeding twenty kilometers from the Aerodrome Reference Point of the civil and defence aerodromes, as specified in Schedule III to Schedule VII, without obtaining a No Objection Certificate for the height clearance, except in cases specified in sub-rule (2) of rule 7.

(2) No structure shall be constructed or erected, or any tree planted or grown on any land within the areas specified in Schedule I of the civil and defence aerodromes, as listed in Schedule III to Schedule VII, except for essential navigational aids and other installations required for aeronautical purposes.

(3) No structure higher than the height specified in Schedule II, shall be constructed or erected and no tree, which is likely to grow or ordinarily grows higher than the height specified in the said Schedule shall be planted on any land within a radius of twenty kilometers from the Aerodrome Reference Point.

(4) The level roads and level railway lines within one kilometer of the airport boundary wall shall also be subject to issuance of the No Objection Certificate.

5. Issuance of No Objection Certificate.— (1) The No Objection Certificate in respect of civil aerodromes shall be issued by the designated officer on behalf of the Central Government in respect of civil aerodromes.

(2) The No Objection Certificate in respect of defence aerodromes shall be issued by the authorised officer in accordance with Schedule I and Schedule II, subject to such other conditions as the said authorised officer may deem fit.

(3) In case of State owned and private aerodromes, licensed by the Directorate General of Civil Aviation, the No Objection Certificate for the protection of obstacle limitation surfaces (OLS) at such airports shall be issued by the designated officer and the procedure in cases of State owned and private aerodromes, not licensed by the Directorate General of Civil Aviation, shall be regulated in the manner as specified in rule 13.

(4) The application for issuance of No Objection Certificate in respect of civil aerodromes, shall be made by the applicant to the designated officer through the No Objection Certificate Application System (NOCAS), accessible on the website of the Airports Authority at www.aai.aero.

6. Issuance of Colour Coded Zoning Map.— The Colour Coded Zoning Maps (CCZM) shall be issued by the Airports Authority based on the latitude & longitude of the area in respect of civil aerodromes which shall indicate through different colour coded grids, the permissible heights in the areas around the airport, falling within the radius not exceeding twenty kilometers from the Aerodrome Reference Point. The CCZM shall be available at AAI website www.aai.aero.

7. Approval for construction of buildings, structures, etc.— (1) After considering the No Objection Certificate issued by the designated officer or the authorised officer, the concerned Local, Municipal or Town Planning and Development Authorities shall approve the construction of buildings or structures not exceeding the Permissible Top Elevation. Local, Municipal or Town Planning and Development Authorities shall also consider the existing building regulations or bye-laws or any other law for the time being in force before approving the construction of buildings or structures.

(2) In cases of aerodromes where the Colour Coded Zoning Maps has been issued, the Local, Municipal or Town Planning and Development authorities shall, in accordance with the height specifications provided in such Colour Coded Zoning Maps, approve the construction of the structures, as per the existing building regulations or bye laws or any other law for the time being in force:

Provided that no such approval shall be given by the Local, Municipal or Town Planning and Development authorities for sites which lies in approach, take off and transitional areas of an airport or in any other area, marked in the Colour Coded Zoning Map for the compulsory obtaining of No Objection Certificate from the designated officer or authorised officer.

(3) The Local, Municipal or Town Planning and Development authorities shall certify on the sanction plan that the Floor Space Index or Floor Area Ratio and the related height of the building or structure is within the permissible elevation as indicated in the Colour Coded Zoning Map for the given site.

(4) The Local, Municipal or Town Planning and Development Authorities shall submit the details of structures approved under sub-rule (1) and sub-rule (2) to the concerned designated officer or the authorised officer within a period of thirty days from the date of such approval.

8. Clearances for siting towers of fixed wireless stations.— (1) The clearances in respect of siting towers of fixed wireless stations shall be issued by the Standing Advisory Committee on Radio Frequency Allocation (SACFA) of the Ministry of Communication & Information Technology, Government of India, taking into consideration the heights above mean sea level specified in the Colour Coded Zoning Map.

(2) The Standing Advisory Committee on Radio Frequency Allocation (SACFA) of the Ministry of Communication, Government of India, shall submit the details of siting towers of fixed wireless stations approved under sub-rule (1) to the concerned designated officer or the authorised officer within a period of thirty days from the date of such approval.

9. Processing of No Objection Certificate cases.— (1) Processing of NOC cases in respect of civil aerodromes shall be carried out at nine Airports Authority offices one each at Delhi, Kolkata, Mumbai, Chennai, Guwahati Hyderabad, Bengaluru, Ahmedabad and Nagpur airports.

(2) The designated officer available at the offices specified in sub-rule (1) shall be responsible for the processing of applications and issue of No Objection Certificate and/or issue authorization for issuance of NOC for height clearance by concerned designated officer with respect to the civil aerodromes.

(3) A Panel of Chartered Engineers and Surveyors may be assigned by the Airports Authority to carry out physical verification of details of Site Elevation and Coordinates as submitted by the applicant. The expenses of the same shall be borne by the applicant.

(4) The officer in-charge of the corporate office at the headquarters of the Airports Authority in New Delhi shall supervise the functioning of the regional and station level offices.

10. Duties of designated officer.— (1) The designated officers, specified in Appendix M of Schedule VIII, shall be responsible for issuance of No Objection Certificate in respect of civil aerodromes and shall co-ordinate with the respective Local, Municipal or Town Planning and Development authorities in granting approval for construction of buildings or structures.

(2) The designated officer shall forward the copy of NOCs issued by him under sub-rule (1) above to the concerned airport operator and respective Local, Municipal or Town Planning & Development authorities.

11. Appellate Committee.— (1) There shall be an Appellate Committee consisting of the following, namely:-

(a) Joint Secretary (Airports), Ministry of Civil Aviation, Government of India – Chairperson;

(b) Joint Director General of Civil Aviation (Aerodrome), Directorate General of Civil Aviation – Member;

(c) Member (Air Navigation Services), Airports Authority of India – Member; and

(d) One technical expert having knowledge in the field of communication or air traffic management – Member.

(2) If any person or Local, Municipal or Town Planning and Development authorities or any airport operator is aggrieved with the decision of the Designated officer, such person or entity may appeal to the Appellate Committee for redressal of his/their grievances with respect to the height permissible under these rules.

(3) The cases for reference to the Appellate Committee specified in sub-rule (2) shall be received and processed by the corporate office at the headquarters of the Airports Authority in New Delhi.

12. Responsibilities of local authorities and airport operators.— (1) For the effective verification, monitoring and controlling the obstructions around the airports, it shall be the responsibility of the Local, Municipal or Town Planning and Development authorities and the airport operator to ensure that the height of the structures and their locations are in accordance with the approved building plans and the No Objection Certificate issued by the concerned designated officer or the authorised officer.

(2) For the purposes of sub-rule (1), the Local, Municipal or Town Planning and Development authorities and the airport operator shall develop appropriate mechanism with necessary trained manpower and equipment so as to verify the height of the structures, site elevations and site location or coordinates in World Geodetic System 1984 (WGS84).

13. Procedure to be followed in case of State owned and private airports not licensed by Directorate General of Civil Aviation.— (1) In case of State owned or private aerodromes not licensed by the Directorate General of Civil Aviation, the concerned State Government shall be responsible for the protection of obstacle limitation surfaces at such airports:

Provided that the designated officer shall give guidance to the State Government on the protection of obstacle limitation surfaces, whenever such guidance is sought by the concerned State Government.

14. Development and up gradation of aerodromes.— (1) The approved master plan of the aerodromes shall be considered for drawing and protecting the various obstacle limitation surfaces to ensure its development and future expansion or up-gradation.

(2) The designated officer or the authorised officer, before issuing the No Objection Certificate in respect of development or upgradation of any aerodrome (including its runway dimension), shall take into consideration the proposed communication, navigation and surveillance (CNS) facilities and the procedure for Air Navigation Service Operations (PANS-OPS) for height clearance at a given airport.

(3) Necessary consultation with the concerned stakeholders shall be carried out by the airport developer, airport operator or by the Air Navigation Service provider, as the case may be, at the time of development of master plan of a Greenfield airport or planning of major airport expansion or the installation of new communication, navigation and surveillance facilities at the existing airports.

(4) The aerodrome developer or operator and ANS provider, as the case may be, shall submit the approved master plan of the aerodrome and the proposed development or up gradation of any aerodrome (including

NOTARY GOVERNMENT OF INDIA

its runway dimensions, communication, navigation and surveillance (CNS) facilities and the procedure for Air Navigation Service Operations (PANS-OPS) to the concerned designated officer).

15. Procedure in case of violations.— The cases of violations where the height of any existing building, structure or tree on any land within the limits specified in rule 4 exceeds the height specified in Schedule I and Schedule II, or any other violation arising out of non-compliance of the provisions of these rules, shall be dealt in accordance with the provisions of the Aircraft (Demolition of Obstructions caused by Buildings and Trees etc.) Rules, 1994.

16. Savings.—Nothing in these rules shall affect the height clearances assessed and duly issued under the notifications issued by the Government of India in the Ministry of Civil Aviation *vide* notification numbers S.O. 84(E) dated the 14th January, 2010, and S.O 1589(E) dated the 30th June, 2008, during their assessment validity period of eight years for the buildings and twelve years for the structures such as masts, chimney and towers etc., within which the applicants have to complete the structures and obtain the completion certificate from the concerned authorities:

Provided that in cases where the construction work has not started during the initial validity period of five years for the buildings or within seven years for the structures such as mast, chimney, etc., revalidation shall not be considered and the height of such buildings or structures shall be reassessed in accordance with the provisions of these rules.

SCHEDULE - I

Purpose: Schedule- 1 indicates the No Construction Zones (NCZ) i.e. the areas around the Aeronautical Ground Aids (AGA) and Communication Navigation & Surveillance (CNS) facilities which need to be kept free from all obstructions for the safety and regularity of aircraft operations.

1. **Runway**

1.1. **Runway Strip:** The Land area specified below shall be completely free from all obstacles as provided hereunder (Refer Appendix-1 of Schedule - I):-

1.1.1. The land comprising within the Runway strip of uniform width of 150 meters on either side of centerline which extends to 60 meters beyond each extremity of Runway, along the extended centerline of a Runway of code 3 or code 4, equipped with Instrument Approach Procedure.

1.1.2. The land comprising within the Runway strip of uniform width of 75 meters on either side of centerline which extends to 60 meters beyond each extremity of Runway, along extended centerline of the Runway of code 1or 2, equipped with Instrument Approach Procedure and for non-Instrument runway of code 3 or 4.

1.1.3. The land comprising within the Runway strip of uniform width of 40 meters on either side of centerline which extends to 60 meters beyond each extremity of Runway ,along extended centerline of the non-Instrument Runway of code 2.

1.1.4. The land comprising within the Runway strip of uniform width of 30 meters on either side of centerline which extends to 30 meters beyond each extremity of Runway, along extended centerline of the non-instrument runway of code 1.

1.2. Installation of Extra High Tension, High Tension lines shall not be permitted within 1500 metres of the Inner edge of the approach and take-off climb surface.

2. **Frangibility Requirement**:

2.1. Any equipment or installation required for air navigation purposes which must be located:

(a) On that portion of the runway strip within:

i) 75 meters of the Runway centerline where the Runway code is 3 or 4 or

ii) 45 meters of the Runway centerline where Runway code is 1 or 2; or

(b) on a runway end safety area, a taxiway strip or within the distances specified in CIVIL AVIATION REQUIREMENTS SECTION-4, SERIES 'B', PART I Aerodrome Design and Operations or

(c) on a clearway and which would endanger an aircraft in the air,

shall be frangible and mounted as low as possible.

2.2 Any equipment or installation required for air navigation purposes which must be located on or near a strip of precision approach Runway ILS category I, II or III and which-

(a) is situated on that portion of the runway strip within 77.5 meters of the Runway centerline where the code number is 4 and code letter is F; or

(b) is situated within 240 meters from the end of the runway strip and within-

(i) 60 meters of the extended runway centerline where Runway code is 3 or 4

(ii) 45 meters of the extended Runway centerline where Runway code is 1 or 2; or

(iii) penetrates the inner approach surface, the inner transitional surface or the balked landing surface,

shall be frangible and mounted as low as possible.

3. Communication, Navigation and Surveillance (CNS) Facilities

3.1. **Very High Frequency Omni Range (VOR)/collocated Distance measuring Equipment (DME) and Very High Frequency Direction Finder (VHF DF)**: A land area within the 300 meters radius of the facility.

3.2. **Localizer or LLZ** (a component of ILS, providing azimuth guidance): the land area bounded by the following namely (Refer diagram at Appendix-L of Schedule VIII) :-

3.2.1. A line 300 meters in the direction of approach or nearest end of the runway, whichever is greater from localizer antenna and perpendicular to the runway.

3.2.2. A line 60 meters from the centerline of localizer antenna on both side and parallel to the runway.

3.2.3. A line containing centre of localizer antennas and perpendicular to the runway; and

3.2.4. Area within circle of 75 meters radius with centre at middle of the antenna system;

3.3. **Glide Path** (a component of ILS providing vertical guidance): the area bounded by the following, namely (Refer diagram at Appendix-K of Schedule VIII):-

3.3.1. A line 300 meters in the direction of approach from the glide path facility;

3.3.2. A line containing glide path antenna and perpendicular of runway;

3.3.3. Near edge of the runway from the glide path;

3.3.4. A line 30 meters in the directions away from the runway and parallel to it.

3.4. **Locators or Markers Beacons**: The land within a radius of 30 meters of the site of markers and locator beacons.

3.5. **Airport Surveillance Radar (ASR)**: No structure will be permitted on the land above the level of 3 meters below the pedestal height up to the distance of 500 meters from Radar antenna.

3.6. **Air Routes Surveillance Radar** (ARSR): No structure will be permitted on the land above the level of 5 meters below the pedestal height up to the distance of 200 meters from Radar antenna.

3.7. **Monopulse Secondary Surveillance Radar/ Secondary Surveillance Radar** (MSSR/SSR): The distance and the height restriction shall be the same as in respect of the Airport Surveillance Radar or Air Routes Surveillance Radar, depending upon operational usage.

3.8. **Microwave Link**: On corridor of 30 meters on either side of the direct line of azimuth and 10 meters below from the direct line of sight in the vertical plane;

3.9. **Ultra High Frequency (UHF) Link:** On a corridor of 30 meters on either side of the direct line of the azimuth and 10 meters below from the direct line of sight in the vertical plane.

3.10. **En-route Beacons**: Land within a radius of 30 meters around the antenna.

3.11. **Remote Receiver:** Land within a radius of 1525 meters of the site.

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3.12. **Stand-alone Distance Measuring Equipment / Automatic Dependence Surveillance – Broadcast (DME/ADS-B)**: No structure will be permitted on land above the level of 3 meters below the antenna base upto a distance of 150 meters from the antenna.

3.13. **Airport Surface Detection Equipment (ASDE) or Surface Movement Radar (SMR):** No structure will be permitted on the land above the level of 2 meters below the antenna base up to the distance of 200 meters from Radar antenna.

3.14. **Advanced Surface Movement Guidance and Control Systems (A-SMGCS) Reference Transmitter:** No structure will be permitted on the land above the level of 5 meters below the antenna base up to the distance of 200 meters from Radar antenna.

3.15. **A-SMGCS Multi-Lateration (MLAT)**: No structure will be permitted on the land above the level of 2 meters below the antenna base up to the distance of 200 meters from Radar antenna.

3.16. **Ground Based Augmentation System (GBAS) Reference Receiver**: No structure will be permitted on land up to the distance of 100 meters from antenna.

3.17. **Ground Based Augmentation System VHF Data Broadcast (GBAS VDB) station**: No structure will be permitted on the land up to the distance of 300 meters from antenna

3.18. **GBAS VDB monitoring station**: No structure will be permitted on the land up to the distance of 300 meters from antenna.

3.19. **Global Position System (GPS) Pseudolite Restriction:** No GPS Pseudolite shall be used within the approach funnel of any runway or within the airport where GNSS/GBAS based operation has been planned/exist.

3.20. **Global Navigation Satellite System (GNSS) repeater restriction**: No GNSS repeater shall be installed/use in approach funnel and within the 500 meter from the basic strip where GNSS/GBAS based operation has been planned/exist.

4. Definitions and Explanation.-

Some of the definitions of the terms used in the notifications have been provided below. For other terms, the CIVIL AVIATION REQUIREMENTS SECTION-4, SERIES 'B', PART I Aerodrome Design and Operations, ICAO annex 14, Annex 10 and Doc.8168 may be referred.

i) **Runway**: A defined rectangular area on a land aerodrome prepared for the landing and take-off of aircraft.

ii) ***Runway end safety area (RESA).*** An area symmetrical about the extended runway centre line and adjacent to the end of the strip primarily intended to reduce the risk of damage to an aeroplane undershooting or overrunning the runway.

iii) **"Runway Strip"** A defined area including the runway and stopway, if provided, intended:

a) to reduce the risk of damage to aircraft running off a runway; and

b) to protect aircraft flying over it during take-off or landing operations.

iv) **"Runway Code"**, means the Runway Code number specified in column (1), in relation to the Runway length specified in column (2), of the Table below:-

Table 1.1 DIMENSION OF RUNWAY STRIP

RUNWAY		INSTRUMENT RUNWAY		NON-INSTRUMENT RUNWAY	
Runway Code	Aerodrome Reference Field Length (ARFL) in (Meter)	Width Extending laterally on either side of Runway Centre Line (Meter)	Length beyond Runway End/Stop way (Meter)	Width Extending laterally on either side of Runway Centre Line (Meter)	Length beyond Runway End/Stop way (Meter)
(1)	(2)	(3)	(4)	(5)	(6)
1.	<800	75	60	30	30
2.	800<1200	75	60	40	60
3.	1200<1800	150	60	75	60
4.	1800 & above	150	60	75	60

v) **"Approach funnel"** in relation to (Refer Appendix-1 of Schedule -I):-

(a) **Instrument Runway Code 3 and 4**, means the area in the shape of an isosceles trapezium having the longer parallel side 4800 meters long (2400 meters on either side of the extended centerline of the runway) and smaller parallel side 300 meters long (150 meters on either side of the extended centerline of the runway), where the smaller and longer parallel sides are placed at a distance of 60 meters and 15060 meters respectively, from the end of the runway and at right angles to the extended centerline;

(b) **Instrument Runway (Precision) Code 1 and 2**, means the area in the shape of an isosceles trapezium having the longer parallel side 4650 meters long (2325 meters on either side of the extended centerline of the runway) and smaller parallel side 150 meters long (75 meters on either side of extended centreline of the runway) where the smaller and longer parallel sides are placed at a distance of 60 meters and 15060 meters respectively, from the end of the runway and at right angles to the extended centerline;

(c) **Instrument Runway (Non Precision) Code 1 and 2**, means the area in the shape of an isosceles trapezium having the longer parallel side 900 meters long (450 meters on either side of the extended centerline of the runway) and smaller parallel side 150 meters long (75 meters on either side of the extended centerline of the runway), where the smaller and longer parallel sides are placed at a distance of 60 meters and 2560 meters respectively, from the end of the runway and at right angles to the extended centerline;

(d) **Non-Instrument Runway Code 3 and 4**, means the area in the shape of an isosceles trapezium having the longer parallel side 750 meters long (375 meters on either side of the extended centerline of the runway) and smaller parallel side 150 meters long (75 meters on either side of the extended centerline of the runway), where the smaller and longer parallel sides are placed at a distance of 60 meters and 3060 meters respectively, from the end of the runway and at right angles to the extended centerline;

(e) **Non-Instrument Runway Code 2**, means the area in the shape of an isosceles trapezium having the longer parallel side 580 meters long (290 meters on either side of the extended centerline of the runway) and smaller parallel side 80 meters (40 meters on either side of extended centreline of the runway) where the smaller and longer parallel sides are placed at a distance of 60 meters and 2560 meters respectively, from the end of the runway and at right angles to the extended centerline;

(f) **Non- Instrument Runway Code 1** means the area in the shape of an isosceles trapezium having longer parallel side of 380 meters long (190 meters on either side of the extended centreline of the runway) and smaller parallel side 60 meters (30 meters on either side of extended centreline of the runway) where the smaller and longer parallel sides are placed at a distance of 30 meters and 1630 meters respectively from the end of the runway and at right angles to the extended centreline. The diagrams of runway strip and approach funnel of instrument runway code 1,2,3 and 4 and non–instrument runway code 3 and 4 have been shown in the Appendix-1 of Schedule-I ;

vi) **"Instrument Runway"** means a runway served by visual aids and non-visual aids providing directional guidance adequate for a straight in approach and intended for the operation of aircraft using instrument approach procedures;

vii) **Non-Precision Approach Runway**- means an instrument runway served by visual aids and a non-visual aid providing at least directional guidance adequate for a straight-in approach;

viii) **Precision approach runway, category I** – An instrument runway served by Instrument Landing System and/or MLS and visual aids intended for operations with a decision height not lower than 60 meters and either a visibility not less than 800 meters or a runway visual range not less than 550 meters.

ix) **Precision Approach Runway, category II**- An instrument runway served by Instrument Landing System and or MLS and visual aids intended for operations with a decision height not lower than 60 meters but not lower than 30 meters and a runway visual range not less than 350 meters.

x) **Precision Approach Runway, Category III**- An instrument runway served by Instrument Landing System (ILS) and/or MLS to and along with surface of the runway and –

(a) **ILS CAT IIIA**- intended for operations with a decision height lower than 30 meters, or no decision height and a runway visual range not less than 200 meters.

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(b) **ILS CAT III**B- intended for operations with a decision height lower than 15 meters, or no decision height and a runway visual range less than 200 meters but not less than 50 meters.

(c) **ILS CAT III**C- intended for operations with no decision height and no runway visual range limitations.

xi) **"Non-Instrument Runway"** means a runway intended for operations of the aircraft using visual approach procedure.

xii) **"Very High Frequency Omni Range, Terminal Very High Frequency Omni Range, And Doppler Very High Frequency Omni Range"** means the facilities operating in the Very High Frequency band of frequencies 112 to 118 MHz, radiate signals whereby an aircraft with the help of an instrument in its cockpit when tuned to the ground equipment frequency automatically gets its direction with respect to the facility and helps an aircraft to navigate on a predetermined course or home to an airport served by the facility.

xiii) **"Instrument Landing System (ILS)"** means the facility which serves to help an aircraft to make a safe landing on the runway in conditions of poor visibility and comprises of the following component facilities, namely:-

(a) **Localizer** facility which radiates Very High Frequency Signals which when picked up by an aircraft guide it onto the centerline of the runway in the horizontal plane and is normally situated about 305 meters from the runway end;

(b) **Glide Path** facility radiates Ultra High Frequency signals and is normally situated about 275 meters to 305 meters from the runway threshold and offset about 122 meters to 137 meters from the centerline of the runway and provides the glide angle information to a landing aircraft with the help of an instrument in the cockpit which when tuned to the glide path frequency indicates whether the aircraft is flying up or down or along the correct glide angle;

(c) **Outer Marker or Outer Locator** facility operating on 75 MHz in the Very High Frequency band is normally installed along the extended centerline of the runway at a distance between 3.5 and 6 nautical miles (1 nautical mile=1853 meters) and produces radiation pattern to indicate the landing aircraft, the pre-determined distance from the threshold along the Instrument Landing System glide path;

xiv) "**Radar**" includes-

(a) **Airport Surveillance Radar (ASR)** which is a radar facility serving an aerodrome to scan the air traffic within 50 to 60 nautical miles of the aerodrome;

(b) **Air Routes Surveillance Radar (ARSR)** or Secondary Surveillance Radar is a high power long-range radar covering a distance of 200 nautical miles approximately and it scans air traffic to a larger distance than Airport Surveillance Radar;

xv) **Communication and Navigational** facilities include-

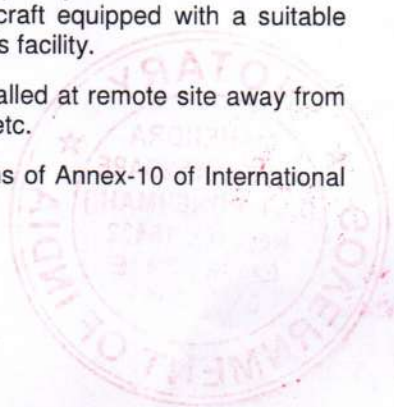
(a) Microwave Link which is a radio facility whereby mostly intelligence/data is carried to the Air Traffic Control Display site;

(b) Ultra High Frequency Link which is a radio relay facility operating in Ultra High Frequency Band;

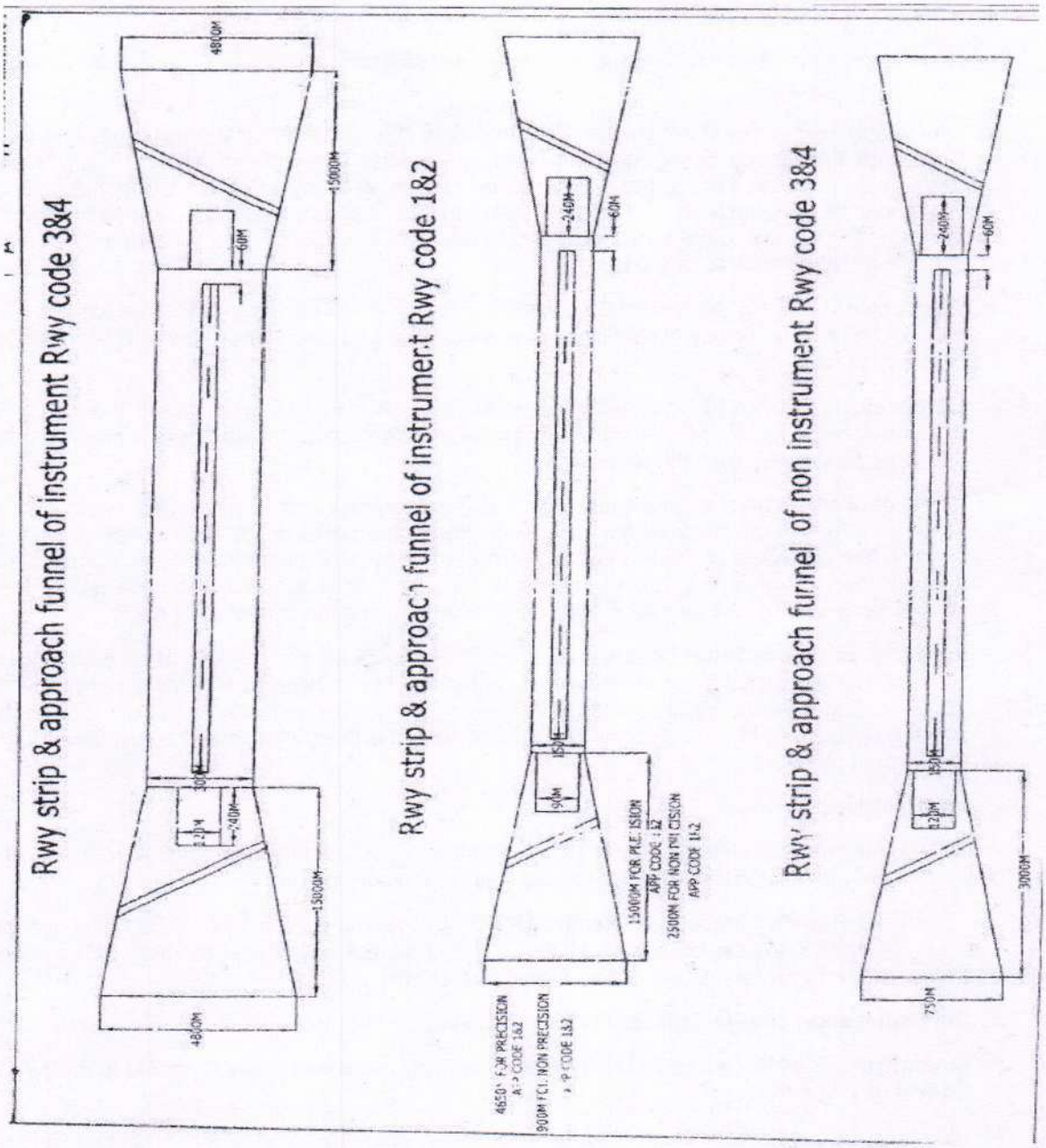
(c) Beacons which are radio transmitters operating in the Medium Frequency band from 200 to 400 KHz radiating omni directionally in the horizontal plane and an aircraft equipped with a suitable cockpit instrument can get its location automatically with respect to this facility.

(d) Remote Receivers which are radio receiving stations (HF Band) installed at remote site away from factory or industrial areas to avoid interference link man-made static, etc.

Note: Location of Navigational Aids shall be determined as per the provisions of Annex-10 of International Civil Aviation Organization.



Appendix-1 to Schedule -I



NOTARY
MAHENDRA
ARVIND NANGARE
DIST PUNE (MAH.)
Reg. No. 15432
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SCHEDULE-II

Purpose:

The height or permissible elevation for the structure, requiring grant of NOC, shall be calculated based upon the International Civil Aviation Organization (ICAO) Annex 14 Obstacle Restriction and Removal, Annex 10 the Radio Communication, Navigation and Surveillance (CNS) aids and Doc 8168, Vol II defining the operational requirements for minimum altitudes of various segments of published or proposed instrument approach procedures.

This annexure–II defines various OLS surfaces, requirements w.r.t. CNS and PAN-OPS, procedure to be followed while applying and processing the NOC for height clearance.

1. **Obstacle Limitation Surfaces (based on ICAO Annex 14 and DGCA India Civil Aviation Requirements (CARs) on Aerodrome Design and Operations) are as under:**

1.1 **Take-off climb surface**-The dimensions of the take-off climb surface shall not be less than the dimensions specified in the table given below except that if a runway is meant for takeoff, a lesser length may be adopted for the takeoff climb surface where such lesser length would be consistent with procedural measures adopted to govern the outward flight of aeroplanes.

Table 2.1 -Dimensions and Slopes of Obstacle Limitation Surfaces

(Runways Meant for Take-Off)

Surface and dimension *	Code Number		
	1	2	3 or 4
(1)	(2)	(3)	(4)
TAKE OFF CLIMB			
Length of inner edge	60 meters	80 meters	180 meters
Distance from runway end	30 meters	60 meters	60 meters
Divergence (each side)	10%	10%	12.5%
Final width	380 meters	580 meters	1200 meters 1800 meters**
Length	1600 meters	2500 meters	15000 meters
Slope	5%	4%	2%

* All dimensions are measured horizontally.

**When the intended track includes changes of heading greater than 15 degree for operations conducted in IMC, VMC by night.

1.2 Transitional Surface

1.2.1 The outer limit of the transitional surface is determined by its intersection with the plane containing inner horizontal surface and the slopes of transitional surfaces are as given below, namely:-

(i) Precision Approach Runway — 14.3% (1:7)

(ii) Non Precision Runway — 14.3% (1:7) for code 3 & 4
20% (1:5) for code 1 & 2

(iii) Non-Instrument Runway — 14.3% (1:7) for code 3 & 4
20% (1:5) for code 1 & 2;

The slope of the transitional surface shall be measured in a vertical plane at right angles to the centre line of the runway;

1.2.2 The elevation of a point on a lower edge shall be –

(a) along the side of approach surface, equal to the elevation of approach surface at that point; and

(b) along the strip, equal to the elevation of nearest point on the centre line of the Runway or its extension;

1.3 Approach Surface

1.3.1 The approach surface shall be established for each runway strip in the direction of intended landing of the aeroplanes and the limits and slopes are given table below:

1.3.1.1 Instrument Runway

Inner Edge of Approach Surface:

Length of Inner edge - 150 meters for Code No. 1 and 2

- 300 meters for Code No. 3 and 4

Distance from runway threshold - 60 meters

Divergence -15% on either side

Length & Slope of Approach Surface: as given in table 2.2

Table 2.2 -Approach Surface Slope of Instrument Runway

Runway		Precision Approach Runway		Non Precision Approach Runway		
Code No.	Aerodrome Reference Field Length (meter)	First Section Length & (Meter) Slope	Second Section Length (Meter) & Slope	First Section Length (Meter) & Slope	Second Section Length (Meter)& Slope	Horizontal Section (Meter)
1.	<800	3000 2.5%	**12000** 3%**	2500 3.33%	- -	- -
2.	800<1200	3000 2.5%	**12000** 3.00%**	2500 3.33%	- -	- -
3.	1200<1800	3000 2%	3600 2.5%	3000 2%	3600 2.5%	**8400***
4.	1800 and Above	3000 2%	3600 2.5%	3000 2%	3600 2.5%	**8400***

* Total length of approach surface for runway code number 3 and 4 with precision and non-precision shall be 15000 meters.

** Total length of approach surface for Precision approach Runway Code number 1 and 2 shall be 15000 meters.

1.3.1.2 **Non-Instrument runway**

Inner Edge of Approach Surface:

Length of Inner edge - 60 meters for Code No. 1

- 80 meters for code No. 2

- 150 meters for Code No. 3 and 4

Distance from runway threshold - 30 meters for code 1

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- 60 meters for code No. 2, 3 and 4

Divergence -10% on either side

Length & Slope of Approach Surface: as given in table 2.3

Table 2.3 -Approach Surface Slope of Non-Instrument Runway

Runway		Length and slope of approach surface	
Code No.	Aerodrome Reference Field Length (meter)	Length (Meter)	Section Slope
1.	<800	1600	5%
2.	800<1200	2500	4%
3.	1200<1800	3000	3.33%
4.	1800 & above	3000	2.5%

1.3.1.3 Aerodrome where there are more than one runway with over-lapping approach areas and associated surface, most stringent of the two would be the applicable criteria.

1.3.1.4 For determining the approach, the physical extremities of the runway shall only be considered. In case of displaced threshold the permissible height shall be calculated based on approach surface and transitional surface with respect to the runway extremity or displaced threshold whichever is more restrictive.

1.3.1.5 At Aerodromes, where the proposals for runway extension exist, the requisite surface shall be determined from the proposed extension as well as from the existing runway strip/associated clearway, as applicable and the lower of the two elevations shall be permitted. The elevation of the associated runway extremity/displaced threshold/proposed extension of runway shall be the datum for approach surface.

1.3.1.6 The slope of the approach surface shall be measured in a vertical plane containing the centerline of the runway.

1.4 Inner Horizontal Surface (IHS)

1.4.1 Dimensions and permissible heights of Inner Horizontal Surface are given in the table below:

Table 2.4 -Dimensions and Permissible Heights of Inner Horizontal Surface

Runway		Instrument		Non-Instrument	
Code No.	Aerodrome Reference Field Length (meter)	Radius (Meter)	Height (Meter)	Radius (Meter)	Height above Aerodrome Elevation (Meter)
1.	<800	3500*	45	2000*	45
2.	800<1200	3500*	45	2000*	45
3.	1200<1800	4000**	45	4000**	45
4.	1800 and Above	4000**	45	4000**	45

*For runway code number 1 and 2, radius of IHS shall be measured from the Aerodrome Reference Point (ARP).

** For runway code number 3 and 4, radius of IHS shall be measured from the runway extremity.

1.4.1.1 The reference datum for Inner-Horizontal Surface shall be the aerodrome elevation as defined in clause (g) of the Explanation to this notification.

1.4.1.2 For Runway code 3 and 4, the Inner Horizontal Surface shall be a composite pattern, which consists of two circular areas centered at the two ends with a radius of 4000 meters. These areas shall be joined tangentially to form an elliptical shape as shown in Appendix-A of Schedule VIII.

1.4.1.3 Where it is required to protect two or more widely spaced long runways, a more complex pattern involving four or more circular areas are formed. These areas should be joined tangentially by straight lines and the Inner Horizontal Surface shall be defined by the external limits of the resulting pattern (Refer Appendix -A of Schedule VIII).

1.4.1.4 When two aerodromes are close to each other with overlapping circuits the Inner Horizontal Surface will be drawn as prescribed in para 1.4.1.3. The inner horizontal surface of these two aerodromes shall be joined tangentially to form one common Inner Horizontal Surface.

1.4.1.5 In case of common horizontal surface serving two aerodromes, the elevation of the Inner Horizontal Surface will be referenced to the lower of the two aerodromes.

1.5 Conical Surface

1.5.1 The conical surface shall be projected upwards and outwards from the periphery of the Inner Horizontal Surface. The slope 5% (1:20) of the conical surface shall be measured in a vertical plane perpendicular to the Inner Horizontal Surface. The reference datum for Conical Surface shall be the aerodrome elevations (Refer to Appendix -B of Schedule VIII for illustration of the various surfaces including the conical surface).

Note: Where a part of Inner Horizontal Surface and conical surface lies below the approach/take-off climb surface, the permissible heights shall be the lowest of the applicable surfaces.

1.6 Outer Horizontal Surface (OHS)

1.6.1 The Outer Horizontal Surface shall extend to 15000 meters from the Aerodrome Reference Point for Aerodrome with runway code 3 and 4.

1.6.2 In case of Aerodrome with runway Code 2, the Outer Horizontal Surface shall extend to 14740 meters from Aerodrome Reference Point for Instrument runways and 13740 meters for Non-Instrument runways.

1.6.3 Where combined Outer Horizontal Surface is established for two Aerodromes, the Outer Horizontal Surface shall be centered on the Aerodrome Reference Point of the Aerodrome of higher category.

1.6.4 Outer Horizontal Surface for Aerodrome with runway code No.1 shall not be established.

1.6.5 The Outer Horizontal Surface, would be defined such that the Conical Surface may continue to be extended at 5% slope to a point wherein the permissible maximum height of *300 meters (above aerodrome elevation) is reached and thereafter this surface is maintained upto 15 kilometers from Aerodrome Reference Point. Construction(s) protruding above these surfaces shall normally not be permitted. Obstructions existing in the area should be marked or lighted.

***Note: In case of Defence Aerodromes, the permissible maximum height in conical and OHS shall be 150 meters above aerodrome elevation.**

1.6.6 In order to avoid abrupt vertical changes in surfaces, the surfaces beyond the conical surfaces will slope laterally at 1:7 from edges of the approach and take off surfaces between the permissible heights of 150 meters to 300 meters (For illustration refer to Appendix -B of Schedule VIII).

1.6.7 The datum for Outer Horizontal Surface shall be the aerodrome elevation.

1.7 The Inner Approach, Inner Transitional and Balked Landing Surfaces (collectively referred as Obstacle Free Zone or OFZ):

1.7.1 **Obstacles Free Zone** shall be established for a runway equipped with precision approach (ILS) category I, II and III operations. The zone shall be kept free from fixed objects other air navigation aids, which must be near the runway, to perform their function, mounted on light weight frangible fixtures.

Note: Obstacles Free Zone for runway code No. 1 and 2 are not established.

The dimensions and slopes of the Obstacles free zone (Code 3 and 4) are given below.

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1.7.1.1 The inner approach surface

Width	120 meters
Distance from Threshold	60 meters
Length	900 meters
Slope	2%

1.7.1.2 The inner transitional surface

Slope	33.3%

1.7.1.3 Balked Landing Surface

Length of the Inner edge	120 meters
Distance from Threshold	1800 meters
Divergence	10%
Slope	3.33 %

2 **Protection of Service volume of various Communication, Navigation and Surveillance Facilities** (based on ICAO Annex 10 Navigational Aids)

2.1 **Very High Frequency Omni Range (VOR), Terminal Very High Frequency Omni Range (TVOR), and collocated Very High Frequency Omni Range Distance Measuring Equipment (VOR DME)** - No structure (located beyond the area of 300M radius as specified in Annexure I) shall subtend a vertical angle greater than 1.5 degree at the centre of the Very High Frequency Omni Range counterpoise from the horizontal plane passing through the counterpoise.

2.2 **Stand-alone Distance Measuring Equipment (DME)** - No steel towers, power lines, metal buildings (located beyond the area of 150M radius as specified in Annexure I) shall protrude elevation angle of 3 degree measured from the base of Distance Measuring Equipment antenna.

2.3 **Localizer**

2.3.1 Within ± 10 degrees azimuth in front of LLZ antenna, an object (located beyond the area specified in Annexure I) should not subtend an angle of elevation more than 0.75 degrees at the centre of antenna array.

2.3.2 Within ± 10 degrees to ± 35 degrees LLZ azimuth in front of antenna an object (located beyond the area specified in Annexure I) should not subtend an angle of elevation more than 1.1 degree.

2.3.3 Notwithstanding any thing in para 2.3.1 and 2.3.2, in all airports having/intended to have cat II and cat III ILS, all object in sector of ± 18 degree for medium aperture antenna localizer and ± 15 degree for wide aperture LLZ antenna, upto the distance of 1050M beyond threshold, to be analysed for their potential multipath effects on the performance of ILS.

2.4 **Glide Path**

Beyond areas specified in Annexure I and within ± 8 degrees azimuth in front of the glide path antenna (in the direction of approach), a building/structure should not subtend an angle of elevation of more than 1.1 degree at antenna base.

2.5 **Airport Surveillance Radar (ASR);**

2.5.1 **Wherever airport is served or proposed to be served by a single ASR, following criteria shall be applicable:**

2.5.1.1 Beyond 500 meters from particular Radar site, the height of the permissible structures may be increased at the rate of 0.05 per meter, upto a point wherein the height of the permissible structure does not protrude above the line drawn from a point 10% below the minimum sector altitude at the farthest point (from Radar site) or any other designated MSA at different distance in same sector whichever is closer to horizon, to the centre of antenna pedestal, considering the Minimum Sector Altitude (MSA) in that particular sector. Beyond the above stated point no large object would be permitted to protrude above the line drawn from a point 10% below the minimum sector altitude at the farthest point (from Radar site) or any other designated MSA at different distance in same sector whichever is closer to horizon to the centre of antenna pedestal depending on the minimum Sector Altitude in that particular sector (For illustration refer to Appendix -C of Schedule VIII).

Note: Large object means the structure/s in isolation or collectively subtending azimuth angle of 0.4 degree or above at Radar antenna. In case of cluster of buildings wherein the gap between the two adjacent buildings sub tends an azimuth angle of less than 0.4 degree on the antenna pedestal, the entire cluster should be considered as one object.

2.5.2 **Wherever airport is served or proposed to be served by Multiple Radars (more than one ASR), operational and integrated, following criteria shall be applicable:**

2.5.2.1 In case only one ASR is installed and the proposed ASRs are yet to be operationalized and integrated, the existing ASR will be considered for height calculations as per the provisions of 2.5.1.

2.5.2.2 After multi radar system is operationalized and integrated, the maximum height permissible in the integrated system will be considered for calculation of height to the applicant. However, from the radar performance requirement point of view, the structures are to be examined, as follows, to ensure that there is no degradation of radar performance.

I. Within one kilometer of any ASR in the system, structures shall be examined from the respective radar as per para 2.5.1.

II. Between one and two kilometer, the metallic and large structures shall be examined from respective ASR as per para 2.5.1.

III. Structures which are Non -metallic and are not termed as large objects may be permitted to higher height as per IV below, subject to condition that other structure(s) in vicinity do not form cluster with the structure under examination.

IV. Objects beyond two kilometer from any one of the ASRs, highest permissible height among integrated & operational ASR sites shall be permitted as per para 2.5.1

Note: Above criterion will not be applicable for wind farms, high tension lines and electromagnetic source of interference.

2.6 **Air Route Surveillance Radar (ARSR)**

Beyond 200 meters from particular Radar site the height of the permissible structures may be increased at the rate of 0.05 meter per meter, upto a point wherein the height of the permissible structure does not protrude above an angle of elevation of more than 0.5 degree at the antenna pedestal or an angle equal to antenna tilt angle set during last flight inspection whoever is higher. Beyond the above stated point no large object would be permitted to protrude above the line drawn at an angle of 0.5 degree from antenna pedestal or an angle equal to antenna tilt angle set during last flight inspection whichever is higher. Large object means the structure subtending azimuth angle of 0.4 degree or above at Radar antenna. In case of cluster of buildings wherein the gap between the two adjacent buildings sub tends an azimuth angle of less than 0.4 degree on the antenna pedestal, the entire cluster should be considered as one object (For illustration refer to Appendix -D of Schedule VIII).

2.6.1 **Monopulse Secondary Surveillance Radar / Secondary Surveillance Radar (MSSR/SSR)**

Same as Air Surveillance Radar/Air Route Surveillance Radar depending on operational usage.

2.7 **Automatic Dependence Surveillance –Broadcast (ADS-B)**

Beyond 150m from particular ADS-B site, the height of the permissible structures does not protrude above the line drawn from a point 10% below the minimum sector altitude at the farthest point (from ADS-B site) or any other designated MSA at different distance in same sector whichever is closer to horizon, to the centre of the antenna pedestal of ADS-B.

2.8 **Advance Surface Movement Guidance and Control System (A-SMGCS):**

No structure should be built on the relevant area of the airport surface which blocks the line of sight between any of the sensors of the Advance Surface Movement Guidance and Control System and the relevant operational area. In case there is an operational or safety/security requirement to add a structure on the airport surface which may obstruct the line of sight between Surface Movement Radar (SMR) antenna//sensors, AAI would augment the system to meet the Advance Surface Movement Guidance and control system operational requirement.

2.8.1 **Surface Movement Radar (SMR)**

Beyond the distance of 200 M. from SMR antenna, no object should protrude the line of sight to nearest point of designated coverage volume of said SMR.

2.8.2 Beyond the distance of 200 M from A-SMGCS Ref TX no object should protrude the line of site to nearest point of designated coverage volume of said ref TX and corridor between ref TX and MLAT of 5 Mx5 M.

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2.8.3 Beyond the distance of 200 M from A-SMGCS MLAT no object should protrude the line of designated coverage volume of said ref TX and a corridor between ref TX and MLAT of 5 Mx5 M.

2.9 **Indian Land Uplink Station (INLUS)/Indian National Reference Station (INRES) of GPS Aided Geo Augmented Navigation (GAGAN) System**

No structure will be permitted to protrude the above the plane inclined at elevation angle of 2 degree form the horizontal surface drawn at the level of antenna of Indian Land Uplink Station and Indian National Reference Station of GPS Aided Geo Augmented Navigation system which is a part of Global Navigation Satellite System (GNSS).

2.10 **Very High Frequency (VHF)/ Remote Controlled Air to Ground communication (RCAG)** – no structure shall be allowed to protrude above the lowest line of sight of coverage of designated service volume of facility without proper mitigation.

2.11 **Wind Turbine Generators/ Wind Farms**- No Wind Turbine Generator/s shall be installed upto a distance of 10 KM in line of sight of the Radar Antenna of all Static Air Defence Radars and upto 8 KM from VOR and Airport Surveillance Radar (ASR).

2.12 **Electricity Power Transmission Lines**

2.12.1 No High Tension (HT) or Low Tension (LT) line shall be permitted to pass through the sensitive area of Localizer and glide path.

2.12.2 All HT lines will not be permitted to the following area until and unless these are shielded by permanent structures:-

a. Localizer, with in ±18 degree, all HT lines will be permitted only up to an angle of elevation of 0.5 degree from the localizer. If these HT line are on the radial, these may be permitted to 0.75 degree elevation. In the sector between ± 18 degree to ± 35 degree line may be permitted up to the elevation angle of 0.75 degree.

b. Glide Path, all HT lines will be permitted only up to an angle of elevation of 0.5 degree from the Glide Path. If the HT line is on the radial, it may be permitted to 0.75 degree elevation.

c. VOR, HT lines shall be permitted below 0.5 degree at counterpoise and if these lines are on the radial, they may be permitted up to 1 degree.

d. RADAR, power line above 11 KVA and up to 100 KVA may not be permitted up to 1 km and above 100 KVA up to 2 KM

3. Procedure for Air Navigation Services Operation (PANS-OPS) criteria (based on ICAO Document 8168, Volume II):

3.1 In order to achieve the lowest possible operating minima for aircraft operation, it is necessary to protect not only the Annex 14 OLS but also to safeguard the PANS-OPS [ICAO Document 8168] Surfaces. The limit of PANS-OPS surfaces extend up to 30NM from the facility i.e. VOR or NDB serving the aerodrome. Considerations need to be given to the objects which penetrate the PANS-OPS surfaces, regardless whether or not they penetrate Annex 14 OLS. Such obstacle may result in an operational penalty like higher Obstacle Clearance Altitude/Height (OCA/H) and introduction of longer approach segment. Therefore, while examining the cases for issue of NOC from the considerations of Annex 14 and Annex 10 criteria as provided in para 1 and 2 above, the operational criteria needs to be considered based on the provisions of Documents 8168, Vol.-II. It needs to be ensured that the minimum altitudes of the following segments, published or the proposed, are not infringed:

i. Minimum Sector Altitude (MSA)

ii. Minimum Holding Altitude (MHA)

iii. Minimum Vectoring Altitude (MVA)

iv. Minimum Altitude of Initial and Intermediate Segments

v. OCA/H (Straight-in-and Circling) for all aircraft categories

vi. STARs /SIDs procedure altitude.

vii. Basic ILS Surface

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3.2 Criterion specified in Doc 8168 Vol. II (PANS-OPS) for designing instrument procedures shall not be used for creating new structures as PANS-OPS surfaces are not intended to replace Annex 14 OLS as planning surfaces for creating new structures."

3.3 For the obstacles located even outside the limits of Annex 14 OLS, it shall be ensured that PANS-OPS surfaces of the published instrument approach procedures are not penetrated.

Note 1: Instrument approach procedures of all the civil aerodromes in India have been published in the AIP India under the section "Aerodrome". In the published procedures, the minimum altitudes of the various segments of instrument approach procedures have been specified.

Note 2: The minimum obstacle clearance criteria are applied as per the provisions of International Civil Aviation Organization (ICAO) Document 8168 Volume II. Normally for minimum sector altitudes (Applicable upto 30 NM from the facility on which procedure is designed), minimum vectoring altitudes, minimum holding altitudes and for the initial approach an obstacle clearance of 1000 feet is applied.

Note 3: Final approach areas of Very High Frequency Omni Radio Range (VOR)/Non Directional Beacon (NDB) have been illustrated in Appendix -E of Schedule VIII).

4. Shielding criteria

The principle of shielding is applicable w.r.t. Natural Terrain, already penetrating one of the obstacle limitation surfaces of an airport and it is not likely to be removed. The shielding criteria as explained below is applicable w.r.t. AGA and CNS surfaces.

4.1 The principle of shielding will not to be applied in:

I. Transitional surface area,

II. Approach surface areas, within 4000 meters of the inner edge of approach surface.

III. Inner Horizontal Surface (IHS), within a distance of 2500 meters from the runway centre line. In case of multiple runways, area encompassed by 2500M from centerline of all runways.

4.2 The following criteria shall be followed for the purpose of applying shielding criteria for the proposed structure with respect to existing natural terrain.

4.2.1 Proposed (shielded) object located beyond a distance of 2500M from runway centerline:

(i) Draw a line joining the centre point of the plot to the nearest runway end (runway code no. 3 & 4) or ARP (code 1 & 2) as the case may be. Shielding will be applicable w.r.t. applicable terrain within the area bounded by the two lines drawn parallel to the above line, at a distance of 600M on either side. A line, across the highest point of applicable reference (shielding) terrain, perpendicularly to the above parallel lines shall be drawn to delineate the areas for different type of shielding i.e. negative or equal to the horizontal plane passing through top of reference terrain (For the illustrations refer to Appendix–F and Appendix-G of Schedule VIII).

(ii) If the proposed structure is lying between the aerodrome and the reference terrain, a negative shielding of 10% shall be applicable. The shielding benefit of a horizontal plane, equal to reference terrain height, shall be provided in the area located in the opposite side away from the aerodrome (For the illustrations refer to Appendix–F and Appendix-G of Schedule VIII).

4.3 Communication Navigation Surveillance (CNS) Parameters:

For CNS facilities, shielding benefit could be provided to the structures in cases wherein such structures (shielded) are in the shadow of the highest terrain of permanent nature. Shadow for this purpose is defined as an area falling below a line drawn from the top and both the extremities of the terrain of permanent nature, to the facility and extrapolation of the same plane behind from the said obstacle.

5. Conduct of Aeronautical Study and CNS Simulation Study

5.1 **The Aeronautical Study**, as referred to in the Civil Aviation Requirements Section-4, Series 'B', Part I on Aerodrome Design and Operations and ICAO Annex 14, may be conducted to determine that the existing object or the proposed new object would not adversely affect the safety or significantly affect the regularity of operations of aeroplanes in pursuance of the ICAO provisions as given below:

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Note 1: New objects or extensions of existing objects should not be permitted above the conical surface and the inner horizontal surface except when, in the opinion of the appropriate authority, after aeronautical study it is determined that the object would not adversely affect the safety or significantly affect the regularity of operations of aeroplanes.

Note 2: Existing objects above an approach surface, a transitional surface, the conical surface and inner horizontal surface should as far as practicable be removed except when, in the opinion of the appropriate authority, after aeronautical study it is determined that the object would not adversely affect the safety or significantly affect the regularity of operations of aeroplanes.

5.1.1 The request for aeronautical study shall be considered by the Member (Air Navigation Services), Airports Authority of India, on case to case basis.

5.1.2 Aeronautical Study shall not be carried out in Approach and Transition surfaces.

5.1.3 Aeronautical Study, as per the established guidelines, shall be carried out by AAI, ICAO or any other agency, approved for the purpose by Ministry of Civil Aviation.

5.1.4 Based on the Aeronautical Study report, including a revised height clearance if necessary, shall be communicated to the applicant by AAI.

5.1.5 Guidelines are available at NOCAS at www.aai.aero.

5.2 **Communication Navigation Surveillance (CNS) Simulation study:** In case any structure is required to be made within aerodrome premises (airside and city side) by the Aerodrome Operator which creates obstruction from CNS point of view, a simulation study could be carried out to study the impact of this structure on the performance of the relevant facility and in case the study confirms that the impact would not hamper the operability of the facility, such structure could be permitted within the aerodrome premises.

6. Procedure for determining the maximum permissible heights:

The following steps shall be taken for calculating the maximum permissible heights for cases where there is a requirement of NOC from AAI or from Defence Authorities.

6.1 ICAO **Annex 14 Obstacle Limitation Surfaces Criteria:**

6.1.1 The site of the proposed buildings/installations shall be marked on the zoning map of the aerodrome, prepared by the aerodrome operator, where Annex 14 surfaces have been drawn *or plotted on the map generated by NOCAS based on the site co-ordinate(s) in WGS 84 system.*

6.1.2 If the site location is within the approach/take off surface, the permissible applicable heights in the approach/take off climb surface, transitional surface, Inner Horizontal Surface/conical surface shall be calculated.

6.1.3 If the site is located outside the approach/take off climb surface, the height shall be determined as per the location applicable to the relevant surface (Transitional, Inner Horizontal Surface, Conical or Outer Horizontal Surface).

6.2 **ICAO Annex 10 Communication, Navigation and Surveillance (CNS) Criteria:**

6.2.1 Determine the distance of the proposed site from the each communication, navigational and surveillance facility separately and calculate the applicable heights based on the provisions as contained in para 2 of Annexure II.

6.3 The permissible height from the above two criteria shall be the lowest as of 6.1 and 6.2 above.

6.4 **Procedure for Air Navigation Service Operations (PAN-OPS) Criteria:**

6.4.1 After having determined the combined applicable elevation, based on the OLS criteria and CNS criteria, it shall further be ensured that the PANS-OPS surfaces are not infringed and the minimum altitudes of the published/proposed segments of instrument approach procedures are fully protected. This has also been referred to at para 3 of this annexure.

6.4.2 The lowest elevation determined as above, based on the OLS, CNS and PANS-OPS criteria, shall be the permissible top elevation of the proposed structure for which No Objection Certificate may be issued by the designated officer of AAI or the Defence Authorities.

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6.5 No Objection Certificate Application System (NOCAS) for applying for height clearance w.r.t. Civil Airports:

6.5.1 AAI has introduced "No Objection Certificate Application System (NOCAS)" accessible at the AAI website www.aai.aero for online submission of NOC application for height clearance. NOCAS carries out calculations w.r.t. OLS and CNS criteria based on site co-ordinates and elevation provided by the applicant. It is mandatory for the applicant to provide surveyed site coordinates in WGS 84 system and site elevation from a Govt. entity or a Govt. approved agency. The applicants are first required to register themselves online and only thereafter, they can submit their applications for NOC. On registering in NOCAS, a NOCAS ID is generated which can be used for future reference including status check of the application. Guidelines for online submission of NOC application for height clearance are available at NOCAS at www.aai.aero.

6.5.2 A table of permissible heights w.r.t. Annex 14 OLS criteria at different distances from the runway (Code 3 or 4 Instrument runway) at an airport are given at Appendix-L of Schedule VIII.

6.6 The permissible heights given therein are only indicative w.r.t. OLS criteria only; detailed calculations w.r.t. CNS and PANS-OPS criteria are needed to arrive at the actual height permissible, which may be lower than the indicated.

7 Definitions and Explanation—

Description of Annex 14 Obstacle Limitation Surface for the purpose of the Schedule II shall be as given hereunder and the illustrations in respect thereof are given in Appendix –H, Appendix-I and Appendix-J of Schedule VIII.

(a) **Conical Surface** – A surface sloping upwards and outwards from the periphery of the inner horizontal surface.

The limits of the conical surface shall comprise:

(i) a lower edge coincident with the periphery of the inner horizontal surface; and

(ii) an upper edge located at a specified height above the inner horizontal surface.

The slope of the conical shall be measured in a vertical plane perpendicular to the periphery of the inner horizontal surface.

(b) **Inner Horizontal Surface** – A surface located in a horizontal plane above an aerodrome and its environs. The radius of outer limits of the inner horizontal surface shall be measured form a reference point or points established for such purpose.

(c) **Inner Approach Surface** – A rectangular portion of the approach surface immediately preceding the threshold. The limits of the inner approach surface shall comprise:

(i) an inner edge coincident with the location of the inner edge of the approach surface but of its own specified length;

(ii) two sides originating at the ends of the inner edge and extending parallel to the vertical plane containing the centerline of the runway; and

(iii) an outer edge parallel to the inner edge.

(d) **Inner Transitional Surface**- A surface similar to the transitional surface but closer to the runway. The limits of an inner transitional surface shall comprise:

(i) a lower edge beginning at the end of the inner approach surface and extending down the side of the inner approach surface to the inner edge of that surface, from there along the strip parallel to the runway centerline to the inner edge of the balked landing surface and from there up the side of the balked landing surface to the point where the side intersects the inner horizontal surface; and

(ii) an upper edge located in the plane of the inner horizontal surface.

(e) **Balked Landing Surface** – an inclined plane located at a specified distance after the threshold extending between the inner transitional surfaces. The limits of the balked landing surface shall comprise:

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(i) an inner edge horizontal and perpendicular to the centre line of the runway and located at a specified distance after the threshold;

(ii) two sides originating at the ends of the inner edge and diverging uniformly at a specified rate from the vertical plane containing the centre line of the runway; and

(iii) an outer edge parallel to the inner edge and located in the plane of the inner horizontal surface.

(f) **Take-Off Climb Surface (Annex 14) –** The surface shall be established for a runway meant for take-off. The limits of the take-off climb surface shall comprise:

(i) an inner edge horizontal and perpendicular to the centre line of the runway and located either at a specified distance beyond the end of the runway or at the end of the clear way when such is provided and its length exceeds the specified distance;

(ii) two sides originating at the ends of the inner edge of and diverging uniformity at a specified rate from the take-off to specified final width and continuing thereafter at that width for the remainder of the length of the take-off climb surface; and

(iii) an outer edge horizontal and perpendicular to the specified take-off track.

(g) **Aerodrome Elevation**- The elevation of the highest point of the landing area.

(h) **Aerodrome Reference Point** – The designated geographical location of an Aerodrome.

(i) **Threshold –** The beginning of that portion of the runway usable for landing.

(j) **Displaced Threshold** – A threshold-not located at the extremity of a runway.

(k) **Frangible Object** – An object of low mast designed to break, distort or yield on impact so as to present the minimum hazard to aircraft.

(l) **Obstacle** – All fixed (whether temporary or permanent) and mobile objects, or parts thereof, that are located on an area intended for surface movement or aircraft or that extend above a defined surface (indicated in annexure IV) intended to protect aircraft in-flight.

(m) **Obstacle Free Zone (OFZ)** –The airspace above the inner approach surface, inner transitional surfaces and balked landing surface and that portion of the strip bounded by these surfaces, which is not penetrated by any fixed obstacle other than low mast and frangible mounted one, required for air navigation purposes.

(n) **Runway** – a defined rectangular area on a land aerodrome prepared for the landing and take off of the aircraft.

(o) **Runway End Safety Area (RESA)** – An area symmetrical bout the extended runway centerline and adjacent to the end of the strip primarily intended to reduce the risk of damage to an aeroplane undershooting or overrunning the runway.

(p) **Runway Strip**- A defined area including the runway and stop-way, if provided, intended:-

(i) To reduce the risk of damage to aircraft running off a runway; and

(ii) To protect aircraft flying over it during take off or landing operations.

(q) **Clearway** – A defined rectangular area on the ground or water under the control of the appropriate authority selected or prepared as a suitable area over which an aeroplane may make a portion of its initial climb to specified height.

(r) **Stopway –** A defined rectangular area on the ground at the end of take off run available prepared as suitable area in which an aircraft can be stopped in case of an abandoned take-off.

(s) **Take-off Runway** – a runway intended for take-off only.

(t) **Obstacle Clearence Altitude/Height (OCA/H)** – The lowest altitude or the lowest height above the elevation of the relevant runway threshold or the aerodrome elevation as applicable used in establishing compliance with appropriate clearance criteria.

(u) **Declared Distances:-**

(i) **Take Off Run Available (TORA)** – The length of the runway declared available and suitable for the ground run of an aeroplane taking off.

(ii) **Take Off Distance Available (TODA)** – The length of take-off run available plus the length of clearway, if provided.

(iii) **Accelerate Stop Distance Available (ASDA)** – The length of take-off run available plus the length of stopway, if provided.

(iv) **Landing Distance Available (LDA)** – The length of the runway declared available and suitable for the ground run of an aeroplane landing.

(v) **Critical Area** – Critical area is an area of defined dimensions about the localizer and glide path antenna where vehicles including aircrafts are excluded during Instrument Landing System (ILS) operations. The critical area is protected because the presence of vehicles and/or aircraft inside its boundary will cause unacceptable discrepancies to the Instrument Landing System (ILS) signal in space.

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SCHEDULE III

AERODROMES OPERATED BY AIRPORTS AUTHORITY INDIA AND JOINT VENTURE COMPANIES

S. No.	Airport	State	Coordinates	Aerodrome Elevation in Meters	Runway	Dimension in Meters	Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	AGARTALA	TRIPURA	235326N 0911421E	14.63	18/36	2286X45	AAI
2	AGATTI	LAKSHWADEEP ISLANDS (U.T.)	104926N 0721037E	4	04/22	1204 x 30	AAI
3	AHMEDABAD (SVBPI AIRPORT)	GUJARAT	230416.28N 0723735.15E	57.44	05/23	3505 x 45	AAI
4	AIZAWL (TURIAL)	MIZORAM	234443N 0924822E	334	01/19	1190x27	AAI
5	AKOLA	MAHARASHTRA	204152N 0770332E	305	10/28	1219 x 45	AAI
6	AMRITSAR (RAJA SANSI)	PUNJAB	314217N 0744807E	231	16/34	3658 x 45	AAI
7	ASANSOL	WEST BENGAL	2340N 08701E	98	10/28	1826 x 45	AAI
8	AURANGABAD (CHIKAL THANA)	MAHARASHTRA	195152N 0752351E	582	09/27	2835 x 45	AAI
9	BALURGHAT	WEST BENGAL	251547N 0884754E	24	09/27	1097x30	AAI
10	BARAPANI SHILLONG	MEGHALAYA	254212N 0915841E	887	04/22	2286 x 45	AAI
11	BEHALA	WEST BENGAL	223022N 0881748E	3	18/36	861 x 30	AAI
12	BELGAUM (SAMBRA)	KARNATAKA	155131N 0743704E	759	08/26	1830 x 45	AAI
13	BENGALURU INTERNATIONAL AIRPORT (BIAL) DEVANHALLI	KARNATAKA	131155.92N 0774219.70E	914.68	09/27	4000x45	BIAL
14	BHAVNAGAR	GUJARAT	214515N 0721126E	13	07/25	1920 x 45	AAI
15	BHOPAL (RAJA BHOJ AIRPORT)	MADHYA PRADESH	231713N 0772013E	521.82	12/30	2744 x 45	AAI
16	BHUBNESHWAR(BIJU PATNAIK AIRPORT	ORISSA	201448N 0854907E	42.06	14/32	2743 x 45	AAI
17.	BILASPUR	CHATTISGARH	220000N 0820400E	274	06/24 17/35	1448 X 45 1455 X 45	AAI
18	CHAKULIA	JHARKHAND	222736N 0864237E	129	17/35	2221X45	AAI
19	CHENNAI	TAMIL NADU	125941.7N 0801031.8E	15.85	07/25 12/30	3658 X 45 2890 X 45	AAI
20	COCHIN INTERNATIONAL AIRPORT LTD (CIAL)	KERALA	100914N 0762425E	9.14	09/27	3400 x 45	CIAL
21	COIMBATORE (PEELAMEDU)	TAMIL NADU	110137N 0770230E	404	05/23	2990 x 45	AAI
22	COOCH BEHAR	WEST BENGAL	261946.8N 089281.6E	42	04/22	1069 x 30	AAI
23	CUDDAPAH	ANDRA PRADESH	1431N 07847E	131	11/29	1098 x 18	AAI
24	DEESA (PALANPUR)	GUJARAT	241604N 0721218E	145	06/24	1008 x 30	AAI
25	DEHRADUN (JOLLYGRANT)	UTTARAKHAND	301126N 0781056E	565	08/26	2140 x 45	AAI
26	DELHI IGI AIRPORT (PALAM)	DELHI	283407.42N 0770643.69E	236.83	10/28 09/27 11/29	3810 x 45 2813 x 45 4430 x 60	AAI Leased to DIAL
27	DIBRUGARH (MOHANBARI)	ASSAM	272852N 0950105E	110	05/23	2310 x 45	AAI

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S. No.	Airport	State	Coordinates	Aerodrome Elevation in Meters	Runway	Dimension in Meters	Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
28	DIMAPUR	NAGALAND	255300N 0934616E	148.43	12/30	2290 x 45	AAI
29	DONAKONDA	ANDHRA PRADESH	1550N 7930E	142	04/23	915X30	AAI
30	GONDIA	MAHARASHTRA	2131N 08020E	311.16	05/23	2290 x 45	AAI
31	GUWAHATI (LGBI AIRPORT)	ASSAM	260618N 0913508E	49.38	02/20	3103 x 45	AAI
32	GAYA	BIHAR	244453N 0845633E	115.82	10/28	2286 x 45	AAI
33	HUBLI	KARNATAKA	152147N 0750508E	661.72	08/26	1674 x 30	AAI
34	HYDERABAD (BEGUMPET)	ANDRA PRADESH	172709N 0782750E	531	09/27	3103 x 45	AAI
35	HYDERABAD INTERNATIONAL AIRPORT(HIAL) SHAMSABAD	ANDHRA PRADESH	171426N 0782544E	617	09/27	4260x60	JV Airport operated by HIAL
36	IMPHAL (TULIHAL)	MANIPUR	244551N 0935358E	774.2	04/22	2746 x 45	AAI
37	INDORE DEVI AHILYABAI HOLKAR AIRPORT	MADHYA PRADESH	224324N 0754820E	563.88	07/25	2750 x 45	AAI
38	JABALPUR	MADHYA PRADESH	231100N 0800337E	495	06/24	1988 x 45	AAI
39	JALGAON	MAHARASHTRA	205741.74N 0753728.43E	256	09/27	1700 x 45	AAI
40	JAIPUR (SANGANER)	RAJASTHAN	264927N 0754809E	385	09/27	3500 x 45	AAI
41	JHANSI	UTTAR PRADESH	2529N 07834E	244	15/33	1295 x 45	AAI (Under Army)
42	JHARSUGUDA	ORISSA	215451N 0840303E	228	06/24	1882x45	AAI
43	JOGBANI	BIHAR	2618N 8718E	59	09/27	1525X152	AAI
44	JUHU (MUMBAI)*	MAHARASHTRA	190548N 0725004E	2.74	08/26 16/34	1133 x 30 732x20	AAI
45	KAILASHAHAR	TRIPURA	241828N 920033E	24	03/21	900X30	AAI
46	KAMALPUR	TRIPURA	240754N 0914851E	39	01/19	1372 x 30	AAI
47	KESHOD	GUJARAT	211852N 701610E	51	05/23	1372 x 45	AAI
48	KANDLA	GUJARAT	230642N 0700605E	29	05/23	1524 x 30	AAI
49	KHANDWA	MADHYA PRADESH	21 51N 76 20E	329	10/28	975X46	AAI
50	KHOWAI	TRIPURA	240342N 913627E	29	18/36	915X30	AAI
51	GAGGAL (KANGRA)	HIMACHAL PRADESH	320955N 0761543E	759.6	15/33	1372 x 30	AAI
52	KANPUR (CIVIL)	UTTAR PRADESH	262625N 0802153E	125	10/28	1082 x 45	AAI
53	KHAJURAHO	MADHYA PRADESH	244912N 0795506E	217.4	01/19	2286 x 45	AAI
54	KISHANGARH	RAJASTHAN	2636N 07449E	440	05/23	1700 x45	AAI

*Proposed construction in the approach path of runway 26 at Juhu shall be governed by the recommendation of the report of the Joglekar Committee.
*Sites lying in IHS of Juhu may be considered upto IHS of Santa Cruz in accordance with report of the study of Juhu IHS.

GOVERNMENT OF INDIA NOTARY MAHENDRA ARVIND HANGARE PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029

S. No.	Airport	State	Coordinates	Aerodrome Elevation in Meters	Runway	Dimension in Meters	Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
55	KOTA	RAJASTHAN	250935N 0755056E	273	08/26	1243 x 38	AAI
56	KOZHIKODE (CALICUT)	KERELA	110816N 0755702E	98.76	10/28	2860 X 45	AAI
57	KOLHAPUR	MAHARASHTRA	163955N 0741729E	606.5	07/25	1370 x 45	AAI
58	KOLKATA (NSCBI AIRPORT)	WEST BENGAL	2239114N 0882648E	7	01R/19L 01L/19R	3627 x 45 3270 x 45	AAI
59	KULLU-MANALI (BHUNTAR)	HIMACHAL PRADESH	315237N 0770919E	1088.8	16/34	1052 x 30	AAI
60	LALITPUR	UTTAR PRADESH	244258N 0782503E	367	10/28	1890 x 45	AAI
61	NORTH LAKHIMPUR (LILABARI)	ASSAM	271726N 0940549E	100	04/22	2286 x 45	AAI
62	LUCKNOW (AMOUSI)	UTTAR PRADESH	264543N 0805300E	123.14	09/27	2742 x 45	AAI
63	LUDHIANA	PUNJAB	305120N 0755706E	254	12/30	1463 x 30	AAI
64	MADURAI	TAMIL NADU	095007N 0780518E	140	09/27	2285 x 45	AAI
65	MALDA	WEST BENGAL	250040N 880750E	24	11/29	1099X30	AAI
66	MANGALORE (BAJPE)	KARNATAKA	125743N 0745323E	102.6	06/24	2450 x 45	AAI
67	MUMBAI (CSI AIRPORT)	MAHARASHTRA	190530N 0725158E	11.9	09/27 14/32	3448 x 60 2871 x 45	AAI Airport Leased to MIAL
68	MUZZAFARPUR	BIHAR	260701N 0851854E	53	11/29	1219 x 30	AAI
69	MYSORE	KARNATAKA	121345N 0763930E	716	05/23 09/27	1350 x 30 1740x30	AAI
70	NADIRGUL	ANDRA PRADESH	171617.8N 0783236.2E	552	14/32	914 x 23	AAI
71	NAGPUR (SONEGAON) (MIHAN)	MAHARASHTRA	210531N 0790254E	314.85	14/32	3200 x 45	AAI airport operated by MIPL
72	PANNA	MADHYA PRADESH	243915N 801540E	424	17/35	1538X18	AAI
73	PANTNAGAR	UTTARAKHAND	290156N 0792821E	233	10/28	1372 x 30	AAI
74	PASSIGHAT	ARUNACHAL PRADESH	2806N 9523E	157	17/35	1006X18	AAI
75	PATNA	BIHAR	253537N 0850531E	51.18	07/25	2072 x 45	AAI
76	PONDICHERRY	PONDICHERRY	115759N 0794843E	43	07/25	1502 x 30	AAI
77	PORBANDAR	GUJARAT	213901N 0693931E	7	09/27	1372 x 45	AAI
78	RAIPUR (MANA)	CHATTISGARH	211052N 0814419E	317.30	06/24	2286 x 45	AAI
79	RAJAHMUNDARY	ANDHRA PRADESH	170631N 0814918E	45	05/23	1750 x 45	AAI
80	RAJKOT	GUJARAT	221834N 0704646E	134.4	05/23	1846 x 45	AAI
81	RANCHI (BIRSA MUNDA AIRPORT)	JHARKHAND	231851N 0851916E	654.71	13/31	2713x45	AAI
82	RAXAUL	BIHAR	26 59 48N 84 49 14E	79	10/28	1097X30	AAI

S. No.	Airport	State	Coordinates	Aerodrome Elevation in Meters	Runway	Dimension in Meters	Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
83	RUPSI	ASSAM	2608N 8945E	40	05/23	1829X45	AAI
84	SAFDARJUNG AIRPORT	DELHI	283500N 0771229E	212	12/30	1180 x 45	AAI
85	SALEM	TAMIL NADU	114647N 0780355E	300	04/22	1829 x 45	AAI
86	SATNA	MADHYA PRADESH	2434N 08051E	315	11/29	1829X30	AAI
87	SHIMLA (JUBBARHATTI)	HIMACHAL PRADESH	310454N 0770407E	1540	14/32	1189 x 23	AAI
88	SHOLAPUR	MAHARASHTRA	173735N 0755606E	481	15/33	1365 x 45	AAI
89	SURAT	GUJARAT	210647N 0724435E	6	04/22	2250 x 45	AAI
90	TIRUPATHI	ANDHRA PRADESH	133759N 0793231E	106.75	08/26	2286 x 45	AAI
91	TIRUCHIRAPALLI (TRICHY)	TAMIL NADU	104556N 0784254E	87.78	09/27	2427 x 45	AAI
92	THIRUVANANTHA-PURAM	KERALA	082847N 0765511E	4	14/32	3398 x 45	AAI
93	TEZU	ARUNCHAL PRADESH	27 54N, 96 04E	220	04/22	1372 x 30	AAI
94	TUTICORIN	TAMIL NADU	084317N 780141E	26	10/28	1350 x 30	AAI
95	UDAIPUR (MAHARANA PRATAP AIRPORT)	RAJASTHAN	243703N 0735340E	513.28	08/26	2281 x 45	AAI
96	VADODARA	GUJARAT	221948N 0731308E	39.32	04/22	2469 x 45	AAI
97	VARANASI (BABATPUR)	U.P.	252705N 0825131E	81	09/27	2745 x 45	AAI
98	VELLORE	TAMIL NADU	125424N 0790406E	233	07/25	793 x 150	AAI
99	VIJAYAWADA	ANDHRA PRADESH	163102N 0804812E	25	08/26	2286 x 45	AAI
100	WARANGAL	ANDHRA PRADESH	175452N 0793608E	284	09/27	1859 x 45	AAI

SCHEDULE IV, PART-1
AERODROMES OPERATED BY THE STATE GOVERNMENTS & PRIVATE OWNERS
(CONTROLLED OR PUBLIC USE AERODROMES)

S. No.	Airport	State	Coordinates	Aerodrome Elevation in Meters	Runway	Dimension in Meters	Owner/ Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	AIZAWL (LENGPUI)	MIZORAM	235016.88N 0923736.38E	418	17/35	2500x45	SG
2	DIU	UNION TERRITORY	204247N 0705514E	4.9	05/23 13/31	1845x 45 1069x25	U.T.
3	DURGAPUR	WEST BENGAL	233727.7N 0871432.5E	85	16/34	3315x45	BAPL

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S. No.	Airport	State	Coordinates	Aerodrome Elevation in Meters	Runway	Dimension in Meters	Owner/ Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
4	PUTTAPARTHY	ANDHRA PRADESH	140853N 0774726E	478.23	09/27	2224x45	PVT
5	VIJAYNAGAR	KARNATAKA	151019N 0763837E	502	13/31	1600 x 30	PVT
6	MUNDRA	GUJARAT	225003N 0694552E	5.18	05/23	1700X30	PVT
7	JAMSHEDPUR	JHARKHAND	22 48 46.71N 86 10 10.76E	141.7	08/26	1220X45	PVT
8	BARAMATI	MAHARASHTRA	181335.84N 743522.91E	605	11/29	1172X30	PVT
9	BEAS	PUNJAB	313332N 0752000E	233	16/34	2552X45	PVT
10	LATUR	MAHARASHTRA	182437.9N 0762752.9E	651	05/23	1700X30	PVT
11	NANDED	MAHARASHTRA	191051.73N 0771921.17E	379	10/28	2300X45	PVT
12	OSMANABAD	MAHARASHTRA	181643.55N 0760317.16E	689	04/22	1190X30	PVT
13	YAVATMAL	MAHARASHTRA	202344.27N 0781226.32E	429	08/26	1218X30	PVT

SCHEDULE IV, PART-2
AERODROMES OPERATED BY THE STATE GOVERNMENTS & PRIVATE OWNERS
(UNCONTROLLED OR PRIVATE USE AERODROMES)

S. No.	Airport	State	Coordinates	Aerodrome Elevation In Meters	Runway	Dimension In Meters	Owner/ Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	ABU ROAD	RAJASTHAN	242940N 0724652E	255	09/27	1219 X 23	S.G.
2	AKBARPUR	U.P.	2627N 08234E	101	11/29	1829 X 45	S.G.
3	ALIGARH	U.P.	275140N 0780847E	NA	11/29	1097 X 23	S.G.
4	AMBARI	WEST BENGAL	26 34 30N 88 32 30E	107	18/36	1219 X 24	PVT.
5	AMBIKAPUR (DARIMA)	CHATTISGARH	2259N 08312E	579	16/34	1372 X 15	S.G.
6	AMLA	M.P.	2156N 78078E	746	08/26	1067 X 30	S.G.
7	AMRAVATI	MAHARASHTRA	20 48 48N 0774303E	341	08/26	1372 X 30	S.G.
8	AMRELI	GUJARAT	2137N 07113E	137	13/31	914 X 45	S.G.
9	BALDOTA KOPPAL	KARNATAKA	152137N 0761253E	522	10/28	1600x45	PVT.
10	BANASTHALI	RAJASTHAN	26 24 26N 0755209E	308	09/27	1357 X 60	PVT.
11	BANGALORE (IIS)	KARNATAKA	13 01 25N 77 34 13E	933	09/27	655 X 30	PVT.
12	BANSWARA (TILWARA)	RAJASTHAN	23 35 22N 0741841E	180	10/28	1250 X 15	S.G.
13	BASANT NAGAR	ANDHRA PRADESH	1842N 07924E	204	09/27	1529 X 45	PVT.
14	BETUL	M.P.	2152N 7758E	549	08/26	914 X 45	S.G.
15	BHAGALPUR	BIHAR	2515N 08701E	45	09/27	1067 X 30	S.G

16	BHILAI (NANDANI)	CHATTISGARH	2118N 08123E	302	05/23	1524 X 30	PVT.
17	BHIWANI	HARYANA	2850N 07611E	217	12/30	1088 X 23	S.G.
18	B.H.U. FLYING CLUB	U.P.	251513.5N 82 5926.3E	83M	08/26	695 X 45	BHU
19	BIRLAGRAM (NAGDA)	M.P.	2327N 07525E	469	05/23	1463 X 30	PVT.
20	BIRPUR	BIHAR	263034N 0870104E	74	09/27	1097 X 90	S.G.
21	BIRWA	M.P	22 05N 80 35E	552	14/32	1400X24	S.G
22	BOKARO	JHARKHAND	233827N 0860853N	216	13/31	1400 X 45	PVT.
23	BORENGAJULI	ASSAM	2645N 09149E	122	02/20	1020 X 90	PVT.
24	BURHAR (SHAHDOL)	M.P.	231400N 813000E	480	14/32	1224 X 15	PVT.
25	BURNPUR	WEST BENGAL	233751N 0865830N	94	E/W	914 X 90	PVT.
26	BEGUSARAI	BIHAR	2525N 08605E	41	09/27	762 X 90	S.G.
27	BERHAMPUR (KORAPALLI)	ORRISA	191753N 845237E	37	18/36	750X15	S.G.
28	CHANDRAPUR	MAHARASHTRA	19 59 42N 079 13 18E	244	08/26	1000 X 30	S.G.
29	CHHINDWARA	M.P.	2200N 07855E	665	11/29	1486 X 30	S.G.
30	CHILLARI	KERALA	1107N 07553E	770	10/28	1045 X 15	PVT.
31	CHINYALI SAUR	UTTARAKHAND	30 34 59.90N 078 19 22.47E	854	16/34	1000 X 23	S.G.
32	CUTTACK (CHARBATIA)	ORISSA	2033N 08554E	41	04/22 03/31	2286 X 45 1465 X 45	ARC
33	CHETINAD	TAMIL NADU	1010N 07848E	107	06/24 14/32	1829 X 45 1463 X 45	S.G.
34	CHHAPRA	BIHAR	2547N 08446E	53	L/A	914 X 45	S.G.
35	DALTONGANJ	JHARKHAND	24 01 13N 084 05 46E	335	09/27	914 X 45	S.G.
36	DAMOH	M.P.	2402N 07925E	348	06/24	1524 X 76	PVT.
37	DEOGHAR	JHARKHAND	24 26 47N 086 42 26E	110	L/A	731 X 45	SG
38	DHANBAD	JHARKHAND	2350N 08626E	260	09/27	1128 X 23	SG
39	DHANA	M.P.	234507.3N 785142.3E	529	18/36	823 X 41	S.G.
40	DHULIA	MAHARASHTRA	2055N 07444E	289	05/23 09/27	1828 X 45 1372 X 30	S.G.
41	DUMKA	JHARKHAND	24 13 52N 87 16 12E	137	09/27	640 X 90	S.G.
42	DURGAPUR STEEL PLANT	WEST BENGAL	23 34 58N 87 20 25E	88M	12/30	1200x23	NA
43	ETAWAH (SAIFAI)	U.P.	2636 01N 79 03 35E	NA	15/33	1704 X 23	S.G.
44	FAIZABAD	U.P.	26 45 00N 082 09 17E	314	11/29 05/23	1815 X 45 1429 X 45	S.G.

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45	FURSATGANJ	U.P.	2615N 08123E	108	09/27	1722 X 45	IGRUA
46	GAUCHER	UTTARAKHAND	301729N 790850E	740	12/30	1200 X 23	S.G.
47	GHAZIPUR	U.P.	2537N 08334E	68.5	07/25	1807 X 45	S.G.
48	GUNA	M.P.	2439N 07721E	495	14/32	914 X 23	S.G.
49	HAMIRGARH	RAJASTHAN	2508N 07437E	419	18/36	1274 X 30	S.G.
50	HADAPSAR (GLIDEROME)	MAHARASHTRA	18 29 32N 073 56 26E	579	E/W	1052 X 121	SG
51	HOSUR	KARNATAKA	12 39 44N 77 46 12E	930	09/27	1219x30	PVT.
52	HIRAKUND	ORISSA	2135N 08400E	208	15/33	1097 X 45	S.G.
53	HISAR	HARYANA	2911N 07546E	214	12/30	1219 X 45	S.G.
54	JAGDALPUR	CHHATTISGARH	1904N 08202E	547	06/24	1125 X 30	S.G.
55	JAKKUR	KARNATAKA	130432N 0773546E	919	08/26	854 X 21	S.G.
56	JASHPURNAGAR	CHHATTISGARH	225558N 0841341E	457	09/27	1067 X 23	S.G.
57	JAYPORE	ORISSA	1853N 08233E	595	16/34	916 X 30	S.G.
58	JHABUA (RANPET)	M.P.	22 46N 74 33E	435	09/27	792 X 30	S.G.
59	JHINGURA	U.P.	2508N 08239E	91	09/27	1220 X 45	S.G.
60	JHUNJHUNU	RAJASTHAN	280620N 752240E	335	10/28	1014 X 15	S.G.
61	KANPUR (KALYANPUR)	U.P.	263113N 801357E	131	09/27	884 X 23	PVT.
62	KANKROLI	Rajasthan	250114N 735359E	532.46	12/30	1100 X 23	PVT.
63	KARAD	MAHARASHTRA	1717N 07409E	576	09/27	1280 X 30	S.G.
64	KARGIL	J & K	343133N 0760924E	2920	02/20	1829 X 30	SG
65	KARNAL	HARYANA	2942N 07702E	246	13/31	1170 X 30	S.G.
66	KASIA (KUSHINAGAR)	U.P.	264612N 835429E	76	11/29	1722 X 23	S.G.
67	KAYATTAR	TAMIL NADU	08 58 12.85N 77 49 12.57E	91	09/27 06/24	1463 X 45 1829 X 30	S.G.
68	KOLAPNI	ASSAM	26 48 07N 93 12 45E	90	04/22	914 X 90	PVT.
69	KHARGONE	M.P	2148N 07533E	276	09/27	1000 X 24	S.G.
70	KISHANGANJ	BIHAR	260433N 875623E	148	09/27	1006 X 90	S.G.
71	LONAVALA (AMBY VALLEY)	MAHARASHTRA	183634N 732242E	689	14/32	1199 X 30	PVT.
72	LALGARH	RAJASTHAN	295100N 740100E	176	L/A	1005 X 174	S.G.
73	MANDLA	M.P	22 30N 80 20E	489	09/27	1800X36	S.G
74	MADHAIGANJ	WEST BENGAL	23 38 30N 87 20 37E	NA	15/33 05/23	1800X50 1400X50	NA
75	MANDVI	GUJARAT	22 50 22N 69 18 17E	5	08/26	1400X30	S.G.

76	MACKEBPUR	ASSAM	2651N 09446E	67	14/32	1005 X 91	PVT.
77	MEERUT	U.P.	2854N 07741E	NA	11/29	1829 X 23	S.G.
78	MITHAPUR (DWARKA)	GUJARAT	222440N 685934E	3.6	07/25	1372 X 45 914 X 45	PVT.
79	MUIRPUR (KORBA)	U.P.	240729N 830217E	405	09/27	823 X 60	PVT.
80	MADHUBANI	BIHAR	261945N 860338E	47	18/36	914 X 45	S.G.
81	MANTALAI	J & K	33 00 13N 75 21 21E	3389	15/33	488 X 30	PVT.
82	MATHANIA	RAJASTHAN	26 26N 073 06E	251	05/23	1737 X 45	S.G.
83	MEHSANA	GUJARAT	233612N 0722230E	85	05/23	914 X 45	S.G.
84	MUNGER	BIHAR	25 20 47N 86 28 59E	41	L/A	732 X 91	S.G.
85	NAGAUR	RAJASTHAN	2712N 07343E	281	05/23	1170 X 30	S.G.
86	NAGDA (BIRLAGRAM)	M.P.	2327N 7524E	366	13/31	1463 X 30	PVT.
87	NAINI/SAINI PITHORAGARH	UTTARAKHAND	293539N 801425E	1463	14/32	1330 X 20	S.G.
88	NARNAUL	HARYANA	2805N 07612E	295	09/27	914 X 23	S.G.
89	NEEMUCH	M.P.	2425N 07452E	497	14/32	1700 X 30	CRPF
90	NEW LANDS	WEST BENGAL	2639N 08948E	122	11/29	1076 X 90	PVT.
91	NEYVELI	TAMIL NADU	1137N 07932E	53	05/23	914 X 30	PVT.
92	NAGARJUNA SAGAR	ANDHRA PRADESH	1632N 07919E	259	NA	1654 X 30	S.G.
93	NARIA SEE SAHARSA	BIHAR	25 53 32N 86 35 00E	40	L/A	457 X 91	S.G.
94	NAWAPARA	ORISSA	2052N 08230E	322	05/23	1002 X 18	S.G.
95	ONDAL AIRPORT	WEST BENGAL	23 37 19N 83 14 35E	82	14/32 04/22	1829 X 45 1463 X 45	S.G.
96	PACHMARHI	M.P.	2227N 07824E	1085	04/22	1200 X 61	S.G.
97	PANNERI	ASSAM	2643N 09154E	91	18/36	1060 X 90	PVT.
98	PATIALA	PUNJAB	3019N 07622E	250	15/33	1097 X 45	S.G.
99	PILANI	RAJASTHAN	282100N 753500E	335	05/23	914 X 45	PVT.
100	PINJORE	HARYANA	304926N 765258E	500	16/34	914 X 45	S.G.
101	PIRTHIGANJ	U.P.	2552N 08201E	94	12/30	1829 X 45	S.G.
102	PITHORAGARH	UTTARAKHAND	2940N 08013E	1463	14/32	1300 X 23	S.G.
103	PADAMPUR	ORISSA	2102N 08303E	198	18/36	914 X 54	S.G.
104	RAIGARH (JINDAL AIRSTRIP)	CHATTISGARH	215613N 832044E	242	10/28	2000X30	PVT.
105	RAIPUR (BAIKUNTH)	CHATTISGARH	21 29 54N 81 47 37E	307	06/24	1353 X 24	PVT.

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106	RAJHARA (DHALLI)	CHATTISGARH	20 31 40N 81 04 57E	361	05/23	914 X 45	PVT.
107	REWA	M.P.	2430N 08113E	305	06/24	1200 X 30	S.G.
108	ROURKELA	ORISSA	2216N 08449E	210	09/27	1615 X 30	PVT.
109	RATLAM	M.P.	2322N 7501E	517	08/26	1200 X 23	S.G.
110	SAGAR	M.P	23 45N 78 51E	574	18/36	995X23	S.G
111	SEDAM	KARNATAKA	171000N 771800E	427	05/23	488 X 30	PVT.
112	SEONI	M.P	21 56N 79 30E	633	10/28	1800X30	S.G
113	SHAHDOL	M.P.	2314N 08130E	480	14/32	1224 X 15	S.G.
114	SHIVPURI (BURHAR)	M.P.	2524N 07740E	396	09/27	913 X 23	BSF
115	SHRAVASTI	U.P.	27 30N 82 02E	NA	12/30	1829 X 23	S.G.
116	SIDHI	M.P.	2424N 08149E	366	06/24	1006 X 15	S.G.
117	SIROHI	RAJASTHAN	24 53 32N 72 51 0.9E	297.5	13/31	1830 X 18	S.G.
118	SITAMAU	M.P.	24 01 10N 75 20 17E	479	L/A	823 X 45	S.G.
119	SULTANPUR (AMHAI)	U.P.	2615N 08202E	91	11/29	1829 X 45	S.G.
120	SAHARSA	BIHAR	255334N 863510E	45	09/27	914 X 45	S.G.
121	SAWAI MADHOPUR	RAJASTHAN	260200N 762100E	266	18/36	914 X 45	S.G.
122	TEKANPUR	M.P.	2600N 07816E	213	08/26	1311 X 46	BSF
123	TURA	MEGHALAYA	253942N 902041E	534	16/34	1005 X 30	SG
124	TUSHRA	ORISSA	203043N 832653E	168	06/24	1214 X 45	S.G.
125	UJJAIN	M.P.	2306N 07553E	543	06/24	1219 X 22	S.G.
126	UMARIA	M.P	23 32N 80 48E	451	17/35	1500X25	S.G
127	UTKELA	ORISSA	2006N 08311E	229	04/22	914 X 45	S.G.
128	UTTARKASHI	UTTARAKHAND	7819N 08035	853	16/34	NA	S.G.
129	YINGHIONG	Arunachal Pradesh	28 38 20N 95 01 10E	500	NA	975 X 18	S.G.
130	ZIRO	Arunachal Pradesh	27 35 17N 93 49 42E	1524	18/36	1219 X 30	SG

SCHEDULE -V

DEFENCE AERODROME

S. No.	Airport	State	Coordinates	Aerodrome Elevation In Meters	Runway	Dimension In Meters	Owner/ Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	ADAMPUR	PUNJAB	312616N 754526E	247	13/31	2746X45	IAF
2	AGRA	UTTAR PRADESH	270932N 775730E	167.7	05/23	2744X45	IAF

S. No.	Airport	State	Coordinates	Aerodrome Elevation In Meters	Runway	Dimension In Meters	Owner/ Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
3	ALLAHABAD	UTTAR PRADESH	252626N 814409E	97.2	12/30	2477X45	IAF
4	AMBALA	HARYANA	302219N 764850E	275	12/30	2815.7X46	IAF
5	ARRAKONAM	TAMIL NADU	130358.73N 794059.98E	85	06/24	4095X46	INDIAN NAVY
6	AWANTIPUR	JAMMU & KASHMIR	335239N 745836E	1647	12/30	3200X45	IAF
7	BAGDOGRA (SILIGURI)	WEST BENGAL	264108N 0881948E	126	18/36	2744 x 45	IAF
8	BAKSHI-KA-TALAB	UTTAR PRADESH	265914N 805336E	124	09/27	2743X46	IAF
9	BAREILLY	UTTAR PRADESH	282519N 792705E	173	11/29	2743X46	IAF
10	BAREILLY	UTTAR PRADESH	282000N 792705E	168	12/30	900X45	ARMY
11	BARRACKPORE	WEST BENGAL	224656N 882146E	06	02/20	1866X45	IAF
12	BENGALURU (HAL)	KARNATAKA	125703N 0773957E	888	09/27	3306 x 45	HAL
13	BHATINDA	PUNJAB	301611N 744523E	203	13/31	2805X46	IAF
14	BHATINDA	PUNJAB	301358.1N 750255.8E	----	09/27 13/31	650X15 1200X50	ARMY
15	BHUJ (RUDRAMATA)	GUJARAT	231713N 0694015E	78	05/23	2515 x 45	IAF
16	BIDAR	KARNATAKA	175429N 772900E	664	08/26	2700X45	IAF
17	BIHTA	BIHAR	253524N 845306E	54	10/28	2210X46	IAF
18	BIKRAM PARK	JAMMU & KASHMIR	325400 750600E	621	03/21	1148X85	ARMY
19	CAMPBELL BAY	ANDAMAN& NICOBAR ISLANDS	070046.75N 0935524.50E	1	05/23	1050X30	INDIAN NAVY
20	CAR NICOBAR	ANDAMAN ISLAND	090915N 924913E	10.8	02/20	2713X46	IAF
21	CHABUA	ASSAM	272742N 950714E	110	05/23	2746X46	IAF
22	CHANDIGARH	UNION TERRITORY	3040N 07647E	314	11/29	2744 x 45	IAF
23	CHARBATIA	ORRISA	2033N 08554E	41	04/22 03/31	2286X45 1465X45	ARC
24	DAMAN	UNION TERRITORY	202559.18N 0725035.22E	12.8	03/21 10/28	1801x45 1001x25	I.C.G
25	DARBHANGA	BIHAR	261137N 855503E	47	10/28	2743X46	IAF
26	DINJAN	ASSAM	273243.1N 941419.7E	120	07/25	575X35	ARMY
27	DUNDIGAL	ANDHRA PRADESH	173740N 782411E	613	10/28	2513X46	IAF
28	GOA (DABOLIM)	GOA	152247.41N 0734940.05E	46	08/26	3430 x 45	NAVY
29	GORAKHPUR	UTTAR PRADESH	264429N 0832709E	78	11/29	2744 x 45	IAF
30	GWALIOR	MADHYA PRADESH	261730N 0781341E	188	06/24	2744 x 45	IAF
31	HAKIMPET	ANDHRA PRADESH	173308N 783133E	613	09/27	2110X46	IAF

NOTARY GOVERNMENT OF

S. No.	Airport	State	Coordinates	Aerodrome Elevation In Meters	Runway	Dimension In Meters	Owner/ Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
32	HALWARA	PUNJAB	304457N 753751E	239	13/31	2743X46	IAF
33	HALDWANI	UTTRAKHAND	291452N 793239E	478	01/19	150X50	ARMY
34	HASIMARA	WEST BENGAL	264150N 892217E	109	11/29	2744X46	IAF
35	HINDON	UTTAR PRADESH	284223N 772138E	214	09/27	2743X46	IAF
36	JAISALMER	RAJASTHAN	265323N 0705200E	236	04/22	2744 x 45	IAF
37	JALANDHAR	PUNJAB	311750N 753651E	234	14/32	600X45	ARMY
38	JAMMU	JAMMU & KASHMIR	324119N 745017E	291	18/36	2042 x 45	IAF/CE
39	JAMNAGAR	GUJARAT	222800N 700100E	15	06/24	2514X46	IAF
40	JHANSI	UP	252935.4N 783366.9E	---	15/33	1070X20	ARMY
41	JODHPUR	RAJASTHAN	261508N 730300E	217	05/23	2743 x 45	IAF
42	JORHAT	ASSAM	2644N 09411E	91	04/22	2652 x 45	IAF
43	KALAIKUNDA	WEST BENGAL	222012N 871307E	61	17/35	2742X46	IAF
44	KANPUR (CHAKERI)	UTTAR PRADESH	2624N 08025E	124	09/27	2744 x 45	IAF
45	KHALSI	JAMMU & KASHMIR	341900N 765400E	3005	29/11	245.2X27.8	ARMY
46	KOCHI	KERALA	095638.25N 0761623.89E	2	17/35 13/31	1830X46 1416X46	INDIAN NAVY
47	LEH	JAMMU & KASHMIR	3408N 07733E	3256	07/25	2922 x 45	IAF
48	LEH	JAMMU & KASHMIR	3407N 07733E	3256	06/24	400X26	ARMY
49	LEIMAKHONG	MANIPUR	245672N 935113E	841.55	01/19	350X50	ARMY
50	MAMUN CANTT	PUNJAB	321700N 754300E	397	18/36	3234X83	ARMY
51	MANASBAL	JAMMU & KASHMIR	341456N 743855E	1594	17/35	1100X50	ARMY
52	MISSAMARI	ASSAM	264901N 923551.5E	95	05/23	1521X45.72	ARMY
53	NAGROTA	JAMMU & KASHMIR	324700N 745400E	347	02/20	132X15	ARMY
54	NAGTALAO	RAJASTHAN	2625N 7307E	240	02/20	1400	ARMY
55	NAL(BIKANER)	RAJASTHAN	280418N 731225E	215	05/23	2746X45	IAF
56	NALIYA	GUJARAT	231321N 685329E	42	06/24	2743X46	IAF
57	NASIK	MAHARASHTRA	195744.32N 734831.74E	599	09/27	1373X46	ARMY
58	NDA	MAHARASHTRA	182822N 734646E	610	09/27	900X15	NDA
59	OZAR (NASIK)	MAHARASHTRA	2007N 07355E	598	09/27	3000 x 45	HAL
60	PARTAPUR	JAMMU & KASHMIR	3456N 7726E	3081	13/31	75X25	ARMY
61	PATHANKOT	PUNJAB	321402N 0753802E	312	01/19	2744 x 45	IAF

S. No.	Airport	State	Coordinates	Aerodrome Elevation In Meters	Runway	Dimension In Meters	Owner/ Operator
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
62	PANAGARH	WEST BENGAL	232824N 87 25 46E	73	15/33	2544X46	IAF
63	PHALODI	RAJASTHAN	270618N 721257E	244	05/23	3050	IAF
64	PATIALA	PUNJAB	301855N 762154E	250	15/33	1170	ARMY
65	PORT BLAIR (VEER SAVARKAR AIRPORT)	ANDAMAN ISLAND	113854N 924406E	5	04/22	3414 x 45	INDIAN NAVY
66	PUNE (LOHEGAON)	MAHARASHTRA	183458N 0735513E	592	10/28	2535 x 45	IAF
67	PURNEA	BIHAR	254543N 872442E	37	09/27	2743X46	IAF
68	RAMNAD	TAMIL NADU	091910.30N 0785823.40E	4	01/19	3017X30	INDIAN NAVY
69	RANCHI	JHARKHAND	231851.3N 851915.8E	-	14/32	263X63	ARMY
70	RANGAPAHAR	NAGALAND	255118N 934220E	182	06/24	238X25	ARMY
71	RATNAGIRI	MAHARASHTRA	170048N 0731944E	92.8	05/23	1800X45	I.C.G
72	SARSAWA (SAHARANPUR)	UTTAR PRADESH	295942N 772532E	271	09/27	2744X46	IAF
73	SEVOKE ROAD	WEST BENGAL	264700N 882700E	144	16/34	883X45	ARMY
74	SHIBPUR	ANDAMAN& NICOBAR ISLANDS	131408.70N 0930259.00E	3	18/36	1000X30	INDIAN NAVY
75	SHARIFABAD	JAMMU & KASHMIR	340500N 744300E	1583	09/27	430	ARMY
76	SILCHAR (KHUMBIGRAM)	ASSAM	245448N 0925851E	103	06/24	1785 x 45	IAF
77	SIRSA	HARYANA	293335N 750027E	199	05/23	2743X46	IAF
78	SRINAGAR	JAMMU & KASHMIR	3359N 07447E	1656.5	13/31	3658 x 45	IAF
79	SULUR	TAMILNADU	110047N 770945E	381	05/23	2520X46	IAF
80	SURATGARH	RAJASTHAN	292317N 735415E	173	05/23	2743X46	IAF
81	TAMBARAM	TAMIL NADU	125419N 800719E	27	05/23 12/30	1514X46 1815X46	IAF
82	TEZPUR	ASSAM	2643N 09247E	70	05/23	2744 x 45	IAF
83	THANJAVUR	TAMIL NADU	104311N 790610E	76	07/25 14/32	1833X45 1465	IAF
84	THOISE	JAMMU & KASHMIR	343914N 772237E	3065	11/29	3050X46	IAF
85	UDHAMPUR	JAMMU & KASHMIR	325411N 750920E	634	18/36	2754X46	IAF
86	UTTARLAI	RAJASTHAN	254841N 712859E	154	02/20	2743X46	IAF
87	YELAHANKA	KARNATAKA	130806N 773636E	928.6	09/27	2440X45	IAF
88	VISHAKAPATNAM	ANDHRA PRADESH	174316N 0831329E	3	05/23 10/28	1829 x 45 3048 x 45	NAVY

GOVERNMENT OF INDIA NOTARY

SCHEDULE VI
COMMUNICATION, NAVIGATION AND SURVEILLANCE (CNS) FACILITIES LOCATED AWAY FROM THE AIRPORTS

Sl. No.	Station	Name of the facility	Coordinates in WGS 84		Facility Reduced Level (Meter)	Airport responsible to Safeguard the facility
			North	East		
1.	Aligarh	CVOR/DME(HP)	27°49' 45.5"	78° 10' 42"	205.00	Delhi IGI
2.	Behrampur	MSSR	19° 20' 3.4"	84° 52' 0.2"	37.795	Bhubaneshwar
3.	Bellary	MSSR	15° 09' 59.36"	76° 53' 2.01"	489.00	Bangalore (AAI)
4.	Bellary	DVOR/DME(HP)	15° 9'54.4"	76° 52' 50"	461.00	Bangalore (AAI)
5.	Bikaner-Lunka 1 LUN	DVOR/DME(HP)	28° 33' 09.84"	73° 47' 15.61"	201.77	Jaipur
6.	Bikaner-Lunka 2 LKA	DVOR/DME(HP)	28°11' 20.42"	74°06' 41.267"	255.42	Jaipur
7.	Chillarki	CVOR/DME(HP)	28° 20' 51.2"	76° 39' 57.7"	228.6	Delhi IGI
8.	Daman 'DMN'	DVOR/DME	20 26' 32.52"	72 51' 15.95"	12.8	Daman (coastguard)
9.	Daman 'DM'	NDB	20 27' 11.23"	72 51' 09.24"	12.8	Daman (coastguard)
10.	Gulbarga	DVOR/DME(HP)	17° 18'48.8"	76° 48' 11"	454.00	Bangalore (AAI)
11.	Jalalabad	CVOR/DME(HP)	27° 41' 39.6"	79° 39' 44.7"	55.50	Delhi IGI
12.	Jharsuguda	NDB	21° 53' 47.6"	84° 02' 19.5"	237.00	Jharsuguda
13.	Jharsuguda	MSSR	21°54'31.60"	84° 03' 50.40"	262.00	Jharsuguda
14.	Kanchipuram	DVOR/DME(HP)	12° 47' 5.8"	79° 42' 47.2"	82.89	Chennai
15.	Katihar	DVOR/DME	25°36'52.65"	87°33'19.20"	31.00	Kolkata
16.	Katihar	MSSR	25° 34' 23.01	87° 33' 20.19"	59.00	Kolkata
17.	Khammampet	NDB	17° 15' 45"	80° 08' 15"	116.50	Hyderabad
18.	Pratapgarh	DVOR/DME(HP)	24° 02' 13.65	74° 44' 38.16"	500.00	Jaipur
19.	Rajamundri	NDB	17°06' 31"	81° 49' 18"	42.60	Rajahmundry
20.	Sakras	CVOR/DME(HP)	27° 50' 54.4"	77° 00' 29.6"	116.20	Delhi IGI
21.	Sampla	CVOR/DME(HP)	28° 49' 11.1"	76° 49' 9.6"	235.90	Delhi IGI
22.	Sikandrabad	CVOR/DME(HP)	28° 23' 36.2"	77° 42' 29.2"	203.25	Delhi IGI
23.	Songarh	NDB	21° 10' 2.5"	73° 33' 57.4"	121.90	Ahmedabad
24.	Tuticorin	NDB	08° 43' 32.2"	78° 01' 32.5"	25.90	Chennai
25.	Vikarabad	NDB	17° 20' 3.8"	77° 53' 55.5"	651.50	Hyderabad
26.	Cochin-II	DVOR "CIB"	10° 07' 05.7"	76° 40' 42.7"	41.30	Cochin
27.	Portblair	DVOR "PPB"	11° 38' 58"	92° 44' 50"	154.43	Port Blair
28	Vizag	DVOR " VVZ"	17° 40' 08.6"	83° 15' 11.8"	337.226	Vizag
29	Vizag (Arada Hill)	MSSR	17° 40' 20.0"	83° 15' 37.8"	322.00	Vizag
30.	Chennai (PURUR)	MSSR	13° 01' 46.42"	80° 09' 20.12"	41.00	Chennai
31.	Kolkata (BADU)	MSSR	22° 41' 22.76"	88° 29' 06.05"	27.00	Kolkata
32.	Porbander	MSSR	21° 38' 28"	69° 39' 45.00"	32.00	Porbandar

SCHEDULE VII
GREENFIELD AIRPORTS

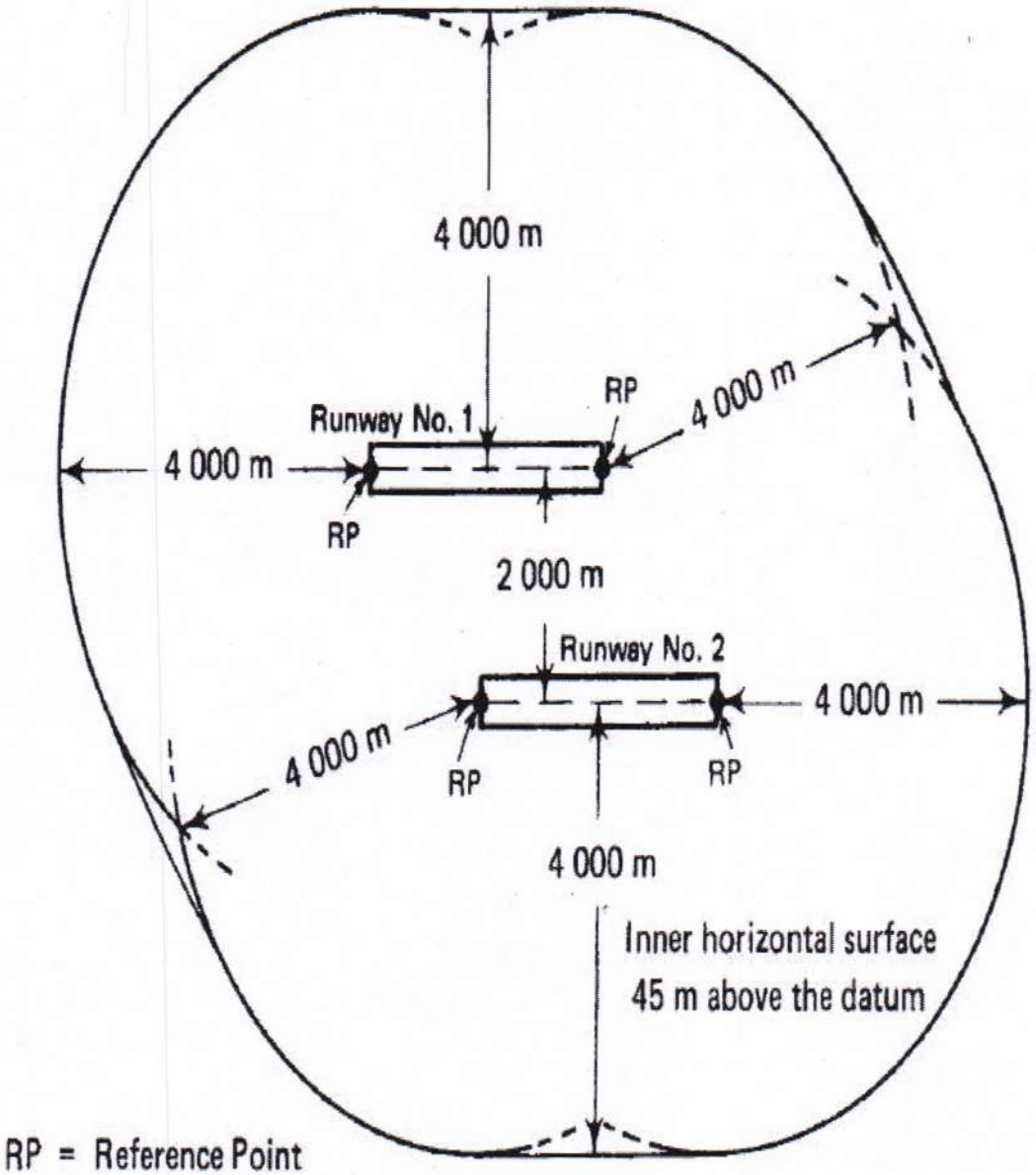
FOR WHICH GOVERNMENT OF INDIA
HAS GIVEN

"IN-PRINCIPLE "APPROVAL

No.	Airport (1)	State (2)	Coordinates (3)	Aerodrome Elevation In Meters (4)	Runway (5)	Dimension In Meters (6)	Owner/ Operator (7)
1.	Dabra	Madhya Pradesh	254942.8N 078191.7E	240	09/27	3000x45	M/s Gwalior Agriculture Company Ltd.
2.	Navi Mumbai Internationa Airport	Maharashtra	18 59 39.78N 073 30 12.95E	8.00	08L/26R 08R/26L	3700x60 3700x60	CIDCO
3.	Pakyong	Sikkim	271358.269N 0883518.7927E	1321.27	02/20	1700x30	AAI
4.	Mopa	GOA	Master Plan of the airport is Yet to be finalized				State Govt.
5.	Kannur	Kerala	11° 54' 56.633"N 75° 32' 44.604"E	105	07/25	3400x45	KIAL
6.	Sindhudurg	Maharashtra	16° 00' 12.17"N 73° 31' 57.9"E	64	09/27	3045x60	MIDC
7.	Bijapur	Karnataka	Master Plan of the airport is Yet to be finalized				State Govt.
8.	Hassan	Karnataka	Master Plan of the airport is Yet to be finalized				State Govt.
9.	Gulbarga,	Karnataka	Master Plan of the airport is Yet to be finalized				State Govt.
10.	Simoga	Karnataka	Master Plan of the airport is Yet to be finalized				State Govt.
11.	Kushinagar International Airport	Uttar Pradesh	Master Plan of the airport is Yet to be finalized				State Govt.
12.	Karaikal Airport	Pudduchery	Master Plan of the airport is Yet to be finalized				State Govt
13.	Shirdi	Maharashtra	19° 41'27.332"N 74° 22' 18.35"E	581.75	09/27	2500x45	MADC

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH...
Reg. No. 15...
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

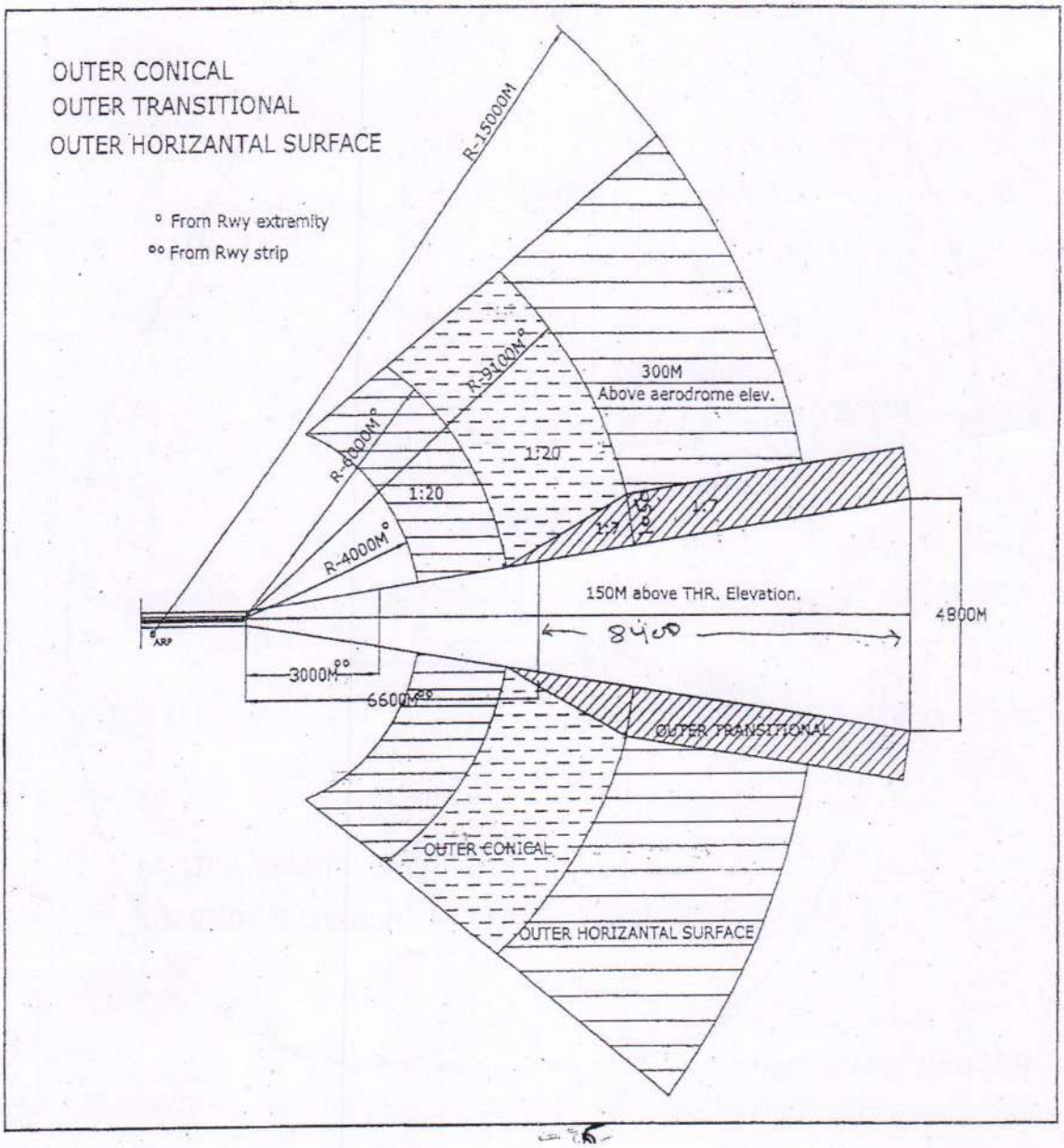
SCHEDULE VIII
APPENDIX -A



Inner Horizontal Surface for runway code 3 & 4

NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15
EXPIRY DATE
09/10/2
GOVERNMENT OF INDIA

SCHEDULE VIII
APPENDIX -B



NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
GOVERNMENT OF INDIA

SCHEDULE VIII
APPENDIX -C

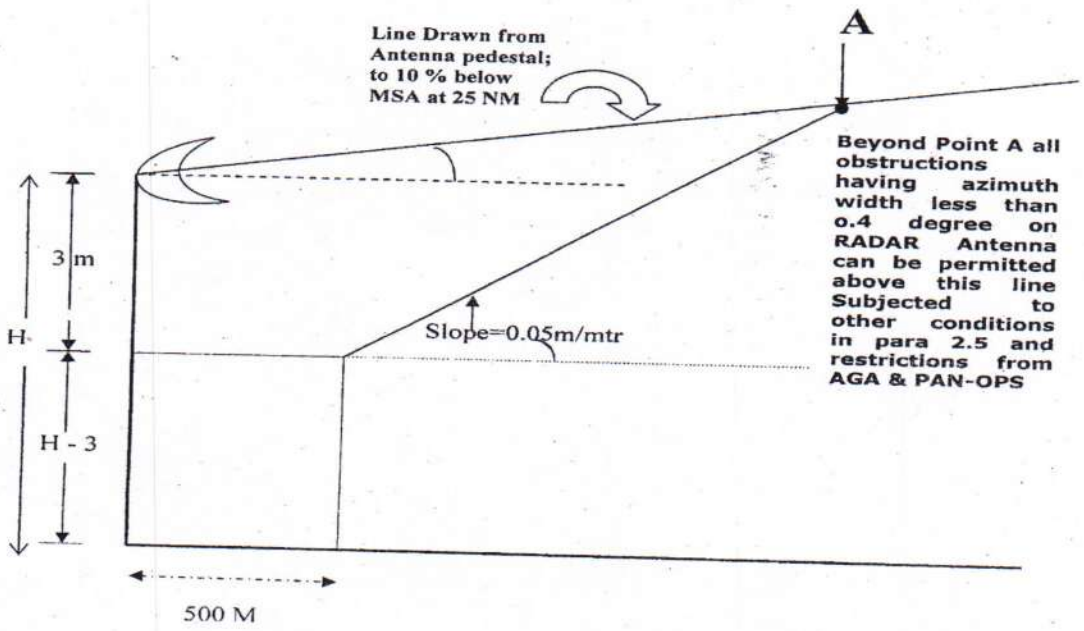


Fig 1 Criteria for height restriction with respect to ASR

NOTARY
MAHENDRA ARVIND KANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

SCHEDULE VIII
APPENDIX -D

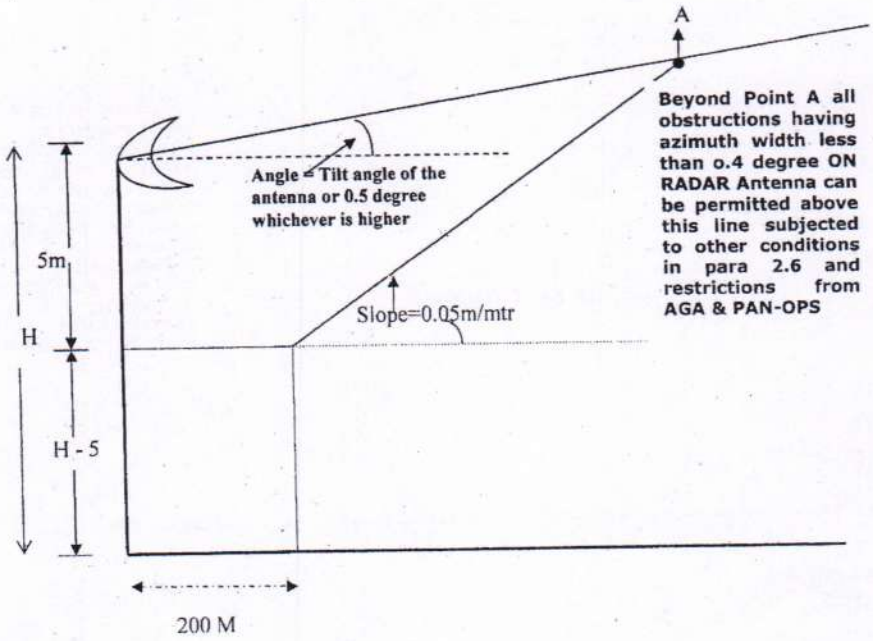
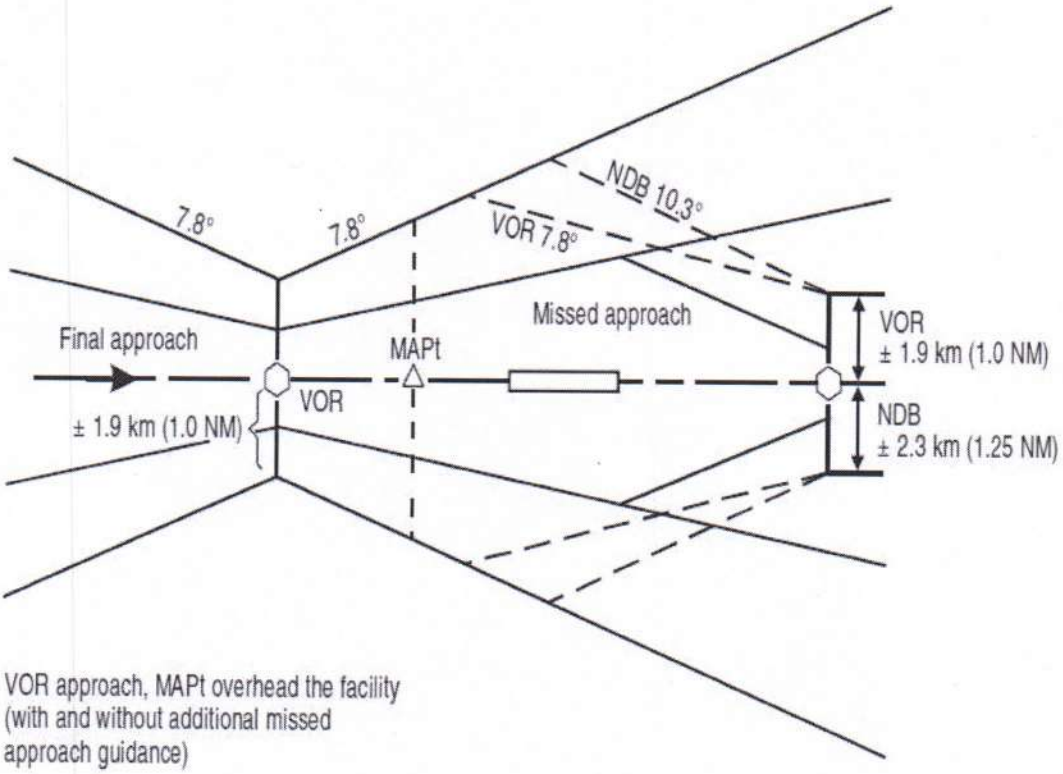


Fig 2 Criteria for height restriction with respect to ARSR

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

SCHEDULE VIII
APPENDIX -E



VOR approach, MAPt overhead the facility (with and without additional missed approach guidance)

NOTARY
MAHENDRA ARVIND NANGARE
DIST PUNE (MAH.)
Regd. No. 15432
EXPIRY DATE
30/10/2029
GOVERNMENT OF INDIA

SCHEDULE VIII
APPENDIX -F

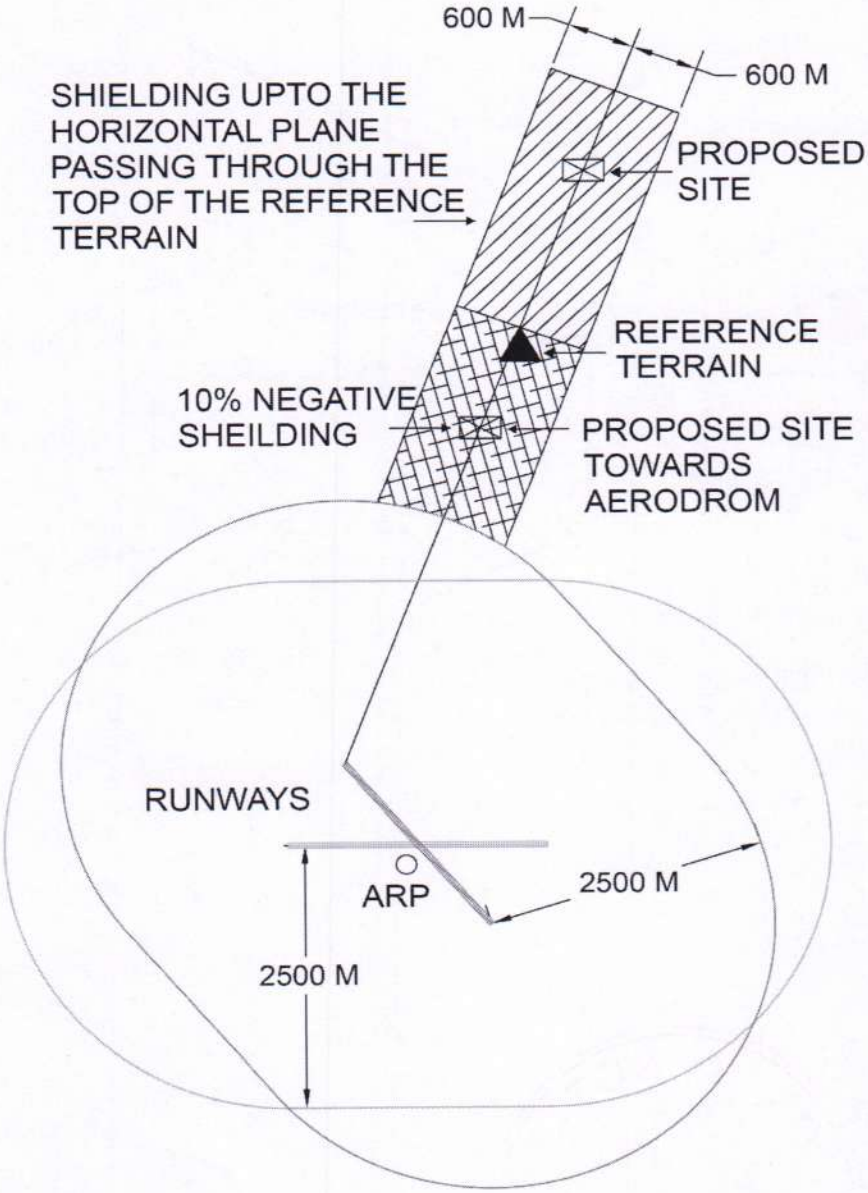


ILLUSTRATION OF SHIELDING CRITERIA FOR AIRPORT CODE NO.3 AND 4

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND NANGARE
DIST PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
28/02/2029.

SCHEDULE VIII
APPENDIX -G

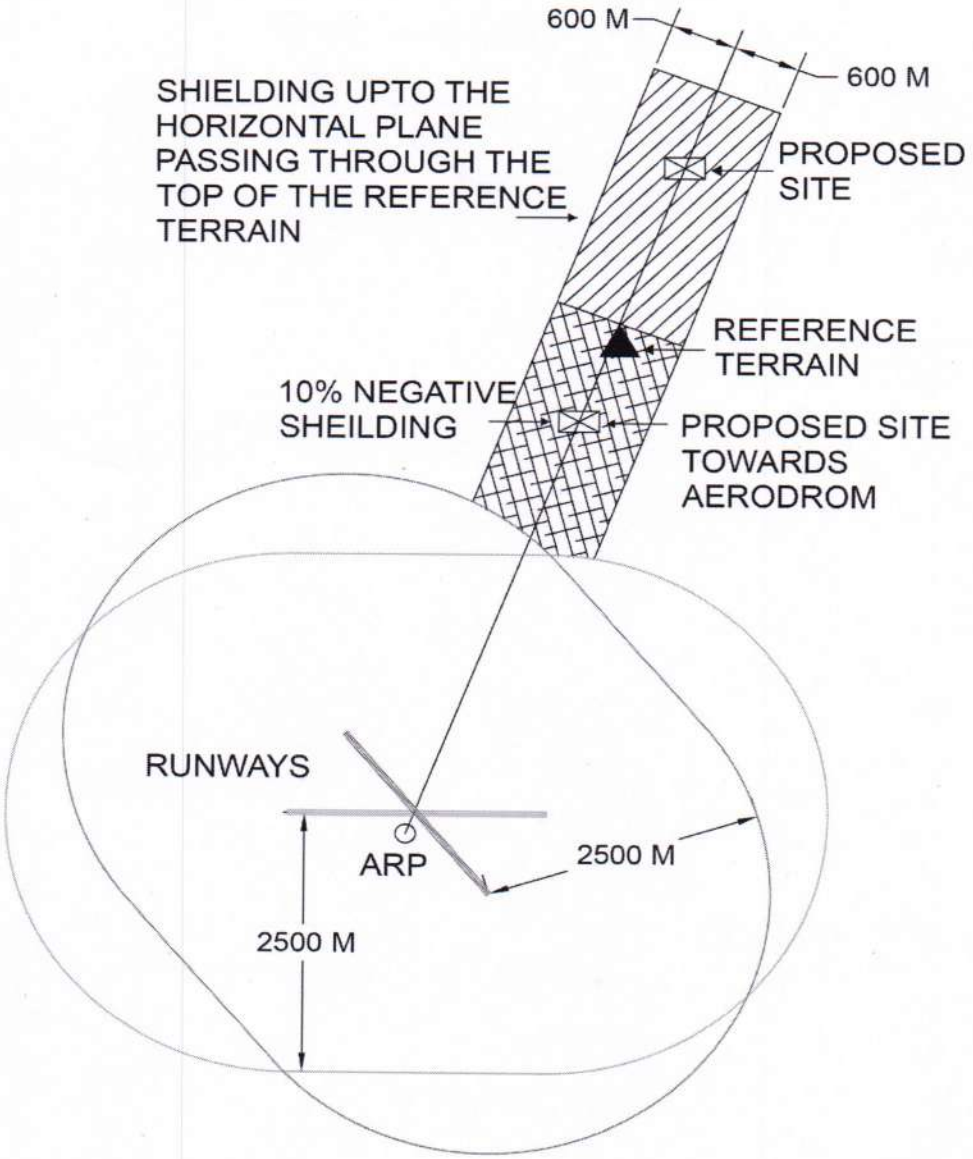
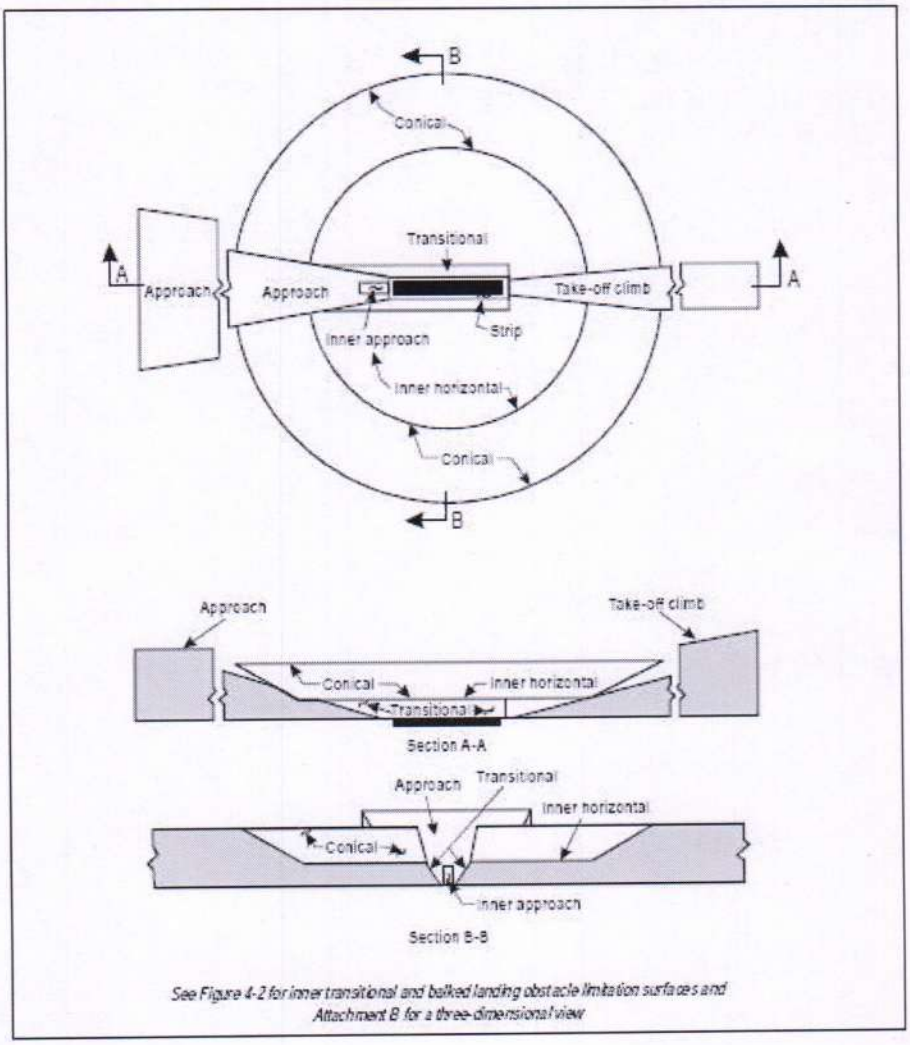


ILLUSTRATION OF SHIELDING CRITERIA FOR AIRPORT CODE NO.1 AND 2

NOTARY GOVERNMENT OF INDIA MAHENDRA ARVIND NANGARE DIST PUNE (MAH.) REG NO 15432 EXPIRY DATE 04/11/2029

SCHEDULE VIII
APPENDIX -H

ICAO Annex 14 Obstacle Limitation Surfaces (OLS)

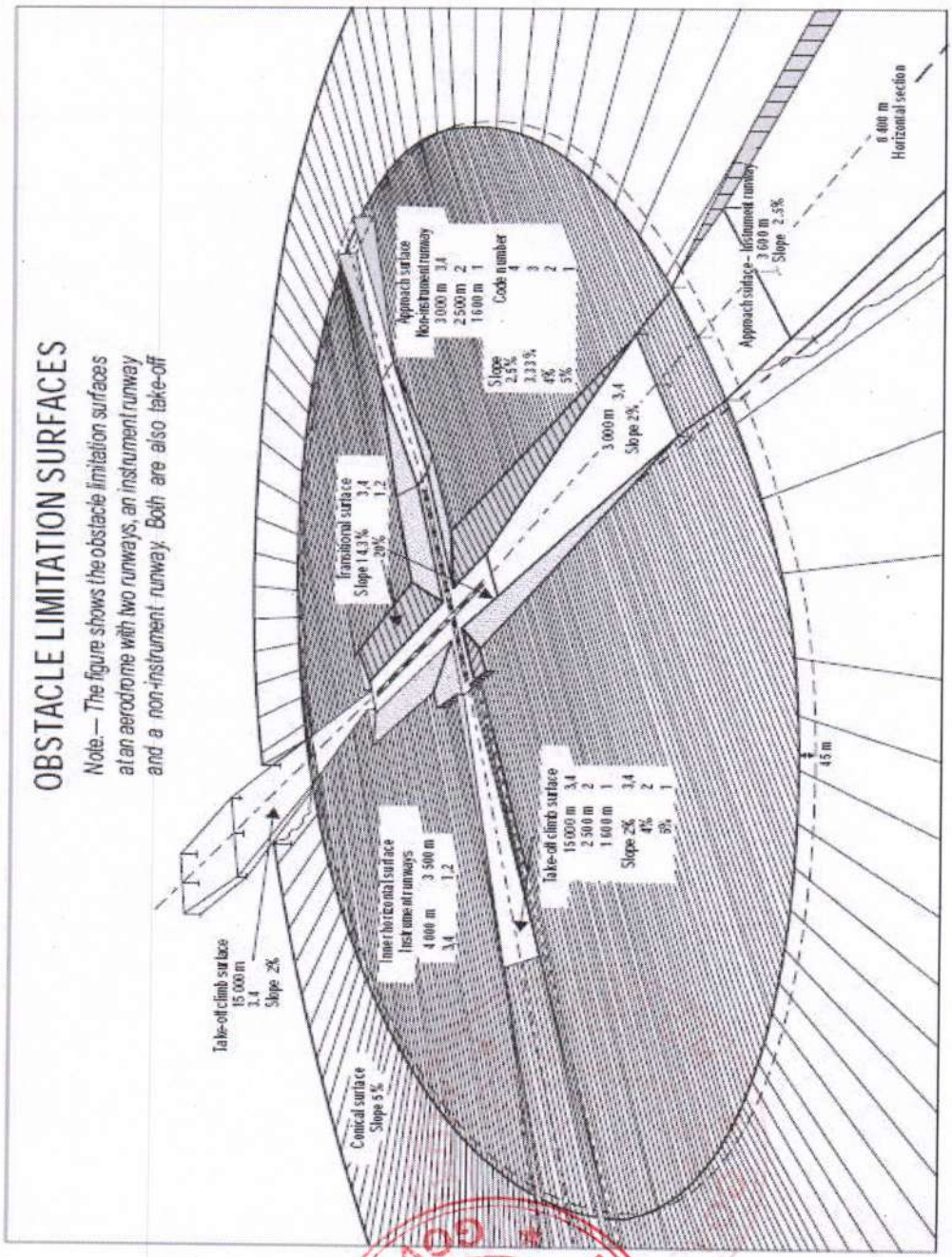


See Figure 4-2 for inner transitional and balked landing obstacle limitation surfaces and Attachment B for a three-dimensional view

NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
GOVERNMENT OF INDIA

SCHEDULE VIII
APPENDIX -I

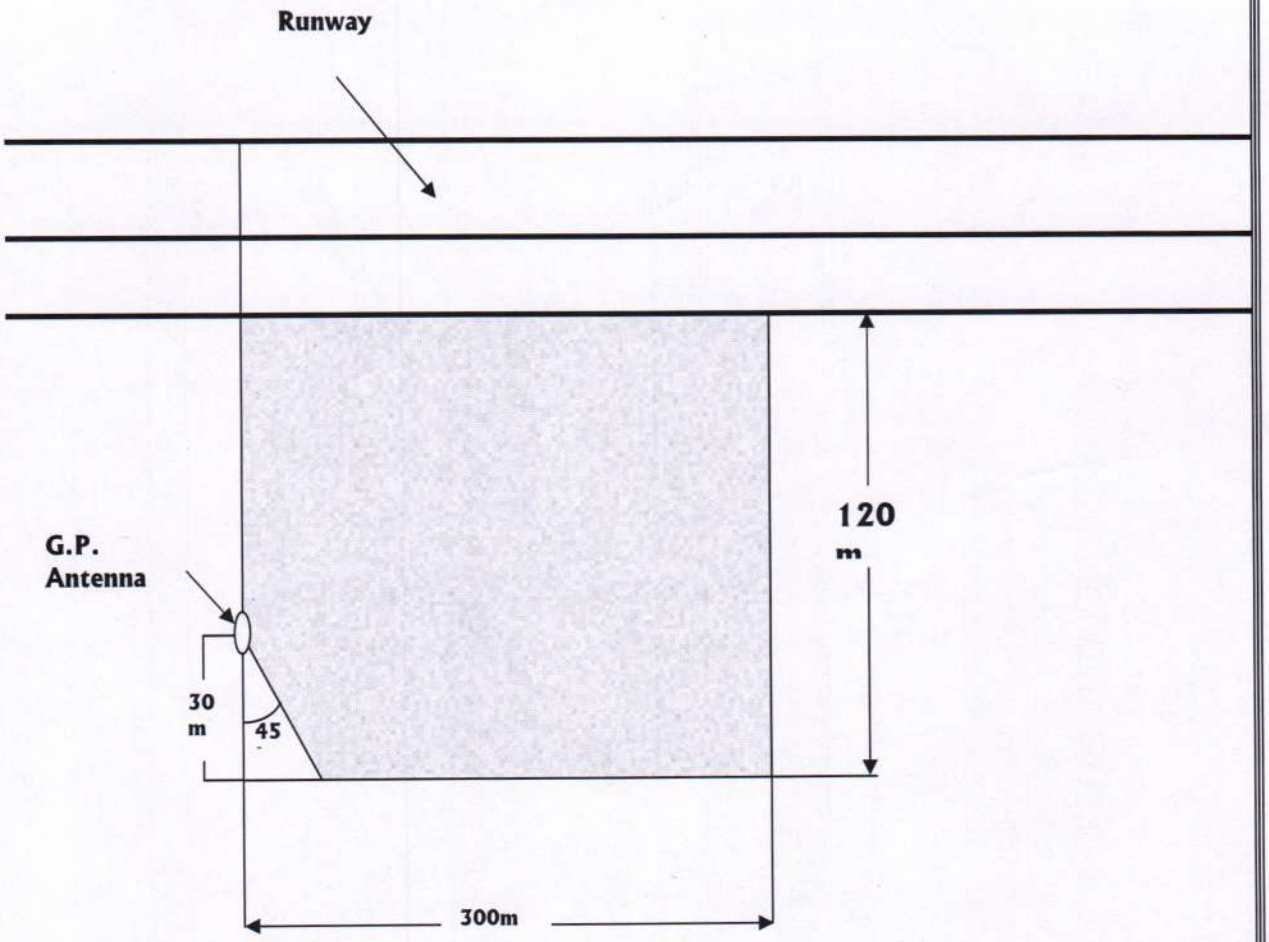
Inner approach, inner transitional and balked landing obstacle limitation surfaces



GOVERNMENT OF INDIA NOTARY

SCHEDULE VIII
APPENDIX -J

Critical Area of G.P.



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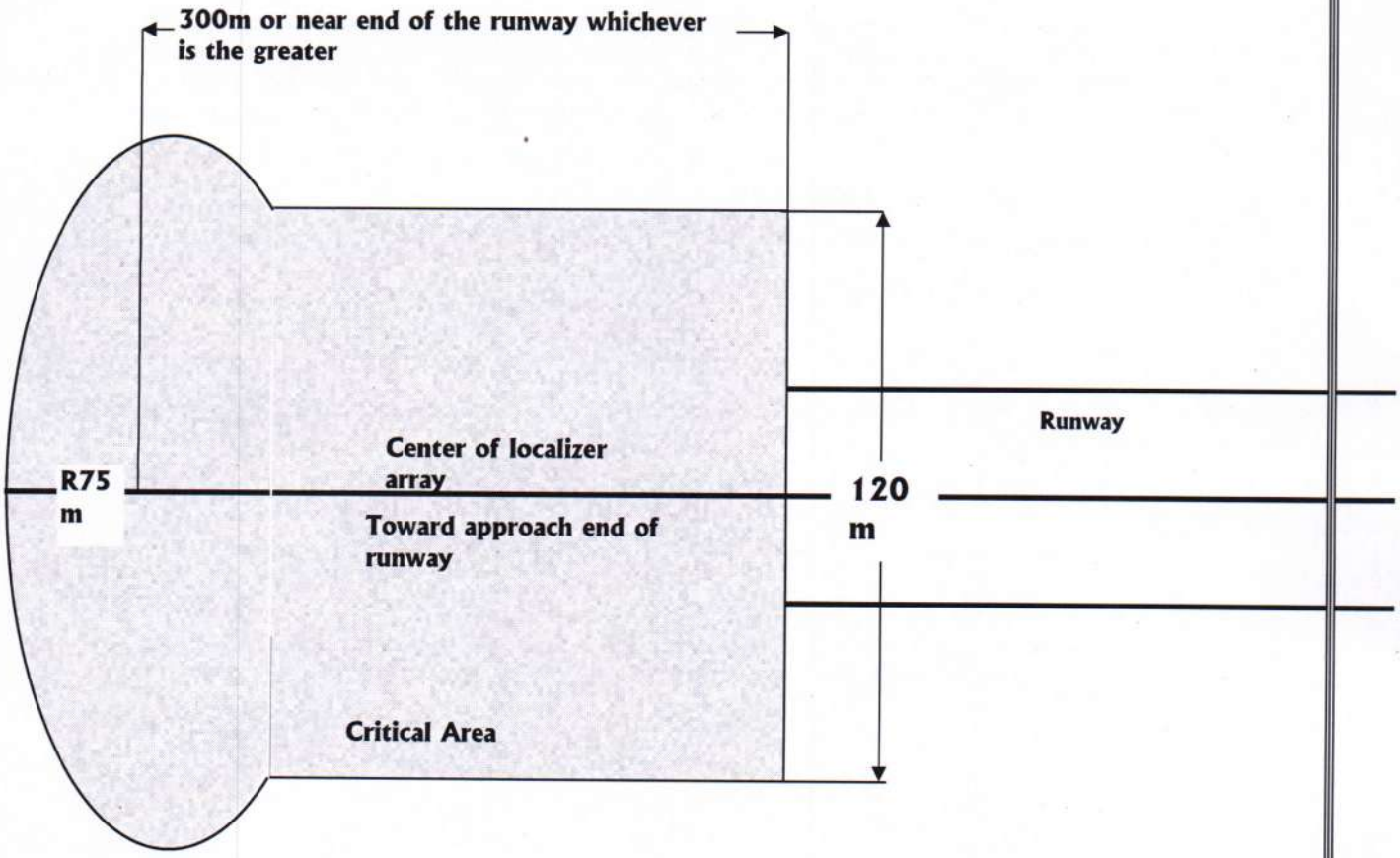
SCHEDULE VIII
APPENDIX -K

Critical Area of LLZ



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SCHEDULE VIII
APPENDIX -L

MAXIMUM PERMISSIBLE HEIGHTS (IN METERS) OF BUILDING/MAST/CHIMNEY, ETC. BASED ON ANNEX 14 CRITERIA (FOR CODE 3 OR 4 INSTRUMENT RUNWAY AIRPORTS ONLY)

Maximum permissible height may be further restricted due to Annex 10 criteria (owing to various CNS facilities) and also due to DOC 8168 criteria for the protection of PANS-OPS surfaces for different procedures. Site elevation of the site will be subtracted from the permissible top elevation to arrive at maximum permissible height of the building/Mast/Chimneys, etc. Following height table is indicative only and in no way assures the height permissible at a given site.

TABLE: MAXIMUM PERMISSIBLE HEIGHTS (IN METERS)

ICAO Annex 14 Surface (Height in meters)	*Distance from Runway Strip (in meters)*														
	500	*1000*	*1500*	*2000*	*2500*	*3000*	*3500*	*4000*	*4500*	*5000*	*6000*	*7000*	*8000*	*9000*	*10000*
*Approach Surface**	*10*	*20*	*30*	*40*	*45*	*45*	*45*	*48*	*73*	*98*	*120*	*140*	*150*	*150*	*150*
*Take-off climb Surface **	*10*	*20*	*30*	*40*	*45*	*45*	*45*	*48*	*73*	*98*	*120*	*140*	*150*	*150*	*150*
*Inner Horizontal Surface (IHS)***	*45*	*45*	*45*	*45*	*45*	*45*	*45*	*45*	-	-	-	-	-	-	-
*Conical Surface **	-	-	-	-	-	-	-	-	*70*	*95*	*145*	*195*	*245*	*295*	*300*

* Runway end elevation should be added to the permissible heights to arrive at the permissible top elevation, AMSL.
** Aerodrome elevation should be added to the permissible heights to arrive at the permissible top elevation, AMSL.

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SCHEDULE VIII
APPENDIX -M

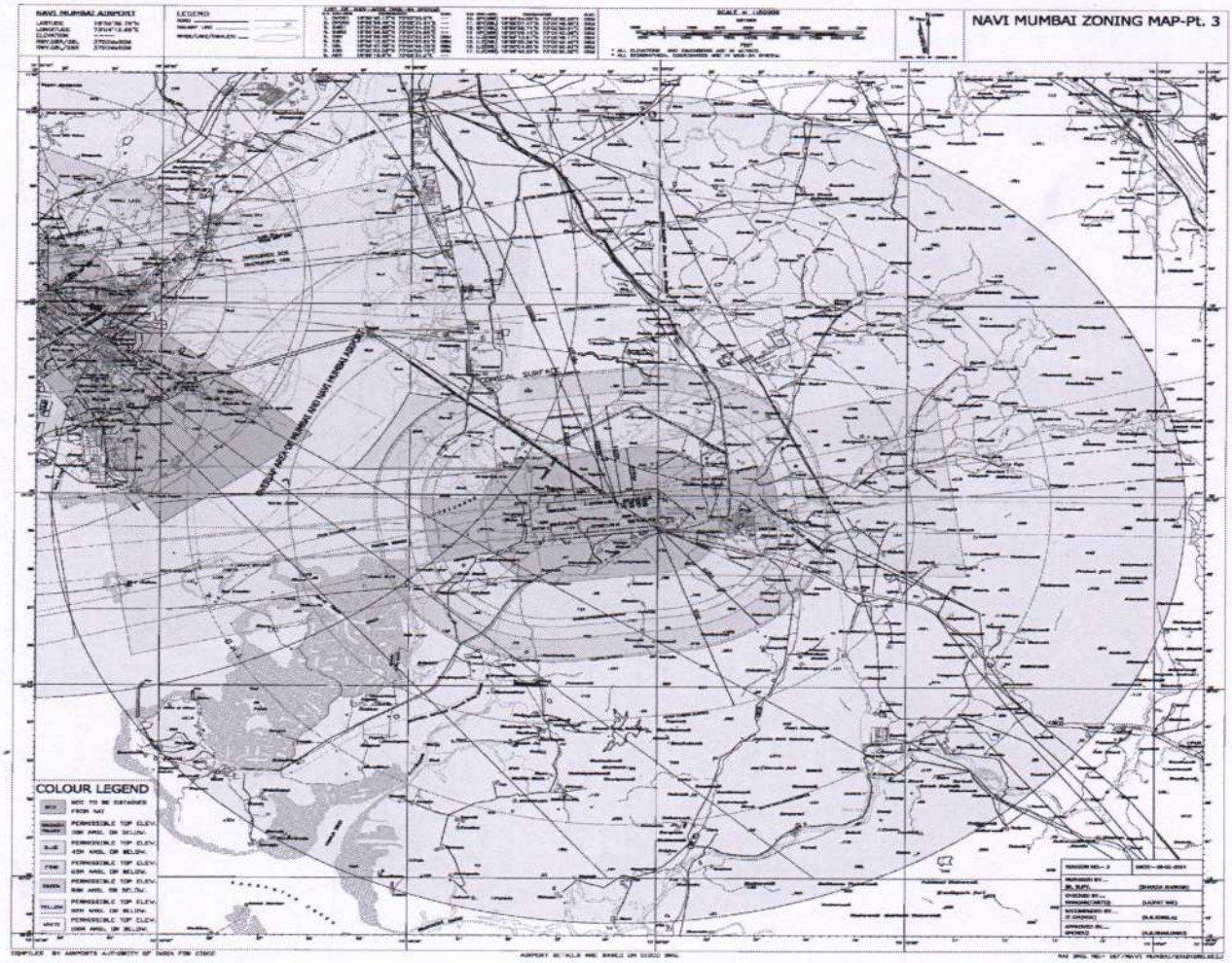
List of Designated Officers of Airports Authority of India (AAI)

Airports Authority of India has set up nine NOC processing offices one each at Delhi, Kolkata, Mumbai, Chennai, Guwahati Hyderabad, Bengaluru, Ahmedabad and Nagpur airports these offices are headed by Designated Officers. NOC offices work as per the provisions of this notification and as per the direction of ATMC 2 of 2013, as amended from time to time by AAI.

The list of Designated Officers are as follows:

1. Regional Executive Director, AAI, Northern Region, Delhi Airport, Delhi
2. Regional Executive Director, AAI, Eastern Region, Kolkata Airport, Kolkata
3. Regional Executive Director, AAI, Western Region, Mumbai Airport, Mumbai
4. Regional Executive Director, AAI, Southern Region, Chennai Airport, Chennai
5. Regional Executive Director, AAI, North Eastern Region, Guwahati Airport, Guwahati
6. GM- Coordination In charge, AAI, Hyderabad Airport
7. GM- Coordination In charge, AAI, Bengaluru Airport
8. Airport Director, AAI, Ahmedabad Airport
9. Airport Director, AAI, Nagpur Airport.

SCHEDULE IX



[F.No. AV-24032/259/2015-AAI]

ARUN KUMAR, Jt. Secy.

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Annexure-A6/4

Draft Development Control Regulations for Development Plan Pune

Published u/s 26(1) of MR&TP Act 1966

Pune Municipal Corporation
2013

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13.2.2 Outer Chowk:- The minimum width of outer chowk (as distinguished from its depth) shall be not less than 2.4 m. If the width of the outer chowk is less than 2.4 m then it shall be treated as a notch and the provision of outer chowk shall not apply. However, if the depth of outer chowk is more than the width the provisions of regulation No. 13.1.6 shall apply for the open spaces to be left between the wings.

13.3 Area and Height Limitations: - The area and height limitations through covered area, height of buildings and number of storeys, tenement density, Floor Area Ratio for various occupancies, facing different road width shall be as given in Appendix N and regulation 13.5 hereinafter.

13.4 Exemption to Marginal Open Spaces/Covered Area:-

13.4.1 Features permitted in marginal open space:-

(a) Projections into Marginal open spaces- Every Marginal open space provided around /inside the building either interior or exterior shall be kept free from any erection /projections thereon and shall be open to the sky and no cornice, chajja roof or weather shade more than 0.75 m wide shall overhang or project over the said marginal open space so as to reduce the width to less than the minimum required. However, sloping chajja provided over balcony/gallery etc. may be permitted to project 0.3 m beyond balcony projection at an angle of 30º from horizontal level;

(b) Canopy :- A canopy not exceeding 5 m in length and 2.5 m in width in the form of cantilever and unenclosed over the main entrance providing a minimum clear height of 2.1 m below the canopy may also be permitted in the open space .The canopy shall not have access from upper floors (above floors). There shall be a minimum clearance of 3.0 m between the plot boundaries and canopy. Relaxation in size and shape of canopy may be approved by Municipal Commissioner only in case of petrol pump, star grade hotels, IT buildings, hospital and educational buildings after satisfying their design and plan of structure.

(c) Balcony:- Balcony or balconies of a minimum width of 1m may be permitted exceeding 15% of the permissible floor area and such balcony projection shall be subject to the following conditions.

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i. In non-congested area, no balcony shall reduce the marginal open space less than 3 m. In congested area balcony may be permitted on upper floors above 5.5 m adjoining road level projecting in front setbacks except over lanes having width 4.5 m and less. No balcony shall be allowed on ground floor which shall reduce minimum required front set back or marginal open space. The width of the balcony will be measured perpendicular to the building line and measured from that line to the balcony's outer most edge.

ii. Balconies may be allowed to be enclosed, when enclosed, one third of the area of their face shall have glass shutters on the top and the rest of the area except the parapet shall have glazed shutters.

iii. The dividing wall between the balcony and the room may be permitted to be removed on payment of premium as prescribed by the Municipal Commissioner from time to time.

iv. In case of Residential Building, Double Height terraces may be permitted on payment of premium as decided by Municipal Commissioner, within the building line.

13.4.1.2. Accessory building - The following accessory building may be permitted in the marginal open spaces excepting building:

(a) In an existing building a single storeyed sanitary block subject to a maximum area of 4 sq.m in the rear and side open space and at a distance of 7.5 m from the road line or the front boundary and 1.5 m. from other boundaries may be permitted where facilities are not adequate. The Commissioner may reduce the 1.5m margin in rare cases to avoid hardships.

(b) The areas of sanitary block shall be taken into account for the calculation of F.AR. and covered area calculations, subject to the provisions of regulation No. 13.4.2 (h), except that the area of one garage per plot, shall not be counted within the maximum ground coverage permissible.

13.4.2 In addition to regulation No. 13.4.1.2. (a), (b) and 15.6.3 the following shall not be included in covered area or F.A.R. and Built-up Area calculations :-

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(a) Multi storied stilt floor space constructed under a building shall be allowed to be used as parking subject to the height restrictions in that area.

(b) Electric cabin or substation, watchman's booth of maximum size of 3 sq.m with minimum width or diameter of 1.2 m pump house, garbage shaft, space required for location of fire hydrants, electric fittings and water tanks;

(c) Projection as specifically exempted under these regulations.

(d) **Basement:-**

i) In non congested area, a basement for parking may be permitted as mentioned below,

1) **Plot area – 750 sq. m. to 2000 sq. m.** - single basement may be permitted.

2) **Plot area 2000 sq. m. to 4000 sq. m.** - Two tier basement may be permitted.

3) **Plot area above 4000 sq.m. –** Three tier basements may be permitted considering all technical requirements & strata.

Note:- Ramps may be allowed in Marginal Open spaces with prior clearance from Chief Fire Officer, PMC.

After fulfillment of parking requirements as mentioned in clause 14 of this regulation-

i) Following accessory uses may be permitted with prior clearance from Chief Fire Officer: - Meter room, Air -conditioning plant, transformer, Sewage Treatment Plant, Generator set.

ii) Other uses that may be permitted with special written permission of the Municipal Commissioner:-

1) storage of house-hold or other non-hazardous goods (for residential & commercial building),

2) For Star rated hotels 3 and above , Hospitals of Charitable trusts, Cinema :- Conditioning plant/meter room, electric sub-station as per technical requirements,

3) Safe Deposit Vaults, Lockers and proposed to be used by the Banks in the same building

Note: - above users may be permitted after payment of premium to PMC at the rate decided by the Municipal Commissioner.

(e) Areas covered by staircase rooms for stair flights of width 0.75 m and above in case of row housing, pent house and duplex, 1.2 m and above in case of residential/commercial buildings and 2m and above in case of assembly halls, area of staircase flight, mid-landing and floor landing, staircase passages irrespective of width of staircase subject to payment of premium to be decided by the municipal Commissioner and without any premium for Government and Semi-government buildings, Educational and Hospital buildings of Charitable Trusts and buildings constructed for slum dwellers under slum Redevelopment Schemes as per Appendix-T / Special regulations for Slum Redevelopment Authority.

(f) Architectural features, chimneys and elevated tanks of permissible area of fire escape stairways and lifts with cantilevered fire escape passages according to the Chief Fire Officer's requirement. Lift room, lift wells and lift lobbies subject to premium as decided by Municipal Commissioner.

(g) Area of one office room of a cooperative housing society or apartment owner's association of size 4 m x 3 m only on the ground floor.

(h) Sanitary block subject to provision of regulations no. 13.4.1.1(a) and Built up area not more than 4 sq.m. Area of the sanitary blocks(s) consisting of one bathroom and one water-closet for each wing of each floor of a building of prescribed dimensions deriving access from a common passage as required for the use of domestic servants or staff engaged in the premises with premium as decided by the Municipal Commissioner.

(i) Area covered by (i) lofts, (ii) Meter rooms, (iii) Porches (iv) Canopies, (v) Air conditioning plant rooms, (vi) Electric sub- stations, (vii) Service floor of clear height not exceeding 1.5 m for hotels rating with three stars and above and also for hospital building with the special permission of the Commissioner.

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(j) Area of structures for an effluent treatment plant as required as per the requirements of the Maharashtra Pollution Control Board or other relevant authorities.

(k) Areas covered by service ducts, pump rooms, electric sub-stations, stilts and additional amenity of lift.

(l) Area of one milk booth under the public distribution system in a building layout of area exceeding 0.4 ha with the permission of the Commissioner.

(m) Rockery, well and well structures, plant, nursery, water pool, swimming pool, (if covered) platform round a tree, fountain bench, chabutara with open top and unclosed sides by walls, ramps, compound wall, gate side, swing, overhead water tank on top of buildings. Provided that the distance between terrace and soffit of overhead tank is less than 1.50 m.

(n) Area of one public telephone booth and one telephone exchange (PBX) per building with the permission of the Commissioner.

(o) Area of one room for installation of telephone concentrates as per requirement of Telephone Authority but not exceeding 20sq.m. per building with the permission of the Commissioner.

(p) Area of separate letter box on the ground floor of residential and commercial buildings with five or more storeys to the satisfaction of Commissioner.

(q) Area covered by new lift and passage thereto in an existing building with height upto 16 m in gaothan/ congested area.

(r) Area of covered passage of clear width not more than 1.50 m leading from a lift exist at terrace level to the existing staircase so as to enable decent to lower floors in a building to reach tenements not having direct access to a new lift in a building without an existing lift.

(s) Atrium or entrances of any size and passage more than 1.5 m width in shopping malls, public buildings.

(t) In every residential building, constructed or proposed to be constructed for the use of a Co-operative Housing Society or an Apartment .Owners Association, a fitness centre room will be permitted free of FSI. The area of the room shall be at least 20 sq.m and not more than 2 percent of the total built-up of buildings. It shall not be used for any other purpose

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except for fitness activities and its ownership shall vest with society or association.

(u) Garbage sorting room in layout of land having area 0.2ha or more.

Note : : **i)** The shaft provided for lift shall be taken for covered area calculations only on one floor upto the minimum required as per these regulations.

ii) Minimum width of staircase room and flight shall be 1.2 m except in case of Duplex and EWS Housing were it shall be 0.75 m

iii) This regulation shall not be applicable for the building proposals where the occupancy certificates have been granted prior to 30.9.1993. Provided further that, where a permissible FSI has not been exhausted in the case of existing building and cases, decided by the Corporation, prior to coming into force of these modified regulations, provisions about the exclusion from FSI computation as in these regulations will be available for construction of remaining balance FSI on site as on 30.9.1993.

13.5 Aerodrome / Gliding Centre Vicinity Height Restrictions :- The Height and number of storeys shall be governed by the provisions of Appendix N and the following clauses:

a) No building shall be permitted within the 900 m of the Airport Reference Point as shown on the Development plan of Pune. In addition to that,

iii) No building or structure shall be constructed, created or no tree shall be planted on any land within the limits of 100 meters from the crest of the outer parapet except that the limits of 100 meters will extend to 900 meter from and in line with the boundary of the bomb dump at Indian Air Force Station and Installations.

ii) The restriction imposed by the Government of India in the Ministry of Civil Aviation under Section 9 (A) of the Air craft Act, 1934 (22 of 1934) vide its notification No. S.O. 988 dated the 5th January, 1988 shall continue to be applicable to this Indian Air Force Aerodrome.

13.5.1 Based on Aerodrome and Ground Aids: -

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i) **Funnel zone (Take-off climb / approach areas and surfaces)** - Maximum permissible elevation is below 2 percent slope from end of the basic strip upto a distance of 2250 meters on the extended centre line of the runway.

ii) **Transitional surface -** The maximum permissible height will be 14.3 percent in the area which shall be measured in a vertical plane at right angles to the centre line of the runway upto a distance of 465 meters for instrument runway and 390 meters for non-instrument runway.

iii) **Inner Horizontal surface** - The maximum permissible height of a structure below the inner Horizontal surface will be 45 meters above the aerodrome reference point, if the runway length is less than 1525 meters and will be 45 meters above the nearest runway end elevation, if the runway length is 1525 meters or more.

iv) **Conical Surface -** The slope in the conical surface will be measured above the inner Horizontal Surface in the vertical plane beyond a distance of 4000 meters extending upto 6100 meters from the aerodrome reference point, if the runway length is less than 1525 meters and from the nearest runway end, if the runway is 1525 meters or more. The height applicable will be 45 meters plus 5 percent of the slope of the distance more than 4000 meters above the aerodrome reference point.

v) **Outer Horizontal Surface: -** Outer Horizontal Surface shall extend from 6100 meters from the aerodrome reference point upto 15240 meters and the applicable height will be 150 meters above aerodrome reference point.

With a view to ensuring proper airfield environment and mitigating bird-strike menace in the vicinity of airports on one hand , noise level problems on the other hand , the following restrictions on development activities shall apply within 20 km radius of any aerodrome :

(i) No chimneys or smoke producing factories shall be constructed within a radius of 8km from the Airport Reference Point. For Industrial Chimneys coming in the Air port zone, it shall be of such height and character as prescribed by Civil Aviation Authorities and all industrial chimneys shall be of such character as prescribed by the Chief Inspector of Steam, Boilers, and Smoke :

(ii) Slaughter house, abattoir, Butcheries, meat shops and solid waste disposal sites and other areas for activities like depositing of garbage which may

encourage collection of high flying birds, like eagles and hawks, shall not be permitted within 10 km from the Airport Reference Point.

(iii) Fruit bearing trees, which attract birds shall not be planted within 10km from the Airport Reference Point.

(iv) Within a 5km radius of the aerodrome reference point, every structure / installation/ building shall be so designed as to meet the pigeon/bird proofing requirements of the Civil Aviation Authorities .Such requirement may stipulate the prohibition of any cavity, niche or other opening on the exterior of such building/ installation/ structure so as to prevent the nesting and habitation of pigeon or other birds.

13.5.1.1 Height Exemptions:- The following appurtenant structures shall not be included in reckoning the height of a building except while considering the requirement of Civil Aviation Authorities and other statutory communications requirements .Roof tanks and their supports, ventilation/air-conditioning shafts, lift-rooms and similar service equipment, stair covers, chimneys and parapet walls, architectural features not exceeding 1.5 m. in height, television antenna, booster antenna and wireless transmitting and receiving towers.

Note: - For further details refer Civil aviation Notification No.S.O.988, dated 05/01/1988. & 16.03.2009 and modified time to time.

14.0. PROVISIONS FOR PARKING SPACES :-

14.1. Each off-street parking space provided for motor vehicles shall not be less than 2.50m X 5m areas, and for scooters and cycles the parking spaces provided shall not be less than 2 sq.m respectively and 1.00 sq. m and 0.75 sq.m for fabricated cycle stand respectively. For L.C.V. parking space provided shall not be less than 3m x 6m.

14.2. For building of different occupancies off-street space for vehicles shall be provided as given in14.2.1

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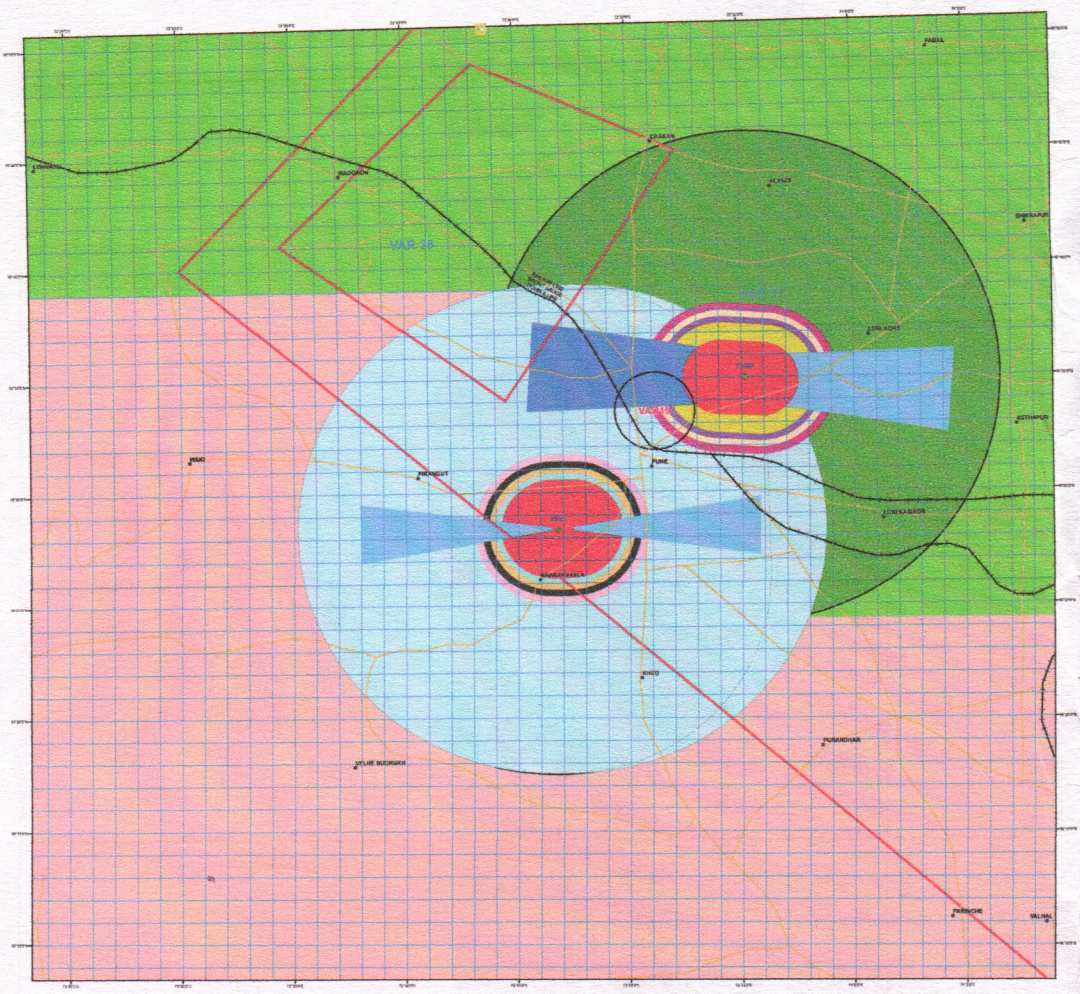
COLOUR CODED ZONING MAP

AIR FORCE STATION PUNE & NDA
(AERODROME ELEVATION OF PUNE 592.048 M AMSL
AERODROME ELEVATION OF NDA 586.893 M AMSL)



SCALE: 1:150,000
(1 CM = 1,500 METERS)

LEGENDS

- ARP PUNE & NDA
- RAILWAY LINE
- ROAD
- DANGER AREA
- RESTRICTED AREA
- CCZM GRID

LEGENDS FOR PUNE

- P1 ZONE (UPTO 3 KM)
- P2 ZONE (3001M-4500M)
- P3 ZONE (4501M-5000M)
- P4 ZONE (5001M-5500M)
- P5 ZONE (5501M-6100M)
- P6 ZONE (6101M-20KM)
- P7 ZONE (BEYOND 20KM FROM ARP)
- P8 ZONE (APP SURFACE FOR RW 10)
- P9 ZONE (APP SURFACE FOR RW 28)

LEGENDS FOR NDA

- N1 ZONE (UPTO 4 KM)
- N2 ZONE (4001M-4500M)
- N3 ZONE (4501M-5000M)
- N4 ZONE (5001M-5500M)
- N5 ZONE (5501M-6100M)
- N6 ZONE (6101M-20KM)
- N7 ZONE (BEYOND 20KM FROM ARP)
- N8 ZONE (T/O & APP SURFACE FOR RW 09 & 27)

Note 1: The Colour Coded Zoning Map (CCZM) is strictly for possession of Local Municipal Authority / Municipal Commissioner PUNE and NDA, KHADAKWASLA. It is to be used for the purpose of determining the requirement of seeking NOC for 'height clearance' from Indian Air Force for regulating heights of buildings / structures around National Defence Academy (NDA) and Air Force Station PUNE under the provisions of Gazette of India GSR 751 (E).

Note 2: To ensure safety of Aircraft operations, heights of buildings and structures around all aerodromes are regulated as per the provisions of Gazette of India (Ministry of Civil Aviation) GSR 751(E) dated 30th Sep 2015 and revisions/amendments thereto. The violations of these regulations are dealt under' The Aircraft Rules - 1994' (Demolition of Obstructions caused by Buildings and Trees etc.).

Note 3: The applicant is to submit all documents as mentioned in www.indianairforce.nic.in > services > ATS > NOC in ORIGINAL to Local Municipal or Town Planning and Development authority. If, using the Map, the applicant is being exempted from seeking NOC from IAF, then Local Municipal or Town Planning and Development authority shall approve the plan (without NOC from IAF) and forward copy of its approval letter along with application and all documents in original to 'Chief Operations Officer, Air Force Station, PUNE / NDA (as applicable) within a period of THIRTY DAYS of approval.

Note 4: Municipal authorities are to ensure that the applicants exempted from seeking NOC from IAF furnish site coordinates and site elevation certificate issued by SURVEY OF INDIA in ORIGINAL for ALL INTENDED STRUCTURES and ALL CORNERS of the plot. IAF shall have power to disapprove the clearance in case of Non Submission of these documents / any discrepancy in the documents. The violations of regulations shall be dealt under ' The Aircraft Rules -1994' (Demolition of Obstructions caused by Buildings and Trees etc.).

Note 5: Hadapsar being a recognized Gliderdrome by AAI circular 11/69, PMC to obtained clearance from Hadapsar before issuing NOC to buildings in vicinity of Hadapsar Gliderdrome.

GUIDELINES FOR USING CCZM

(a) The area around Air Force Station PUNE and NDA has been divided into Geo-referenced grids of 1 minute by 1 minute each. Aerodrome Elevation of Air Force Station PUNE is 592.048 meters and that of NDA is 586.893 meters Above-Mean Sea Level (AMSL).

(b) Referring to the site co-ordinates certificate issued by Survey of India, Municipal or Town planning body/ Development authorities shall identify the 'Home Grid', where the plot/site lies on the CCZM. Correlate the colour of the Home Grid with legend in the map.

(c) The Local Municipal or Town Planning and Development authorities shall approve construction of buildings as per their own building regulations/bye-laws up to the permissible elevation (AMSL) and certify on the sanction plan that the Floor Space Index or Floor Area Ratio and the related height of the building or structure is within the permissible elevation as indicated in the CCZM for the given site.

(d) If proposed site of building/structure lies within the jurisdiction of any Civil Airport or other Defence agency, clearance shall also be required from the concerned Authority. Also for sites located in Danger or Prohibited areas, clearances from concerned controlling Defence/ Civil agencies should be sought.

(e) For proposals located in areas contiguous to Defence Establishment governed by Works of Defence Act (WoDA) 1903, SRO/ Gazette Notifications notified by GoI from time to time, NOC shall be obtained by applicants from Local Military Authority irrespective of Colour Coding in Colour Coded Zoning Map.

CCZM FOR PUNE

(a) If the proposed building/structure is falling under P1 zone (upto 3 KM) then irrespective of height of the building/structure, the applicant shall furnish application for seeking NOC from IAF as per the laid down guidelines.

(b) If the proposed building/structure is falling under P2 zone (3001 M – 4500 M) then for buildings/structures with top elevation higher than 637 Meters AMSL, applications for NOC are to be filed with IAF.

(c) If the proposed building/structure is falling under P3 zone (4501 M – 5000 M) then for buildings/structures with top elevation higher than 662 Meters AMSL, applications for NOC are to be filed with IAF.

(d) If the proposed building/structure is falling under P4 zone (5001 M – 5500 M) then for buildings/structures with top elevation higher than 687 Meters AMSL, applications for NOC are to be filed with IAF.

(e) If the proposed building/structure is falling under P5 zone (5501 M – 6100 M) then for buildings/structures with top elevation higher than 712 Meters AMSL, applications for NOC are to be filed with IAF.

(f) If the proposed building/structure is falling under P6 zone (6101 M – 20 KM) or P7 zone (Beyond 20 KM from ARP) then for buildings/structures with top elevation higher than 742 Meters AMSL, applications for NOC are to be filed with IAF.

(g) If the proposed building/structure is falling under P8 zone (Approach surface for Rw 10) then for buildings/structures with top elevation higher than 600 Meters AMSL, applications for NOC are to be filed with IAF.

(h) If the proposed building/structure is falling under P9 zone (Approach surface for Rw 28) then for buildings/structures with top elevation higher than 586 Meters AMSL, applications for NOC are to be filed with IAF.

(j) Cases falling under Shielding Criteria, irrespective of height of building/structure applicant shall furnish application for seeking NOC from IAF.

Note 1: P1 to P5 zone are with reference to respective Dumbbells (DB 10 and DB 28) and P6 & P7 zones are with reference to Pune ARP.

Note 2: Any construction within 1 KM of boundary wall of Air Force Station Pune, irrespective of height of building/structure, applicant shall furnish application for seeking NOC from IAF.

CCZM FOR NDA

(a) If the proposed building/structure is falling under N1 zone (upto 4 KM) then for buildings/structures with top elevation higher than 632 Meters AMSL, applications for NOC are to be filed with IAF. In addition, any construction within 1 KM of boundary wall of NDA, irrespective of height of building/structure, applicant shall furnish application for seeking NOC from IAF.

(b) If the proposed building/structure is falling under N2 zone (4001 M – 4500 M) then for buildings/structures with top elevation higher than 632 Meters AMSL, applications for NOC are to be filed with IAF.

(c) If the proposed building/structure is falling under N3 zone (4501 M – 5000 M) then for buildings/structures with top elevation higher than 657 Meters AMSL, applications for NOC are to be filed with IAF.

(d) If the proposed building/structure is falling under N4 zone (5001 M – 5500 M) then for buildings/structures with top elevation higher than 682 Meters AMSL, applications for NOC are to be filed with IAF.

(e) If the proposed building/structure is falling under N5 zone (5501 M – 6100 M) then for buildings/structures with top elevation higher than 707 Meters AMSL, applications for NOC are to be filed with IAF.

(f) If the proposed building/structure is falling under N6 zone (6101 M – 20 KM) or N7 zone (Beyond 20 KM from ARP) then for buildings/structures with top elevation higher than 737 Meters AMSL, applications for NOC are to be filed with IAF.

(g) If the proposed building/structure is falling under N8 zone (Take off/Approach surface for Rw 09 & 27) then irrespective of height of building/structure, applicant shall furnish application for seeking NOC from IAF.

(h) Cases falling under Shielding Criteria, irrespective of height of building/structure applicant shall furnish application for seeking NOC from IAF.

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Annexure-A6

GUIDELINES FOR USING CCZM

(a) The area around Air Force Station PUNE and NDA has been divided into Geo-referenced grids of 1minute by 1minute each. Aerodrome Elevation of Air Force Station PUNE is 592.048 meters and that of NDA is 586.893meters Above Mean Sea Level (AMSL).

(b) Referring to the site co-ordinates certificate issued by Survey of India, Municipal or Town planning body/Development authorities shall identify the 'Home Grid', where the plot/site lies on the CCZM. Correlate the colour of the Home Grid with legend in the map.

(c) The Local Municipal or Town Planning and Development authorities shall approve construction of buildings as per their own building regulations/bye-laws up to the permissible elevation (AMSL) and certify on the sanction plan that the Floor Space Index or Floor Area Ratio and the related height of the building or structure is within the permissible elevation as indicated in the CCZM for the given site.

(d) If proposed site of building/structure lies within the jurisdiction of any Civil Airport or other Defence agency, clearance shall also be required from the concerned Authority. Also for sites located in Danger or Prohibited areas, clearances from concerned controlling Defence/Civil agencies should be sought.

(e) For proposals located in areas contiguous to Defence Establishment governed by Works of Defence Act (WoDA) 1903, SRO/Gazette Notifications notified by GoI from time to time, NOC shall be obtained by applicants from Local Military Authority irrespective of Colour Coding in Colour Coded Zoning Map.

CCZM FOR PUNE

(a) If the proposed building/structure is falling under P1 zone (upto 3KM) then irrespective of height of the building/structure, the applicant shall furnish application for seeking NOC from IAF as per the laid down guidelines.

(b) If the proposed building/structure is falling under P2 zone (3001M – 4500M) then for buildings/structures with top elevation higher than 637Meters AMSL, applications for NOC are to be filed with IAF.

(c) If the proposed building/structure is falling under P3 zone (4501M – 5000M) then for buildings/structures with top elevation higher than 662Meters AMSL, applications for NOC are to be filed with IAF.

(d) If the proposed building/structure is falling under P4 zone (5001M – 5500M) then for buildings/structures with top elevation higher than 687Meters AMSL, applications for NOC are to be filed with IAF.

(e) If the proposed building/structure is falling under P5 zone (5501M – 6100M) then for buildings/structures with top elevation higher than 712Meters AMSL, applications for NOC are to be filed with IAF.

(f) If the proposed building/structure is falling under P6 zone (6101M– 20KM) or P7 zone (Beyond 20KM from ARP) then for buildings/structures with top elevation higher than 742Meters AMSL, applications for NOC are to be filed with IAF.

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(g) If the proposed building/structure is falling under P8 zone (Approach surface for Rw 10) then for buildings/structures with top elevation higher than 600Meters AMSL, applications for NOC are to be filed with IAF.

(h) If the proposed building/structure is falling under P9 zone (Approach surface for Rw 28) then for buildings/structures with top elevation higher than 586Meters AMSL, applications for NOC are to be filed with IAF.

(j) Cases falling under Shielding Criteria, irrespective of height of building/structure applicant shall furnish application for seeking NOC from IAF.

Note 1: P1 to P5 zone are with reference to respective Dumb bells (DB10 and DB28) and P6 & P7 zones are with reference to Pune ARP.

Note 2: Any construction within 1KM of boundary wall of Air Force Station Pune, irrespective of height of building/structure, applicant shall furnish application for seeking NOC from IAF.

CCZM FOR NDA

(a) If the proposed building/structure is falling under N1 zone (upto 4KM) then for buildings/structures with top elevation higher than 632Meters AMSL, applications for NOC are to be filed with IAF. In addition, any construction within 1KM of boundary wall of NDA, irrespective of height of building/structure, applicant shall furnish application for seeking NOC from IAF.

(b) If the proposed building/structure is falling under N2 zone (4001M – 4500M) then for buildings/structures with top elevation higher than 632Meters AMSL, applications for NOC are to be filed with IAF.

(c) If the proposed building/structure is falling under N3 zone (4501M – 5000M) then for buildings/structures with top elevation higher than 657Meters AMSL, applications for NOC are to be filed with IAF.

(d) If the proposed building/structure is falling under N4 zone (5001M – 5500M) then for buildings/structures with top elevation higher than 682Meters AMSL, applications for NOC are to be filed with IAF.

(e) If the proposed building/structure is falling under N5 zone (5501M – 6100M) then for buildings/structures with top elevation higher than 707Meters AMSL, applications for NOC are to be filed with IAF.

(f) If the proposed building/structure is falling under N6 zone (6101M– 20KM) or N7 zone (Beyond 20KMfrom ARP) then for buildings/structures with top elevation higher than 737Meters AMSL, applications for NOC are to be filed with IAF.

(g) If the proposed building/structure is falling under N8 zone (Take off/Approach surface for Rw 09 & 27) then irrespective of height of building/structure, applicant shall furnish application for seeking NOC from IAF.

(h) Cases falling under Shielding Criteria, irrespective of height of building/structure applicant shall furnish application for seeking NOC from IAF.

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अधिसूचना

नई दिल्ली, 3 अप्रैल, 2025

का. नि. आ. 4(अ).—केन्द्रीय सरकार द्वारा प्रारूप रक्षा संकर्म नियम, 2024 का भारत के राजपत्र असाधारण, भाग-2, खंड 4 में का.नि.आ. 134 (अ) तारीख 14 अक्तूबर, 2024 द्वारा रक्षा संकर्म अधिनियम, 1903 (1903 का 7) की धारा 44 की अपेक्षानुसार प्रकाशित किया गया था जिसमें ऐसे सभी व्यक्तियों से, जिनके इनसे प्रभावित होने की संभावना है, उस तारीख से तीस दिन की अवधि की समाप्ति से पूर्व जिसको उक्त अधिसूचना को अंतर्विष्ट करने वाले उक्त राजपत्र की प्रतियां जनता को उपलब्ध करा दी जाती हैं, आक्षेप और सुझाव आमंत्रित किए गए थे;

और जबकि, उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां 14 अक्तूबर, 2024 को जनता को उपलब्ध करवा दी गईं थीं;

और जबकि, उक्त प्रारूप नियम के संबंध में जनता से प्राप्त आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सम्यकत: विचार कर लिया गया है;

अत:, अब केन्द्रीय सरकार रक्षा संकर्म अधिनियम 1903 (1903 का 7) की धारा 44 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित नियम बनाती है, अर्थात:-

1. संक्षिप्त नाम और प्रारंभ – (1) इन नियमों का संक्षिप्त नाम रक्षा संकर्म नियम, 2025 है।

(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे ।

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2. परिभाषाएं – इन नियमों में, जब तक संदर्भ में अन्यथा अपेक्षित न हो –

(क) "अधिनियम" से रक्षा संकर्म अधिनियम, 1903 (1903 का 7) अभिप्रेत है;

(ख) उन शब्दों और पदों का जो इसमें प्रयुक्त हैं और परिभाषित नहीं है परंतु अधिनियम में परिभाषित हैं, का वही अर्थ होगा जो उनका अधिनियम में है।

3. कलेक्टर द्वारा सार्वजनिक सूचना दिए जाने की रीति - (1) कलेक्टर उक्त अधिनियम की धारा 3 की उप-धारा (2) के अंतर्गत सार्वजनिक सूचना जारी करेगा जिसमें उक्त धारा की उप-धारा (1) के अंतर्गत केन्द्रीय सरकार द्वारा की गई घोषणा का सार अंतर्विष्ट होगा; जिसमें अधिनियम की धारा 7 के अधीन अधिरोपित निर्बंधनों की सीमा और प्रकृति के ब्यौरे भी होंगे।

(2) उप-नियम (1) में उल्लिखित कलेक्टर द्वारा जारी की गयी सार्वजनिक सूचना निम्नलिखित सहित परंतु जो इस तक सीमित नहीं है, व्यापक प्रचार करने के लिए सभी संभावित पद्धतियों को अंगीकृत कर प्रभावी किया जाएगा; अर्थात: –

(क) जन भाषा में एक समाचार पत्र सहित कम से कम दो समाचार पत्रों में प्रकाशन ।

(ख) पंचायत, नगरपालिका, विकास प्राधिकरण और किसी अन्य प्राधिकरण के स्थानीय कार्यालयों में परिचालन ;

(ग) जिले की शासकीय वेबसाइट पर उक्त सूचना को अपलोड करना ;

(घ) उक्त सूचना को परिक्षेत्र के सुविधापूर्ण और सहजदृश्य स्थानों पर चस्पा करना ।

4. कलेक्टर द्वारा प्रतिकर का अवधारण- (1) इस अधिनियम की धारा 12 और धारा 13 के अधीन जांच और अधिनिर्णय के प्रयोजनों के लिए कलेक्टर निम्नलिखित मानदंडों को अपनाकर प्रतिकर का अवधारण करने के लिए भूमि के बाजार मूल्य का अवधारण करेगा, अर्थात:-

(क) उस क्षेत्र में, जहां भूमि स्थित है, बिक्री करने के लिए बिक्री विलेख या करार के रजिस्ट्रीकरण के लिए भारतीय स्टाम्प अधिनियम, 1899 (1899 का 2) में विनिर्दिष्ट, उसी प्रवर्ग, यदि कोई हो, की भूमि का बाजार मूल्य; या

(ख) निकटतम ग्राम या निकटतम आसपास के क्षेत्र में स्थित तुलनात्मक क्षेत्र की भूमि के उसी प्रकार का औसत बिक्री मूल्य, जो भी अधिक हो,

परन्तु यह कि बाजार मूल्य के अवधारण की तारीख वह होगी जिस तारीख को उक्त अधिनियम की धारा 3 की उपधारा (2) के अधीन राजपत्र में यह घोषणा प्रकाशित की गई है ।

स्पष्टीकरण 1. – भूमि का प्रवर्ग कृषि, आवासीय, वाणिज्यिक या कोई अन्य भूमि के रूप में भूमि के वर्गीकरण को द्योतित करेगा।

स्पष्टीकरण 2. – खंड (ख) में उल्लिखित औसत बिक्री मूल्य का अवधारण, उस वर्ष जिस वर्ष में अधिनियम की धारा 3 की उप-धारा (2) के अधीन राजपत्र में घोषणा प्रकाशित की गई है, के ठीक पूर्ववर्ती तीन वर्षों के दौरान निकट ग्राम या निकट आसपास के क्षेत्र में समरूप प्रकार के क्षेत्र के लिए रजिस्ट्रीकृत बिक्री के निमित्त विक्रय करने के लिए विलेख या करार को ध्यान में रखते हुए अवधारित किया जाएगा ।

स्पष्टीकरण 3.- स्पष्टीकरण 2 में निर्दिष्ट औसत बिक्री मूल्य, निर्धारित करने के लिए बेचने के लिए विक्रय विलेख अथवा करार की कुल संख्या के आधे, जिनमें उच्चतम बिक्री मूल्य का उल्लेख किया गया है, पर विचार किया जाएगा ।

स्पष्टीकरण 4.- इस उप-नियम के अधीन बाजार मूल्य और स्पष्टीकरण 2 अथवा स्पष्टीकरण 3 में निर्दिष्ट औसत बिक्री मूल्य निर्धारित करते समय जिला में पूर्व अवसर पर अधिनियम के प्रावधानों के अधीन अधिसूचित भूमि के लिए प्रतिकर के रूप में किसी भी भुगतान किए गए मूल्य पर विचार नहीं किया जाएगा।

स्पष्टीकरण 5.- तुलनीय क्षेत्र विचाराधीन भूमि के पच्चीस प्रतिशत से कम क्षेत्र को द्योतित करेगा ।

स्पष्टीकरण 6. - इस उप-नियम के अधीन बाजार मूल्य और स्पष्टीकरण 2 अथवा स्पष्टीकरण 3 में उल्लिखित औसत मूल्य निर्धारित करने के दौरान, भुगतान किया गया कोई मूल्य जो कलेक्टर की राय में वास्तविक विद्यमान बाजार मूल्य को इंगित नहीं करता है, पर बाजार मूल्य का परिकलन करने के उद्देश्य से ध्यान नहीं दिया जाएगा ।

(2) जहां उप-नियम (1) के अधीन जिस कारण से बाजार मूल्य निर्धारित नहीं किया जा सकता है कि:

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(क) भूमि ऐसे क्षेत्र में स्थित है जहां भूमि का संव्यवहार उस क्षेत्र में तत्समय प्रवृत्त किसी अन्य विधि के द्वारा अथवा उसके अधीन प्रतिबंधित हो; अथवा

(ख) जैसा उप नियम (1) के खंड (क) में उल्लेख किया गया है वैसी ही भूमि का विक्रय करने के लिए रजिस्ट्रीकृत विक्रय विलेख अथवा करार ठीक पूर्ववर्ती तीन वर्षों के लिए उपलब्ध नहीं हैं; अथवा

(ग) बाजार मूल्य को भारतीय स्टाम्प अधिनियम, 1899 (1899 का 2) के अधीन विनिर्दिष्ट नहीं किया गया है,

कलेक्टर अथवा अन्य प्राधिकारी ठीक लगे हुए क्षेत्रों में स्थित समान प्रकार की भूमि के संबंध में उप-नियम (1) में विनिर्दिष्ट रीति में परिकलित मूल्य के आधार पर उक्त भूमि का फ्लोर मूल्य अथवा न्यूनतम मूल्य प्रति यूनिट क्षेत्र को विनिर्दिष्ट करेगा;

परन्तु यह कि, कलेक्टर अथवा अन्य प्राधिकारी उस क्षेत्र में विद्यमान बाजार दर के आधार पर तुलनीय क्षेत्र और एक समान प्रवर्ग की भूमि के बाजार मूल्य को पुनरीक्षित करने और अद्यतन करने के लिए आवश्यक कदम उठाएंगे ।

(3) प्रतिकर अवधारित करने के लिए हितबद्ध व्यक्ति को हुई क्षति का निर्धारण करने के लिए भूमि के बाजार मूल्य में पुनरीक्षण के अवधारण के प्रयोजनों के लिए कलेक्टर या अन्य प्राधिकारी निम्नलिखित पर विचार करेंगे:-

(क) भू-स्वामी द्वारा यथा प्रस्तावित विधिक रूप से अनुज्ञात भू- उपयोग; और

(ख) अधिनियम की धारा 7 के अधीन विनिर्दिष्ट प्राधिकारी द्वारा अनुज्ञात किसी भी संकर्म का निर्माण, रखरखाव, परिवर्धन या परिवर्तन अथवा उत्खनन,

अधिनियम की धारा 3 की उप-धारा (1) के अधीन घोषणा की तारीख को संबंधित योजना प्राधिकारी द्वारा विहित सन्नियमों के अनुसार होगा ।

स्पष्टीकरण:- योजना प्राधिकारी से उसके अधिकार-क्षेत्र के अन्तर्गत भूमि के प्रबंधन और प्रशासन से संबंधित सभी गतिविधियों और निर्माण संबंधी गतिविधियों को विनियमित करने के लिए किसी केन्द्रीय अधिनियम या राज्य अधिनियम के अधीन इस प्रकार कोई सशक्त प्राधिकरण अभिप्रेत है ।

5. समय-सीमा का अनुपालन – (1) कलेक्टर द्वारा अधिनियम की धारा 3 की उप-धारा (2) के अधीन जारी सार्वजनिक सूचना को अधिनियम की धारा 3 की उप-धारा (1) के अधीन केन्द्रीय सरकार द्वारा की गई घोषणा के पन्द्रह दिन के अन्दर जारी किया जाएगा ।

(2) ऐसी स्थिति में जहां अधिनियम की धारा 3 की उप-धारा (2) या धारा 9 के अधीन सार्वजनिक सूचना कलेक्टर द्वारा उप-नियम (1) अथवा अधिनियम में यथाविहित समय-सीमा के अन्दर जारी नहीं की जाती है, वहां केन्द्रीय सरकार द्वारा उक्त घोषणा के संबंध में अधिनियम के अधीन कलेक्टर के कृत्यों का पालन करने के लिए केन्द्रीय सरकार द्वारा सलाह दी गई ऐसे समय में, किसी अन्य अधिकारी को पदामिहित किया जा सकेगा।

(3) केन्द्रीय सरकार द्वारा अधिनियम की धारा 3 की उप-धारा 1 के अधीन की गई घोषणा का प्रभाव वही होगा जो अधिनियम की धारा 3 के अधीन प्रदत्त एक सार्वजनिक सूचना का होता है।

6. आपातकालीन उपबंधों का प्रयोग - इस अधिनियम की धारा 6 की उप-धारा (3) के अधीन केन्द्रीय सरकार प्रदत्त शक्तियों को केवल राष्ट्रपति द्वारा युद्ध संकट, बाह्य आक्रमण, आंतरिक अशांति के आधार पर घोषित राष्ट्रीय आपातकाल की स्थिति में या केन्द्रीय सरकार द्वारा यथा विनिश्चित अधिनियम की धारा 3 की उप-धारा (2) के अधीन शक्तियों की आवश्यकता पड़ने पर किसी अन्य संकट की स्थिति में ही प्रयोग किया जाएगा ।

7. कलेक्टर के अधिनिर्णय के विरुद्ध अभ्यावेदन - (1) भू-स्वामी अथवा हितबद्ध व्यक्ति कलेक्टर द्वारा प्रतिकर के अवधारण के विरूद्ध अभ्यावेदन प्रतिकर के अवधारण की तारीख से तीस दिनों के अंदर केन्द्रीय सरकार द्वारा राजपत्र में अधिसूचित कलेक्टर से कम से कम एक उच्चतर पंक्ति के प्राधिकारी को प्रस्तुत कर सकेगा।

(2) उक्त प्राधिकारी, आवेदक को सुनवाई का पर्याप्त अवसर देने के बाद, कलेक्टर द्वारा प्रतिकर के अवधारण में कोई तथ्यात्मक विसंगति का मूल्यांकन करने के लिए अभ्यावेदन पर विचार करेगा और अधिनिर्णय पर पुनर्विचार करने के लिए मामले को कलेक्टर के पास वापस निर्दिष्ट कर सकेगा ।

[फा. सं. 55/निदेशक (भूमि)/2023(पीटी.II)]

राकेश मित्तल, संयुक्त सचिव

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

NOTIFICATION

New Delhi, the 3rd April, 2025

S.R.O. 4(E).— Whereas the draft of the Works of Defence Rules, 2024, were published, as required by section 44 of the Works of Defence Act, 1903 (7 of 1903), in the Gazette of India, Extraordinary, Part II, section 4, *vide* notification number S.R.O. 134 (E), dated the 14th October, 2024, by the Central Government inviting objections and suggestions from all persons likely to be affected thereby, before expiry of a period of thirty days from the date on which copies of the said Gazette containing the said notification were made available to the public;

And whereas, the copies of the said Gazette containing the said notification were made available to the public on 14th October, 2024;

And whereas, the objections and suggestions received from the public in respect of said draft rules have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by section 44 of Works of Defence Act, 1903 (7 of 1903), the Central Government hereby makes the following rules, namely: -

1. **Short title and commencement.-** (1) These rules may be called the Works of Defence Rules, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.-** In these rules, unless the context otherwise requires,-

(a) "Act" means the Works of Defence Act, 1903 (7 of 1903);

(b) Words and expressions used herein and not defined but defined in the Act shall have meanings as assigned to them in the Act.

3. **Manner of giving public notice by Collector.-** (1) The Collector shall issue public notice under sub-section (2) of section 3 of the Act containing the substance of the declaration made by the Central Government under sub-section (1) of said section, which shall also contain the details regarding extent and nature of restrictions imposed under section 7 of the Act.

(2) The public notice issued by the Collector referred to in sub-rule (1) shall be effected by adopting all possible methods for giving wide publicity, including but not limited to the following, namely :-

(a) publication in at least two newspapers including one in vernacular language;

(b) circulation amongst the local offices of panchayat, municipality, development authority and any authority;

(c) uploading the said notice on the official website of the District;

(d) pasting the said notice at convenient and conspicuous places in the locality.

4. Determination of compensation by Collector. - (1) For the purposes of making an inquiry and award under section 12 and section 13 of the Act, the Collector shall determine the market value of land in order to determine the compensation by adopting the following criteria, namely :-

(a) the market value of land belonging to the same category, if any, specified in the Indian Stamp Act, 1899 (2 of 1899) for the registration of sale deeds or agreements to sell, as the case may be, in the area, where the land is situated; or

(b) the average sale price for similar type of land of comparable area situated in the nearest village or nearest vicinity area, whichever is higher:

Provided that the date for determination of market value shall be the date on which the declaration has been published in the Official Gazette under sub-section (2) of section 3 of Act.

Explanation 1.— The category of land shall denote the classification of land as agricultural, residential, commercial or any other land.

Explanation 2.—The average sale price referred to in clause (b) shall be determined by taking into account the sale deeds or the agreements to sell registered for similar type of area in the near village or near vicinity area during immediately preceding three years of the year in which the declaration has been published in the Official Gazette under sub-section (2) of section 3 of the Act.

Explanation 3.—For determining the average sale price referred to in *Explanation* 2, one-half of the total number of sale deeds or the agreements to sell in which the highest sale price as has been mentioned shall be taken into account.

GOVERNMENT OF INDIA
EXPIRY DATE
09/10/2029

Explanation 4.—While determining the market value under this sub-rule and the average sale price referred to in *Explanation 2* or *Explanation 3*, any price paid as compensation for land notified under the provisions of the Act on an earlier occasion in the District shall not be taken into consideration.

Explanation 5.—Comparable area shall denote area not exceeding twenty-five per centum of the land under consideration.

Explanation 6.—While determining the market value under this sub-rule and the average sale price referred to in *Explanation 2* or *Explanation 3*, any price paid, which in the opinion of the Collector is not indicative of actual prevailing market value may be discounted for the purposes of calculating market value.

(2) Where the market value under sub-rule (1) cannot be determined for the reason that—

(a) the land is situated in such area where the transactions in land are restricted by or under any other law for the time being in force in that area; or

(b) the registered sale deeds or agreements to sell as mentioned in clause (a) of sub-rule (1) for similar land are not available for the immediately preceding three years; or

(c) the market value has not been specified under the Indian Stamp Act, 1899 (2 of 1899),

the Collector or the other authority shall specify the floor price or minimum price per unit area of said land based on the price calculated in the manner specified in sub-rule (1) in respect of similar types of land situated in immediate adjoining areas:

Provided that the Collector or the other authorities shall take all necessary steps to revise and update the market value of the land of comparable area and same category on the basis of the prevalent market rate in that area.

(3) For the purposes of determining the revision in market value of land for assessing the damage caused to the person interested for determining the compensation, the Collector or other authority shall take into consideration –

(a) legally permissible use of land as proposed by the land owner; and

(b) the erection, maintenance, addition or alteration of any construction or excavation permitted by the authority specified under section 7 of the Act,

in accordance with the norms prescribed by the concerned planning authority as on date of declaration under sub-section (1) of section 3 of the Act.

Explanation .- The planning authority means any authority empowered so under a Central Act or State Act to regulate all activities relating to management and administration of land and construction activities within their jurisdiction.

5. **Compliance with timelines**. - (1) Public notice issued under sub- section (2) of section 3 of the Act shall be issued by the Collector within fifteen days of the declaration made by the Central Government under sub- section (1) of section 3 of the Act.

(2) In a situation where public notice under sub-section (2) of section 3 or section 9 of the Act is not issued by the Collector within the time period mentioned in sub-rule (1) or as prescribed in the Act, any other officer may be designated by the Central Government to perform the functions of Collector under the Act in respect of the said declaration, and within such time as may be advised by the Central Government.

(3) The declaration made by the Central Government under sub-section (1) of section 3 of the Act shall have the same effect as a public notice provided for under section 3 of the Act.

6. Use of emergency provisions. - The power conferred upon the Central Government under sub- section (3) of section 6 of the Act shall be invoked only in case of national emergency declared by the President on the basis of threat of war, external aggression, internal disturbance or any other crisis warranting invocation of power under sub-section (2) of section 3 of the Act as decided by the Central Government.

7. Representation against Collector's award. - (1) Land owner or person interested may prefer a representation against the determination of compensation by the Collector, within thirty days from the date of determination of compensation, to an authority atleast one rank higher than the Collector as may be notified by the Central Government in the Official Gazette.

(2) The said authority shall consider the representation, after giving due opportunity of being heard to the applicant, to assess any factual inconsistency in the determination of compensation by the Collector and may refer the matter back to the Collector for reconsideration of the award.

[F. No.55/Dir(Lands)/2023(pt.II)]

RAKESH MITTAL, Jt. Secy.

NOTARY
MAHENDRA ARVIND LANGARE
GOVERNMENT OF INDIA

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GORAKHA NATH YADAVA

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Annexure-A6/7

IMMEDIATE Town Planning & Valuation Department

Development Plan Pune (R) Unit

No.DR/PN/PROP/159 Central Offices

Pune 411 001: Dt.14.10.1981

To

The Air Force Commanding,

Air Force,

Lohegaon, Pune 411 032

Sir,

Sub:- Development Plan of Pune (R)

"Danger Zone" in Lohegaon Air Port Area.

Ref:- (1) Collector, Pune's letter No: PGF-WS/3640/81, dt.13.10.81

(2) Military Estate Officer, Pune Circle's letter No.II/2152/154,

dt.14.10.81.

The Assistant Engineer (Development Plan), Pune Municipal Corporation, Pune has sent to this office a copy of Collector, Pune's Notification No.G.B/MIL/505/77, dt.21.6.77 together with a plan (Drg.No.5.101/71, dt.1.1.71) showing thereon the "Danger Zone" around Lohegaon area.

According to the sanction Dev.Plan of Pune (1966) some of the lands falling in "Danger zone" are included in Residential Zone. It is also observed that a note is given on the said plan as per which construction of high structures is not permissible. It is not clear as to what in the height permissible for a structure in this area so as to incorporate the same in the Development Control Rules to facilitate the Pune Municipal Corporation to control the development in that order.

It is also observed from the said plan that the boundary of the "Danger Zone" cuts certain survey numbers obliquely and in absence of demarcation of the boundary of said Danger Zone it would be difficult to exercise the planning control in the area.

This office is preparing a Revised Development Plan of Pune on behalf of the Pune Municipal Corporation. It would, therefore, be necessary for this office to know the exact period for which the Danger zone in the area is proposed and whether it would be possible to align it along the survey number boundary.

NOTARY
MAHENDRA ARVIND NANDARE
DIST. PUNE (MAH.)
REG. NO. 15432
EXPIRY DATE
09/09/2029
GOVERNMENT OF INDIA

Since the Dev. Plan is prepared for a period of 10 years it would be very much essential for Pune Municipal Corporation to exercise planning control in the area as per the restrictions of Defence Activities.

Both the Collector, Pune and Military Estate Officer, Pune have requested me to contact you in the matter, vide letters cited under reference, copy each of which is enclosed herewith.

Since this matter is very urgent, I would request you to please clarify on the above points by return.

Yours faithfully,

Sd/-

(W.R.Wakankar)

Dy. Director of Town Planning,

Development Plan, Pune.

Encl:-to above

NOTARY
MAHENDRA
ARVIN NGARE
DIS E (MAH.)
15432
EXPIRY DATE
0 /10/2029
GOVERNMENT OF INDIA

224

Telephone : 28072/384

Air Force Station,

Pune-411032

2W/2904/1/Wks

15 Feb 82

Office of the Additional Collector

and Competent Authority Pune

Urban Agllomeration Pune,

Pune-411001

URBAN LAND (CEILING AND REGULATION) ACT 1976

CATEGORISATION OF RESERVED SITES INFO BUILDABLE

AND NON-BUILDABLE-S.NO.197,215,226 OF

VILLAGE LOHOGAON.

Sir,

1. Reference your letter No.ULC/TP/Gen dated 19 Jan 82.

2. It is reiterated that the construction cannot be allowed near the vicinity of vital Defence Installation and the concerned areas adjacent to sensitive parts of the Air Force as per Government of India, Ministry of Defence letter No.F(Z)/9/65/D(Air-II) dated 04 Jul 66.

3. In this connection, please also refer to this Station letter of even number dated 15 Sep 81 and 23 Oct 81.

Yours faithfully,

Sd/-

(N N Dar)

Squadron Leader

Dy Chief Admn Officer

For Commanding Officer

GOVERNMENT OF INDIA NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) REG. NO. 15432 EXPIRY DATE 30/10/2029

225

Copy to (2) The Instructor,

Incharge Gliding Centre,

Civil Aviation Department

Hadapsar,

Hadapsar-28.

NOTARY
MAHENDRA
GOVERNMENT OF INDIA

226

PUNE CITY MUNICIPAL CORPORATION
SHIVAJINAGAR, PUNE 5
Office of the City Engineer
Pune Municipal Corporation

No.DPO/1128
Date: 27-12-82

To

The Air Officer Commanding
Air Force Station,
Pune-411 032.

Sub:- Danger Zone in Lohegaon Range.

Sir,

It is observed that on 26/7/76 Asst.O.i/c Admn.Air Officer Commanding, has informed Shri C.M Talera, residing at 13 Wilson Garden, Pune, that permission for layout plan and construction of building on the S.No.232 Lohogaon can not be granted as the said land is situated near the vital installation of the air filed at Lohogaon.

In this connection, I have to bring to your Notice that S.R.O. Notification was issued by the Joint Secretary to Government of India Gazette dated 11/10/1975, part II, section II, copy of which is enclosed here with. Under this Notification a 'Danger Zone' in Lohogaon Range has been declared by which construction work is prohibited in this zone.

The above mentioned S.No.232 Lohogaon is not included in this danger zone and is outside the declared boundary of the said zone.

There is a rapid building activity in this area and some proposals on the lands just touching the boundary of the said declared danger zone, are under process. The work of the revision of the Development plan of Pune is also in progress.

You are therefore requested to let this office know if there is any addition to the area or boundary of the said declared danger zone. You are further requested to let this office know under what circumstances the above stated letter was issued to ShriC.M.Talera, though the S.No.232 Lohogaon was out of this said danger zone, which was already declared earlier.

You are requested to send the information at the earliest within 10 days so as to enable this office to take suitable action in this matter.

Yours faithfully,

NOTARY
MAHENDRA ARVIND NANGARE
PUNE (MAH.)
GOVERNMENT OF INDIA

(227)

987

Sd/-

City Engineer

Pune Municipal Corporation.

NOTARY ★ INDIA ★ GOVERNMENT OF

228

/1c : 28072/384 SECRET

Air Force Station
Pune-411 032

2W/2904/1/WKS(II)17

16 Feb 84

32

Dy Director of Town Planning
Development Plan, Pune (R)
New Central Building,
1st Floor, P.No.23573
PUNE - 411 001

DRAFT REVISED DEVELOPMENT PLAN OF PUNE
AIR FORCE RESTRICTIONS IN THE VICINITY OF

1. Reference your letter No DP/PUNE/R/147 dated 17 Jan 84.

2. The Part Plan along with copy of ISA Table is returned herewith duly approved subject to restrictions laid down in Government of India Gazette Notification No SRO-527 dated 11 Oct 75, Part II, Section IV related to Danger Zone of Bomb Dump Area, Restriction imposed vide para 2 sub paras (a) to (e) of this Station letter No 2W/2904/1/WKS dated 19 Apr 83 and Government of India, Ministry of Defence letter No F 2(F)/65/D(W-II) dated 04 Jul 66 restricting construction of structures of any height or depth within 900 metres of any Air Force Installations.

3. Please acknowledge and confirm.

Reminder
E/32

(H Palamkote)
Wing Commander
Offg Chief Admin Officer
For Air Officer Commanding

Encls (i) Part Plan
(ii) ISA Table

SECRET

E/143/844/2427/A(23)/2013

E/11 423

NOTARY
MAHENDRA ARVIND NANGARE
PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
GOVERNMENT OF INDIA

229

989

Typed copy

/le: 28072/384 SECRET

Air Force Station

Pune-411032.

2W/2904/1/WKS/II/17 16 Feb 84

Dy Director of Town Planning

Development Plan, Pune (R)

New Central Building,

1st Floor, P.No.23573

Pune-411001

DRAFT REVISED DEVELOPMENT PLAN OF PUNE

AIR FORCE RESTIRCTIONS IN THE VICINITY OF

1. Reference your letter No.DP/PUNE/R/147 dated 17 Jan. 84.

2. The Part Plan along with copy of ISA Tables is returned herewith duly approved subject to restrictions laid down in Government of India Gazette Notification No.SRO-327 dated 11 Oct.75 Part II, Section IV related to Danger Zone of Bomb Dump Area, Restriction imposed vide para 2 sub paras (a) to (e) of this Station letter No.2W/2904/1/Wks dated 19 Apr 83 and Government of India, Ministry of Defence letter No.F 2 (F)/65/D(W-II) dated 04 Jul 66 restricting construction of structures of any height or depth within 900 meters of any Air Force Installations.

3. Please acknowledge and confirm.

Sd/-

(M. Palamkote)

Wing Commander

Offg Chief Admin Officer

For Air Officer Commanding

Encls(i) Part Plan

(ii) ISA Table.

NOTARY GOVERNMENT OF INDIA MAHARASHTRA 5432 EXPIRY DATE 03/10/2029

230

Air Force Station
Pune-411032
15 Jul 87

2W/S/2904/1/WKS

To

The City Engineer (Sh D.S.Deshpande)
Pune City Municipal Corporation
Shivajinagar,
Pune-411005.

REVISED DEVELOPMENT PLAN FOR PUNE CITY

1. Please refer to your letters No.DPO/470 dated 18 Jun 87 and DPO/517 dated 30 Jun 87.

2. It is reiterated that provisions made in the Development Control Rules for building permission in the airfield vicinity are inadequate and totally unacceptable to the Air Force. The Rules should be framed on the basis of restrictions imposed vide the Aircraft Act 1934 as amended vide Aircraft (Amendment) Act, 1972, Government of India, Ministry of Defence letter No.F 2 (9)/65/D (Air-II) dated 04 Jul 66. Copies of these letters have already been dispatched to your office on an earlier occasion.

3. In order to lay down the modalities regarding building permission in the airfield vicinity and to spell out the restrictions to be imposed and standards to be observed, this office is in the process of preparing the guidelines. These will be forwarded to you when finalized and a meeting held to discuss and finalise the issue jointly with the Dte of Town Planning, your office and the Air Force.

4. However, broadly speaking, it is informed that no construction of any kind is permitted within 900 meters of the perimeter fencing enclosing the Defence area. Constructions beyond this distance will be subject to different restrictions depending on their distances out and alignment with respect to the runway directions and approach funnels. In addition, other restrictions such as no smoke emitting chimneys, butcheries, fuel depots etc will also be applicable.

NOTARY
GOVERNMENT OF INDIA
MAHENDRA
(MAH.)
15432
03/10/2029

(231)

5. Your contention vide the last para of your letter dated 18 Jun 87 that pending the above decision, permission will be issued for building as per existing Development Control Rules only, is totally unacceptable to this office. This will tantamount to repetition of the mistake committed by your office regarding the construction of a factory by M/S Voltas in Survey No.140/2, Lohegaon, Pune wherein building permission had been granted without obtaining an NOC from the Air Force authorities.

6. It may please be understood and noted that no permission for construction in the airfield vicinity is given unless the modalities are finalized in a joint meeting as brought out earlier and the Development Plan and Development Control Rules amended accordingly. Pending the issue of this amendment, constructions of any kind in the vicinity of the airfield will not commence unless a No Objection Certificate is issued by this office.

7. Please acknowledge.

Sd/-
(D.C.Gupta)
Squadron Leader
Assistant Admin Officer
For Air Officer Commanding

Copy to:-

Director of Town Planning
Town Planning and Valuation Department
Development Plan, Pune (R) Unit,
New Central Building, 1st Floor,
Pune-411001.

M/S Voltas Limited
5/4, Nagar Road
Pune-411014

NOTARY
MAHENDRA NANGARE
AHMEDNAGAR (MAH.)
15432
DELIVERY DATE
GOVERNMENT OF INDIA

Tele:65312/384

Air Force Station
Pune-411032
19 Aug 87

2W/S/2904/1/WKS

To

The Commissioner
Pune City Municipal Corporation
Shivajinagar,
Pune-411005.

RESTRICTIONS ON BUILDING PERMISSION IN AIRFIELD VICINITY

1. Reference your letter No.DPO 770, dated 14 Aug 87.

2. Para wise comments are as follows:-

(a) It is once again reiterated that as per Government of India, Ministry of Defence letter No. P 2 (9)/65/D (Air-II) dated 04 Jul 66 and Aircraft Act 1934 as amended vide Aircraft (Amendment) Act 1972, no construction is permitted within 900 meters of the Air Force boundary without obtaining an NOC from the Air Force. Your contention that as per D C Rules, some residential, industrial and public semi-public zones have been permitted within this zone is not acceptable. Our objection to the proliferation of industries in the proximity of the airfield has been repeatedly projected to your office, Director of Town Planning and Government of Maharashtra.

(b) The gradients authorized are not (R) not from the center of the airfield but the cone subtended from 200' before the beginning of each runway. Your fear that the Air Force will have to do extra work is appreciated but unfounded.

3. A meeting with a senior rep from Pune Municipal Corporation and Director of Town Planning may please be arranged so that all the violations of the Aircraft Act that are being authorized can be highlighted once again.

Sd/-
(M Palamkote)
Wing Commander

NOTARY ★ MAHENDRA ★ NANGARE ★ (MAH.) ★ 15432 ★ DATE 04/10/2023 ★ GOVERNMENT OF INDIA

Dy Chief Admin Officer
For Air Officer Commanding

Copy to: The City Engineer
Pune City Municipal Corporation
Shivajinagar,
Pune-411005.

The Chief Secretary
Urban Development Department
Mantralaya.
Bombay-400032

The Director of Town Planning
Town Planning and Valuation Department
Development Plan, Pune (R) Unit,
Noo Central Building, 1st Floor,
Pune-411001

HQ SWAC, IAF (For-CO & WO)
Ratanda, Jodhpur-342001

- With a copy of City Engineer, PMC letter referred at para 1 above. Even after our letter No.2W/S 2904/1/Wks dated 04 Aug 87 (copy enclosed for ready reference), the Pune Municipal Corporation has not prevented or agreed to prevent construction within the 900 meters of the Air Force boundary Your Headquarters are requested to take up the matter with Air Headquarters so that these violations can be projected to Govt of India.

NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
15432
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Ministry of Defence
Defence R&D Organisation

STEC PAMPHLET NO. 01

QUANTITY DISTANCE REGULATIONS FOR MILITARY EXPLOSIVES

2005

NOTARY
GOVERNMENT OF INDIA
MAHENDRA
AFZUND NANGARE
NE (MAH.)
45432
DATE
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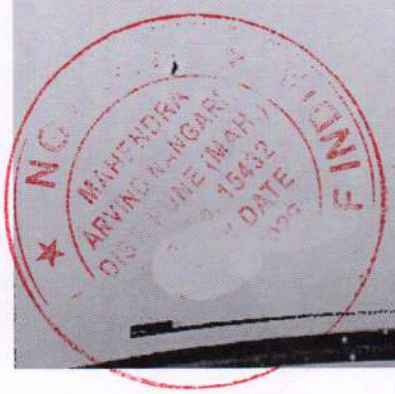

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SECTION – X

QUANTITY DISTANCES TO AIRFIELDS

General

88. Explosives storages should normally be sited at as great a distance as possible from airfields, but military and civil so as to preclude:

(a) The possibility of damage to aircraft which may be on ground or in the process of landing or taking off, from an accidental explosion in the explosives storages, and

(b) Any risk to the explosives storages arising from a crash of aircraft around or near the explosives storage.

89. Based on considerations of the tactical requirements of Military aircrafts and importance of civil airfields, quantity distances requirements for each are dealt with separately.

Military Airfields

90. From the considerations based on type of protection, quantity distances in metres for HD 1.1 ammunition not exceeding 5000kg per shelter under different situations can be calculated as follows:

(a) Between aircraft parked in the open but traversed. ---$7.2W^{1/3}$

(b) Between aircraft parked in the hardened shelters ---$3.6W^{1/3}$

(c) Between ready service bunker magazines (used to store assembled ammunition for combat aircraft loading) used for loading ammunition on to:-

(i) Aircraft parked in hardened shelters ---$3.6W^{1/3}$

(ii) Aircraft parked in the open but traversed ---$7.2W^{1/3}$

(iii) Aircraft parked in the open only ---$12W^{1/3}$

Where 'W' is the Net Explosive Quantity(NEQ) in kilograms. Total NEQ of HD 1.1 ammunition to be stored in ready service magazines should not exceed 10 tonnes.

91. For separation of any PES, where explosives are present on a long term basis from squadron operations buildings, flight-line maintenance functions, flight-line fire rescue stations and other activities in direct support of flight-line and aircraft servicing, distances of $8W^{1/3}$ are to be used.

92. Open storage of ammunition, traversed effectively, is permitted at a distance not less than 12W1/3 from parked aircraft outside shelters.

93. General public and central airfield administrative support facilities should be located at a distance of 22.2W1/3 (QD) from PES, where explosives are present on a long term basis subject to a minimum of 275m or 400m depending on the nature of PES(open or igloo) and ES(density of population).

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ARVIND NAN
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94. Civil Airfields

(a) Important airfields(e.g. in metropolitan cities):
Should be sited at a minimum distance of 12km from explosives storages of HD 1.1 and at OQD for explosives of HD 1.2 and 1.3.

(b) Airfields other than important ones:
Should be sited preferably at a distance of 12km from explosives storage of HD1.1. If this is not feasible, these should be sited at twice the OQD or greater. For explosives of HD 1.2 and 1.3, OQD separations should be observed.

Over Flight

95. As far as possible, flight of military and civil aircraft over explosives areas should be avoided. If the above is not feasible, then there should be no flight of aircraft at less than 900m over explosives areas.

96. No aircraft shall cross the sound barrier at altitudes/distances less than 900m over/near any explosives area.

Quantity distances to helipads

97. Helipads should not be sited close to ammunition dumps/storages. A minimum distance of 275m or PIQD whichever is greater should be observed.

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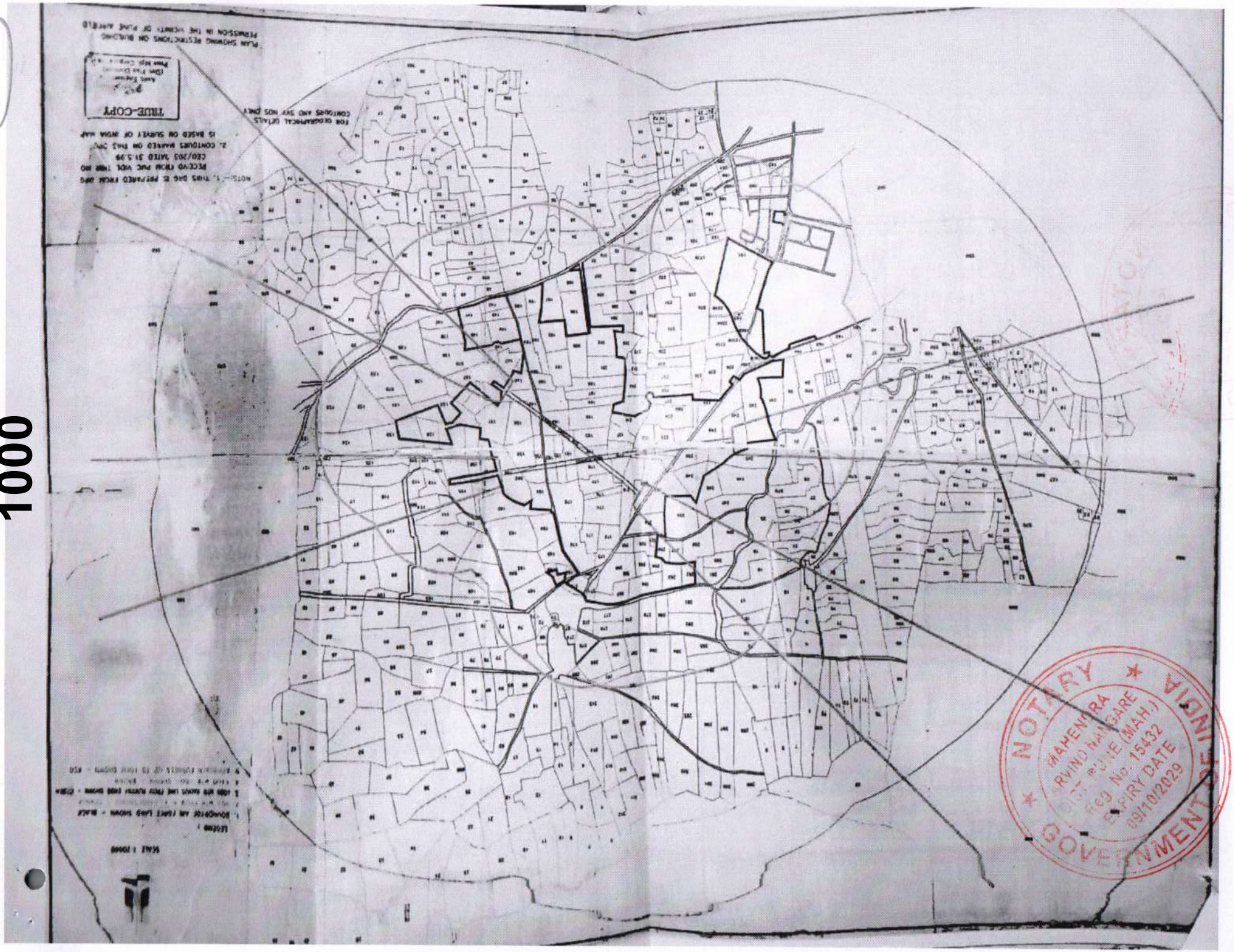
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MAHENDRA
RVIND NAGARE
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27. Inventions and designs.

28. Copyright.

29. Emigration from, and immigration into, British India, and inter-provincial migration.

30. Criminal law, including criminal procedure.

31. Central police organization.

32. Control of arms and ammunition.

33. Central agencies and institutions for research (including observatories), and for professional or technical training or promotion of special studies.

34. Ecclesiastical administration, including European cemeteries.

35. Survey of India.

36. Archæology.

37. Zoological Survey.

38. Meteorology.

39. Census and statistics.

40. All-India services.

41. Legislation in regard to any provincial subject, in so far as such subject is in Part II of this Schedule stated to be subject to legislation by the Indian legislature, and any powers relating to such subject reserved by legislation to the Governor General in Council.

42. Territorial changes, other than intra-provincial, and declaration of laws in connection therewith.

43. Regulation of ceremonial, titles, orders, precedence, and civil uniform.

44. Immoveable property ~~acquired by, and maintained at the cost of,~~ in the possession of the Governor General in Council.

45. The Public Service Commission.

46. All matters expressly excepted by the provisions of Part II of this Schedule, from inclusion among provincial subjects.

47. All other matters not included among provincial subjects under Part II of this Schedule.

Part II.—Provincial Subjects.

1. Local self-government, that is to say, matters relating to the constitution and powers of municipal corporations, improvement trusts, district boards, mining boards of health, and other local authorities established in a province for the purpose of local self-government, exclusive of

NOTARY
MAHENDRA
ARVIND NANGARE
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of matters arising under the Cantonments Act, 1910; subject to legislation by the Indian legislature as regards—

(*a*) the powers of such authorities to borrow otherwise than from a provincial government, and

(*b*) the levying by such authorities of taxation not included in Schedule II to the Scheduled Taxes Rules.

2. Medical administration, including hospitals, dispensaries, and asylums, and provision for medical education.

3. Public health and sanitation and vital statistics; subject to legislation by the Indian legislature in respect to infectious and contagious diseases to such extent as may be declared by any Act of the Indian legislature.

4. Pilgrimages within British India.

5. Education: provided that—

(*a*) the following subjects shall be excluded, namely:—

(*i*) the Benares Hindu University, [the Aligarh Muslim University][1] and such other Universities constituted after the commencement of these rules as may be declared by the Governor General in Council to be central subjects, and

(*ii*) Chiefs' Colleges and any institution maintained by the Governor General in Council for the benefit of members of His Majesty's Forces or of other public servants or of the children of such members or servants; and

(*b*) the following subjects shall be subject to legislation by the Indian legislature, namely:—

(*i*) the control of the establishment and the regulation of the constitutions and functions of Universities constituted after the commencement of these rules, and

(*ii*) the definition of the jurisdiction of any University outside the province in which it is situated, and

(*iii*) for a period of five years from the date of the commencement of these rules, the Calcutta University, and the control and organization of secondary education in the Presidency of Bengal.

[See Notification No. F 290-25-21, dated 28-4-26, Gazette of India, 1926, Pt. I, p. 517].

6. Public

[1] These words were inserted by Notification No. 11-S., dated the 10th February, 1921; see Gazette of India, 1921, Part I, page 216.

NOTARY GOVERNMENT OF INDIA

6. [1][Public works, other than those falling under entry 14 of this Part and included under the following heads, namely:—]

(*a*) construction and maintenance of provincial buildings used or intended for any purpose in connection with the administration of the province; and care of historical monuments, with the exception of ancient monuments as defined in section 2 (1) of the Ancient Monuments Preservation Act, 1904, which are for the time being declared to be protected monuments under section 3 (1) of that Act; provided that the Governor General in Council may, by [2]notification in the *Gazette of India*, remove any such monument from the operation of this exception;

(*b*) roads, bridges, ferries, tunnels, ropeways, and causeways, and other means of communication, subject to such conditions as regards control over construction and maintenance of means of communication declared by the Governor General in Council to be of military importance, and as regards incidence of special expenditure connected therewith, as the Governor General in Council may prescribe;

(*c*) tramways within municipal areas; and

(*d*) light and feeder railways and extra-municipal tramways, in so far as provision for their construction and management is made by provincial legislation; subject to legislation by the Indian legislature in the case of any such railway or tramway which is in physical connection with a main line or is built on the same gauge as an adjacent main line.

7. Water-supplies, irrigation and canals, drainage and embankments, water storage and water power; subject to legislation by the Indian Legislature with regard to matters of inter-provincial concern or affecting the relations of a province with any other territory.

8. Land

[1] These words were substituted for the words "Public works included under the following heads, namely:—" by Notification No. F-975, dated the 22nd November, 1922; see Gazette of India, 1922, Part I, p. 1364.

[2] For removal of the Sidi Basir's Minars and Tombs at Ahmedabad in the Bombay Presidency from the operation of the exception, see Notification No. 1555, dated 18th October, 1923, Gazette of India, 1923, Pt. I, p. 1351.

For removal of certain other ancient monuments, see Notification No. 2056, dated 24th December, 1923, Gazette of India, 1923, Pt. I, p. 1755, Notification No. 1680, dated 26th August, 1924, Gazette of India, 1924, Part I, p. 771, and Notification No. 1904, dated 1st October 1924, Gazette of India, 1924, Part I, p. 888.

NOTARY GOVERNMENT OF INDIA

8. Land revenue administration as described under the following heads, namely,—

(*a*) assessment and collection of land revenue;

(*b*) maintenance of land records, survey for revenue purposes, records-of-rights;

(*c*) laws regarding land tenures, relations of landlords and tenants, collection of rents;

(*d*) Courts of Wards, incumbered and attached estates;

(*e*) land improvement and agricultural loans;

~~(*f*) colonisation and disposal of Crown lands and alienation of land-revenue; and~~

(*g*) management of Government estates.

9. Famine relief.

10. Agriculture, including research institutes, experimental and demonstration farms, introduction of improved methods, provision for agricultural education, protection against destructive insects and pests, and prevention of plant diseases; subject to legislation by the Indian Legislature in respect to destructive insects and pests and plant diseases to such extent as may be declared by ~~any~~ Act of the Indian Legislature.

11. Civil Veterinary Department, including provision for veterinary training, improvement of stock, and prevention of animal diseases; subject to Legislation by the Indian Legislature in respect to animal diseases to such extent as may be declared by any Act of the Indian Legislature.

12. Fisheries.

13. Co-operative Societies.

14. Forests, including preservation of game therein [1][and all buildings and works executed by the Forest Department]; subject to legislation by the Indian Legislature as regards disforestation of reserved forests.

15. Land acquisition; subject to legislation by the Indian Legislature.

16. Excise, that is to say, the control of production, manufacture, possession, transport, purchase, and sale of alcoholic liquor and intoxicating drugs, and the levying of excise duties and licence fees on or in relation to such articles, but excluding, in the case of opium, control of cultivation, manufacture and sale for export.

17. Administration of justice, including constitution, powers, maintenance and organisation of courts of civil and criminal

[1]These words were inserted by Notification No. F-975, dated the 22nd November, 1922; *see* Gazette of India, 1922, Part I, p. 1364.

NOTARY MAHENDRA ARVIND NAGARE DIST. PUNE (MAH.) Regd. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

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Part II- Provincial Subjects.

1. Local self-government, that it is say, matters relating to the constitution and powers of municipal corporations, improvement trusts, district boards, mining boards of health and other local authorities established in a province for the purpose of local self – government, exclusive of matters arising under the Cantonment Act, 1910; subject to legislation by the Indian legislature as regards-

(a) the powers of such authorities to borrow otherwise than from a provincial government, and

(b) the levying by such authorities of taxation not included in Schedule II to the Scheduled Taxes Rules.

2. Medical administration, including hospitals, dispensaries, and asylums and provisions for medical education.

3. Public health and sanitation and vital statistics; subject to legislation by the Indian legislature in respect to infectious and contagious diseases to such extent as may be declared by any Act of the Indian legislature.

4. Pilgrimages within British India.

5. Education : provided that-

(a) the following subjects shall be excluded, namely :-

(i) the Benares Hindu University, [the Aligarh Muslim University] and such other Universities constituted after the commencement of these rules as may be declared by the Governor General in Council to be central subjects, and

(ii) Chiefs' Colleges and any institution maintained by the Governor General in Council for the benefit of members of His Majesty's Forces or of other public servants or of the children of such members or servants; and

(b) the following subjects shall be subject to legislation by the Indian legislature, namely:-

(i) the control of the establishment and regulation of the constitutions and functions of Universities constituted after the commencement of these rules, and

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MAHENDRA ARVINDBHAI VYAS DIST. PUNE (MAH.)
R. NO. PUNE/5432
EXPIRY DATE 09/10/2029

(ii) the definition of the jurisdiction of any Universities outside the province in which it is situated, and

(iii) for a period of five years from the date of commencement of these rules, the Calcutta University, and the control and organization of secondary education in the Presidency of Bengal.

6. Public

6. Public works, other than those falling under entry 14 of this Part and included under the following heads, namely :-

(a) Construction and maintenance of provincial buildings used or intended for any purpose in connection with the administration of the province; and care of historical monuments with the exception of ancient monuments as defined in section 2 (I) of the Ancient Monuments Preservation Act.1904, which are for the time being declared to be protected monuments under section 3 (I) of that Act; provided that the Governor General in Council may, by notification in the "Gazette of India," remove any such monument from the operation of this exception;

(b) roads, bridges, ferries, tunnels, ropeways, and causeways and other means of communication, subject to such conditions as regards control over constructions and maintenance of means of communication declared by the Governor General in Council to be of military importance, and as regards incidence of special expenditure connected therewith, as the Governor General in Council many prescribe; and

(c) tramways within municipal areas; and

(d) light and feeder railways and extra-municipal tramways, in so far as provision for their construction and management is made by provincial legislation; subject to legislation by the Indian legislature in the case of any such railway or tramway which is in physical connection with a main line or is built on the same gauge as an adjacent main line.

7. Water-supplies, irrigation and canals, drainage and embankments, water storage and water power; subject to legislation by the Indian Legislature with regard to matters of inter-provincial concern or affecting the relations of a province with any other territory.

8. Land

8. Land revenue administration as described under the followings heads, namely :-

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MAHENDRA ARVIND MANGARE
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Annexure-A6/8

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रजिस्टर नं. पीएनएल-१८

15

महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

क्र. २] सोमवार, दिनांक ५ जानेवारी १९८७ : पौष १५, शके १९०८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग एक–पुणे विभाग

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Bombay-400 032, dated 5th January 1987

Maharashtra Regional and Town Planning Act, 1966.

No TPS-1884/1377/CR-220/84/(iii)/UD-7.—Whereas, the Pune Municipal Corporation, which is the Planning Authority (hereinafter referred to as "the said Planning Authority") by its resolution No. 758, dated 15th March 1976 under Sub-section (1) of Section 23 read with Section 38 of the Maharashtra Regional and Town Planning Act, 1966 (Maharashtra XXXVII of 1966) (hereinafter referred to as "the said Act") declared its intention to revise and prepare the revised Development Plan (hereinafter referred to as "the said Development Plan") for the area within its jurisdiction which appeared in the Maharashtra Government Gazette, Part I, Pune Division Supplement, dated 13th May 1976 on page 1579 ;

And whereas, in accordance with the provisions of Sub-section (1) of Section 26 of the said Act, the said Planning Authority was required to prepare and publish the said Development Plan for inviting suggestions and objections from public within two years from the date of publication of declaration of intention in Gazette, i. e. on or before 12th May 1978 or within such further period as extended by Goverament from time to time ;

And whereas, the period for preparation and publication of the said plan under Sub-section (1) of Section 26 of the said Act, has been extended by Government from time to time, and upto and inclusive of 12th May 1982 under Government Notification, Urban Development Department No. TPS-1884/1377/CR 220/84/( )/UD-7, dated 2nd January 1982 ;

And whereas, the said Planning Authority failed to publish a notice of publication of the said Development Plan for inviting suggestions and objections from the public within the extended time limit it was expedient to appoint an officer to exercise the powers and to perform all the functions of the Planning Authority, which may be necessary for the purpose of publishing and submitting the said Development Plan to the Government for sanction ;

And whereas, in exercise of the powers conferred by Sub-section (1) of the Section 162 of the said Act and all powers enabling it in that behalf the Government of Maharashtra appointed the Director of Town Planning, Maharashtra State, Pune to be a Special Officer (hereinafter referred to as "the said officer") for the purpose of that section under Government Notification Urban Development Department No. TPS-1382/3472/UD-7, dated 17th September 1982, which appeared in Maharashtra Government Gazette, Extraordinary, Part-I, Pune Division Supplement, dated 17th September 1982 on page 1, and directed the said officer to take action for publication of the Notice of the said Act, and to submit the said Development Plan to the Government for sanction under Sub-section (1) of Section 30 of the said Act after performing the functions under Sections 28 and 29 of the said Act ,

NOTARY GOVERNMENT OF INDIA

FINAL DEVELOPMENT PLAN OF PUNE (RESERVED) (1987)

Schedule of Modifications

(*Note.*—Modifications shown in blue colour on plan)

Sr. No.	Sector No. Plan Sheet No./Traffic Zone No.	Prupose and site No. in D.P.	City S. No./TPS No F. P. No./S. No.	Area in Ha.	Acquiring Authority	Government Decision
1	2	3	4	5	6	7
			PRIMARY SCHOOL			
1	V/6/83	PS-81	S. No. 104 (part) 105 (part), 106 (pt) Yerawada.	1.05	PMC/ INST.	Reservation continued. Developmen allowed as per note 4.
2	V/7/83	PS-82 and CPG	S. No. 137 (part) Yerawada.	1.15	do.	Reservation continued. Development allowed as per note. 4.
3	V/7/65	PS and PG 83	S. No. 14-A (pt.) 249 Yerawada.	1.16	do.	M-270 Part land deleted and included in Public Semi-public zone. Reservation continued on remaining land as shown in blue colour on plan. Development allowed as per note 4.
4	V/6/65	PS-84	S. No. 26 (part) 62 (pt.), 63 (pt.) Yerawada (Sangamwadi.)	0.35	do.	M-271 Reservation relocated in S. No. 60 (pt.) 61 (pt.) as shown in blue colour on plan. Land from S. No. 26 (pt.) 62 (pt.) 63 (pt.) deleted and included in Residental zone. Development allowed as per note 4.
5	V/7/65	PS-85	S. No. 191-A (part) Yerawada.	1.20	PMC/ INST.	Reservation continued, Development allowed as per note 4.
6	V/7/66	PS-86	F. P. no. 20 (pt.) TPS Yerawada.	0.92	——	M-272 Deleted and included in Public-Semi-public zone as shown in blue colour on plan.
7	V/7/66	PS-87	F. P. no. 75 Yerawada.	1.35	PMC/ Inst.	Reservation continued. Development allowed as per note 4.
8	V/7/84	PS-88	S. No. 231 (part) Lohogaon.	1.42	do.	M-273 Site modified as shown in blue colour on plan. Development allowed as per note 4.
9	V/2/85	PS-89	S. No. 205 (part) Lohogaon. and 204 (part), Lohogaon.	1.17	do.	Reservation continued. Development allowed as per note 4.
			HIGH SCHOOL			
1	V/3/83	HS-25	S. No. 155 (pt.) Yerawada.	1.35	PMC/	Reservation continued Development. allowed as per note 4.
2	V/7/83	HS-26	S. No. 239 (part) Yerawada.	0.89	do.	Reservation continued Development allowed as per note 4.
3	V/7/66	HS-27	S. No. 191 (part) Yerawada.	1.12	do.	Reservation continued. Development allowed as per note 4.
4	V/7/66	HS-28	F. P. no 78 (part) 79 (part), 80 (part) TPS Yerawada.	2.66	PMC/ INST.	Reservation continued. Development allowed as per note 4.
			DISP. MAT. HOME AND HOSPITAL			
1	V/7/66	Mat., Home 7	S. No. 199 (part) Yerawada.	0.30	PMC/ INST/ OWNER	Reservation continued. Development allowed as per note 7.
2	V/7/65	Mat. Home — Disp. 8	New Khadki Gaothan.	0.16	do.	Reservation continued. Development allowed as per note 7.
3	V/3/85	Mat. Home — Disp. 9	S. No. 199 (pt.) Lohogaon.	0.81	do.	Reservation continued Development allowed as per note 7.

NOTARY GOVERNMENT OF INDIA

Schedule—contd.

1	2	3	4	5	6	7
					Disp-Mat-Home—*contd.*	
4	V/6/83	Hosp. — MH — Disp 8.	S. No. 94 (Pt.) Yerawada.	0.55	PMC/ INST(OWNER	Reservation continued. Development allowed as per note 7.
5	V/7/85	Hosp. 9	New Khadki Gaothan.	0.38	—	M-274 Part area deleted and included in Residential zone as shown in blue colour on plan. Reservation continued on remaining land.
6	V/7/66	Hosp. 10	S. No. 191-A (pt.) Yerawada.	0.40	PMC/ INST./ OWNER	Reservation continued. Development allowed as per note 7.
			SHOPPING CENTRE			
1	V/3/83	SC-33	S. No. 89 (part) Dhanori.	0.13	PMC/ INST./ OWNER	Reservation continued. Development allowed as per note 7.
2	V/7/83	SC-34	S. No 96 (pt.) Yerawada.	0.12	do.	Reservation continued. Development allowed as per note 7.
3	V/7/83	SC-35	S. No. 121 (pt.) Yerawada.	0.28	do.	Reservation continued. Development allowed as per note 7.
4	V/7/65	SC-36	S. No. 14-A-1 Yerawada.	0.15	do.	Reservation continued. Development allowed as per note 7.
5	V/7/65	SC-37	S. No. 2 Yerawada	0.86	—	M-275 Deleted and included in Residential zone as shown in blue colour on plan
6	V/7/66	SC-38	S. No. 191-A Yerawada.	0.23	PMC/ INST./ OWNER	Reservation continued. Development allowed as per note 7.
7	V/7/66	SC-39	F. P. no 24 (pt.) TPS Yerawada.	0.18	do.	M-276 Deleted and included in Residential zone as shown in blue colour on plan.
8	V/3/66	SC-40	F. P. no. 76 (pt.) TPS Yerawada.	0.16	do.	Reservation continued. Development allowed as per note 7.
9	V/7/85	SC-41	S. No. 204 (pt.) 206 (pt.) Lohogaon.	0.11	do.	Reservation continued. Development allowed as per note 7.
			CHILDREN'S PLAY-GROUND			
1	V/3/83	CPG-77	S. No. 41 (part) Dhanori.	0.074	PMC	Reservation continued. Development allowed as per note 9.
2	V/7/83	CPG-78	S. No. 112 (pt.) Yerawada.	0.180	do.	Reservation continued. Development allowed as per note 9.
3	V/7/66	CPG-70	S. No. 191-A (pt.) Yerawada.	0.110	do.	Reservation continued. Development allowed as per note 9.
4	V/6/66	CPG-80	S. No. 191-A (pt.) Yerawada.	0.300	do.	Reservation contnued. Development allowed as per note 9.
5	V/7/66	CPG-81	S. No. 191A (pt.) Yerawada.	0.180	do.	Reservation continued. Development allowed as per note 9.
6	V/3/66	CPG-82	S. No. 199 (part) Lohogaon.	0.040	do.	Reservation continued. Development allowed as per note 9.
7	V/7/85	CPG-83	S. No. 199 (part) Lohogaon.	0.170	do.	Reservation continued. Development allowed as per note 9.
			PLAY-GROUND			
1	V/3/83	PG-43	S. No. 43 (part) Dhanori.	0.42	PMC	Reservation continued. Development allowed as per note 9.
2	V/3/83	PG-44	S. No. 46-B (pt.) Dhanori.	0.60	do.	Reservation continued Development allowed as per note 9.
3	V/3/83	PG-45	S. No. 42 (pt.) Dhanori.	0.59	do.	M-277 Reservation relocated as per layout. Land shown for Community Hall and Shopping Centre as per layout as shown in blue colour on plan. Development allowed as per note 9.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
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Schedule—contd.

1	2	3	4	5	6	7
				Playground—contd.		
4	V/3/83	PG-46	S. No. 150 (part), 153 A (pt.) Yerawada.	0.68	PMC	Reservation continued. Development allowed as per note 9.
5	V/7/83	PG-47	S. No. 115 (pt.) Yerawada.	2.40	PMC/ INST.	M-278 Redesignated as PS and PG as shown in blue colour on plan. Development allowed as per note 4.
6	V/7/83	PG-48	S. No. 111 (pt.) Yerawada.	0.25	PMC	Reservation continued. Development as per note 9.
7	V/7/65	PG-49	S. No. 4-A Yerawada.	0.95	PMC/ INST.	M-279 Redesignated as PS and PG as shown in blue colour on plan. Development allowed as per note 4.
8	V/6/100	PG-50	S. No. 77, 78 (pt) Yerawada.	1.68	—	M-280 Deleted and included in Residential Zone as shown in blue colour on plan.
9	V/7/66	PG-51	S. No. 191-A, 186 Yerawada.	2.87	PMC	Reservation continued Development allowed as per note 9.
10	V/7/66	PG-52	S. No. 191-A Yerawada.	5.25	PMC/ INST	M-281 Redesignated as HS/HE and PG as shown in blue colour on plan. Development allowed as per note 5.
11	V/7/85	PG-53	S. No. 231 Lohogaon.	2.05	PMC	Reservaton continued. Development allowed as per note 9.
12	V/3/85	PG-54	S. No. 205 Lohogaon.	1.06	do.	Reservation continued. Development allowed as per note 9.
13	V/7/85	PG-55	S. No. 29-B (pt.) Vadgaonsheri.	0.51	do.	Reservation continued Development allowed as per note 9.
				PARK		
1	V/6/83	PK-13	S. No. 94, 104 Yerawada.	4.14	PMC	Reservation continued. Development allowed as per note 9.
2	V/7/65	PK-14	F. P. No. 1 TPS Sangamwadi	3.66	do.	Reservation continued. Development allowed as per note 9.
				GARDEN		
1	V/6/83	G-30	S. No. 92 (pt.), 93 (pt.) Yerawada.	2.59	—	M-282 Deleted and included in Residential zone as shown in blue colour on plan.
2	V/7/65	G-31	S. No. 10-B, 14-A, 16-A, 17-B, 18-B, 25-B (all parts), Yerawada.	2.39	PMC	Reservation continued. Development allowed as per note 9.
3	V/7/66	G-32	F. P. 17, TPS Yerawada-I.	1.76	do.	Reservation continued. Development allowed as per note 9.
4	V/7/65	G-33	F. P. No. 71, TPS Yerawada-I.	0.78	do.	Reservation continued. Development allowed as per note 9.
5	V/2/85	G-34	S. No. 138 (pt.), 146 (pt.) Lohogaon. Lohogaon.	1.38	do.	Reservation continued. Development allowed as per note 9.
				GREEN BELT		
1	V/2/83	GB-26	S. No. 115 (pt.), 114 (part), 124 (pt.), Kalas.	2.27	—	M-283 Reservation converted as zoning as per note 10 as shown in blue colour on plan.
2	V/7/85	GB-27	S. Nos. 107, 106, 105, 104, 94, 93 (all parts) Yerawada S. No. 45 (part), Dhanori.	4.80	—	M-284 Reservation converted as zoning as per note 10 as shown in blue colour on plan.

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NOTARY MANENDRA ARVADNAI GARE DIST PUNE (MAH.) Reg. No. 45432 EXPIRY DATE 03/10/2029 GOVT OF INDIA

Schedule—contd.

1	2	3	4	5	6	7
			GREEN BELT—*contd.*			
3	V/6/65	GB-28	S. No. 49, 48-A, 48-B, 47, 46, 45 (all pts.), Yerawada.	5.10	—	M-285 Reservation converted as zoning as per note 10 as shown in blue colour on plan.
4	V/6/65	GB-29	S. No. 43, 40, 34, 19-A, 31, 32, 33-A, 38, 39, 41, 44 (all parts), Yerawada.	6.10	—	M-285 Reservation converted as zoning as per note 10 as shown in blue colour on plan.
			FIRE BRIGADE			
1	V/6/65	FB-8	F. P. No. 79/69, TPS Yerawada.	0.28	PMC	Reservation continued.
			PARKING			
1	V/6/65	P-38	F. P. No. 70/1 to 70/4 TPS Yerawada	1.10	PMC	M-286 Redesignated as PMT Bus Depot and Station, as shown in blue colour on plan.
			INTERCHANGE			
1	V/3/83	IC-10	S. No. 46-A, 46-C, Dhanori (both parts).	1.14	PMC/ INST.	M-287 Redesignated as P. S. as shown in blue colour on plan. Development allowed as per note 4.
2	V/3/84	IC-11	S. No. 240-B (pt.), Lohogaon.	2.38	—	M-288 Deleted and included in Residential zone as shown in blue colour on plan.
3	V/7/85	IC-12	S. No. 33 (pt.), Vadgaonsheri.	1.61	—	M-289 Deleted and included in Industrial zone as per note 13 as shown in blue colour on plan.
			PMT			
1	V/2/83	PMT-12	S. No. 115 (pt.) and 113 (pt.), Dhanori.	0.36	PMT	Reservation continued.
			PUMPING STATION			
1	V/7/83	PSTN-5	S. No. 110 (part), Yerawada.	0.20	PMC	Reservation continued.
2	V/4/85	PSTN-6	S. No. 136 (part) Lohogaon	0-27	do.	Reservation continued.
			TREATMENT WORKS			
1	V/7/66	TWS-7	F. P. No. 70/17, TPS Yerawada.	1.70	PMC	Reservation continued.
			OFFICE COMPLEX			
1	V/7/85	C-2/18	S. No. 30 (pt.), 31 (pt.), Vadgaonsheri.	18.30	APMC/ INST./ OWNER	M-290 Land out of S. No. 30 (pt.) and 31 as shown in blue colour on plan car-marked for APMC (C-2/18-A). Remaining land to be developed as per note 14. (C-2/18-B) Part land shown as PS and in Residential zone as shown in blue colour on plan.
			ECONOMICALLY WEAKER-SECTION HOUSING			
1	V/2/83	EWS-39	S. No. 103 (pt.), Yerawada.	3.30	PMC	Reservation continued.
2	V/7/65	EWS-40	S. No. 10-B, 13-A, 16-A, 17-B, 18-B, 25-B, Yerawada.	8.70	PHADR	Reservation continued.

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Schedule—contd.

2	3	4	5	6	7
		ECONOMICALLY WEAKER—SECTION HOUSING—contd.			
3 V/7/66	EWS-41	S. No. 199 (pt.) 185-A (pt.), 199-A B, 190 Yerawada.	10.02	PHADB	Reservation continued.
4 V/3/85	EWS-42	S. No. 212, 203 Lohogaon.	12.43	do..	Reservation continued.
		POLICE CHOWKY			
1 V/7/65	PC-5	S. No. 36 (pt.) Yerawada.	0.60	Home Deptt.	Reservation continued.
2 V/7/66	TEL-2	F. P. No. 11 of TPS Yerawada.	0.23	TEL Deptt.	Reservation continued.
		INDUSTRIES			
1 V/7/85	I-5	S. No. 233 (pt.) and 232 (part), 208 (pt.), Lohogaon.	8.30	—	M-291 Deleted and included in Residential zone as shown in blue colour on plan.
2 V/7/85	I-6	S. No. 208 (pt.), 232 (pt.) and 233 (pt.).	16.42	—	M-291 Deleted and included in Residential zone as shown in blue colour on plan.
3 V/7/85	I-7	S. No. 197 (pt.), Lohogaon.	10.00	—	M-292 Converted into zoning and development allowed as per note 17.
		BIRD SANCTUARY			
1 V/7/66	Bird Sanctuary	F. P. No. 70/10 to 70/16 TPS.	9.36	PMC	Rerervation continued.

G. S. PANTBALEKUNDRI,
Deputy Director of Town Planning
and (Ex-Officio) Deputy Secretary.

SECTOR-V (PART-II)

Schedule of Modification showing changes made in the zoning, Road widening etc.

Sr. No.	Sector No./ Plan Sheet No. Traffic Zone No.	CTS No./S. No. Village F.P. No./ TPS No.	Proposals of the draft D. P.	Changes made in plan
1	2	3	4	5
1	V/3+4/84	S. No. 138, 139, 140 Lohogaon	Location of existing industry in S. Nos. 138, 139, 140 of Lohogaon not correctly shown on plan.	M-293 Location correctly shown on plan as per the exemption granted by the Urban Land Ceiling Authority. 18 M. (60 feet) proposed Development Plan road realigned on the boundary of Residential and Industrial zone as shown in blue colour on plan.
2	V/3+4+7/ 84/85	S. No. 213, 214, 215 (Pt.) 148 (Pt.) 152 (Pt.) of Lohogaon. S. No. 23 (Pt.) 24 (Pt.) 34 (Pt.) Wadgaonsheri	Defence zone	M-274 Included in Residential zone as shown in blue colour on plan.
3	V/3+4+7/ 84/85	S. No. 237 (Pt.) 243, 242, 245 (Pt.) 246 (Pt) 248 (Pt.) 262 (Pt.), 148 (Pt.) 152 (Pt.), 153 (Pt.), 154 (Pt.), 129 (Pt.) 130 (Pt.), of Lohogaon	Agricultural zone and Residential zone	M-295 Included in Defence zone as shown in blue colour on plan.

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Schedule—contd.

1	2	3	4	5
4	V/3/84	S. Nos. 168, 169, Lohogaon	Defence Zone	M-296 Inculded in Agricultural zone as shown in blue colour on plan.
5	V/3+4/84	——	Lands from Lohogaon area in Future Urbanisable zone around the Air Force Restriction Zone.	M-297 Included in Agricultural zone io as shown in blue colour on plan.
6	V/3/84	Defence area of Lohogaon	——	M-298 Air Force restriction zone boundary around Lohogaon Air Force reference point shown on plan in blue colour.
7	V/6/100	——	Zoning of Sangmwadi lands shown in future Urbanizable Zone	M-299 Inculded in Agricultural/No Development Zone as shown in blue colour on plan.
8	V/7/85	S.No. 25 (Pt.), 26 (Pt.) etc. of Vadgaonsheri	Existing road widening across S. No. 25 and 26 not shown on plan.	M-300 Existing road shown through S. Nos. 25 and 26 in in blue colour on plan and area from S. Nos. 25 and 26 to the East of the existing road included in Defence area.
9	V/7/85	S. Nos. 29/6, 27/1 & 28/1 of Vadgaonsheri	Area not owned by De-Nobili Collage authority included in PSP zone.	M-301 Lands excluded from PSP zone and included in Residential zone as shown on plan in blue colour.
10	V/7/85	Jolly Steel and Welk Field Industries at Vadgaonsheri	Nominclature not properly shown on plan.	M-302 Nominclature corrected on plan in blue colour.
11	V/7/66	F.P. Nos. 21, 22, TPS Yerawada	Included in PSP zone treating the lands to be of National Model School.	M-303 Excluded from PSP zone and included in Residential zone as shown in blue colour on plan.
12	V/7/65	S. No.7, 8 etc. Yerawada New Khadki Gaothan.	Residential zone	M-304 Location existing PMC High School corrected. Land included in Public Semi-public zone as shown in blue colour on plan.
13	V/3+7/85	S. No. 204 (Pt.) 205 (Pt.) Lohogaon.	Public-semi-public zone.	M-305 Land under existing plots included in Residential zone as shown in blue colour on plan.

G. S. PANTBALEKUNDRI,
Deputy Director of Town Planning
and (Ex-Offices) Deputy, Secretary.

THE DEVELOPMENT PLAN OF PUNE

PRIMARY SCHOOL

Note 1.—In Sector I, where the designated site is fully encumbered, owners of the lands and properties shall be allowed to redevelop their properties jointly subject to handing over built up area of 500 Sq. mt. either in separate building or on ground and first floor to the Pune Municipal Corporation for the purpose of Primary School to the satisfaction of Pune Municipal Corporation and in lieu of this owners may avail additional Floor Area Ratio (FAR-FSI) to that extent. However, in no case, the total Floor Area Ratio of the entire constructed buildings on the designated site shall exceed 2.25 as per Development Control Rule No. N-2. 1. 3.

Note 2.—In Sector I, where existing Primary School is in rented premises owner be allowed to develop his property as permissible Floor Area Ratio, and he should hand over to Pune Municipal Corporation built up area equal to existing area occupied by school. He may avail additional Floor Area Ratio to the extent of area occupied by the rented School, but limited to 40 % of plot area which in no case should exceed total Floor Area Ratio of 2.25 subject to further conditions as stipulated in Development Control Rule No. N-2. 1. 1.

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Note 3.—In Sector I to VI sites reserved for extension to Primary School shall be deleted because facility of additional Floor Area Ratio over and above the permissible Floor Area Ratio to existing School is provided in the Development Control Rule No. N-2.1.3 and N-2.2.2 which was not available in old rules.

Note 4.—Sites designated for Primaty Schools from Sector I to VI as may be decided by the Pune Municipal Corporation may be allowed to be developed by recognised public institutions registered under Public Charitable Trust Act, working in that field or the owners of the land.

HIGH SCHOOL

Note 5.—High Schools.—Sites designated for High School may be allowed to be developed by recognised public institutions registered under Public Charitable Institution Act working in that field. or the owners of the land.

DISPENSARY, MATERNITY HOME AND HOSPITALS

Note 6.—Sites designated for dispensaries which are encumbered in Sector I, shall be allowed to be developed for mixed use as dispensary and residence, provided the owners of properties give built up area of 100 Sq. mtrs. for the purpose of Dispensary in the newly constructed premises on the ground and or first floor to the satisfaction of Pune Municipal Corporation. They may avail additional Floor Area Ratio upto 40 per cent of total plot area or the actual constructed area to be handed over to the Pune Municipal Corporation, whichever is less.

Remaining built up area shall be used purely for Residential use purposes. However, in no case Floor pace Index (FSI) is to exceed 2.25.

Note 7.—Sites for Maternity Homes and Hospitals shall be allowed to be developed for the designated purposes by the owners or through public institutions registered under Public Charitable Institution Act working in that field.

SHOPPING CENTRES

Note 8.—Pune Municipal Corporation should in principle develop these sites. However, if the Pune Municipal Corporation is not willing, the owners of the lands/interested parties may be allowed to develop these sites as per the norms and specifications prescribed by the Pune Municipal Corporation. Pune Municipal Corporation may ask for allotment of reasonable number of shops as per the usual policy which should be allotted at the instance of Pune Municipal Corporation by way of rehabilitation of the shopkeepers who are affected in implementation of development plan or other proposals.

CHILDREN'S PLAYGROUND, PLAYGROUNDS, PARKS AND GARDENS

(C. P. G.) (P. G.) (PK.) (G.)

Note 9.—Pune Municipal Corporation to acquire the land and thereafter the site may be allowed to be developed through public institutions like Lion's Club or Private Industrialists, who are interested in developing sites by allowing their advertisements in such developed sites. However, sites reserved for playgrounds may be acquired by Pune Municipal Corporation for any public charitable institutions working in the field of education for their purposes on their request and after the institution deposit the cost of acquisition of land in advance.

GREEN BELTS

Note 10.— Reservations to be converted into zoning for same purpose. No construction shall be allowed in these belts.

PARKING

Note 11.—Sites from Sector I, which are fully encumbered, smaller in size, odd shaped, which admeasure less than 0.11 hectares are proposed to be deleted for permissible purposes. All other sites from this Sector are to be acquired and developed by the Pune Municipal Corporation.

Note 12.—For sites designated for Parking from Sector II to VI, an area of 50 per cent abutting the road side from sites designated for parking shall be merged in road area to be utilised for parking purposes and remaining 50 per cent area shall be excluded from reservation and shall be allowed to be used for permissible purposes.

The owner shall be allowed to avail benefit of additional Floor Area Ratio in lieu of area acquired for parking on the same lines as provided in Development Control Rule No. N-2.3.

INTERCHANGE

Note 13.- Sites designated for interchange are to be deleted and lands to be included in respective zones/sites. However, the area earmarked as High capacity Mass Transport Route is to be kept shown on Development Plan. Pune Municipal Corporation shall not grant development permissions in this strip of land.

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C-2—ZONES

Note 14.—Reservation of site to be converted into zoning for same purpose and may be allowed to be developed through owners of private entrepreneurs as per norms/Terms fixed by Pune Municipal Corporation Pune Municipal Corporation may ask for reasonable area as per usual policy. 2 Sites in Sector III (Site No. 11 and 12) will be acquired and developed by Pune Municipal Corporation. One site will be developed by Food Craft Institute and two sites by Government Polytechnic since these lands are owned by them.

STEEL YARD/TIMBER INDUSTRIES

Note 15.—Reservation to be converted into zoning for very purpose, Pune Municipal Corporation to acquire land if the associations of Steel and Scrap Merchants/Timber Merchants come forward for payment of acquisition cost.

CULTURAL CENTRE

Note 16.—Reservation of sites to be converted into zoning for same purpose and may be allowed to be developed through private entrepreneurs, or institution owners for general public utility as per the users prescribed in the Development Control Rules.

INDUSTRIAL USE

Note 17.—Reservation to be converted into zoning for very purpose. In accordance with the sanctioned Regional Plan of Pune, it has been decided as a policy to reduce the Industrial acreage in Pune Metropolitan Region, in view of this, owners of all the lands in Industrial zone may be allowed to develop such lands for Residential use if they so desire. The Municipal Commissioner, Pune Municipal Corporation, Pune may independently entertain Development permission for Residential use for such lands.

ECONOMICALLY WEAKER SECTION HOUSING (EWS)

Note 18.—Certain number of sites demanded by the Pune Municipal Corporation/Pune Housing and Area Development Authority/Board are to be reserved for the same purpose. Remaining sites are to be deleted and lands to be included in Residential zone.

SLUM IMPROVEMENT

Note 19.—Sites reserved are to be changed into zoning for same purposes and allowed to be developed as per Maharashtra Slum Areas (Improvement and Redevelopment) Act, 1971 and/or the Maharashtra Housing and Area Development Act, 1976.

MILCH AND CATTLE-SHED

Note 20.—Land designated for this purpose from village Hingane is to be released from this reservation and shall be included in Green belt. In future if Pune Municipal Corporation requires this land for Cattle shed, it is to acquire independently under Land Acquisition Act, 1894.

G. S. PANTBALEKUNDRI,
Deputy Director of Town Planning
and (Ex-Officio) Deputy Secretary.

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Annexure-A7

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

20 Oct 23

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

CONSTRUCTION OF PERMANENT BUILDING WITHIN 100 MTRS OF AF BOUNDARY WALL BY M/S OXY BEAUMONDE AT SY NO. 214/215

1. It has been noted with concern that permanent buildings has been constructed by M/s Oxy Beaumonde at Sy No. 214/215 (photo copy annexed), which falls within the restricted zone of 100 meters from outer parapet of AF Stn Pune boundary wall.

2. Constructions of permanent/ temporary structure/ buildings/ sheds and plantation of trees within the restricted zone of 100/900 meters from outer parapet of Air Force Station Pune boundary wall are not authorised as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007, published on 03 Mar 2007and GSR-751(E).

3. In view of the above, it is requested to issue order for removal/ elimination of such constructions at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions violating the subject Gazette notification.

4. Accord top priority.

Sd/-xxxx
OIC Land Management Cell

Annexure: As stated

Copy to: Mr. Madhav Jagtap
Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Building Permission Department Zone- 4
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

For similar action.

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Annexure-A8/1

Mr. Rahul Kondiba Satav
Venkatesh Oxy Group,
S. No. 50/2, Chandan Nagar,
Pune 411 014.

To,
SATCO
No. 2 Wing,
Air force Station,
LOHEGAON,
Pune. 411 032

Date: 22/01/2019

Sub: NOC for Proposed Building at Survey No. 214/1/1 and 214/1/4, Village: Lohegaon, Taluka: Haveli, Pune.

Respected Sir,

With reference to above subject, I the under signed wish to construct a Building at above mentioned site. The local authority Pune Municipal Corporation required the NOC from your department for the same

I am enclosing necessary documents for your reference. Please do the needful & issue the NOC as early as possible.

Thanking you.

Yours faithfully,

Mr. Rahul Kondiba Satav

Encl:

1) Appendix -C
2) Authentication from Survey of India.
3) Topo sheet with Plot marked on it.
4) Appendix -D1
5) Appendix -D3
6) Appendix -E
7) Appendix -F (Certificate)
8) Google map.
9) Layout of Drwg.
10) Section & Elevation Plans
11) Bldg. Layout.

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Mr. Rahul Kondiba Satav
Venkatesh Oxy Group,
S. No. 50/2, Chandan Nagar,
Pune 411 014.

(b)

Appendix - C

PROFORMA FOR DETAILS OF CONSTRUCTION OF BUILDING/ STRUCTURE AROUND IAF AERODROMES/ INSTALLATIONS

1. a)Name and address of the Applicant for dispatch of NOC b)Telephone Number Fax number c) Email id	**Mr. Rahul Kondiba Satav** Venkatesh Oxy Group, S. No. 50/2, Chandan Nagar, Pune 411 014. **Nitin- 98607 67979 Arvind-94033 54390** **aartiarvind62@yahoo.in**	
2. Nationality of the Applicants.	**Indian**	
3. Location of Site(Including khasra/ khatha/ Survey No./ Plot No.	**214/1/1 and 214/1/4,** **Village: Lohegaon, Pune.** **Dist: Pune. Pin. 411 014.** **State: Maharashtra.**	
4. Co-ordinates of the site / Building in Six digit figures of Latitude and longitude.	Pillar 1- 18° 34' 36.1" N	73° 54' 45.8" E
	Pillar 2- 18° 34' 35.4" N	73° 54' 49.4" E
	Pillar 3- 18° 34' 34.7" N	73° 54' 53.1" E
	Pillar 4- 18° 34' 32.6" N	73° 54' 52.6" E
	Pillar 5- 18° 34' 30.6" N	73° 54' 51.8" E
	Pillar 6- 18° 34' 31.1" N	73° 54' 49.8" E
	Pillar 7- 18° 34' 32.8" N	73° 54' 50.3" E
	Pillar 8- 18° 34' 33.6" N	73° 54' 46.1" E
5. Name of the IAF Airport for which NOC pertains to with direction and distance from proposed site.	**Air Force Station, Lohegaon, Pune.** **0.9 K.M.**	

NOTARY
KHAN ALIM ASHRAFI
DIST. PUNE
REGD. NO. 10142
EXPIRY DT. 20/08/2023
GOVERNMENT OF INDIA

NOTARY
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

6. a) Height of the Structure. b) Type of structure with vertical section plan. The height and structure details should include any attachment of any description such as lightening arresters etc. located on top of super structure along with maximum height. c) Max height of crane above the proposed building during construction phase.	**55.00 Mtrs. Above Ground.** R.C.C. multistoried structure of **Basement Parking + Gr. Floor + 14 Floors** Necessary Drwg. Enclosed. **N.A.**
7. Location plan on a map of suitable scale having latitudes and longitudes and clearly highlighting the site of proposed structure and duly authenticated by Survey of India/ Municipal authority/ Relevant Govt. Agency must be enclosed.	Topo sheet of Plot marked by Survey of India Enclosed.
8. Elevation of the site (AMSL) duly authenticated by the Survey of India/ Municipal authority/ Relevant Govt. Agency where the building structure is proposed.	**582.00 Mts.** Copy of Survey of India authentication enclosed.
9. Elevation of the highest point of the proposed construction. **{SL. No.6(a)+8}**	55.00 + 582.00 = **637.00 Mts.**
10. If the structure proposed is a factory/ power house, type of fuel proposed to be used in the furnace is to be given.	**N.A.**
11. Garbage/ waste disposal plan (provision of garbage treatment plant is mandatory, if the site is 10Km or less. If the site is beyond 10Km. closed containers are to be provided.	**Providing Vermiculture Plant.**

NOTARY KHAN ALIM ASHRAFI DIST. PUNE REGD. NO. 10142 EXPIRY DT. 20/08/2023 GOVERNMENT OF INDIA

NOTARY MAHENDRA ARJUNO NANGARE DIST. PUNE (MAH.) Regd. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

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1-d

12. Undertaking as applicable including Appendix 'E' on presence or likely presence of foreigners.	Necessary undertaking Enclosed.

Certified that the information given above is correct to the best of my knowledge.

Signature

16/1/19

Mr. Rahul Kondiba Satav

Date: 16/01/2019

Place: Pune.

NOTARY
KHAN ALIM ASHRAFI
DIST. PUNE
REGD. NO. 10142
EXPIRY DT. 20/08/2023
GOVERNMENT OF INDIA

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KHAN ALIM ASHRAFI
NOTARY
GOVERNMENT OF INDIA

NOTARY
MAHESHWARA
DIST. PUNE (MAH.)
REG. NO. 15432
EXPIRY DATE
09/10/2020
GOVERNMENT OF INDIA

1024

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By Speed Post

सर्व शिक्षा अभियान
सब पढ़ें सब बढ़ें

भारतीय सर्वेक्षण विभाग
SURVEY OF INDIA

टेलिफॅक्स 020-26614665
Telefax
EPABX: (020) 26685955/26685917/ 64008044
ई-मेल mhgoa.pune.soi@gov.in
E-Mail
Web Site: http://www.surveyofindia.gov.in

निदेशक का कार्यालय
Office of the Director
महाराष्ट्र एवं गोवा भू-स्थानिक आंकडा केन्द्र
Maharashtra & Goa Geo-spatial Data Centre
फुले नगर, आलंदी रोड पुणे – 411 006
Phule Nagar, Alandi Road, Pune – 411 006

सं./No.त/T- 13449 /42-A-5-5 (Vol.358)

दिनांक/Date: 27/08/2018

To

MR. RAHUL KONDIBA SATAV
VENKATESH OXY GROUP,
S. NO. 50/2,CHANDANNAGAR,
PUNE-411014.

SUB: AUTHENTICATION OF CO-ORDINATES, AMSL HEIGHTS AND AERIAL DISTANCE– REGARDING.

Ref: Your application No. Nil, dated 26/03/2018 received in this office on dated 28/03/2018 for S.No.214/1/1 and 214/1/4 Village: Lohegaon, Taluka: Haveli, District: Pune.

Sir,

With reference to above the Co-ordinates, Aerial Distance and AMSL Heights of site shown by you are given in Annexure-I which is enclosed herewith for the purpose of Airport NOC.

Yours truly,

27/8/18

(D. K. SINGH)
Deputy Director
For Director

NOTARY
KHAN ALIM ASHRAFI
DIST. PUNE
REGD. NO. 10142
EXPIRY DT. 20/08/2023
GOVERNMENT OF INDIA

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KHAN ALIM ASHRAFI
NOTARY
GOVERNMENT OF INDIA

Enclosure: i) Annexure-I
ii) OSM Sheet No. E43H14(47F/14)with marking of points.
iii) Receipt No. 1536, dated: 19/07/2018 of payment made by you for ₹ 74,700/-, by D.D. No. 005258, dated: 05/07/2018 Drawn on Shivajirao bhosale E Sahakari Bank LTD.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

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Annexure-1

Save Paper
Save Trees
Save the World

सर्व शिक्षा अभियान
सब पढ़ें सब बढ़ें

भारतीय सर्वेक्षण विभाग
SURVEY OF INDIA

टेलिफॅक्स
Telefax 020-26614665
EPABX: (020) 26685955/26685917/ 64008044
ई-मेल
E-Mail mhgoa.pune.soi@gov.in
Web Site: http://www.surveyofindia.gov.in

निदेशक का कार्यालय
Office of the Director
महाराष्ट्र एवं गोवा भू-स्थानिक आंकडा केन्द्र
Maharashtra & Goa Geo-spatial Data Centre
फुले नगर, आलंदी रोड पुणे – 411 006
Phule Nagar, Alandi Road, Pune – 411 006

सं./No.त/T- 1349 /42-A-5-5 (Vol.358)

दिनांक/Date: 27/09/2018

NOTARY
KHAN ALIM ASHRAFI
DIST. PUNE
REGD. NO. 10142
EXPIRY DT. 20/06/2023
GOVERNMENT OF INDIA

CERTIFICATE

Sl. No.	Description of Pillars	Co-ordinates (in WGS84)		AMSL height of Co-ordinates given in column (C)in metres	Aerial Distance Between Co-ordinates given in column (C) & ARP of Lohegaon, Pune.	Remark
		Latitude	Longitude			
(A)	(B)	(C)		(D)	(E)	(F)
1.	**Pillar No. 1**:-Hand held GPS observation is taken on top of Pillar No.1, installed and as shown by the applicant. It is about 7m SE of Neem tree, 4m East of wall,15m West of Neem tree, 35m SE of Babul tree.	NIO/122/1388m 18° 34' 36.1" VOR/178/875m LOC/128/1175m	73° 54' 45.8"	582	1.0	
2.	**Pillar No. 2**:- Hand held GPS observation is taken on top of Pillar No.2, installed and as shown by the applicant. It is about 25m NE of Power line pole, 30m East of watchman shed and 20m NW of power line pole. It is about 15m West of Babul tree and 20m NE of Borewell.	NIO/120/1489m 18° 34' 35.4" VOR/171/906m LOC/126/1272m	73° 54' 49.4"	581	1.0	

NOTARY
PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
05/10/2029
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24/08/18

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Annexure of letter No.T-13419 /42-A-5-5 (Vol.358) dated 27/8/18.

(A)	(B)	(C)		(D)	(E)	(F)
3.	**Pillar No. 3:-** Hand held GPS observation is taken on top of Pillar No.3, installed and as Shown by the applicant. It is about 10m SW of Neem tree and 20m North of hut. It is about 30m NE of power line pole and 35m NW of power line pole.	N10/119/1593m 18° 34' 34.7" VOR/165/949m LOC/124/1373m	73° 54' 53.1"	582	0.9	
4.	**Pillar No. 4:-** Hand held GPS observation is taken on top of Pillar No.4, installed and as Shown by the applicant. It is at about 3m SW of hut and 20m SW of power line pole. It is about 3m NW of babul tree and 35m East of palmyra tree.	N10/121/1614m 18° 34' 32.6" VOR/166/1008m LOC/126/1399m	73° 54' 52.6"	581	1.0	
5.	**Pillar No. 5:-** Hand held GPS observation is taken on top of Pillar No.5, installed and as Shown by the applicant. It is about 3m North of Nala and 20m NW of babul tree. It is about 35m SE of palmyra tree, 30m NE of Babul tree and 50m South of hut.	N10/124/1628m 18° 34' 30.6" VOR/168/1064m LOC/129/1419m	73° 54' 51.8"	580	1.0	
6.	**Pillar No. 6:-** Hand held GPS observation is taken on top of Pillar No.6, installed and as Shown by the applicant. It is about 30m SW of palmyra tree, 25m East of permanent hut. It is about 8m NW of tree and 60m SW of hut.	N10/124/1571m 18° 34' 31.1" VOR/171/1039m LOC/130/1364m	73° 54' 49.8"	580	1.1	
7.	**Pillar No. 7:-** Hand held GPS observation is taken on top of Pillar No.7, installed and as Shown by the applicant. It is about 5m NW of palmyra tree, 25m SE ofpower line pole, 25m SW of power line pole. It is about 25m NE of permanent hut and 40m SW of hut.	N10/122/1554m 18° 34' 32.8" VOR/170/989m LOC/128/1342m	73° 54' 50.3"	580	1.0	
8.	**Pillar No. 8:-** Hand held GPS observation is taken on top of Pillar No.8, installed and as Shown by the applicant. It is about 3m East of wall, 60m West of palmyra tree and 40m SW of watchman hut. It is about 40m NW of permanent hut and 10m NE of advertisement board.	N10/124/1438m 18° 34' 33.6" VOR/177/952m LOC/130/1231m	73° 54' 46.1"	581	1.1	

24/08/18

KHAN ALIM ASHRAFI DIST. PUNE REGD. NO. 10142 EXPIRY DT. 20/08/2023 GOVERNMENT OF INDIA

NOTARY ASHOK NANGARE DIST. PUNE (MAH.) Regd. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

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Annexure of letter No.T-1349/42-A-5-5 (Vol.556) dated 27/05/2

1-P

NOTE:

(i) Co-ordinates given in column (C) of above table are of Points shown by applicant at his site. These co-ordinates are based on observations of hand held GPS instrument and are in WGS84 co-ordinate system.

(ii) The heights given in column (D) are interpolated from contours of 20m V.I. of 1:50,000 OSM sheets on points of Latitude-Longitude given in column (C).

(iii) Survey of India is not responsible for the correctness of the Survey Nos. / Hissa Nos., address and ownership of property. Responsibility of correctness of said details lies with the applicant. This certificate is being issued on applicant's request vide letter under reference in covering letter, only to enable him to apply for the clearance from the concerned authorities. This certificate is to be used only for the purpose for which it is indented and not to be used for any other purpose. No request for any change in the above certificate will be entertained after issuance.

(iv) Accuracy of co-ordinates is ±5m and Aerial Distance rounded off up to first decimal of Km.

(v) Any kind of request for an additional copy of this certificate in any form (attested copy/true copy/photo copy) shall not be entertained.

24/08/18

(PAVAN KUMAR S.)
Dy. SUPERINTENDING SURVEYOR
For DIRECTOR

NOTARY
KHAN ALIM ASHRAFI
DIST. PUNE
REGD. NO. 10142
EXPIRY DT. 20/08/2023
GOVERNMENT OF INDIA

TRUE COPY
KHAN ALIM ASHRAFI
NOTARY
GOVERNMENT OF INDIA

NOTARY
[illegible]
DIST. PUNE (MAH.)
[illegible]
EXPIRY DATE
[illegible]/2029
GOVERNMENT OF INDIA

महाराष्ट्र MAHARASHTRA ◑ 2018 ◑ TX 575385

11 SEP 2018

दि. ..... मु.शु.रक्कम

...चा प्रकार .....

दस्त नोंदणी करणार आहेत का ? होय/नाही.

मिळकतीचे वर्णन .....

मुद्रांक विकत घेणाऱ्याचे नाव .....

भत्ता .....

दुसऱ्या पक्षकाराचे नांव .....

हस्ते व्यक्तीचे नांव व पत्ता .....

SANGIETAA LOKANDE

परवाना क्र. २२०५१२४

मुद्रांक विकत घेणाऱ्याची सही मोशेज हॉटेल कम्पाऊंड, मंडगाईन रोड, पुणे- १

ज्या कारणासाठी त्यांनी मुद्रांक खरेदी केला, त्यांनी स्वाक्षरी कारणासाठी मुद्रांक खरेदी केल्यापासून ६ महिन्यात दस्तऐवज करणे बंधनकारक आहे

- 5 SEP 2018

प्रथम दुय्यम निबंधक ...
कोथरूड

NOTARY
A. RASHID D. SAYED
PUNE
REGD. No. 67911994
Expiry Date 12/1/2023
STATE OF MAHARASHTRA

NOTARY
KHAN ALIM ASHRAFI
DIST. PUNE
REGD. NO. 10142
EXPIRY DT. 30/08/2023
GOVERNMENT OF INDIA

NOTARY
GOVERNMENT OF INDIA
RAJENDRA MANGARE (MAH.)
REGD. NO. 15432
EXPIRY DATE 09/10/2029

1028

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(266)

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(1-f)

UNDERTAKINNG

I/We Mr. Rahul Kondiba Satav applicant for the proposed construction at Survey. Number. 214/1/1 AND 214/1/4. Of Village – Lohegaon, Taluka – Haveli, District – Pune 411014. Maharashtra, India .do hereby undertaking.

a) Not to complaint/claim compensation against aircraft noise, vibration, damages etc. To me/us or to the occupants of the proposed construction due to aircraft operations at or in the vicinity of the airport.

b) That no radio/television aerial, most lightning, arresters, vent pipes, overhead water tank or structures of any description will project on super structure, which are hot indicated in the submitted drawings.

c) Not to commence the proposed construction before grant of NOC.

d) To render commencement certificate and completion (within the stipulated time) certificate to the IAF authority mentioned in the NOC as and when issued.

I/We understand that failure on my/ our part to do so can lead to cancellation of NOC.

Signature and Name of Applicant

Mr. Rahul Kondiba Satav

Witness :

(1) Signature –

Name: - Nitin G. Renuse

Address: - A/p Apti, Tal. Shirur, Dist - Pune. 412210

Date: - 11/09/2018

Place: - Pune

(2) Signature –

Name: - Prayyot P. Shirodkar

Address: - Hadapsar pune - 28

Date: - 11/09/2018

Place: - Pune

TRUE COPY

KHAN ALIM ASHRAFI
NOTARY
GOVERNMENT OF INDIA

ATTESTED BY

A. Rashid D. Sayed
Notary, State of Maharashtra
PUNE

11 SEP 2018

Noted & Registered
At.Sr.No. 37132

2018

महाराष्ट्र MAHARASHTRA ◑ 2018 ◑ TX 575386

11 SEP 2018

दि. ..... रु.गु.रक्कम .....

नोंदीचा प्रकार .....

दस्त नोंदणी करणार आहेत का ? होय/नाही.

मिळकतीचे वर्णन .....

मुद्रांक विकत घेणाऱ्याचे नांव .....

पत्ता .....

दुसऱ्या पक्षकाराचे नांव .....

हस्ते व्यक्तीचे नांव व पत्ता .....

SANGIETAA LOKANDE
परवाना क्र. २२०१९२४

मुद्रांक विकत घेणाऱ्याची सही ग्लोबल हॉटेल कम्पाऊंड, बंडगार्डन रोड, पुणे- १

ज्या कारणासाठी व्यक्तीने मुद्रांक खरेदी केला, त्याची स्पष्ट माहिती मुद्रांक खरेदीदार यांनी लेखनापासून ६ महिन्यात नसल्यास कोषागारास अवगत करावे

- 5 SEP 2018

NOTARY
A. RASHID D. SAYED
PUNE
REGD. NO. 07911994
EXPIRY Date 12/11/2023
STATE OF MAHARASHTRA

NOTARY
KHAN ALIM ASHRAFI
DIST PUNE
REGD. NO. 10142
EXPIRY 01/ 20/08/2023
GOVERNMENT OF INDIA

NOTARY
MAHENDRA [illegible]
(MAH.) 15432
DATE 09/10/2039
GOVERNMENT OF INDIA

1030

267

268

1031

1-h

UNDERTAKINNG

Mr. Rahul Kondiba Satav do here by undertake to provide appropriate obstruction marking and lightings as specified in Chapter 6 of ICAO Annex 14 and IS 5613 as amended from time to time and shall follow such other additional measures/precautions/ conditions including periodical maintenance/repairs as stipulated in the NOC.

Signature and Name of Applicant

*Mr. Rahul Kondiba Satav

Witness:

(1) Signature –

Name: -Nitin G. Renuse

Address: - A/P Apti, Tal-shirur, Dist- Pune, 412216

Date: - 11/09/2018

Place: - Pune

(2) Signature –

Name: - Prajyot P. Shirodkar

Address: -Hadapsar pune. 28

Date: - 11/09/2018

Place: - Pune

TRUE COPY

KHAN ALIM ASHRAFI
NOTARY
GOVERNMENT OF INDIA

ATTESTED BY

A. Rashid D. Sayed
Notary, State of Maharashtra
PUNE

11 SEP 2018

Noted & Registered
At.Sr.No. 37131

2018

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Mr. Rahul Kondiba Satav
Venkatesh Oxy Group
S. No. 50/2, Chandan Nagar,
Pune 411 014.

Appendix `E`

DETAILS OF FOREIGN NATIONAL(S) EMPLOYED/ LIKELY TO BE EMPLOYED IN THE PROPOSED PROJECT AT,

Survey No. 214/1/1 and 214/1/4, Village: Lohegaon, Taluka: Haveli, Pune.

Sl. No.	Name of foreign national	Nationality	Sex	Passport No.
1	Nil	Nil	Nil	Nil
2	Nil	Nil	Nil	Nil

16/1/19

Mr. Rahul Kondiba Satav
Venkatesh Oxy Group,
S. No. 50/2, Chandan Nagar,
Pune 411 014.

TRUE COPY
KHAN ALIM ASHRAFI
NOTARY
GOVERNMENT OF INDIA

Date: 16/01/2019

Place: Pune.

NOTARY
KHAN ALIM ASHRAFI
DIST. PUNE
REGD. NO. 10142
EXPIRY DT. 20/08/2023
GOVERNMENT OF INDIA

NOTARY
GOVERNMENT OF INDIA

(270)

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BUILDING DEVELPMENT DEPT.
ZONE 4
PUNE MUNICIPAL CORPORATION
OUTWORD NO. :- Zone 4/3301
DATED :- 17/01/2019

Appendix 'F'
Refers to Para 6(d) on NOC Procedure

CERTIFICATE

1. We MR. Rahul Kondiba Satav , the applicant for the proposed construction at survey No. **214/1/1 and 214/1/4, Village : Lohegaon, Pune, Maharashtra**, furnish following details with respect to the proposal submitted by us.

a) Survey no. **214/1/1 and 214/1/4, Village : Lohegaon, Pune, Maharashtra**.

b) Maximum height (metres) of the construction including super structure if any above ground level **55.00 mtrs. Above Ground.**

c) No. of floors proposed = **Besement + Gr.Floors + 14 Floors Proposed.**

d) Shortest distance in metres between outer most part of proposed construction and the nearest point of the perimeter of the IAF establishment = 123.90mtrs. + 42.65mtrs. set back = **166.55 metres.**

e) Shortest distance in metres between boundary of proposed construction site and the nearest point of the perimeter of the IAF establishment = **123.90 metres.**

f) Layout Drawing by a registered architect showing in different colour codes, the relevant portion of IAF area, adjacent protected zone (s), relevant area of the pr;'oposed construction in protected zone, if any, along with dimensions of the proposed site and distance from the nearest point of the perimeter of the IAF establishment.- **Necessary Drwg. Enclosed.**

2. We also certify that information provided above is true to the best of my knowledge. In case it is found to be in error or in variance at a later date, the decision of Defense authorities including any restrictions shall be binding on us and we shall not contest the decision.

TRUE COPY
KHAN ALIM ASHRAFI
NOTARY
GOVERNMENT OF INDIA

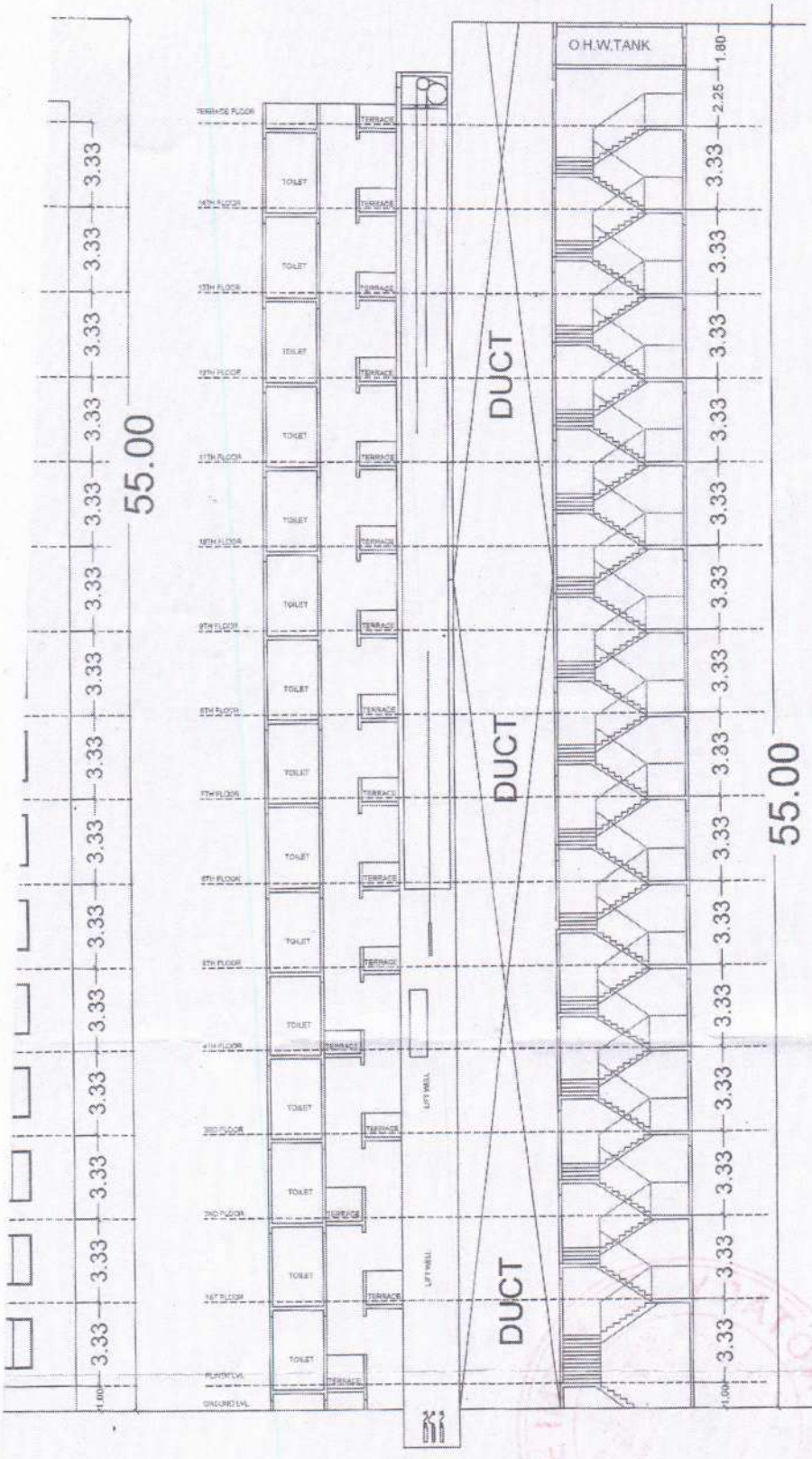
Signature : 16/1/19

Name : MR. Rahul Kondiba Satav.
Address :,
Venkatesh OXY Group,
S.No. 50/2, Chandan Nagar,
Pune – 411014

The Executive Engineer
Building Development Dept. Zone 4
Pune Municipal Corporation

Countersigned (By Municipal Authority/ Relevant Govt. Authority) with office seal.

1034



SECTION

NOTARY
GOVERNMENT OF INDIA

ATIT ADMULWAR ARCHITECTS
Registration No. CA/2008/41887

PLAN SHOWING SECTION & ELEVATION OF PROPOSE
BUILDING AT S.No. 214/1/1, 214/1/4, Village: LOHEGAC
PUNE. Dist : PUNE. State: MAHARASHTRA.

ARCHITECTS Sign. 16/1

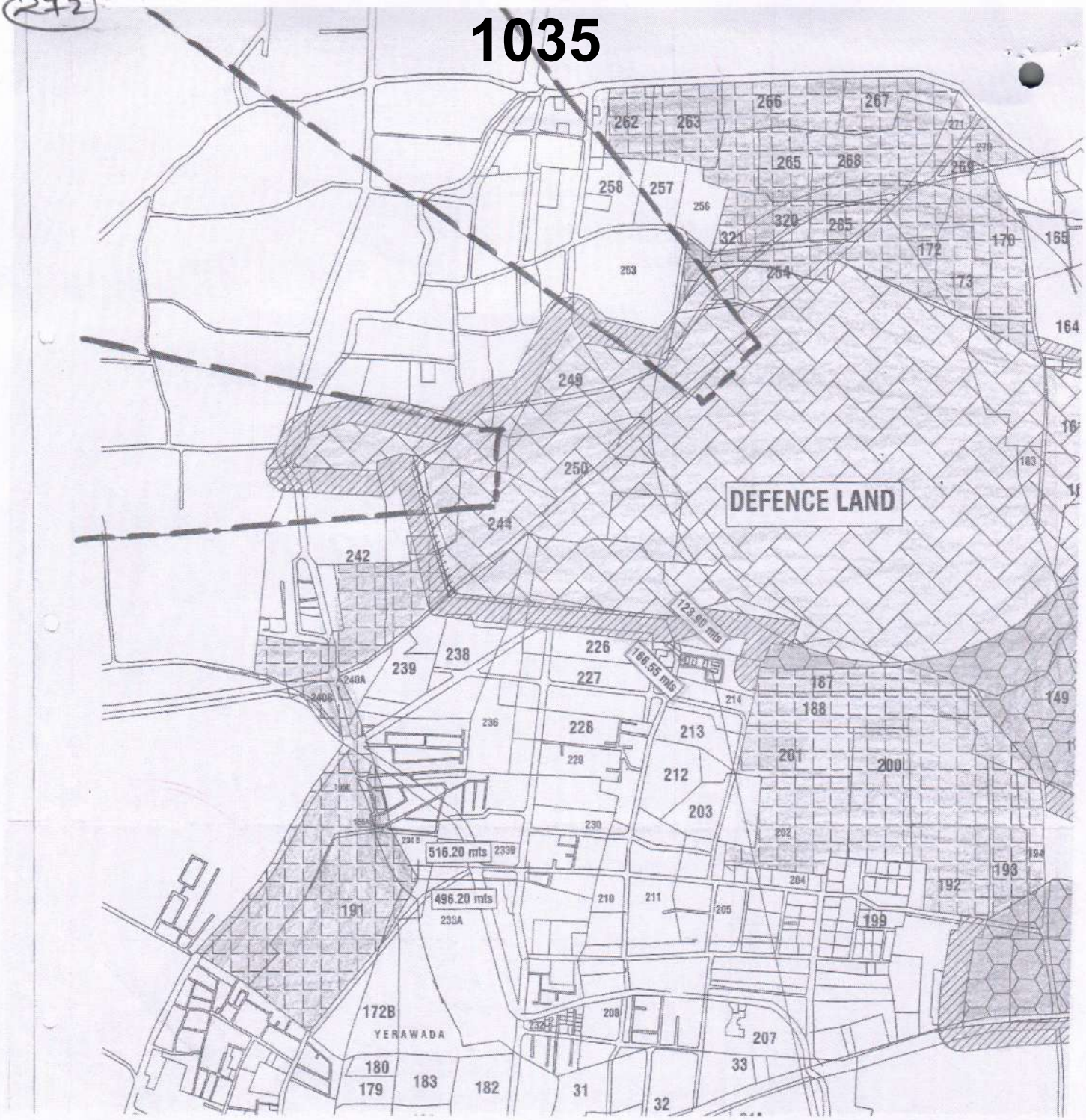
MR. RAHUL KONDIBA SATAV
OWNER Sign. 16/1/2019

ARCHITECT:-
atit admulwar
ARCHITECTS | PLANNER'S
(AN ISO 9001:2008 CERTIFIED COMPANY)
FLAT NO.05, THIRD FLOOR, SHREE TOWERS, BEHIND
MADARPATTA CHOWK, HADAPSAR, PUNE-28
Office : +91 98 9900 4700
office@atitadmulwar.com
atit@atitadmulwar.com

SCALE:-1:200
DATE:-25/12/2018
SUB.DRG.
DRAWN BY- Kshirsagar Arvind
CHECKED-

272

1035


DEFENCE LAND
123.90 mts
166.55 mts
516.20 mts
496.20 mts
YERAWADA
266
267
262
263
265
268
258
257
256
320
285
321
172
170
165
253
254
73
164
249
250
244
242
238
239
240A
240B
226
227
228
236
213
214
212
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210
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199
192
193
191
172B
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207
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32

NOTARY
GOVERNMENT OF INDIA
MAHENDRA
DIST. PUNE (MAH.)
Reg. No. 15632
EXPIRY DATE
09/10/2029

1036

NOTARY
MAHENDRA
ARVIND KANGARE
DIST PUNE (MAH.)
REG. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

274

1037

NOTARY
MAHENDRA ARVIND KANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

275

~~EXHIBIT- J~~

Tele: 020-26699542/7356
VoIP: 39167358/52

2 Wing, Air Force
PIN - 936802
C/o 56 APO

2W/147/4/811/ATS

24 May 19

HQ SWAC, IAF
(CATCO)
PIN – 936176
C/o 56 APO

RECONCILED RECOMMENDATION OF NOC FOR CONSTRUCTION OF HIGH-RISE RESIDENTIAL BUILDING AT SURVEY NO.-214/1/1 AND 214/1/4 OF VILLAGE-LOHEGAON, PUNE, MH-411 014 BY MR. RAHUL KONDIBA SATAV

1. The NOC proposal from **Mr. Rahul Kondiba Satav** for construction of high-rise residential building at **Survey No. 214/1/1** and **214/1/4** of **Village-Lohegaon, Pune- 411 014 (MH)** is re-vetted in accordance of HQ SWAC signal no. AF/109 dated 23 May 19 as per ASI PART III/ATS/01/2017, ICAO Annex 14 and GSR 751 (E), MSA, Approach Surfaces and PANS RAC 8168 and following observations are made:

(a) The proposed height of the building, including all projections is **55m** AGL. The elevation of the proposed site and the highest point of building is **582m** AMSL and (582+55) **637m** AMSL respectively.

(b) The nearest point (Pillar No. 1) of the proposed building is located on a bearing of **122^0** and at a distance of **1388m** from **New10 dumbell**. Elevation of DVOR (reference datum) at Pune is **587.766m** AMSL.

(c) The 1.5 degree plane from DVOR is the most restrictive surface wrt the proposed construction. The bearing and distance of nearest pillar no. 1 of proposed construction from VOR is **178^0** and **875m** respectively. As per the provisions of Obstacle Limitation Surfaces of IAP 3309 read in conjunction with ICAO Annex 14, Chapter 4 and GSR 751-E, No obstacle is permitted above angle of **1.5degree** above the counterpoise. The 1.5degree gains a height of **22.912m** (tan 1.5 of 875) at the site of proposed building. Hence the permissible height of an obstruction above the counterpoise of DVOR at a distance of **875m** is **615.178m** {587.766(DVOR Elevation) + 4.5(DVOR Height) + 22.912}. Therefore, the elevation of the highest point of the building is **21.822m** (637.000 – 615.178) **above the permissible elevation** and hence **infringing** the Obstacle Limitation Surfaces applicable to this aerodrome.

(d) **The bearing and distance of nearest point of the proposed building from the ARP is 230^0 and 1042m respectively**.

(276)

(e) The applicant has mentioned in the application that **no foreign nationals** are presently employed or are likely to be employed in future in the project.

(f) Further during the vetting of the proposal by Stn Administration, 2 Wing Air Force in accordance with latest MoD guidelines and restriction imposed under Indian Works of Defence Act 1903 it was observed that the proposed construction is beyond 100m from nearest Air Force boundary wall and beyond 900m from WSA. **ABOVE SAID PROPOSAL IS NOT PLANNED IN IAF LAND**. The proposal is planned in the form of **Ground Floor + 14 Floors + Terrace Floor + Staircase + OHWT + LMR.**

2. Hence, the proposal is **NOT RECOMMENDED FOR ISSUE OF NOC** on ATS Channel. However during vetting on Air Defence channel **2402 Sqn and 316 TRU have not recommended** the proposal because '**The proposal not cleared wrt Akash Missile System at 168°/886m/2.9° elevation**' of 2402 Sqn and as per 316 TRU '**With an obstruction angle of 2.46°, the proposal will affect low level pickup of Rohini Radar and would affect unit's role in providing surveillance and intercept control**'. Further ibid ASI states that no application should be out rightly rejected and in all cases where a proposal cannot be cleared in its present form, the possible alternatives/ suggestions such as allowable height, shifting of a structure with distance and direction if feasible, any other conditions should be offered.

3. In view of the above, the proposal may be recommended subject to height of the building including **all projections not exceeding 33.178m AGL/615.178AMSL (55m-21.822m)** and providing garbage disposal plant at site for garbage treatment.

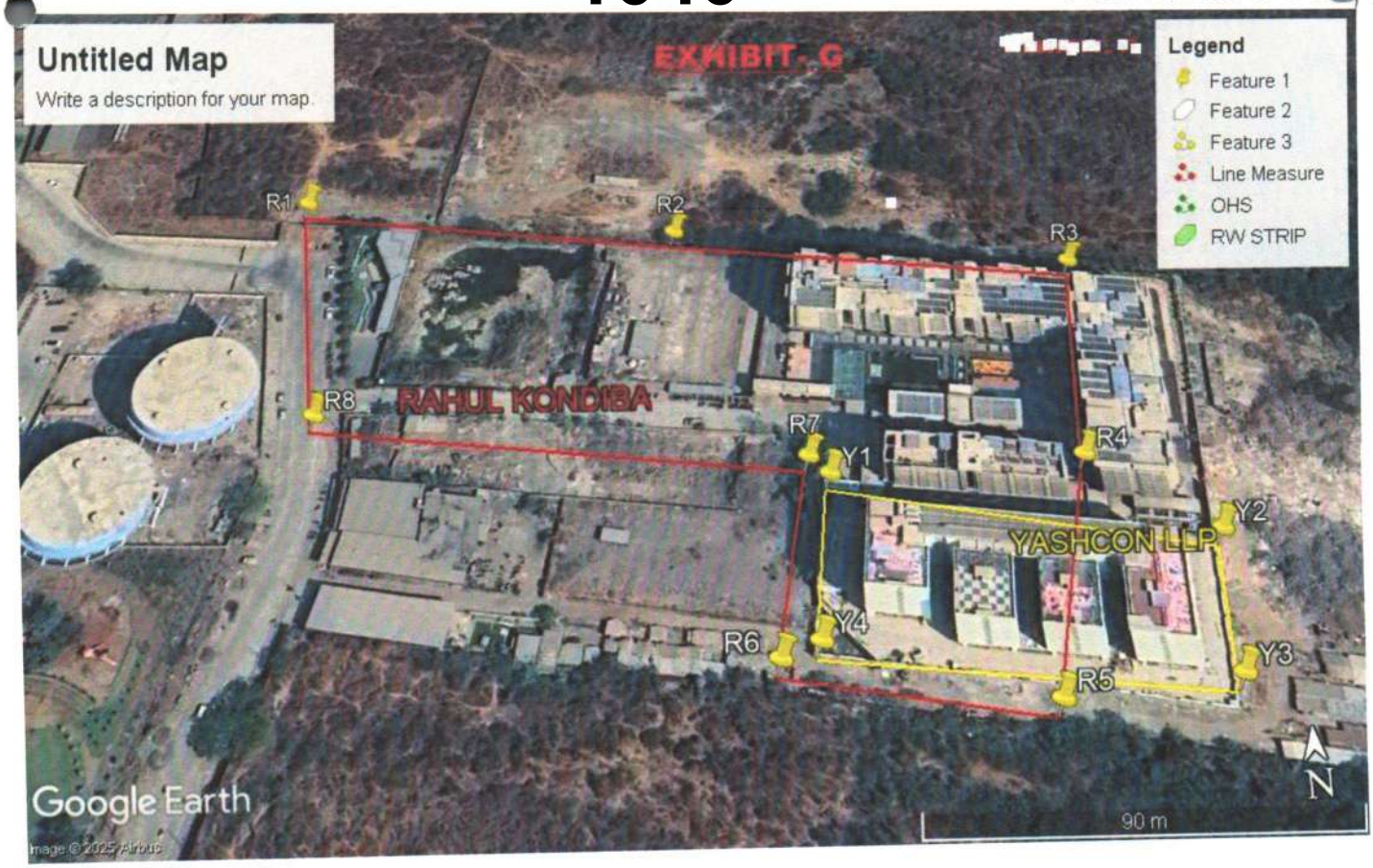
4. This has the concurrence of Air Officer Commanding.

(HP Singh)
Gp Capt
SATCO

Copy to: C Adm O

277

Annexure-A 8/2



NOTARY
NARENDRA
ARUN NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

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Annx-AB/3 R78

17-9

15 SEP 2025

CITY ENGINEER DEPARTMENT
PUNE MUNICIPAL
CORPORATION
OUTWORD NO.:- CE/ 9414
DATE :- 02/09/2025

To,
Senior ATC Officer,
Air Force Station, Lohegaon,
Pune-411032.

Subject :- Lohegaon survey no 214/1/1 and 214/1/4 MOD NOC related

Reference :- 1) Your letter No.2W/4008/23/ATS BM-IV dated 25/07/2025
2) Your letter No.2W/4008/23/ATS BM-IV dated 31/07/2025

NOC for construction of buildings has been issued vide letter number Air HQ/S 17726/4/ATS dated 17/07/2019 to Mr. Rahul Kondiba Satav based on co-ordinates as provided by Survey of India and application was forwarded through Pune Municipal Corporation. Accordingly, your department was expected to ascertain & verify the co-ordinates supplied by Survey of India, before issuing the NOC. As this NOC was issued by your department, the building permission was issued considering prevailing Development Control Regulations.

We have received your letters referred as 1 and 2 for undertaking survey of building co-ordinates at lohegaon survey no 214/1/1 and 214/1/4. PMC has no instruments or utilities to carry out such survey. PMC just forwards the co-ordinates as provided by the external private surveying agency. It has to be noted that PMC has conducted drone survey based on the global geo co-ordinate system with the optimum dimensional accuracy level for vertical = 5cm & horizontal = 10 cm with due permission from Air Force Authority as per interim order passed by Hon'ble High Court order in PIL/77/2006. It is vividly seen that the said buildings are not getting affected by 100m restriction as per the Drone survey.

Based on these vivid findings in the drone survey carried out with optimum accuracy which is submitted to Hon'ble High Court, we feel that no further assessment is needed as all the buildings of Oxy & Neon projects are found lying completely outside the restriction zone. However, if you further want to ascertain the co-ordinates then you are kindly requested to get survey done from concerned developers.

(Rajesh Bankar)
Superintendent Engineer
City Engineer Department
Pune Municipal Corporation

Attachments: 1.Drone survey image as mentioned above
2. Letters as referred above

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

Mail in	Date 15/9/25
IC NOC	
OIC NOC	
SATCO	

Tele: 079-23242700/ Extn 7389

Air Traffic Services
Air Force Station
Pune-32

2W/4008/23/ATS BM-IV/ 51 July 2025

Municipal Commissioner (PMC)

INFORMATION TO BE PROVIDED IRO CASE PIL (ST) 22289/25 FILED BEFORE HON'BLE HIGH COURT MUMBAI BY KALPESH YADAV AGINST YASHCON DEVELOPMET LLP

Dear Sir,

1. Reference is made to the case PIL (ST) 22291/25 filed before Hon'ble High Court, Mumbai filed by Mr. kalpesh Yadav Vs UOI & Others.

2. NOC application for construction of building by Yashcon Urban Development LLP at Sy No. 214/1/4, Vill – Lohegaon, Haveli, Dist. – Pune, received in November 2020. The application was examined as per the GSR 751 (E), then ASI Part III ATS 01/2017, the laid guidelines and policies in vogue.

3. However, based on applicant request the application was not processed and stand closed for further processing and hence no NOC was issued for Yashcon Urban Development LLP.

4. Further, it is revealed by Yashcon that since his plot (Sy No. 214/1/4) is sub plot of Larger plot (Sy No. 214/1/1 & 214/1/4) and for which NOC was issued in the year of 2019 therefore same NOC is applicable for his plot also. However, when co-ordinate of the building of Yashcon Development was plotted on Google map and found that small portion of the building (Yashcon Development) protruding beyond the Area /Building bounded by the co-ordinate for which NOC was issued on 17 July 2019 (Mr. Rahul Kondiba Satav)).

5. A case has been filed against the builder (Mr. Yashcon Urban Development LLP) before Hon'ble High Court Mumbai in which petitioner (Mr. Kalpesh chandrakant Yadav) has alleged that the builder has obtained commencement certificate from PMC by providing misleading information regarding NOC which is factually not issued to him.

6. Therefore, to establish the fact, a survey is to be undertaken at your end of actual building's co-ordinate and same may be submitted to this office at the earliest as the matter is sub judicial.

AIR TRAFFIC SERVICES * DATE * AIR FORCE STATION PUNE

NOTARY * GOVERNMENT OF INDIA *

(280)

7 To be treated as most urgent.

Yours sincerely

Senior ATC Officer
For Air Officer Commanding

AIR TRAFFIC SERVICES * DATE * AIR FORCE STATION PUNE

Copy to: SWAC HQ (CTACO) IAF
2 WG, AF (Legal Cell)
2 WG, AF (LMC)

NOTARY

Tele: 079-23242700/ Extn 7389

Air Traffic Services
Air Force Station
Pune-32

2W/4008/23/ATS BM-IV/15 July 2025

Municipal Commissioner (PMC)

INFORMATION TO BE PROVIDED IRO CASE (51/2025) FILED BEFORE NATIONAL GREEN TRIBUNAL AND PIL (ST) 22291/25 BEFORE HON'BLE HIGH COURT MUMBAI BY KALPESH YADAV AGINST RAHUL KONDIBA SATAV

Dear Sir,

1. Reference is made to the case filed before National Green Tribunal (NGT) 51/2025 and PIL (ST) 22291/25 in Hon'ble High Court Bombay filed by Mr. kalpesh Yadav.

2. NOC application for construction of building by Mr. Rahul Kondiba Satav at Sy no. 214/1/1 and 214/1/4, Vill – Lohegaon, Dist – Pune, received in Jan 2019. The application was examined as per the GSR 751 (E), then ASI Part III ATS 01/2017, the laid guidelines and policies in vogue. NOC for the same was issued vide Air HQ vide Air HQ/S 17726/4/ATS (Ty BM – MMCMVII) dated 17 July 2019 as per coordinate mentioned in **appendix 'C' and Site elevation certificate.**

3. A case has been filed against the builder (Mr. Rahul Kondiba) before the NGT and Hon'ble High Court Mumbai in which petitioner (Mr. Kalpesh chandrakant Yadav) has alleged that the builder has provided misleading information iro co-ordinate and constructed the building defying the mentioned norms in the NOC issued in 2019.

4. Therefore, to establish the fact, a survey is to be undertaken at your end of actual building's co-ordinate and same may be submitted to this office at the earliest as the matter is sub judicial.

5. To be treated as most urgent.

Yours sincerely

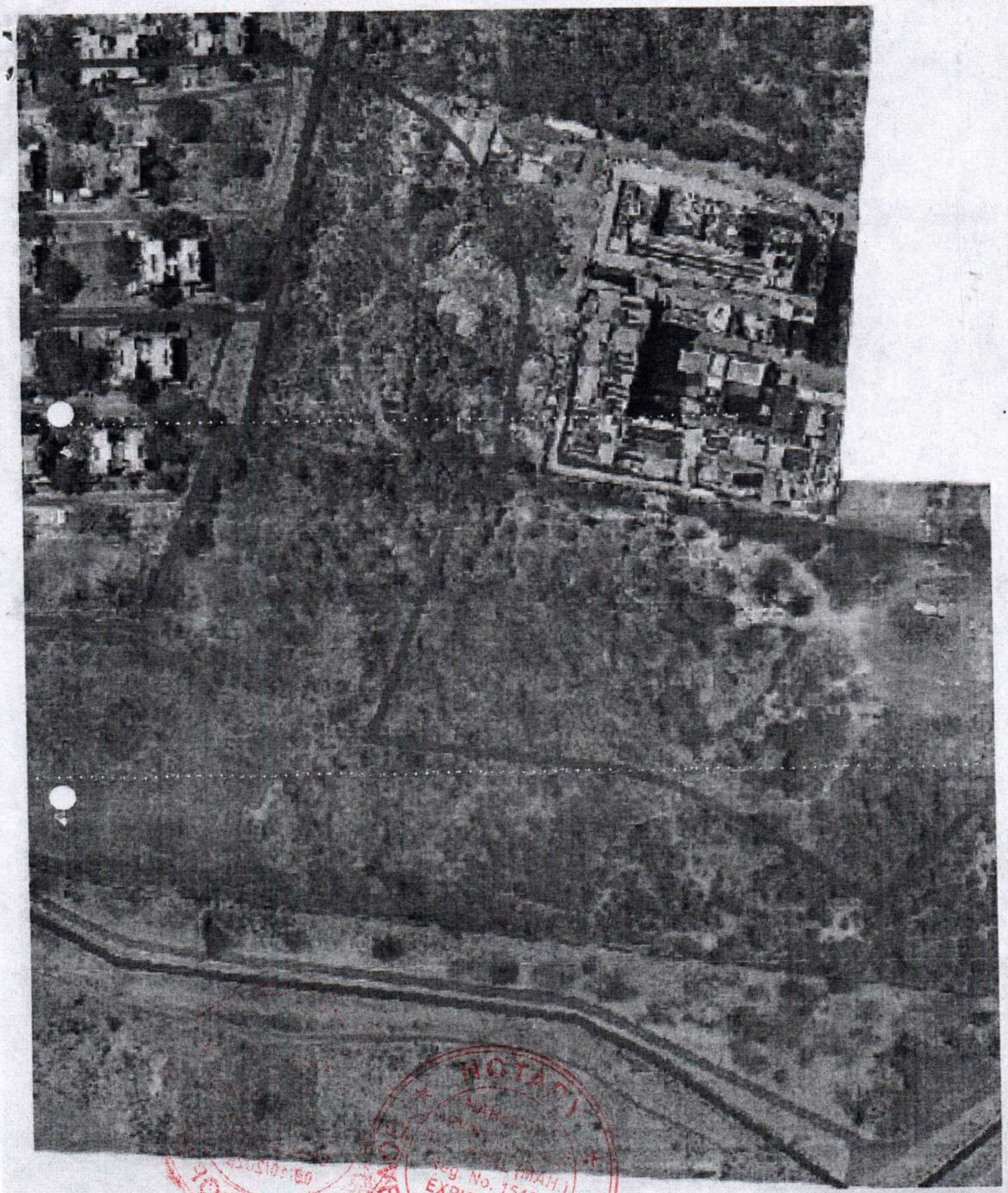
Senior ATC Officer
For Air Officer Commanding

AIR TRAFFIC SERVICES * AIR FORCE STATION PUNE * DATE 25/7/25

NOTARY ... GOVERNMENT OF INDIA

Copy to: SWAC HQ (CTACO) IAF
2 WG, AF (Legal Cell)
2 WG, AF (LMC)

282



NOTARY
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

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283

Annexure-A8/4

Tele: 020-26699542/7230
e-mail: sky-landtwo@gov.in

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC) dt 05 Aug 25

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

OA NO. 51/25 (WZ) AT HON'BLE NATIONAL GREEN TRIBUNAL AND PIL (ST) 22291/25 AT HON'BLE HIGH COURT BOMBAY FILED BY KALPESH CHANDRAKANT YADAV VS UOI AND ORS

Sir,

1. Reference is made to the court cases OA 51/2025 (WZ) filed before the Hon'ble National Green Tribunal and PIL (ST) 22291/25 filed before Hon'ble High Court of Bombay by Kalpesh Chandrakant Yadav Vs UoI and Ors and this Station letter No. 2W/4008/23/ATS BM-IV dated 25 Jul 2025.

2. In the instant case, NOC application for construction of byilding by Mr. Rahul Kondiba Satav at Sy No. 214/1/1 and 214/1/4, Vill – Lohegaon, Dist – Pune, received at this Station in Jan 2019. The application was examined as per SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 and GSR-751(E) and other guidelines and policies in vogue. NOC for the same was issued vide Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dated 17 Jul 2019 as per the coordinates mentioned in appendix 'C' and site elevation certificate.

3. In the subject case, the petitioner (Kalpesh Chandrakant Yadav) has alleged that the builder has provided misleading information iro co-ordinates and constructed building defying the norms mentioned in the NOC issued on 17 Jul 2019.

4. Further, during routine security check, it is noticed that unauthorized permanent buildings close to the boundary wall of this Air Force Station have been constructed by M/s Oxy Beaumonde at Sy No. 214/215. Construction of unauthorized building at Sy No. 214/215 was noticed earlier and accordingly, a letter was sent to issue necessary order for removal / elimination of such constructions vide our letter of even reference dated 20 Oct 23 (copy annexed).

5. In view of the above, it is requested that a survey may be carried out to ascertain the facts wrt actual building co-ordinates with the co-ordinates of building as per Site Elevation Certificate.

GOVERNMENT OF INDIA

(284)

6. Request accord Court Case Priority.

Yours sincerely,

Electronically Signed By WG CDR SHALINI
(2 WG (OIC Land Cell))
On 07-Aug-2025 08:54:55 (Ph-39167230)

Annexure: As stated.

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Building Permission Department Zone- 4
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Internal copy:

OIC NOC Cell

OIC Legal Cell

NOC Dated-17.07.2019 issued by the Ministry of Defense

< rahul.satav@oxybuildcorp.in >

Thu, 11 Sep 2025 1:49:26 PM +0530

To "niyantran-2"<niyantran-2@gov.in>

Cc "sky-landtwo"<sky-landtwo@gov.in>,"skyw-hite"<skyw-hite@gov.in>

Tags Not in Contacts

Respected Sir,

Please see enclosed the letter in reference to NOC dated 17-07-2019 issued by Ministry of Defence for your record

--

Rahul Satav
Director

Email Id : rahul.satav@oxybuildcorp.in
Mobile No : 9960744407

Oxy Beaumonde : 214/1/1 ,214/1/4 Lohegaon (Vimannagar) Behind Symbiosis Law School, Airport Exit Road, Tal-Haveli, Dist.-Pune 411014

NOTARY GOVERNMENT OF INDIA
ARVIND NANGARE
MAHENDRA
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029

1 Attachment(s)

Airforce letter.pdf
229.8 KB

287

OXY BUILDCORP

To

Air Officer Commanding (AOC)

NOC Cell

C/0 SATCO

AF Stn, Lohegaon Pune- 32

Date: 11-09-2025

Sub: NOC dated 17.07.2019 issued by the Ministry of Defence

Sir,

We, M/s Venkatesh Landmark, through this communication, respectfully submit the following for your kind attention and necessary record:

1. It has recently come to our notice, upon receipt of copies of Public Interest Litigation No. 77 of 2025 and Public Interest Litigation No. 78 of 2025 and from the averments made therein, that the NOC dated 17.07.2019 issued by the Ministry of Defence in favour of our partner, Mr. Rahul Kondiba Satav, has been used without our consent by M/s Yashcon Urban Development LLP, through its partners viz. Mr. Punit Oswal, Mr. Pradeep Oswal and Mr. Nilesh Laddad, for obtaining sanction of their building plans in respect of lands bearing Survey No. 214/1/1 and Survey No. 214/1/4, situated at Village Lohegaon, Taluka Haveli, District Pune.
2. We categorically state that M/s Yashcon Urban Development LLP has neither sought nor obtained any permission, consent, authority or No Objection Certificate (NOC) from us at any point of time to use the said NOC dated 17.07.2019 issued in favour of Mr. Rahul Kondiba Satav. The use of the said NOC by them is without our knowledge, consent or authority.
3. It is further clarified that M/s Venkatesh Landmark, upon receipt of the said NOC dated 17.07.2019 from the Ministry of Defence, has strictly adhered to all prescribed norms and regulations, and has duly completed its project in compliance therewith. We have also obtained the Completion Certificate in 06.06.2024 from the competent authority, certifying that the said construction has been carried out as per applicable norms, rules, and regulations.
4. In view of the above, we place it on record that M/s Venkatesh Landmark has never authorised, permitted, or consented to the use of the aforesaid NOC by M/s Yashcon Urban Development LLP and any reliance placed by them upon the said NOC is entirely without our concurrence.

We therefore request you to kindly take on record the above facts and extend necessary consideration in light of the ongoing proceedings.

Thanking you,

Yours faithfully,

Mr. Rahul Kondiba Satav

For M/s Venkatesh Landmark

BLANK

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(a-p)

OXY BUILDCORP

Date: 22-09-2025

To,
OIC AF Legal Cell
For
Air Officer Commanding, 2 WG AF

Subject: Confirmation of email and Submission of facts on Affidavit WRT NOC dated 17 July 2019 issued to M/s Venkatesh Landmark.

Reference: - Air Force Legal Cell Letter: - 2WG /2271/136/Lgl BM –I dtd 16 Sep 2025

Respected Sir,

We, M/s Venkatesh Landmark,

As per above reference, confirmation of email and Submission of facts on Affidavit WRT NOC Dated 17 July 2019 issued to M/s Venkatesh Landmark, following Document are sending herewith for your information please.

1. Reference Letter
2. Original Copy of Affidavit
3. Copy of NOC dated 17 July 2019
4. Copy of Invoice and Photographs of Aviation Lamp
5. Photographs of Garbage waste Plant
6. Copy of Occupancy Certificate

Thanking you,

Yours faithfully,

Mr. Rahul Kondiba Satav
For M/s Venkatesh Landmark
Contact: - 9960744407/9860767979
Email :- rahul.satav@oxybuildcorp.in

289

To be received by
Signature —
Service No —
Rank & Name Sgt RAJESH
Date 23/09/15

AF Legal Cell No. 2 Wing, Air Force	
Mail In Date	24/09/15
WO/SNCO IC	Jwo PK Dadwal
O IC	

Sir, This documents will be submitted before HGT Court for supporting the facts that M/S Yashan had Constructed illegal building at Sy no. 214/1/4 at vill-Lohgaon Pune.

GOVERNMENT OF INDIA

290

156

BY SPEED POST / HAND

VoIP: 3916-7225/7236

Air Force Legal Cell
2 Wg AF

2WG/2271/136/Lgl BM-I dtd 16 Sep 25

OXY BUILDCORP
Through Shri Rahul Kondiba Satav (Director of M/s. Venkatesh Oxy Group)
Sy. No. 214/1/1 and 214/1/4
Vill- Lohegaon, Pune- 110014
Mb 8888064444

CONFIRMATION OF EMAIL AND SUBMISSION OF FACTS ON AFFIDAVIT WRT MISUSE OF NOC DATED 17JUL 2019 ISSUED TO M/S VENKATESH LANDMARK BY Y M/S YASHCON URBAN DEVELOPMENT LLP, THROUGH ITS PARTNERS VIZ. MR. PUNIT OSWAL & ORS,

1. Reference is made to email dated 11 Sep 25 received from your email ID- rahul.satav@oxybuildcorp.in to SATCO/NOC Cell of 2 Wg AF through Email on niyantran-2@gov.in with a copy to AF Legal Cell's Email ID- skyw-hite@gov.in.

2. In the above-mentioned email, you had stated that the NOC issued to M/s Venkatesh Landmark for Sy No. 214/1/1 and 214/1/4 at Vill- Lohegaon, Pune- 110014 vide Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dtd 17 Jul 25 for a period of 5 years under section 5(2) of Gazette of India GSR751(E) read in conjunction with sub section(1) clause(o) & clause(r) of sub section 2 of section 5 read with section 9 A of Aircraft Act 1934, Works of Defence Act 1903 and other relevant orders on the subject.

3. Since, the case is pending before the Hon'ble NGT (WZ), Pune this office requires authentic information from your office on an official letter with stamp and ink signed with supportive affidavit affixed with photo on non-judicial stamp paper of Rs 100/- (minimum) before oath commissioner / First Class Magistrate by Shri Rahul Kondiba Satav **(Director)**, on the following points.

3.1. Affirm the facts on affidavit, that the construction has been carried out by M/s Venkatesh Landmark within the approved coordinates(Longitudes/Latitudes) and upto the height of 615.178 Meters AMSL, mentioned in para (e) of said NOC issued vide Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dtd 17 Jul 25 for a period of 5 years under relevant orders on the subject. Also affirmed that, no illegal construction has been carried out by M/s Venkatesh Landmark (**Director** - Shri Rahul Kondiba Satav) as per approved NOC. .

AF Legal Cell
2 Wing, AF

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Regd. No. 15432
EXPIRY DATE 03/10/2023

VENKATESH LANDMARK PUNE

3.2. Affirm the facts on affidavit, that M/s Yashcon Urban Development LLP has neither sought nor obtained any permission, consent, authority or No Objection Certificate (NOC) from M/s Venkatesh Landmark (**Director** - Shri Rahul Kondiba Satav) at any point of time to use the said NOC for construction dated 17.07.2019 issued in favour of Mr. Rahul Kondiba Satav.

3.3. Affirm the facts on affidavit, that M/s Venkatesh Landmark (**Director** - Shri Rahul Kondiba Satav) has not given any written authority or agreement for use of said NOC issued vide Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dtd 17 Jul 25 in respect of their plot on Sy No. 214/1/4, Vill – Lohegaon, Tal- Haveli, Pune at the time of sale deed to **MR. AMEY INDARKUMAR JAIN & OTHERS and M/S. YASHCON URBAN DEVELOPMENT LLP HORIZON DEVELOPERS.**

3.4. Affirm the facts on affidavit, that the construction made by M/s Yashcon Urban Development LLP is not covered in the terms and conditions mentioned in the NOC issued to M/s Venkatesh Landmark vide NOC letter Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dtd 17 Jul 25.

3.5. Affirm the facts on affidavit, that M/s Venkatesh Landmark (**Director** - Shri Rahul Kondiba Satav) has completed the construction within 05 years and obtained the necessary completion certificate before 16 Jul 2024 from PMC, Pune. Also provide a copy of Completion Certificate and implementation of relevant terms and condition mentioned in para 2 (a) to (k) of NOC dtd 17 Jul 2019.

4. Further, it is intimated that, the affidavit and letter mentioned above may be submitted to AOC, 2 WG AF by 20 Sep 25. In case of non-submission of requisite documents by due date, nil cognizance/ consideration will be taken on the email received on 11 Sep 25 by AF Stn Lohegaon, Pune.

OIC AF Legal Cell
For
Air Officer Commanding,
2 WG AF

Annexure: As stated.

1058

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भारतीय गैर न्यायिक

भारत INDIA

500

रु. 500 FIVE HUNDRED RUPEES

पाँच सौ रुपये Rs. 500

सत्यमेव जयते

INDIA NON JUDICIAL

महाराष्ट्र MAHARASHTRA ◑ 2025 ◑

EC 069614

दस्त नोंदणी करणार आहेत का ? होय / नाही.

चित्रकलीचे वर्णन

मुद्रांक विकत घेणाऱ्याचे नांव ठर्सकेट्रा लॅन्डमार्क

पत्ता विमाननगर पुणे

दुसऱ्या पक्षकाराचे नांव

हस्ते व्यक्तीचे नांव व पत्ता मिनीन रेनुसे, बोणिक्व पुणे

शुभांगी सुहास बनकर
परवाना क्र. २२०१९१७
मुद्रांक विक्रेते परवान्याची राही १३४४ शिवाजीनगर, पुणे म.न.पा. क्षेत्र, पुणे

पारेह कोषागार अधिकारी
पुणे

19 SEP 2025

प्रथम मुद्रांक लिपीक
कोषागार पुणे करित.

Adv. Uttara Babasaheb Gaikwad
Regd. No. MAH/13124/2014
12/12/2029

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ANNX-A3 (293)

NOTARY Adv. Ulka Babasaheb Ingavale Pimple Nilakh, Pune Reg. No. 15924 Exp. Date 12/12/2029 GOVERNMENT OF INDIA

AFFIDAVIT

Sub: Confirmation of email and Submission of facts on Affidavit WRT NOC dated 17 July 2019 issued to M/s Venkatesh Landmark.

We, M/s Venkatesh Landmark,

1. Affirm the facts on affidavit, that the construction has been carried out by M/s Venkatesh Landmark within the approved coordinates given by Survey of India (Longitude/Latitudes) and upto the height of 615.178 meters ASML, mentioned in para (e) of said NOC issued vide Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dtd 17 July 2019 for a period of 5 years under relevant orders on the subject.
2. Affirm the facts on affidavit, that M/s Yashcon Urban Development LLP neither sought nor obtained any permission, consent, authority, No Objection Certificate (NOC), written authority or agreement for use of said NOC issue vide Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dtd 17 July in respect of their plot on Sy No. 214/1/4, Vill-Lohegaon, Tal-Haveli, Pune from M/s Venkatesh Landmark (Director – Shri Rahul Kondiba Satav) at any point of time to use the said NOC for construction dated 17.07.2019 issued in favour of Mr. Rahul Kondiba Satav.
3. Affirm the facts on affidavit, that M/s Venkatesh Landmark (Director – Shri Rahul Kondiba Satav) has completed the construction within 05 years and obtained the necessary completion certificate on 06th June 2024 from PMC, Pune. (Enclosed a copy of Completion Certificate & implementation of relevant terms & conditions mentioned in para 2 (a.) to (k.) of NOC dtd 17 July 2019

NOTARY Adv. Ulka Babasaheb Ingavale Pimple Nilakh, Pune Reg. No. 15924 Exp. Date 12/12/2029 GOVERNMENT OF INDIA

Thanking you,

Yours faithfully,

Mr. Rahul Kondiba Satav

For M/s Venkatesh Landmark

Dated: 19th Sept 2025

19 SEP 2025

BEFORE ME

ULKA BABASAHEB INGAVALE NOTARY GOVT. OF INDIA SHIVAJI NAGAR, PUNE - 05

NOTED AND REGISTERED AT SERIAL NUMBER 2610 2025

BLANK

1062

Regd Post

294

Tele: 23010231/5215

Directorate of Ops (ATS)
Air Headquarters
Vayu Bhawan, Rafi Marg
New Delhi -110011

Air HQ/S 17726/4/ATS (Ty BM-MMCMVII)

17 July 2019

Shri Rahul Kondiba Satav
Venkatesh Oxy Group
S. No. 50/2, Chandan Nagar
Pune-411014

NOC FOR CONSTRUCTION OF BUILDINGS

Sir,

1. Please refer your application on the subject.

2. The application has been examined within **provisions mentioned under section 5(2) of Gazette of India GSR 751 (E) read in conjunction with sub section (1) clause (o) & clause (r) of sub section 2 of section 5 read with section 9 A of Aircraft Act 1934, Works of Defence Act 1903** and other relevant orders on the subject. Air HQ has no objection for construction of building **with a reduced height of 33.178 M AGL or 615.178 M AMSL** at Survey No. 214/1/1 and 214/1/4, Village-Lohegaon, Taluka-Haveli, Dist-Pune (Maharashtra), subject **to following conditions**:

(a) The NOC is for construction of buildings and cannot be used as document for any other purpose/claim whatsoever including ownership of land.

(b) The applicant is responsible to obtain NOC/all statutory clearances from the concerned authorities including approval of building plans. Clearance shall also be obtained separately from any other defence establishment in the vicinity of proposed construction.

(c) The site elevation and site coordinates provided by the applicant are taken for calculation of the permissible top elevation of the proposed structures. If however at any stage it is established that the actual site elevation and site coordinates are different from those provided by the applicant, the NOC will be invalid.

(d) The issue of the NOC is further subject to the provisions of Sec 9 A of the Indian Aircraft Act 1934 and those of any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by buildings and trees etc) Rules, 1994.

(e) Vertical extent (highest point) of the buildings proposed at coordinates mentioned overleaf **shall not exceed 615.178 M AMSL or 33.178 M AGL whichever is lower. No extension or structure permanent or temporary (e.g. Cranes, Antennas, Mumtee, Lightening Arresters, Lift machine room, Overhead water tank, Cooling towers, Sign boards, any attachment or fixtures of any kind) shall be permitted above the cleared height.**

GOVERNMENT OF INDIA NOTARY

VENKATESH LANDMARK PUNE

Scanned with CamScanner

Pillar No.	Latitude	Longitude	Site Elevation
1.	18° 34' 36.10" N	73° 54' 45.80" E	582 M AMSL
2.	18° 34' 35.40" N	73° 54' 49.40" E	581 M AMSL
3.	18° 34' 34.70" N	73° 54' 53.10" E	582 M AMSL
4.	18° 34' 32.60" N	73° 54' 52.60" E	581 M AMSL
5.	18° 34' 30.60" N	73° 54' 51.80" E	580 M AMSL
6.	18° 34' 31.10" N	73° 54' 49.80" E	580 M AMSL
7.	18° 34' 32.80" N	73° 54' 50.30" E	580 M AMSL
8.	18° 34' 33.60" N	73° 54' 46.10" E	581 M AMSL

(f) Standard obstruction lightings as per IS 5613 notification and International Civil Aviation Organization (ICAO) standards as stipulated in ICAO Annex-14 is to be provided by the company. The lights shall be kept **'ON'** at all times. Provision shall be made for standby power supply to keep the lights 'ON' during power failure. Company shall carry out periodic maintenance of the lights to keep them in serviceable and visible condition.

(g) A proper garbage disposal system shall be ensured by the applicant prior to the construction of building for the purpose of avoiding bird activity.

(h) No light or a combination of lights which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the Airport shall be installed at the site at any time during or after the construction of the building.

(j) The commencement and completion of construction including installation of obstruction lights shall be intimated to AOC, *AF Station Pune and CATCO, HQ SWAC* IAF, Vayu Shakti Nagar,Chiloda, Gandhinagar-382042, Gujarat. *Failure to render these* certificates within the stipulated time shall lead to cancellation of NOC.

(k) The NOC is valid for five years from the date of its issue. If the buildings are not constructed and completed within this period, the applicant shall be required to obtain a fresh/extension of NOC from Indian Air Force. Request for revalidation of NOC will not be entertained after the expiry of validity period.

Yours sincerely,

(YK Dixit)
Group Captain
Group Captain Operations ATS

NOC ... GOVERNMENT OF INDIA ... EXPIRY DATE 09/10/2029

VENKATESH LAND ... PUNE

Scanned with CamScanner

296

1064

Tax Invoice (ORIGINAL FOR RECIPIENT)

MVBROTHER ELECTRONICS PVT LTD
SHED NO 1,1ST FLOOR,M NO 02145,SR NO 44,NEXT TO DARSHANA PROPERTIES,NARHE IND ESTATE
Narhe,Pune 411041
GSTIN/UIN: 27AAOCM1270F1ZG
State Name : Maharashtra, Code : 27
E-Mail : office@mvbrother.com

Invoice No. **MV5/2025-26/0108**	Dated **11-Sep-2025**
Delivery Note **2025-26/0108**	Mode/Terms of Payment **Advance**
Supplier's Ref.	Other Reference(s) **Immidiate**
Buyer's Order No. **vl/vlob/po/2025/0161**	Dated **11-Sep-2025**
Despatch Document No. **2025-26/0108**	Delivery Note Date **11-Sep-2025**
Despatched through **By Road**	Destination **Pune**
Terms of Delivery **Immidiate**	

Consignee
Venkatesh Landmark
Sr No 214/1/1,214/1/4,Lohegaon,(Viman Nagar)Behind Symbiosis Law College,Airport Exit Road,Tal-Haveli Dist Pune 411014
GSTIN/UIN : 27AAQFV5021L1ZP
State Name : Maharashtra, Code : 27

Buyer (if other than consignee)
Venkatesh Landmark
Sr No 214/1/1,214/1/4,Lohegaon,(Viman Nagar)Behind Symbiosis Law College,Airport Exit Road,Tal-Haveli Dist Pune 411014
GSTIN/UIN : 27AAQFV5021L1ZP
State Name : Maharashtra, Code : 27
Place of Supply : Maharashtra

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
1	**AVIATION LAMP** *Double Dome Led Aviation Lamp* *One Dome with Non Flashing Red* *One Dome with Flashing Red* *Colour* *Input Supply 230volt 50 Hz* *Inbuilt Photosensor*	9405	18 %	**5.00 No's**	3,800.00	No's	**19,000.00**
	CGST						**1,710.00**
	SGST						**1,710.00**
	Total			**5.00 No's**			**₹ 22,420.00**

E. & O.E

Amount Chargeable (in words)
INR Twenty Two Thousand Four Hundred Twenty Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
9405	19,000.00	9%	1,710.00	9%	1,710.00	3,420.00
Total	19,000.00		1,710.00		1,710.00	3,420.00

Tax Amount (in words) : **INR Three Thousand Four Hundred Twenty Only**

Company's PAN : **AAOCM1270F**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
Bank Name : **IDBI BANK (0772)**
A/c No. : **1357651100000772**
Branch & IFS Code: **NARHE,PUNE & IBKL0001357**

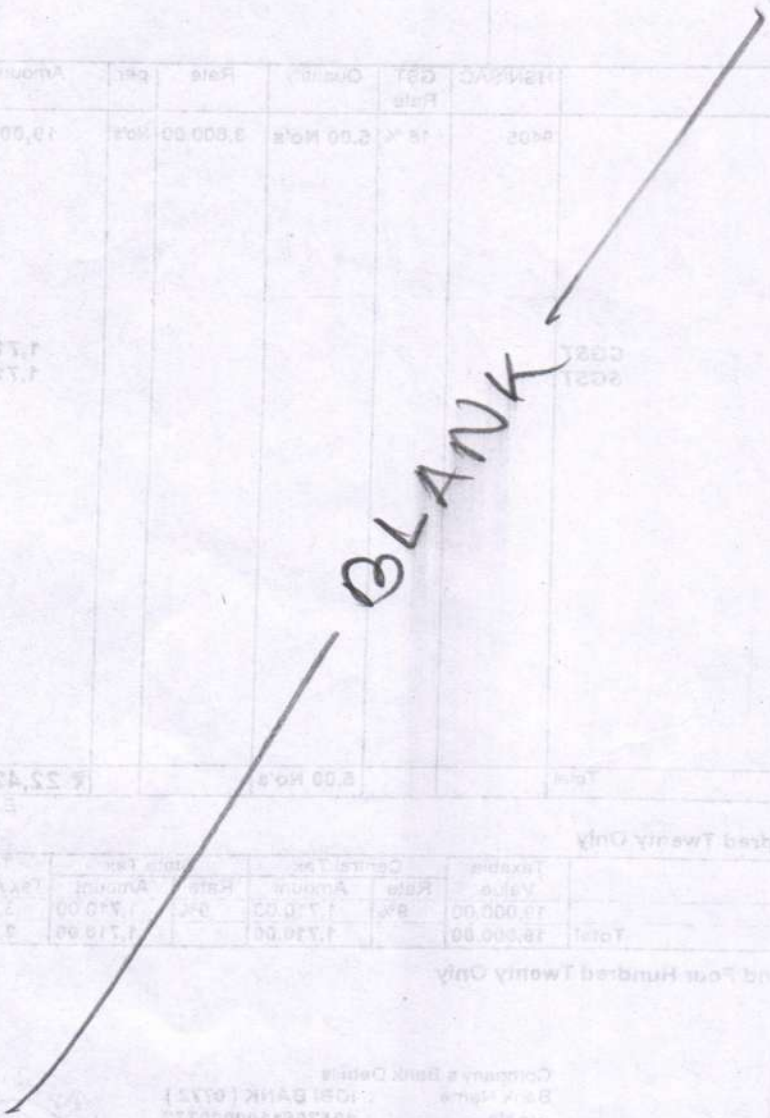
for MVBROTHER ELECTRONICS PVT LTD

Authorised Signatory

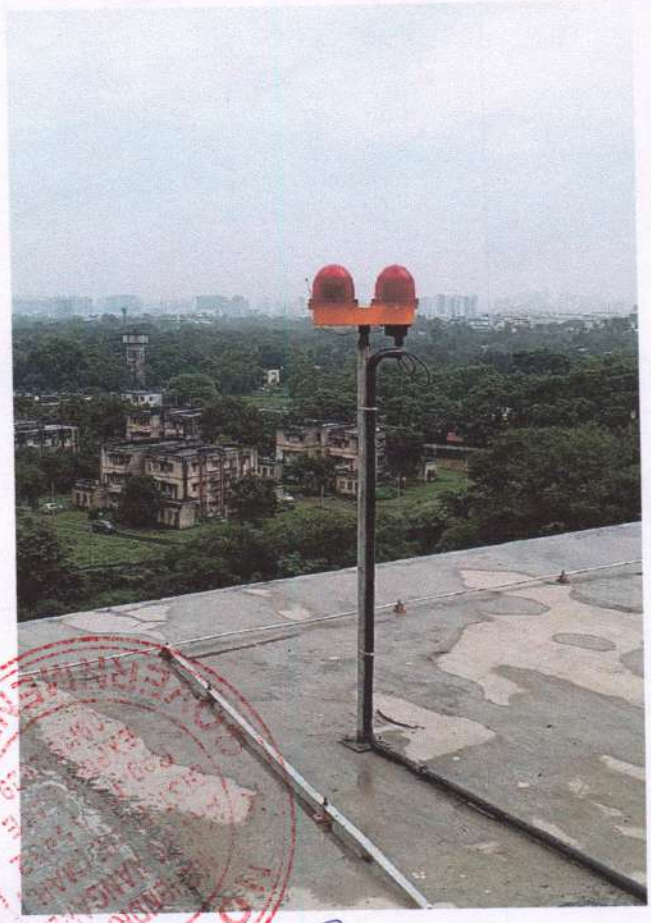
SUBJECT TO PUNE JURISDICTION

This is a Computer Generated Invoice

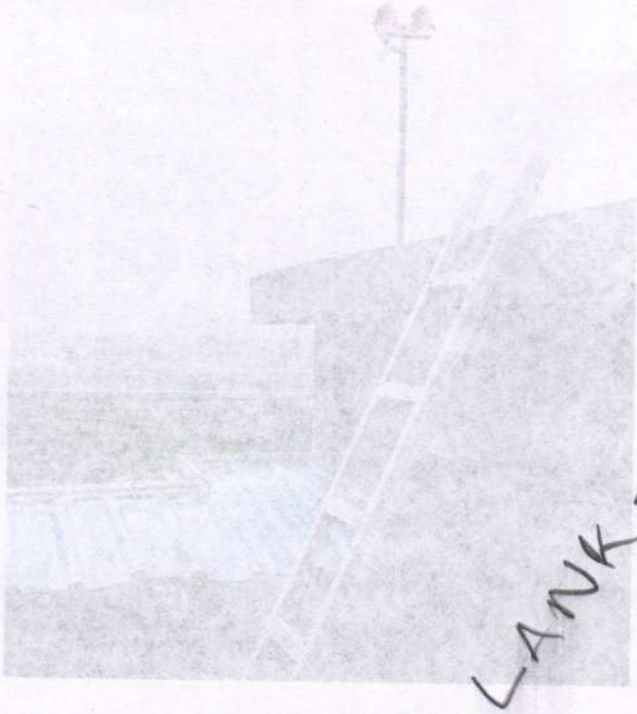
1065

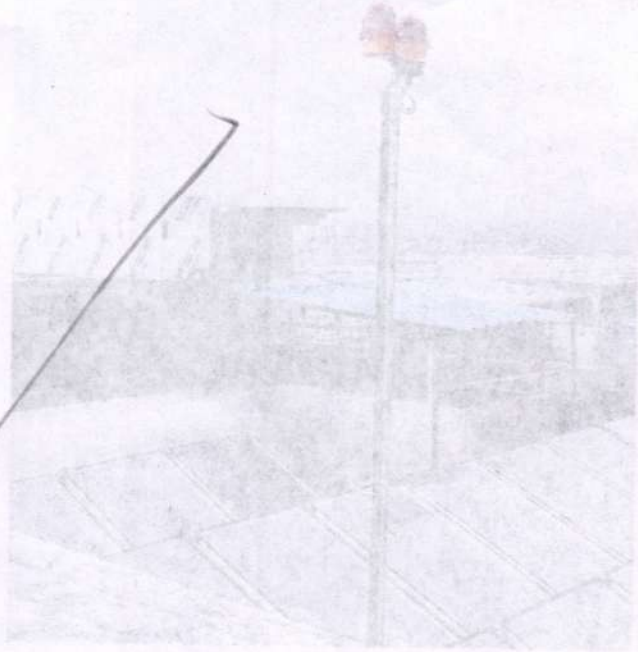


297



VENKATESH ENGINEERS PUNE





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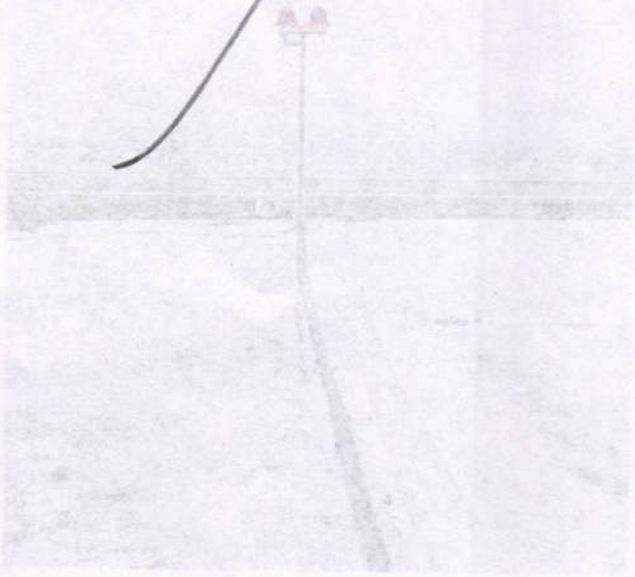

MENT O

298

VENKATESH LAND DEVELOPERS PUNE

299

1069

VENKATESH LANDMARK
PUNE

NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
INDIA

1070

300

पुणे महानगरपालिका

बांधकाम विकास विभाग शिवाजीनगर,पुणे-४११ ००५

APPENDIX H

PART OCCUPANCY CERTIFICATE

OCC No. : OCC/0242/24 Date : 06/06/2024

PUNE MUNICIPAL CORPORATION	CASE NO.	LOH/0048/19	OCN NO.	OCN/0302/24 / 03/06/2024	CC NO.	CC/3514/22 / 29/03/2023
	SITE DETAILS					
	PETH/T.P. SCHEME	Lohagaon		SURVEY NO.	214	
	VILLAGE	Lohagaon		FINAL PLOT NO	1	
	SOCIETY			PLOT NO.		
	C.T.S.NO			HISSA NO.	1/1(part),1/4(part)	

To,

1. **Owner: VENKTESH LANDMARK THROUGH RAHUL KONDIBA SATAV & OTHERS**
2. **Architect : ATIT SHRIKANT ADMULWAR**

Sir,

The PART development work / erection re-erection / or alteration in of building / part on the above mentioned site is completed under the supervision of **ATIT SHRIKANT ADMULWAR Architect** License No.**(CA/2008/41887)** may be occupied on the following conditions.

1 As Per Sanction Plan :- Building "A" Mhada
2 Ground Floor :- Full Parking.
3 Upper Ground :- Flat No.002,003,004,005,006,007,008,009, Total 8 Flat.
4 1st Floor :- Flat No.101,102,103,104,105,106,107,108,109, Total 9 Flat.
5 2nd Floor :- Flat No.201,202,203,204,205,206,207,208,209 Total 9 Flat.
6 3rd Floor :- Flat No.301,302,303,304,305,306,307,308,309 Total 9 Flat .
7 4th Floor :- Flat No.401,402,403,404,405,406,407,408,409 Total 9 Flat.
8 5th Floor :- Flat No. 501,502,503,504,505,506,507,508,509 Total 9 Flat
9 6th Floor :- Flat No. 601,602,603, 604,605,606,607,608,609Total 9 Flat.
10 7th Floor :- Flat No.704,705,706,707,708,709, Total 6 Flat.
11 Building "B"
12 Basement 2 :- Full Parking.
13 Basement 1 :- Full Parking.
14 Lower Ground :- Full Parking.
15 Upper Ground :- Flat No.001, 002,003,004, Total 4 Flat.
16 1st Floor :- Flat No.101,102,103,104, Total 4 Flat.
17 2nd Floor :- Flat No.201,202,203,204,Total 4 Flat.
18 3rd Floor :Flat No. 301,302,303,304, Total 4 Flat.
19 4th Floor :- Flat No.401,402,403,404, Total 4 Flat.
20 5th Floor :- Flat No. 501,502,503,504, Total 4 Flat.
21 6th Floor :- Flat No. 601,602,603,604, Total 4 Flat.
22 7th Floor :- Flat No.701,702,703,704, (Refuge Area) Total 4 Flat.

(301)

1071

23 8th Floor :- Flat No. 801,802,803,804 Total 4 Flat.
24 9th Floor :-Flat No.901,902,903,904, Total 4 Flat.
25 Building "C"
26 Basement 2 :- Full Parking.
27 Basement 1 :- Full Parking.
28 Lower Ground :- Full Parking.
29 Upper Ground :- Flat No.001, 002,003,004, Total 4 Flat.
30 1st Floor :- Flat No.101,102,103,104, Total 4 Flat.
31 2nd Floor :- Flat No.201,202,203,204,Total 4 Flat.
32 3rd Floor :Flat No. 301,302,303,304, Total 4 Flat.
33 4th Floor :- Flat No.401,402,403,404, Total 4 Flat.
34 5th Floor :- Flat No. 501,502,503,504, Total 4 Flat.
35 6th Floor :- Flat No. 601,602,603,604, Total 4 Flat.
36 7th Floor :- Flat No.701,702,703,704, (Refuge Area) Total 4 Flat.
37 8th Floor :- Flat No. 801,802,803,804 Total 4 Flat.
38 9th Floor :-Flat No.901,902,903,904, Total 4 Flat.
39 Building "D"
40 Basement 2 :- Full Parking.
41 Basement 1 :- Full Parking.
42 Lower Ground :- Full Parking.
43 Upper Ground :- Flat No.001,002,003,004,005,006,007,008, Total 8 Flat.
44 1st Floor :- Flat No.101,102,103,104,105,106,107,108, Total Flat 8.
45 2nd Floor :- Flat No.201,202,203,204,205,206,207,208, Total Flat 8.
46 3rd Floor :- Flat No.301,302,303,304,305,306,307,308, Total Flat 8.
47 4th Floor :- Flat No.401,402,403,404,405,406,407,408, Total Flat 8.
48 5th Floor :- Flat No. 501,502,503,504,505,506,507,508, Total Flat 8.
49 6th Floor :- Flat No. 601,602,603, 604,605,606,607,608, Total Flat 8.
50 7th Floor :- Flat No.701,702,703,704,705,706,707,708, (Refuge Area) Total Flat 8.
51 8th Floor :- Flat No. 801,802,803,804,805,806,807,808, Total Flat 8.
52 9th Floor :-Flat No.901,902,903,904,905,906,907,908, Total Flat 8.
53 Building "E"
54 Basement 2 :- Full Parking.
55 Basement 1 :- Full Parking.
56 Lower Ground :- Full Parking.
57 Upper Ground :- Flat No.001, 004, Hall, Hall Total 2 Flat & 2 Hall.
58 1st Floor :- Flat No.101,102,103,104, Total 4 Flat.
59 2nd Floor :- Flat No.201,202,203,204,Total 4 Flat.
60 3rd Floor :Flat No. 301,302,303,304, Total 4 Flat.
61 4th Floor :- Flat No.401,402,403,404, Total 4 Flat.
62 5th Floor :- Flat No. 501,502,503,504, Total 4 Flat.
63 6th Floor :- Flat No. 601,602,603,604, Total 4 Flat.
64 7th Floor :- Flat No.701,702,703,704, (Refuge Area) Total 4 Flat.
65 8th Floor :- Flat No. 801,802,803,804 Total 4 Flat.
66 9th Floor :-Flat No.901,902,903,904, Total 4 Flat.

PUNE MUNICIPAL CORPORATION पुणे महानगरपालिका कार्पोरेशन स्था.१९५० EST 1950

NOTARY GOVERNMENT OF INDIA DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029

VENKATESH LANDMARK PUNE

302

A set of certified completion plans is returned herewith.

Enclosed : As above.

Office Stamp

OFFICE OF THE PUNE MUNICIPAL CORPORATION
Letter No. OCC/0242/24 Date : 06/06/2024

PART OCCUPATION GRANTED

Signature valid
Digitally signed by ADISHEK JAGANNATH KUSHWAR
Date: 2024.06.06 13:04:00 IST
Reason: BPD
Location: Pune Municipal Corporation

Pradip Umap
कनिष्ठ/शाखा अभियंता
बांधकाम विकास विभाग
पुणे महानगरपालिका

Signature valid
Digitally signed by YOGENDRA BABURAO SONAWANE
Date: 2024.06.06 13:40:05 IST
Reason: BPD
Location: Pune Municipal Corporation

Yogendra Sonwane
उप अभियंता
बांधकाम विकास विभाग
पुणे महानगरपालिका

Signature valid
Digitally signed by ROHIDAS NIVRUTTI GAVHANE
Date: 2024.06.06 13:41:06 IST
Reason: BPD
Location: Pune Municipal Corporation

Rohidas Gavhane
कार्यकारी अभियंता
बांधकाम विकास विभाग
पुणे महानगरपालिका

PUNE MUNICIPAL CORPORATION
पुणे म्युनिसिपल कॉर्पोरेशन स्था.१९५०
EST 1950

३८-भविष्यात मान्य नकाशाप्रमाणे कोणतीही बांधकामे (उदा. मार्जिनल अंतराल व डेरेसबर शेड, पार्टीशन वॉल, करुन अगर गेट लावून पार्किंग बंदिस्त करणे इत्यादी) केल्यास कोणतीही पूर्वसूचना न देता सदरची संपूर्ण अनधिकृत बांधकामे पाडण्यात येतील व त्यासाठी येणारा खर्च प्लॉट धारक/मालक यांजकडून वसूल करण्यात येईल.

GOVERNMENT OF INDIA NOTARY

BLANK

303

भारतीय गैर न्यायिक

500

भारत INDIA

रु. 500 FIVE HUNDRED RUPEES

पाँच सौ रुपये सत्यमेव जयते Rs. 500

INDIA NON JUDICIAL

महाराष्ट्र MAHARASHTRA ◑ 2025 ◑ EC 069614

दस्त क्र. 26669 दि. 9/9/2025 पु.शु. रक्कम 500/-

दस्ताचा प्रकार Affidavit

दस्त नोंदणी करणार आहेत का ? होय / नाही.

मिळकतीचे वर्णन

मुद्रांक विकत घेणाऱ्याचे नांव ऋषिकेश लेंडभाके

पत्ता विमाननगर पुणे

दुसऱ्या पक्षकाराचे नांव

दस्ते व्यक्तीचे नांव व पत्ता मिनीन रेणुसे, बोपोडी पुणे

शुभांगी सुहास बनकर

परवाना क्र. २२०१९१७

मुद्रांक विकत घेणाऱ्याची सही १३४४ शिवाजीनगर, पुणे म.न.पा. मनपा, पुणे

तारीख कोषागार अधिकारी पुणे

19 SEP 2025

प्रथम मुद्रांक लिपीक कोषागार पुणे करित.

Adv. Usha Babasaheb Dole Regd. No. 12/12/2029

304

1075

NOTARY Adv.Ulka Babasaheb Ingawale Pimple Nilakh, Pune Reg. No.15024 Exp.Date 12/12/2029 GOVERNMENT OF INDIA

AFFIDAVIT

Sub: Confirmation of email and Submission of facts on Affidavit WRT NOC dated 17 July 2019 issued to M/s Venkatesh Landmark.

We, M/s Venkatesh Landmark,

1. Affirm the facts on affidavit, that the construction has been carried out by M/s Venkatesh Landmark within the approved coordinates given by Survey of India (Longitude/Latitudes) and upto the height of 615.178 meters ASML, mentioned in para (e) of said NOC issued vide Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dtd 17 July 2019 for a period of 5 years under relevant orders on the subject.
2. Affirm the facts on affidavit, that M/s Yashcon Urban Development LLP neither sought nor obtained any permission, consent, authority, No Objection Certificate (NOC), written authority or agreement for use of said NOC issue vide Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dtd 17 July in respect of their plot on Sy No. 214/1/4, Vill-Lohegaon, Tal-Haveli, Pune from M/s Venkatesh Landmark (Director – Shri Rahul Kondiba Satav) at any point of time to use the said NOC for construction dated 17.07.2019 issued in favour of Mr. Rahul Kondiba Satav.
3. Affirm the facts on affidavit, that M/s Venkatesh Landmark (Director – Shri Rahul Kondiba Satav) has completed the construction within 05 years and obtained the necessary completion certificate on 06th June 2024 from PMC, Pune. (Enclosed a copy of Completion Certificate & implementation of relevant terms & conditions mentioned in para 2 (a) to (k) of NOC dtd 17 July 2019

NOTARY Adv.Ulka Babasaheb Ingawale Pimple Nilakh, Pune Reg. No.15024 Exp.Date 12/12/2029 GOVERNMENT OF INDIA

Thanking you,

Yours faithfully,

Mr. Rahul Kondiba Satav

For M/s Venkatesh Landmark

Dated: 19th Sept 2025

19 SEP 2025

BEFORE ME

ULKA BABASAHEB INGAWALE NOTARY GOVT. OF INDIA SHIVAJI NAGAR, PUNE - 05

NOTED AND REGISTERED AT SERIAL NUMBER 2610 2025

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

Tax Invoice

(ORIGINAL FOR RECIPIENT)

305

1076

MVBROTHER

MVBROTHER ELECTRONICS PVT LTD
SHED NO 1,1ST FLOOR,M NO 02145,SR NO 44,NEXT TO DARSHANA PROPERTIES,NARHE IND ESTATE
Narhe,Pune 411041
GSTIN/UIN: 27AAOCM1270F1ZG
State Name : Maharashtra, Code : 27
E-Mail : office@mvbrother.com

Invoice No. **MV5/2025-26/0108**	Dated **11-Sep-2025**
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Supplier's Ref.	Other Reference(s) **Immidiate**
Buyer's Order No. **vl/vlob/po/2025/0161**	Dated **11-Sep-2025**
Despatch Document No. **2025-26/0108**	Delivery Note Date **11-Sep-2025**
Despatched through **By Road**	Destination **Pune**
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Consignee
Venkatesh Landmark
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State Name : Maharashtra, Code : 27

Buyer (if other than consignee)
Venkatesh Landmark
Sr No 214/1/1,214/1/4,Lohegaon,(Viman Nagar)Behind Symbiosis Law College,Airport Exit Road,Tal-Haveli Dist Pune 411014
GSTIN/UIN : 27AAQFV5021L1ZP
State Name : Maharashtra, Code : 27
Place of Supply : Maharashtra

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
1	**AVIATION LAMP** *Double Dome Led Aviation Lamp* *One Dome with Non Flashing Red* *One Dome with Flashing Red* *Colour* *Input Supply 230volt 50 Hz* *Inbuilt Photosensor*	9405	18 %	**5.00 No's**	3,800.00	No's	**19,000.00**
	CGST						**1,710.00**
	SGST						**1,710.00**
	Total			**5.00 No's**			**₹ 22,420.00**

E. & O.E

Amount Chargeable (in words)
INR Twenty Two Thousand Four Hundred Twenty Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
9405	19,000.00	9%	1,710.00	9%	1,710.00	3,420.00
Total	**19,000.00**		**1,710.00**		**1,710.00**	**3,420.00**

Tax Amount (in words) : **INR Three Thousand Four Hundred Twenty Only**

Company's Bank Details
Bank Name : **IDBI BANK (0772)**
A/c No. : **1357651100000772**
Branch & IFS Code: **NARHE,PUNE & IBKL0001357**

Company's PAN : **AAOCM1270F**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for MVBROTHER ELECTRONICS PVT LTD

Authorised Signatory

SUBJECT TO PUNE JURISDICTION

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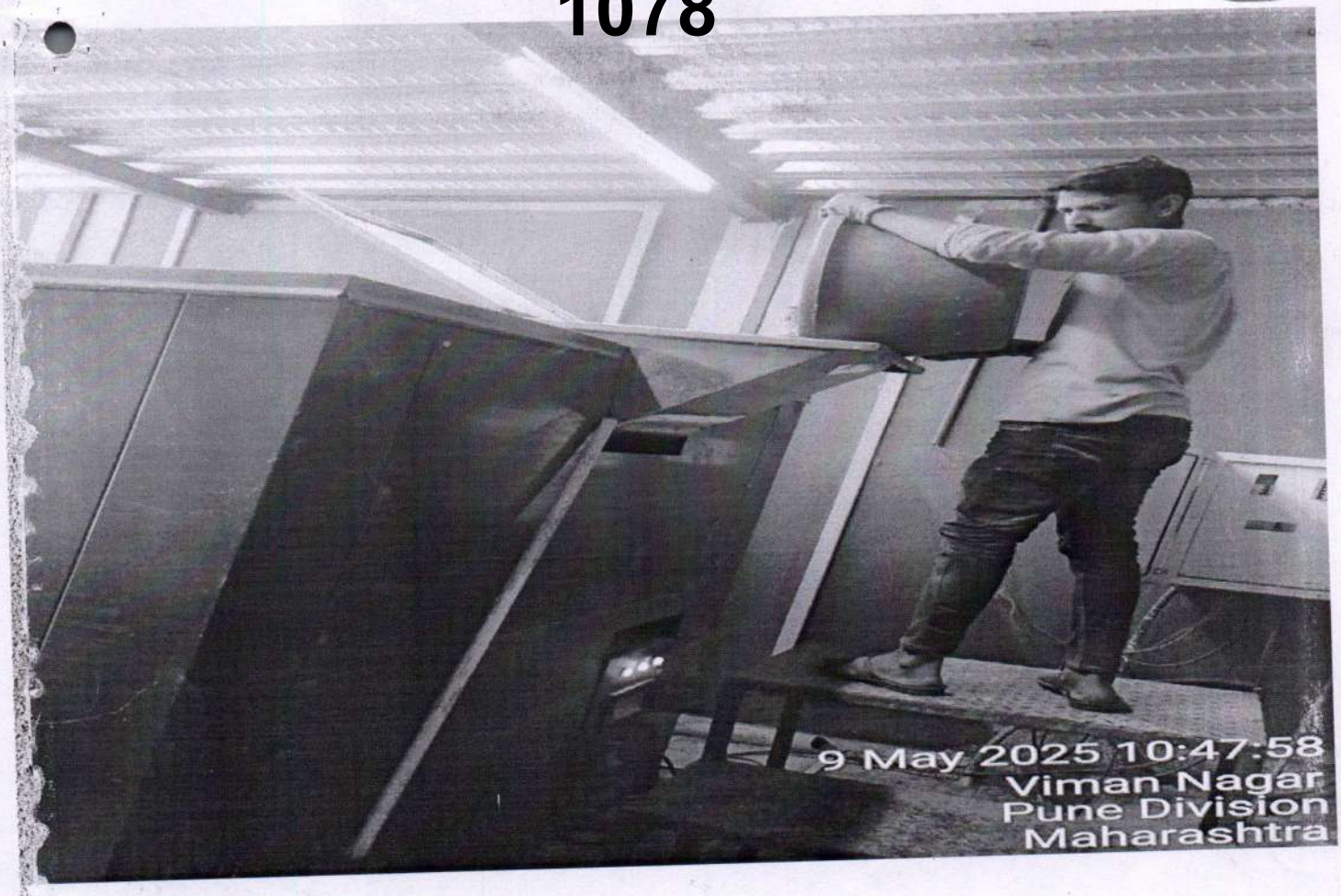
306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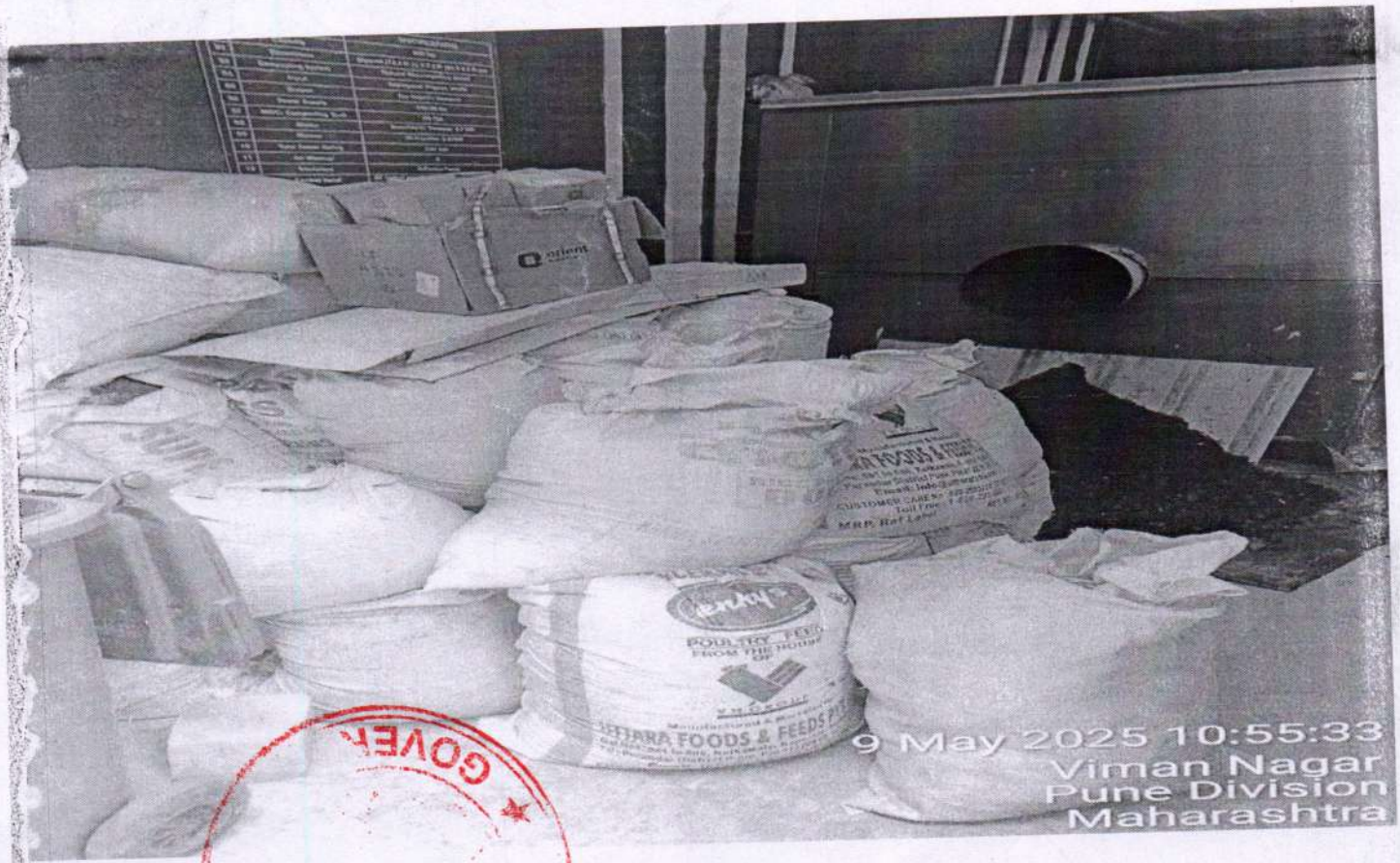
Viman Nagar
Pune Division
Maharashtra


9 May 2025 10:55:33
Viman Nagar
Pune Division
Maharashtra

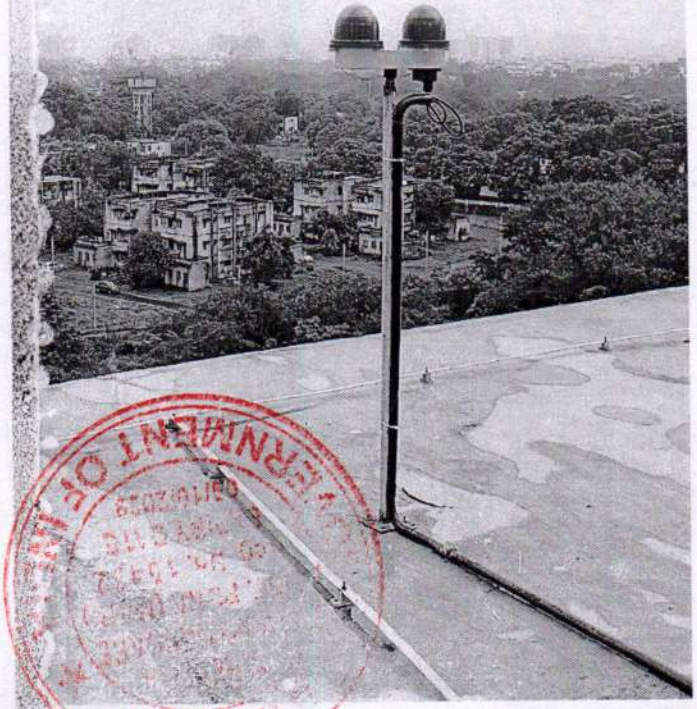
307

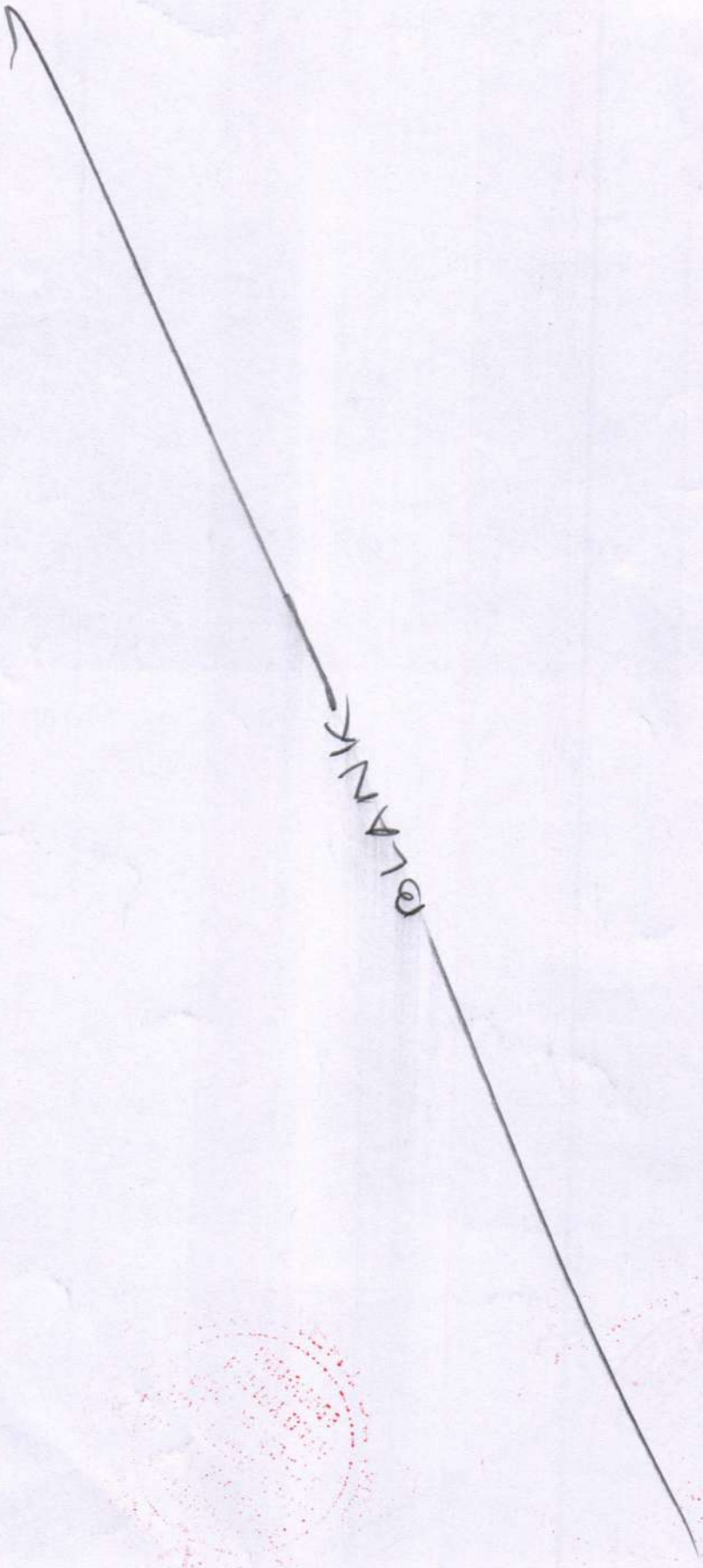
1079

GOVERNMENT OF INDIA
EXPIRY DATE
09/10/2029

1080

308

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पुणे महानगरपालिका

बांधकाम विकास विभाग शिवाजीनगर,पुणे-४११ ००५

APPENDIX H

PART OCCUPANCY CERTIFICATE

OCC No. : OCC/0242/24 Date : 06/06/2024

PUNE MUNICIPAL CORPORATION	CASE NO.	LOH/0048/19	OCN NO.	OCN/0302/24 / 03/06/2024	CC NO.	CC/3514/22 / 29/03/2023
	SITE DETAILS					
	PETH/T.P. SCHEME	Lohagaon		SURVEY NO.	214	
	VILLAGE	Lohagaon		FINAL PLOT NO	1	
	SOCIETY			PLOT NO.		
	C.T.S.NO			HISSA NO.	1/1(part),1/4(part)	

To,

1. Owner: VENKTESH LANDMARK THROUGH RAHUL KONDIBA SATAV & OTHERS
2. Architect : ATIT SHRIKANT ADMULWAR

Sir,

The PART development work / erection re-erection / or alteration in of building / part on the above mentioned site is completed under the supervision of **ATIT SHRIKANT ADMULWAR** Architect License No.**(CA/2008/41887)** may be occupied on the following conditions.

1 As Per Sanction Plan :- Building "A" Mhada
2 Ground Floor :- Full Parking.
3 Upper Ground :- Flat No.002,003,004,005,006,007,008,009, Total 8 Flat.
4 1st Floor :- Flat No.101,102,103,104,105,106,107,108,109, Total 9 Flat.
5 2nd Floor :- Flat No.201,202,203,204,205,206,207,208,209 Total 9 Flat.
6 3rd Floor :- Flat No.301,302,303,304,305,306,307,308,309 Total 9 Flat .
7 4th Floor :- Flat No.401,402,403,404,405,406,407,408,409 Total 9 Flat.
8 5th Floor :- Flat No. 501,502,503,504,505,506,507,508,509 Total 9 Flat
9 6th Floor :- Flat No. 601,602,603, 604,605,606,607,608,609Total 9 Flat.
10 7th Floor :- Flat No.704,705,706,707,708,709, Total 6 Flat.
11 Building "B"
12 Basement 2 :- Full Parking.
13 Basement 1 :- Full Parking.
14 Lower Ground :- Full Parking.
15 Upper Ground :- Flat No.001, 002,003,004, Total 4 Flat.
16 1st Floor :- Flat No.101,102,103,104, Total 4 Flat.
17 2nd Floor :- Flat No.201,202,203,204,Total 4 Flat.
18 3rd Floor :Flat No. 301,302,303,304, Total 4 Flat.
19 4th Floor :- Flat No.401,402,403,404, Total 4 Flat.
20 5th Floor :- Flat No. 501,502,503,504, Total 4 Flat.
21 6th Floor :- Flat No. 601,602,603,604, Total 4 Flat.
22 7th Floor :- Flat No.701,702,703,704, (Refuge Area) Total 4 Flat.

(310)

1083

8th Floor :- Flat No. 801,802,803,804 Total 4 Flat.
9th Floor :-Flat No.901,902,903,904, Total 4 Flat.
Building "C"
Basement 2 :- Full Parking.
Basement 1 :- Full Parking.
Lower Ground :- Full Parking.
Upper Ground :- Flat No.001, 002,003,004, Total 4 Flat.
1st Floor :- Flat No.101,102,103,104, Total 4 Flat.
2nd Floor :- Flat No.201,202,203,204,Total 4 Flat.
3rd Floor :Flat No. 301,302,303,304, Total 4 Flat.
4th Floor :- Flat No.401,402,403,404, Total 4 Flat.
5th Floor :- Flat No. 501,502,503,504, Total 4 Flat.
6th Floor :- Flat No. 601,602,603,604, Total 4 Flat.
7th Floor :- Flat No.701,702,703,704, (Refuge Area) Total 4 Flat.
8th Floor :- Flat No. 801,802,803,804 Total 4 Flat.
9th Floor :-Flat No.901,902,903,904, Total 4 Flat.
Building "D"
Basement 2 :- Full Parking.
Basement 1 :- Full Parking.
Lower Ground :- Full Parking.
Upper Ground :- Flat No.001,002,003,004,005,006,007,008, Total 8 Flat.
1st Floor :- Flat No.101,102,103,104,105,106,107,108, Total Flat 8.
2nd Floor :- Flat No.201,202,203,204,205,206,207,208, Total Flat 8.
3rd Floor :- Flat No.301,302,303,304,305,306,307,308, Total Flat 8.
4th Floor :- Flat No.401,402,403,404,405,406,407,408, Total Flat 8.
5th Floor :- Flat No. 501,502,503,504,505,506,507,508, Total Flat 8.
6th Floor :- Flat No. 601,602,603, 604,605,606,607,608, Total Flat 8.
7th Floor :- Flat No.701,702,703,704,705,706,707,708, (Refuge Area) Total Flat 8.
8th Floor :- Flat No. 801,802,803,804,805,806,807,808, Total Flat 8.
9th Floor :-Flat No.901,902,903,904,905,906,907,908, Total Flat 8.
Building "E"
Basement 2 :- Full Parking.
Basement 1 :- Full Parking.
Lower Ground :- Full Parking.
Upper Ground :- Flat No.001, 004, Hall, Hall Total 2 Flat & 2 Hall.
1st Floor :- Flat No.101,102,103,104, Total 4 Flat.
2nd Floor :- Flat No.201,202,203,204,Total 4 Flat.
3rd Floor :Flat No. 301,302,303,304, Total 4 Flat.
4th Floor :- Flat No.401,402,403,404, Total 4 Flat.
5th Floor :- Flat No. 501,502,503,504, Total 4 Flat.
6th Floor :- Flat No. 601,602,603,604, Total 4 Flat.
7th Floor :- Flat No.701,702,703,704, (Refuge Area) Total 4 Flat.
8th Floor :- Flat No. 801,802,803,804 Total 4 Flat.
9th Floor :-Flat No.901,902,903,904, Total 4 Flat.

PUNE MUNICIPAL CORPORATION * EST 1950 *

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

(311)

A set of certified completion plans is returned herewith.

Enclosed : As above.

Office Stamp

OFFICE OF THE PUNE MUNICIPAL CORPORATION
Letter No. OCC/0242/24 Date : 06/06/2024

PART OCCUPATION GRANTED

Signature valid
Digitally signed by ABHISHEK JAGANNATH KUSALKAR
Date: 2024.06.06 13:04:00 IST
Reason: BPD
Location: Pune Municipal Corporation

Pradip Umap
कनिष्ठ/शाखा अभियंता
बांधकाम विकास विभाग
पुणे महानगरपालिका

Signature valid
Digitally signed by YOGENDRA BABURAO SONAWANE
Date: 2024.06.06 13:46:05 IST
Reason: BPD
Location: Pune Municipal Corporation

Yogendra Sonwane
उप अभियंता
बांधकाम विकास विभाग
पुणे महानगरपालिका

Signature valid
Digitally signed by ROHIDAS NIVRUTTI GAVHANE
Date: 2024.06.06 14:41:06 IST
Reason: BPD
Location: Pune Municipal Corporation

Rohidas Gavhane
कार्यकारी अभियंता
बांधकाम विकास विभाग
पुणे महानगरपालिका

PUNE MUNICIPAL CORPORATION
पुणे म्युनिसिपल कॉर्पोरेशन
स्था.१९५०
EST 1950

सूचना - भविष्यात मान्य नकाशाप्रमाणे ही बांधकामे (उदा. मार्जिनल अंतराल च शेड, पार्टीशन वॉल, करुन अगर वून पार्किंग बंदिस्त करणे इत्यादी) कोणतीही पूर्वसूचना न देता सदरची अनधिकृत बांधकामे पाडण्यात येतील ाठी येणारा खर्च प्लॉट धारक/मालक ून वसूल करण्यात येईल.

GOVERNMENT OF INDIA NOTARY
EXPIRY DATE 09/10/2029

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Annx-A8/6 (312)

Annexure-A8

Tele: 3916-7345

AS Section
2 Wg, AF

2W/5004/34/AS (BM-II) dt 15 Oct 25

2 WG (WKS)
O IC LEGAL CELL
O IC LAND CELL

PHYSICAL SURVEY OF CONSTRUCTIONS OF BUILDING AT SURVEY NO. 214/1/1 & 214/1/4, VILL- LOHEGAON, TAL- HAVELI, PUNE

1. Refer your letter no. 2WG/2271/3/Lgl BM-I dated 15 Sep 25 and letter of ibid reference dated 10 Sep 25 and 16 Sep 25.

2. A ground survey of above mentioned constructions was carried out on 15 Oct 25 as per Para. 23 of Air HQ/Air staff instructions/Part III/ATS/01/2023 (Attached as Annexure)

3. This is for your necessary action.

Electronically Signed By WG CDR YADVINDER SINGH
(2 WG (SASIO))
On 15-Oct-2025 17:09:23

Copy to:

C Adm O

NOTARY MAHENDRA ARJUNO NANGARE DIST PUNE (MAH.) Reg. No. 15472 EXPIRY DATE 09/10/2026 GOVERNMENT OF INDIA

313

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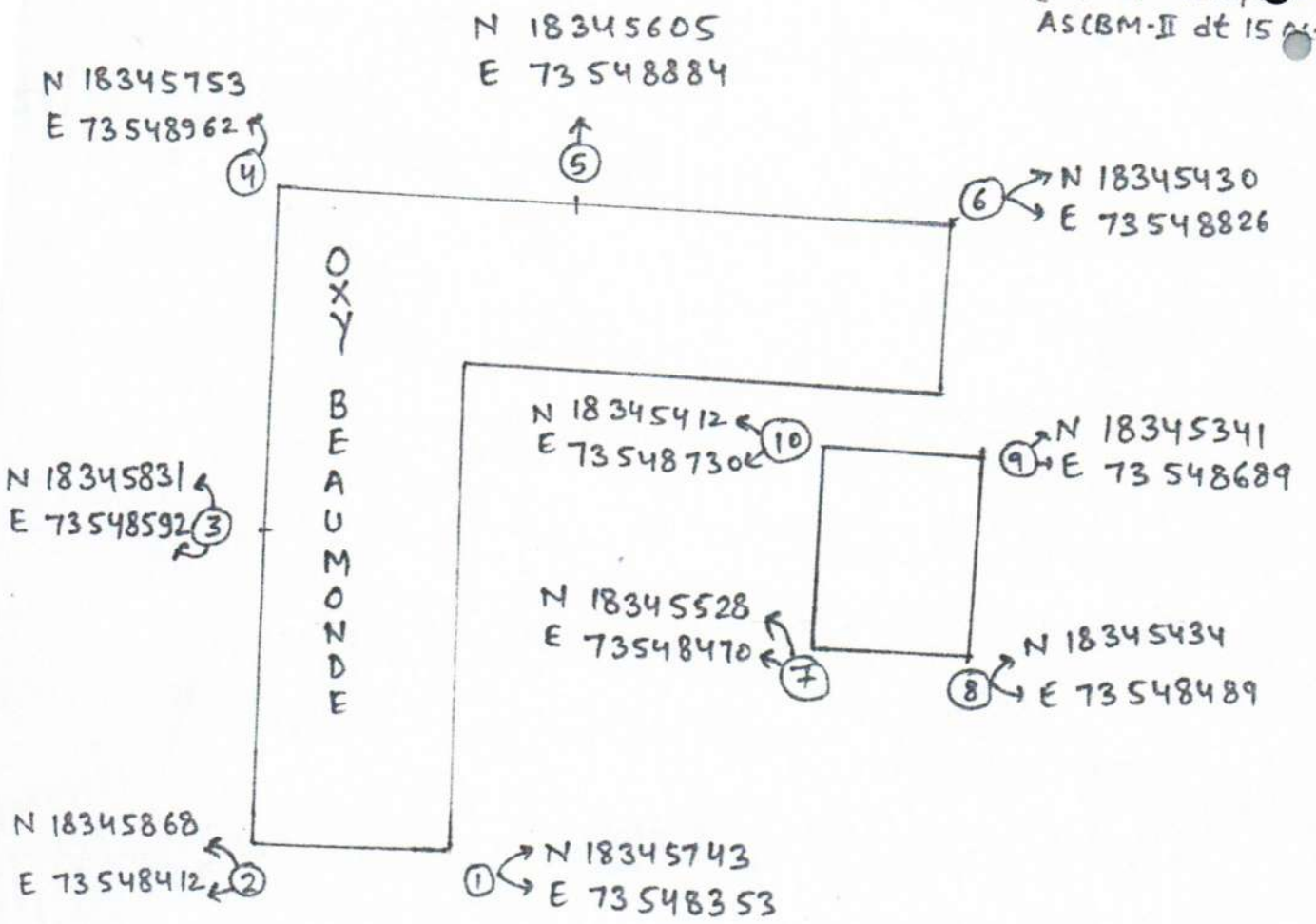
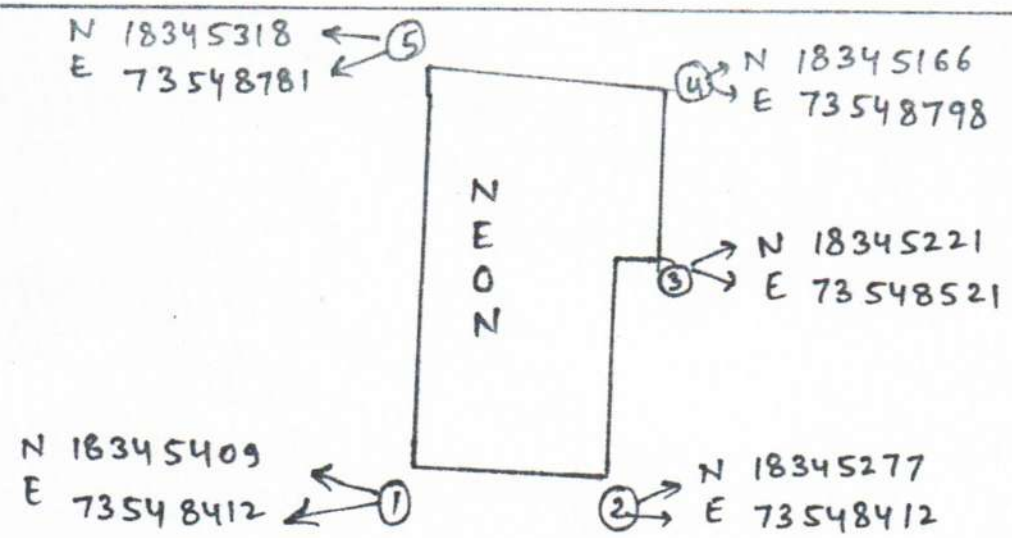
Annexute
(Ref. No.- 2W/[redacted]04/
ASCBM-II dt 15 [redacted] 2



(Approx height of building OXY BEAUMONDE From ground Level is 31.09 M)



(Approx height of building NEON from ground Level is 30.35 m)

NOTARY
MAHENDRA
ANAND BANGARE
DIST. PUNE (MAH.)
Reg. No. 154/12
EXPIRY DATE
05/10/2029
GOVERNMENT OF INDIA

Joint Ground/Physical survey i/r/o constructions of M/s Venkatesh Landmark (Oxybeaumonde building) & M/s Yashoon Urban Developments LLP Wrt OA No. 51/2025 F/by Kalpesh Chanda-Kant Yadav Vs UOI & Ors before Hon'ble NGT (WZ), Pune.

1. A joint ground/physical survey is conducted on 15 oct 25 in coordination with PMC, Pune, Rep of the M/s Venkatesh Landmark (Oxybeaumonde building) and Rep of M/s Yashoon Urban Developments LLP & Rep of the Air force Stn, Lohegaon, Pune.

2. Rep of the AF Stn, Lohegaon, Pune carried out the survey with respect to co-ordinates of the buildings, Height of the buildings and distance of the buildings from outer parapet/boundary wall of the AF Stn, Lohegaon, Pune (nearest boundary wall to said buildings).

3. The details of the joint survey is annexed as Annexure-A.

4. In view of the above following officers/Reps of both side are present:

(i). ABHISHEK J. KUSALKAR
JE, Pune Municipal Corp,
Mob - 8412038685

(ii). Shailendra Nehore
Site Engg. Planedge Consultant
9763302674
Neon site (Yashoon Urban Dev. LLP)

(iii) Vinod Shankaran
7972303232
CRM - Head (Yashoon Urban dev LLP)

NOTARY
MAHENDRA ARVIND NAIGAONKAR
DIST. PUNE (MAH.)
Reg. No. 15952
EXPIRY DATE
09/10/2028
GOVERNMENT OF INDIA

315

1089

iv) Nitin Renuse — On
9860767979
Venkatesh Landmark
(Opp Beaumonde) (Akurdi)

v) Flt Lt Sachin
Rep of SAS & IO

vi) MWO SK Singh (Land Mgmt cell)
Rep of Land Mgmt cell

vii) Sgt Rajesh ~~Kumar~~ (Land Mgmt cell) — 15/10/25
Rep of Land Mgmt cell

viii) Cpl DK Rai (NOC cell) — 15/10/25
Rep of NOC/SATCO sec

ix) Cpl Sourav Roy, IAF(P) — 15/10/25
Rep of Security sec.

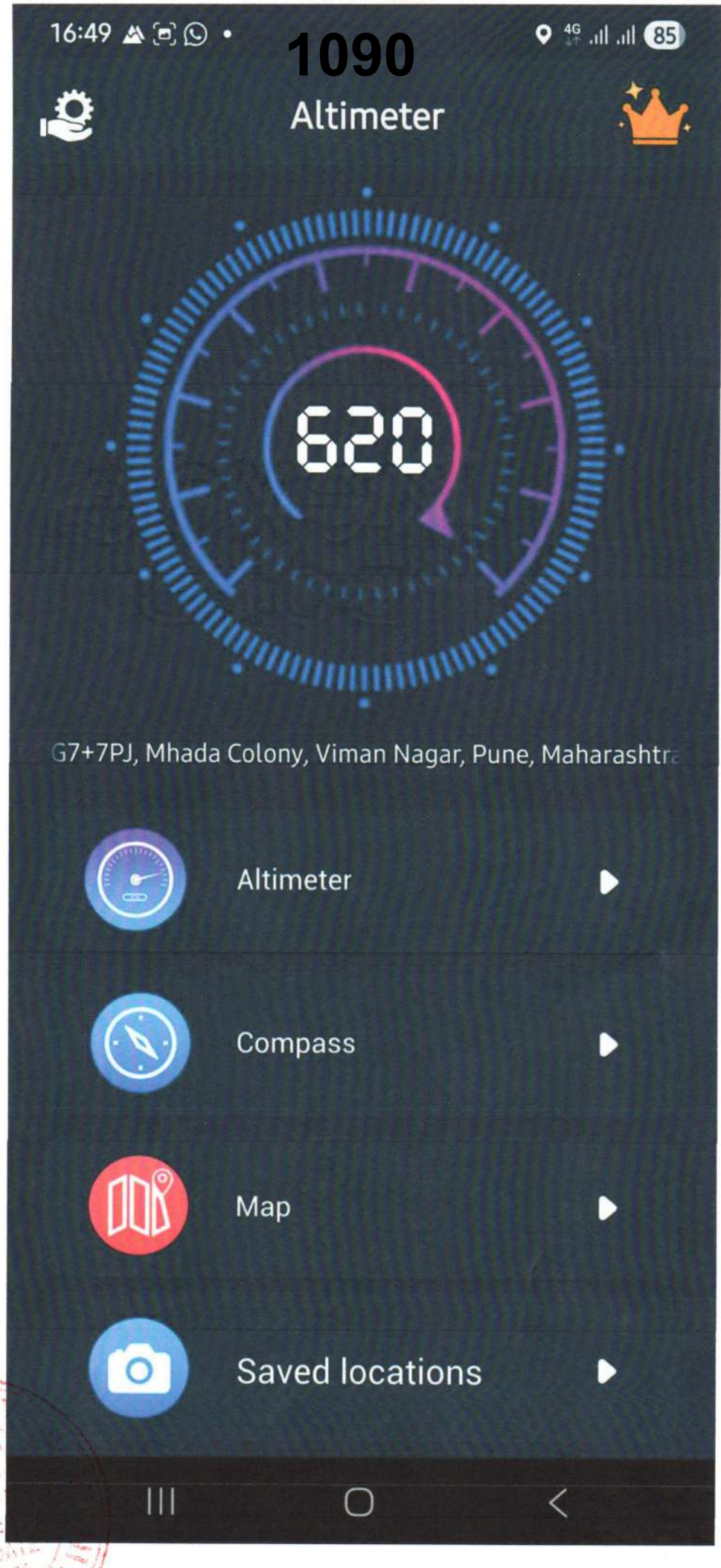
x) Sgt Subodh Kumar (Legal cell) — 15/10/25
Rep of AF Legal cell, Pune.

NOTARY ★ GOVERNMENT OF INDIA
ANIRUDDHA ANANDRAO ANJANGAONKAR
DIST. PUNE (MAH.)
Reg. No. 2
EXPIRES ON 09/01/2030

316

Annx-A8/7

1090



NOTARY
GOVERNMENT OF

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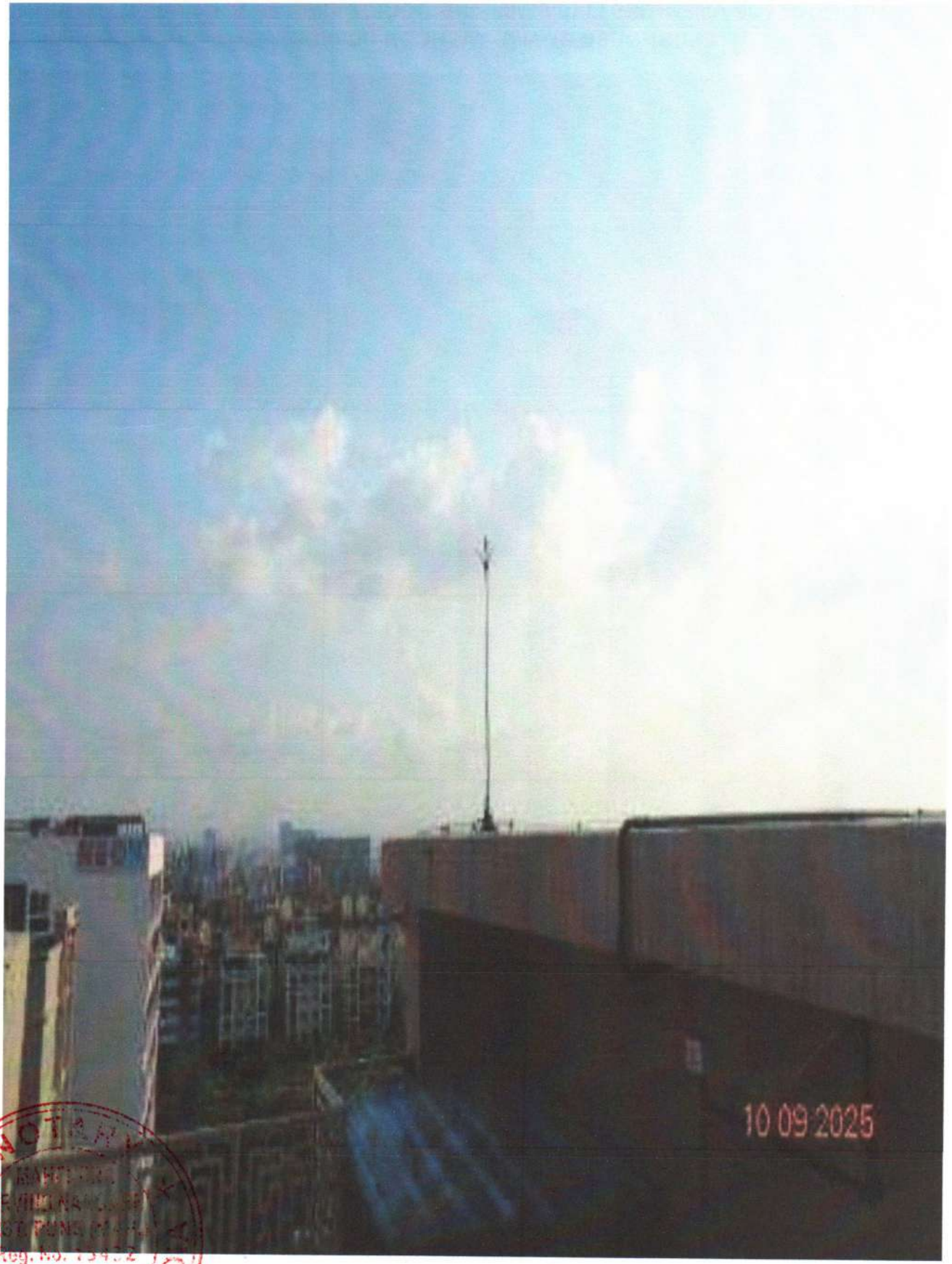
317

~~Annexure-A7~~

~~EXHIBIT-G~~

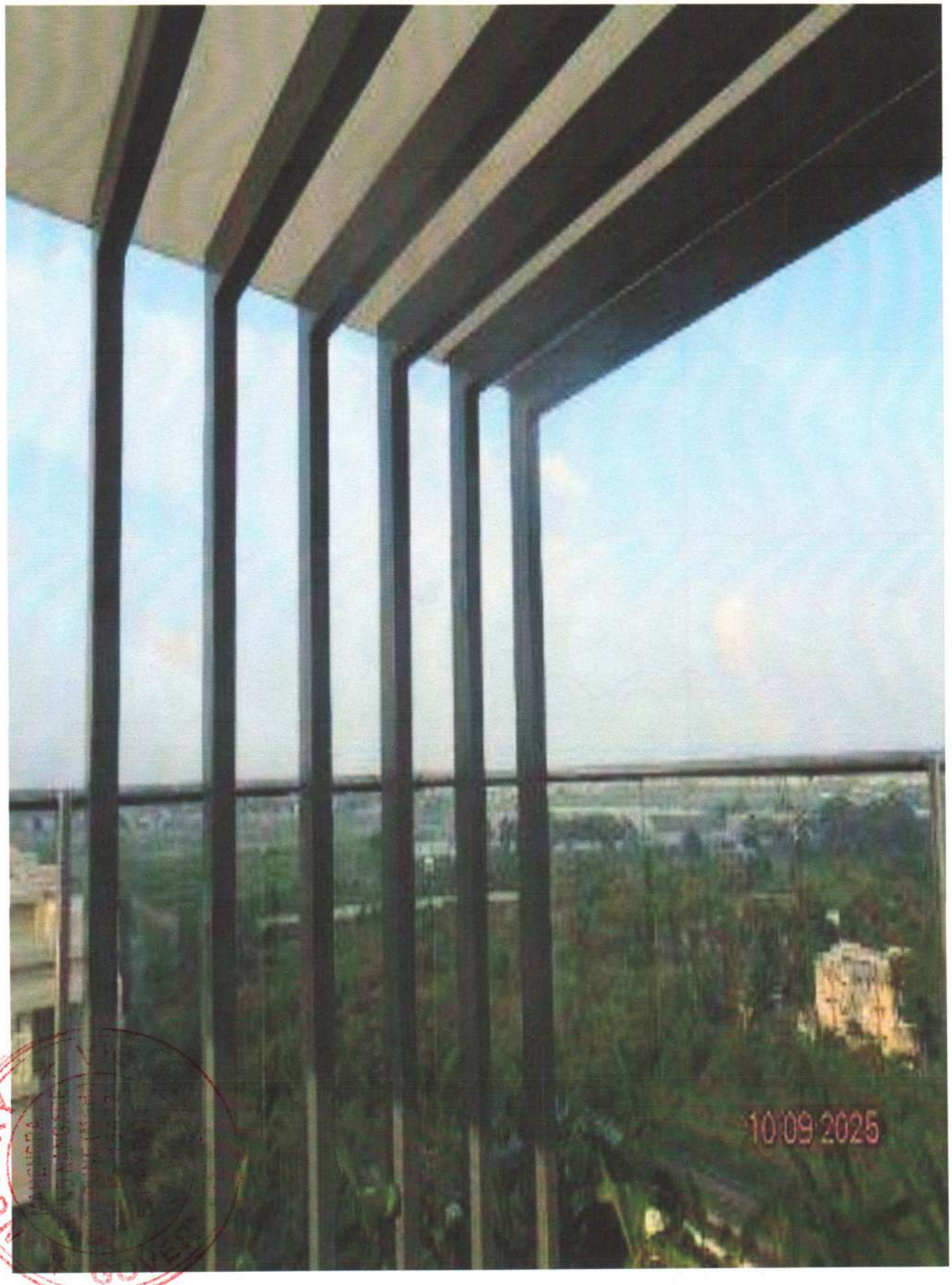
IMAGE ROOFTOP AMENITIES LIKE SWIMMING POOL, PICNIC SPACE AND COMMUNITY CLUBHOUSE BY M/S. YASHCON DEVELOPMENT



NOTARY
GOVERNMENT OF IND
EXPIRY DATE
09/10/2029

(318)

IMAGE ROOFTOP AMENITIES LIKE SWIMMING POOL, PICNIC SPACE AND COMMUNITY CLUBHOUSE BY M/S. YASHCON DEVELOPMENT



(319)

IMAGE ROOFTOP AMENITIES LIKE SWIMMING POOL, PICNIC SPACE AND COMMUNITY CLUBHOUSE BY M/S. YASHCON DEVELOPMENT

NOTARY
GOVERNMENT OF INDIA
DIST. PUNE (MAH.)
Reg. No. 1541/2
EXPIRY DATE
09/10/2029

320

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IMAGE ROOFTOP AMENITIES LIKE SWIMMING POOL, PICNIC SPACE AND COMMUNITY CLUBHOUSE BY M/S. YASHCON DEVELOPMENT

NOTARY GOVERNMENT

1096

(321)

IMAGE ROOFTOP AMENITIES LIKE SWIMMING POOL, PICNIC SPACE AND COMMUNITY CLUBHOUSE BY M/S. YASHCON DEVELOPMENT

NOTARY
MAHENDRA ARVIND KANGARE
DIST. PUNE (MAH.)
EXPIRY DATE
09/10/2024
GOVERNMENT OF INDIA

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Letters fm 2015 to 2025 (322) 1098 AAAX-A818(1)

Annexure-A8

AF Net : 2111-5129
Telefax : 011-23013075

Air HQ (VB)
Rafi Marg
New Delhi – 106

Air HQ/C 36051/RESTN/W (P&C)

18 Sep 15

HQ WAC, IAF
HQ EAC, IAF
HQ SWAC, IAF
HQ CAC, IAF
HQ SAC, IAF
HQ TC, IAF
HQ, MC IAF

SOsA/SAASO

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND DOMESTIC AREAS AND BOMB DUMPS AS PER WORKS OF DEFENCE ACT 1903

1. The 100/900 mtr restriction around the IAF stations and installations as per Works of Defence Act 1903 have been notified vide the GoI Gazette Notification dated 25 Mar 07 and 13 Jan 10. The said Gazette Notification makes no distinction between technical and domestic areas with respect to the 100 mtr restriction. However, this HQ has been receiving queries from the field as to whether the domestic areas are exempted from the said restriction. **In order to put the perceived ambiguity in this regard to rest once for all, it is categorically stated that the domestic areas do come within the ambit of 100 mtr restriction. The 100 mtr restriction is to be imposed from the outer parapet / boundary of the IAF Stations / Installations, inclusive of the domestic areas.** It is further clarified that in the event of the domestic areas being located in separate / segregated pockets, away from the technical area, the 100 mtr restriction shall be applicable to the domestic areas in the same manner, as is applicable to the technical areas. All previous correspondence from this HQ pertaining to exempting the domestic areas from the said restrictions under the Work of Defence Act 1903 hereby stand cancelled.

2. So far as the restrictions around the bomb dumps located within the station boundaries are concerned, the abovementioned Gazette Notifications make it amply clear that the restriction of 900 mtr is to be measured from and in line with the boundary of the bomb dumps only and

not from the boundary of the station at large. The 900 mtr distance is to be measured from the outer parapet / boundary of only those stations, wh are primarily ammunition storage parks / depots (only three IAF stations, viz Gurgaon, Amla, Digaru come in this category). S.R.O. 12 (b) & (c) of GoI Gazette Notification dt 14 Feb 2007 and S.R.O. 4 (b) & (c) of GoI Gazette Notification dated 13 Jan 2010 refer in this regard. The relevant pages of the aforementioned Gazette Notifications are annexed for ready reference.

3. For information and compliance, please.

(PK Bapat)
AVM
ACAS (AF Works)

Annexure : As stated

Copy to

HQ IDS (DACIDS)

AFND (AOC)
AFRO (AOC)

AFAC (Cl, Faculty of L&A)

NOTARY * GOVERNMENT OF INDIA *

(324)

1100

Annexure-A8/8(2)

Tele 26699542/7220

Air Force Station
Lohegaon
Pune – 411 032

2W/S.452/1/Wks (LMC)

14 Oct 2020

The Municipal Commissioner
Pune Municipal Corporation
Shivaji Nagar, Pune- 411005

District Collector
New Collector Building
Opposite Sasoon Hospital
Station Road
Pune - 411001

NOTARY MAHENDRA ARVIND NAIGAONKAR PUNE (MAH.) Regd. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. Annexed herewith please find a copy of our letter 2W/S.2904/1/Wks dated 14 Dec 2015 and PMC office letter No. MC/CE/011760 dated 11 Feb 2016 on the above subject.

2. It was intimated that this Station had conducted a Board of Officers during 2007 as per the Gazette Notification, issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump. Accordingly District Collector, Pune had issued necessary Public Notification on 09 Apr 2008 to enforce the same. The restriction imposed by District Collector was based on the joint survey as per instructions in vogue at that time The notification essentially imposed restrictions around the Technical area and Weapon Storage Area (WSA) of AF Station Pune.

3. Now, the higher echlons of IAF have clarified that delay in issuance of Public Notice does not by itself infringe with the inherent power of the Central Government to impose such restrictions on construction around defence installations in National Interest. Therefore, the Public Notices issued even after the stipulated time of 18 months are enforceable for the purpose of implementation of restriction based on Works of Defence Act 1903. However, publicing of the same within 18 months from the date of issue of Gazette Notification is desirable to prevent avoidable explanations in the Courts.

4. Further, directions have already been received from higher echlons of IAF that Gazette Notification of 2007 makes no distinction between Technical and Domestic area with respect to the 100 mtr restriction and the Board of Officers needs to be re-convened so as to include the remaining portion of the left over area which is required to be applied with the restriction as per SRO 12.

5. In view of above, a fresh survey of buildings/structures is required to be carried out as per relevant notifications and instructions that are located within 100 mtrs from the crest of the outer parapet of AF boundary wall (including pockets of Defence / IAF land holdings of Technical and Domestic Area) and 900 mtrs from Weapon Storage Area (WSA).

(325)

6. It is requested to initiate the case for re-convening of Board of Officers for delineating the restricted area based on the Gazette Notification 2007.

7. An early action is solicited.

(Rajiv Khera)
Group Captain
Chief Administrative Officer

NOO

HQ SWAC, IAF (C WKS O) - W.r.t. your letter SWAC/9067/1/Wks dated 25 Aug 20.

Air HQ (VB) {AFW (Land)} (for info)

16/10/2020
आवक/जावक लिपीक
जिल्हाधिकारी कार्यालय, पुणे.

16/10/2020
महापालिका आयुक्त कार्यालय
पुणे महानगरपालिका
शिवाजीनगर, पुणे – ४११ ००५

NOTARY
GOVERNMENT OF INDIA
Reg. No. 15432
EXPIRY DATE
09/10/2029

1102

326

Annx-A8/8(3)

Annexure-A8/8(3)

Tele: 26699542/7231
Fax: 020-26611043

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

By Regd Post/SDS/Hand

Wing Commander

Air Force Station
Lohegaon
Pune – 411 032

2W/S 452/1/Wks (LMC)

11 Aug 21

Shri Vikram Kumar
Commissioner
Pune Municipal Co-operation, Shivaji Nagar,
Pune-05

ILLEGAL CONSTRUCTION OF BUILDING IN KHESE PARK WITHIN IN RESTRICTED ZONE NEAR AF STN LOHEGOAN

1. Please refer our letter of even reference dated 24 Jul 21, 03 Aug 21.

2. It has been noted with concern that another illegal construction is being carried out near survey No 258 Khese Park Gali No, 17 Plot No. 17-18 in spite of repeated verbal instructions from our land management staff of AF Stn Lohegoan.

3. It is requested that detailed investigation may be carried out and an investigation report may be submitted to undersigned for further necessary action. Also immediate measure be taken to stop the illegal construction within restricted zone of AF Stn Lohegaon.

4. Accord **top priority.**

(P Sajini)
Wing Commander
OIC Land Management Cell

Copy to

SHO Police Station Vimantal : For necessary action.
Lohegaon

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(327)

Tele: 26699542/7220

Air Force Station
Lohegaon
Pune – 411 032

2W/S.452/1/Wks (LMC)

04 Aug 21

The Municipal Commissioner
Pune Municipal Corporation
Shivaji Nagar, Pune- 411005

District Collector–
New Collector Building
Opposite Sasoon Hospital
Station Road
Pune - 411001

NOTARY
MAHENDRA ARVINDJI NAGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

Sir/ Madam,

1. Reference is made to our letter of even reference dated 14 Oct 20 (Copy Annexed).

2. This Station had conducted a Board of Officers during 2008 as per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the **Bomb Dump [Weapon Storage Area (WSA)]**. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same. The restriction imposed by District Collector was based on the joint survey based on instruction in vogue at that time. The notification essentially imposed restrictions around the Tech area and **WSA** of AF Station Pune.

3. However, directions have been received from IAF Higher authority that since the Gazette Notification of 2007 makes no distinction between Technical and Domestic area with respect to the 100 mtrs restriction, the Board needs to be redone so as to include the remaining protion of the left-over area which is required to be applied with the restriction as per SRO. In view of this, a fresh survey of buildings/ structures is required to be done based on the relevant notifications and instructions that are located within 100 mtrs from the crest of the outer parapet of AF boundary wall (including pockets of Defence/ IAF land holdings of Tech and Domestic Area) and 900 mtrs from **WSA**.

4. In view of above, a fresh survey of buildings/ structures is required to be carried out as per relevant notifications and instructions that are located within 100 mtrs from the crest of the outer parapet of AF boundary wall (including pockets of Defence / IAF land holdings of Technical and Domestic Area) and 900 mtrs from **Weapon Storage Area (WSA).**

328

5. It is once again requested to initiate the case for re-convening of Board of Officers for delineating the restricted area based on the Gazette Notification 2007.

6. An early action is solicited.

Yours sincerely,

(P Sajini)
Wing Commander
OIC Land Management Cell

NOO

HQ SWAC, IAF (C WKS O) - W.r.t. your letter SWAC/9067/1/Wks dated 25 Aug 20.

Air HQ (VB) {AFW (Land)} - For information.

NOTARY
GOVERNMENT OF INDIA

329

Annx-A8/8(4)

Annexure-A8/8(4)

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune - 411032

2W/S 452/2/Wks (LMC)

15 Dec.22

District Collector
New Collector Building
Opposite Sasoon Hospital
Station Road Pune- 411001

ILLEGAL CONSTRUCTION IN SURVEY NO. 239, 146, 147, 90 & 301 NEAR PERIMETER WALL AND ILLEGAL ACTIVITY NEAR VAYU SAINIK NAGAR OF AF STN LOHEGAON

1. It is intimated that at survey No. 239, Sky One Corporate Park has constructed boundary along with Gate, parking area and rest room of guards, which falls within the restricted zone of 100 meters from outer parapet of AF Stn Pune boundary wall.

2. In survey No. 146 and 147 many constructions were observed, which falls within the restricted zone of 100 meters from outer parapet of AF Stn Pune boundary wall of domestic area as well as **technical area of 9 BRD, AF.**

3. Constructions have come up in survey No. 90 and 301 in front of main gate of **Wagholi Pocket 'A' approx. 05 to 10 meters from the perimeter wall,** which falls within the restricted zone of 100 meters from outer parapet of AF Stn Pune boundary wall and also garbage and waste construction material thrown by inmate of adjacent houses inside on road of wagholi Pocket 'A'

4. At Wagholi Pocket 'B' illegal Shops (more than 35) have been constructed and mounted on boundary wall of **Wagholi Pocket– B** at Survey No. 121. Illegal collection garbage of nearby residents is being done there and one garbage cart was found lying there, when checked by the security staff of this Station on 12 Dec 22.

5. Permanent and temporary constructions within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall are not authorised as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 published on 03 Mar 2007 and GSR-751(E).

6. Further, it has been also noticed that garbage is being dumped and burnt by the side of boundary wall of Vayu Sainik Nagar opposite to Shri Ram Sweets, Sanket Auto Service Centre near Gurudwara colony and on Lohegaon road near bus stop early in the morning every day by Shopkeepers/local residents, which is illegal.

7. In view of the above, it is requested to issue order for removal/ elimination of such constructions/ activities at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions violating the subject Gazette notification.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

330

1107

8. This is for information and further necessary action, please. Accord top priority.

(P Sajni)
Wing Commander
OIC Land Management Cell

Copy to.

Commissioner, PMC
Pune Municipal Corporation
Shivaji Nagar, Pune- 411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Town Planning Officer
Pune Municipal Corporation
Pune -05

Dy Collector & Dy Controller, PMRDA
Arkundi, Pune (Maharashtra)-411044

Deputy Metropolitan Planner
Building permission department
Pune Metropolitan Development Authority
S. No. 152-153, Maharaja Sayajirao Gaikwad Udyog Bhawan
Aundh, Pune - 411067

Dy Superintendent Land Records
Land Record Office Haveli
Behind Yerwada Post Office
Yerwada, Pune – 411006

SHO
Police Station Vimantal
Viman Nagar, Pune–411032

SHO
Police Station Lonikand
Pune Nagar Road near Masoba Mandir
Pune – 412216

NOTARY MAHENDRA ARVIND NAGARE PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

1108

331

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/2/Wks (LMC)

09 Nov 22

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road Pune- 411001

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Please refer our letter of even reference dated 21 Apr 22, 28 Jul 22, 29 Aug 22 and 21 Sep 22.

2. The following irregularities were observed during security check by this station:-

(a) Garbage and construction material were found on the road inside **Wagholi pocket–A**, which is thrown by inmate of adjacent area and illegal constructions was also being carried out adjacent to boundary wall of **Wagholi pocket–A** at Survey No. 90, 93 & 96.

(b) Approx. 35 illegal Shops have been constructed and mounted on boundary wall and garbage material are being dumped inside the **Wagholi Pocket– B** at Survey No. 121.

(c) Illegal constructions being carried out near **Weapon Storage Area** (Bomb Dump) at survey No. 130, 131 & 135 within the restricted zone of 900 meters from outer parapet of AF Stn Pune boundary wall.

(d) Illegal **temporary hutments/ shelters** have come up contiguous to boundary of Air Force Station Pune at Chandan Nagar area on Ahmednagar Highway.

(e) Garbage material are being dumped alongside boundary wall of Vayu Sainik Nagar and OMQ area on **Lohegaon road**.

(f) Illegal houses/ buildings have come up behind Officer's Married Quarters area at **Khese Park** in survey no. 256,257,258 and 261.

(g) Behind SFQ area in **Yamuna Nagar Basti** large numbers of houses are constructed very close to perimeter wall at Viman nagar.

(h) Few buildings have come up very close to perimeter wall of **766 SU, AF**.

3. Construction of houses/ buildings are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage near /inside Air Force area at the earliest. An early action in this regard is highly solicited.

5. Kindly accord **top priority**.

(P Sajini)
Wing Commander
OIC Land Management Cell

Copy to:

Pune Municipal Corporation
(Building Department Zone – 4)
Pune-411005

Dy Collector & Dy Controller
Pune Metropolitan Region Development Authority
Arkundi, Pune-411044

SHO
Police Station Vimantali
Pune–32.

SHO
Police Station Lonikand
Pune Nagar Road near Masoba Mandir
Pune - 412216

NOO

2 Wg, AF Stn Sec Offr: wrt your letter No.2W/461/6/Sec(BM) dated 20 Oct 22 and 2W/S.459/1/ Sec(BM) dated 04 Nov 22. For necessary action to closely monitoring by QRT & patrolling staff.

3 P&SU, AF : For necessary action to closely monitoring by patrolling staff

Sent through e-office

for SO

09/11

NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
GOVT. OF INDIA

1110

333

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/2/Wks (LMC)

29 Aug 22

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road Pune- 411001

ILLEGAL CONSTRUCTION OF BUILDING NEAR WAGHOLI POCKET–'A', 'B', CHANDAN NAGAR AND WSA AREA OF AF STN LOHEGAON

1. Please refer our letter of even reference dated 21 Apr 22 and 28 Jul 22.

2. During security check carried out by this station, it has been observed that garbage and construction material were found on the road inside **Wagholi pocket–A**, which is thrown by inmate of adjacent area and illegal constructions was also being carried out adjacent to boundary wall of **Wagholi pocket–A** at Survey No. 90, 93 & 96 and near Weapon Storage Area (Bomb Dump) at survey No. 130, 131 & 135 within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall which is unauthorised as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. Approx. 35 illegal Shops have been constructed and mounted on boundary wall and garbage material are being dumped inside the **Wagholi Pocket– B** at Survey No. 121.

4. Illegal **temporary hutments/ shelters** have come up contiguous to boundary of Air Force Station Pune at Chandan Nagar area on Ahmednagar Highway.

5. Also, garbage material are being dumped alongside boundary wall of Vayu Sainik Nagar on Lohegaon road.

6. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop duping garbage near /inside Air Force area at the earliest. An early action in this regard is highly solicited.

7. Kindly accord **top priority**.

(P Sajini)
Wing Commander
OIC Land Management Cell

Copy

Pune Municipal Corporation
(Building Department Zone – 4)
Pune-411005

NOTARY * GOVERNMENT OF INDIA * EXPIRY DATE 09/10/2019

(334)

1111

Dy Collector & Dy Controller
Pune Metropolitan Region Development Authority
Arkundi, Pune-411044

SHO
Police Station Vimantal
Pune–32

SHO
Police Station Lonikand
Pune Nagar Road near Masoba Mandir
Pune - 412216

NOO

2 Wg, AF Stn Sec Offr : For necessary action to closely monitoring by QRT & patrolling staff.

3 P&SU, AF : For necessary action to closely monitoring by patrolling staff

Send through e-office on 30 Aug 22 at 1645 Hrs

NOTARY
GOVERNMENT OF INDIA
EXPIRY DATE
09/10/2029

1112

335

Annx-A8/8(5)

Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411 032

Annexure-A8/8(5)

2W/S 452/2/Wks (LMC)

30 May 22

HQ SWAC (C Wks O)

DEMOLITION OF ILLEGAL CONSTRUCTIONS WITHIN 100 METERS OF AF BOUNDARY WALL BY PMC

1. Refer MoM of the meeting conducted between PMC Commissioner Pune and reps of AF on 18 Jan 22 at PMC office, forwarded to you vide our letter of even reference dated 19 Jan 22.

2. During the meeting the issue of illegal construction within 100 meters of AF boundary was discussed with PMC especially the case of illegal construction of building by a Foreign National at Plot No. 26A, Rajiv Nagar South, Viman Nagar Pune. The case was being pursued by the station on a regular basis with PMC.

3. On 17th May 22, PMC commenced demolition of the said illegal multistoried building along with another building in the vicinity which was also being pursued by AF. The demolition work has been completed and the 'before' & 'after' photographs of the demolition are attached as Annexure 'A' to this letter for ready reference.

4. For information, please.

(P Sajini)
Wg Cdr
OIC Land Mgmt Cell

Annexure: As stated.

Copy to:

Air HQ(VB) {Gp Capt AFW-I(Land)}

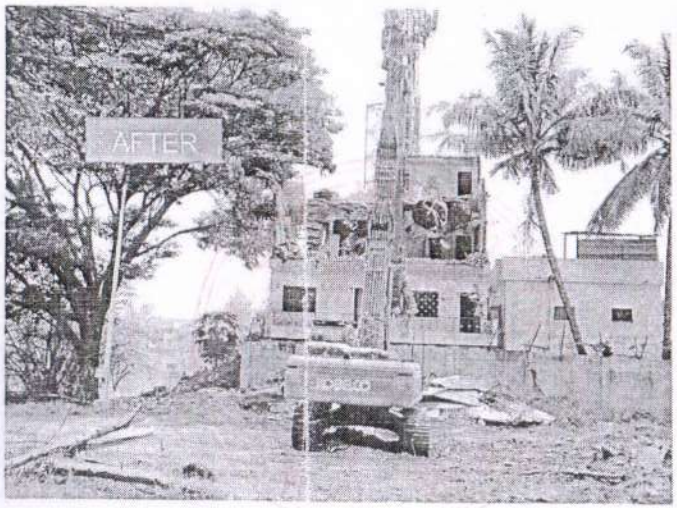
NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

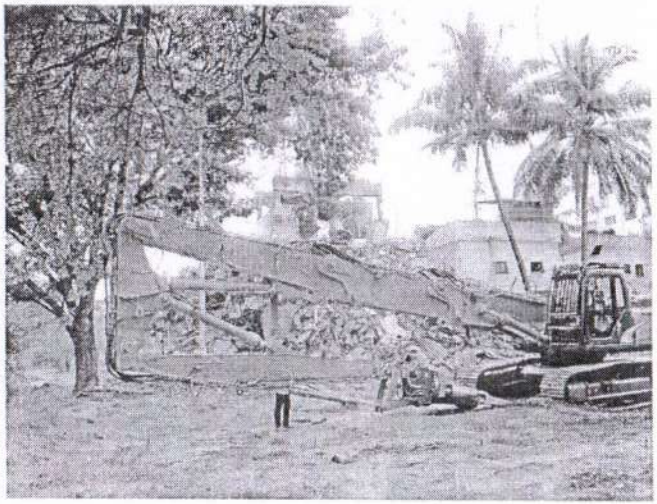
NOTARY
MAHENDRA
ARVIND NAIK-GAR
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

Annexure 'A'

DEMOLITION OF ILLEGAL CONSTRUCTIONS

DEMOLITION OF ILLEGAL CONSTRUCTIONS





NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

1114

337

(338)

1115

Tele: 020-26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune - 411032

2W/S 452/2/Wks (LMC)

19 Jan 22

.....
(As per distribution list)

MINUTES OF MEETING HELD AT O/O PMC COMMISSIONER AT GHOLE ROAD, REGIONAL OFFICE, SHIVAJI NAGAR PUNE ON 18 JAN 22 TO DISCUSS VARIOUS PENDING ISSUES

INTRODUCTION

1. A meeting was held in the office of PMC at Ghole road, Regional office, Shivaji Nagar, Pune on 18 Jan 22 at 1600hrs to discuss various pending issues pertaining to PMC under the chairmanship of Commissioner, PMC. The following were present:-

(a)	Mr. Vikram Kumar	Commissioner, PMC (Chairman)
(b)	Mr. R Nimbalkar	CEO, SRA
(c)	Mr. Ravindra Binawade	Addl MC (general), PMC
(d)	Wg Cdr P Sajini	Rep of Air Force
(e)	Mr.Vineet Nair	DEO, Pune
(f)	Mr. S Chaudhary	Rep of DEO
(g)	JWO KK Bani	Rep of Air Force
(h)	Cpl SK Nahak	Rep of Air Force
(j)	Others	Rep of Civil Administration

2. The following points pertaining to AF were discussed on priority:-

Sl. No.	Agenda Points	Action By	Info
1.	Clearance of encroachment in defence land at Survey No. 242(Indira Nagar Colony): Theissue of clearance of encroachment at Indira nagar colony is a pending point of CMLC since long. As per the instructions issued in CMLC, **"50% of land is to be handed over to IAF and equal value of infrastructure to be created by SRA on 50% balance of land and SRA to undertake the feasibility study on infrastructure development".**However, as per SRA, the process of vacation, Detailed Project Report (DPR) and construction including the cost is to be borne by owner i.e. Air Force. The following was submitted on behalf of	CEO, SRA AF Stn Pune	HQ SWAC

NOTARY GOVERNMENT OF INDIA

339

Sl. No.	Agenda Points	Action By	Info
	Air Force on the subject: (a) AF does not have the expertise or paraphernalia for DPR or construction of building for rehabilitation of slum (b) Removal of close to 755 unauthorized occupants who are staying in permanent buildings at Indira Nagar Colony since 1950 appears to be an unachievable task. (c) The issue is pending since long and a practical solution needs to be worked out. (d) It is proposed that the said land may be taken over by civil administration by transfer of land through MoD in lieu of equivalent area of land or construction of equal value of infrastructure. The contention of PMC was as under: (a) Air Force has to serve notices to all the unauthorized occupants for vacation of the said premises. (b) PMC does not intend to take over the said land. Decision: The point shall be discussed in CMLC meeting planned in Feb 2022 at Mumbai for a permanent and workable solution.		
2	Cost of infrastructure created by PMC in lieu of widening of Nagar road: PMC was to construct infrastructure worth Rs. 11 crores in lieu of widening of nagar road. However, till date infrastructure worth Rs 6 crores only has been constructed by PMC. Further, the exact breakdown of the infrastructure constructed was sought from PMC to project the additional infrastructure required to be constructed with the balance amount. Decision: The Chairman confirmed that necessary action will be initiated and directed CE Roads to process the case.	PMC	HQ SWAC
3.	Joint survey of SRA at S.No. 203/2A, Lohegaon, Haveli Pune(M/s Raviraj Constructions):A physical joint survey was requested for the measurement between the site of construction by SRA at survey no. 203/2A and nearest point	PMC CEO, SRA	HQ SWAC

NOTARY
GOVERNMENT OF INDIA

(340)

Sl. No.	Agenda Points	Action By	Info
	of AF Stn Pune boundary wall to ascertain the actual distance on ground in light of the legal notice received from Advocate Mr. Vijay Aman Dutta on behalf of MrBaburaoSuperneni. Also, the issue of unauthorized construction of Economically weaker section (EWS) building at the site was discussed. Decision: The Chairman agreed for the joint survey in consultation with CEO, SRA. CEO, SRA advised to approach CEO Maharashtra Housing and Area Development Authority (MHADA) for unauthorised construction of EWS building.	AF Stn Pune	
4.	Construction of alternate road from Pune Airport to VimanNagar on 0.58 acres (2350 SQM) of defence land at AF Stn Pune:MoD has granted sanction for working permission for construction of alternate road connectivity from Pune Airport to Viman Nagar on 0.58 Acres (2350 Sqm) of defence land at AF Stn Pune. However, during the meeting between Air Force and APD (AAI), it was brought out that the construction of said road should be initiated by PMC. Decision: The Chairman directed CE Roads to arrange a meeting with APD (AAI) on 24 Jan 22 to resolve the issue.	PMC APD AAI	HQ SWAC.
5.	NOC cases for construction of buildings within 100/900 meters from outer parapet of AF Stn Pune boundary wall/ WSA: NOC cases for construction of buildings are cleared by Air Force based on the exact coordinates of construction area submitted by the builders. However, it has emerged from verbal conversation with a builder that PMC is insisting on coordinates of the entire land and not the actual construction area due to which AF has not recommended cases which are falling within 100/900 meters of AF Land. One such case is of M/s Sky One Corporate Park LLP. Decision: The Chairman discussed the matter with Addl Municipal Commissioner and assured a solution to the issue.	PMC	HQ SWAC
6.	Construction of building by Foreign National at Plot No. 26A, Rajiv Nagar South, Viman Nagar Pune:An unauthorized building has been constructed by a Foreign National close to the proximity of Air Force Land at plot No. 26A. It was sought if any NOC was issued by PMC for construction of the said building as it falls in the restricted zone.	PMC	HQ SWAC

NOTARY
MAHENDRA ARVIND NANGARE
DIST PUNE (M.S.H.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

341

Sl. No.	Agenda Points	Action By	Info
	Decision: The Chairman informed that no NOC is issued by them for construction within the restricted zone. PMC assured to look into the matter for necessary action in case of illegal constructions.		

3. As there were no further points the meeting came to an end at 1730hrs.

(P Sajini)
Wing Commander
Station Works Officer

Distribution List

1. HQ SWAC (C Wks O)
2. PMC, Pune
3. CEO, SRA
4. DEO, Pune Circle
5. CE, Roads
6. APD, AAI

Internal Copy to:

1. AOC Sectt.
2. COO
3. Stn Sec Offr

NOTARY
GOVERNMENT OF INDIA

BLANK

(342)

Annx-A8(8)(6)

Annexure-A8(8)(6)

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

28 Dec 23

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

ENCROACHMENT AND ILLEGAL CONSTRUCTION ON AF LAND SY NO. 121 & 122 AT KHANDVE NAGAR ON PUNE - NAGAR ROAD

1. It is intimated that at Khandve Nagar on Air Force road approx. 35 illegal shops have been constructed with iron sheets illegally by some civilians and mounted on boundary wall of **Air Force Land** (Wagholi Pocket– B) at Survey No. 121 and 122 (Copy of extract from the Military Land Register annexed).

2. In view of the above, it is requested to issue an order for removal/ elimination of such constructions at the earliest.

3. An early action in this regard is highly solicited.

OIC Land Management Cell

Annexure: As stated

Copy to: Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please

Asst. Municipal Commissioner
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaon Sheri, Pune-411014

Executive Engineer
Building Department Zone –4
Pune Municipal Corporation
Pune-411005

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2028 GOVERNMENT OF INDIA

343

1121

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

08 Dec 23

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005.

ENCROACHMENT AND ILLEGAL CONSTRUCTION ON AF LAND SY NO. 33/2 NAGAR ROAD, VIMAN NAGAR

1. In the month of November the unauthorised shops and other encroachments were removed by PMC at Air Force land Sy No. 33/2 Viman Nagar on Nagar Road..

2. Now, it has been noted with concern that the Air Force land at Sy No.33/2 (Copy of MLR annexed) has been covered/ barricaded with iron sheets illegally by some civilian.

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions at the earliest.

4. An early action in this regard is highly solicited.

OIC Land Management Cell

Annexure: As stated

Copy to: Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

Asst. Municipal Commissioner
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Executive Engineer
Building Department Zone –4
Pune Municipal Corporation
Pune-411005

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please

NOTARY GOVERNMENT OF INDIA
DINENDRA ARVIND NAGARE
DIST PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2028

344

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

Dec 23

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 31 Oct 23.

2. The following irregularities were observed during security check by this station:-

(a) Approx. **35 illegal Shops** have been constructed and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace and civil vehicles are also being parked inside the pocket.

(b) Many illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force - Lohegaon village road contiguous to boundary wall of Vayu Sainik Nagar.

(c) One **small temple** has been constructed on Air Force - Lohegaon village road between Vayu Sainik Nagar and Officers Married Quarters area and also garbage is being dumped near it.

(d) Large number of barricading/ roads/ boundary walls of plots have come up adjacent to Air Force Station area in **Sy No. 131, 133, 135, 136 & 153**. Which can be used for anti-national activities and will be dangerous to this station.

(e) Illegal buildings are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi**.

(f) Illegal **constructions/ shelters** have come up near boundary wall of Air Force Station Pune (Wagholi Pocket D) at Survey No. 295 & 296 of Wagholi.

(g) Construction of a building is under progress adjacent to boundary wall near **Jagat Nakka corner** and many others illegal houses/ buildings have come up/ under

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15 EXPIRY DATE GOVERNMENT OF INDIA

345

1123

construction behind Officer's Married Quarters area at **Khese Park** in survey no. 253, 256, 258 & 262.

(h) Garbage is being dumped by local populace in **Nagpur Chawl Pocket** and approx. 10-12 shops are existed along with boundary wall. Also 3-4 structure with iron pillars are constructed in front of the pocket and some additional part of houses overlapping over boundary wall.

(j) Illegal houses/ buildings have come up/ under construction in **Gurudwara Colony** in survey no. 162, 164 &165.

3. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
New Administrative Building
Near Akurdi Railway Station
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

For necessary action, please.

Internal Copy to: Stn Sec Offr: Wrt your letter No. 2W/461/6/Sec (BM)) dated 24 Nov 23 and close monitoring by patrolling staff.

NOTARY VISHNU ... GOVERNMENT ...

346

Tele: 26699542/7225
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

05 Dec 23

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building, Shivaji Nagar
Pune - 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

NOTARY ★ INDIA ★ GOVERNMENT OF
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2028

(347)

1125

4. An early action is solicited.

OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune - 411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region Development Authority
Ground Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

Asst. Municipal Commissioner
Pune Municipal Corporation
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaonsheri, Pune – 411014

Asst Municipal Commissioner
Pune Municipal Corporation
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

Office of Executive Engineer
Pune Municipal Corporation
Building Permission Department Zone – 1
Shivaji Nagar, Pune - 411005

Office of Executive Engineer
Pune Municipal Corporation
Building Permission Department Zone – 4
Shivaji Nagar, Pune - 411005

NOTARY ★ INDIA
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 13432
EXPIRY DATE 09/10/2029
GOVERNMENT OF

348

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

Nov 23

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 31 Aug 23

2. The following irregularities were observed during security check by this station:-

(a) **03 new illegal houses/** buildings have come up at Gurudwara Colony at **Survey No. 164 and 165 of Lohegaon.**

(b) Illegal constructions are being carried out at **survey No. 135 (Forest Park area)** in which **four houses/ buildings** and in front of **Sant Nirankari Bhawan** boundary wall of a plot has been constructed within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune.

(c) Illegal **new house** and structure of buildings have been made within the restricted zone of 100 meters from outer parapet of boundary wall of Air Force Station Pune at Survey No. 135 in Khese Park.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage near /inside Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029

349

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

Executive Engineer
Building Department Zone –4
Pune Municipal Corporation
Pune-411005

For necessary action, please

NOTARY * GOVERNMENT OF INDIA *
MAHENDRA ARVIND NAGARE
DIST. PUNE (MAH.)
Reg. No. 154...
EXPIRY DA...
09/10/2029

350

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411.032

2W/S.452/1/Wks (LMC)

02 Nov 23

District Collector
New Collector Building
Opposite Sasoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
Main Building, Shivaji Nagar
Pune- 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Akurdi
Pune-411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029

4. An early action is solicited.

OIC Land Management Cell

Copy to: Dy Commissioner (Encroachment Department)
Pune Municipal Corporation
Shivaji Nagar, Pune - 411005

Dy Commissioner (Encroachment Department)
Pune Metropolitan Region Development Authority
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

352

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

30 Oct 23

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. The following irregularities were observed during security check by this station:-

(a) Approx. **35 illegal Shops** have been constructed and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace and civil vehicles are also being parked inside the pocket.

(b) Many illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force - Lohegaon village road contiguous to boundary wall of Vayu Sainik Nagar.

(c) One **small temple** has been constructed on Air Force - Lohegaon village road between Vayu Sainik Nagar and Officers Married Quarters area and also garbage is being dumped near it.

(d) Large number of barricading/ roads/ boundary walls of plots have come up adjacent to Air Force Station area in Sy No. 131, 133, 135, 136 & 153. Which can be used for anti-national activities and will be dangerous to this station.

(e) Illegal buildings are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi.**

(f) Illegal **constructions/ shelters** have come up near boundary wall of Air Force Station Pune (Wagholi Pocket D) at Survey No. 295 & 296 of Wagholi.

(g) Construction of a building is under progress adjacent to boundary wall near Jagat Nakka corner and many others illegal houses/ buildings have come up/ under construction behind Officer's Married Quarters area at **Khese Park** in survey no. 253, 256, 258 & 262.

353

1131

(h) Garbage is being dumped by local populace in Nagpur Chawl Pocket and approx. 10-12 shops are existed along with boundary wall. Also 3-4 structure with iron pillars are constructed in front of the pocket and some additional part of houses overlapping over boundary wall.

(j) Illegal houses/ buildings have come up/ under construction in Gurudwara Colony in survey no. 162, 164 &165.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force area at the earliest.

4. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to:

Mr. Madhav Jagtap
Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
New Administrative Building
Near Akurdi Railway Station
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

For necessary action, please.

Internal Copy to: Stn Sec Offr: Wrt your letter No. 2W/461/6/Sec (BM)) dated 26 Oct 23 and close monitoring by patrolling staff.

1132

354

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

Oct 23

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

ILLEGAL PARKING OF VEHICLES AND DISPOSAL OF GARBAGE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE ON DHANORI ROAD

1. Air Force Station Pune is a premier fighter base. Safety and security of the assets is a prime concern and any breach of security in this regard would have adverse effect on the operational efficiency of this Station. Pune is an emerging city and intelligence inputs indicate its vulnerability to terrorist attacks. Strengthening the physical security of the Station is mandatory to avoid attack by anti-national elements (ANEs).

2. During routine check, it was found that a large number of unauthorised civil vehicles are being parked adjacent to Air Force Station boundary wall on Dhanori road. Larger vehicles like Buses, Trucks etc. can be used by ANEs to infiltrate in the camp and also to take aim with weapons by accessing the roof of these vehicles.

3. Further, dumping of garbage by civil populace alongside of boundary wall is illegal. It is detrimental to flight safety and is also a concern for hygiene/sanitation.

4. In view of the above, it is requested to issue necessary order for removal of unauthorised parking and garbage adjacent to Air Force Station boundary wall on Dhanori road at the earliest.

5. Kindly accord priority.

OIC Land Management Cell

Copy to: Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

For info & necessary action, on priority basis vehicles

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Internal Copy to: Security Section

To take up case in security channel

NOTARY GOVERNMENT OF INDIA

355

1133

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411 032

2W/S.452/1/Wks (LMC)

03 Oct 23

District Collector
New Collector Building
Opposite Sasoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
Main Building, Shivaji Nagar
Pune- 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Akurdi
Pune-411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

4. An early action is solicited.

NOTARY GOVERNMENT OF INDIA
HARENDRA ARVIND NAGARE
DIST. PUNE (MAH.)
Reg. No. 15412
EXPIRY DATE 09/10/2029

OIC Land Management Cell

356

Copy to: Dy Commissioner (Encroachment Cell)
Pune Metropolitan Region Development Authority
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

NOTARY
GOVERNMENT OF INDIA
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
REG. NO. 15432
EXPIRY DATE
09/10/2029

(357)

1135

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

21 Sep 23

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 17 Jul 23 and 31 Aug 23.

2. The following irregularities were observed during security check by this station:-

(a) Approx. **35 illegal Shops** have been constructed and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon (Photo annexed).

(b) Many illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force - Lohegaon village road (Photo annexed).

(c) One **small temple** has been constructed on Air Force - Lohegaon village road between Vayu Sainik Nagar and Officers Married Quarters area (Photo annexed) and also garbage is being dumped near it (Photo annexed).

(d) Illegal **temporary hutments/ shelters** have come up contiguous to boundary of Air Force Station Pune at Survey No. 141 Chandan Nagar area on Ahmednagar Highway.

3. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage near/inside Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

NOTARY ★ PUNE ★ GOVERNMENT OF

(358)

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

21 Sep 23

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Air Force Station Pune is a premier fighter base. Safety and security of the assets is a prime concern and any breach of security in this regard would have adverse effect on the operational efficiency of this Station. Pune is an emerging city and intelligence inputs indicate its vulnerability to terrorist attacks. Strengthening the physical security of the Station is mandatory to avoid attack by ANEs. At present AF Stn Pune is not issuing the NOC for constructions of buildings/ infrastructures and plantation of trees within 100 mtrs from boundary wall of technical and domestic area and 900 mtrs from Weapon Storage Area (WSA) based on the NEQ. Hence, construction of houses/ buildings/ structures are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007, GSR-751(E) and Works of Defence Act (WoDA)1903.

2. It is intimated that large number of barricading/ roads/ boundary walls of plots have come up adjacent to Air Force Station area in Sy No. 131, 133, 135, 136 & 153, which can be used for anti-national activities and will be dangerous to this station.

3. In view of the above, it is requested to issue an order for removal/ elimination of such barricading/ roads/ boundary wall of plots near Air Force area at the earliest.

4. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to: Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND MANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029

359

1137

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

21 Sep 23

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter No. 2W/S 452/2/Wks (LMC) dated 17 Jul 23.

2. The following irregularities were observed during security check by this station:-

(a) Illegal buildings are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi** (Photo annexed).

(b) Illegal **contractions/ shelters** have come up near boundary wall of Air Force Station Pune (Wagholi Pocket D) at Survey No. 295 & 296 of Wagholi (Photo annexed).

3. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions near Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

Annexure: As stated

Copy to: Dy Commissioner
Encroachment Department
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

: For necessary action, please.

NOTARY GOVERNMENT OF INDIA

1138

360

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

Sep 23

Commissioner
Pune Municipal Corporation
Shivaji Nagar
Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 18 Jul 23

2. The following irregularities were observed during security check by this station:-

(a) Temporary hutments have been constructed by the contractor of PMC adjoining the AF perimeter wall at 509 area (Hired Land opposite to HP Petrol Pump) without obtaining permission from AF. These hutments are being used as a labour camp which is detrimental to security of this Station.

(b) Two temporary tea stalls namely 'Apang Sanchalit Tea Corner' and 'Prithavi Sneh Cheela Chatni Corner' adjacent to perimeter wall of 509 MES Colony near HP Petrol Pump.

(c) A container belonging to M/S JP Enterprises is placed adjacent to perimeter wall of 509 MES Colony near HP Petrol Pump.

3. Construction of temporary/ permanent houses/ buildings/ structures/ sheds and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination/ demolition of such constructions near Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to: Asst. Municipal Commissioner
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaon Sheri, Pune-411014

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND MANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029

(361)

1139

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411 032

2W/S.452/1/Wks (LMC)

04 Sep 23

District Collector
New Collector Building
Opposite Sasoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
Main Building, Shivaji Nagar
Pune- 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Akurdi
Pune-411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

4. An early action is solicited.

NOTARY GOVERNMENT OF INDIA

OIC Land Management Cell

(362)

Copy to: Dy Commissioner (Encroachment Cell)
Pune Metropolitan Region Development Authority
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND MANCHARE
DIST. PUNE (MAH.)
Reg. No. 15422
EXPIRY DATE
09/10/2029

(363)

1141

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

31 Aug 23

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter No. 2W/S 452/2/Wks (LMC) dated 17 Jul 23 and 03 Aug 23.

2. During routine check it was observed that many illegal constructions are being carried out adjacent to boundary wall of Air Force (Wagholi pocket–A) at **Survey No. 301 of Wagholi.**

3. Construction of permanent/temporary houses/buildings/structures and plantation of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage near/inside Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to: Dy Commissioner (Encroachment Cell)
Pune Metropolitan Region Development Authority
Akurdi, Pune-411044

NOTARY * GOVERNMENT OF INDIA * MAHENDRA ARVIND NAIGARE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029

364

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/2/Wks (LMC)

31 Aug 23

Commissioner
Pune Municipal Corporation
Shivaji Nagar
Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 17 Jul 23

2. The following irregularities were observed during security check by this station:-

(a) Garbage and construction material were found on the road inside Wagholi pocket–A, which is thrown by inmate of adjacent area.

(b) Approx. 35 illegal Shops have been constructed and mounted on boundary wall and garbage material are being dumped inside the boundary wall of Air Force (Wagholi Pocket– B) at **Survey No. 121 of Lohegaon.**

(c) Illegal **temporary hutments/ shelters** have come up contiguous to boundary of Air Force Station Pune at Survey No. 141 Chandan Nagar area on Ahmednagar Highway.

(d) One **small temple** has been constructed on Air Force - Lohegaon village road between Vayu Sainik Nagar and Officers Married Quarters area.

(e) Illegal shops have been constructed near Lohegaon Bus Stop on footpath of Air Force - Lohegaon village road.

(f) Illegal houses/ buildings have come up near Gurudwara Colony at **Survey No. 162, 163, 164, 165, 166, 167, 168 and 169 of Lohegaon.**

(g) Illegal permanent/ temporary structures of buildings have been made adjacent to the boundary wall of Air Force Station Pune near Balghare Vasti road and Astik Kindergarten School respectively in the area of Rajiv Nagar South.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND NAIGARE
DIST. PUNE (MAH.)
Reg. No. 15402
EXPIRY DATE 09/10/2029

365

1143

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage near /inside Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to: Asst. Municipal Commissioner
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaon Sheri, Pune-411014\

Pune Municipal Corporation
(Building Department Zone – 1)
Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Pune-411005

Internal Copy to: 3 P&S (U): Wrt your letter No. 3 PSU/S 356/1/Prov(BM-II) dated 22 Aug 23 and close monitoring by patrolling staff.

Stn Sec Offr: Wrt your letter No. 2W/464/4/Sec dated 29 Aug 23 and close monitoring by patrolling staff.

NOTARY * GOVERNMENT OF INDIA *

366

1144

Tele : 020-26699542/7260

Security Section
2 Wing AF

2W/464/4/Sec

29 August 23.

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

ILLEGAL CONSTRUCTION OF HUTMENT/STRUCTURES WITHIN RESTRICTED ZONE OF AF STN PUNE

Sir,

1. It is informed with great security concern that, during routine check, it has been noticed that following illegal construction have mushroomed adjacent to the perimeter wall of this base:-

(a) A permanent structure of building has been made adjacent to the boundary wall of 2 Wg AF near Balghare Vasti road and Astik Kindergarten School respectively in the area of Rajiv Nagar south.

(b) Temporary hutments occupied by unknown people.

2. Photographs of the site are annexed for your ready referenced. Construction of permanent/ temporary houses/ buildings are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions near Air Force area at the earliest.

4. Kindly accord top priority.

(Vishal Kaundal)
Wing Commander
Station Security Officer

Copy to: Commissioner Pune Municipal Corporation Shivaji Nagar, Pune-411005

DCP- Zone IV

SHO (PS Vimantal)

Internal copy to: 3P&S (U) For close monitoring by patrolling staff.

OIC Land Cell For necessary follow up, please.

C Adm O For info only.

NOTARY GOVERNMENT OF INDIA

(367)

1145

Land cell

MAIL IN	LAND MGMT CELL
Date	29 Aug 23
C Adm O	
OIC LMC	
WOIC LMC	
SNCO IC LMC	

(368)

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

03 Aug 23

Commissioner
Pune Municipal Corporation
Shivaji Nagar
Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter No. 2W/S452/2/Wks(LMC) dated 17 Jul and 27 Jul 23.

2. Illegal constructions are being carried out near **Weapon Storage Area** (Bomb Dump) at **survey No. 135 and 136 (Forest Park area) of Lohegaon** within the restricted zone of 900 meters from outer parapet of AF Stn Pune boundary wall.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage near /inside Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to:

Pune Municipal Corporation
(Building Department Zone – 4) : wrt our letter of even reference dated 28 Apr 23.
Pune-411005

NOTARY GOVERNMENT OF INDIA
NAMENDRA ARVIND NAMJOSHI
DIST. PUNE (MAH.)
Regd. No. 15432
EXPIRY DATE
09/10/2029

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411 032

2W/S.452/1/Wks (LMC)

03 Aug 23

District Collector
New Collector Building
Opposite Sasoon Hospital
Station Road
Pune – 411001

The Municipal Commissioner
Pune Municipal Corporation
Shivaji Nagar, Pune- 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Akurdi
Pune-411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/plantation of trees violating the subject Gazette notification.

NOTARY ★ GOVT OF INDIA ★

370

4. An early action is solicited.

OIC Land Management Cell

Copy to:

Asst Municipal Commissioner
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaon Sheri, Pune-411014

Dy Commissioner (Encroachment Cell)
Pune Metropolitan Region Development Authority
Akurdi, Pune-411044

Pune Municipal Corporation
(Building Department Zone – 1)
Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Pune-411005

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND KANDARE
DIST. PUNE (MAH.)
Reg. No. 15422
EXPIRY DATE 09/10/2029

(371)

1149

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

03 Aug 23

Commissioner
Pune Municipal Corporation
Shivaji Nagar
Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter No. 2W/S 452/2/Wks (LMC) dated 17 Jul 23.

2. During routine check it was observed that illegal constructions are being carried out adjacent to boundary wall of Air Force (Wagholi pocket–A) at **Survey No. 90 of Lohegaon and Survey No. 301 of Wagholi.**

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage near/inside Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to: Pune Municipal Corporation
(Building Department Zone – 1)
Pune-411005

Dy Commissioner (Encroachment Cell)
Pune Metropolitan Region Development Authority
Akurdi, Pune-411044

NOTARY GOVT OF INDIA MAHENDRA ARVIND NAGARE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 05/10/2023

372

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/2/Wks (LMC)

27 Jul 23

Commissioner
Pune Municipal Corporation
Shivaji Nagar
Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 17 Jul 23.

2. Illegal constructions are being carried out near **Weapon Storage Area** (Bomb Dump) at **survey No. 135 and 136 (Forest Park area) of Lohegaon** within the restricted zone of 900 meters from outer parapet of AF Stn Pune boundary wall.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage near /inside Air Force area at the earliest.

5. An early action in this regard is highly solicited.

Wing Commander
OIC Land Management Cell

Copy to:

Pune Municipal Corporation
(Building Department Zone – 4) : wrt our letter of even reference dated 28 Apr 23.
Pune-411005

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND NANCARE
DIST. PUNE (MAH.)
Reg. No. 15422
EXPIRY DATE
09/10/2029

373

1151

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/2/Wks (LMC)

17 Jul 23

Commissioner
Pune Municipal Corporation
Shivaji Nagar
Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. The following irregularities were observed during security check by this station:-

(a) Garbage and construction material were found on the road inside Wagholi pocket–A, which is thrown by inmate of adjacent area and illegal constructions was also being carried out adjacent to boundary wall of Air Force (Wagholi pocket–A) at **Survey No. 90, 93, 96 of Lohegaon and Survey No. 301 of Wagholi.**

(b) Approx. 35 illegal Shops have been constructed and mounted on boundary wall and garbage material are being dumped inside the boundary wall of Air Force (Wagholi Pocket– B) at **Survey No. 121 of Lohegaon.**

(c) Illegal constructions being carried out near **Weapon Storage Area** (Bomb Dump) at **survey No. 110, 111, 112, 127, 128, 130, 131,132, 133, 135, 136, 153, 154, 155 & 319 of Lohegaon** within the restricted zone of 900 meters from outer parapet of AF Stn Pune boundary wall.

(d) Illegal **temporary hutments/ shelters** have come up contiguous to boundary of Air Force Station Pune at Survey No. 141 Chandan Nagar area on Ahmednagar Highway.

(e) One **small temple** has been constructed on Air Force - Lohegaon village road between Vayu Sainik Nagar and Officers Married Quarters area.

(f) Illegal houses/ buildings have come up behind Officer's Married Quarters at **survey no. 253, 256,257,258, 260, 261, 262 and 281 of Khese Park and Dhanori area.**

(g) Illegal shops have been constructed near Lohegaon Bus Stop on footpath of Air Force - Lohegaon village road.

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(h) Illegal houses/ buildings have come up near Gurudwara Colony at **Survey No. 162, 163, 164, 165, 166, 167, 168 and 169 of Lohegaon.**

2. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage near /inside Air Force area at the earliest.

4. An early action in this regard is highly solicited.

Wing Commander
OIC Land Management Cell

Copy to:

Pune Municipal Corporation
(Building Department Zone – 1)
Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Pune-411005

Dy Commissioner (Encroachment Cell)
Pune Metropolitan Region Development Authority
Akurdi, Pune-411044

Ward Officer
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaon Sheri, Pune-411014

NOTARY GOVERNMENT OF INDIA

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

04 Jul 23

2W/S 452/2/Wks (LMC)

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN SURVEY NO. 135 WITHIN RESTRICTED ZONE OF AF STN PUNE

1. Please refer our letter of even reference dated 21 Sep 22 based on which demolition of two constructed buildings were carried out on 30 Sep 22.

2. During routine check, it has been noticed that illegal constructions is being carried out near **Weapon Storage Area** (Bomb Dump) at **Survey No. 135/1 & 135/2 in Forest Park Phase – 1** within the restricted zone of 900 meters from outer parapet of AF Stn Pune boundary wall.

3. Construction of houses/ buildings/ planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions near Air Force area at the earliest.

5. An early action in this regard is highly solicited.

Wing Commander
OIC Land Management Cell

Copy to: Commissioner
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Internal copy to: Stn Security Officer

3 P&SU, AF

For necessary action and close monitoring by patrolling staff.

1154

376

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/2/Wks (LMC)

28 Apr 23

Commissioner
Pune Municipal Corporation
Shivaji Nagar, Pune- 411005

ILLEGAL CONSTRUCTION/ACTIVITY IN SURVEY NO. 90,121,122 & 301 NEAR PERIMETER WALL OF WAGHOLI POCKET 'A' & 'B' OF AF STN LOHEGAON

1. It is intimated that under construction houses/ infrastructure have come up in survey No. 72, 162, 164, 90, 93, 94, 95, 118, 128, 129, 124, 130, 131, 135 and 136 within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall.

2. Construction of houses/ buildings are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination/ stop of such constructions near Air Force area at the earliest. An early action in this regard is highly solicited.

4. Accord top priority.

(P Sajini)
Wing Commander
OIC Land Management Cell

Copy to: Dy Engineer
Pune Municipal Corporation
(Building Department Zone – 1)
Pune-411005

Dy Engineer
Pune Municipal Corporation
(Building Department Zone – 4)
Pune-411005

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND NANCHARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
05/10/2029

(377)

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/2/Wks (LMC)

17 Feb 23

District Collector
New Collector Building,
Opposite Sasoon Hospital
Station Road Pune- 411001

ILLEGAL CONSTRUCTION IN SURVEY NO. 239 NEAR PERIMETER WALL OF AF STN LOHEGAON

1. Refer our letter of even reference dated 15 Dec 22 and 23 Jan 23.

2. It is intimated that at survey No. 239, Sky One Corporate Park has constructed boundary along with Gate, parking area and rest room of guards, which falls within the restricted zone of 100 meters from outer parapet of AF Stn Pune boundary wall.

3. Permanent and temporary constructions within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall are not authorised as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 (copy annexed) and GSR-751(E).

4. In view of the above, it is requested to issue order for removal/ elimination of such constructions at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions violating the subject Gazette notification.

5. Accord top priority.

(P Saini)
Wing Commander
OIC Land Management Cell

Annexure: As stated

Copy to: Commissioner, PMC
Pune Municipal Corporation
Shivaji Nagar, Pune- 411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

(378)

Annx A8(8(7))

Annexure-A8(8(7))

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

27 Dec 24

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune - 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

Sir/ Madam,

1. Refer our letters of even reference dated 11 Jun 24, 05 Jul 24, 27 Sep 24 and 29 Nov 24.

2. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. It is informed with great security concern that during routine security check, following irregularities and unauthorised / illegal constructions in the restricted zone of Air Force Station Pune are noticed :-

(a) New constructions have emerged in front of Wagholi Pocket 'A' and a family is residing in that house. House owner has denied to provide his particulars. Second story of another existing house is under construction. Other illegal buildings are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi**.

NOTARY MAHENDRA ARVIND NAHORE DIST. PUNE (MAH.) GOVERNMENT

S/C/S 24/12/24

(b) Illegal construction of new house near the entrance gate of Wagholi Pocket 'A' (at the same place where earlier a house was demolished by PMC) and the family is residing in the house within restricted zone of 100 meters at **Survey No. 301 of Wagholi**.

(c) Approx. **15-16 illegal Shops** have been constructed with iron sheets and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace causing drain blockage and floods. Civil vehicles and Garbage carts are also being parked inside the land pocket. A temporary road has been constructed through the pocket by local populace.

(d) Many illegal shops have been constructed in the Air Force land (Wagholi Pocket 'C') at **Survey No. 362 (Old Gat No. 2339 & New Gat No. 1353) and Survey No. 289 (pt) (old Gat No. 2340 & New Gat No. 1354/2)** at Vill- Wagholi, Tal – Haveli, Pune. Garbage is being dumped in this land by local public.

(e) Many illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force - Lohegaon village road contiguous to boundary wall of Vayu Sainik Nagar near Lohegaon Police Station at **Survey No. 270 & 271**. Construction of a bus stop shed is under progress adjacent to Air Force boundary wall.

(f) Construction of a building is under progress adjacent to boundary wall near **Jakat Nakka corner** and many other illegal houses/ buildings have come up/ under construction behind Officer's Married Quarters area at **Khese Park** in **Survey no. 253, 256, 258 & 262.**

(g) Approx 10-12 shops exist along the boundary wall at left side of pocket road towards market at survey No. **191 A** in **Nagpur Chawl Pocket.** A morcha type structure is also constructed along with boundary wall. Some additional part of houses are found overlapping over boundary wall.

5. In view of the above, it is requested to issue necessary order for removal/ demolition of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force area at the earliest.

6. An early action in this regard is highly solicited.

Yours sincerely,

OIC Land Management Cell

Annexure: As stated.

Copy to: Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
Near Akurdi Railway Station
Akurdi, Pune-411044

For necessary action, please.

NOTARY
MAHENDRA ARVIND NANOAR
DIST. PUNE
Reg. No.
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

1158

380

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please

Internal Copy to:

Stn Sec Offr	Wrt your letter No. 2W/461/6/Sec (BM)) dated 16 Dec 24.
SWO	Wrt 2W/461/6/Sec (BM) dated 16 Dec 24. It is requested to take necessary action to clear vegetation and pruning of tree branches overlapping boundary wall in the affected area.

NOTARY ★ VISION OF INDIA ★ GOVERNMENT
MAHENDRA ARVIND NAGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

29 Nov 24

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune - 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

Sir/ Madam,

1. Refer our letters of even reference dated 11 Jun 24, 05 Jul 24 and 27 Sep 24.

2. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007 published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. It is informed with great security concern that during routine security check, following irregularities and unauthorised / illegal constructions in the restricted zone of Air Force Station Pune are noticed :-

(a) New constructions have emerged in front of Wagholi Pocket 'A' and second story of another existing house is under construction (photographs attached). Other illegal buildings are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi**.

SIC/Sec 04/12/24

382

(b) Illegal construction of new house near the entrance gate of Wagholi Pocket 'A' (at the same place where earlier a house was demolished by PMC) and the family is residing in the house within restricted zone of 100 meters at **Survey No. 301 of Wagholi.**

(c) Approx. **15-16 illegal Shops** have been constructed with iron sheets and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace causing drain blockage and floods. Civil vehicles are also being parked inside the land pocket. A temporary road has been constructed through the pocket by local populace.

(d) Many illegal shops have been constructed in the Air Force land (Wagholi Pocket 'C') at **Survey No. 362 (Old Gat No. 2339 & New Gat No. 1353) and Survey No. 289 (pt) (old Gat No. 2340 & New Gat No. 1354/2)** at Vill- Wagholi, Tal – Haveli, Pune. Garbage is being dumped in this land by local public (photographs attached).

(e) Many illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force - Lohegaon village road contiguous to boundary wall of Vayu Sainik Nagar near Lohegaon Police Station at **Survey No. 270 & 271.** Construction of a bus stop shed is under progress adjacent to Air Force boundary wall.

(f) Construction of a building is under progress adjacent to boundary wall near **Jakat Nakka corner** and many other illegal houses/ buildings have come up/ under construction behind Officer's Married Quarters area at **Khese Park** in **Survey no. 253, 256, 258 & 262.**

(g) Approx 10-12 shops exist along the boundary wall at left side of pocket road towards market at survey No. **191 A** in **Nagpur Chawl Pocket.** A morcha type structure is also constructed along with boundary wall. Some additional part of houses are found overlapping over boundary wall.

5. In view of the above, it is requested to issue necessary order for removal/ demolition of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force area at the earliest.

6. An early action in this regard is highly solicited.

Yours sincerely,

OIC Land Management Cell

Annexure: As stated.

Copy to: Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
Near Akurdi Railway Station
Akurdi, Pune-411044

For necessary action, please.

NOTARY ★ GOVERNMENT OF INDIA ★ (RAJENDRA ARVIND NANGARE) DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2023

383

1161

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please

Internal Copy to:

Stn Sec Offr	Wrt your letter No. 2W/461/6/Sec (BM)) dated 19 Nov 24.
OIC Environment Cell	A copy of letter No. 2W/461/6/Sec (BM) dated 19 Nov 24 is annexed. It is requested to take necessary action to clear vegetation and pruning of tree branches overlapping boundary wall in the affected area.

Hard copy Sent on 05/12/24

Photographs attached & sent to mail address.

NOTARY MAHENDRA ARVIND NANDARE DIST PUNE (MAH.) Regd No 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

384

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

22 Sep 24

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune - 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONG SIDE OF BOUNDARY WALL OF AF STN PUNE

Sir/ Madam,

1. Refer our letter of even reference dated 11 Jun 24 and 05 Jul 24.

2. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. It is informed with great security concern that during routine security checks, following irregularities are noticed alongwith unauthorised / illegal constructions in the restricted zone of Air Force Station Pune:-

(6) Illegal construction of new house near the entrance gate of Wagholi Pocket 'A' (at the same place where earlier a house was demolished by PMC) and the family is residing in the house. Other illegal buildings are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi**.

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15402 EXPIRY DATE 03/10/2024 GOVERNMENT OF INDIA

(b) Approx. **15-16 illegal Shops** have been constructed with iron sheets and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace causing drain blockage, floods and civil vehicles are also being parked inside the land pocket.

€ Many illegal shops have been constructed in the Air Force land (Wagholi Pocket 'C') at **Survey No. 362 (Old Gat No. 2339 & New Gat No. 1353) and Survey No. 289 (pt) (old Gat No. 2340 & New Gat No. 1354/2)** at Vill- Wagholi, Tal – Haveli, Pune.

(d) Many illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force – Lohegaon village road contiguous to boundary wall of Vayu Sainik Nagar near Lohegaon Police Station at **Survey No. 270 & 271**. Construction of a bus stop shed is under progress adjacent to Air Force boundary wall.

€ Construction of a building is under progress adjacent to boundary wall near **Jakat Nakka corner** and many others illegal houses/ buildings have come up/ under construction behind Officer's Married Quarters area at **Khese Park** in **Survey no. 253, 256, 258 & 262**.

(f) Garbage is being dumped by local populace at **Survey No. 191 A** in **Nagpur Chawl Pocket** and pprox.. 10-12 shops exist along the boundary wall at left side of pocket road towards market. A morcha type structure is also constructed along with boundary wall. Some additional part of houses are found overlapping over boundary wall.

(g) Illegal houses/ buildings have come up/ one under construction in **Gurudwara Colony** in **Survey no. 162, 164 &165.**

(h) Illegal structure/ room and cricket stadium have been constructed at **Survey No. 155, 156 & 157.**

(j) Levelling of ground works for construction of cricket ground is under progress just behind of perimeter wall near old SRE Radar building.

(k) Construction of a tin type shed is under progress in civil area within 100 meters from boundary wall between Tango – 09 and Tango – 10.

5. In view of the above, it is requested to issue necessary order for removal/ demolition of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force area at the earliest.

6. An early action in this regard is highly solicited.

Nair

C Adm O

386

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
Near Akurdi Railway Station
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please.

Internal Copy to:

Stn Sec Offr	Wrt your letter No. 2W/461/6/Sec (BM)) dated 13 Sep 24.
OIC Legal Cell	
OIC NOC Cell	

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

387

1165

Tele: 020 - 26699542/7230
Fax: 020 - 26611043

6C

Air Force Station
Lohegaon
Pune - 411032

2W/S 452/1/Wks(LMC)

24 Jul 24

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building, Shivaji Nagar
Pune – 411001

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune - 411044

CUTTING/REMOVAL OF TREES IN RESTRICTED ZONE FROM THE OUTER PARAPET OF AIR FORCE STATION BOUNDARY WALL

Sir,

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007, **no tree** shall be planted on any land within the limits of 100 meters from the outer parapet of AF Stn Pune boundary wall as well as 900 meters from Bomb Dump {Weapon Storage Area (WSA)}.

2. It is observed that many trees have been planted within the restricted area of Air Force Station Pune which violates the existing provision in addition to posing security threat. The matter has been brought to the notice of officials of your department many a times verbally during various meetings, however, no action has been taken in this regard at your end. These trees, especially adjacent to the perimeter wall not only pose very serious security threat but also the tall trees on approach especially under shoot runway-10 end pose serious flight safety hazard to the aircrafts landing and taking off (both civil and military) at Air Force Station Pune. Hence there is a requirement to clear these trees at the earliest to avoid any mishap.

3. In view of the above, it is requested that necessary action may be initiated with all concerned for removal/cutting of trees from the restricted zone of Air Force Station Pune.

4. This is for your information and necessary action.

Yours sincerely,

Chief Administrative Officer

Copy to: 2WG AF (SASIO)
2WG AF (Stn Sec Offr)

NOTARY ★ GOVERNMENT OF INDIA

388

Tele. 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

05 Jul 24

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building, Shivaji Nagar
Pune - 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

4. An early action is solicited.

(Arundhati K)
Wg Cdr
OIC Land Management Cell

Copy to: Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune - 411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region Development Authority
Ground Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

Asst. Municipal Commissioner
Pune Municipal Corporation
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaonsheri, Pune – 411014

Asst Municipal Commissioner
Pune Municipal Corporation
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

Office of Executive Engineer
Building Permission Department Zone – 1
Pune Municipal Corporation
Shivaji Nagar, Pune - 411005

Office of Executive Engineer
Building Permission Department Zone – 4
Pune Municipal Corporation
Shivaji Nagar, Pune – 411005

Office of Executive Engineer
Building Permission Department
Pune Metropolitan Region Development Authority
Near Akurdi Railway Station
Akurdi, Pune - 411044

390

Tele. 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

04 Jul 24

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 08 Dec 23, 02 Jan 24 and 05 Jan 24.

2. The following irregularities were observed during security check by this station:-

(a) Approx. **35 illegal Shops** have been constructed with iron sheets and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace and civil vehicles are also being parked inside the land pocket.

(b) Many illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force – Lohegaon village road contiguous to boundary wall of Vayu Sainik Nagar near Police Chowki.

(c) Large number of barricading/ roads/ boundary walls of plots have come up adjacent to Air Force Station area in **Sy No. 131, 133, 135, 136 & 153.** Which can be used for anti-national activities and will be dangerous to this station.

(d) Illegal buildings are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within resricted zone of 100 meters at **Survey No. 301 of Wagholi**

(e) Illegal **constructions/ shelters** have come up near boundary wall of Air Force Station Pune (Wagholi Pocket D) at Survey No. 295 & 296 of Wagholi.

(f) Construction of a building is under progress adjacent to boundary wall near **Jagat Nakka corner** and many others illegal houses/ buildings have come up/ under construction behind Officer's Married Quarters area at **Khese Park** in survey no. 253, 256, 258 & 262.

(g) Garbage is being dumped by local populace in **Nagpur Chawl Pocket** and approx. 10-12 shops are existed along with boundary wall. Also 3-4 structure with iron pillars are constructed in front of the pocket and some additional part of houses overlapping over boundary wall.

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 25432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

(h) Illegal houses/ buildings have come up/ under construction in Gurudwara Colony in survey no. 162, 164 &165.

(j) Illegal structure/ room and cricket stadium have been constructed at survey No. 155, 156 & 157.

3. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force area at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
Near Akurdi Railway Station
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please.

NOTARY MAHENDRA ARVIND NARGAS DIST. PUNE Reg. No. EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

Internal Copy to: Stn Sec Offr: Wrt your letter No. 2W/461/6/Sec (BM)) dated 04 Jul 24 and close monitoring by patrolling staff.

392

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

11 Jun 24

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building, Shivaji Nagar
Pune - 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

NOTARY
NARENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15422
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

4. An early action is solicited.

(Dipika Nehra)
Wg Cdr
OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune - 411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region Development Authority
Ground Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

Asst. Municipal Commissioner
Pune Municipal Corporation
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaonsheri, Pune – 411014

Asst Municipal Commissioner
Pune Municipal Corporation
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

Office of Executive Engineer
Building Permission Department Zone – 1
Pune Municipal Corporation
Shivaji Nagar, Pune - 411005

Office of Executive Engineer
Building Permission Department Zone – 4
Pune Municipal Corporation
Shivaji Nagar, Pune – 411005

Office of Executive Engineer
Building Permission Department
Pune Metropolitan Region Development Authority
Near Akurdi Railway Station
Akurdi, Pune - 411044

NOTARY
MAHENDRA ARVIND NAGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
GOVERNMENT OF INDIA

394

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

10 Jun 24

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 31 Aug 23, 22 Nov 23, 02 Jan 24, 28 Mar 24 and 14 May 24.

2. The following illegal constructions were observed during joint survey:-

(a) **05 new illegal houses/** buildings have come up/ under construction at Gurudwara Colony at **Survey No. 163,164, 165 and 169 of Lohegaon.**

(b) Illegal constructions are being carried out at **survey No. 135 (Forest Park area)** in which **seven houses/ buildings** and boundary wall of a plot (belongs to Sant Nirankari) in front of **Sant Nirankari Bhawan** has been constructed/ under construction within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune. A Sikh person who's under constructed building was demolished on 31 Aug 23, the building is being reconstructed the pillars of one site.

(c) Illegal **factory** and **other construction (temporary/ permanent structure/ buildings)** have been made/under construction within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune at Survey No. 131, 132 and 133.

(d) Illegal **Dog Kennel** and **other construction (temporary/ permanent structure/ buildings)** have been made within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune at Survey No. 127,128, 154, 155, 318, 319 and 130.

(e) Illegal **buildings/ cricket stadium (temporary/ permanent structures)** have been constructed within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune at Survey No. 156,157 and 162.

(f) The under construction building at Sy No. 253 was demolished on 12 Sep 23 at Khese Park by PMC Zone-4 has again recommended construction of the demolished building and it may be completed in coming days. The copy of NOC provided by PMC on the name of Miss Sana Shubuddin Kazi was found fake.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

(g) **02 new illegal houses/** buildings are under construction at **Survey No. 136 of Lohegaon.**

(h) **08 new illegal houses/** buildings are under construction at **Survey No. 117 and 126 of Lohegaon.**

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ demolition of all the constructions at the earliest.

5. It is also requested to lodge FIR against the person who have commenced construction after demolition of their building by PMC. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to:

Executive Engineer
Building Permission Department (Zone –4)
Pune Municipal Corporation : For necessary action, please
Main Building, Shivaji Nagar
Pune-411005

District Collector
New Collector Building : For Information.
Near Sassoon Hospital
Station Road
Pune-411001

Internal Copy to: S Armt O (w.r.t your letter No. 2W/7253/3/Armt BM-II dated 27 May 24)

Sent through e office
11/6

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15122
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

396

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

14 May 24

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 31 Aug 23, 22 Nov 23, 02 Jan 24 and 28 Mar 24.

2. The following illegal constructions were observed during joint survey:-

(a) **05 new illegal houses/** buildings have come up/ under construction at Gurudwara Colony at **Survey No. 163,164, 165 and 169 of Lohegaon.**

(b) Illegal constructions are being carried out at **survey No. 135 (Forest Park area)** in which **seven houses/ buildings** and boundary wall of a plot (belongs to Sant Nirankari) in front of **Sant Nirankari Bhawan** has been constructed/ under construction within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune. A **Sikh person** who's under constructed building was **demolished on 31 Aug 23**, again constructed the building and pillars of one site which was **demolished on 14 Jul 23** by PMC Zone -4, again started the construction the building and it may be completed in next few days.

(c) Illegal **factory** and **other construction (temporary/ permanent structure/ buildings)** have been made/under construction within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune at Survey No. 131, 132 and 133.

(d) Illegal **Dog Kennel** and **other construction (temporary/ permanent structure/ buildings)** have been made within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune at Survey No. 127, 128, 154, 155, 318, 319 and 130.

(e) Illegal **buildings/ cricket stadium (temporary/ permanent structures)** have been constructed within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune at Survey No. 156,157 and 162.

(f) The under construction building at Sy No. 253 which was demolished on 12 Sep 23 at Khese Park by PMC Zone-4, again started the construction the building and it may be completed in next few days. The copy of NOC provided by PMC on the name of Miss Sana Shubuddin Kazi was found fake.

NOTARY MAHENDRA ARVIND NAIK DIST. PUNE (MAH.) Reg. No. 1542 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

397

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions at the earliest..

5. It is also requested to lodge FIR against the person those again started construction after demolition of their building by PMC. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to:

Executive Engineer
Building Permission Department (Zone –4)
Pune Municipal Corporation : For necessary action, please
Main Building, Shivaji Nagar
Pune-411005

District Collector
New Collector Building : For Information.
Near Sassoon Hospital
Station Road
Pune-411001

NOD

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

398

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

6 May 24

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building, Shivaji Nagar
Pune - 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/, buildings/, structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

4. An early action is solicited.

(Dipika Nehra)
Wg Cdr
OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune - 411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region Development Authority
Ground Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

Asst. Municipal Commissioner
Pune Municipal Corporation
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaonsheri, Pune – 411014

Asst Municipal Commissioner
Pune Municipal Corporation
Yerwada Kalash Ward Office
Yerwada, Pune - 411006

Office of Executive Engineer
Building Permission Department Zone – 1
Pune Municipal Corporation
Shivaji Nagar, Pune - 411005

Office of Executive Engineer
Building Permission Department Zone – 4
Pune Municipal Corporation
Shivaji Nagar, Pune – 411005

Office of Executive Engineer
Building Permission Department
Pune Metropolitan Region Development Authority
Near Akurdi Railway Station
Akurdi, Pune - 411044

NOTARY
MAHENDRA
ARVIND MANGARE
DIST. PUNE (MAH.)
Reg. No. 15452
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

400

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

02 Apr 24

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building, Shivaji Nagar
Pune - 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 1543
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

401

1179

4. An early action is solicited.

(P Sajini)
Wg Cdr
OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune - 411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region Development Authority
Ground Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

Asst. Municipal Commissioner
Pune Municipal Corporation
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaonsheri, Pune – 411014

Asst Municipal Commissioner
Pune Municipal Corporation
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

Office of Executive Engineer
Building Permission Department Zone – 1
Pune Municipal Corporation
Shivaji Nagar, Pune - 411005

Office of Executive Engineer
Building Permission Department Zone – 4
Pune Municipal Corporation
Shivaji Nagar, Pune – 411005

Office of Executive Engineer
Building Permission Department
Pune Metropolitan Region Development Authority
Near Akurdi Railway Station
Akurdi, Pune - 411044

NOTARY
MAHENDRA
ARVIND MANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

402

Tele: 26699542/7224
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

Mar 24

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building, Shivaji Nagar
Pune - 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (M.S.H.)
Reg. No. 15422
EXPIRY DATE
09/10/2020
GOVERNMENT OF INDIA

4. An early action is solicited.

(P Sajini)
Wg Cdr
OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune - 411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region Development Authority
Ground Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

Asst. Municipal Commissioner
Pune Municipal Corporation
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaonsheri, Pune – 411014

Asst Municipal Commissioner
Pune Municipal Corporation
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

Office of Executive Engineer
Pune Municipal Corporation
Building Permission Department Zone – 1
Shivaji Nagar, Pune - 411005

Office of Executive Engineer
Pune Municipal Corporation
Building Permission Department Zone – 4
Shivaji Nagar, Pune - 411005

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

404

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

Mar 24

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 31 Aug 23, 22 Nov 23, 02 Jan 24 and joint survey carried out with Mr. Abhishek Kusalkar JE Building Permission Department (Zone-4), PMC by representative of this station on 22 Mar 24.

2. The following illegal constructions were observed during joint survey:-

(a) **05 new illegal houses/** buildings have come up/ under construction at Gurudwara Colony at **Survey No. 163,164, 165 and 169 of Lohegaon.**

(b) Illegal constructions are being carried out at **survey No. 135 (Forest Park area)** in which **seven houses/ buildings** and boundary wall of a plot (belongs to Sant Nirankari) in front of **Sant Nirankari Bhawan** has been constructed/ under construction within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune. A Sikh person who's under constructed building was demolished on 31 Aug 23, again started constructing the building.

(c) Illegal **factory** and **other construction (temporary/ permanent structure/ buildings)** have been made/under construction within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune at Survey No. 131, 132 and 133.

(d) Illegal **Dog Kennel** and **other construction (temporary/ permanent structure/ buildings)** have been made within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune at Survey No. 127,128, 154, 155, 318, 319 and 130.

(e) Illegal **buildings/ cricket stadium (temporary/ permanent structures)** have been constructed within the restricted zone of 900 meters from outer parapet of boundary wall of **Weapon Storage Area** (Bomb Dump) of Air Force Station Pune at Survey No. 156,157 and 162.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

NOTARY MAHENDRA ARVIND MARODE DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

405

1183

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions at the earliest.

5. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to: Executive Engineer : For necessary action, please
Building Permission Department (Zone –4)
Pune Municipal Corporation
Main Building, Shivaji Nagar
Pune-411005

NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2020
GOVERNMENT OF INDIA

406

Tele: 079-23242700/ Extn: 7350
Land Line: 020-26611047

ATS Section
Air Force Station
Lohegaon, Pune-32

2W/4008/25/ATS (BM-II)

01 March 2024

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune -411005

Commissioner
PMDRA
New Administrative Building
Near Akurdi Railway Station
Akurdi, Pune- 411044

REVOCATION OF PART OCCUPANCY CERTIFICATE ISSUED TO KOTHARI WHEELS (MR. VISHAL KOTHARI) AS PER CCZM

1. Reference is made to part occupancy certificate issued to **Kothari wheels (Mr. Vishal Kothari)** as per CCZM guidelines by PMRDA (copy annexed for reference).

2. It is intimated that Mr. Vishal Kothari had submitted NOC proposal for survey no./ Gat No. 2340 (old), 1354 (New), Hissa No.1 (P), Vill- Wagholi, to NOC Cell on **13 Jul 21**. NOC proposal was vetted and processed as per provisions of GSR 751 (E) and Air HQ policy, ASI Part-III/ATS/01/2017. While vetting of the proposal by Station Land management cell, it was found that subject land was falling on IAF land and proposal was not **recommended** under WoDA Act 1903. These recommendations were intimated to Pune Municipal Co-operation (PMC) vide **2W/S 452/2/Wks (LMC) dated 05 Nov 21** by Station Land management Cell (**copy annexed as Appendix-A**). Applicant again applied for issuance of NOC at same site address on 15 May 23, which was again not recommended on same account and PMC was again apprised vide **2W/S 452/2/ Wks dated 12 Dec 23**.

3. Further during routine survey of defence land in Wagholi area by Station Land management cell, it was observed that said defence land has been encroached. Accordingly, under the sub section-2 of section 5A of the public premises (eviction of unauthorised occupants) Act 1971, notices were handed over to all illegal encroachers on 19 Jan 24 by reps of Estate Officer, AF Station Pune.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2023
GOVERNMENT OF INDIA

4. Aggrieved by notice issued by AF Station Pune, applicant Mr Vishal Kothari has filled writ petition at Mumbai High Court against IAF, wherein he has stated that he has got part occupancy certificate from PMRDA under CCZM guidelines. It is pertinent to mention that as per para CCZM guidelines **[sub para (e)]** wrt Pune & NDA, LMA shall obtain necessary clearance of Defence authorities, if the proposed building structure lies within the jurisdiction of WoDA 1903, SRO/ gazette notification. It is requested to forward a suitable reply under which circumstances documents submitted by individual in Hon'ble Mumbai High Court are issued by PMC/PMRDA. Further, you need to sensitise personnel in your office of these lapses in order to avoid future legal representations.

<Signature>

Copy to:

O IC Land Mangement Cell, AF Station Pune

Chief Adminstrative Officer, AF Station Pune

Electronically Signed By GP CAPT MANOJ GERA
(2 WG (COO))
On 01-Mar-2024 11:30:12
using Login ID authentication through eOffice

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15402 EXPIRY DATE 09/10/2029

MAIL IN	LAND MGMT CELL
Date	04/03/24
C Adm O	
OIC LMC	
WOIC LMC	
[illegible]	

WOIL

408

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

05 Jan 24

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. Refer our letter of even reference dated 08 Dec 23 and 02 Jan 24.

2. The following irregularities were observed during security check by this station:-

(a) Approx. **35 illegal Shops** have been constructed with iron sheets and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace and civil vehicles are also being parked inside the land pocket.

(b) Many illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force - Lohegaon village road contiguous to boundary wall of Vayu Sainik Nagar near Police Chowki.

(c) Large number of barricading/ roads/ boundary walls of plots have come up adjacent to Air Force Station area in **Sy No. 131, 133, 135, 136 & 153**. Which can be used for anti-national activities and will be dangerous to this station.

(d) Illegal buildings are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi**.

(e) Illegal **constructions/ shelters** have come up near boundary wall of Air Force Station Pune (Wagholi Pocket D) at Survey No. 295 & 296 of Wagholi.

(f) Construction of a building is under progress adjacent to boundary wall near **Jagat Nakka corner** and many others illegal houses/ buildings have come up/ under construction behind Officer's Married Quarters area at **Khese Park** in survey no. 253, 256, 258 & 262.

(g) Garbage is being dumped by local populace in **Nagpur Chawl Pocket** and approx. 10-12 shops are existed along with boundary wall. Also 3-4 structure with iron pillars are constructed in front of the pocket and some additional part of houses overlapping over boundary wall.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15402
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

409

1187

(h) Illegal houses/ buildings have come up/ under construction in **Gurudwara Colony** in survey no. 162, 164 &165.

(j) Illegal structure/ room and cricket stadium have been constructed at survey No. 155, 156 & 157.

3. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. In view of the above, it is requested to issue an order for removal/ elimination of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force area at the earliest..

5. An early action in this regard is highly solicited.

PUNE-7 AIR FORCE LAND MANAGEMENT CELL

OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
Near Akurdi Railway Station
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please.

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

Internal Copy to: Stn Sec Offr: Wrt your letter No. 2W/461/6/Sec (BM)) dated 23 Dec 23 and close monitoring by patrolling staff.

410

Tele: 26699542/7224
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

03 Jan 24

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune – 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building, Shivaji Nagar
Pune - 411005

Commissioner
Pune Metropolitan Region Development Authority
7th Floor, Near Akurdi Railway Station
Akurdi, Pune - 411044

IMPOSITION OF RESTRICTION ON CONSTRUCTION AROUND AIR FORCE STATIONS/ INSTALLATION

1. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

2. Construction of permanent/ temporary houses/ buildings/ structures/ sheds and plantation of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall (Technical/ Domestic area) as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions/ plantation of trees at the earliest. Also, necessary instructions may please be issued from time to time to local bodies/ authorities to adhere to the Gazette notification and curtail from issuing sanction for any civil constructions/ plantation of trees violating the subject Gazette notification.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

(411)

1189

4. An early action is solicited.

AIR FORCE STATION, PUNE • LAND MANAGEMENT CELL •

(Dipika Nehra)
Wg Cdr
OIC Land Management Cell

Copy to:-

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune – 411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region Development Authority
Ground Floor; Near Akurdi Railway Station
Akurdi, Pune - 411044

Asst. Municipal Commissioner
Pune Municipal Corporation
Regional Office, Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi,
Wadgaonsheri, Pune – 411014

Asst Municipal Commissioner
Pune Municipal Corporation
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

Office of Executive Engineer
Pune Municipal Corporation
Building Permission Department Zone – 1
Shivaji Nagar, Pune - 411005

Office of Executive Engineer
Pune Municipal Corporation
Building Permission Department Zone – 4
Shivaji Nagar, Pune - 411005

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15402
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

1190

412

Tele: 26699542/7224
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

02 Jan 24

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

ILLEGAL CONSTRUCTION OF BUILDING/ CRICKET STADIUM IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

1. It is intimated that at survey No. 155, 156 & 157 illegal structure and cricket stadium have been constructed within the restricted zone of 100/ 900 meters from outer parapet of boundary wall of Air Force Station Pune

2. Construction of permanent/ temporary houses, buildings, structures, sheds and plantation of trees are illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

3. In view of the above, it is requested to issue an order for removal/ elimination of such constructions at the earliest.

4. An early action in this regard is highly solicited.

OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Main Building, Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Executive Engineer
Building Permission Department Zone–4
Main Building, Pune Municipal Corporation
Shivaji Nagar, Pune-411005

For necessary action, please

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

BLANK

Annexure-A8

1192

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

Sl No	Reference Number	Dated	Sy No	Addressee	Action taken by PMC / PMRDA/ DC Pune
1.	2W/S 289(pt) 452/1/Wks, 25 [illegible] (LMC)	02 Sep [illegible]	90, 301, 154, 292, 121, {362, 289(pt) (Wagholi)}. 253, 256, 258, 262, 191A, 162, 130, 137, 147 Commissioner, PMRDA	DC, Pune Commissioner, PMC Commissioner, PMRDA	Response not received
2.	2W/S 289(pt) 452/1/Wks, 25 [illegible] (LMC)	30 Jul [illegible]	90, 301, 154, 292, 121, {362, 289(pt) (Wagholi)} 253, 256, 258, 262, 191A, 162, 130, 137, 147. Dy Commissioner Encroachment	Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA	Response not received
3.	2W/S (pt) 452/1/Wks, 25 [illegible] (LMC)	20 Mar 2[illegible]	301, 154, 292, 121, {362, 289(pt) (Wagholi)}, 270, 271, 253, 256, 258, 262, 191A, 162, 130, 137, 147	Asst Municipal Commissioner, Nagar Road Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC Asst Commissioner, PMC, Yerwada CE Roads, PMC	Response not received
4.	2W/S [illegible] 452/1/Wks, 1 25 [illegible] (LMC)	13 Feb	111, 112, 113, 114, 115, 116, 117, 123, 124, 125, 126, 130, 131, 132, 133, 135, 136, 137, 138, 139, 147, 153, 154, 157, 318	Commissioner, PMC CE Roads, PMC Dy Commissioner Encroachment Dept, PMC Exe Engr, Building Dept, Zone – 4	Response not received

NOTARY ★ GOVERNMENT

5.	2W/S 452/1/Wks (LMC)	31 Jan 25	301, 121, {362, 289(pt) (Wagholi)}, 270, 271, 253, 256, 258, 262, 191A, 162, 130, 137	DC, Pune Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC Asst Commissioner, PMC, Yerwada CE Roads, PMC	Response not received
6.	2W/S 452/1/Wks (LMC)	27 Dec 24	301, 121, {362, 289(pt) (Wagholi)}, 270, 271, 253, 256, 258, 262, 191A		Response not received
7.	2W/S 452/1/Wks (LMC)	27 Nov 24	301, 121, {362, 289(pt) (Wagholi)}, 270, 271, 253, 256, 258, 262, 191A		Response not received
8.	2W/S 452/1/Wks (LMC)	27 Sep 24	301, 121, {362, 289(pt) (Wagholi)}, 270, 271, 253, 256, 258, 262, 162, 164, 165, 155, 156, 157		Response not received
9	2W/S 452/1/Wks (LMC)	24 Jul 24	General Letter	Commissioner, PMC Commissioner, PMRDA	Response not received
10.	2W/S 452/1/Wks (LMC)	05 Jul 24	General Letter	DC, Pune Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Building Dept Zone – 1, PMC	Response not received

4.14

1193

NOTARY ★ GOVERNMENT OF

			[illegible]		Building Dept Zone – 4, PMC Office of Exe Engr, Building Dept, PMRDA	
11.	2W/S 01 452/1/Wks (LMC)	04 Jul 24	121, 131, 133, 135, 136, 153, 301, {295, 296, (Wagholi)}, 253, 256, 258, 262, 162, 164, 165, 155, 156, 157 [illegible] [illegible], PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC Asst Commissioner, PMC, Yerwada CE Roads, PMC	Response not received	Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC Asst Commissioner, PMC, Yerwada CE Roads, PMC	Response not received
12.	2W/S 452/1/Wks (LMC)	11 Jun 24	General Letter Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Asst Municipal Commissioner, PMC, Yerwada Kalash Ward Office	Response not received	DC, Pune Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Asst Municipal Commissioner, PMC, Yerwada Kalash Ward Office	Response not received

1194

NOTARY ... GOVERNMENT OF

				Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC Office of Exe Engr, Building Dept, PMRDA	
13.	2W/S 452/1/Wks (LMC)	10 Jun 24	163,164,165,169,135,131,132,133,127,128,154,155, 318,319,130,156,157,162,253,136,117,126	DC, Pune Commissioner, PMC Building Dept Zone – 4, PMC	Response not received
14.	2W/S 452/1/Wks (LMC)	14 May 24	163,164,165,169,135,131,132,133,127,128,154,155, 318,319,130,156,157,162,253	DC, Pune Commissioner, PMC Building Dept Zone – 4, PMC	Response not received
15.	2W/S 452/1/Wks (LMC)	06 May 24	General Letter	DC, Pune Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Asst Municipal Commissioner, PMC, Yerwada Kalash Ward Office Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC Office of Exe Engr, Building Dept, PMRDA	Response not received

NOTARY ★ VIDNYAN ★ GOVERNMENT

41A

1196

16.	2W/S 452/1/Wks (LMC)	03 Apr 24	General Letter [illegible] [illegible] Dy Commissioner Encroachment Dept, PMC [illegible] [illegible] Asst Municipal Commissioner, Nagar Road Asst Municipal Commissioner, [illegible] Ward Office Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC Office of Exe Engr, Building Dept, PMRDA	[illegible]	DC, Pune Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Asst Municipal Commissioner, PMC, Yerwada Kalash Ward Office Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC Office of Exe Engr, Building Dept, PMRDA	Response not received
17.	2W/S 452/1/Wks (LMC)	11 Mar 24	General Letter Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Asst Municipal Commissioner, [illegible] Ward Office	Response not received	DC, Pune Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Asst Municipal Commissioner, PMC, Yerwada Kalash Ward Office	Response not received

NOTARY ... GOVERNMENT OF

				Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC	
18.	2W/S 452/1/Wks (LMC)	28 Mar 24	163,164,165,169,135,131,132,133,127,128,154,155, 318,319,130,156,157,162	Commissioner, PMC Building Dept Zone – 4, PMC	Response not received
19.	2W/S 452/1/Wks (LMC)	01 Mar 24	2340(Old), 1354(New)	Commissioner, PMC Commissioner, PMRDA	Response not received
20.	2W/S 452/1/Wks (LMC)	05 Jan 24	121,131,133,135,136,153,301,295,296, 253,256,258,262,162,164,165,155,156,157	Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC Dy Commissioner Encroachment Dept, PMRDA Asst Municipal Commissioner, Nagar Road Building Dept Zone – 1, PMC Building Dept Zone – 4, PMC Asst Commissioner, PMC, Yerwada CE Roads, PMC	Response not received
21.	2W/S 452/1/Wks (LMC)	03 Jan 24	General Letter	DC, Pune Commissioner, PMC Commissioner, PMRDA Dy Commissioner Encroachment Dept, PMC	Response not received

NOTARY GOVERNMENT OF

1198 Annexure-A7 EXHIBIT- ~~AAAX-A8/8(9)~~ (419)

Tele: 020-26699542/7230
e-mail: sky-landtwo@gov.in

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC) dt 01/ Sep 25

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune - 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

Sir/ Madam,

1. Refer our letters of even reference dated 11 Jun 24, 05 Jul 24, 27 Sep 24, 29 Nov 24, 27 Dec 24, 31 Jan 25, 20 Mar 25 and 30 Jul 25.

2. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly, District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

PR/AR 45

4. It is informed with great security concern that during routine security check, following irregularities and unauthorised / illegal constructions in the restricted zone of Air Force Station Pune are noticed :-

4.1. Construction of a new double stories building is under progress at right side of Wagholi pocket 'A' at **Survey No. 90.**

4.2. Construction of a new house is almost completed and a family is residing in same house just in front of Wagholi Pocket 'A' at **Survey No. 301**. House owner has denied to provide his particulars. Other illegal buildings / houses are being

constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) restricted zone of 100 meters at **Survey No. 301 of Wagholi.**

4.3. A new residential plot named Dutt Park has been emerged outside a 400 meter far from Tango -8 (Near WSA) at **Survey No. 154, Lohegaon, Pune**

4.4. Construction of a new house which was under progress at **Survey No.** in front of Wagholi Pocket 'A' by Mr Dileep Salve is now completed. In the house, construction of first floor is under progress.

4.5. Illegal construction of new house near the entrance gate of Wagholi Pock (at the same place where earlier a house was demolished by PMC) and the fa residing in the house within restricted zone of 100 meters at **Survey No. 3 Wagholi.**

4.6. Garbage/ broken glass bottles are being dumped by adjacent resid people at Kandve Nagar side of Wagholi Pocket 'A', **Survey No. 292.**

4.7. Approx. **15-16 illegal Shops** have been constructed with iron sheet mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dump local populace causing drain blockage and floods. Civil vehicles and Garbage of Municipality are also being parked inside the land pocket. A temporary roa been constructed through the pocket by local populace.

4.8. Many illegal shops have been constructed in the Air Force land (W Pocket 'C') at **Survey No. 362 (Old Gat No. 2339 & New Gat No. 1353) and S No. 289 (pt) (old Gat No. 2340 & New Gat No. 1354/2)** at Vill- Wagholi, Tal – Pune. Garbage is being dumped in this land by local public.

4.9. Construction of a building is under progress adjacent to boundary wall **Jakat Nakka corner** and many other illegal houses/ buildings have come up/ construction behind Officer's Married Quarters area at **Khese Park** in **Surve 253, 256, 258 & 262.**

4.10. Approx 10-12 shops exist along the boundary wall at left side of pocke towards market at **survey No. 191 A** in **Nagpur Chawl Pocket.** A morch structure is also constructed along with boundary wall. Some additional pa houses are found overlapping over boundary wall.

4.11. Construction of a cricket ground is completed and cricket matches playing in same ground just behind of perimeter wall near old SRE Radar build **Survey No. 162.** Boundary of same cricket ground from two side is touching wa Boundary. Scaling inside the camp through cricket ground boundary cannot b out.

4.12. A tin type shed has been constructed in civil area apprx. 100 mete boundary wall between Tango -09 and Tango – 10 at **Survey No. 130.** A garage has been started in same tin shed. Additional 02 fresh tin type of she been constructed along with the existing motor garage.

4.13. Ground levelling work is under progress outside the perimeter in Khu village at **Survey No. 137/ 147** which is in very close vicinity of Tango - Tango -16 watch tower of this Station. After levelling of ground work, area adj to the same stretch will face acute logging of rain water.

421

4.14. A total No. of 04 temporary tin shop (Ganpati idol) has been emerged near Lohegaon Bus Stand.

4.15. A fresh fruit shop and an Ayurvedic / Jaributti shop has been emerged near Wagholi Pocket 'A' at **Survey No. 301/90**.

5. In view of the aforesaid, it is requested to issue necessary order for removal/ demolition of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force land at the earliest.

6. An early action in this regard is highly solicited.

Yours sincerely,

OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
Near Akurdi Railway Station
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune-411006

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please.

NOTARY
MAHENDRA ARVIND NAIK
DIST. PUNE
Reg. No. 15[illegible]
EXPIRY DATE 09/10/2023
GOVERNMENT OF INDIA

422

1201

Internal Copy to:

Stn Sec Offr	Wrt your letter No. 2W/461/6/Sec (BM)) dated 25 Aug 25.
SWO	Wrt 2W/461/6/Sec (BM) dated 25 Aug 25. It is requested to necessary action to clear vegetation and pruning of tree bran overlapping boundary wall in the affected area.

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

(423)

Tele: 020-26699542/7230
e-mail: sky-landtwo@gov.in

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC) dt 30 Jul 25

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune - 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

Sir/ Madam,

1. Refer our letters of even reference dated 11 Jun 24, 05 Jul 24, 27 Sep 24, 29 Nov 24, 27 Dec 24, 31 Jan 25 and 20 Mar 25.

2. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly, District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. It is informed with great security concern that during routine security check, following irregularities and unauthorised / illegal constructions in the restricted zone of Air Force Station Pune are noticed :-

4.1. Construction of a new double stories building is under progress at right side of Wagholi pocket 'A' at **Survey No. 90.**

4.2. Construction of a new house is almost completed and a family is residing in same house just in front of Wagholi Pocket 'A' at **Survey No. 301.** House owner has denied to provide his particulars. Other illegal buildings / houses are being

NOTARY ... GOVERNMENT OF INDIA ... DIST. PUNE ... EXPIRY DATE 09/10/2025

constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi.**

4.3. A new residential plot named Dutt Park has been emerged outside approx. 400 meter far from Tango -8 (Near WSA) at **Survey No. 154, Lohegaon, Pune.**

4.4. Construction of a new house is under progress at **Survey No. 301/90** in front of Wagholi Pocket 'A' by Mr Dileep Salve.

4.5. Illegal construction of new house near the entrance gate of Wagholi Pocket 'A' (at the same place where earlier a house was demolished by PMC) and the family is residing in the house within restricted zone of 100 meters at **Survey No. 301 of Wagholi.**

4.6. Garbage/ broken glass bottles are being dumped by adjacent residential people at Kandve Nagar side of Wagholi Pocket 'A', **Survey No. 292.**

4.7. Approx. **15-16 illegal Shops** have been constructed with iron sheets and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace causing drain blockage and floods. Civil vehicles and Garbage carts of Municipality are also being parked inside the land pocket. A temporary road has been constructed through the pocket by local populace.

4.8. Many illegal shops have been constructed in the Air Force land (Wagholi Pocket 'C') at **Survey No. 362 (Old Gat No. 2339 & New Gat No. 1353) and Survey No. 289 (pt) (old Gat No. 2340 & New Gat No. 1354/2)** at Vill- Wagholi, Tal – Haveli, Pune. Garbage is being dumped in this land by local public.

4.9. Construction of a building is under progress adjacent to boundary wall near **Jakat Nakka corner** and many other illegal houses/ buildings have come up/ under construction behind Officer's Married Quarters area at **Khese Park** in **Survey No. 253, 256, 258 & 262.**

4.10. Approx 10-12 shops exist along the boundary wall at left side of pocket road towards market at **survey No. 191 A** in **Nagpur Chawl Pocket.** A morcha type structure is also constructed along with boundary wall. Some additional parts of houses are found overlapping over boundary wall.

4.11. Construction of a cricket ground is almost completed and cricket matches started playing in same ground just behind of perimeter wall near old SRE Radar building at **Survey No. 162.**

4.12. A tin type shed has been constructed in civil area apprx. 100 meter from boundary wall between Tango -09 and Tango – 10 at **Survey No. 130.** A motor garage has been started in same tin shed. Additional 02 fresh tin type of shed has been constructed along with the existing motor garage.

4.13. Ground levelling work is under progress outside the perimeter in Khulewadi village at **Survey No. 137/ 147** which is in very close vicinity of Tango -15 and Tango -16 watch tower of this Station. After levelling of ground work, area adjacent to the same stretch will face acute logging of rain water.

5. In view of the aforesaid, it is requested to issue necessary order for removal/ demolition of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force land at the earliest.

425

6. An early action in this regard is highly solicited.

Yours sincerely,

OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
Near Akurdi Railway Station
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune-411006

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please.

Internal Copy to:

Stn Sec Offr	Wrt your letter No. 2W/461/6/Sec (BM)) dated 22 Jul 25.
SWO	Wrt 2W/461/6/Sec (BM) dated 22 Jul 25. It is requested to take necessary action to clear vegetation and pruning of tree branches overlapping boundary wall in the affected area.

NOTARY ARVIND ... DIST. PUNE Reg. No. 15... EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

(426)

Tele: 26699542/7230
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

20 Mar 25

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune - 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

Sir/ Madam,

1. Refer our letters of even reference dated 11 Jun 24, 05 Jul 24, 27 Sep 24, 29 Nov 24, 27 Dec 24 and 31 Jan 25.

2. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly, District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. It is informed with great security concern that during routine security check, following irregularities and unauthorised / illegal constructions in the restricted zone of Air Force Station Pune are noticed :-

(a) Construction of a new house is almost completed and a family is residing in same house just in front of Wagholi Pocket 'A' at **Survey No. 301**. House owner has denied to provide his particulars. Other illegal buildings / houses are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi.**

(b) A new residential plot named Dutt Park has been emerged outside ap' 400 meter far from Tango -8 (Near WSA) at **Survey No. 154, Lohegaon, Pune.**

(c) Illegal construction of new house near the entrance gate of Wagholi Pocket 'A' (at the same place where earlier a house was demolished by PMC) and the family is residing in the house within restricted zone of 100 meters at **Survey No. 301 of Wagholi.**

(d) Garbage/ broken glass bottles are being dumped by adjacent residential people at Kandve Nagar side of Wagholi Pocket 'A', **Survey No. 292.**

(e) Approx. **15-16 illegal Shops** have been constructed with iron sheets and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace causing drain blockage and floods. Civil vehicles and Garbage carts are also being parked inside the land pocket. A temporary road has been constructed through the pocket by local populace.

(f) Many illegal shops have been constructed in the Air Force land (Wagholi Pocket 'C') at **Survey No. 362 (Old Gat No. 2339 & New Gat No. 1353) and Survey No. 289 (pt) (old Gat No. 2340 & New Gat No. 1354/2)** at Vill- Wagholi, Tal – Haveli, Pune. Garbage is being dumped in this land by local public.

(g) Approx 10-12 illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force - Lohegaon village road contiguous to boundary wall of Vayu Sainik Nagar near Lohegaon Police Station at **Survey No. 270 & 271.**

(h) Construction of a building is under progress adjacent to boundary wall near **Jakat Nakka corner** and many other illegal houses/ buildings have come up/ under construction behind Officer's Married Quarters area at **Khese Park** in **Survey No. 253, 256, 258 & 262.**

(j) Approx 10-12 shops exist along the boundary wall at left side of pocket road towards market at **survey No. 191 A** in **Nagpur Chawl Pocket.** A morcha type structure is also constructed along with boundary wall. Some additional parts of houses are found overlapping over boundary wall.

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(m) Ground levelling work is under progress outside the perimeter at **Survey No. 137/ 147** which is in very close vicinity of Tango -15 and Tango -16 watch tower of this Station. After levelling of ground work, area adjacent to the same stretch will face acute logging of rain water.

(n) Construction of boundary wall is in progress adjacent to Air Force land opposite to GE office at Survey No. 239, Vill – Lohegaon, Pune.

NOTARY ★ GOVERNMENT OF INDIA ARVIND DIST PUNE (MAH) Reg. EXPIRY DATE 09/10/2029

428

1207

5. In view of the aforesaid, it is requested to issue necessary order for removal/ demolition of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force land at the earliest.

6. An early action in this regard is highly solicited.

AIR FORCE STATION, PUNE-411 001 LAND MANAGEMENT CELL

Yours sincerely,

OIC Land Management Cell

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
Near Akurdi Railway Station
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune- 411006

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please.

Internal Copy to:

Stn Sec Offr	Wrt your letter No. 2W/461/6/Sec (BM)) dated 13 Mar 25 and our letter of even reference dated 18 Mar 25. It is requested to take necessary action to file FIR against the offenders at the earliest.
SWO	Wrt 2W/461/6/Sec (BM), dated 13 Mar 25. It is requested to take necessary action to clear vegetation and pruning of tree branches overlapping boundary wall in the affected area.

1208

429

Tele: 26699542/7220
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

13 Feb 25

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

OBSERVATION ON ROAD CONSTRUCTION AND ILLEGAL STRUCTURE ALONG AIR FORCE STATION PUNE ON EASTERN SIDE

Sir,

1. Air Force Station Pune is a premier fighter base. Safety and security of the assets is a prime concern and any breach of security in this regard would have adverse effect on the operational efficiency of this Station. Pune is an emerging city and intelligence inputs indicate its vulnerability to terrorist attacks. Strengthening the physical security of the Station is mandatory to avoid attack by Anti National Elements (ANEs). Air Force Station Pune is not issuing the NOC for constructions of buildings/ infrastructures and plantation of trees within 100 mtrs from boundary wall of technical and domestic area and 900 mtrs from vital installations due safety concerns for civil population. Construction of houses/ buildings/ structures is illegal within the restricted zone of 100/900 meters from outer parapet of AF Stn Pune boundary wall as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007, GSR-751(E) and Works of Defence Act (WoDA)1903.

2. It is intimated that a road leading from Ahmednagar Highway (Near Kharari bypass, Forest Park area) to Sant Nagar (Lohegaon) which passes by the side of Weapon Storage Area has been constructed in very close proximity of boundary wall of Air Force Station Pune. It is observed that due to urbanisation of the area heavy traffic is plying through this road, which effects the operations of the base.

3. Further, a large number of illegal structures/buildings and boundary walls of plots have come up / under construction adjacent to Air Force Station area in Sy No: 111, 112, 113, 114, 115, 116, 117, 123, 124, 125, 126, 130, 131, 132, 133,135, 136, 137, 138, 139, 147, 153, 154, 157 & 318. These constructions are contrary to the Public notice issued by the DC, Pune.

4. In view of the above, it is requested that the said road be closed for public traffic or deviated away from the restricted area of WSA with immediate effect and also issue orders for removal of illegal structures/buildings and boundary walls of plots near Air Force area at the earliest.

PRWR
123

5. An early action in this regard is highly solicited.

Thankyou,

(Kuldeep Singh)
Group Captain
Chief Administrative Officer

Copy to:

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Main Building, Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Executive Engineer
Building Permission Department Zone –4
Main Building, Pune Municipal Corporation
Shivaji Nagar, Pune-411005

} For necessary action, please

NOO:

5 Avmt O

NOTARY
MAHENDRA ARVIND NAGARE
DIST. PUNE (MAH.)
Reg. No. 15422
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

431

Tele: 26699542/7230.
Fax: 020-26611043

Air Force Station
Lohegaon
Pune – 411032

2W/S 452/1/Wks (LMC)

31 Jan 25

District Collector
New Collector Building
Opposite Sassoon Hospital
Station Road
Pune - 411001

Commissioner
Pune Municipal Corporation
3rd Floor, Main Building
Shivaji Nagar, Pune-411005

Commissioner
Pune Metropolitan Region Development Authority
New Administrative Building
Near Akurdi Railway Station, Akurdi
Pune-411044

s/cls on 31/01/25

ILLEGAL CONSTRUCTION OF BUILDING IN RESTRICTED ZONE ALONGSIDE OF BOUNDARY WALL OF AF STN PUNE

Sir/ Madam,

1. Refer our letters of even reference dated 11 Jun 24, 05 Jul 24, 27 Sep 24, 29 Nov 24 and 27 Dec 24.

2. As per the Gazette Notification issued by GOI vide SRO 12 dated 14 Feb 2007, published on 03 Mar 2007 which restricts the use and enjoyment of land in the vicinity of Air Force Station, Pune from 100/900 meters, as applicable from the crest of outer parapet of Air Force Installations and the Bomb Dump [Weapon Storage Area (WSA)]. Accordingly, District Collector, Pune has issued necessary Public Notification on 09 Apr 2008 to enforce the same.

3. Construction of houses/ buildings and planting of trees are illegal within the restricted zone of **100 meters** from outer parapet of AF Stn Pune boundary wall as well as **900 meters** from **Bomb Dump [Weapon Storage Area (WSA)]** as per the public notice issued by District Collector, Pune on 09 Apr 2008 in pursuance of SRO 12 dated 14 Feb 2007 and GSR-751(E).

4. It is informed with great security concern that during routine security check, following irregularities and unauthorised / illegal constructions in the restricted zone of Air Force Station Pune are noticed :-

(a) Construction of a new house is almost completed and a family is residing in same house just in front of Wagholi Pocket 'A' at **Survey No. 301**. House owner has denied to provide his particulars. Other illegal buildings are being constructed near boundary wall of Air Force Station Pune (Wagholi Pocket–A) within restricted zone of 100 meters at **Survey No. 301 of Wagholi**.

(b) Illegal construction of new house near the entrance gate of Wagholi Pocket (at the same place where earlier a house was demolished by PMC) and the family is residing in the house within restricted zone of 100 meters at **Survey No. 301 of Wagholi**.

(c) Approx. **15-16 illegal Shops** have been constructed with iron sheets and mounted on boundary wall of Air Force (Wagholi Pocket– B) at **Khandve Nagar** contiguous to road at **Survey No. 121** of Lohegaon. Garbage is being dumped by local populace causing drain blockage and floods. Civil vehicles and Garbage carts are also being parked inside the land pocket. A temporary road has been constructed through the pocket by local populace.

(d) Many illegal shops have been constructed in the Air Force land (Wagholi Pocket 'C') at **Survey No. 362 (Old Gat No. 2339 & New Gat No. 1353) and Survey No. 289 (pt) (old Gat No. 2340 & New Gat No. 1354/2)** at Vill- Wagholi, Tal – Haveli, Pune. Garbage is being dumped in this land by local public.

(e) Approx 10-12 illegal shops have been constructed near **Lohegaon Bus Stand** on footpath of Air Force - Lohegaon village road contiguous to boundary wall of Vayu Sainik Nagar near Lohegaon Police Station at **Survey No. 270 & 271**.

(f) Construction of a building is under progress adjacent to boundary wall near **Jakat Nakka corner** and many other illegal houses/ buildings have come up/ under construction behind Officer's Married Quarters area at **Khese Park** in **Survey no. 253, 256, 258 & 262.**

(g) Approx 10-12 shops exist along the boundary wall at left side of pocket road towards market at **survey No. 191 A** in **Nagpur Chawl Pocket.** A morcha type structure is also constructed along with boundary wall. Some additional parts of houses are found overlapping over boundary wall.

(h) Construction of a cricket ground is almost completed and cricket matches started playing in same ground just behind of perimeter wall near old SRE Radar building at **Survey No. 162.**

(j) A tin type shed has been constructed in civil area apprx. 100 meter from boundary wall between Tango -09 and Tango – 10 at **Survey No. 130**. A motor garage has been started in same tin shed.

(k) Ground levelling work is under progress outside the perimeter at **Survey No. 137** which is in very close vicinity of Tango -15 and Tango -16 watch tower of this Station.

5. In view of the above, it is requested to issue necessary order for removal/ demolition of such constructions and to stop dumping garbage, parking vehicles near /inside Air Force land at the earliest.

6. An early action in this regard is highly solicited.

Yours sincerely,

OIC Land Management Cell

NOTARY MAHENDRA ARVIND NAWGARE DIST. PUNE (MAH.) Reg. No. 15402 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

433

Copy to:

Dy Commissioner
Encroachment Department
Pune Municipal Corporation
Shivaji Nagar, Pune-411005

Dy Commissioner
Encroachment Department
Pune Metropolitan Region
Development Authority
Near Akurdi Railway Station
Akurdi, Pune-411044

Asst. Municipal Commissioner
Regional Office
Nagar Road Ward Office
Sy No. 30, 7 Nagar Road Ramwadi
Wadgaon Sheri, Pune-411014

Pune Municipal Corporation
(Building Department Zone – 1)
Shivaji Nagar, Pune-411005

Pune Municipal Corporation
(Building Department Zone – 4)
Shivaji Nagar, Pune-411005

Asst Commissioner, PMC
Yerwada Kalash Ward Office
Yerwada, Pune-411006

CE Roads
Pune Municipal Corporation
Main Building
Shivaji Nagar, Pune-411005

For necessary action, please.

Internal Copy to:

Stn Sec Offr	Wrt your letter No. 2W/461/6/Sec (BM)) dated 24 Jan 25. It is requested to take necessary action to file FIR against the offenders at the earliest.
SWO	Wrt 2W/461/6/Sec (BM) dated 24 Jan 25. It is requested to take necessary action to clear vegetation and pruning of tree branches overlapping boundary wall in the affected area.

NOTARY
MAHENDRA ARVIND KANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029
GOVERNMENT OF INDIA

BLANK

Sugandh B. Deshmukh
ADVOCATE HIGH COURT MUMBAI
MAH/1442/2000
(deshmukh.com@gmail.com) (Mob. 9833410511)

(BY HAND/ SPEED POST/ R.P.A.D./E-MAIL)

16.08. 2025

To

Yashcon Urban Development LLP Ltd.
Through its partners
1] Punit Shripal Oswal,
2] Pradeep Harishchandra Oswal
3] Nilesh Ishwarchand Laddad,
Having address at Survey No.62/ 2B/ 4,
Indranil Godown Nos. 8 and 9,
Satara Road, Pune 411009

Sub: No Objection Certificate (NOC) from the Ministry of Defence dated 17.07.2019.

Sir,

Under the instructions of our client M/s. Venkatesh Landmark a partnership firm through Rahul Kondiba Satav, we hereby serve upon you the following notice.

Our client states that two Public Interest Litigations No.77 of 2025 and Public Interest Litigation No.78 of 2025 were filed before the Honourable Bombay High Court in respect of NOC issued by the Ministery of Defence dated 16.07.2019. The said NOC was issued in favour of our client M/s. Venkatesh Landmark a partnership firm through Rahul Kondiba Satav in respect of plot Survey Nos.214/1/1 and 214/1/4 situated at Village – Lohgaon, Taluka – Haveli, District – Pune. The said NOC was issued by Group Captain Operation ETS for construction of buildings in the name of Rahul Koliba Satav Venkatesh Oxy Group.

That as per the said NOC, our client has already carried out construction of the buildings and has received occupancy certificate. From the averments made in Public Interest Litigation Nos.77 and Public Interest Litigation No. 78 of 2025 for the first time our client came to know and from the said averment it appears that you viz.; Yashcon Urban Development LLP Ltd. through partners has used said NOC dated 17.07.2019 for construction of buildings constructed by you and at the time of the sanction of the buildings of Yashcon Urban Development LLP Ltd.

P.T.O.

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That before using the said NOC, you have not taken NOC from our client neither you have informed to our client before using the said NOC dated 17.07.2019 for sanctioning your building plans.

Our client has never permitted you to use the said NOC dated 17.07.2019, neither you have informed our client regarding the use of the said NOC by you which was issued in favor of Rahul Kondiba Satav.

It is to be noted that if any legal implications or the legal proceeding is filed in respect of the said NOC used by you at the time of the sanction of your buildings then you will be solely responsible for the said use of NOC and our client is not concerned in respect of any proceeding initiated for use of NOC by you. Our client states that you will be liable for the cause and consequences, if any action is taken by any authority or any Court.

Our client will also bring to the notice of Pune Municipal Corporation about these facts that our client has never given permission to use NOC dated 17.07.2019 and you have not taken any permission from our client to use said NOC dated 17.07.2019.

Thanking you.

Yours faithfully,

(Advocate)

SUGANDH B. DESHMUKH
ADVOCATE
BOMBAY
HIGH
COURT

NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15422
EXPIRY DATE
09/10/2029
GOVERNMENT OF INDIA

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436

1218

Mumbai GPO (400001)
SP EM804451[illegible]IN, IVR No:18002666868
18/08/2025 18:24:04. Counter No.4
To: YASHIKA URKAN DEV
Parvati S.O, MAHARASHTRA - 411009
From: SUGANDH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451395IN, IVR No:18002666868
18/08/2025 18:24:43. Counter No.4
To: PRADEEP B OSWAL
Parvati S.O, MAHARASHTRA - 411009
From: SUGANDH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451400IN, IVR No:18002666868
18/08/2025 18:25:14. Counter No.4
To: NILESH I LANDAI
Parvati S.O, MAHARASHTRA - 411009
From: SUGANDH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451413IN, IVR No:18002666868
18/08/2025 18:25:49. Counter No.4
To: PUNIT KRRIPAL O
Parvati S.O, MAHARASHTRA - 411009
From: SUGANDH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Booking Ref.ID: 2435000118MM25MH159
No of Articles: 8
Total Base Tariff: 280
Total CGST: 25 Total SGST: 25

Net Amount: 330
Track @ www.indiapost.gov.in

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15[illegible]
EXPIRY [illegible]
GOVERNMENT OF INDIA

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437

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Mumbai GPO (400001)
SP EM804451387IN, IVR No:18002666868
18/08/2025 18:24:04. Counter No.4
To: YASHCON URBAN DEV
Parvati S.O, MAHARASHTRA - 411009
From: SUGANDH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451395IN, IVR No:18002666868
18/08/2025 18:24:43. Counter No.4
To: PRADEEP B OSWAL
Parvati S.O, MAHARASHTRA - 411009
From: SUGANDH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451400IN, IVR No:18002666868
18/08/2025 18:25:14. Counter No.4
To: NILESH I LANDAD
Parvati S.O, MAHARASHTRA - 411009
From: SUGANDH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451413IN, IVR No:18002666868
18/08/2025 18:25:49. Counter No.4
To: PUNIT SHRIPAL O
Parvati S.O, MAHARASHTRA - 411009
From: SUGANDH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Booking Ref.No: 2435000118082538152
No of Articles: 8
Total Base Tariff: 280
Total CGST: 25 Total SGST: 25

Net Amount: 330
Track @ www.indiapost.gov.in

eshmukh
JRT MUMBAI
)00
(Mob. 9833410511)

ST/ R.P.A.D./E-MAIL)

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client M/s. Venkate
ba Satav, we hereby

Interest Litigations
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4/1/1 and 214/1/4 sit
Pune. The said NOC
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Litigation No. 78 of 2025 for the first time our client can
from the said averment it appears that you viz.; Y
Development LLP Ltd. through partners has used sai
17.07.2019 for construction of buildings constructed by you
of the sanction of the buildings of Yashcon Urban Developm

NOTARY
GOVERNMENT OF INDIA

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Sugandh B. Deshmukh
ADVOCATE HIGH COURT MUMBAI
MAH/1442/2000
(deshmukh.com@gmail.com) (Mob. 9833410511)

(438) Annx-A8/8(11) (14) (9-2)

(BY HAND/ SPEED POST/ R.P.A.D./E-MAIL)

16.08.2025

To

1] Pune Municipal Corporation,
1st floor, Main Building,
Pune Municipal Corporation,
Shivaji Nagar, Pune 411005

2] City Engineer,
1st floor, Main Building,
Pune Municipal Corporation,
Shivaji Nagar, Pune 411005

3] Executive Engineer,
1st floor, Main Building,
Pune Municipal Corporation,
Shivaji Nagar, Pune 411005

Sub: NOC, dated 17.07.2019 issued by the Ministry of Defence.

Sir,

Under the instructions of our client M/s. Venkatesh Landmark, we hereby serve upon you with the following notice.

Recently our client came to know after receipt of copies of Public Interest Litigation No.77 of 2025 and Public Interest Litigation No.78 of 2025 and from the averments made in the said Public Interest Litigation's that NOC dated 17.07.2019 which was issued in favor of partner of our clinet viz.;. Rahul Kondiba Satav was used by Yashcon Urban Development LLP through its partner viz.; Punit, Oswal, Pradeep Oswal and Nilesh Laddad at the time of sanctioning of their building plans on the Survey No.214/1/1 and 214/1/4 situated at village Lohgaon, Taluka Haveli District, Pune.

Our client has brought to the notice of Yashcon Urban Development LLP that they have not taken any permission of our client or they have not given any information / intimation to our client before using the said NOC to sanction their plans.

P.T.O.

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-2-

Our client is also bringing to your notice that our client has never given any permission, neither NOC, to Yashcon Urban Development LLP to use said NOC which was issued in favour of Rahul Kondiba Satav dated 17.07.2019.

Our client has also pointed out to Yashcon Urban Development LLP that our client will not responsible for any proceeding initiated against Yashcon Urban Development LLP for use NOC dated 17.07.2019 and our client will not be liable for any cause and consequences if any proceeding is initiated on the ground that they have not taken permission of our client for use of the NOC.

This is for your kind information.

Thanking you

Yours faithfully,

(Advocate)

SUGANDH B. DESHMUKH
ADVOCATE
BOMBAY
HIGH
COURT

NOTARY
GOVERNMENT OF INDIA

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MC

Mumbai GPO (400001)
SP EM804451356IN, IVR No:18002666868
18/08/2025 18:21:07, Counter No.4
To: PUNE MUNICIPAL CORPORATION
Shivajinagar, MAHARASHTRA - 411005
From: SUSANNH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:At www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451360IN, IVR No:18002666868
18/08/2025 18:21:47, Counter No.4
To: CITY ENGINEER
Shivajinagar, MAHARASHTRA - 411005
From: SUSANNH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:At www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451373IN, IVR No:18002666868
18/08/2025 18:22:59, Counter No.4
To: EXECUTIVE ENGINEER
Shivajinagar, MAHARASHTRA - 411005
From: SUSANNH R DESHMUKH-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:At www.indiapost.gov.in

Deshmul
COURT MUMBAI
2/2000
om) (Mob. 9833

POST/ R.P.A.D/E-M

Sub: NOC, dated 17.07.2019 issued by the

Sir,

Under the instructions of our client M/s. Ve
hereby serve upon you with the following notice.

Recently our client came to know after rece
Interest Litigation No.77 of 2025 and Public Intere
2025 and from the averments made in the said Pub
that NOC dated 17.07.2019 which was issued in f
clinet viz.;. Rahul Kondiba Satav was used by Yashc
LLP through its partner viz.; Punit, Oswal, Prade
Laddad at the time of sanctioning of their building
No.214/1/1 and 214/1/4 situated at village Lohgaon,
Pune.

Our client has brought to the

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Mumbai GPO (400001)
SP EM804451356IN, IVR No:18002666868
18/08/2025 18:21:07. Counter No.1
To: PUNE MUNICIPAL CORPORATION
Shivajinagar, MAHARASHTRA - 411005
From: SUSANNE R DESOUZA-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451360IN, IVR No:18002666868
18/08/2025 18:21:47. Counter No.4
To: CITY ENGINEER
Shivajinagar, MAHARASHTRA - 411005
From: SUSANNE R DESOUZA-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

Mumbai GPO (400001)
SP EM804451373IN, IVR No:18002666868
18/08/2025 18:22:59. Counter No.4
To: EXECUTIVE ENGINEER
Shivajinagar, MAHARASHTRA - 411005
From: SUSANNE R DESOUZA-400001
Base Amt: 35.00,
Wt:20(Actual)gms
P.Mode:Cash,

POD:No www.indiapost.gov.in

NOTARY
ARVIND NANGARE
DIST PUNE (MAH.)
Reg. No. 154
EXPIRY DATE
09/10/2023
GOVERNMENT OF INDIA

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442

Annexure-A9

Phone No: 020-26680864
e-mail: Suraksha-1@gov.in

2 Wing, AF (Security)
Air Force Station Lohegaon, Pune

2W/472/1/Sec dt 25 Sep 25

The Manager,
OXY Beaumonde Apartments,
Airport Exit Road, Viman Nagar, Pune.

INTIMATION REGARDING DRONE INTRUSION AND SECURITY ADVISORY

Sir,

1. A serious incident of drone intrusion inside the technical area of Air Force Station, Lohegaon, was reported on 22 Sep 25. Investigation by the Station Security Section and Civil Police revealed that the drone was operated from your apartment premises. Accordingly, a police complaint has been lodged at Police Station Vimantal.

2. You are aware that the entire area surrounding the Air Force Station falls under a "No Drone Zone" as per Drone Rules, 2021 (G.S.R. 589(E), Gazette of India dated 25 Aug 2021). Operation of drones in this zone is strictly prohibited without prior authorization from competent Government authorities. It is therefore directed that all residents of your apartment complex be informed immediately about these restrictions.

3. You are requested to take the following measures at the earliest:

3.1 **Awareness and Compliance**

3.1.1 Install clear and permanent awareness display boards at prominent locations in the apartment premises, highlighting that drone operations are prohibited in this area.

3.1.2 If required, obtain a written undertaking from apartment residents affirming compliance with drone restrictions.

3.2 **Reference to Past Incident.** It may be recalled that during Operation Sindoor (09 May 25), an incident of unauthorized drone/recording activity was also reported from the same apartment complex. This recurrence highlights the urgent need for strict vigilance from your side.

3.3 **Vulnerability of Building.** The apartment is a high-rise structure overlooking the Air Force technical area, which makes it a potential observation point for movement of men and machinery inside the base. Such locations can be exploited by anti-national elements.

3.4 **Verification of Residents**

3.4.1 Maintain an updated record of all apartment residents with Aadhaar details. This database should be readily available with you and must be updated whenever there is any change of occupancy.

NOTARY PUNE GOVERNMENT

3.4.2 These details may be demanded by the Air Force during high alert conditions for verification of character and antecedents.

3.5 **Monitoring of Service Providers.** Any service providers (plumbers, electricians, contractors, etc.) working in isolated areas such as terraces or vantage points must be escorted by apartment representatives. This is to ensure that no unauthorized observation or photography of runway/technical area takes place.

3.6 **Structural Mitigation.** If feasible, a view cutter or barrier may be installed on the terrace facing the Station to restrict direct visibility into the Air Force premises.

4. In case of any unusual occurrence, suspicious activity, or unknown persons observed in the premises, the matter may immediately be reported to the Station Security Section Helpline at 020-26680864.

5. It is reiterated that the Station belongs to you as much as it belongs to the Nation. Its safety is directly linked to your safety, and ultimately, to the security of the country. As responsible citizens, you and your residents share equal responsibility in ensuring that no activity originating from your premises endangers the security of the Air Force Station.

6. You are directed to acknowledge receipt of this letter and confirm action taken on the above measures within a week.

(Vinay Umrao)
Wing Commander
Station Security Officer

NOTARY
MAHENDRA
ARVIND NANGARE
DIST. PUNE (MAH.)
Reg. No. 15402
EXPIRY DATE
09/10/2023
GOVERNMENT OF INDIA

444

1232

Phone No: 020-26680864
e-mail: Suraksha-1@gov.in

Wing, AF (Security)
Air Force Station Lohegaon, Pune

2W/472/1/Sec dt 25 Sep 25

The Deputy Commissioner of Police,
Zone IV, Pune

REQUEST FOR JOINT AWARENESS AND SECURITY MEASURES – DRONE INTRUSION INCIDENT NEAR AIR FORCE STATION LOHEGAON

1. This is to inform you that on 23 Sep 25, an unidentified quadcopter was found inside the technical area of Air Force Station Lohegaon, in close proximity to operational assets. Immediate security actions were taken by our reps and civil police staff of Vimantal Police Station and further investigation revealed that the drone originated from a nearby residential apartment located close to the Station perimeter wall.

2. As per Government notification, the area around Air Force Stations is a Red Zone / No Drone Zone, where operation of drones is strictly prohibited. Despite this, multiple incidents of drone movement and surveillance attempts have been observed in the past from high-rise buildings and nearby residential complexes overlooking the Station.

3. In view of the above, the following measures are requested for strengthening civil-military cooperation in the security domain:

3.1 A joint awareness drive may be conducted by Pune City Police in coordination with Station Security Section for residents living near the perimeter wall and those residing inside the declared Red Zone. This should include meetings, awareness boards, and circulation of police/IAF advisories.

3.2 A dedicated patrolling team of civil police may be detailed to cover sensitive stretches along the perimeter wall, especially those areas vulnerable to drone flying, photography, or suspicious gatherings.

3.3 Verification of character and antecedents of all personnel residing in close proximity to the perimeter wall must be ensured by the respective Police Stations under Zone IV jurisdiction, with periodic updates to prevent any misuse of vantage points by anti-national elements.

3.4 Sharing of timely intelligence and security-related inputs between Pune City Police and the Station Security Section is essential to avoid potential major threats to the Station.

4. The security of Air Force Station Lohegaon is directly linked to the safety of the residents of Pune and to the nation's strategic defence preparedness. We therefore request your kind support and necessary directions to initiate the above measures at the earliest.

(Vinay Umrao)
Wing Commander
Station Security Officer

NOTARY * INDIA * GOVERNMENT OF

Office of the Deputy Commissioner of Police Zone-4, Pune City, Chandannagar
RECEIVED ON 30/09/2025

Received.
Pradeshi
30/9/25
Name - Santosh Pradeshi
9960343633

445

1233

file copy

Tele: 020-26680864

Air Force Station
Lohegaon,
Pune- 411032

2W/463/2/Sec (BM) dt 24 Sep 25

SHO
PS Vimantal
Pune

REPORTING OF A CASE OF UNIDENTIFIED QUADCOPTER FOUND LYING INSIDE CAMPUS OF AF STATION PUNE

Sir,

1. It is intimated that this base is scattered in various pockets where most valuable assets of national security concerned are housed. Any breach in security of the base may endanger national security. Hence, drone operations in the vicinity of the Station are restricted according to provisions of Drone Rules, 2021 (G.S.R 589), Gazetted of India, 25 Aug 21) which classify airspace into Green/ Yellow/ Red zones. Red Zones include areas notified by the Central Government and temporary red zones may be declared by law enforcement (Section 22).

2. At 0930 Hrs on 23 Sep 25, a telephone message was received at Security Section of this base regarding a fallen drone near STO Office, Old HQ Building of 20 Sqn c/o this base. As a result of preliminary investigation, it is revealed that a drone as a toy/ hobby-grade foldable quadcopter resembling the Eachine E58 or its rebranded clones is found unattended lying at the said location. The said drone was being operated by Master Karrav Sharma S/O Mr Ravi Kiran Sharma resident of # B-003, Oxy Beaumonde, Vimannagar, Pune (MH).

3. Since Master Kairrav is a minor (11 Yrs), he can not be made an accused in the FIR/ complaint. The Juvenile Justice (Care and Protection of Children) Act, 2015 provides that minors and dealt with under the Juvenile Justice Board, not regular criminal procedure.

4. In view of the above, it is requested that a complaint against parents/ guardians (Mr Ravi Kiran Sharma and Mrs. Priyanka Sharma) of Master Kairrav may please be lodged as per the provisions of concerned law.

5. Your co-operation in this regard will be highly solicited.

NOTARY MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Reg. No. 15402 EXPIRY DATE GOVERNMENT OF INDIA

(VK Singh)
Warrant Officer
Assistance Security Officer

24/9/2025

1234

446

Tele: 26699542/7262

Air Force Station
Lohegaon
Pune – 411 032

2W/C 464/3/Sec

09 May 25

SHO
Police Stn Vimantal
Pune

LODGING OF FIR: PHOTOGRAPHY OF PROHIBITED AREA

1. It is intimated that on 09 May 25 at about 1300 hrs the under mentioned personnel were observed by on-duty Air Force guards to take photographs/ video of air crafts in the close proximity of this station (from outside) and civil airport. Further individuals were caught from roof of high rise building named Oxyrich. Details are as follows:

Name:	:	Amol Styavan Lokhande
Age:		37 yrs
Father's Name	:	Shri Styavan Lokhande
Religion	:	Hindu
Address	:	Plot no. 94, Ekta housing society Yerwada, Pune (411006)

Name:	:	Umesh Narayan Burge
Age:		41 yrs
Father's Name	:	Narayan Burge
Religion	:	Hindu
Address	:	Ward no. 3/A, H No. 134 Ganesh nagar Yerwada, Pune (411006)

2. In the prevailing security scenario of the nation, it is obligatory to establish the credentials and motive of individual to record movements of aircraft in order to negate probability of their involvement in anti-national activities. Both individuals are handed over to your PS, along with smart phones for further necessary action at your end. It is also requested to lodge a FIR on the incident under appropriate section of IPC and IOS Act 1923. Copy of FIR may please be handed over to the representative of this station. The result of your investigation may also be forwarded to this station for further necessary action at our end and onward submission to higher Air Force authorities.

3. Your cooperation in this regard will be highly solicited.

(Lokender Singh)
Warrant Officer
Asst Security Officer

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Annexure-A9

Re: Notification of Project Handed over to Society – Oxy Beaumonde Co-op Housing Society, Vimannagar Lohegaon

2 emails

ARUNDHATI MURLIDHAR KURTADIKAR < sky-landtwo@gov.in >
Wed, 05 Nov 2025 12:44:50 PM +0530

To "Rahul Satav"<rahul.satav@oxybuildcorp.in>

Sir,

Since the case is subjudice wrt NOC granted to your project by IAF at Hon'ble NGT(WZ) Pune, handing over of project to RWA could not exempted your acts/works or construction of building by violating the norms and laws of land.

Hence, this station will submit the reply before a competent court.

Rgds.

AF Legal Cell Pune

---- On Wed, 29 Oct 2025 11:52:08 +0530 **Rahul Satav** <rahul.satav@oxybuildcorp.in> wrote ---

NOTARY ★ INDIA ★ GOVERNMENT OF

Respected Sir/Madam,

We, **Venkatesh Landmark**, the Developer of the project Oxy Beaumonde Co-op Housing Society, situated at S. No. 214/1/1 & 214/1/4, Behind Symbiosis Law School, Vimannagar, Lohegaon Pune 411014, wish to inform you that the said project has been **formally handed over to the Oxy Beaumonde Co-op Housing Society**, as the **Conveyance Deed registered via doc no.: TGD-9127-2025 dated 13/08/2025 has been executed in their favour**.

Henceforth, we request you to kindly **address all future correspondence and communications** related to the project directly to the Society at the following contact details:

Email: oxybeaumondesociety@gmail.com
Contact Number: 7767004435 - Santosh Pardeshi

We appreciate your cooperation and understanding in this regard.

Thank you for your continued support.

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With Regards,

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Rahul Satav
Director

Email Id : rahul.satav@oxybuildcorp.in
Mobile No : 9960744407

Oxy Beaumonde : 214/1/1 ,214/1/4 Lohegaon (Vimannagar) Behind Symbiosis Law School, Airport Exit Road, Tal-Haveli, Dist.-Pune 411014

< rahul.satav@oxybuildcorp.in >
Wed, 29 Oct 2025 12:13:06 PM +0530

To "niyantran-2"<niyantran-2@gov.in>,"sky-landtwo"<sky-landtwo@gov.in>,"skyw-hite"<skyw-hite@gov.in>

Tags Not in Contacts

NOTARY GOVERNMENT OF

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Director
OXY BUILDCORP
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Oxy Beaumonde : 214/1/1 ,214/1/4 Lohegaon (Vimannagar) Behind Symbiosis Law School, Airport Exit Road, Tal-Haveli, Dist.-Pune 411014

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND NAWGARE
DIST. PUNE (MAH.)
Reg. No. 15472
EXPIRY DATE 09/10/2029

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Air Commodore Satbir Singh Rai VM
एयर कोमोडोर सतबीर सिंह राए वि एम
Air Officer Commanding
एयर कमान अधिकारी
Tele / Fax : 020-26687730 (O)

Air Force Station,
Pune - 411 032
Maharashtra

२ विंग

2W/2271/158/Lgl (BM-II)

10 Mar 26

The Commissioner,
PMC, Pune

1. It is submitted that NOC for construction of building at Sr. No. 214/1/1 & 214/1/4, Vill- Lohegaon, Pune was issued to M/s Venkatesh Landmark for construction for the height of **615.178m AMSL as per the coordinates mentioned in para 2 (e) of NOC dated** 17 Jul 19. However, on 15 Oct 25 a physical survey was carried out by reps of this station in the presence of PMC (JE) and both builders (M/s. Venkatesh Landmark and M/s. Yashcon Urban Development LLP Horizon Developers), it is found that,

1.1. The Co-ordinates of the plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) are covering approx. half of the public road and also falls within 100M restricted zone as per WODA vide SRO-12 read with latest drone survey conducted as per the Hon'ble Bombay High Court order in PIL 77/06. **Copy of the drone survey related to this area is annexed herewith for your ready reference**.

1.2. Building Branch Zone-4 (PMC staff) have accepted the incorrect Site Elevation Certificate issued by Survey of India (SOI) on basis of false Co-ordinates of the plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) submitted by Oxy Beaumonde C/o M/s. Venkatesh Landmark.

1.3. Subsequently Building Branch Zone-4 (PMC staff) has issued CC with site plan sanction for construction of various towers/ buildings on the 12M portion of existing PMC/ PWD road in front of said project without prior checking and ground visit.

1.4. The letter addressed to PMC by the Stn Authority vide letter dtd 20 Oct 23 wrt violation of 100M restriction by Oxy Beaumonde was ignored and the Commencement Certificate of M/s. Oxy Beaumonde C/o M/s. Venkatesh Landmark was revised and also issued with the Plinth Level Certificate and Part Occupancy Certificate by the Building Branch Zone-4 (PMC staff) of the said project without checking and ground visit.

1.5. **The back site tower number "D" and "E"** of Oxy Beaumonde C/o M/s. Venkatesh Landmark were protruding beyond the co-ordinates (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019, which violates para 2(e) of ibid NOC and WODA.

1.6. Further, it is intimated that the applicant (i.e. Oxy Beaumonde C/o M/s. Venkatesh Landmark) had rendered an undertaking vide Appendix D1 that "No extension or structure permanent or temporary (e.g. Cranes,

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DIST. PUNE
Reg. No.
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Antennas, mumtee, Lighting Arresters, Lift machine room, overhead water tank, cooling towers, signs, any attachment of fixures of any kind) shall be permitted above the cleared height.".

1.7. In addition, the said builder (M/s. Venkatesh Landmark) also has enlarged the scope of the project to construct certain other infrastructure, which violates the **"100 meters from the outer periphery boundary wall"** stipulation of Works of Defence Act.

1.8. Building Branch Zone-4 (PMC staff), without obtaining the mandatory NOC from AF Station Pune, issued the CC to builder (Yashcon) and Completion Certificate/ Occupancy Certificate was also issued after expire of NOC issued to Mr. Rahul Kondiba Satav. The same was affirmed by Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav through Email dated 11 Sep 25 and affidavit dated 19 Sep 25 with other documents and photographs. Hence, the construction made by M/s Yashcon Urban Development LLP is illegal.

2. Moreover, it is also intimated that, M/s. Yashcon Urban Development LLP Horizon Developers at Sy No. 214/1/4 at Vill- Lohegaon, Pune withdrew their NOC proposal due to restriction of height upto 604.585m AMSL for construction of building vide Air HQ letter No. Air HQ/S 17726/4/1/ATS (PC-MMMCXXVII) dtd 10 Mar 21, which was less than 615.178m AMSL cleared for M/s Venkatesh Landmark for NOC dated 17 Jul 19.

2.1. M/s. Yashcon Urban Development has constructed their property upto the height of 620m (Approx) AMSL.

2.2. M/s. Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav has informed to this Station that, the NOC was misused by M/s. Yashcon Development without his knowledge and consent. M/s. Yashcon Urban Development withdrew their NOC proposal vide Air HQs letter dtd 10 Mar 21, with malafide intention and bad motive.

2.3. Therefore, buildings of M/s. Yashcon Development are illegal and hazardous for air defence systems of this base due to their construction upto the height of approx. 620m AMSL with rooftop amenities like swimming pool, picnic space and community clubhouse, which violates the mandatory condition of GSR.

3. During operation Sindoor in May 25, one person was found video graphing the loading of weapons with aircraft near fighter sqn and same was caught by vigilant on duty air warrior guard of this base. The FIR of the incident/ act was lodged with PS Vimantal for the safety of National Interest. Moreover, two incidents of drone intrusion were also stopped by vigilant on duty air warrior guard of this base, wherein after investigation by Civil police and Intelligence agencies it was revealed that, each drone was operated from the top of the building of M/s. Yashcon Development and Oxy Beaumonde C/o M/s. Venkatesh Landmark.

4. It is further submitted that to avoid any future complication and legal action against the illegal construction/ project Proponent, Mr. Rahul Kondiba Satav proprietor of Oxy Beaumonde C/o M/s. Venkatesh Landmark with a malafide intention and motive has sent an email to AOC, 2 Wg dtd 29 Oct 25 to this effect that "the said project has been formally handed over to the Oxy Beaumonde Co-op Housing Society, as the Conveyance Deed registered via doc no.: TGD-9127-2025 dated 13/08/2025 has been executed in their favour". Subsequently, this station has replied vide email dtd 05 Nov 25 that,

"By handing over of project to RWA could not exempt your acts/works or construction of building by violating the norms and laws of land".

5. In view of the observations brought out in para 1.8, you are requested to take necessary action against issuance of completion /Occupancy Certificate after expiry of NOC to the builder by the Building branch Zone-4 office and to demolish the illegal construction made by both builders without valid NOC from IAF Stn Pune for the safety of Local Flying Area and safety and security of this defence installation and effectiveness of sophisticated air defence systems and update this station regarding the action taken.

With warm regards,

Annexure : As stated.

KEY TO LEGENDS:	
POINT R1 TO R8 (Red colour marking)	NOC issued to Oxy Beaumonde C/o M/s. Venkatesh Landmark at Sr. No. 214/1/1 & 214/1/4, Vill- Lohegaon, Pune by IAF for construction of buildings upto the height of **615.178m AMSL as per the coordinates** (R1 TO R8) **mentioned in para 2 (e) of NOC dated** 17 Jul 19.
AREA 1 **(White colour marking)**	1. Oxy Beaumonde C/o M/s. Venkatesh Landmark has violate SRO 12 notification in accordance with WODA. The Co-ordinates of the Oxy Beaumonde's plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) are covering approx. half of the public road (12 meters) and also falls within 100M restricted zone as per WODA vide SRO-12 read with latest drone survey conducted as per the Hon'ble Bombay High Court order in PIL 77/06. 2. Herein, Oxy Beaumonde C/o M/s. Venkatesh Landmark has submitted false Co-ordinates of his Plot's Pillar No 1 and 8 to obtaining Site Elevation Certificate from SOI and further obtained the **Appendix F** (nearest point of construction site from the outer parapet wall of IAF Stn Pune) from PMC. Wherein, PMC Building Branch Zone-4 (PMC staff) has issued **Appendix-F**, *CC, Plinth* Level Certificate, Completion Certificate and Occupancy Certificate without physical checking and site visit of the said builder and ignoring the objection raised by Land Management Cell of AF Stn Pune vide letter dtd 20 Oct 23 per WODA vide SRO-12.
AREA 2 **(White colour marking)**	1. Oxy Beaumonde C/o M/s. Venkatesh Landmark has violated the conditions of NOC for constructing the buildings more than permissible height of **615.178m AMSL within the coordinates mentioned in para 2 (e) of NOC dated** 17 Jul 19 and also construct tower D and E, beyond the co-ordinates (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019. 2. **The back site tower number "D" and "E"** of Oxy Beaumonde C/o M/s. Venkatesh Landmark were protruding beyond the co-ordinates (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019.
AREA 3 **(White colour marking)** **Read with Point No Y1 to Y4.**	1. M/s. Yashcon Urban Development LLP Horizon Developers at Sy No. 214/1/4 at Vill- Lohegaon, Pune withdrew their NOC proposal due to restriction of height upto 604.585m AMSL for construction of building vide Air HQ letter No. Air HQ/S 17726/4/1/ATS (PC-MMMCXXVII) dtd 10 Mar 21. **Refers Point No Y1 to Y4 with yellow colour marking.** 2. Herein, M/s. Yashcon Urban Development LLP Horizon Developers has submitted copy of NOC dated 17 Jul 19 issued to Oxy Beaumonde C/o M/s. Venkatesh Landmark for construction of buildings upto the height of **615.178m AMSL as per the coordinates** (R1 TO R8). 3. M/s. Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav has informed to this Station through Email dated 11 Sep 25 and affidavit dated 19 Sep 25 with other documents and photographs that, the NOC dated 17 Jul 19 was misused by M/s. Yashcon Development without his knowledge and consent. 4. Without obtaining the mandatory NOC from AF Station Pune, Building Branch Zone-4 (PMC staff) has issued the CC to builder (Yashcon) and Completion Certificate/ Occupancy Certificate was also issued after expire of NOC issued to Mr. Rahul Kondiba Satav. 5. Buildings of M/s. Yashcon Development are illegal and hazardous for air defence systems of this base due to their construction upto the height of approx. 620m AMSL with rooftop amenities like swimming pool, picnic space and community clubhouse, which violates the mandatory condition of GSR.

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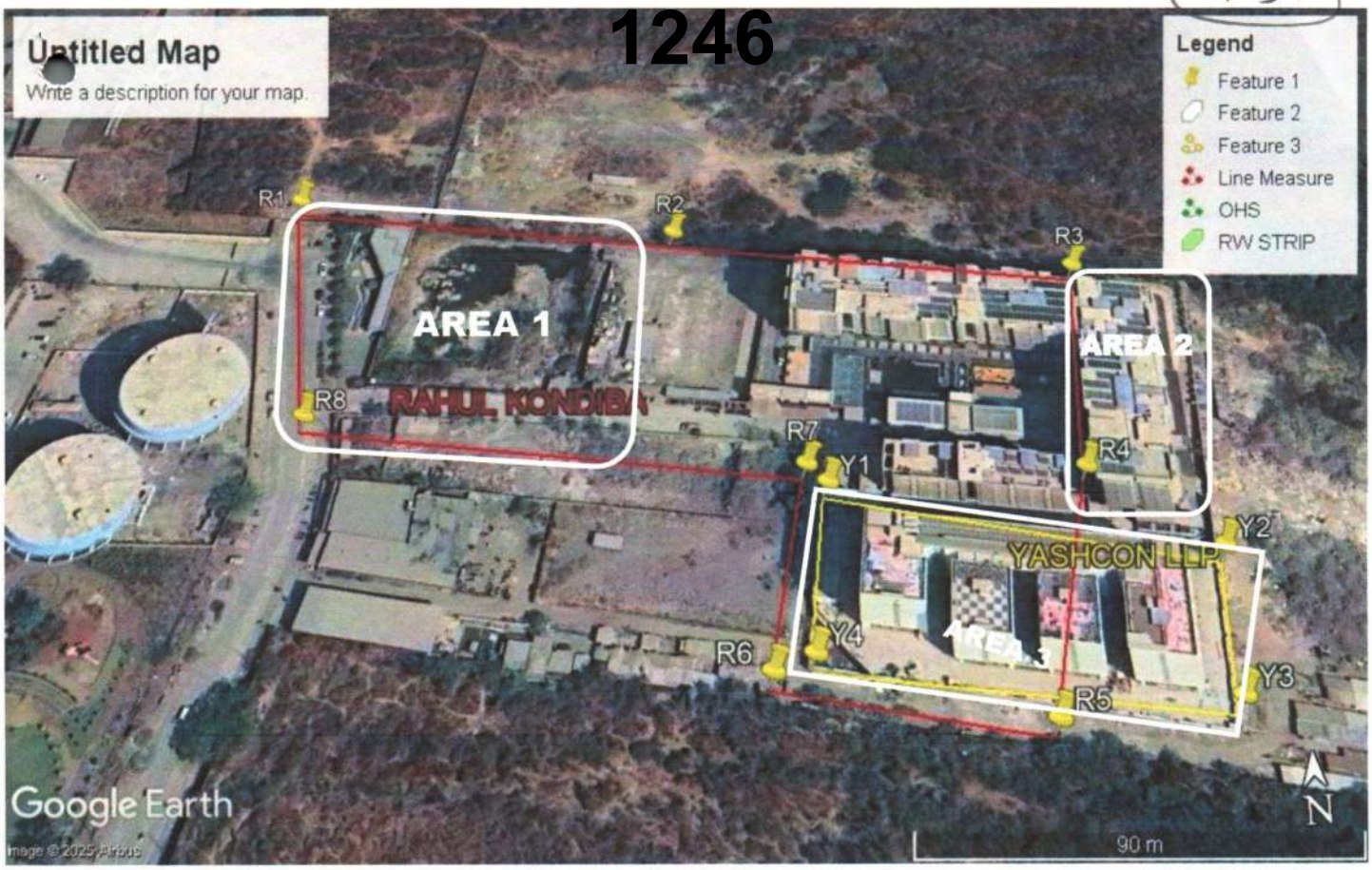

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DRONE SURVEY WRT AF STN PUNE WITHIN 100M

KEY TO LEGENDS:	
RED COLOUR MARKING	Outer parapet wall of AF Stn Pune for 100M restricted zone as per WODA vide SRO-12 read with latest drone survey conducted as per the Hon'ble Bombay High Court order in PIL 77/06.
BLUE COLOUR MARKING	100M restricted zone as per WODA vide SRO-12 read with latest drone survey conducted as per the Hon'ble Bombay High Court order in PIL 77/06.
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AREA 2 **(White colour marking)**	1. Oxy Beaumonde C/o M/s. Venkatesh Landmark has violated the conditions of NOC for constructing the buildings more than permissible height of **615.178m AMSL within the coordinates mentioned in para 2 (e) of NOC dated** 17 Jul 19 and also construct tower D and E, beyond the co-ordinates (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019. 2. **The back site tower number "D" and "E"** of Oxy Beaumonde C/o M/s. Venkatesh Landmark were protruding beyond the co-ordinates (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019.
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DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE 09/10/2029

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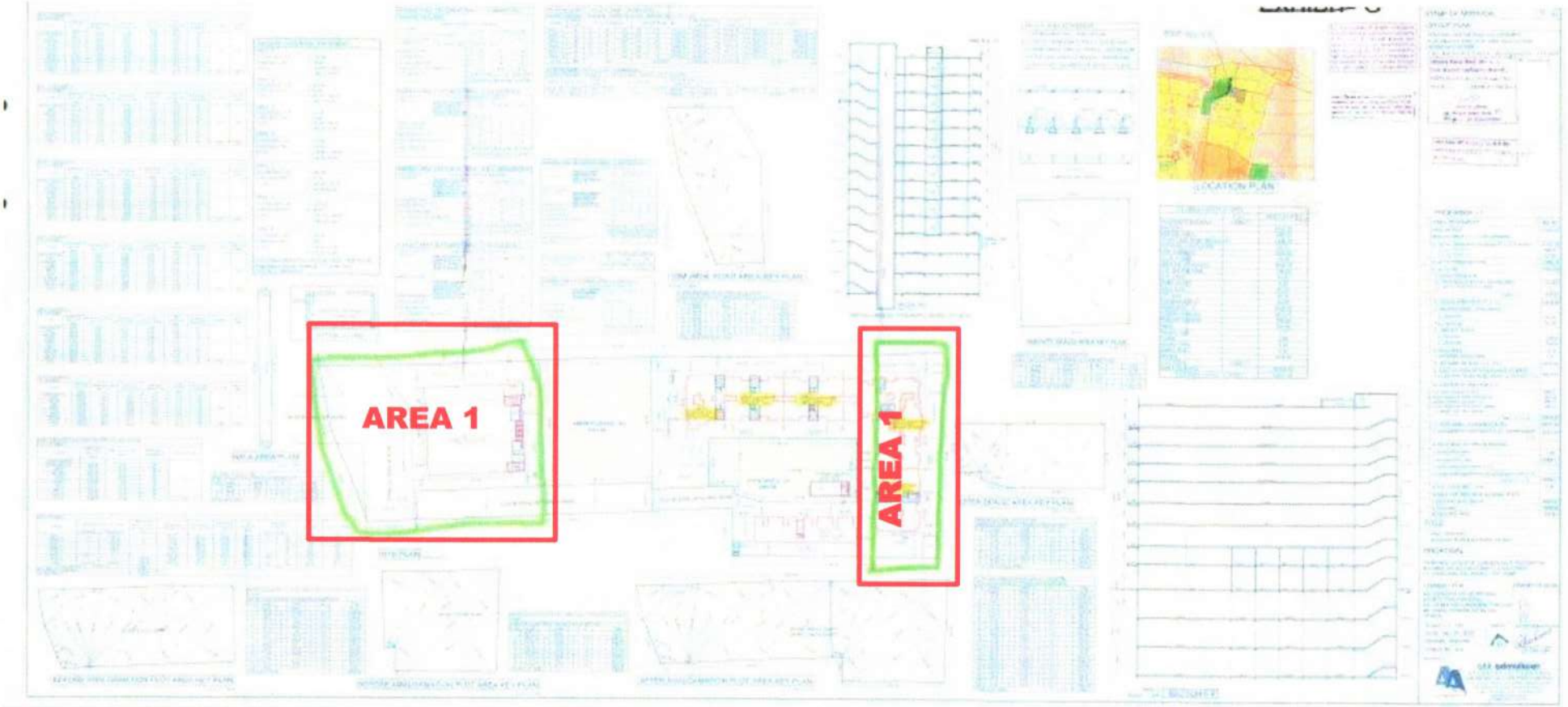
LAYOUT PLAN DULY APPROVED BY PMC FOR OXY BEAUMONDE C/O M/S. VENKATESH LANDMARK AT SR. NO. 214/1/1 & 214/1/4, VILL- LOHEGAON, PUNE



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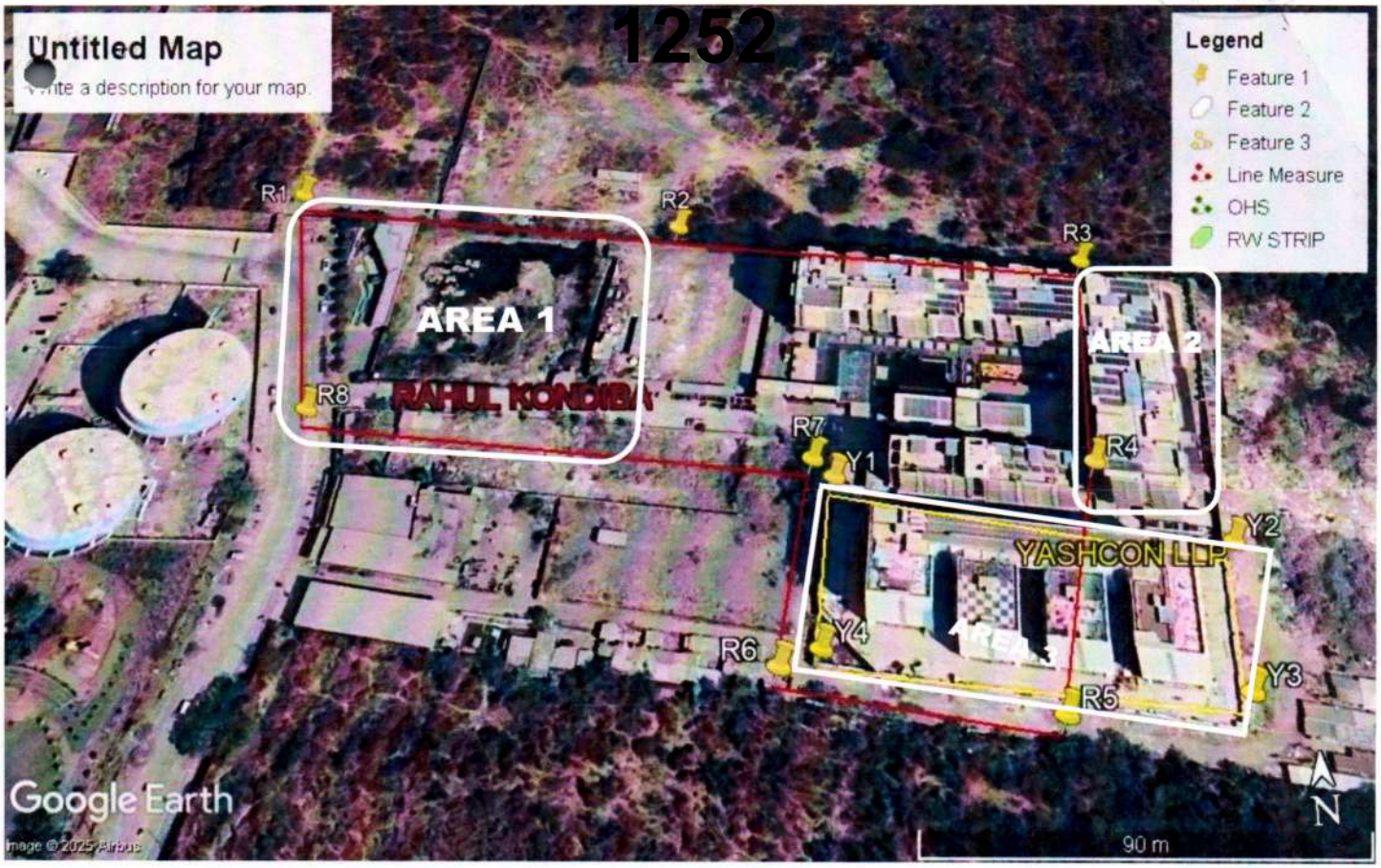

KEY TO LEGENDS:	
POINT R1 TO R8 (Red colour marking)	NOC issued to Oxy Beaumonde C/o M/s. Venkatesh Landmark at Sr. No. 214/1/1 & 214/1/4, Vill- Lohegaon, Pune by IAF for construction of buildings upto the height of **615.178m AMSL as per the coordinates** (R1 TO R8) **mentioned in para 2 (e) of NOC dated** 17 Jul 19.
AREA 1 **(White colour marking)**	1. Oxy Beaumonde C/o M/s. Venkatesh Landmark has violate SRO 12 notification in accordance with WODA. The Co-ordinates of the Oxy Beaumonde's plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) are covering approx. half of the public road (12 meters) and also falls within 100M restricted zone as per WODA vide SRO-12 read with latest drone survey conducted as per the Hon'ble Bombay High Court order in PIL 77/06. 2. Herein, Oxy Beaumonde C/o M/s. Venkatesh Landmark has submitted false Co-ordinates of his Plot's Pillar No 1 and 8 to obtaining Site Elevation Certificate from SOI and further obtained the **Appendix F** (nearest point of construction site from the outer parapet wall of IAF Stn Pune) from PMC. Wherein, PMC Building Branch Zone-4 (PMC staff) has issued **Appendix-F**, CC, Plinth Level Certificate, Completion Certificate and Occupancy Certificate without physical checking and site visit of the said builder and ignoring the objection raised by Land Management Cell of AF Stn Pune vide letter dtd 20 Oct 23 per WODA vide SRO-12.
AREA 2 **(White colour marking)**	1. Oxy Beaumonde C/o M/s. Venkatesh Landmark has violated the conditions of NOC for constructing the buildings more than permissible height of **615.178m AMSL within the coordinates mentioned in para 2 (e) of NOC dated** 17 Jul 19 and also construct tower D and E, beyond the co-ordinates (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019. 2. **The back site tower number "D" and "E"** of Oxy Beaumonde C/o M/s. Venkatesh Landmark were protruding beyond the co-ordinates (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019.
AREA 3 **(White colour marking)** **Read with Point No Y1 to Y4.**	1. M/s. Yashcon Urban Development LLP Horizon Developers at Sy No. 214/1/4 at Vill- Lohegaon, Pune withdrew their NOC proposal due to restriction of height upto 604.585m AMSL for construction of building vide Air HQ letter No. Air HQ/S 17726/4/1/ATS (PC-MMMCXXVII) dtd 10 Mar 21. **Refers Point No Y1 to Y4 with yellow colour marking.** 2. Herein, M/s. Yashcon Urban Development LLP Horizon Developers has submitted copy of NOC dated 17 Jul 19 issued to Oxy Beaumonde C/o M/s. Venkatesh Landmark for construction of buildings upto the height of **615.178m AMSL as per the coordinates** (R1 TO R8). **3.** M/s. Oxy Beaumonde C/o M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav has informed to this Station through Email dated 11 Sep 25 and affidavit dated 19 Sep 25 with other documents and photographs that, the NOC dated 17 Jul 19 was misused by M/s. Yashcon Development without his knowledge and consent. 4. Without obtaining the mandatory NOC from AF Station Pune, Building Branch Zone-4 (PMC staff) has issued the CC to builder (Yashcon) and Completion Certificate/ Occupancy Certificate. 5. Buildings of M/s. Yashcon Development are illegal and hazardous for air defence systems of this base due to their construction upto the height of approx. 620m AMSL with rooftop amenities like swimming pool, picnic space and community clubhouse, which violates the mandatory condition of GSR.

RY
NAGAR
PUNE (MAH)
No. 15
EXPIRY DATE
09/10/2029
OVERNMENT

459

DRONE SURVEY WRT AF STN PUNE WITHIN 100M

KEY TO LEGENDS:	
RED COLOUR MARKING	Outer parapet wall of AF Stn Pune for 100M restricted zone as per WODA vide SRO-12 read with latest drone survey conducted as per the Hon'ble Bombay High Court order in PIL 77/06.
BLUE COLOUR MARKING	100M restricted zone as per WODA vide SRO-12 read with latest drone survey conducted as per the Hon'ble Bombay High Court order in PIL 77/06.
AREA 1 **(White colour marking)**	1. Oxy Beaumonde C/o M/s. Venkatesh Landmark has violate SRO 12 notification in accordance with WODA. The Co-ordinates of the Oxy Beaumonde's plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) are covering approx. half of the public road (12 meters) and also falls within 100M restricted zone as per WODA vide SRO-12 read with latest drone survey conducted as per the Hon'ble Bombay High Court order in PIL 77/06. 2. Herein, Oxy Beaumonde C/o M/s. Venkatesh Landmark has submitted false Co-ordinates of his Plot's Pillar No 1 and 8 to obtaining Site Elevation Certificate from SOI and further obtained the **Appendix F** (nearest point of construction site from the outer parapet wall of IAF Stn Pune) from PMC. Wherein, PMC Building Branch Zone-4 (PMC staff) has issued **Appendix-F**, CC, Plinth Level Certificate, Completion Certificate and Occupancy Certificate without physical checking and site visit of the said builder and ignoring the objection raised by Land Management Cell of AF Stn Pune vide letter dtd 20 Oct 23 per WODA vide SRO-12.
AREA 2 **(White colour marking)**	1. Oxy Beaumonde C/o M/s. Venkatesh Landmark has violated the conditions of NOC for constructing the buildings more than permissible height of **615.178m AMSL within the coordinates mentioned in para 2 (e) of NOC dated** 17 Jul 19 and also construct tower D and E, beyond the co-ordinates (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019. 2. **The back site tower number "D" and "E"** of Oxy Beaumonde C/o M/s. Venkatesh Landmark were protruding beyond the co-ordinates (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019.
AREA 3 **(White colour marking)**	1. M/s. Yashcon Urban Development LLP Horizon Developers at Sy No. 214/1/4 at Vill- Lohegaon, Pune withdrew their NOC proposal due to restriction of height upto 604.585m AMSL for construction of building vide Air HQ letter No. Air HQ/S 17726/4/1/ATS (PC-MMMCXXVII) dtd 10 Mar 21. 2. Without obtaining the mandatory NOC from AF Station Pune, Building Branch Zone-4 (PMC staff) has issued the CC to builder (Yashcon) and Completion Certificate/ Occupancy Certificate. 3. Buildings of M/s. Yashcon Development are illegal and hazardous for air defence systems of this base due to their construction upto the height of approx. 620m AMSL with rooftop amenities like swimming pool, picnic space and community clubhouse, which violates the mandatory condition of GSR.

460
34

Tele: 020-26687730

Aerospace Safety
2 Wing, AF

2W/5004/34/AS BM-II dated 14 Jan 26

Director General of Civil Aviation
Office of DGCA
Opposite Safdarjung Road
New Delhi-110001

VIOLATION OF GSR 751(E) BY M/S. YASHCON URBAN DEVELOPMENT LLP HORIZON DEVELOPERS AT SY NO. 214/1/4 AND M/S. VENKATESH LANDMARK AT SY NO. 214/1/1 & 214/1/4 AT VILL- LOHEGAON, PUNE

1. It is intimated that NOC for construction of building at survey No. 214/1/1 and 214/1/4 village Lohegaon, Taluka Haveli, Dist Pune Maharashtra by Shri Rahul Kondiba Satav was issued by MOD vide Air HQ/S17726/4/ATS(Ty) BM-MMCMVII dated 17 Jul 19 (Copy annexed).

2. It is submitted that NOC for construction of building at Sr. No. 214/1/1 & 214/1/4, Vill- Lohegaon, Pune was issued to M/s Venkatesh Landmark for construction for the height of **615.178m AMSL as per the coordinates mentioned in para 2 (e) of NOC dated** 17 Jul 19. .However, during the physical survey carried out by reps of this station in the presence of PMC (JE) and both builders (M/s. Venkatesh Landmark and M/s. Yashcon Urban Development LLP Horizon Developers), it is found that,

2.1. Complete buildings **of M/s. Yashcon Development has been constructed upto the height of approx. 620m AMSL with rooftop amenities like swimming pool, picnic space and community clubhouse,** which violates the mandatory condition of GSR.

2.2. Moreover, Co-ordinates of the plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) are covered approx. half of the public road and also falls within 100M restriction zone as per WODA vide SRO-12 read with latest drone survey conducted according to Hon'ble Bombay High Court order in PIL 77/06.

2.3. Due to vested interest of Building Branch Zone-4 (PMC staff) and for reasons best known to these authorities, they has accepted incorrect Site Elevation Certificate issued by Survey of India (SOI) on basis of false Coordinates of the plot (Pillar No 1- 18.34.36.1N / 73.54.45.8E; Pillar No. 8- 18.34.33.6N / 73.54.46.1E) submitted by (Oxy Beaumonde C/o M/s. Venkatesh Landmark .

2.4. Subsequently, PMC has issued CC with site plan sanction to construct the various towers/ buildings on the 12M portion of existing PMC/PWD road in front of said project without checking ground visit.

NOTARY ★ GOVERNMENT OF INDIA

2.5. Now, Oxy Beaumonde C/o M/s. Venkatesh Landmark has also obtained revised Commencement Certificate, Plinth Level Certificate, and Part Occupancy Certificate from PMC for the said project.

2.6. **The back site tower number "D" and "E"** of Oxy Beaumonde C/o M/s. Venkatesh Landmark were protruding beyond the Area /Building bounded by the co-ordinate (Pillar No. 3 & 4) for which NOC was issued on 17 July 2019, which violates para 2(e) of ibid NOC and WODA.

3. Further, it is intimated that the applicant had rendered an undertaking vide Appendix D1 that "No extension or structure permanent or temporary (e.g. Cranes, Antennas, mumtee, Lighting Arresters, Lift machine room, overhead water tank, cooling towers, signs, any attachment of fixures of any kind) shall be permitted above the cleared height.". Moreover, it is also intimated that, vide Air HQ letter No. Air HQ/S 17726/4/1/ATS (PC-MMMCXXVII dtd 10 Mar 21, M/s. Yashcon Urban Development LLP Horizon Developers at Sy No. 214/1/4 at Vill- Lohegaon, Pune has withdrawn his NOC proposal due to restriction of height upto 604.585m AMSL for construction of building. Therefore, the ccomplete buildings **of M/s. Yashcon Development are illegal and hazardous for AIR DEFENCE SYSTEMS of this base due to constructed upto the height of approx. 620m AMSL with rooftop amenities like swimming pool, picnic space and community clubhouse,** which violates the mandatory condition of GSR.

4. In addition, the said builder (M/s. Venkatesh Landmark) also has enlarged the scope of the project to construct certain other infrastructure which violates the **"100 meters from the outer periphery boundary wall"** stipulation of Works of Defence Act.

5. In view of the above, you are requested to initiate the case against **M/S. Yashcon Urban Development LLP Horizon Developers at SY No. 214/1/4 and M/S. Venkatesh Landmark at SY No. 214/1/1 & 214/1/4 at Vill- Lohegaon, Pune** for violation of GSR 751 (E) as mandated in Appendix 'G' of ASI/Part III/ATS/01/2017.

(Satbir Singh Rai)
Air Commodore
Air Officer Commanding
2 Wing Air Force

Annexure: As stated.

Copy to:

Air HQ VB (Wg Cdr Ops ATS IV)

HQ SWAC (CATCO)

462

2W/5004/2/AS BM-I
Sheet No. One

Encl No.

1

Violation of GSR 751(E) by M/S. Yashcon Urban Development LLP Horizon Developers at Sy No. 214/1/4 and M/S. Venkatesh Landmark at Sy No. 214/1/1 & 214/1/4 at Vill- Lohegaon, Pune. 1A

2

1. Refer Encl 1A. The purpose of this note is to initiate the case against M/S. Yashcon Urban Development LLP Horizon Developers at Sy No. 214/1/4 and M/S. Venkatesh Landmark at Sy No. 214/1/1 & 214/1/4 at Vill- Lohegaon, Pune for violation of GSR 751 (E) as mandated in Appendix 'G' of ASI/Part III/ATS/01/2017.

2. Letter which is being sent to DGCA has been duly vetted by Legal Cell.

3. Submitted for perusal and signature, please.

(Y Singh)
Wg Cdr
SAS&IO
12 Jan 26
IP: 7345

OIC Legal Cell
C Adm O
AOC

3

OIC Legal Cell

1. The letter placed opposite is in order.
2. Submitted for perusal & sign of AOC.

SU
12/01

4

C Adm O

Draft letter is recommended for perusal and signature of AOC. Forwarded.

GC
12/1

NOTARY * VIGNAN * GOVERNMENT

(463)

1257

5

AOC

Tri Code
14/01

AOC SECTT
Recd at
Hon

217 AOC SECTT
Recd at 1000 Hon 13/01

1258

Annx-AII 464

Command ATC Officer
HQ SWAC, IAF
Vayu Shakti Nagar (VSN)
Chiloda, Gandhinagar (Gujrat)
PIN- 382042

NOC FOR CONSTRUCTION OF RESIDENTIAL BUILDING AT SURVEY NO. 214/1/4, VILL – LOHEGAON, HAVELI, PUNE

Dear Sir,

1. We, M/s Yashcon Urban Development LLP, wish to submit an application for issue of NOC for construction of Residential building at Survey No. 214/1/4, Vill – Lohegaon, Tal - Haveli, Dist - Pune (Maharashtra), PIN - 411047

2. The under mentioned attachments. Enclosures, duly completed are being submitted as full set for your kind perusal and considerations:

(a) Appendix 'C'
(b) Appendix 'D1'
(c) Appendix 'D3'
(d) Appendix 'E'
(e) Appendix 'F
(f) Elevation Certificate
(g) Vertical section plan
(h) Location Plan

Thanking You.

NOTARY MAHENDRA ARUNO NAGARE DIST. PUNE (MAH.) Reg. No. 13432 EXPIRY DATE 09/10/2029 GOVERNMENT OF INDIA

Yours Faithfully
For M/s Yashcon Urban Development LLP

(Punit Oswal)
Partner

Copy to:

SATCO
Air Force Station, Lohegaon
Pune (Maharashtra)- 411032

465

1/a-m

Appendix 'C'

PROFORMA FOR DETAILS OF CONSTRUCTION OF ~~POWER PLANTS~~/ BUILDINGS/ ~~FACTORY CHIMNEYS~~ ETC AROUND IAF AERODROMES/ INSTALLATIONS

01	(a) Name and Address of the Applicant for dispatch of NOC. (**PIN code is mandatory**) Project Name (b) Telephone Number(s) (c) Fax Number (d) Email id	M/s Yashcon Urban Development LLP Horizon Developers, Shop No. 8 & 9, Indraneel Building, Opp PNG Showroom, Next to Basuri, Restaurant, Pune- Statara Road, Parvati, Pune (Maharashtra) – 411009 **YOUTHOPIA** Mobile: 8830450611, 9822876052 Email ID: punitoswal26@gmail.com
02	Nationality of the Applicant	Indian
03	Location of the site (including Khasra/ Khata/ Survey No/ Plot No)	Survey No. 214/1/4, Vill – Lohegaon, Tal - Haveli, Dist - Pune (Maharashtra), PIN - 411047
04	Co-ordinate of the site/ building in Six figure of Latitude and Longitude	

Pillar No	Lat	Long	Ele	Dist
1	183432.62N	735450.45E	580.0m	1000m
2	183431.82N	735453.48E	580.3m	1000m
3	183430.66N	735453.18E	579.9m	1000m
4	183431.21N	735450.13E	579.6m	1000m

05	Name of the IAF Airport for which NOC pertains to with direction and distance from proposed site	Lohegaon Airport, Pune **SOUTH**/1Km
06	(a) Height of the structure (b) Type of structure with vertical section plan. The height and structure details should include any attachments of any description such as lightening arresters etc located on top of super structure along with maximum height. (c) Max Height of crane above the proposed building during construction phase.	(a) 37Mtrs (b) RCC Structure for Residentail use (Necessary drawing attached) (c) N/A
07	Location plan on a map of suitable scale having latitudes and longitudes and clearly highlighting the site of proposed structure and duly authenticated by Survey of India/ municipal authority/ relevant Govt agency must be enclosed.	Copy Attached

NOTARY

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1 b

08	Site elevation (AMSL) duly authenticated by the Survey of India/ CPWD/ State PWD/ Govt Approved Department or Agency where the building structure is proposed	580.3m
09	Elevation of the highest point of the proposed construction {Sl No 6(a)+8}	37 + 580.3 = 617.3m
10	If the structure proposed is a factory/ power house, type of fuel proposed to be used in the furnace is to be given.	N/A
11	Garbage/ waste disposal plan {Provision of Solid Waste Management Roles, 2016/ Gazette Notification SO 1357(E) (Para 4) or Environment (Protection) Act, 1986 including amendments shall be adhered to}	OWC (Organic Waste Composter) which converts the organic waste into organic compost.
12	Undertaking is applicable including Appendix 'E' on presence or likely presence of foreigners	Appendix 'E' attached

Certified that the information given above is correct to the best of my knowledge.

For M/s Yashcon Urban Development LLP

(Punit Oswal)
Partner

Place: Pune
Date: 5/11/2020

NOTARY
RAHENDRA ARVIND WANGARE
DIST. PUNE (MAH.)
Regd. No. 15432
EXPIRY DATE 09/10/2020
GOVERNMENT OF INDIA

(467)

1261

(1)

PUNE MUNICIPAL CORPORATION
Office of the City Engineer
Shivajinagar, Pune 411005.
Phone :- 020- 25501313.
Outword No :- PMC/CE/Zone4/637
Date :- 14/10/2020

ELEVATION CERTIFICATE

1) **ADDRESS OF PROPERTY :- Lohegaon S.No.214/1/4.**

2) **OWNER/POH OF PROPERTY :- Yashcon Urban Development LLP.**

MONARCH/PMC-AAI/AN _ 4767

Pillar No.	Co-Ordinates		AMSL as per height of Co-ordinates given in column (B) in Metres	AMSL of column (C) in Meters	Aerial Distance between Co-ordinates given in column (C) and ARP of Lohgaon /NDA, Pune	Remarks
	Latitude	Longitude				
(A)	(B)		(C)	(D)	(E)	(F)
P1	18° 34'32.62"N	73°54'50.45"E	580.0	580.3 M	1.0 Km	From Lohgaon
P2	18° 34'31.82"N	73°54'53.48"E	580.3			
P3	18° 34'30.66"N	73°54'53.18"E	579.9		18.2 Km	From N.D.A
P4	18° 34'31.21"N	73°54'50.13"E	579.6			

Note –

The heights given in point C interpolated from contours of 20 M. V.I. 1:50,000OSM sheets on points of Latitude- Longitude given in Topo sheet form Department of survey.

Pradeep Haridas (Sub Eng)
Building Development Dept Zone – 4
Pune Municipal Corporation

Rajesh shinde (Dy.Eng.)
Building Development Dept Zone – 4
Pune Municipal Corporation

CERTIFIED TRUE COPY
VASANT M. PARAKH
ADVOCATE & NOTARY
NOTARY GOVT. OF INDIA
Regd. No. 2469

PUNE MUNICIPAL CORPORATION DEVELOPMENT PLAN DIVISION PUNE.

NOTARY GOVERNMENT OF INDIA VASANT M. PARAKH PUNE Regd. No. 2469 Exp. Dt. 05/09/2023

468

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

महाराष्ट्र MAHARASHTRA ◐ 2019 ◐ WT 758108

अनु.क्र. 20893 दि. 10/11/2020 मु.शु.रक्कम 100/-

दस्ताचा प्रकार ..... पुनःपत्र

दस्त नोंदणी करणेत आहेत का ? होय/नाही.

मिळकतीचे वर्णन .....

मुद्रांक विकत घेणाऱ्याचे नांव पुनिता ओसवाल

पत्ता पवनी फेज-09

दुसऱ्या पक्षकाराचे नांव .....

हस्ते व्यक्तीचे नांव व पत्ता विजय गुरव

सुर्यकांत सुखदेव गवळी
परवाना क्र. २३०१०७९
लोणी काळभोर (बहुव्यवसायिक), ता. हवेली, जि. पुणे

मुद्रांक विकत घेणाऱ्याची सही

सह दुय्यम निबंधक वर्ग २
हवेली

04 NOV 2020

Appendix 'D1'

NOTARY VASANT M. PARAKH PUNE Regd. No. 2469 Exp. Dt. 05/09/2023 GOVERNMENT OF INDIA

NOTARY GOVERNMENT OF INDIA MAHENDRA MANGARE (MAH.) EXPIRY DATE 09/10/2029

FORM IA

UNDERTAKING

We, M/s Yashcon Urban Development LLP, the applicant for the proposed construction at Survey No. 214/1/4, Vill – Lohegaon, Tal - Haveli, Dist - Pune (Maharashtra), PIN – 411047 do hereby undertake:

NOTARY VASANT M. PARAKH PUNE Regd. No. 2469 Exp. Dt. 05/09/2023 GOVERNMENT OF INDIA

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1263

(a) Not to complain/ claim compensation against aircraft noise, vibrations, damages etc to me/ us or to the occupants of the proposed construction due to aircraft operations at or in the vicinity of the airport.

(b) That no radio/ television aerial, mast, lightening arresters, vent pipes, overhead water tanks or structures of any description will project on super structure, which are not indicated in the submitted drawings.

(c) Not to commence the proposed construction before grant of NOC.

(d) To render commencement certificate and completion (within the stipulated time) certificate to the IAF authority mentioned in the NOC as and when issued. I/ We understand that failure on my/ our part to do so can lead to cancellation of NOC.

For M/s Yashcon Urban Development LLP

(Punit Oswal)
Partner

Place: Pune
Date: 5/11/2020

Address: M/s Yashcon Urban Development LLP
Horizon Developers,
Shop No. 8 & 9, Indraneel Building,
Opp PNG Showroom,
Next to Basuri, Restaurant, Pune- Statara Road,
Parvati, Pune (Maharashtra) – 411009

Witness:

(1) Signature :
Name : Mr. Nilesh Jadhav
Address : Matoshree Niwas, Lane No. 1, Wadgaonsheri,
Pune (Maharashtra)- 411014

Date : 5/11/2020
Place : Pune

(2) Signature :
Name : Mr.Vijay Gurav
Address : S.No. 20/3, Sainath Nagar, Wadgaonsheri,
Pune (Maharashtra)- 411014

Date : 5/11/2020
Place : Pune

11 NOV 2020

CERTIFIED TRUE COPY

VASANT M. PARAKH
ADVOCATE & NOTARY
NOTARY GOVT. OF INDIA
Regd. No. 2469

BEFORE ME

VASANT M. PARAKH
ADVOCATE & NOTARY
NOTARY GOVT. OF INDIA
Regd. No. 2469

470

12

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

महाराष्ट्र MAHARASHTRA ◐ 2019 ◐ WT 758107

अनु.क्र. 20892 दि. 10/11/2020 मु.शु.रकम 100/-

दस्ताचा प्रकार ..... प्र.पत्र

दस्त नोंदणी करणेस आहेत का ? होय/नाही.

मिळकतीचे वर्णन .....

मुद्रांक विकत घेणाऱ्याचे नांव ..... पुनित ओसवाल

पत्ता ..... पवनी फाटा-09

दुसऱ्या पक्षकाराचे नांव .....

हस्ते व्यक्तीचे नांव व पत्ता विजय शुक्ल

सूर्यकांत सुखदेव गवळी
परवाना क्र. २२०१०७९
लोणी काळभोर (कदमवाकवस्ती), ता. हवेली, जि. पुणे

मुद्रांक विकत घेणाऱ्याची सही

8 NOV 2020

NOTARY VASANT M. PARAKH Regd. No. 2469 Exp. Dt. 05/09/2023 GOVERNMENT OF INDIA

Appendix 'D3'

FORM IA

UNDERTAKING

We, M/s Yashcon Urban Development LLP, for the construction of Residential building at Survey No. 214/1/4, Vill – Lohegaon, Tal - Haveli, Dist - Pune (Maharashtra), PIN – 411047 do hereby undertake to provide appropriate

NOTARY VASANT M. PARAKH PUNE Regd. No. 2469 Exp. Dt. 05/09/2023 GOVERNMENT OF INDIA

Obstruction markings and lightings as specified in Chapter 6 of ICAO Annex 14 and IS 5613 as amended from time to time and shall follow such other additional measures/ precautions/ Conditions including periodical maintenance/ repairs as stipulated in the NOC.

For M/s Yashcon Urban Development LLP

(Punit Oswal)
Partner

Place: Pune
Date: 5/11/2020

Address: M/s Yashcon Urban Development LLP
Horizon Developers,
Shop No. 8 & 9, Indraneel Building,
Opp PNG Showroom,
Next to Basuri, Restaurant, Pune- Statara Road,
Parvati, Pune (Maharashtra) – 411009

NOTARY VASANT M. PARAKH PUNE Regd. No. 2469 Exp. Dt. 05/09/2023 GOVERNMENT OF INDIA

Witness:

Signature :
Name : Mr. Nilesh Jadhav
Address : Matoshree Niwas, Lane No. 1, Wadgaonsheri, Pune (Maharashtra) - 411014

Date : 5/11/2020
Place : Pune

CERTIFIED TRUE COPY
VASANT M. PARAKH
ADVOCATE & NOTARY
NOTARY GOVT. OF INDIA
Regd. No. 2469

(2) Signature :
Name : Mr.Vijay Gurav
Address : S. No. 20/3, Sainath Nagar, Wadgaonsheri, Pune (Maharashtra) - 411014

Date : 5/11/2020
Place : Pune

11 NOV 2020

NOTARY VASANT M. PARAKH PUNE Regd. No. 2469 Exp. Dt. 05/09/2023 GOVERNMENT OF INDIA

BEFORE ME

VASANT M. PARAKH
ADVOCATE & NOTARY
NOTARY GOVT. OF INDIA
Regd. No. 2469

472

Appendix 'E'

DETAILS OF FOREIGN NATIONAL (S) EMPLOYED/ LIKELY TO BE EMPLOYED IN THE PROPOSED PROJECT: CONSTRUCTION OF RESIDENTIAL BUILDING SURVEY NO. 214/1/4, VILL – LOHEGAON, TAL- HAVELI, PUNE

Sl No	Name of Foreign National	Nationality	Sex	Passport No
01	NIL			
02	NIL			

For M/s Yashcon Urban Development LLP

(Punit Oswal)
Partner

Place: Pune
Date: 5/11/2020

Address: M/s Yashcon Urban Development LLP
Horizon Developers,
Shop No. 8 & 9, Indraneel Building,
Opp PNG Showroom,
Next to Basuri, Restaurant, Pune- Statara Road,
Parvati, Pune (Maharashtra) – 411009

Note: A clear copy of the pages of the passport showing relevant details for each individual should be attached with the details mentioned above.

NOTARY ★ GOVERNMENT OF INDIA ★

(473)

1267

	Office of the Executive Engineer Building Development Department Zone No.- 4 Pune Municipal Corporation Outward No. :- Zone 4/ 683 Date :- 19/10/2020

Appendix 'F'

CERTIFICATE

1) I/We M/s **Yashcon Urban Development LLP** (Names /s), the applicant(s) for the proposed construction at **Survey No. 214/1/4, Village- Lohegaon,** Tal- Haveli, Pune, Maharashtra (full address of the project site) furnish following details with respect to the proposal submitted by me/us.

(a) Plot no/Survey **S. No. 214/1/4, Village- Lohegaon, District** Pune, State : Maharashtra.

(b) Maximum Height (meters) of the construction including superstructure if any, above ground level **37 mtrs.Above Ground.**

(c) No of floors proposed: Bldg = **2 Basement + Parking + 11 Floors + Lift Machine Room + Staircase& O.H. Water Tank.**

(d) Shortest distance in meters between outer most part of the proposed construction and the nearest point of the perimeter of the IAF establishment= **290.01 meters**

(e) Shortest distance in meters between boundary of the proposed construction site and the nearest point of the perimeter of the IAF establishment= **284.01 meters**

(f) Layout drawing by a registered architect showing in different color codes, the relevant portion of IAF area, adjacent protected zone (s), relevant area of the proposed site, portion of proposed construction in protected zone, If any, along with dimension of the proposed site and distance from the nearest point of perimeter of IAF establishment -- Necessary Drwg. Enclosed.

2) I/We also certify that information provided above is true to the best of my/our knowledge. In case it is found to be error or in variance at a later date, the decision of Defense authorities including any restriction shall be binding on me/ us and I/we shall not contest the decision.

Signature(s)

Name (s) . **Yashcon Urban Development LLP**

Address of the Applicant (s) : -

94, Sai Narayan Plaza, Ganjave Chowk,
Near Patrakar Bhavan, Navi Peth, pune 411 030.

NOTARY AJAY NARAYANRAO SHINDE Regd.No.10420 Exp. Dt. 29/10/2023 GOVERNMENT OF INDIA

TRUE COPY

AJAY NARAYANRAO SHINDE
NOTARY, GOVT. OF INDIA
PUNE

COUNTERSIGNED

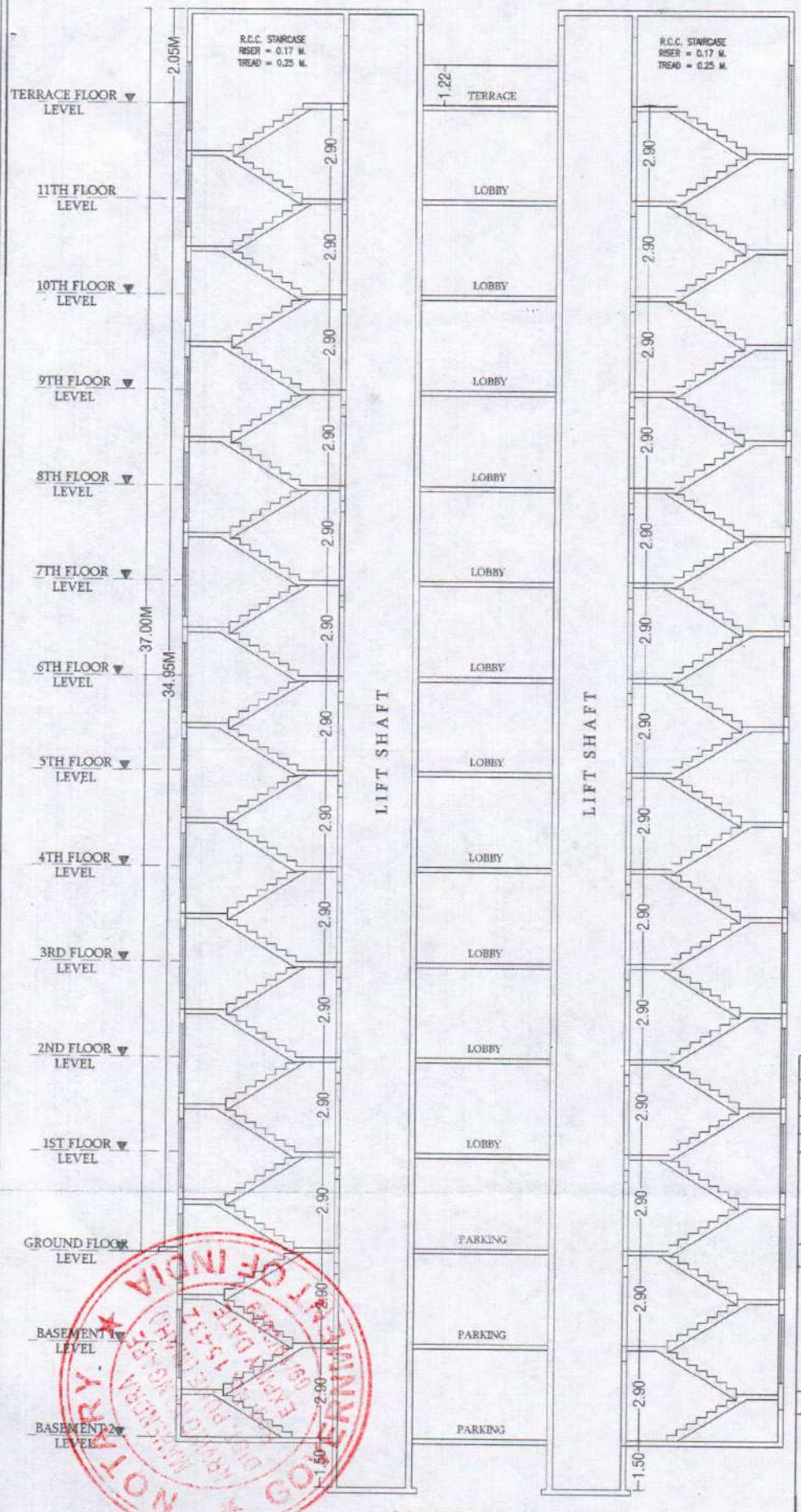
(By Municipal Authority/Relevant Govt. Authority) with office seal

NOTARY GOVERNMENT OF INDIA MAHENDRA NAMDEO NAMDAR DIST PUNE (MAH.) Regd. No. 15432 VALIDITY DATE 29/10/2029

(Rohidas Gavhane)
Executive Engineer
Building Permission Department, Zone – 4
Pune Municipal Corporation

1268

474



SECTION A-A

CUBIX ARCHITECTS ASSOCIATES PUNE

LEGEND		
1.	PLOT BOUNDRY SHOWN	THICK BLACK
2.	PROPOSED WORK SHOWN	THICK RED
3.	OPEN SPACE SHOWN	THICK GREEN
4.	AMENITY SPACE SHOWN	THICK PINK

PROPOSED RESIDENTIAL BUILDING ON-
S.NO. 214/1/4, VILLAGE- LOHEGAON,
TALUKA. HAVELI, DIST. PUNE

ARCHITECT SIGN.	OWNERS SIGN.
CUBIX AR. I. A. SHAIKH (CA/2001/28514)	M/S. YASHCON URBAN DEVELOPMENT LLP. 5/11/2020

ARCHITECT

CUBIX ARCHITECTS

OFFICE NO. 1 AND 2, ARISTROCAT, OPP. BAVERLY HILLS HOTEL, NEAR MAGNUS CLUB, LULLA NAGAR, BIBWEWADI, PUNE.

NORTH	SCALE	DATE	DRAWN	CHECKED
	1:100	19/11/2020		

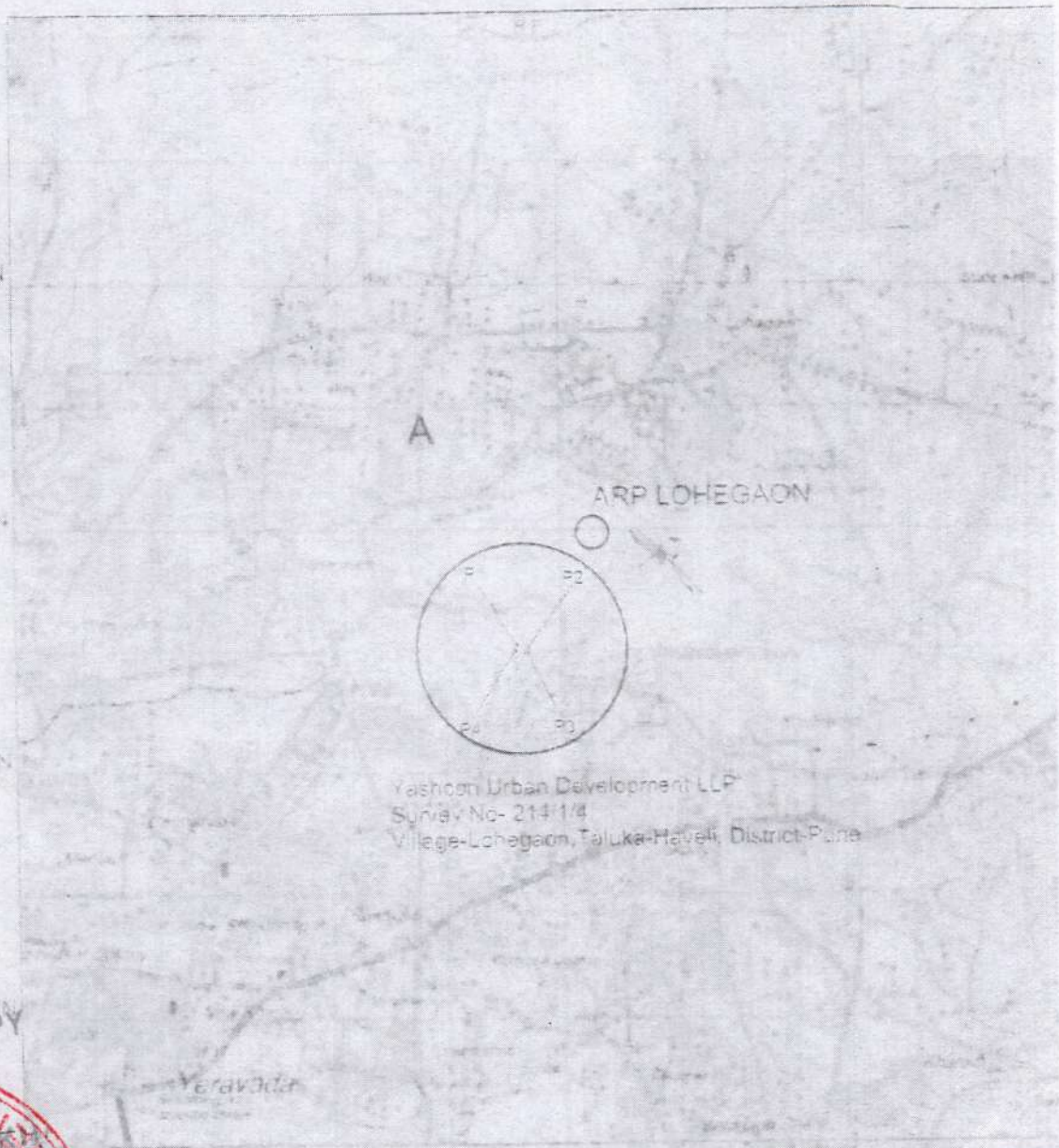
475

1269

SURVEY OF INDIA TOPO SHEET 47F/14

Annexure of Letter No MONARCH/MCAA/AN_4787
SHOP ACT LICENSE NO 183100031/190927

SCALE 1:50000
DATE 21/08/20



CERTIFIED TRUE COPY

VASUDEO MADHUKAR KARANDIKAR
ADVOCATE & NOTARY
GOVT. OF INDIA
Regd. No. 2469

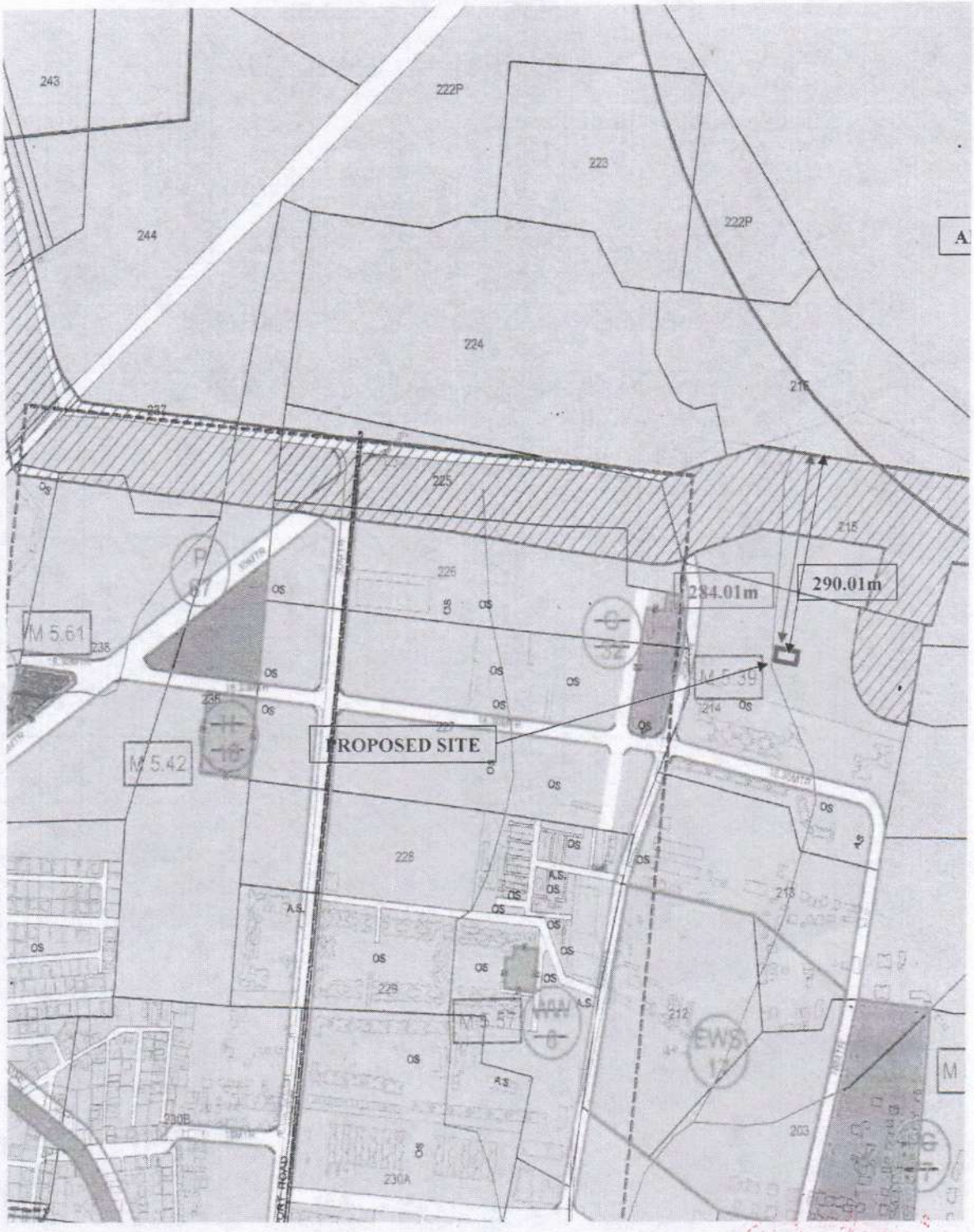
NOTARY
PASANT M. PARAKH
PUNE
Regd. No. 2469
Exp. Dt. 05/08/2023
GOVERNMENT OF INDIA

उप अभियंता,
बांधकाम विभाग (झोन नं.४)
पुणे महानगरपालिका

1270

476

LAYOUT DR.



NOTARY ★ GOVERNMENT OF INDIA ★

(477)

1271

NOC WORK SHEET

(4)

ADMINISTRATION (LAND)

1.	Builder/Proposal File Reference No. **2W/147/4/2644/ATS**	Const of Resi buildg by M/s Yashcon Urban Development LLP Horizon Developers
2.	Date of Receipt of File	17 Dec 20
3.	Survey No of Project	214/1/4
4.	Distance of Project WRT closest position of AF Boundary wall (Clearly marked with arrowhead distances in a scaled map)	117 Mtrs
5.	Is the project within 100 mtrs from AF Boundary wall	No
6.	Is the project within 900 mtrs from WSA	No
7.	Appendix F is attached or not	Yes
8.	Remarks	Sir, The proposed site is beyond 100 mtrs (Domestic Area) from outer parapet of AFS Pune boundary wall. May be considered for issue of NOC from "Works Angle".

SNCO I/C LMC

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE

478

(5)

Tele: 020-26699542/7356
VoIP: 39167358/52

Doc/144/21 Jan

2 Wing, Air Force
PIN - 936802
C/o 56 APO

2W/147/4/2644/ATS (BM)

20 Jan 2021

CATCO
HQ SWAC, IAF
C/o 56 APO
PIN – 936176

NOC FOR CONSTRUCTION OF BUILDING AT SURVEY NO. 214/1/4, VILL-LOHEGAON, TAL-HAVELI, PUNE(MH)-411047 BY M/S YASHCON URBAN DEVELOPMENT LLP

1. The revalidation of **NOC proposal** for construction of building from **M/S Yashcon Urban Development LLP at Survey No. 214/1/4, Vill-Lohegaon, Tal-Haveli, Pune (MH) - 411047** is vetted as per GSR 751(E), ASI Part III/ATS/01/2017, ICAO Annexure 14 and MSA, Approach Surfaces and PANS RAC 8168 and HQ SWAC AF/267 dated 04 Sep 18 and the following observations are made:

(a) The height of the building, including all projections is **37m** AGL. The elevation of the proposed site and the highest point of building are **580.3m** AMSL and (580.30 + 37) **617.3m** AMSL respectively.

(b) The nearest point (Pillar No. 1) of the proposed building is located on a bearing of **122^0/1560m** from **N10 dumbbell and 214^0/1038m from ARP**. Elevation of the TACAN at Pune is **587.098m**.

(c) The 1.2 degree plane from TACAN is the most restrictive surface wrt the proposed construction. The bearing and distance of nearest pillar no. 1 of proposed construction from **TACAN** is **200^0/486m**. As per the provisions of Obstacle Limitation Surfaces of IAP 3309 read in conjunction with ICAO Annex 14, Chapter 4 and GSR 751-E, No obstacle is permitted above angle of **1.2 degree** above the counterpoise. The 1.2 degree gains a height of **10.18m** (tan 1.2 of 486) at the site of proposed building. Hence the permissible height of an obstruction above the counterpoise of TACAN at a distance of **486m** is **604.585m** {587.098(TACAN Elevation) + 7.307(TACAN Height) + 10.18}. Therefore, the elevation of the highest point of the building is **12.715m** (604.585 – 617.3) **above the permissible elevation** and hence **infringe** the Obstacle Limitation Surfaces applicable to this aerodrome.

(d) The applicant has mentioned in the application that **no foreign nationals** are presently employed or are likely to be employed in future in the project.

(479)

1273

2. Further during the vetting of the proposal by Stn Administration, 2 Wing Air Force in accordance with latest MoD guidelines and restriction imposed under Indian Works of Defence Act 1903 it was observed that the proposed construction is beyond 100m from nearest Air Force boundary wall and beyond 900m from WSA. **ABOVE SAID PROPOSAL IS NOT PLANNED IN IAF LAND.**

3. Hence, the proposal is **NOT RECOMMENDED FOR ISSUE OF NOC** at this proposed height on ATS Channel. Further ibid ASI states that no application should be out rightly rejected and in all cases where a proposal cannot be cleared in its present form, the possible alternatives/ suggestions such as allowable height, shifting of a structure with distance and direction if feasible, any other conditions should be offered.

4. In view of the above, the proposal may be recommended subject to height of the building including **all projections not exceeding 24.285m AGL (37 – 12.715) /604.585m AMSL.**

5. This has the concurrence of Air Officer Commanding.

(HP Singh)
Gp Capt
SATCO

Annexure: As stated
Copy to: OIC Land Mgt (without annexure)

1274

480

6

Tele/ FAX : 079 –23200960
VoIP : 3711- 7740

2645

HQ SWAC, IAF
PIN-936176
C/o 56 APO

SWAC/ 2565/4/2589/ATS (BM)

// Feb 21

Gp Capt Ops (ATS)
Air HQ (VB)

NOC FOR CONSTRUCTION OF BUILDING AT SURVEY NO.- 214/1/4, VILL - LOHEGAON, TAL-HAVELI, PUNE - 411047 BY M/S YASHCON URBAN DEVELOPMENT LLP, HORIZON DEVELOPERS

1. Reference is made to the proposal (original copy annexed) submitted by M/s Yashcon Urban Development LLP Horizon Developers at Survey No.-214/1/4, Vill - Lohegaon, Tal-Haveli, Pune-411047.

2. The height of the building, including all projections is **37m AGL.** The elevation of the proposed site and the highest point of building are **580.3m AMSL** and **617.3m AMSL** (580.30+37) respectively.

3. The proposal has been vetted at this HQ in accordance with ASI Part III/ATS/01/2017 and other policies in vogue based on the recommendations by 2 Wg and following recommendations / comments are offered:

(a) The nearest point of the proposed building is located on a bearing of **122^0/1560m** from **N10 dumbbell, 214^0/1038m from ARP and 200^0/486m from TACAN.** Elevation of TACAN (Ref datum) is **587.098m AMSL.**

(b) The proposed construction falls within the counterpoise of TACAN wherein the max permissible height of an obstruction at a distance of **486m** from TACAN is **17.487m** { 7.307 (TACAN height) + 10.18 (tan 1.2 of 486)}. The highest elevation permissible is **604.585m** (587.098+17.487). The elevation of the highest point of the building when constructed would be **617.3m AMSL**, which is **12.715m above the permissible elevation** and **infringes** the Obstacle Limitation Surfaces.

4. The proposal is **not recommended** for the issue of NOC for the proposed height. The proposal may be recommended subject to height of the building including all projection not exceeding **24.285m AGL (37 – 12.715) or 604.585m AMSL.**

5. This has the approval of SASO.

650

Mail in	Date	9/2/21
IC NOC		
OIC NOC		
SATCO		

(M Tomar)
Gp Capt
CATCO

Annexure:- As stated
Copy to: -
2 Wg AF (SATCO) (Without annexure)

BLANK

1276

481

2845

7

Regd Post

Tele. 23060231/5216

Directorate of Ops (ATS)
Air Headquarters
Vayu Bhawan, Rafi Marg
New Delhi -110011

Air HQ/S 17726/4/1/ATS (PC-MMMCXXVIII)

10 March 2021

M/s Yashcon Urban Development LLP
Horizon Developers
Shop No. 8 & 9, Indraneel Building
Opp PNG Showroom
Next to Basuri Restaurant
Pune-Statara Road, Parvati
Pune (Maharashtra)-411009

NOC FOR CONSTRUCTION OF BUILDING

Dear Sir,

1. Please refer your application for issue of NOC for construction of 37 m AGL high building at Survey No. 214/1/4, Village-Lohegaon, Taluka-Haveli, Dist-Pune (Maharashtra).

2. Based on your request dated 12 February 2021 and as also later confirmed telephonically, NOC application submitted by you dated 05 November 2020 is not being processed any further and stands closed.

Yours sincerely,

(Ashesh Kumar)
Wing Commander
Wing Commander Operations ATS

NOC

Copy to:

HQ SWAC IAF (CATCO)

2 WG IAF (SATCO)

966

Mail in	Date 24 mar 21
IC NOC	
OIC NOC	
SATCO	

(482)

1277

2W/147/4/2644/ATS (BM)
Sheet No.....1

1

1. Please refer Encl –**1 & 2**.

2. The revalidation of **NOC proposal** for construction of building from **M/S Yashcon Urban Development LLP at Survey No. 214/1/4, Vill-Lohegaon, Tal-Haveli, Pune(MH)-411047** is vetted as per GSR 751(E), ASI Part III/ATS/01/2017, ICAO Annexure 14 and MSA, Approach Surfaces and PANS RAC 8168 and HQ SWAC AF/267 dated 04 Sep 18 and the following observations are made:

(a) The height of the building, including all projections is **37m** AGL. The elevation of the proposed site and the highest point of building are **580.3m** AMSL and (580.30 + 37) **617.3m** AMSL respectively.

(b) The nearest point (Pillar No. 1) of the proposed building is located on a bearing of **122^0/1560m** from **N10 dumbbell and 214^0/1038m from ARP**. Elevation of the TACAN at Pune is **587.098m**.

(c) The 1.2 degree plane from TACAN is the most restrictive surface wrt the proposed construction. The bearing and distance of nearest pillar no. 1 of proposed construction from **TACAN** is **200^0/486m**. As per the provisions of Obstacle Limitation Surfaces of IAP 3309 read in conjunction with ICAO Annex 14, Chapter 4 and GSR 751-E, No obstacle is permitted above angle of **1.2 degree** above the counterpoise. The 1.2 degree gains a height of **10.18m** (tan 1.2 of 486) at the site of proposed building. Hence the permissible height of an obstruction above the counterpoise of TACAN at a distance of **486m** is **604.585m** {587.098(TACAN Elevation) + 7.307(TACAN Height) + 10.18}. Therefore, the elevation of the highest point of the building is **12.715m** (604.585 – 617.3) **above the permissible elevation** and hence **infringe** the Obstacle Limitation Surfaces applicable to this aerodrome.

(d) The applicant has mentioned in the application that **no foreign nationals** are presently employed or are likely to be employed in future in the project.

3. Hence, the proposal is **NOT RECOMMENDED FOR ISSUE OF NOC** at this proposed height on ATS Channel. Further ibid ASI states that no application should be out rightly rejected and in all cases where a proposal cannot be cleared in its present form, the possible alternatives/ suggestions such as allowable height, shifting of a structure with distance and direction if feasible, any other conditions should be offered.

4. In view of the above, the proposal may be recommended subject to height of the building including **all projections not exceeding 24.285m AGL (37 – 12.715) /604.585m AMSL**.

5. Submitted for vetting and approval, please.

(AA Khan)
Wg Cdr
OIC NOC
16 Dec 20
Extn...7356

MOD (AIR) GOVERNMENT OF INDIA

(483)

SATCO : The proposal is recommended subject to the reduction of height mentioned in Para-4 of Note. ~~NOT~~ NOT-RECOMMENDED & forwarded please.

Rekha
FIC

OIC LMC The proposed site is beyond 100 mtr from outer parapet of AFS Rmc boundary wall. Recommended for issue of NOC from Works Angle.

FIC
17 Dec 20.

C Adm O Remarks of OIC LMC endorsed. Recommended for issue of NOC from Works angle.

09 Jan 21

11 Jan 21

SE(L)

Proposal is recommended for issue of NOC.

12/01

Stn Nav Offr

Remarks by SATCO all endorsed. Proposal is not recommended for NOC in its present state.

14/1

SAS&IO

Recommended subject to HT restriction as per ATS remarks.

13/01

COO

Please refer remarks by SATCO, Stn Nav Offr.

Not recommended in present form.

WLE 13/01

ADC Not recommended.

14/01

GOVT OF INDIA ★ NOTARY ★

1172

F.D.

BLANK

484

EXHIBIT- L

(152)

पुणे महानगरपालिका

(यापुढील पत्रव्यवहार खालील क्रमांक व दिनांक यांचा उल्लेखासह करावा.)
(जागेच्या वा इमारतीच्या कार्यक्षेत्रीय माहिती इकामी संदर्भ लक्षात न घेता अर्जदाराने हे संमतीपत्र देण्यात येत आहे.)

बांधकाम विकास विभाग
पुणे महानगरपालिका
शिवाजीनगर,
पुणे-४११ ००५.

बांधकाम चालू करण्याकरिता दाखला (संमती नकाशासह)
कमेन्समेन्ट सर्टिफिकेट

सदरचा बांधकाम चालू करण्याचा दाखला आणि बांधकामाचे संमतीपत्र महाराष्ट्र नगररचना अधिनियम, १९६६ चे कलम ४४/४५/४८/५९ खालील आणि महाराष्ट्र म्युनिसिपल कॉर्पोरेशन ॲक्ट चे कलम २५३ व २५४ खालील तरतुदींप्रमाणे खालील अटींवर देण्यात येत आहे

प्रस्ताव दिनांक	: LOH/0024/20	क्रमांक	CC/3368/21
Proposal Type	: Residential	दिनांक	24/01/2022
Case Type	: Revised		
Project Type	: Proposed Building		

PUNE MUNICIPAL CORPORATION BUILDING CONTROL DEPARTMENT APPROVED

श्री / श्रीमती YASHCON URBAN DEVELOPMENTS LLP THRO PUNIT OSWAL AND OTHERS यांचा आर्किटेक्ट / ले. स. श्री SANDEEP YASHWANT HARDIKAR यांनी महाराष्ट्र प्रादेशिक नगररचना अधिनियम, १९६६ चे कलम ४४/४५/४८/५९ व मुंबई प्रांतिक महानगरपालिका, अधिनियम सन १९४९ चे कलम २५३ व २५४ प्रमाणे पुणे महानगरपालिकेच्या संमतीसह येथे Lohagaon येथील सर्वे न 214/1/4 सी. सं. न. _____ हिस्सा नं - फायनल प्लॉट क्र _____ प्लॉट क्र - सीमायटी येथे विकास करण्यासाठी आपण महानगरपालिकेकडे दिनांक 07/10/2021 रोजी अर्जाव दाखल केला आहे.

-: अटी :-

१. सदर प्रस्तावासोबत दर्शविलेल्या आलेली इमारती / त्या प्रस्तावेचा पर्यायचे क्षेत्र पुणे म.न.पा. च्या सुधारीत विकास योजनेत आरक्षणात्मक परिणाम होत राहणार आहे.
२. कोणत्याही नवीन इमारतीचा आराखडा पाठविण्यापूर्वी/दुरुस्त इमारतीचा वापर अथवा वापरासाठी परवानगी या ताबा दाखला घेण्यापूर्वी त्याठिकाणी पुणे म.न.पा. च्या भोगवटाचा प्राप्त करून घेणे बंधनकारक राहील.
३. सदर संमतीपत्राची/बिनकाम परवानगीची मुदत (काम सुरु झालेले नसल्यास) संमतीपत्राचे दिनांकापासून १ वर्षाची राहील. (सोबतचा कमेंट मजकूर हा संमतीपत्राचा अविभाज्य भाग समजण्यात येईल.)
४. सदर संमतीपत्र हे मुदत संपल्यानंतर प्रत्येक वर्षी नूतनीकरण करणे आवश्यक आहे असे नूतनीकरण करून घेतले नसेल तर महाराष्ट्र प्रादेशिक आणि नगररचना अधिनियम, १९६६ चे कलम ४४ अन्वये मंजीर आर्ड करता संमती रद्दची तरतूद ए.आर.टी.पी. कलम ४८ अन्वये लागू राहील.
५. सदरचे संमतीपत्र हे पुढील अटींचा भंग झाल्यास रद्द करण्यास पात्र राहील.
(अ) जागेवरील बिनकामन बांधकाम हे मान्य नकाशाप्रमाणे दर्शविलेल्या/संमत केलेल्या वापरानुसार होत नसल्यास अथवा सदर ठिकाणी अनधिकृत बांधकाम/ अनधिकृत वापर चालू असल्यास अटींचा भंग समजण्यात येईल.
(आ) सदर बांधकाम प्रगतीपथावर असताना संबंधीतांना नमूद केलेल्या अटींचे उल्लंघन होत असल्यास/झाले असल्यास, पुणे म.न.पा.ने मागितलेल्या निर्देशांचे उल्लंघन झाले असल्यास, अटींचा भंग झाला आहे असे समजण्यात येईल.
(इ) अर्जदाराने सादरची परवानगी ही गैरमार्ग करून पुणे म.न.पा.ची दिशाभूल करून प्राप्त केलेली आहे, असे निदर्शनास आल्यास अटींचा भंग झाला आहे असे समजण्यात येईल.त्याबाबत नियंत्रण नियमावली नियम क्र ६.१० महाराष्ट्र म्युनिसिपल कॉर्पोरेशनॲक्ट कलम २५८ अन्वये सदरची परवानगी दिशाभूल करून घेण्यात आली आहे असे समजण्यात येईल.
(ई) अर्जदार आणि सी। इसम हा त्याबाबतीत त्याच्यावरही नालकी हक्काचा दावा करू शकणार नाही आणि महाराष्ट्र प्रादेशिक आणि नगररचना अधिनियम,१९६६ चे कलम ४२ व ४५ अन्वये अस्तित्वात असलेली तरतुदीचे उल्लंघन करून विकसित अथवा बांधकाम करत असल्याचे निदर्शनास आल्यास सदरची परवानगी दिशाभूल करून घेण्यात आली आहे असे समजण्यात येईल.
६. सदर संमतीपत्रधारक/लाभार्थ असलेल्यासही या मूळचा या केवळ अर्जदारास नसून सर भविष्यातील अर्जदारांचे सर्व वारसांस, मुखत्यारधारक,व्यवस्थापक,प्रशासक, वारसदार आणि प्रत्येक इतर जो अर्जदाराच्या द्वारा मालकी हक्क लिज करेल त्या सर्वांस बंधनकारक राहील.

GOVT. OF INDIA

Myamore
Adv. for Petitioners

485

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नसेल.

१७. भविष्यात मान्य नकाशा व्यतिरिक्त कोणतेही बांधकाम (उदा. सर्व मार्जिनल अंतरात व टेरेसवरील सेट, पार्टीशन वॉल करून अगर ग्रील लावून

१८. प्रकल्पामधील सर्व वापराच्या इमारतींमध्ये सुरिवत व उच्चदाबी फोरो १ लि. (शाफपलस) आणि २. प्रकल्पामधील सर्व वापराच्या इमारती पाण्याचे नळ (विद कॉक, वॉशिंग टॅप इ. नळ) १लि.(दुहा प्रवाह) असे प्रकारचे फ्लॅश असे प्रकारचे फ्लश टँक यंत्रणा प्रत्येक शिकाणी बसविणे व त्याप्रमाणे प्रती मिनिट इतक्या कमी दाबाचे पाणाचे उपकरणे बसविणे. ३. प्रकल्पामधील जमिन पातळीपासून एकूण २४ मी. पेक्षा उंच इमारतीमध्ये पाण्याचा दाब व वहनाचा वेग नियंत्रित राहण्यासाठी दाब नियंत्रित व्हॉल्व्हस बसविणे. ४. प्रकल्पामधील सर्व वापराच्या इमारतीमध्ये प्रवासी उद्वाहना पार्श्वभूमीक आशा आगीरोधक काचेच्या पट्टा जागेपर्यंत पायऱ्यांना पायऱ्यांक दाराचा व लिफ्टमध्ये सी.सी. टी.व्ही. कॅमेरा बसविणे.

१९. प्रकल्पाच्या निर्माणीयोजित रिटेनिंग वॉल बाबत कार्यालयीन परिपत्रक क्र. अन अ/ का/ म आ/ ४८३ दि. ५/८/२०२३ चा अटी बंधनकारक राहतील.

-: अटी :-

१. दिव्य वस्ती भागामध्ये भोगवटाच्या मागणीपूर्वी प्लॉट आकाश मोकळ्या खत निर्मितीसाठी व्यवस्था करणार.

२. बांधकाम जागेचा वापर सुरु करण्यापूर्वी भोगवटाच्या मागणीपूर्वी अग्निशामक विभागाकडील ना-हरकत पत्र / दाखला त्यानुसार आवश्यक ती सर्व यंत्रणा जागेवर कार्यान्वित देवणार. सदर यंत्रणेची कार्यक्षमतेची देखभाल/दुरुस्ती करुन यंत्रणा नियमित ठेवणार.

३. आवश्यकतेप्रमाणे लिफ्ट (उदवाहन)सरक्षा संबंधित प्राधिकारीकडून प्राप्त करुन घेतले नंतरच वापर करणे बंधनकारक राहील.

४. मा.पर्यावरण विभागाकडील दि. १२ डिसेंबर २०२४ रोजीचे आदेशानुसार मंजूर केलेप्रमाणे २०००० चौ.मी.पेक्षा जास्त एकूण बांधकाम क्षेत्र नियोजन प्रस्तावास मा. केंद्र शासन यांचेकडील पर्यावरण विभागाकडील ना-हरकत पत्र देणे बंधनकारक राहील. आवश्यक सेवे महाराष्ट्र प्रदूषण नियंत्रण बोर्डाचे ना-हरकत पत्र बांधकाम पाडणगीचे नेट्टी दाखल करणे बंधनकारक राहील.

५. इतर महत्वाचे अटी :

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६. संक्षीत सुधारित विकास योजना आराखडा महाराष्ट्र सरकारने दि.०५/०१/१९८७, दि.०६/१२/२००७, दि.१८/०९/२००८, दि ०२/०३/२०१२, दि.०४/०४/२०१२ दिवशी मान्य केला आहे. त्यास अनुसरुन नवीन काही उपमार्ग योजनेत असल्याचा आढळा दाखी होत असल्यास त्याविरुध्द कोणत्याही प्रकारची तक्रार मान्यात नाही व ती देण्याची अथवाही महानगरपालिकेचा नाही.

७. वाढूवी असा करण्यात आलेले विकासाचे दाखले, समतीचे व तात्काळचे राहील.

८. सोबतच्या नकीन/दुरुस्ती नकाशात दाखविल्याप्रमाणे काम केले पाहिजे.

९. बांधकामेत काम चालू/बंद बोर्ड, मार्जिनल ओपन स्पेस इ. याची बांधकाम विभाग कार्यालयाकडून तपासून घ्यावयात, जोपर्यंत इमारती वापरता प्राप्त होत नाही तोपर्यंत वीजपुरवठा जोडण्यात येऊ नये.

१०. भूमिगत कार्यालयाकरिता व बांधकाम विकास विभागाकडून रस्तारुंदी प्रयोजनेत बाधित असल्यास वेगळ व याच बांधकाम सुरु करण्यात या अटीवरच हे संमतीपत्र देण्यात येत आहे. (आवश्यक असल्यास)

११. सोबतच्या नकाशावर लाल पेन्सिलेच्या/चिटकवलेल्या अटींवर संमतीपत्र देण्यात येत आहे.

१२. ज्या भूखंडावर नवीन इमारत बांधण्यात आली आहे त्या इमारतीचे भोगवटाचे मागणीपूर्वी प्रत्येक माहलाचे इमारतीसमोर लिफ्ट विद्युतीकरण आग व बाहेर उद्वाहन विभागाचे तरतुदीनुसार ग्राह्य लाभून ती व्यवस्थित कार्यान्वयाचा पुढील सोबत ती व्यवस्था व खबरदारी घ्यावी, त्यासिवाय (ऑक्युपन्सी सर्टिफिकेट) भोगवटाचा मिळणार नाही.

१३. सदर बांधकाम सुरु करताना सर्वसिध्द जागेमध्ये झाडे असल्यास ती वृक्ष प्राधिकरण समितीची पुर्वपरवानगी घेतल्याशिवाय तोडू नयेत. अन्यथा कायदेशीर कारवाई करण्यात येईल याची नोंद घ्यावी.

१४. इमारतीचे भोगवटापत्र देताना सभोवतील व आतील बाजूस रस्त्यात आलेले इमारतीचे अतिरिक्त बांधकाम व राडारोडा उचलून त्याची त्याकेल्याशिवाय अर्जाचा विचार केला जाणार नाही. राडारोडा कोठे टाकला जाणार याबाबत बांधकाम विकास विभागाकडील मार्गदर्शन घेणे जाईल.

१५. भोगवटाच्या मागणीचे अर्जासोबत मा. कार्यकारी अभियंता (ड्रेनेज) यांचेकडील ड्रेनेज कनेक्शनचे मान्य नकाशे दाखल करणार.

१६. बांधकाम चेकीस विभाग, ठाणे यांनी वेळोवेळी टँकरद्वारे पाणीपुरवठा केली असली तरी कार्यकारी अभियंता(जलनियमन विभाग) यांच्याकडे मनपाचे दरम्यान बांधकाम साठी पाणी मंजूरी घेणेबाबतचे सर्वोच्च टँक आणि ड्रेनेजबाबतची बांधकाम सुरु करणे व भोगवटा पत्र मागणीपूर्वी ड्रेनेज कनेक्शन, ऐनेज कोंडाणा नकाशे व दाखला हजर करणेत यावा.

१७. जे बांधकाम नकाशात पाडणार म्हणून दर्शविले आहे ते वेळ मार्गाने पाडून त्यानंतरच नवीन कामास सुरुवात करणार.

GOVT. OF INDIA

१८. मालकी हक्काबाबत व इतर कोणत्याही हक्काबाबत व इसीबाबत वाद निर्माण झाल्यास त्यास अर्जदार पूर्णपणे जबाबदार राहणार.

१९. कामगारांच्या सोयीसाठी बांधकाम विभाग एक संडास व एक मुतारी तात्पुरत्या स्वरूपाची बांधती राहिले. तुने संडास व मोरी असल्यास वापरण्यास संडास, मुतारी बांधण्याची गरज नाही.

२०. भोगवटापत्र मागण्यापूर्वी पुणे महानगरपालिकेकडील कर आकारणी व कर संकलन पाणी पुरवठा, जलनिस्सारण, पथ विभाग, अतिक्रमण इ. विभागाचे रकम व थकबाकी रक्कम पूर्णपणे भरणार.

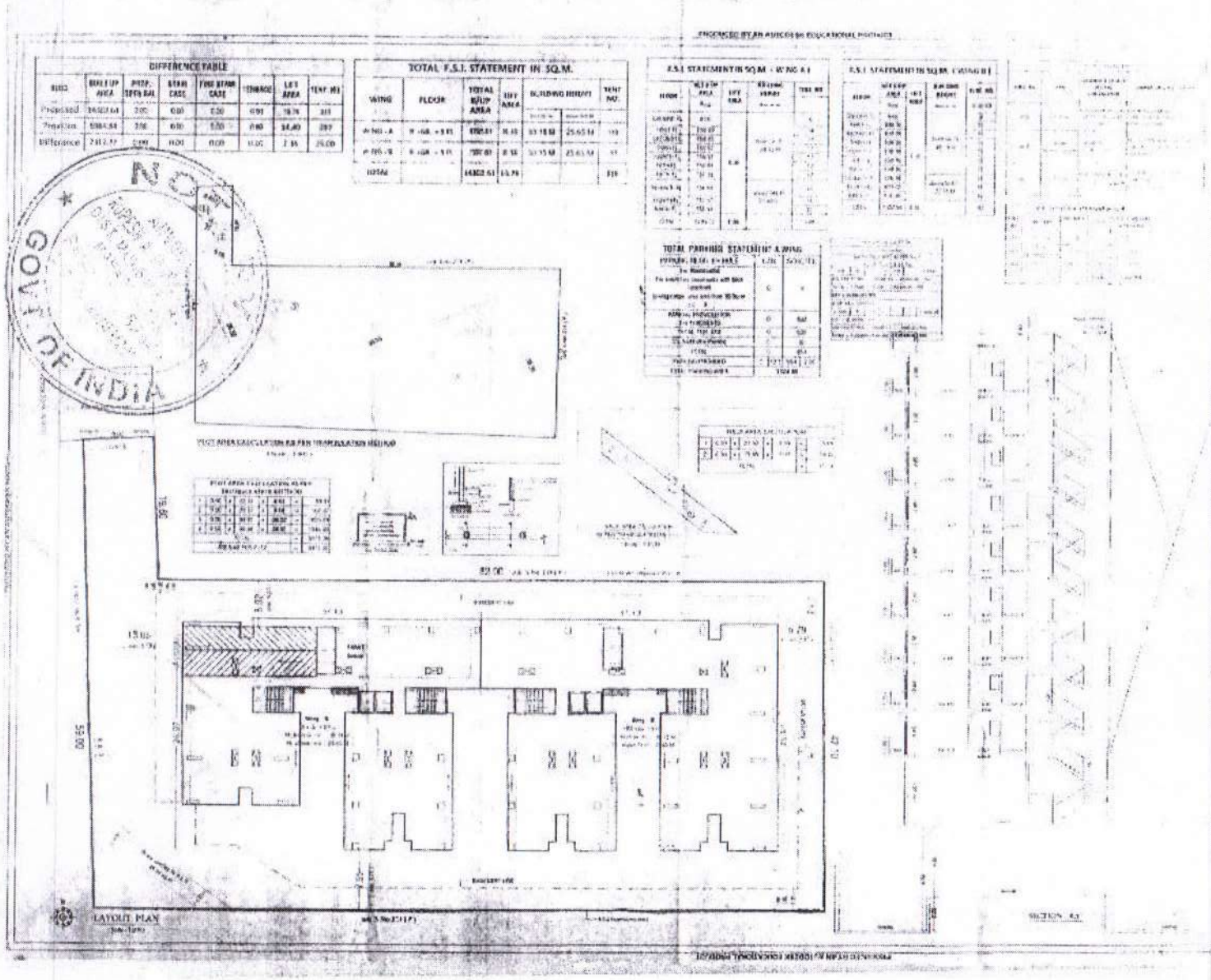
२१. अंशतः भोगवटापत्रासाठी रु. २२०/- चे स्टॅम्प पेपरवर इडेमिनिटी बॉन्ड दाखल करणे आवश्यक आहे.

२२. भोगवटापत्रासाठी स्ट्रक्चरल इंजिनिअरचा दाखला (स्टॅबिलीटी सर्टीफीकेट) दाखल करणार.

२३ पेठेतील सेप्टिकसाठी पाण्याची टाकी बांधणे बाबत विकसीत करणार.

Sd/-
Ramjan Munir Patel
इमारत निरीक्षक
बांधकाम विकास विभाग
पुणे मनपा

Signature Valid
बांधकाम विकास विभाग
पुणे मनपा


DIFFERENCE TABLE
TOTAL F.S.I. STATEMENT IN SQ.M.
F.S.I. STATEMENT IN SQ.M. - WING A
F.S.I. STATEMENT IN SQ.M. - WING B
TOTAL PARKING STATEMENT - WING
GOVT. OF INDIA
LAYOUT PLAN
SECTION - XX

1284

488

BLANK

489
(143)
326

जोते तपासणी

Wing - B Only]

मा.उप अभियंता,
बांधकाम विकास विभाग झोन क्र.४,
पुणे महानगरपालिका

यांजकडेस ....

विषय :- पुणे पेठ लोहगाव स.न.२१४/१/४ येथील जोते तपासणीबाबत.

संदर्भ :- आ.क्र.पीएलएन/१२१९/२२ दि.०६/१२/२०२२ रोजीचा अर्ज.

पुणे पेठ लोहगाव स.न.२१४/१/४ येथील जोते तपासणी दाखला मिळण्याबाबत वरील संदर्भान्वये ला.आर्की.श्री. संदीप हार्डीकर यांनी अर्ज केला आहे.

अर्जासोबत -:

१) पूर्ण केलेल्या जोते बांधकामाचा नकाशा – आहे.
२) स्ट्रक्चरल इंजिनिअरचा दाखला – अजय भिलारे , ला.न.४२४ दि.३०/११/२०२२.
३) कामगाराचा विमा उतरविल्याबाबतची झेरॉक्स – बजाज अलाईन्ज जनरल इन्शुरन्स क.लि. पॉलिसी न. L०२१००२१ दि.०६/०५/२०२३.
४) एन.ए.ऑर्डर क्र.- एनए.एसआर/६९/२०१९ दि.१८/०३/२०२१.
५) जागेवरील फोटो – आहे .इत्यादी कागदपत्रे जोडली आहेत.
६) MOD NOC – Air HQ/S17726/4/ATS (TyBM-MMCMVII) दि.१७/०७/२०१९.

सदर नियोजित बांधकामाचे मान्य नविन नकाशा संमतीपत्र क्र.सीसी/३३६८/२१ दि.२४/०१/२०२२ अन्वये मान्य करण्यात आले आहेत.

सदर मिळकतीचे मान्य नकाशा संमतीपत्र क्र. सीसी/३३६८/२१ दि.२४/०१/२०२२ रोजी नुसार ला.आर्की./ला.इंजी. यांनी दर्शविलेल्या प्लिंथ नकाशाबरील प्लॉटच्या हद्दीपासून जोत्यापर्यंतची मापे, दर्शनी अंतर डाव्या व उजव्या बाजूचे अंतर, मागील अंतर, मोकळी अंतरे व जोत्याची सर्व मापे नियमानुसार आहेत.

तरी जोते तपासणी दाखला देणेबाबत आपली पुढील आज्ञा होणेस विनंती आहे.

Tmpaty

इमारत निरीक्षक
बांधकाम विकास विभाग झोन क्र.४
पुणे महानगरपालिका

चार्ट I - Wing B [illegible]

15/12

NOTARY ADVOCATE GOVT. OF INDIA

[illegible] स्वतंत्र वेगवेगळे आहेत.

TRUE COPY

Adv. for Petitioner

(490)

1287

PUNE MUNICIPAL CORPORATION

Building Control Department

Approval of Work upto Plinth Level

Part First

'WING - B'

Proposal No	LOH/0024/20
Outward No	PCC/0191/22
Outward Date	15/12/2022

SITE DETAILS	
Peth/ T.P. Scheme	Lohagaon
Village	Lohagaon
Survey No	214/1/4
Hissa No	-
C.T.S.No	-
Final Plot No.	-
Sub Plot No.	-
Plot No.	-
Society	-
LandMark	

To,

Architect/ Licence Engineer Name :-

SANDEEP YASHWANT HARDIKAR

502,sadhana Apt,1842,shivaji nagar, narveer tanajiwadi,

Shri. YASHCON URBAN DEVELOPMENTS LLP THRO PUNIT OSWAL AND OTHERS

Sir,

With reference to your intimation No. PLN/1219/22 dated 06/12/2022 regarding the completion of construction work up to plinth level in the above mentioned site. I have to inform on verification at site that: -

1. The further work may be proceeded with as per sanctioned plans. Sanctioned under commencement Certificate No. CC/3388/21 Dated 24/01/2022
2. The work shall not be proceeded with.

a) As it is not as per sanctioned plans.

b) पुर्वमान्य संमतीपत्रकानुसार मंदी बांधकाम सद्यस्थीती

c) कोणतेही भोगवटापत्र मागणेपुर्वी आजोबर मान्य बांधकामाचा R.C.C. सिमाभिंत बांधुन त्याचा Structural Stability Report सादर करणेत

3

Sd/-

Faruque Munir Patel

Sub / Junior Engineer

Building Control No.

Pune Municipal Corporation.

Date : 15/12/2022

Eknath Gadekar

Deputy Engineer

Building Control No.

Pune Municipal Corporation

Date : 15/12/2022

PUNE MUNICIPAL CORPORATION * EST 1950 *

स्था. [illegible]

सादर
माहितीसाठी.
पुणे म[illegible] यांचे [illegible] सेवेत
कार्यालय (पा.नि./वि.[illegible] नोंद क्र.[illegible]
कडून देण्यात आलेला आहे.

491
145

304

जोते तपासणी (संपूर्ण)
विंग 'अे'

मा उप अभियंता ,
बांधकाम विकास विभाग झोन क्र४ .
पुणे महानगरपालिका

यांजकडेस ....

विषय :- पुणे पेठ लोहगाव स.न.२१४/१/४ येथील जोते तपासणीबाबत.

संदर्भ :- आ.क्र.पीएलएन/१७२६/२२ दि.०३/०३/२०२३ रोजीचा अर्ज.

पुणे पेठ लोहगाव स.न.२१४/१/४ येथील जोते तपासणी दाखला मिळण्याबाबत वरील संदर्भान्वये ला.आर्की.श्री. संदीप हार्डीकर यांनी अर्ज केला आहे.

अर्जासोबत -:

१) पूर्ण केलेल्या जोते बांधकामाचा नकाशा – आहे.
२) स्ट्रक्चरल इंजिनिअरचा दाखला – अजय भिलारे , ला.न.४२४ दि.३०/११/२०२२.
३) कामगाराचा विमा उतरविल्याबाबतची झेरॉक्स – बजाज अलाईन्ज जनरल इन्शुरन्स क.लि. पॉलिसी न. L०२२२९१० दि.११/०१/२०२३.
४) एन.ए.ऑर्डर क्र.- एनए.एसआर/६९/२०१९ दि.१८/०३/२०२१.
५) जागेवरील फोटो – आहे .इत्यादी कागदपत्रे जोडली आहेत.
६) MOD NOC – Air HQ/S17726/4/ATS (TyBM-MMCMVII) दि.१७/०७/२०१९.

सदर नियोजित बांधकामाचे मान्य नविन नकाशा संमतीपत्र क्र.सीसी/३३६८/२१ दि.२४/०१/२०२२ अन्वये मान्य करण्यात आले आहेत.

सदर मिळकतीचे मान्य नकाशा संमतीपत्र क्र. सीसी/३३६८/२१ दि.२४/०१/२०२२ रोजी तुलार ला.आर्की./ला.इंजी. यांनी दर्शविलेल्या प्लिंथ नकाशावरील प्लॉटच्या हद्दीपासून जोत्यापर्यंतची मापे, दर्शनी अंतर डाव्या व उजव्या बाजूचे अंतर, मागील अंतर, मोकळी अंतरे व जोत्याची सर्व मापे निश्चमानुसार आहेत.

तरी जोते तपासणी दाखला देणेबाबत आपली पुढील आज्ञा होणेस विनंती आहे.

Mpatil
इमारत निरीक्षक
बांधकाम विकास विभाग झोन क्र.४
पुणे महानगरपालिका

अ.क्र. जोणतही भोगवटापत्र मागणेपूर्वी जागेवरील नाला विकसित करणार..

X - सुधार जोते तपासणी
दाखल रद्दबत्त नारी
21/3/23

TRUE COPY
Adv. for Petitioner

BLANK

1290

492

EXHIBIT- L

Reqd Post

Tele: 23060231/5216

Directorate of Ops (ATS)
Air Headquarters
Vayu Bhawan, Rafi Marg
New Delhi -110011

Air HQ/S 17726/4/1/ATS (PC-MMMCXXVIII)

10 March 2021

M/s Yashcon Urban Development LLP
Horizon Developers
Shop No. 8 & 9, Indraneel Building
Opp PNG Showroom
Next to Basuri Restaurant
Pune-Statara Road, Parvati
Pune (Maharashtra)-411009

NOC FOR CONSTRUCTION OF BUILDING

Dear Sir,

1. Please refer your application for issue of NOC for construction of 37 m AGL high building at Survey No. 214/1/4, Village-Lohegaon, Taluka-Haveli, Dist-Pune (Maharashtra).

2. Based on your request dated 12 February 2021 and as also later confirmed telephonically, NOC application submitted by you dated 05 November 2020 is not being processed any further and stands closed.

Yours sincerely,

(Ashesh Kumar)
Wing Commander
Wing Commander Operations ATS

NOO

Copy to:

HQ SWAC IAF (CATCO)

2 Wg AF (SATCO)

966

Mail in	Date 24 mar 21
IC NOC	
OIC NOC	
SATCO	

(493)

SATCO : The proposal is recommended subject to the reduction of height mentioned in Para-4 of Note. ~~NOT~~ NOT-RECOMMENDED & forwarded please.

Rekha
FIC

OIC LMC The proposed site is beyond 100 mtr from outer parapet of AFS Rmc boundary wall. Recommended for issue of NOC from Works Angle.

17 Dec 20.

FIC
09 Jan 21

C Adm O Remarks of OIC LMC endorsed. Recommended for issue of NOC from Works angle.

11 Jan 21

SE(L)

Proposal is recommended for issue of NOC.

12/01

Stn Nav Offr

Remarks by SATCO all endorsed. proposal is not recommended for NOC in it present state.

12/1

SAS&IO

Recommended subject to HT restriction as per ATS remarks.

13/01

COO

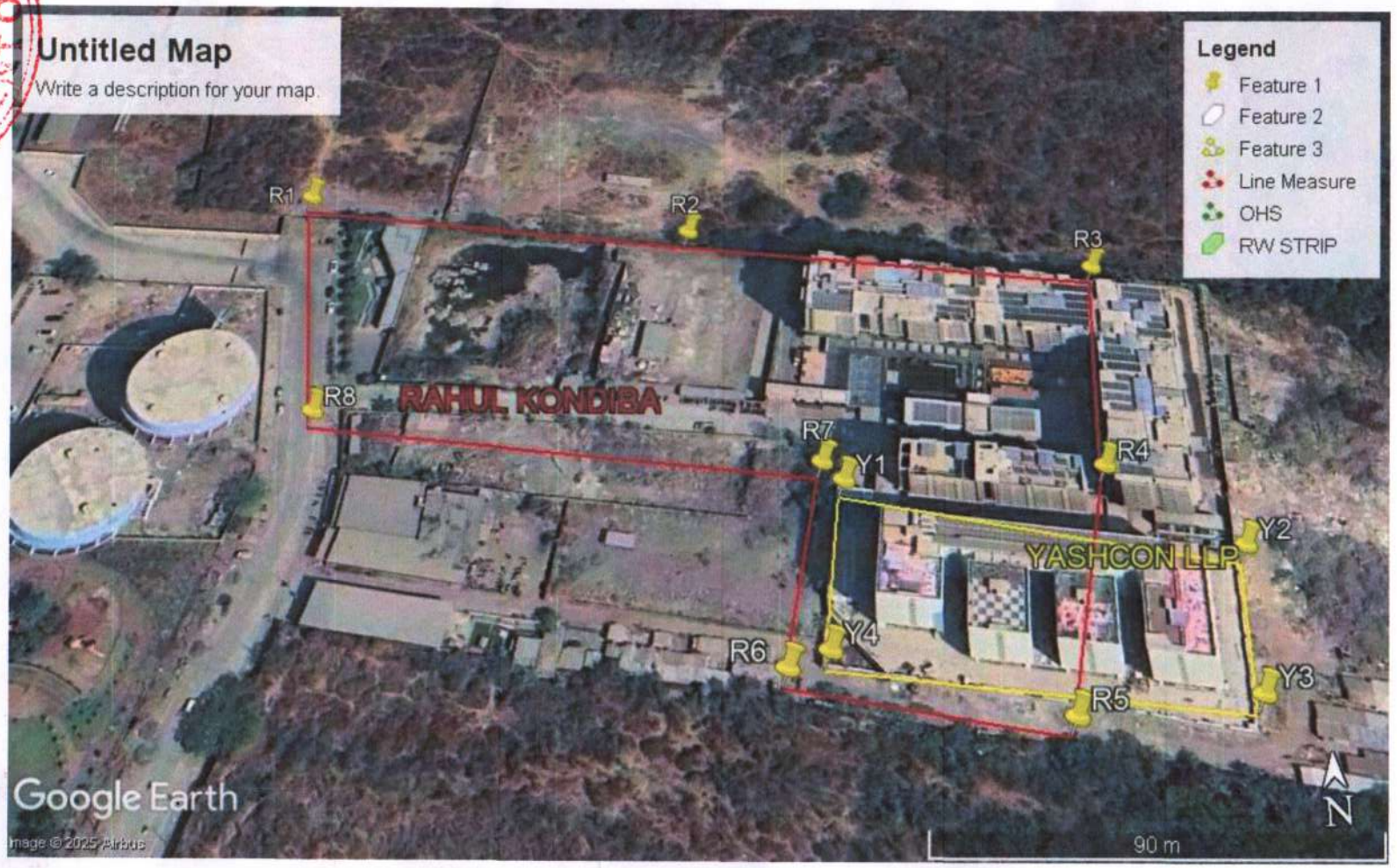
Please refer remarks by SATCO, Stn Nav offr.

Not recommended in present form.

WLC 13/01

AOC Not recommended.

14/01



1292

Annx-A11

494

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1294

Annx-A12 (495)

~~Annexure-A10~~

बांधकाम विकास विभाग
पुणे महानगरपालिका
शिवाजीनगर,
पुणे-४११ ००५

पुणे महानगरपालिका

(याचुढील पत्रव्यवहार खालील क्रमांक व दिनांक यांचा संदर्भ घेऊन करावा.)
(जागेच्या वा इमारतीच्या कार्यक्षेत्रात मालकी हक्काचे संदर्भ लक्षात न घेता अर्जदाराने हे संमतीपत्र देण्यात येत आहे.)

बांधकाम चालू करण्याकरिता दाखला (संमती नकाशासह)

कमेन्समेन्ट सर्टिफिकेट

सदरचा बांधकाम चालू करण्याचा दाखला आणि बांधकामाचे संमतीपत्र महाराष्ट्र नगररचना अधिनियम, १९६६ चे कलम ४४/४५/५८/६९ यांतील आणि महाराष्ट्र म्युनिसिपल कॉर्पोरेशन ॲक्ट चे कलम २५३ व २५४ यांतील तरतुदीप्रमाणे खालील अटींचा देण्यात येत आहे

प्रकरण क्रमांक	LOH/0024/20	क्रमांक	CC/1926/20
Proposal Type	: Residential	दिनांक	03/03/2021
Case Type	: New		
Project Type	: Proposed Building		

PUNE MUNICIPAL CORPORATION BUILDING CONTROL DEPARTMENT APPROVED

श्री / श्रीमती AMEY INDARKUMAR JAIN AND OTHERS करिता आर्किटेक्ट / इं. स श्री SANDEEP YASHWANT HARDIKAR यांचे दिनांक पुणे, पेठ महाराष्ट्र नगररचना अधिनियम, १९६६ चे कलम ४४/४५/५८/६९ व सुधारित पालिका महानगरपालिका, अधिनियम सन १९४९ चे कलम २५३ व २५४ प्रमाणे पुणे महानगरपालिकेच्या सीमेतील पेठ Lohegaon भाग सर्वे न 214/1/4 सी. स. न. _____ हिस्सा नं _____ कायदेशीर प्लॉट क्र _____ प्लॉट क्र _____ सोसायटी येथे विकास करण्याकरिता आपण महानगरपालिकेकडे दिनांक 10/11/2020 रोजी प्रस्ताव दाखल केला आहे.

-: अटी :-

१. सदर परवानगीस दर्शविलेली इमारती सोडे / सदरचा प्रस्तावीत वापरचे खेरीज पुणे म.न.पा. कडून तुमचे दुसरे अभिन्यास सार्वजनिक सहभागाचा भाग म्हणून आहे.

२. बांधकाम्ही न्यूनतम इमारतीचा आराखडा चालीस तुमच्या इमारतीचा खाली, अथवा अन्यायाची परवानगी या बाबा ही बांधकामाची सक्तीने पुणे म.न.पा. कडा भोगवटाचा प्राप्त प्राधिकरणाचा दाखला घेतल्याशिवाय वापरात येऊ नये.

३. सदर संमतीधारकाची/विकास परवानगीची मुदत (काम सुरुवातीने सन-त्यास) संपल्यानंतर किंवा त्यापूर्वी ६ महिने (सोबतचा संमती नकाशा हाच संमतीचाकाचा अविभाज्य भाग समजणेत येईल.)

४. सदर संमतीपत्र हे मुदत संपेपर्यंत प्रत्येक वेळी मुदतीकरिता खाली आराखड्यात अथवा शर्तीत बदल करता येईल. परंतु ते महाराष्ट्र प्रादेशिक आणि नगररचना अधिनियम, १९६६ चे कलम ४४ आणि त्याने अर्थ कलम नंतरी त्यांची तरतूद म.न.आ.वि.पी. कलम ४८ अन्वये संमतीधारकांचे देखील राहील.

५. सदरचे संमतीपत्र हे खालील अटींचा भंग झाल्यास रद्द करण्यात येईल.

(अ) अर्जदारांने विकसन बांधकाम हे मान्य नकाशाप्रमाणे दर्शविलेल्या/सादर केलेल्या बांधकामाचे होस नकाशाचा भंगाचा सदर विभागी अधिकृत बांधकाम/अनधिकृत काम चालू असल्यास अटींचा भंग समजण्यात येईल.

(आ) सदर बांधकाम जमीनीतील वेगवेगळ्या मालकी क्षेत्रांमधील असलेल्या अडचणी दूर करून सर्वांना सोयीचे होईल अशा पध्दतीने करणे आवश्यक आहे. पुणे म.न.पा.ने वाटणीसंबंधी निर्णयाचे उल्लंघन झाल्यास, अटींचा भंग झाला आहे असे समजण्यात येईल.

(इ) अर्जदाराने सदर जी परवानगी ही केवळ काम पुरते म.न.पा.चे दिशाभूल करण्यात आली आहे, असे निदर्शनास आल्यास आदेश या परवानगी दिशाभूल करून घेण्यात आली आहे असे समजण्यात येईल. विकास नियंत्रण नियमावली नियम क्र. ६.१० प्रमाणे म्युनिसिपल कॉर्पोरेशन ॲक्ट कलम २५८ अन्वये सदर परवानगी दिशाभूल करून घेण्यात आली आहे असे समजण्यात येईल.

(ई) अर्जदार आणि जो इसम या परवानगीचा स्वतःसाठी मालकी हक्काचा दावा करत महाराष्ट्र प्रादेशिक आणि नगररचना अधिनियम, १९६६ चे कलम ४२ व ४५ अन्वये असलेल्या सर्वसाधारण उल्लंघन करत नाहीत. विकसन आखणी बांधकाम नियमावली आराखडा मंजूरीचा सदर परवानगी दिशाभूल करून घेण्यात आली आहे असे समजण्यात येईल.

६. सदर संमतीपत्रासोबत/चालू असलेल्या बांधकामाचे मुळ्यमापन शुल्क अदा केलेले आहे. या शुल्कामध्ये अग्निशमन, पाणीपुरवठा, स्वच्छतागृह, प्रसाधनगृह, वाहनतळ आणि इतर सुविधांचा समावेश नाही. सदर सुविधा या बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

७. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

८. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

९. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

१०. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

११. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

१२. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

१३. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

१४. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

१५. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

१६. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

१७. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

१८. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

१९. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

२०. सदर बांधकामाचे पूर्णत्वाचे दाखला घेण्यापूर्वी पूर्ण करणे आवश्यक आहे.

NOTARY GOVT. OF INDIA ADVOCATE ARVIND NANCHARAN MAHENDRA DIST. PUNE Reg. No. 15412 EXPIRY DATE 09/10/2025

CC/1926/20
03/03/2021

TRUE COPY

Adv. for Petitioners

(496)

(P3C)

८. आनुषंगिक शाखला (एस. ए. ऑर्डर), बु.एल.सी. आदेश, महाराष्ट्र प्रदूषण नियंत्रक मंडळ, औद्योगिक संचालनालय, कागार्गा विभा आयुक्त यांचे आदेशातील अटी व शर्ती बंधनकारक राहतील.

वरील संमतीप्रमाणे अंतम करताना म्युनिसिपल कॉर्पोरेशन ऑफ्ट, महाराष्ट्र प्रादेशिक व नारारचना अधिनियम, १९६६ अगर त्यास अनुसरुन केलेले नियम व बोट नियम याचा भंग होत आहे, असे पुणे म.न.पा. चे निदर्शनास आल्यास सदरचे संमतीपत्र रद्द करण्याचा अधिकार पुणे म.न.पा.स राहील.

वरील संमतीप्राधिकरणी काही शंका नेत आहेत तर कागद प्रारंभ करण्यापूर्वी महानगरपालिकेकडे तसे कळवून स्पष्टीकरण करुन घ्यावे

विशेष अटी:-

१. एमराईज इमारती संदर्भातील बि.नि.पि.नियम क्र. २१.६.६ मधील तरतुदी बंधनकारक राहतील.

२. मा. शासनाकडील प्रशासन निर्णय क्र. टीपीएस-१८०७/२५२/सी.आर.६३०/०७/युडी-१३ मधील अतिरिक्त अग्निशमन व्यवस्था, विशेष कंपनीमधील स्ट्रक्चरल इंजिनिअर यांची नेमणूक, सर्व्हिस व जादर लिफ्ट याबाबत नमुद केलेल्या अटी बंधनकारक राहतील

३. हायराईज इमारतीचे सर्व्हिस/फायर ऑडिटिंग हे प्रत्येक वर्षी सक्षम प्राधिकृत अधिकाऱ्याकडून करुन घेणे बंधनकारक राहील. व म.न.पा. मागणीनुसार उपलब्ध करुन देणे बंधनकारक राहील.

४. इमारतीमील उद्वाहनाचे (लिफ्टचे) दरवाचे लिफ्ट मधील स्थिती दिसण्याच्या दृष्टिने पारदर्शक असावेत.

५. जलसंवर्धनाकरिता नियोजित इमारतीमध्ये दर्जेदजलाचे पुनर्भरण, दुहेरी फ्लश बंदणा, नियंत्रित दाब बंदणा

६. सोलर सिस्टिमची बंदणा बंधनकारक.

काही महत्वाच्या विशेष सूचना :-

१. बु.एल.सी.ऑर्डरमधील सर्व अटी संबंधित मालक /भिक्तकादार बंधनकारक राहतील त्यास पुणे म.न.पा. जबाबदार राहणार नाही.

२. जिल्हा योजना सहायक संचालक यांचे मान्य लेआऊटनुसार/सब डिव्हीजन/लेआऊट ऑफ बिल्डींग मधील सर्व अटी बंधनकारक राहतील.

३. कलेक्टर रजिस्टरची झिरोपासून ९ (नुम) फेरफार नोंद असता पोटखराडी श्रीगवदाज मागणीपूर्वी (जे अगोदर) एकत्रित/ स्वतंत्र असा ७/१२ जागा व गोडाऊनचा अटी सर्व कंडीस बंधनकारक राहील.

४. ओला व सुक्या कचऱ्याकरिता मिळकतीमध्ये कंपोस्टची सोय करणार.

५. काम सुरु करण्यापूर्वी बांधकामाचे सर्वांना परवानगीचे स्ट्रक्चरल डिझायनर/इंजिनियर यांची नेमणूक करणार तसे व जोते तपासणी दाखला संबंधित कोतवाली पोलिसांकडे सादर केल्यानंतरच सदनिकांचे/गाळ्यांचे साठेकरार/ताबा देण्यात यावेत. तसेच बांधकाम स्ट्रक्चरल इंजिनिअर्सचे नियमित मार्गदर्शन व देखरेखीखाली पूर्ण करणार.

६. बांधकामाचे नकाशांचा परवानगी मिळाल्याचा विकासकर्ता/मालक यांनी जागेवर फलक लावून खालील प्रमाणे माहिती दर्शवावी. अ) मालकाचे, विकासकाचे, ला. आर्कि. व कॉन्ट्रॅक्टर यांची नावे व पत्ता व संपर्क दुरध्वनी / भ्रमण दुरध्वनी क्रमांक.

७. कुलदैवत व्हीडल/इमारत प्रवेशद्वार मालकाचा मागणीपूर्वी सुधारित डी.पी.लेआऊट मान्य करुन घेणार. (आवश्यकतेनुसार)

८. रस्तारुंदीचे आरक्षित पडई क्षेत्र ताबा घेण्यापुर्वी सदर रस्त्याची जागा म.न.पा. च्या ताब्यात देणार.

९. जागेवर अस्तित्वातील म.न.पा. पाँटर कनेक्शन आसल्यास काम सुरु करण्यापूर्वी पाणी पुरवठा विभागाचे ना हरकत पत्र दाखल करणार.

१०. भविष्यकाल दुरुस्तीस लागणेकरिताच्या अटी - १) वरिल इमारतीमध्ये जागा देण्यापूर्वीताबावत एकगत झाले आसल्याबाबत व त्याबाबत ताबार विक्रीपत्रामध्ये दर्शविणे अगर जोते तपासण्यापुर्वी पालक करणार. २) दुरुस्तीकरताना आवश्यक असणारे मालक यांच्याकडून त्यांची ना हरकत घेऊनच ते आवश्यक ते आवश्यक मेंटेनन्स/दुरुस्ती आत व तळघरातील मोटारपंपी सक्शन पाइपलाईनचे सर्व साठेकरारचे वेळोवेळी नुतनीकरण ते आवश्यक ३) सोसायटीच्या व विक्रेयक यांचे दरम्यान वाद निर्माण झाल्यास त्यास म.न.पा. जबाबदार राहणार नाही.४) सुधारित मंजूरी दाखल करण्यापुर्वी पुणे म.न.पा.ने नियोजित केलेले पेटिकरेज तपासून करणार.

११. सार्वजनिक सदिवाटचे व सर्वाईक वापराचे रस्ता/बोळ/प्रवेशमार्गाचे व्हिवाटीबाबत वाद निर्माण झाल्यास अर्जदार जबाबदार राहतील.

१२. अस्तित्वातील जुनी बांधकाम पाडताना शेजारील मिळकत/मिळकतीतील इमारतीस धोका/नुकसान होणार नाही याची खबरदारी घेणार.

१३. सदर अभिन्यासातील इमारतीचा वापर हा कायमस्वरुपी मान्य नकाशामध्ये दर्शविलेल्या वापरासाठीच करणार. सदरचे वापरात म.न.पा.च्या पूर्वपरवानगीशिवाय व

१४. [illegible]

१५. [illegible] प्रस्ताव पाणी पुरवठा विभागास पूर्ण करणार.

१६. [illegible] इमारतीचे दर्शनी भागातील ९.०० मी. सामासिक अंतरापैकी १.० मी. रुंदीचे डिव्हीडर्स पार्किंगचा स्लोप / लुटाव वगळून जोतेपूर्व काढण्या पूर्वीचा.

१७. [illegible] बांधकामाच्या ओपन्यातील भिंतीचा भाग, कॉर्नर पार्ट रस्तारुंदी/सेटबॅक क्षेत्रासाठी जोते तपासण्या होई पर्यंत राहून देणार व

माहिती अधिकार अधिनियम 2005 कलम 4(1)(ब) नुसार प्रसिद्ध केलेली माहिती पुणे म. न. पा. मध्यवर्ती कार्यालय, पुणे

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१७. भविष्यात मान्य नकाशा व्यतिरिक्त कोणतेही बांधकाम (उदा. सर्व मार्जिनल अंतरात व टेरेसवरील शेड, पार्टीशन वॉल करून अगर शील तोडून

१८. प्रकल्पामधील सर्व बागराच्या इमारतीमध्ये युनिट व ड्रेन्यूशी करिता ३ लि.(हाफपतरा) आणि २. प्रकल्पामधील सर्व बागराच्या इमारती पाण्याचे सळ (बिब क्रॉक, बेसिन टॅप इ. सळ) दोरो.(फुल प्लॅश) असे प्रकारचे फ्लॅश असे प्रकारचे फ्लश टँक बंधण प्रत्येक ठिकाणी बसविणे व त्याप्रमाणे प्रति मिनिट इतक्या कमी दाबाचे पाण्याचे उपकरणे बसविणे. ३. प्रकल्पामधील जमिन पातळीपासून एकूण २४ मी. पेक्षा उंच इमारतीमध्ये पाण्याचा दाब व वहनाचा वेग नियंत्रित राहण्यासाठी दाब नियंत्रित व्हॉल्व्हस बसविणे. ४. प्रकल्पामधील सर्व बागराच्या इमारतीमध्ये प्रवासी उद्वाहना मार्फत/जिन्या अशा आगप्रतिबंधक काचेच्या पल्ला बसविलेला मार्गदर्शक दरवाजा व लिफ्टमध्ये सी.सी. टी.व्ही. कॅमेरा बसविणे.

१९. प्रकल्पाच्या सिमानिर्देशीबाबत रिटेनिंग वॉल बाबत कार्यालयीन परिपत्रक क्र. अन ज/ जा/ न ज्ञा/ ४८३ दि. ५/८/२०१३ च्या अटी बंधनकारक राहतील.

-: अटी:-

१. विरळ वस्ती भागामध्ये भोगवटापत्र मागणीपूर्वी प्लॉट आवारात सांडपाणी व्यवस्था निर्मितीसाठी व्यवस्था करणार.

२. बांधकाम जागेचा आपर सुरू करण्यापूर्वी भोगवटापत्र मागणीपूर्वी अग्निशमन विभागाकडील ना-हरकत पत्र / दाखला त्यानुसार आवश्यक ती सर्व यंत्रणा जागेवर कार्यान्वित ठेवणार. सदर यंत्रणेची कायमस्वरूपी देखभाल/दुरुस्ती करून यंत्रणा नियमित ठेवणार.

३. आवश्यकतेप्रमाणे लिफ्ट (उद्वाहन)करिता संबंधित प्राधिकारीकडून प्राप्त करून घेतले नंतरच वापर करणे बंधनकारक राहील.

४. मा.पर्यावरण विभागाकडील दि. १२ डिसेंबर २०१३ रोजीचे आदेशानुसार समूह केल्याप्रमाणे २०००० चौ.मी.पेक्षा जास्त एकूण बांधकाम क्षेत्र नियोजन प्रस्तावास मा. केंद्र शासन यांचेकडील पर्यावरण विभागाकडील ना-हरकत पत्र घेणे बंधनकारक राहील. आवश्यक तेथे महाराष्ट्र प्रदुषण नियंत्रण बोर्डाचे ना-हरकत पत्र बांधकाम परवानगीचे वेळी दाखल करणे बंधनकारक राहील.

५. इतर महत्वाचे अटी .

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६. संदर्भात सुधारित विकास योजना आराखडा महाराष्ट्र सरकारने दि.०५/०१/१९८७, दि.०६/१२/२००७, दि.१८/०९/२००८, दि.०२/०३/२०१२, दि.०४/०४/२०१२ रिव्हाईज मान्य केला आहे. त्यास अनुसरून नवीन प्रस्ताव जमिनी पोहोचत असल्यास बाधक हानी होत असल्यास त्याबिल्यर्थ कोणत्याही प्रकारची भरपाई मागणार नाही व ती देण्याची जबाबदारी महानगरपालिकेचा नाही.

७. यापूर्वी अदा करण्यात आलेले विकासनाचे दाखले/संमतीपत्रे रद्द समजण्यात यावीत.

८. रोखतच्या नकाशात दाखविल्याप्रमाणे काम केले पाहिजे.

९. जोत्याखेरीज काम आल्यावर सेट-बॅक, मार्जिनल ओपन स्पेस इ. बाबी बांधकाम नियंत्रण कार्यालयाकडून तपासून घ्याव्यात, जोते तपासणी दाखला प्राप्त झाल्याशिवाय जोत्यावरील काम सुरू करू नये.

१०. भूमीअभिलेख कार्यालयामार्फत व बांधकाम विकास विभागाकडून रस्तारुंदी प्रमाणीत करून घेणार व तसेच बांधकाम सुरू करणार या अटीवरच हे संमतीपत्र देण्यात येत आहे. (आवश्यक असल्यास)

११. रोखतच्या नकाशावर मागे लिहिलेल्या/चिटकवलेल्या अटींवर संमतीपत्र देण्यात येत आहे.

१२. ज्या भूखंडावर नवीन इमारत बांधण्यात आली आहे त्या इमारतीचे भोगवटापत्र मागण्यापूर्वी प्रत्येक मालकाने इमारतीसमोर सिमा भिंतीच्या आत व बाहेर उद्यान विभागाचे तरतुदीनुसार झाडे लावून ती व्यवस्थित वाढविल्याबाबत दृष्टीने योग्य ती व्यवस्था व खबरदारी घ्यावी. त्याशिवाय (ऑक्युपन्सी सर्टिफिकेट) भोगवटापत्र मिळणार नाही.

१३. नवीन बांधकाम सुरू असताना संबंधित जागेवरचे झाडे असल्यास ती वृक्ष प्राधिकरण समितीची पुर्वपरवानगी घेतल्याशिवाय तोडू नयेत, अन्यथा कायदेशीर कारवाई करण्यात येईल याची नोंद घ्यावी.

१४. इमारतीचे भोगवटापत्र देताना रस्त्यावरील व आतील बाजूस टाकण्यात आलेले इमारतीचे अतिरिक्त सामान व राडारोडा उचलून जागा स्वच्छ केल्याशिवाय अर्जाचा विचार केला जाणार नाही. राडारोडा कोठे टाकावा याबाबत बांधकाम विकास विभागामार्फत मार्गदर्शन केले जाईल.

१५. भोगवटापत्र मागणीचे अर्जापूर्वी मा. कार्यकारी अभियंता (ड्रेनेज) यांचेकडील ड्रेनेज कनेक्शनचे मान्य नकाशे दाखल करणार.

१६. बांधकाम विकास विभाग, स्वत्याने जरी सेप्टिक टँकसाठी परवानगी दिली असली तरी कार्यकारी अभियंता(जलनिस्सारण विभाग) यांच्याकडे नकाशे दाखल करून त्याची मंजूरी घेतल्याखेरीज सेप्टीक टँक आणि ड्रेनेजसंबंधी बांधकाम सुरू करू नये व भोगवटा पत्र मागण्यापूर्वी ड्रेनेज कामाचे, ड्रेनेज जोडणीसह नकाशे व दाखला हजर करण्यात यावा.

१७. बांधकाम नकाशात प्रस्तावित केलेले ते वेध मागणी पाहून त्यानंतरच नवीन कामास सुरुवात करणार.

१८. वरील हकीकतीवर व इतर कोणत्याही हरकतीबाबत व हद्दीबाबत वाद निर्माण झाल्यास त्यास अर्जदार पूर्णपणे जबाबदार राहील.

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
EXPIRY DATE
Reg. No. 15432
05/10/2029
LOKD024/23

DC/15/26/20
03/03/2021

(132)

१९. कामगारांच्या सोयीसाठी जागेवर किमान एक संडास व एक मुतारी तात्पुरत्या स्वरूपाची बांधली पाहिजे. पुने संडास व मोरी असल्यास त्याप्रमाणे संडास, मुतारी बांधण्याची गरज नाही.

२०. घोषवटापत्र मागण्यापूर्वी पुणे महानगरपालिकेकडील कर आकारणी व कलसंकलन पाणी पुरवठा, जलोत्सारण, पथ विभाग, अतिक्रमण इ. विभागाचे रक्कम व थकबाकी रक्कम पूर्णपणे भरणार.

२१ [illegible] रु. ३१०/- चे स्टॅम्प पेपरवर इंडेम्निटी बॉन्ड दाखल करणे आवश्यक आहे.

२२. भोगवटापत्रिका देण्यापूर्वी इंजिनिअरचा दाखला (स्टॅबिलीटी सर्टीफीकेट) दाखल करणार.

परिशिष्ट सी-२

APPROVED

POONA

१) [illegible] आवश्यक ठिकाणी रस्ते, ड्रेनेज लाईन, पाणीपुरवठा पाईपस, मो-वा, पूल,विजेचे खांब इत्यादी सुविधा तयार करण्यात व त्या सुविधा पुणे [illegible] यांच्या ताब्यात देण्यात. तदपूर्वी सर्व सुविधा/रस्ता दोष त्या खात्याकडून दुरुस्त व्यावात.

२) विकासीत केलेल्या जमिनी या मालकी आपल्याकडे राहतात, दिलेल्या परवानगीनुसार विकसन करता येणार नाही.

३) सदर विकसनाचा क. ३३.४ नुसार दिलेल्या मंजुरीनुसार ओपन स्पेस ठरावाचे वर्गीकरण अर्जदार व्यक्तीने दाखल करणेचे आहे

४) सदर परवानगी नुसार अर्जदाराच्या मालकीच्या जमिनीचा काम झाला नेमार नाही

५) [illegible] कन्सेंट अथॉरिटीस विभागाकडील ना हरकत प्रमाणपत्र दाखल करणार.

03/03/21

Smt.
PRADEEP HARIDAS
इमारत निरीक्षक
बांधकाम विकास विभाग
पुणे मनपा

Sanjay G Bavalgar
Signature संजीव
बांधकाम विकास [illegible]

NOTARY GOVT. OF INDIA

माहितीचा अधिकार २००५
माहिती अधिकार २००५
पुणे म. न. पा. क्षेत्र मर्यादा
कार्यालय (मु. के. /

NOTARY
GOVERNMENT OF INDIA
MAHADEO ARVING MASARE
DIST PUNE (MAH)
Reg. No. 15432
EXPIRY DATE
09/10/2029

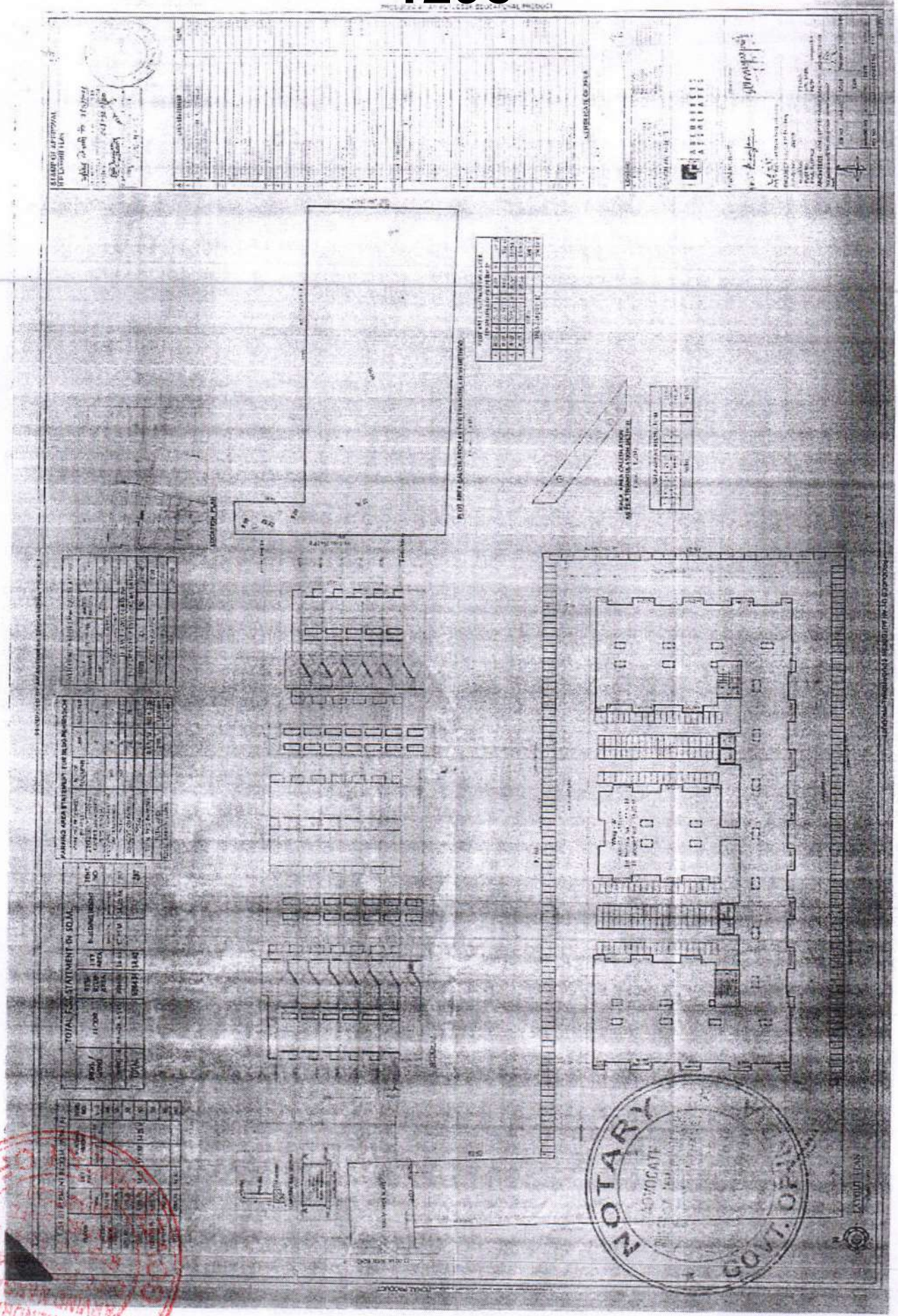
LOH/5024/20

Page 4 of 4

CC/1326/20
03/03/2021

1298

499



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1300

500

Exhibit F

(134)

Tele: 020-26611022

ATS Section
2Wg. AF
Pune-32

2W/4008/25/ATS SM IV

21 January 2024

Office of the City Engineer
Pune Municipal Corporation,
Main Building, Near Mangla Theatre,
Shivaji Nagar, Pune (MH) 411005
Tel. 020-25501313

RETURNING OF COMMENCEMENT CERTIFICATE DUE TO OBSERVATION

1. This office had received commencement certificate for undermentioned NOC proposals from your Office for record purpose by NOC Cell Pune. However, on scrutiny of the commencement certificate rendered by your office it was found that no records of the said proposals is available with NOC cell Pune and HQ SWAC. Details of the commencement certificates are appended below.-

Sl. No	Location/Site	Name of applicat	Commencement certificate no.	HQ SWAC NOC reference no.
(a)	Kharadi Sr.no 48/1B/15	Mrs. Urmila Dinesh Dhokale	CC/2026/20 dated 17/03/2021	SWAC/S2551/4/1AT C dated 22/08/2019
(b)	Lohegaon S.no 214/1/4	Amey Indarkumar Jain & Others	CC/1928/20 dated 03/03/2021	SWAC/S2551/4/1AT C dated 17/07/2020
(c)	Kothrud S.no 26, CTS no. 473	Chintamanishree Sahakari Gruha Soc	CC/0772/20 dated 13/10/2020	SWAC/S2551/4/1AT C dated 13/03/2020
(d)	Vadgaonsheri – Ext S.no. 46/4/1	M/s Vardhaman Developers Partner Mr. Rajesh Prakashchandra Gandhi & Other	CC/3108/19 dated 09/03/2020	SWAC/S2551/4/1AT C dated 26/12/2019

2. In view of the above, mentioned documents are returned herewith to your office for scrutiny and reverification. It is also emphasized and recommended that LMA shall forward copies of the NOCs along with commencement certificate in order to avoid illegal procedure.

NOTARY GOVERNMENT OF INDIA
MAHENDRA ARVIND MANGARE
DIST. PUNE (MAH.)
Regn. No. 15422
EXPIRY DATE 09/10/2023

ADVOCATE
GOVT.

माहिती अधिकार २००५
पुणे म. न. पा. च्या सौ.
कार्यालय (जं. ने. / वि.
कडून देण्यात आलेल्या

TRUE COPY
Adv. for Petitioner

(501)

1301

(135)

3. For further necessary action.

Yours sincerely

Officer-In-Charge
NOC Cell
For Air Officer Commanding

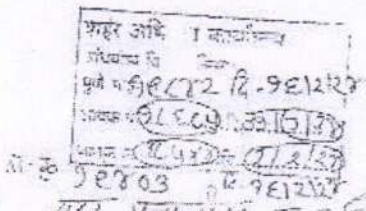
Annexure: As stated

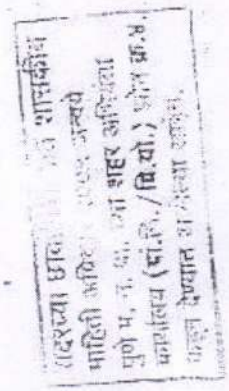
Copy to: HQ SWAC, IAF (CATCO)

Zone 6 बी शीट LEE

Zone 4

Zone 1 बी सुर्वे LEE





502

(36)

EXHIBIT -

कार्यालय की अभिलेख संदर्भासाठी
बांधकाम विकास विभाग झो.क्र. ४
पुणे महानगरपालिका
जा.क्र.- झो ४/२४३३
दिनांक - २७/१/२०२४

श्री. अमेय इंद्रकुमार जैन व इतर
C/o श्री. संदीप हार्डीकर
५०२, सावना अपार्टमेंट, नरवीर तानाजी वाडी,
१८४२, शिवाजीनगर, पुणे ०५.

विषय :- Returning of Commencement Certificate due to Observation या प्रकरणाबाबत.

संदर्भ :- Air Officer Commanding यांचेकडून प्राप्त पत्र क्र.2W/4008/25/ATS BM IV दि.२४/०१/२०२४.

पुणे येथे लोहगाव स.न.२१४/१/४ या प्रकल्पाकरिता आपलेमार्फत सादर करण्यात आलेला MOD NOC विषयी संदर्भांकित पत्र प्राप्त झाले असून त्याची प्रत सोबत जोडण्यात आलेली आहे.

तरी सदरील पत्राच्या अनुषंगाने आपला खुलासा त्वरित सादर करण्यात यावा.

कळावे

शाखा अभियंता
बांधकाम विकास विभाग झो.क्र.४
पुणे महानगरपालिका

उप अभियंता
बांधकाम विकास विभाग झो.क्र.४
पुणे महानगरपालिका

GOVERNMENT OF INDIA NOTARY EXPIRY DATE 29/01/29

GOVT. OF INDIA

Dial 18002666868/ ... Monday, Diay ...

EMS564328611N FWR:657256432...
SP CONGRESS HOUSE ROAD S.O
Booker Mob:...
To:MEET I Advt,.
P.Ofc:411005, Congress House Road S.O
Frm:SHIVAJI ARMTSARTH..DAS 4
Wt:15gms
Amt:17.70(Cash)Tax:2.70
(Track on www.indiapost.gov.in)

Adv. for Petitioner

O/C

सदरच्या छायांकित प्रती साक्षांकित
नोटरी अधिकार २००५ अन्वये
पुणे म. न. पा. द्वारा सहाय्यक अभियंता
कार्यालय ...

BLANK

(503)
Annexure-A12

Tele: 020-26611022

ATS Section
2Wg, AF
Pune-32

2W/4008/25/ATS BM IV

24 January 2024

Office of the City Engineer
Pune Municipal Corporation,
Main Building, Near Mangla Theatre,
Shivaji Nagar, Pune (MH) 411005
Tel. 020-25501313

RETURNING OF COMMENCEMENT CERTIFICATE
DUE TO OBSERVATION

1. This office had received commencement certificate iro undermentioned NOC proposals from your Office for record purpose by NOC Cell Pune. However, on scrutiny of the commencement certificate rendered by your office it was found that no records of the said proposals is available with NOC cell Pune and HQ SWAC. Details of the commencement certificates are appended below: -

Sl. No	Location/Site	Name of applicat	Commencement certificate no.	HQ SWAC NOC reference no.
(a)	Kharadi Sr.no. 48/1B/15	Mrs. Urmila Dinesh Dhokale	CC/2026/20 dated 17/03/2021	SWAC/S2551/4/1ATC dated 22/08/2019
(b)	Lohegaon S.no. 214/1/4	Amey Indarkumar Jain & Others	CC/1926/20 dated 03/03/2021	SWAC/S2551/4/1ATC dated 17/07/2020
(c)	Kothrud S.no. 26, CTS no. 473	Chintamanishree Sahakari Gruha Soc	CC/0772/20 dated 13/10/2020	SWAC/S2551/4/1ATC dated 13/03/2020
(d)	Vadgaonsheri – Ext S.no. 48/4/1	M/s Vardhaman Developers Partner Mr. Rajesh Prakashchandra Gandhi & Other	CC/3108/19 dated 09/03/2020	SWAC/S2551/4/1ATC dated 26/12/2019

2. In view of the above, mentioned documents are returned herewith to your office for scrutiny and reverification. **It is also emphasized and recommended that LMA shall forward copies of the NOCs along with commencement certificate in order to avoid illegal procedure.**

(504)

1305

3. For further necessary action.

Yours sincerely

Officer-in-Charge
NOC Cell
For Air Officer Commanding

Annexure: As stated

Copy to: HQ SWAC, IAF (CATCO)

1306

505

Check 812?

Tracker Rec N/A
Check From Cnd

Office Of The City Engineer
Buildling Development Department
Pune Municipal Corporation
Shivajinagar, Pune – 411005.
Outward No.:-
Date :-
E-mail:-
Cityengineer@punecorporation.org
Phone No. :- 020- 25501313

Chief Operation Officer
Air Force Station
Lohegaon Pune – 411032

Subject	Implementation and further action as per colour coded zoning map (CCZM) of AF Sation Pune and NDA
Reference	1. Sanctioned plan as per commencement certificate **CC/1926/2020** **Date 03/03/2021**
	2. SWAC/S2551/4/1/ATC **Dated –17/07/2020**

Plan Sanctioned on Plot number **Lohgaon S.no.214/1/4** as per reference number 1 and elevation certificate issued on same plot as per reference number 2. The said issued , CC number and sanctioned plan as per note number 3 on colour coded zoning map (CCZM) plot comes in **RED** Colour on Colour Coded Zoning Map.

For regulation heights of building / structures around National Defence Academy (NDA) and Air force station, Pune under the provision of gazette of india , GRS – 751 – E sending IAF NOC

Thank you,

Deputy Engineer
Building Development Dept., Zone –1
Pune Municipal Corporation

Encl .Docuements –

1. Wide **CC/1926/2020** Sanctioned plan & Commencement Copy.
2. IAF NOC

SD/CO

CDO Office
Date of receipt: 19 MAR 21
CDO: C 1913
Ops (P):
Ops (A):

BLANK

1308

Annexure-A13

AFNET: 3916 7230

Air Force Station
Lohegaon
Pune- 411032

2W/S 452/1/Wks (LMC)

07 Mar 25

HQ SWAC, IAF (C Wks O)

RESTRICTION : NOC FOR CONSTRUCTION OF BUILDING NEAR PUNE

1. Reference is made to your letter No. SWAC/9115/Wks dated 19 Feb 25 and 06 Mar 25.

2. The distances of the co-ordinates provided in the NOC letter No. Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dated 17 Jul 2019 (attached along with the application) checked with Udaan Maps are as follows:-

Pillar No	Latitude	Longitude	Distance from nearest boundary wall of AF Station Pune (Liaison Unit)
P-1	18°34'36.10" N	73°54'45.80"E	5 mtrs
P-2	18°34'35.40" N	73°54'49.40"E	108 mtrs
P-3	18°34'34.70" N	73°54'53.10"E	150 mtrs
P-4	18°34'32.60" N	73°54'52.60"E	150 mtrs
P-5	18°34'30.60" N	73°54'51.80"E	159 mtrs
P-6	18°34'31.10" N	73°54'49.80"E	170 mtrs
P-7	18°34'32.80" N	73°54'50.30"E	153 mtrs
P-8	18°34'33.60" N	73°54'46.10"E	45 mtrs

3. The measurement of co-ordinates of Pillar No. P1 and P8 falls within the restricted zone of 100 meters from the outer parapet of the boundary wall of Air Force Station Pune. Further, physical survey was conducted by the rep of land management cell and rep of Aerospace Safety on 06 Mar 25. During the visit, it was found that P1 and P8 fall within the restricted zone.

4. For your information, please.

(Dipika Nehra)
Wg Cdr
OIC Land Management Cell

Copy to : NOC Cell - for info

Refer. SWAC/4906/06/ATS dt 12 Feb 25 &
Air HQ/S 17726/30/6 PS ATS (BM-II) dt 06 Feb 25

GOVERNMENT OF INDIA
NOTARY
MAHENDRA
ARNOD MANGARE
DIST. PUNE (MAH.)
Reg. No. 15432
EXPIRY DATE
08/10/2029

507

VoIP 7530

SWAC/9115/Wks

11 Mar 25

COMMAND WORKS SECTION

NOC FOR CONSTRUCTION OF BUILDING NEAR PUNE

1. Refer SWAC/4906/6/ATS dated 12 Feb 25.

2. AF Stn Pune intimated the distances of the co-ordinates provided in the NOC letter No. Air HQ/S 17726/4/ATS (Ty BM-MMCMVII) dated 17 Jul 2019 (attached along with the application) checked with Udaan Maps are as follows:-

Pillar No	Latitude	Longitude	Distance from nearest boundary wall of AF Station Pune (Liaison Unit)
P-1	18°34'36.10" N	73°54'45.80"E	5 mtrs
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P-4	18°34'32.60" N	73°54'52.60"E	150 mtrs
P-5	18°34'30.60" N	73°54'51.80"E	159 mtrs
P-6	18°34'31.10" N	73°54'49.80"E	170 mtrs
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P-8	18°34'33.60" N	73°54'46.10"E	45 mtrs

3. The measurement of co-ordinates of Pillar No. P1 and P8 falls within the restricted zone of 100 meters from the outer parapet of the boundary wall of Air Force Station Pune. Further, physical survey was conducted by the Stn of land management cell and rep of Aerospace Safety on 06 Mar 25. During the visit, it was found that P1 and P8 fall within the restricted zone.

Electronically Signed By GP CAPT GNV VIJAY ANAND
(HQ SWAC (C Wks O))
On 11-Mar-2025 17:43:31 (Ph-37117530)
using Login ID authentication through eOffice

CATCO

NOTARY ★ GOVERNMENT OF INDIA ★ ARVIND RANGARE KAMSHORA DIST. PUNE (MAH.) Reg. No. 15432 EXPIRY DATE 09/10/2029